



Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 993

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

United Nations • Nations Unies
New York, 1983

*Treaties and international agreements registered
or filed and recorded with the Secretariat
of the United Nations*

VOLUME 993

1976

I. Nos. 14531-14537

II. No. 738

TABLE OF CONTENTS

I

*Treaties and international agreements
registered from 1 January 1976 to 13 January 1976*

	<i>Page</i>
No. 14531. Multilateral:	
International Covenant on Economic, Social and Cultural Rights. Adopted by the General Assembly of the United Nations on 16 December 1966	3
No. 14532. United Nations (United Nations Development Programme) and Saudi Arabia:	
Agreement concerning assistance by the United Nations Development Programme to the Government of Saudi Arabia. Signed at Riyadh on 4 January 1976	107
No. 14533. Multilateral:	
European Agreement concerning the work of crews of vehicles engaged in international road transport (AETR) (with annex and protocol of signature). Concluded at Geneva on 1 July 1970	143
No. 14534. Belgium and Austria:	
Convention concerning bankruptcy, composition and extension of payment (with additional protocol of 13 June 1973). Signed at Brussels on 16 July 1969	195
No. 14535. United Nations (United Nations Capital Development Fund) and Niger:	
Grant Agreement— <i>Beef Fattening</i> (with annexes). Signed at Niamey on 12 December 1975 and 12 January 1976	219
No. 14536. United Nations (United Nations Development Programme) and Jordau:	
Agreement concerning assistance by the United Nations Development Programme to the Government of the Hashemite Kingdom of Jordan. Signed at Amman on 12 January 1976	221

***Traités et accords internationaux enregistrés
ou classés et inscrits au répertoire au Secrétariat
de l'Organisation des Nations Unies***

VOLUME 993

1976

**I. Nos 14531-14537
II. N° 738**

TABLE DES MATIÈRES

I

*Traités et accords internationaux
enregistrés du 1^{er} janvier 1976 au 13 janvier 1976*

	<i>Pages</i>
N° 14531. Multilatéral :	
Pacte international relatif aux droits économiques, sociaux et culturels. Adopté par l'Assemblée générale des Nations Unies le 16 décembre 1966	3
N° 14532. Organisation des Nations Unies (Programme des Nations Unies pour le développement) et Arabie saoudite :	
Accord relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement saoudien. Signé à Riyad le 4 janvier 1976	107
N° 14533. Multilatéral :	
Accord européen relatif au travail des équipages des véhicules effectuant des transports internationaux par route (AETR) [avec annexe et protocole de signature]. Conclu à Genève le 1 ^{er} juillet 1970	143
N° 14534. Belgique et Autriche :	
Convention sur la faillite, le concordat et le sursis de paiement (avec protocole additionnel du 13 juin 1973). Signée à Bruxelles le 16 juillet 1969	195
N° 14535. Organisation des Nations Unies (Fonds d'équipement des Nations Unies) et Niger :	
Accord de don — <i>Embouche bovine</i> (avec annexes). Signé à Niamey les 12 décembre 1975 et 12 janvier 1976	219
N° 14536. Organisation des Nations Unies (Programme des Nations Unies pour le développement) et Jordanie :	
Accord relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement du Royaume hachémite de Jordanie. Signé à Amman le 12 janvier 1976	221

No. 14537. Multilateral:

- Convention on international trade in endangered species of wild fauna and flora (with appendices and Final Act of 2 March 1973). Opened for signature at Washington on 3 March 1973..... 243

II

*Treaties and international agreements
filed and recorded from 11 December 1975 to 13 January 1976*

No. 738. United Nations (United Nations Children's Fund) and European Economic Community:

- Agreement on the supply of skimmed milk powder as food aid (with annex). Signed at Brussels on 9 December 1974..... 441

ANNEX A. Ratifications, accessions, prorogations, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations

No. 221. Constitution of the World Health Organization. Signed at New York on 22 July 1946:

- Acceptance by Cape Verde..... 462

No. 1691. Agreement for the establishment of a General Fisheries Council for the Mediterranean. Drawn up at Rome on 24 September 1949:

- Acceptance by the Syrian Arab Republic..... 462

No. 1963. (a) Plant Protection Agreement for the South East Asia and Pacific Region. Done at Rome on 27 February 1956:

- Adherence by New Zealand..... 463

No. 4789. Agreement concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts. Done at Geneva on 20 March 1958:

- Application by Belgium of Regulation No. 10 annexed to the above-mentioned Agreement..... 464

No. 4974. Agreement between the United Nations Special Fund and the Government of Jordan concerning assistance from the Special Fund. Signed at Amman on 15 December 1959:

- Termination..... 465

No. 7625. Convention abolishing the requirement of legalisation for foreign public documents. Opened for signature at The Hague on 5 October 1961:

- Ratification by Belgium..... 465

— N° 14537. **Multilatéral :**

- Convention sur le commerce international des espèces de faune et de flore sauvages menacées d'extinction (avec annexes et Acte final du 2 mars 1973). Ouverte à la signature à Washington le 3 mars 1973 243

II

*Traités et accords internationaux
classés et inscrits au répertoire du 11 décembre 1975 au 13 janvier 1976*

- N° 738. Organisation des Nations Unies (Fonds des Nations Unies pour l'enfance) et Communauté économique européenne :**
- Accord relatif à la fourniture de lait écrémé en poudre à titre d'aide alimentaire (avec annexe). Signé à Bruxelles le 9 décembre 1974 441
- ANNEXE A. Ratifications, adhésions, prorogations, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies**
- N° 221. Constitution de l'Organisation mondiale de la santé. Signée à New York le 22 juillet 1946 :**
- Acceptation du Cap-Vert 462
- N° 1691. Accord relatif à la création d'un Conseil général des pêches pour la Méditerranée. Elaboré à Rome le 24 septembre 1949 :**
- Acceptation de la République arabe syrienne 462
- N° 1963. a) Accord sur la protection des végétaux dans la région de l'Asie du Sud-Est et du Pacifique. Conclue à Rome le 27 février 1956 :**
- Adhésion de la Nouvelle-Zélande 463
- N° 4789. Accord concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur. Fait à Genève le 20 mars 1958 :**
- Application par la Belgique du Règlement n° 10 annexé à l'Accord susmentionné . 464
- N° 4974. Accord entre le Fonds spécial des Nations Unies et le Gouvernement jordanien relatif à une assistance du Fonds spécial. Signé à Amman le 15 décembre 1959 :**
- Abrogation 465
- N° 7625. Convention supprimant l'exigence de la légalisation des actes publics étrangers. Ouverte à la signature à La Haye le 5 octobre 1961 :**
- Ratification de la Belgique 465

	<i>Page</i>
— No. 8682. Convention between Denmark and France concerning the military service of persons with dual nationality. Signed at Paris on 6 June 1963:	
Exchange of notes constituting an agreement terminating the above-mentioned Convention. Paris, 13 March and 15 April 1975	468
No. 9009. Standard Agreement on operational assistance between the United Nations, the International Labour Organisation, the Food and Agriculture Organization of the United Nations, the United Nations Educational, Scientific and Cultural Organization, the International Civil Aviation Organization, the World Health Organization, the International Telecommunication Union, the World Meteorological Organization, the International Atomic Energy Agency, the Universal Postal Union and the Inter-Governmental Maritime Consultative Organization and the Government of the Hashemite Kingdom of Jordan. Signed at Amman on 3 March 1968:	
Termination	470
No. 9262. International Coffee Agreement, 1968. Open for signature at New York from 18 to 31 March 1968:	
Acceptance by the United States of America of the Protocol of 26 September 1974 for the continuation in force of the above-mentioned Agreement, as extended	471
No. 9464. International Convention on the Elimination of All Forms of Racial Discrimination. Opened for signature at New York on 7 March 1966:	
Ratification by Italy	471
No. 12951. International Sugar Agreement, 1973. Concluded at Geneva on 13 October 1973:	
Extension of the above-mentioned Agreement	472
No. 14151. Protocol amending the Single Convention on Narcotic Drugs, 1961. Concluded at Geneva on 25 March 1972:	
Ratification by the Holy See	482
No. 14152. Single Convention on Narcotic Drugs, 1961, as amended by the Protocol amending the Single Convention on Narcotic Drugs, 1961. Done at New York on 8 August 1975:	
Participation by the Holy See in the above-mentioned Convention	482

	<i>Pages</i>
N° 8682. Convention entre le Danemark et la France relative au service militaire des double-nationaux. Signée à Paris le 6 juin 1963 :	
Échange de notes constituant un accord abrogeant la Convention susmentionnée. Paris, 13 mars et 15 avril 1975	466
N° 9009. Accord type d'assistance opérationnelle entre l'Organisation des Nations Unies, l'Organisation internationale du Travail, l'Organisation des Nations Unies pour l'alimentation et l'agriculture, l'Organisation des Nations Unies pour l'éducation, la science et la culture, l'Organisation de l'aviation civile internationale, l'Organisation mondiale de la santé, l'Union internationale des télécommunications, l'Organisation météorologique mondiale, l'Agence internationale de l'énergie atomique, l'Union postale universelle et l'Organisation intergouvernementale consultative de la navigation maritime, d'une part, et le Gouvernement du Royaume hachémite de Jordanie, d'autre part, Signé à Amman le 3 mars 1968 :	
Abrogation	470
N° 9262. Accord international de 1968 sur le café. Ouvert à la signature à New York du 18 au 31 mars 1968 :	
Acceptation par les États-Unis d'Amérique du Protocole du 26 septembre 1974 pour le maintien en vigueur de l'Accord susmentionné, tel que prorogé	471
N° 9464. Convention internationale sur l'élimination de toutes les formes de discrimination raciale. Ouverte à la signature à New York le 7 mars 1966 :	
Ratification de l'Italie	471
N° 12951. Accord international de 1973 sur le sucre. Conclu à Genève le 13 octobre 1973 :	
Prorogation de l'Accord susmentionné	475
N° 14151. Protocole portant amendement de la Convention unique sur les stupéfiants de 1961. Conclue à Genève le 25 mars 1972 :	
Ratification du Saint-Siège	482
N° 14152. Convention unique sur les stupéfiants de 1961, telle que modifiée par le Protocole portant amendement de la Convention unique sur les stupéfiants de 1961. Faite à New York le 8 août 1975 :	
Participation du Saint-Siège à la Convention susmentionnée	482

ANNEX B. *Ratifications, accessions, prorogations, etc., concerning treaties and international agreements filed and recorded with the Secretariat of the United Nations*

- No. 526. Revised Standard Agreement between the United Nations, the International Labour Organisation, the Food and Agriculture Organization of the United Nations Educational, Scientific and Cultural Organization, the International Civil Aviation Organization, the World Health Organization, the International Telecommunication Union and the World Meteorological Organization, and the Government of the Hashemite Kingdom of Jordan concerning technical assistance. Signed at Amman on 14 June 1955:**

Termination 484

ANNEX C. *Ratifications, accessions, prorogations, etc., concerning treaties and international agreements registered with the Secretariat of the League of Nations*

- No. 678. Protocol on Arbitration Clauses, signed at Geneva, September 24, 1923:**

Declaration by the Federal Republic of Germany concerning the reapplication of the above-mentioned Protocol in respect of the German Democratic Republic (*Note by the Secretariat*) 486

- No. 2096. Convention on the Execution of Foreign Arbitral Awards. Signed at Geneva, September 26, 1927:**

- No. 3301. Convention on the Stamp Laws in connection with Cheques. Signed at Geneva, March 19, 1931:**

- No. 3313. Convention providing a Uniform Law for Bills of Exchange and Promissory Notes. Signed at Geneva, June 7, 1930:**

Declarations by the Federal Republic of Germany concerning the reapplication of the above-mentioned Conventions in respect of the German Democratic Republic (*Note by the Secretariat*) 487

- No. 3314. Convention for the Settlement of Certain Conflicts of Laws in connection with Bills of Exchange and Promissory Notes. Signed at Geneva, June 7, 1930:**

- No. 3315. Convention on the Stamp Laws in connection with Bills of Exchange and Promissory Notes. Signed at Geneva, June 7, 1930:**

- * No. 3316. Convention providing a Uniform Law for Cheques. Signed at Geneva, March 19, 1931:

- No. 3317. Convention for the Settlement of Certain Conflicts of Laws in connection with Cheques. Signed at Geneva, March 19, 1931:**

Declarations by the Federal Republic of Germany concerning the reapplication of the above-mentioned Conventions in respect of the German Democratic Republic (*Note by the Secretariat*) 488

Pages

ANNEXE B. Ratifications, adhésions, prorogations, etc., concernant des traités et accords internationaux classés et inscrits au répertoire au Secrétariat de l'Organisation des Nations Unies

- N° 526. Accord type révisé entre l'Organisation des Nations Unies, l'Organisation internationale du Travail, l'Organisation des Nations Unies pour l'alimentation et l'agriculture, l'Organisation des Nations Unies pour l'éducation, la science et la culture, l'Organisation de l'aviation civile internationale, l'Organisation mondiale de la santé, l'Union internationale des télécommunications et l'Organisation météorologique mondiale, et le Gouvernement du Royaume hachémite de Jordanie relatif à l'assistance technique. Signé à Amman le 14 juin 1955 :**

Abrogation 484

ANNEXE C. Ratifications, adhésions, prorogations, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de la Société des Nations

- N° 678. Protocole relatif aux clauses d'arbitrage, signé à Genève le 24 septembre 1923 :**

Déclaration de la République fédérale d'Allemagne concernant la réapplication du Protocole susmentionné à l'égard de la République démocratique allemande (*Note du Secrétariat*) 486

- N° 2096. Convention pour l'exécution des sentences arbitrales étrangères. Signée à Genève, le 26 septembre 1927 :**

- N° 3301. Convention relative au droit de timbre en matière de chèques. Signée à Genève, le 19 mars 1931 :**

- N° 3313. Convention portant loi uniforme sur les lettres de change et billets à ordre. Signée à Genève, le 7 juin 1930 :**

Déclarations de la République fédérale d'Allemagne concernant la réapplication des Conventions susmentionnées à l'égard de la République démocratique allemande (*Note du Secrétariat*) 487

- N° 3314. Convention destinée à régler certains conflits de lois en matière de lettres de change et de billets à ordre. Signée à Genève, le 7 juin 1930 :**

- N° 3315. Convention relative au droit de timbre en matière de lettres de change et de billets à ordre. Signée à Genève, le 7 juin 1930 :**

- N° 3316. Convention portant loi uniforme sur les chèques. Signée à Genève, le 19 mars 1931 :**

- N° 3317. Convention destinée à régler certains conflits de lois en matière de chèques. Signée à Genève, le 19 mars 1931 :**

Déclarations de la République fédérale d'Allemagne concernant la réapplication des Conventions susmentionnées à l'égard de la République démocratique allemande (*Note du Secrétariat*) 488

NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I) established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

*
* *

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

*
* *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 1 January 1976 to 13 January 1976

Nos. 14531 to 14537

Traités et accords internationaux

enregistrés

du 1^{er} janvier 1976 au 13 janvier 1976

N^{os} 14531 à 14537

No. 14531

MULTILATERAL

International Covenant on Economic, Social and Cultural Rights. Adopted by the General Assembly of the United Nations on 16 December 1966

Authentic texts of the Covenant: English, French, Chinese, Russian and Spanish.

Registered ex officio on 3 January 1976.

MULTILATÉRAL

Pacte international relatif aux droits économiques, sociaux et culturels. Adopté par l'Assemblée générale des Nations Unies le 16 décembre 1966

Textes authentiques du Pacte : anglais, français, chinois, russe et espagnol.

Enregistré d'office le 3 janvier 1976.

INTERNATIONAL COVENANT¹ ON ECONOMIC, SOCIAL AND CULTURAL RIGHTS

The States Parties to the present Covenant,

Considering that, in accordance with the principles proclaimed in the Charter of the United Nations, recognition of the inherent dignity and of the equal and inalienable rights of all members of the human family is the foundation of freedom, justice and peace in the world,

¹ Came into force in respect of the following States on 3 January 1976, i.e., three months after the date of the deposit with the Secretary-General of the United Nations of the thirty-fifth instrument of ratification or accession, in accordance with article 27 (1):*

<i>State</i>	<i>Date of deposit of the instrument of ratification or accession (a)</i>	<i>State</i>	<i>Date of deposit of the instrument of ratification or accession (a)</i>
Barbados**	5 January 1973 a	Kenya**	1 May 1972 a
Bulgaria**	21 September 1970	Lebanon	3 November 1972 a
Byelorussian Soviet Socialist Republic**	12 November 1973	Libyan Arab Republic**	15 May 1970 a
Chile	10 February 1972	Madagascar**	22 September 1971
Colombia	29 October 1969	Mali	16 July 1974 a
Costa Rica	29 November 1968	Mauritius	12 December 1973 a
Cyprus	2 April 1969	Mongolia**	18 November 1974
Denmark**	6 January 1972	Norway**	13 September 1972
Ecuador	6 March 1969	Philippines	7 June 1974
Finland	19 August 1975	Romania**	9 December 1974
German Democratic Republic**	8 November 1973	Rwanda**	16 April 1975 a
Germany, Federal Republic of (With a declaration of application to Berlin (West).)***	17 December 1973	Sweden**	6 December 1971
Hungary**	17 January 1974	Syrian Arab Republic**	21 April 1969 a
Iran	24 June 1975	Tunisia	18 March 1969
Iraq**	25 January 1971	Ukrainian Soviet Socialist Republic**	12 November 1973
Jamaica	3 October 1975	Union of Soviet Socialist Republics**	16 October 1973
Jordan	28 May 1975	Uruguay	1 April 1970
		Yugoslavia	2 June 1971

Subsequently, the Covenant came into force for the following States three months after the date of the deposit of their own instrument of ratification or instrument of accession, in accordance with article 27 (2).

<i>State</i>	<i>Date of deposit of the instrument of ratification</i>
Australia	10 December 1975
(With effect from 10 March 1976.)	
Czechoslovakia**	23 December 1975
(With effect from 23 March 1976.)	

*Several of the 35 instruments deposited being accompanied by reservations, and the Covenant being silent about reservations, the Secretary-General pursuant to the instructions of the General Assembly (resolutions 598 (VI)† and 1452B (XIV)‡) consulted the States concerned on whether they objected to the entry into force in accordance with article 27 (1). In the absence of objections within 90 days from the date of circulation (3 October 1975) of the depositary notification, the Secretary-General notified the States concerned that the Covenant had entered into force on 3 January 1976.

† United Nations, *Official Records of the General Assembly, Sixth Session, Supplement No. 20* (A/2119), p. 84.

‡ *Ibid.*, *Fourteenth Session, Supplement No. 16* (A/4354), p. 56.

** See p. 84 of this volume for the texts of the declarations and reservations made upon ratification or accession.

*** See p. 98 of this volume for the text of the declarations relating to the declaration made upon ratification by the Federal Republic of Germany concerning application to Berlin (West).

Recognizing that these rights derive from the inherent dignity of the human person,

Recognizing that, in accordance with the Universal Declaration of Human Rights, the ideal of free human beings enjoying freedom from fear and want can only be achieved if conditions are created whereby everyone may enjoy his economic, social and cultural rights, as well as his civil and political rights,

Considering the obligation of States under the Charter of the United Nations to promote universal respect for, and observance of, human rights and freedoms,

Realizing that the individual, having duties to other individuals and to the community to which he belongs, is under a responsibility to strive for the promotion and observance of the rights recognized in the present Covenant,

Agree upon the following articles:

PART I

Article 1. 1. All peoples have the right of self-determination. By virtue of that right they freely determine their political status and freely pursue their economic, social and cultural development.

2. All peoples may, for their own ends, freely dispose of their natural wealth and resources without prejudice to any obligations arising out of international economic co-operation, based upon the principle of mutual benefit, and international law. In no case may a people be deprived of its own means of subsistence.

3. The States Parties to the present Covenant, including those having responsibility for the administration of Non-Self-Governing and Trust Territories, shall promote the realization of the right of self-determination, and shall respect that right, in conformity with the provisions of the Charter of the United Nations.

PART II

Article 2. 1. Each State Party to the present Covenant undertakes to take steps, individually and through international assistance and co-operation, especially economic and technical, to the maximum of its available resources, with a view to achieving progressively the full realization of the rights recognized in the present Covenant by all appropriate means, including particularly the adoption of legislative measures.

2. The States Parties to the present Covenant undertake to guarantee that the rights enunciated in the present Covenant will be exercised without discrimination of any kind as to race, colour, sex, language, religion, political or other opinion, national or social origin, property, birth or other status.

3. Developing countries, with due regard to human rights and their national economy, may determine to what extent they would guarantee the economic rights recognized in the present Covenant to non-nationals.

Article 3. The States Parties to the present Covenant undertake to ensure the equal right of men and women to the enjoyment of all economic, social and cultural rights set forth in the present Covenant.

Article 4. The States Parties to the present Covenant recognize that, in the enjoyment of those rights provided by the State in conformity with the present Covenant, the State may subject such rights only to such limitations as are determined by law only in so far as this may be compatible with the nature of these rights and solely for the purpose of promoting the general welfare in a democratic society.

Article 5. 1. Nothing in the present Covenant may be interpreted as implying for any State, group or person any right to engage in any activity or to perform any act aimed at the destruction of any of the rights or freedoms recognized herein, or at their limitation to a greater extent than is provided for in the present Covenant.

2. No restriction upon or derogation from any of the fundamental human rights recognized or existing in any country in virtue of law, conventions, regulations or custom shall be admitted on the pretext that the present Covenant does not recognize such rights or that it recognizes them to a lesser extent.

PART III

Article 6. 1. The States Parties to the present Covenant recognize the right to work, which includes the right of everyone to the opportunity to gain his living by work which he freely chooses or accepts, and will take appropriate steps to safeguard this right.

2. The steps to be taken by a State Party to the present Covenant to achieve the full realization of this right shall include technical and vocational guidance and training programmes, policies and techniques to achieve steady economic, social and cultural development and full and productive employment under conditions safeguarding fundamental political and economic freedoms to the individual.

Article 7. The States Parties to the present Covenant recognize the right of everyone to the enjoyment of just and favourable conditions of work, which ensure, in particular:

- (a) remuneration which provides all workers, as a minimum, with:
 - (i) fair wages and equal remuneration for work of equal value without distinction of any kind, in particular women being guaranteed conditions of work not inferior to those enjoyed by men, with equal pay for equal work;
 - (ii) a decent living for themselves and their families in accordance with the provisions of the present Covenant;
- (b) safe and healthy working conditions;
- (c) equal opportunity for everyone to be promoted in his employment to an appropriate higher level, subject to no considerations other than those of seniority and competence;
- (d) rest, leisure and reasonable limitation of working hours and periodic holidays with pay, as well as remuneration for public holidays.

Article 8. 1. The States Parties to the present Covenant undertake to ensure:

- (a) the right of everyone to form trade unions and join the trade union of his choice, subject only to the rules of the organization concerned, for the promotion and protection of his economic and social interests. No restrictions may be placed on the exercise of this right other than those prescribed by law and which are necessary in a democratic society in the interests of national security or public order or for the protection of the rights and freedoms of others;
- (b) the right of trade unions to establish national federations or confederations and the right of the latter to form or join international trade-union organizations;
- (c) the right of trade unions to function freely subject to no limitations other than those prescribed by law and which are necessary in a democratic society in the interests of national security or public order or for the protection of the rights and freedoms of others;

(d) the right to strike, provided that it is exercised in conformity with the laws of the particular country.

2. This article shall not prevent the imposition of lawful restrictions on the exercise of these rights by members of the armed forces or of the police or of the administration of the State.

3. Nothing in this article shall authorize States Parties to the International Labour Organisation Convention of 1948 concerning Freedom of Association and Protection of the Right to Organize¹ to take legislative measures which would prejudice, or apply the law in such a manner as would prejudice, the guarantees provided for in that Convention.

Article 9. The States Parties to the present Covenant recognize the right of everyone to social security, including social insurance.

Article 10. The States Parties to the present Covenant recognize that:

1. The widest possible protection and assistance should be accorded to the family, which is the natural and fundamental group unit of society, particularly for its establishment and while it is responsible for the care and education of dependent children. Marriage must be entered into with the free consent of the intending spouses.

2. Special protection should be accorded to mothers during a reasonable period before and after childbirth. During such period working mothers should be accorded paid leave or leave with adequate social security benefits.

3. Special measures of protection and assistance should be taken on behalf of all children and young persons without any discrimination for reasons of parentage or other conditions. Children and young persons should be protected from economic and social exploitation. Their employment in work harmful to their morals or health or dangerous to life or likely to hamper their normal development should be punishable by law. States should also set age limits below which the paid employment of child labour should be prohibited and punishable by law.

Article 11. 1. The States Parties to the present Covenant recognize the right of everyone to an adequate standard of living for himself and his family, including adequate food, clothing and housing, and to the continuous improvement of living conditions. The States Parties will take appropriate steps to ensure the realization of this right, recognizing to this effect the essential importance of international co-operation based on free consent.

2. The States Parties to the present Covenant, recognizing the fundamental right of everyone to be free from hunger, shall take, individually and through international co-operation, the measures, including specific programmes, which are needed:

(a) to improve methods of production, conservation and distribution of food by making full use of technical and scientific knowledge, by disseminating knowledge of the principles of nutrition and by developing or reforming agrarian systems in such a way as to achieve the most efficient development and utilization of natural resources;

(b) taking into account the problems of both food-importing and food-exporting countries, to ensure an equitable distribution of world food supplies in relation to need.

¹ United Nations, *Treaty Series*, vol. 68, p. 17.

Article 12. 1. The States Parties to the present Covenant recognize the right of everyone to the enjoyment of the highest attainable standard of physical and mental health.

2. The steps to be taken by the States Parties to the present Covenant to achieve the full realization of this right shall include those necessary for:

- (a) the provision for the reduction of the stillbirth-rate and of infant mortality and for the healthy development of the child;
- (b) the improvement of all aspects of environmental and industrial hygiene;
- (c) the prevention, treatment and control of epidemic, endemic, occupational and other diseases;
- (d) the creation of conditions which would assure to all medical service and medical attention in the event of sickness.

Article 13. 1. The States Parties to the present Covenant recognize the right of everyone to education. They agree that education shall be directed to the full development of the human personality and the sense of its dignity, and shall strengthen the respect for human rights and fundamental freedoms. They further agree that education shall enable all persons to participate effectively in a free society, promote understanding, tolerance and friendship among all nations and all racial, ethnic or religious groups, and further the activities of the United Nations for the maintenance of peace.

2. The States Parties to the present Covenant recognize that, with a view to achieving the full realization of this right:

- (a) primary education shall be compulsory and available free to all;
- (b) secondary education in its different forms, including technical and vocational secondary education, shall be made generally available and accessible to all by every appropriate means, and in particular by the progressive introduction of free education;
- (c) higher education shall be made equally accessible to all, on the basis of capacity, by every appropriate means, and in particular by the progressive introduction of free education;
- (d) fundamental education shall be encouraged or intensified as far as possible for those persons who have not received or completed the whole period of their primary education;
- (e) the development of a system of schools at all levels shall be actively pursued, an adequate fellowship system shall be established, and the material conditions of teaching staff shall be continuously improved.

3. The States Parties to the present Covenant undertake to have respect for the liberty of parents and, when applicable, legal guardians, to choose for their children schools, other than those established by the public authorities, which conform to such minimum educational standards as may be laid down or approved by the State and to ensure the religious and moral education of their children in conformity with their own convictions.

4. No part of this article shall be construed so as to interfere with the liberty of individuals and bodies to establish and direct educational institutions, subject always to the observance of the principles set forth in paragraph 1 of this article and to the requirement that the education given in such institutions shall conform to such minimum standards as may be laid down by the State.

Article 14. Each State Party to the present Covenant which, at the time of becoming a Party, has not been able to secure in its metropolitan territory or other territories under its jurisdiction compulsory primary education, free of charge, undertakes, within two years, to work out and adopt a detailed plan of action for the progressive implementation, within a reasonable number of years, to be fixed in the plan, of the principle of compulsory education free of charge for all.

Article 15. 1. The States Parties to the present Covenant recognize the right of everyone:

- (a) to take part in cultural life;
- (b) to enjoy the benefits of scientific progress and its applications;
- (c) to benefit from the protection of the moral and material interests resulting from any scientific, literary or artistic production of which he is the author.

2. The steps to be taken by the States Parties to the present Covenant to achieve the full realization of this right shall include those necessary for the conservation, the development and the diffusion of science and culture.

3. The States Parties to the present Covenant undertake to respect the freedom indispensable for scientific research and creative activity.

4. The States Parties to the present Covenant recognize the benefits to be derived from the encouragement and development of international contacts and co-operation in the scientific and cultural fields.

PART IV

Article 16. 1. The States Parties to the present Covenant undertake to submit in conformity with this part of the Covenant reports on the measures which they have adopted and the progress made in achieving the observance of the rights recognized herein.

2. (a) All reports shall be submitted to the Secretary-General of the United Nations, who shall transmit copies to the Economic and Social Council for consideration in accordance with the provisions of the present Covenant.

(b) The Secretary-General of the United Nations shall also transmit to the specialized agencies copies of the reports, or any relevant parts therefrom, from States Parties to the present Covenant which are also members of these specialized agencies in so far as these reports, or parts therefrom, relate to any matters which fall within the responsibilities of the said agencies in accordance with their constitutional instruments.

Article 17. 1. The States Parties to the present Covenant shall furnish their reports in stages, in accordance with a programme to be established by the Economic and Social Council within one year of the entry into force of the present Covenant after consultation with the States Parties and the specialized agencies concerned.

2. Reports may indicate factors and difficulties affecting the degree of fulfilment of obligations under the present Covenant.

3. Where relevant information has previously been furnished to the United Nations or to any specialized agency by any State Party to the present Covenant, it will not be necessary to reproduce that information, but a precise reference to the information so furnished will suffice.

Article 18. Pursuant to its responsibilities under the Charter of the United Nations in the field of human rights and fundamental freedoms, the Economic and

Social Council may make arrangements with the specialized agencies in respect of their reporting to it on the progress made in achieving the observance of the provisions of the present Covenant falling within the scope of their activities. These reports may include particulars of decisions and recommendations on such implementation adopted by their competent organs.

Article 19. The Economic and Social Council may transmit to the Commission on Human Rights for study and general recommendation or as appropriate for information the reports concerning human rights submitted by States in accordance with articles 16 and 17, and those concerning human rights submitted by the specialized agencies in accordance with article 18.

Article 20. The States Parties to the present Covenant and the specialized agencies concerned may submit comments to the Economic and Social Council on any general recommendation under article 19 or reference to such general recommendation in any report of the Commission on Human Rights or any documentation referred to therein.

Article 21. The Economic and Social Council may submit from time to time to the General Assembly reports with recommendations of a general nature and a summary of the information received from the States Parties to the present Covenant and the specialized agencies on the measures taken and the progress made in achieving general observance of the rights recognized in the present Covenant.

Article 22. The Economic and Social Council may bring to the attention of other organs of the United Nations, their subsidiary organs and specialized agencies concerned with furnishing technical assistance any matters arising out of the reports referred to in this part of the present Covenant which may assist such bodies in deciding, each within its field of competence, on the advisability of international measures likely to contribute to the effective progressive implementation of the present Covenant.

Article 23. The States Parties to the present Covenant agree that international action for the achievement of the rights recognized in the present Covenant includes such methods as the conclusion of conventions, the adoption of recommendations, the furnishing of technical assistance and the holding of regional meetings and technical meetings for the purpose of consultation and study organized in conjunction with the Governments concerned.

Article 24. Nothing in the present Covenant shall be interpreted as impairing the provisions of the Charter of the United Nations and of the constitutions of the specialized agencies which define the respective responsibilities of the various organs of the United Nations and of the specialized agencies in regard to the matters dealt with in the present Covenant.

Article 25. Nothing in the present Covenant shall be interpreted as impairing the inherent right of all peoples to enjoy and utilize fully and freely their natural wealth and resources.

PART V

Article 26. 1. The present Covenant is open for signature by any State Member of the United Nations or member of any of its specialized agencies, by any State Party to the Statute of the International Court of Justice, and by any other

State which has been invited by the General Assembly of the United Nations to become a party to the present Covenant.

2. The present Covenant is subject to ratification. Instruments of ratification shall be deposited with the Secretary-General of the United Nations.

3. The present Covenant shall be open to accession by any State referred to in paragraph 1 of this article.

4. Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations.

5. The Secretary-General of the United Nations shall inform all States which have signed the present Covenant or acceded to it of the deposit of each instrument of ratification or accession.

Article 27. 1. The present Covenant shall enter into force three months after the date of the deposit with the Secretary-General of the United Nations of the thirty-fifth instrument of ratification or instrument of accession.

2. For each State ratifying the present Covenant or acceding to it after the deposit of the thirty-fifth instrument of ratification or instrument of accession, the present Covenant shall enter into force three months after the date of the deposit of its own instrument of ratification or instrument of accession.

Article 28. The provisions of the present Covenant shall extend to all parts of federal States without any limitations or exceptions.

Article 29. 1. Any State Party to the present Covenant may propose an amendment and file it with the Secretary-General of the United Nations. The Secretary-General shall thereupon communicate any proposed amendments to the States Parties to the present Covenant with a request that they notify him whether they favour a conference of States Parties for the purpose of considering and voting upon the proposals. In the event that at least one third of the States Parties favours such a conference, the Secretary-General shall convene the conference under the auspices of the United Nations. Any amendment adopted by a majority of the States Parties present and voting at the conference shall be submitted to the General Assembly of the United Nations for approval.

2. Amendments shall come into force when they have been approved by the General Assembly of the United Nations and accepted by a two-thirds majority of the States Parties to the present Covenant in accordance with their respective constitutional processes.

3. When amendments come into force they shall be binding on those States Parties which have accepted them, other States Parties still being bound by the provisions of the present Covenant and any earlier amendment which they have accepted.

Article 30. Irrespective of the notifications made under article 26, paragraph 5, the Secretary-General of the United Nations shall inform all States referred to in paragraph 1 of the same article of the following particulars:

(a) signatures, ratifications and accessions under article 26;

(b) the date of the entry into force of the present Covenant under article 27 and the date of the entry into force of any amendments under article 29.

Article 31. 1. The present Covenant, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited in the archives of the United Nations.

2. The Secretary-General of the United Nations shall transmit certified copies of the present Covenant to all States referred to in article 26.

IN FAITH WHEREOF the undersigned, being duly authorized thereto by their respective Governments, have signed the present Covenant, opened for signature at New York, on the nineteenth day of December, one thousand nine hundred and sixty-six.

PACTE¹ INTERNATIONAL RELATIF AUX DROITS ÉCONOMIQUES, SOCIAUX ET CULTURELS

Les Etats parties au présent Pacte,

Considérant que, conformément aux principes énoncés dans la Charte des Nations Unies, la reconnaissance de la dignité inhérente à tous les membres de la famille humaine et de leurs droits égaux et inaliénables constitue le fondement de la liberté, de la justice et de la paix dans le monde,

¹ Entré en vigueur à l'égard des Etats suivants le 3 janvier 1976, soit trois mois après la date du dépôt auprès du Secrétaire général de l'Organisation des Nations Unies du trente-cinquième instrument de ratification ou d'adhésion, conformément à l'article 27, paragraphe * :

<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification ou d'adhésion (a)</i>	<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification ou d'adhésion (a)</i>
Allemagne, République fédérale d' (Avec une déclaration d'application à Berlin-Ouest.)**	17 décembre 1973	Mali	16 juillet 1974 a
Barbade***	5 janvier 1973 a	Maurice	12 décembre 1973 a
Bulgarie***	21 septembre 1970	Mongolie***	18 novembre 1974
Chili	10 février 1972	Norvège***	13 septembre 1972
Chypre	2 avril 1969	Philippines	7 juin 1974
Colombie	29 octobre 1969	République arabe libyenne***	15 mai 1970 a
Costa Rica	29 novembre 1968	République arabe syrienne***	21 avril 1969 a
Danemark***	6 janvier 1972	République démocratique allemande***	8 novembre 1973
Equateur	6 mars 1969	République socialiste soviétique de Biélorussie***	12 novembre 1973
Finlande	19 août 1975	République socialiste soviétique d'Ukraine***	12 novembre 1973
Hongrie***	17 janvier 1974	Roumanie***	9 décembre 1974
Irak***	25 janvier 1971	Rwanda***	16 avril 1975 a
Iran	24 juin 1975	Suède***	6 décembre 1971
Jamaïque	3 octobre 1975	Tunisie	18 mars 1969
Jordanie	28 mai 1975	Union des Républiques socialistes soviétiques***	16 octobre 1973
Kenya***	1 ^{er} mai 1972 a	Uruguay	1 ^{er} avril 1970
Liban	3 novembre 1972 a	Yougoslavie	2 juin 1971
Madagascar***	22 septembre 1971		

Par la suite, le Pacte est entré en vigueur pour les Etats suivants trois mois après la date du dépôt de leurs instruments de ratification ou d'adhésion, conformément à l'article 27, paragraphe 2.

<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification</i>
Australie	10 décembre 1975
(Avec effet au 10 mars 1976.)	
Tchécoslovaquie***	23 décembre 1975
(Avec effet au 23 mars 1976.)	

* Plusieurs des 35 instruments déposés étaient accompagnés de réserves, et le Pacte ne faisant pas mention de réserves, le Secrétaire général, conformément aux instructions de l'Assemblée générale [résolution 598 (VI) † et 1452B (XIV) ‡] a consulté les Etats concernés sur le point de savoir s'ils voyaient des objections à ce que le Pacte entre en vigueur conformément à l'article 27, paragraphe I. En l'absence d'objections dans le délai de 90 jours à compter de la date de diffusion (3 octobre 1975) de la notification dépositaire, le Secrétaire général a notifié aux Etats concernés que le Pacte était entré en vigueur le 3 janvier 1976.

† Nations Unies, *Documents officiels de l'Assemblée générale, sixième session, Supplément n° 20 (A/2119)*, p. 84.

‡ *Ibid.*, *quatorzième session, Supplément n° 16 (A/4354)*, p. 56.

** Voir p. 98 du présent volume pour le texte des déclarations relatives à la déclaration formulée lors de la ratification par la République fédérale d'Allemagne concernant l'application à Berlin-Ouest.

*** Voir p. 84 du présent volume pour les textes des déclarations et réserves faites lors de la ratification ou de l'adhésion.

Reconnaissant que ces droits découlent de la dignité inhérente à la personne humaine,

Reconnaissant que, conformément à la Déclaration universelle des droits de l'homme, l'idéal de l'être humain libre, libéré de la crainte et de la misère, ne peut être réalisé que si des conditions permettant à chacun de jouir de ses droits économiques, sociaux et culturels, aussi bien que de ses droits civils et politiques, sont créées,

Considérant que la Charte des Nations Unies impose aux Etats l'obligation de promouvoir le respect universel et effectif des droits et des libertés de l'homme,

Prenant en considération le fait que l'individu a des devoirs envers autrui et envers la collectivité à laquelle il appartient et est tenu de s'efforcer de promouvoir et de respecter les droits reconnus dans le présent Pacte,

Sont convenus des articles suivants :

PREMIÈRE PARTIE

Article premier. 1. Tous les peuples ont le droit de disposer d'eux-mêmes. En vertu de ce droit, ils déterminent librement leur statut politique et assurent librement leur développement économique, social et culturel.

2. Pour atteindre leurs fins, tous les peuples peuvent disposer librement de leurs richesses et de leurs ressources naturelles, sans préjudice des obligations qui découlent de la coopération économique internationale, fondée sur le principe de l'intérêt mutuel, et du droit international. En aucun cas, un peuple ne pourra être privé de ses propres moyens de subsistance.

3. Les Etats parties au présent Pacte, y compris ceux qui ont la responsabilité d'administrer des territoires non autonomes et des territoires sous tutelle, sont tenus de faciliter la réalisation du droit des peuples à disposer d'eux-mêmes, et de respecter ce droit, conformément aux dispositions de la Charte des Nations Unies.

DEUXIÈME PARTIE

Article 2. 1. Chacun des Etats parties au présent Pacte s'engage à agir, tant par son effort propre que par l'assistance et la coopération internationales, notamment sur les plans économique et technique, au maximum de ses ressources disponibles, en vue d'assurer progressivement le plein exercice des droits reconnus dans le présent Pacte par tous les moyens appropriés, y compris en particulier l'adoption de mesures législatives.

2. Les Etats parties au présent Pacte s'engagent à garantir que les droits qui y sont énoncés seront exercés sans discrimination aucune fondée sur la race, la couleur, le sexe, la langue, la religion, l'opinion politique ou toute autre opinion, l'origine nationale ou sociale, la fortune, la naissance ou toute autre situation.

3. Les pays en voie de développement, compte dûment tenu des droits de l'homme et de leur économie nationale, peuvent déterminer dans quelle mesure ils garantiront les droits économiques reconnus dans le présent Pacte à des non-ressortissants.

Article 3. Les Etats parties au présent Pacte s'engagent à assurer le droit égal qu'ont l'homme et la femme au bénéfice de tous les droits économiques, sociaux et culturels qui sont énumérés dans le présent Pacte.

Article 4. Les Etats parties au présent Pacte reconnaissent que, dans la jouissance des droits assurée par l'Etat conformément au présent Pacte, l'Etat ne peut soumettre ces droits qu'aux limitations établies par la loi, dans la seule mesure

compatible avec la nature de ces droits et exclusivement en vue de favoriser le bien-être général dans une société démocratique.

Article 5. 1. Aucune disposition du présent Pacte ne peut être interprétée comme impliquant pour un Etat, un groupement ou un individu un droit quelconque de se livrer à une activité ou d'accomplir un acte visant à la destruction des droits ou libertés reconnus dans le présent Pacte ou à des limitations plus amples que celles prévues dans ledit Pacte.

2. Il ne peut être admise aucune restriction ou dérogation aux droits fondamentaux de l'homme reconnus ou en vigueur dans tout pays en vertu de lois, de conventions, de règlements ou de coutumes, sous prétexte que le présent Pacte ne les reconnaît pas ou les reconnaît à un moindre degré.

TROISIÈME PARTIE

Article 6. 1. Les Etats parties au présent Pacte reconnaissent le droit au travail, qui comprend le droit qu'a toute personne d'obtenir la possibilité de gagner sa vie par un travail librement choisi ou accepté, et prendront des mesures appropriées pour sauvegarder ce droit.

2. Les mesures que chacun des Etats parties au présent Pacte prendra en vue d'assurer le plein exercice de ce droit doivent inclure l'orientation et la formation techniques et professionnelles, l'élaboration de programmes, de politiques et de techniques propres à assurer un développement économique, social et culturel constant et un plein emploi productif dans des conditions qui sauvegardent aux individus la jouissance des libertés politiques et économiques fondamentales.

Article 7. Les Etats parties au présent Pacte reconnaissent le droit qu'a toute personne de jouir de conditions de travail justes et favorables, qui assurent notamment :

- a) La rémunération qui procure, au minimum, à tous les travailleurs :
 - i) Un salaire équitable et une rémunération égale pour un travail de valeur égale sans distinction aucune; en particulier, les femmes doivent avoir la garantie que les conditions de travail qui leur sont accordées ne sont pas inférieures à celles dont bénéficient les hommes et recevoir la même rémunération qu'eux pour un même travail;
 - ii) Une existence décente pour eux et leur famille conformément aux dispositions du présent Pacte;
- b) La sécurité et l'hygiène du travail;
- c) La même possibilité pour tous d'être promus, dans leur travail, à la catégorie supérieure appropriée, sans autre considération que la durée des services accomplis et les aptitudes;
- d) Le repos, les loisirs, la limitation raisonnable de la durée du travail et les congés payés périodiques, ainsi que la rémunération des jours fériés.

Article 8. 1. Les Etats parties au présent Pacte s'engagent à assurer :

- a) Le droit qu'a toute personne de former avec d'autres des syndicats et de s'affilier au syndicat de son choix, sous la seule réserve des règles fixées par l'organisation intéressée, en vue de favoriser et de protéger ses intérêts économiques et sociaux. L'exercice de ce droit ne peut faire l'objet que des seules restrictions prévues par la loi et qui constituent des mesures nécessaires, dans une société démocratique, dans l'intérêt de la sécurité nationale ou de l'ordre public, ou pour protéger les droits et les libertés d'autrui;

- b) Le droit qu'ont les syndicats de former des fédérations ou des confédérations nationales et le droit qu'ont celles-ci de former des organisations syndicales internationales ou de s'y affilier;
- c) Le droit qu'ont les syndicats d'exercer librement leur activité, sans limitations autres que celles qui sont prévues par la loi et qui constituent des mesures nécessaires dans une société démocratique, dans l'intérêt de la sécurité nationale ou de l'ordre public, ou pour protéger les droits et les libertés d'autrui;
- d) Le droit de grève, exercé conformément aux lois de chaque pays.

2. Le présent article n'empêche pas de soumettre à des restrictions légales l'exercice de ces droits par les membres des forces armées, de la police ou de la fonction publique.

3. Aucune disposition du présent article ne permet aux Etats parties à la Convention de 1948 de l'Organisation internationale du Travail concernant la liberté syndicale et la protection du droit syndical¹ de prendre des mesures législatives portant atteinte — ou d'appliquer la loi de façon à porter atteinte — aux garanties prévues dans ladite convention.

Article 9. Les Etats parties au présent Pacte reconnaissent le droit de toute personne à la sécurité sociale, y compris les assurances sociales.

Article 10. Les Etats parties au présent Pacte reconnaissent que :

1. Une protection et une assistance aussi larges que possible doivent être accordées à la famille, qui est l'élément naturel et fondamental de la société, en particulier pour sa formation et aussi longtemps qu'elle a la responsabilité de l'entretien et de l'éducation d'enfants à charge. Le mariage doit être librement consenti par les futurs époux.

2. Une protection spéciale doit être accordée aux mères pendant une période de temps raisonnable avant et après la naissance des enfants. Les mères salariées doivent bénéficier, pendant cette même période, d'un congé payé ou d'un congé accompagné de prestations de sécurité sociale adéquates.

3. Des mesures spéciales de protection et d'assistance doivent être prises en faveur de tous les enfants et adolescents, sans discrimination aucune pour des raisons de filiation ou autres. Les enfants et adolescents doivent être protégés contre l'exploitation économique et sociale. Le fait de les employer à des travaux de nature à compromettre leur moralité ou leur santé, à mettre leur vie en danger ou à nuire à leur développement normal doit être sanctionné par la loi. Les Etats doivent aussi fixer des limites d'âge au-dessous desquelles l'emploi salarié de la main-d'œuvre enfantine sera interdit et sanctionné par la loi.

Article 11. 1. Les Etats parties au présent Pacte reconnaissent le droit de toute personne à un niveau de vie suffisant pour elle-même et sa famille, y compris une nourriture, un vêtement et un logement suffisants, ainsi qu'à une amélioration constante de ses conditions d'existence. Les Etats parties prendront des mesures appropriées pour assurer la réalisation de ce droit et ils reconnaissent à cet effet l'importance essentielle d'une coopération internationale librement consentie.

2. Les Etats parties au présent Pacte, reconnaissant le droit fondamental qu'a toute personne d'être à l'abri de la faim, adopteront, individuellement et au moyen de la coopération internationale, les mesures nécessaires, y compris des programmes concrets :

¹ Nations Unies, *Recueil des Traités*, vol. 68, p. 17.

- a) Pour améliorer les méthodes de production, de conservation et de distribution des denrées alimentaires par la pleine utilisation des connaissances techniques et scientifiques, par la diffusion de principes d'éducation nutritionnelle et par le développement ou la réforme des régimes agraires, de manière à assurer au mieux la mise en valeur et l'utilisation des ressources naturelles;
- b) Pour assurer une répartition équitable des ressources alimentaires mondiales par rapport aux besoins, compte tenu des problèmes qui se posent tant aux pays importateurs qu'aux pays exportateurs de denrées alimentaires.

Article 12. 1. Les Etats parties au présent Pacte reconnaissent le droit qu'a toute personne de jouir du meilleur état de santé physique et mentale qu'elle soit capable d'atteindre.

2. Les mesures que les Etats parties au présent Pacte prendront en vue d'assurer le plein exercice de ce droit devront comprendre les mesures nécessaires pour assurer :

- a) La diminution de la mortalité et de la mortalité infantile, ainsi que le développement sain de l'enfant;
- b) L'amélioration de tous les aspects de l'hygiène du milieu et de l'hygiène industrielle;
- c) La prophylaxie et le traitement des maladies épidémiques, endémiques, professionnelles et autres, ainsi que la lutte contre ces maladies;
- d) La création de conditions propres à assurer à tous des services médicaux et une aide médicale en cas de maladie.

Article 13. 1. Les Etats parties au présent Pacte reconnaissent le droit de toute personne à l'éducation. Ils conviennent que l'éducation doit viser au plein épanouissement de la personnalité humaine et du sens de sa dignité et renforcer le respect des droits de l'homme et des libertés fondamentales. Ils conviennent en outre que l'éducation doit mettre toute personne en mesure de jouer un rôle utile dans une société libre, favoriser la compréhension, la tolérance et l'amitié entre toutes les nations et tous les groupes raciaux, ethniques ou religieux et encourager le développement des activités des Nations Unies pour le maintien de la paix.

2. Les Etats parties au présent Pacte reconnaissent qu'en vue d'assurer le plein exercice de ce droit :

- a) L'enseignement primaire doit être obligatoire et accessible gratuitement à tous;
- b) L'enseignement secondaire, sous ses différentes formes, y compris l'enseignement secondaire technique et professionnel, doit être généralisé et rendu accessible à tous par tous les moyens appropriés et notamment par l'instauration progressive de la gratuité;
- c) L'enseignement supérieur doit être rendu accessible à tous en pleine égalité, en fonction des capacités de chacun, par tous les moyens appropriés et notamment par l'instauration progressive de la gratuité;
- d) L'éducation de base doit être encouragée ou intensifiée, dans toute la mesure possible, pour les personnes qui n'ont pas reçu d'instruction primaire ou qui ne l'ont pas reçue jusqu'à son terme;
- e) Il faut poursuivre activement le développement d'un réseau scolaire à tous les échelons, établir un système adéquat de bourses et améliorer de façon continue les conditions matérielles du personnel enseignant.

3. Les Etats parties au présent Pacte s'engagent à respecter la liberté des parents et, le cas échéant, des tuteurs légaux, de choisir pour leurs enfants des établissements autres que ceux des pouvoirs publics, mais conformes aux normes minimales qui peuvent être prescrites ou approuvées par l'Etat en matière d'éducation, et de faire assurer l'éducation religieuse et morale de leurs enfants conformément à leurs propres convictions.

4. Aucune disposition du présent article ne doit être interprétée comme portant atteinte à la liberté des individus et des personnes morales de créer et de diriger des établissements d'enseignement, sous réserve que les principes énoncés au paragraphe 1 du présent article soient observés et que l'éducation donnée dans ces établissements soit conforme aux normes minimales qui peuvent être prescrites par l'Etat.

Article 14. Tout Etat partie au présent Pacte qui, au moment où il devient partie, n'a pas encore pu assurer dans sa métropole ou dans les territoires placés sous sa juridiction le caractère obligatoire et la gratuité de l'enseignement primaire s'engage à établir et à adopter, dans un délai de deux ans, un plan détaillé des mesures nécessaires pour réaliser progressivement, dans un nombre raisonnable d'années fixé par ce plan, la pleine application du principe de l'enseignement primaire obligatoire et gratuit pour tous.

Article 15. 1. Les Etats parties au présent Pacte reconnaissent à chacun le droit :

- a) De participer à la vie culturelle;
- b) De bénéficier du progrès scientifique et de ses applications;
- c) De bénéficier de la protection des intérêts moraux et matériels découlant de toute production scientifique, littéraire ou artistique dont il est l'auteur.

2. Les mesures que les Etats parties au présent Pacte prendront en vue d'assurer le plein exercice de ce droit devront comprendre celles qui sont nécessaires pour assurer le maintien, le développement et la diffusion de la science et de la culture.

3. Les Etats parties au présent Pacte s'engagent à respecter la liberté indispensable à la recherche scientifique et aux activités créatrices.

4. Les Etats parties au présent Pacte reconnaissent les bienfaits qui doivent résulter de l'encouragement et du développement de la coopération et des contacts internationaux dans le domaine de la science et de la culture.

QUATRIÈME PARTIE

Article 16. 1. Les Etats parties au présent Pacte s'engagent à présenter, conformément aux dispositions de la présente partie du Pacte, des rapports sur les mesures qu'ils auront adoptées et sur les progrès accomplis en vue d'assurer le respect des droits reconnus dans le Pacte.

2. a) Tous les rapports sont adressés au Secrétaire général de l'Organisation des Nations Unies, qui en transmet copie au Conseil économique et social, pour examen, conformément aux dispositions du présent Pacte.

b) Le Secrétaire général de l'Organisation des Nations Unies transmet également aux institutions spécialisées copie des rapports, ou de toutes parties pertinentes des rapports, envoyés par les Etats parties au présent Pacte qui sont également membres desdites institutions spécialisées, pour autant que ces rapports, ou parties de rapports, ont trait à des questions relevant de la compétence desdites institutions aux termes de leurs actes constitutifs respectifs.

Article 17. 1. Les Etats parties au présent Pacte présentent leurs rapports par étapes, selon un programme qu'établira le Conseil économique et social dans un délai d'un an à compter de la date d'entrée en vigueur du présent Pacte, après avoir consulté les Etats parties et les institutions spécialisées intéressées.

2. Les rapports peuvent faire connaître les facteurs et les difficultés empêchant ces Etats de s'acquitter pleinement des obligations prévues au présent Pacte.

3. Dans le cas où des renseignements à ce sujet ont déjà été adressés à l'Organisation des Nations Unies ou à une institution spécialisée par un Etat partie au Pacte, il ne sera pas nécessaire de reproduire lesdits renseignements et une référence précise à ces renseignements suffira.

Article 18. En vertu des responsabilités qui lui sont conférées par la Charte des Nations Unies dans le domaine des droits de l'homme et des libertés fondamentales, le Conseil économique et social pourra conclure des arrangements avec les institutions spécialisées, en vue de la présentation par celle-ci de rapports relatifs aux progrès accomplis quant à l'observation des dispositions du présent Pacte qui entrent dans le cadre de leurs activités. Ces rapports pourront comprendre des données sur les décisions et recommandations adoptées par les organes compétents des institutions spécialisées au sujet de cette mise en œuvre.

Article 19. Le Conseil économique et social peut renvoyer à la Commission des droits de l'homme aux fins d'étude et de recommandation d'ordre général ou pour information, s'il y a lieu, les rapports concernant les droits de l'homme que communiquent les Etats conformément aux articles 16 et 17 et les rapports concernant les droits de l'homme que communiquent les institutions spécialisées conformément à l'article 18.

Article 20. Les Etats parties au présent Pacte et les institutions spécialisées intéressées peuvent présenter au Conseil économique et social des observations sur toute recommandation d'ordre général faite en vertu de l'article 19 ou sur toute mention d'une recommandation d'ordre général figurant dans un rapport de la Commission des droits de l'homme ou dans tout document mentionné dans ledit rapport.

Article 21. Le Conseil économique et social peut présenter de temps en temps à l'Assemblée générale des rapports contenant des recommandations de caractère général et un résumé des renseignements reçus des Etats parties au présent Pacte et des institutions spécialisées sur les mesures prises et les progrès accomplis en vue d'assurer le respect général des droits reconnus dans le présent Pacte.

Article 22. Le Conseil économique et social peut porter à l'attention des autres organes de l'Organisation des Nations Unies, de leurs organes subsidiaires et des institutions spécialisées intéressées qui s'occupent de fournir une assistance technique toute question que soulèvent les rapports mentionnés dans la présente partie du présent Pacte et qui peut aider ces organismes à se prononcer, chacun dans sa propre sphère de compétence, sur l'opportunité de mesures internationales propres à contribuer à la mise en œuvre effective et progressive du présent Pacte.

Article 23. Les Etats parties au présent Pacte conviennent que les mesures d'ordre international destinées à assurer la réalisation des droits reconnus dans ledit Pacte comprennent notamment la conclusion de conventions, l'adoption de recommandations, la fourniture d'une assistance technique et l'organisation, en liaison avec les gouvernements intéressés, de réunions régionales et de réunions techniques aux fins de consultations et d'études.

Article 24. Aucune disposition du présent Pacte ne doit être interprétée comme portant atteinte aux dispositions de la Charte des Nations Unies et des constitutions des institutions spécialisées qui définissent les responsabilités respectives des divers organes de l'Organisation des Nations Unies et des institutions spécialisées en ce qui concerne les questions traitées dans le présent Pacte.

Article 25. Aucune disposition du présent Pacte ne sera interprétée comme portant atteinte au droit inhérent de tous les peuples à profiter et à user pleinement et librement de leurs richesses et ressources naturelles.

CINQUIÈME PARTIE

Article 26. 1. Le présent Pacte est ouvert à la signature de tout Etat Membre de l'Organisation des Nations Unies ou membre de l'une quelconque de ses institutions spécialisées, de tout Etat partie au Statut de la Cour internationale de Justice, ainsi que de tout autre Etat invité par l'Assemblée générale des Nations Unies à devenir partie au présent Pacte.

2. Le présent Pacte est sujet à ratification et les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

3. Le présent Pacte sera ouvert à l'adhésion de tout Etat visé au paragraphe 1 du présent article.

4. L'adhésion se fera par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies.

5. Le Secrétaire général de l'Organisation des Nations Unies informe tous les Etats qui ont signé le présent Pacte ou qui y ont adhéré du dépôt de chaque instrument de ratification ou d'adhésion.

Article 27. 1. Le présent Pacte entrera en vigueur trois mois après la date du dépôt auprès du Secrétaire général de l'Organisation des Nations Unies du trente-cinquième instrument de ratification ou d'adhésion.

2. Pour chacun des Etats qui ratifieront le présent Pacte ou y adhéreront après le dépôt du trente-cinquième instrument de ratification ou d'adhésion, ledit Pacte entrera en vigueur trois mois après la date du dépôt par cet Etat de son instrument de ratification ou d'adhésion.

Article 28. Les dispositions du présent Pacte s'appliquent, sans limitation ni exception aucune, à toutes les unités constitutives des Etats fédératifs.

Article 29. 1. Tout Etat partie au présent Pacte peut proposer un amendement et en déposer le texte auprès du Secrétaire général de l'Organisation des Nations Unies. Le Secrétaire général transmet alors tous projets d'amendements aux Etats parties au présent Pacte en leur demandant de lui indiquer s'ils désirent voir convoquer une conférence d'Etats parties pour examiner ces projets et les mettre aux voix. Si un tiers au moins des Etats se déclarent en faveur de cette convocation, le Secrétaire général convoque la conférence sous les auspices de l'Organisation des Nations Unies. Tout amendement adopté par la majorité des Etats présents et votants à la conférence est soumis pour approbation à l'Assemblée générale des Nations Unies.

2. Ces amendements entrent en vigueur lorsqu'ils ont été approuvés par l'Assemblée générale des Nations Unies et acceptés, conformément à leurs règles constitutionnelles respectives, par une majorité des deux tiers des Etats parties au présent Pacte.

3. Lorsque ces amendements entrent en vigueur, ils sont obligatoires pour les Etats parties qui les ont acceptés, les autres Etats parties restant liés par les dispositions du présent Pacte et par tout amendement antérieur qu'ils ont accepté.

Article 30. Indépendamment des notifications prévues au paragraphe 5 de l'article 26, le Secrétaire général de l'Organisation des Nations Unies informera tous les Etats visés au paragraphe I dudit article :

- a) Des signatures apposées au présent Pacte et des instruments de ratification et d'adhésion déposés conformément à l'article 26;
- b) De la date à laquelle le présent Pacte entrera en vigueur conformément à l'article 27 et de la date à laquelle entreranno en vigueur les amendements prévus à l'article 29.

Article 31. I. Le présent Pacte, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposé aux archives de l'Organisation des Nations Unies.

2. Le Secrétaire général de l'Organisation des Nations Unies transmettra une copie certifiée conforme du présent Pacte à tous les Etats visés à l'article 26.

EN FOI DE QUOI les soussignés, dûment autorisés par leurs Gouvernements respectifs, ont signé le présent Pacte, qui a été ouvert à la signature à New York, le dix-neuf décembre mil neuf cent soixante-six.

[CHINESE TEXT — TEXTE CHINOIS]

經濟社會文化權利國際盟約

前 文

本盟約締約國，

鑒於依據聯合國憲章揭示之原則，人類一家，對於人人天賦尊嚴及其平等而且不可割讓權利之確認，實係世界自由、正義與和平之基礎，

確認此種權利源於天賦人格尊嚴，

確認依據世界人權宣言之昭示，唯有創造環境，使人人除享有公民及政治權利而外，並得享受經濟社會文化權利，始克實現自由人類享受無所恐懼不虞匱乏之理想，

鑒於聯合國憲章之規定，各國負有義務，必須促進人權及自由之普遍尊重及遵守，

明認個人對他人及對其隸屬之社會，負有義務，故職責所在，必須力求本盟約所確認各種權利之促進及遵守，

爰議定條款如下：

第 壹 編

第一條

一. 所有民族均享有自決權，根據此種權利，自由決定其政治地位及自由從事其經濟、社會與文化之發展。

二. 所有民族得為本身之目的自由處置其天然財富及資源,但不得妨害因基於互惠原則之國際經濟合作及因國際法而生之任何義務。無論在何種情形下,民族之生計,不容剝奪。

三. 本盟約締約國包括負責管理非自治及託管領土之國家在內,均應遵照聯合國憲章規定,促進自決權之實現並尊重此種權利。

第 八 編

第二條

一. 本盟約締約國承允盡其資源能力所及,各自並藉國際協助與合作,特別在經濟與技術方面之協助與合作,採取種種步驟,務期以所有適當方法,尤其包括通過立法措施,逐漸使本盟約所確認之各種權利完全實現。

二. 本盟約締約國承允保證人行使本盟約所載之各種權利,不因種族、膚色、性別、語言、宗教、政見或其他主張、民族本源或社會階級、財產、出生或其他身分等等而受歧視。

三. 發展中國家在適當顧及人權及國民經濟之情形下,得決定保證非本國國民享受本盟約所確認經濟權利之程度。

第三條

本盟約締約國承允確保本盟約所載一切經濟社會文化權利之享受,男女權利一律平等。

第四條

本盟約締約國確認人民享受國家遵照本盟約規定所賦予之權利時，國家對此類權利僅得加以法律明定之限制，又其所定限制以與此類權利之性質不相抵觸為準，且加以限制之唯一目的應在增進民主社會之公共福利。

第五條

一. 本盟約條文不得解釋為國家、團體或個人有權從事活動或實行行為，破壞本盟約確認之任何權利或自由或限制此種權利或自由逾越本盟約規定之程度。

二. 任何國家內依法律、公約、條例或習俗而承認或存在之任何基本人權，不得藉口本盟約未予確認或確認之範圍較狹，而加以限制或減免義務。

第 三 編

第六條

一. 本盟約締約國確認人人有工作之權利，包括人人應有機會憑本人自由選擇或接受之工作謀生之權利，並將採取適當步驟保障之。

二. 本盟約締約國為求完全實現此種權利而須採取之步驟，應包括技術與職業指導及訓練方案、政策與方法，以便在保障個人基本政治與經濟自由之條件下，造成經濟、社會及文化之穩步發展以及充分之生產性就業。

第七條

本盟約締約國確認人人有權享受公平與良好之工作條件,尤須確保:

(子) 所有工作者之報酬使其最低限度均能:

(一) 獲得公允之工資,工作價值相等者享受同等報酬,不得有任何區別,尤須保證婦女之工作條件不得次於男子,且應同工同酬,

(二) 維持本人及家屬符合本盟約規定之合理生活水平,

(丑) 安全衛生之工作環境,

(寅) 人人有平等機會於所就職業升至適當之較高等級,不受年資才能以外其他考慮之限制

(卯) 休息、閒暇工作時間之合理限制與照給薪資之定期休假,公共假日亦須給酬。

第八條

一. 本盟約締約國承允確保:

(子) 人人有權為促進及保障其經濟及社會利益而組織工會及加入其自身選擇之工會,僅受關係組織規章之限制。除依法律之規定,且為民主社會維護國家安全或公共秩序,或保障他人權利自由所必要者外,不得限制此項權利之行使,

(丑) 工會有權成立全國聯合會或同盟,後者有權組織或參加國際工會組織,

(寅) 工會有權自由行使職權,除依法律之規定,且為民主社會維護國家安全或公共秩序,或保障他人權利自由所必要者外,不得

限制此種權利之行使，

(卯) 罷工權利，但以其行使符合國家法律為限。

二. 本條並不禁止對軍警或國家行政機關人員行使此種權利，加以合法限制。

三. 關於結社自由及保障組織權利之國際勞工組織一九四八年公約締約國，不得依據本條採取立法措施或應用法律，妨礙該公約所規定之保證。

第九條

本盟約締約國確認人人有權享受社會保障，包括社會保險。

第十條

本盟約締約國確認：

一. 家庭為社會之自然基本團體單位，應儘力廣予保護與協助，其成立及當其負責養護教育受扶養之兒童時，尤應予以保護與協助。婚姻必須婚嫁雙方自由同意方得締結。

二. 母親於分娩前後相當期間內應受特別保護。工作之母親在此期間應享受照給薪資或有適當社會保障福利之休假。

三. 所有兒童及少年應有特種措施予以保護與協助，不得因出生或其他關係而受任何歧視。兒童及青年應有保障，免受經濟及社會剝削。凡僱用兒童及少年從事對其道德或健康有害，或有生命危險或可能妨礙正常發育之工作者均應依法懲罰。國家亦應訂定年齡限制，凡出資僱用未及齡之童工，均應禁止並應依法懲罰。

第十一條

一 本盟約締約國確認人人有權享受其本人及家屬所需之適當生活程度，包括適當之衣食住及不斷改善之生活環境。締約國將採取適當步驟確保此種權利之實現，同時確認在此方面基於自由同意之國際合作極為重要。

二 本盟約締約國既確認人人有免受饑餓之基本權利，應個別及經由國際合作，採取為下列目的所需之措施，包括特定方案在內：

(子) 充分利用技術與科學知識，傳佈營養原則之知識及發展或改革土地制度而使天然資源獲得最有效之開發與利用，以改進糧食生產、保貯及分配之方法；

(丑) 計及糧食輸入及輸出國家雙方問題，確保世界糧食供應按照需要，公平分配。

第十二條

一 本盟約締約國確認人人有權享受可能達到之最高標準之身體與精神健康。

二 本盟約締約國為求充分實現此種權利所採取之步驟，應包括為達成下列目的所必要之措施：

(子) 設法減低死產率及嬰兒死亡率，並促進兒童之健康發育；

(丑) 改良環境及工業衛生之所有方面；

(寅) 預防、療治及撲滅各種傳染病、風土病、職業病及其他疾病；

(卯) 創造環境，確保人人患病時均能享受醫葯服務與醫葯護理。

第十三條

一. 本盟約締約國確認人人有受教育之權。締約國公認教育應謀人格及人格尊嚴意識之充分發展,增強對人權與基本自由之尊重。締約國又公認教育應使人人均能參加自由社會積極貢獻,應促進各民族間及各種族人種或宗教團體間之了解、容忍及友好關係,並應推進聯合國維持和平之工作。

二. 本盟約締約國為求充分實現此種權利起見,確認:

(子) 初等教育應屬強迫性質,免費普及全民,

(丑) 各種中等教育,包括技術及職業中等教育在內,應以一切適當方法,特別應逐漸採行免費教育制度,廣行舉辦,使人人均有接受機會,

(寅) 高等教育應根據能力,以一切適當方法,特別應逐漸採行免費教育制度,使人人有平等接受機會,

(卯) 基本教育應儘量予以鼓勵或加緊辦理,以利未受初等教育或未能完成初等教育之人,

(辰) 各級學校完備之制度應予積極發展,適當之獎學金制度應予設置,教育人員之物質條件亦應不斷改善。

三. 本盟約締約國承允尊重父母或法定監護人為子女選擇符合國家所規定或認可最低教育標準之非公立學校,及確保子女接受符合其本人信仰之宗教及道德教育之自由。

四. 本條任何部分不得解釋為干涉個人或團體設立及管理教育機構之自由,但以遵守本條第一項所載原則及此等機構所施教育符合國家所定最低標準為限。

第十四條

本盟約締約國倘成為締約國時，尚未能在其本土或其所管轄之其他領土內推行免費強迫初等教育，承允在兩年內訂定周詳行動計劃，庶期在計劃所訂之合理年限內，逐漸實施普遍免費強迫教育之原則。

第十五條

- 一、本盟約締約國確認人人有權：
 - (子) 參加文化生活，
 - (丑) 享受科學進步及其應用之惠，
 - (寅) 對其本人之任何科學、文學或藝術作品所獲得之精神與物質利益，享受保護之惠。
- 二、本盟約締約國為求充分實現此種權利而採取之步驟，應包括保存、發揚及傳播科學與文化所必要之辦法。
- 三、本盟約締約國承允尊重科學研究及創作活動所不可缺少之自由。
- 四、本盟約締約國確認鼓勵及發展科學文化方面國際接觸與合作之利。

第 肆 編

第十六條

- 一、本盟約締約國承允依照本盟約本編規定，各就其促進遵守本盟約所確認各種權利而採取之措施及所獲之進展，提具報告書。

二. (子) 所有報告書應提交聯合國秘書長, 秘書長應將副本送由經濟暨社會理事會依據本盟約規定審議,

(丑) 如本盟約締約國亦為專門機關會員國, 其所遞報告書或其中任何部分涉及之事項, 依據各該專門機關之組織法係屬其責任範圍者, 聯合國秘書長亦應將報告書副本或其中任何有關部分, 轉送各該專門機關。

第十七條

一. 本盟約締約國應按經濟暨社會理事會於本盟約生效後一年內與締約國及各有關專門機關商洽訂定之辦法, 分期提出報告書。

二. 報告書中得說明由於何種因素或因難以致影響本盟約所規定各種義務履行之程度。

三. 倘有關之情報前經本盟約締約國提送聯合國或任何專門機關在案, 該國得僅明確註明該項情報已見何處, 不必重行提送。

第十八條

經濟暨社會理事會得依其根據聯合國憲章所負人權及基本自由方面之責任與各專門機關商訂辦法, 由各該機關就促進遵守本盟約規定屬其工作範圍者所獲之進展, 向理事會具報。此項報告書並得詳載各該機關之主管機構為實施本盟約規定所通過決議及建議之內容。

第十九條

經濟暨社會理事會得將各國依第十六條及第十七條之規定，以及各專門機關依第十八條之規定，就人權問題提出之報告書，交由人權委員會研討並提具一般建議，或斟酌情形供其參攷。

第二十條

本盟約各關係締約國及各關係專門機關得就第十九條所稱之任何一般建議，或就人權委員會任何報告書或此項報告書所述及任何文件中關於此等一般建議之引證，向經濟暨社會理事會提出評議。

第二十一條

經濟暨社會理事會得隨時向大會提出報告書，連同一般性質之建議，以及從本盟約締約國與各專門機關收到關於促進普遍遵守本盟約確認之各種權利所採措施及所獲進展之情報撮要。

第二十二條

經濟暨社會理事會得將本盟約本編各項報告書中之任何事項，對於提供技術協助之聯合國其他機關，各該機關之輔助機關及各專門機關，可以助其各就職權範圍，決定可能促進切實逐步實施本盟約之各項國際措施是否得當者，提請各該機關注意。

第二十三條

本盟約締約國一致認為實現本盟約所確認權利之國際行動，

可有訂立公約通過建議提供技術協助及舉行與關係國政府會同辦理之區域會議及技術會議從事諮商研究等方法。

第二十四條

本盟約之解釋不得影響聯合國憲章及各專門機關組織法內規定聯合國各機關及各專門機關分別對本盟約所處理各種事項所負責任之規定。

第二十五條

本盟約之解釋不得損害所有民族充分與自由享受及利用其天然財富與資源之天賦權利。

第五編

第二十六條

一、本盟約聽由聯合國會員國或其專門機關會員國國際法院規約當事國及經聯合國大會邀請為本盟約締約國之任何其他國家簽署。

二、本盟約須經批准。批准書應送交聯合國秘書長存放。

三、本盟約聽由本條第一項所稱之任何國家加入。

四、加入應以加入書文存聯合國秘書長為之。

五、聯合國秘書長應將每一批准書或加入書之文存通知已經簽署或加入本盟約之所有國家。

第二十七條

一. 本盟約應自第三十五件批准書或加入書送交聯合國秘書長存放之日起三個月後發生效力。

二. 對於在第三十五件批准書或加入書交存後批准或加入本盟約之國家,本盟約應自該國交存批准書或加入書之日起三個月後發生效力。

第二十八條

本盟約各項規定應一律適用於聯邦國家之全部領土,並無限制或例外。

第二十九條

一. 本盟約締約國得提議修改本盟約,將修正案提交聯合國秘書長。秘書長應將提議之修正案分送本盟約各締約國,並請其通知是否贊成召開締約國會議,以審議並表決所提議案。如締約國三分之一以上贊成召開會議,秘書長應以聯合國名義召集之。經出席會議並投票之締約國過半數通過之修正案,應提請聯合國大會核可。

二. 修正案經聯合國大會核可,並經本盟約締約國三分二各依本國憲法程序接受後,即發生效力。

三. 修正案生效後,對接受此種修正之締約國具有拘束力,其他締約國仍受本盟約原訂條款及其前此所接受修正案之拘束。

第三十條

除第二十六條第五項規定之通知外，聯合國秘書長應將下列事項通知同條第一項所稱之所有國家：

- (子) 依第二十六條所為之簽署、批准及加入；
- (丑) 依第二十七條本盟約發生效力之日期，及依第二十九條任何修正案發生效力之日期。

第三十一條

一. 本盟約應交存聯合國檔庫，其中英、法、俄及西文各本同一作準。

二. 聯合國秘書長應將本盟約正式副本分送第二十六條所稱之所有國家。

為此，下列各代表秉其本國政府正式授予之權，謹簽字於自一九六六年十二月十九日起得由各國在紐約簽署之本盟約，以昭信守。

[RUSSIAN TEXT — TEXTE RUSSE]

МЕЖДУНАРОДНЫЙ ПАКТ ОБ ЭКОНОМИЧЕСКИХ, СОЦИАЛЬНЫХ И КУЛЬТУРНЫХ ПРАВАХ

Участвующие в настоящем Пакте государства,

принимая во внимание, что в соответствии с принципами, провозглашенными Уставом Организации Объединенных Наций, признание достоинства, присущего всем членам человеческой семьи, и равных и неотъемлемых прав их является основой свободы, справедливости и всеобщего мира,

признавая, что эти права вытекают из присущего человеческой личности достоинства,

признавая, что согласно Всеобщей декларации прав человека идеал свободной человеческой личности, свободной от страха и нужды, может быть осуществлен только, если будут созданы такие условия, при которых каждый может пользоваться своими экономическими, социальными и культурными правами, так же как и своими гражданскими и политическими правами,

принимая во внимание, что по Уставу Организации Объединенных Наций государства обязаны поощрять всеобщее уважение и соблюдение прав и свобод человека,

принимая во внимание, что каждый отдельный человек, имея обязанности в отношении других людей и того коллектива, к которому он принадлежит, должен добиваться поощрения и соблюдения прав, признаваемых в настоящем Пакте,

соглашаются о нижеследующих статьях:

Часть I

Статья 1. 1. Все народы имеют право на самоопределение. В силу этого права они свободно устанавливают свой политический статус и свободно обеспечивают свое экономическое, социальное и культурное развитие.

2. Все народы для достижения своих целей могут свободно распоряжаться своими естественными богатствами и ресурсами без ущерба для каких-либо обязательств, вытекающих из международного экономического сотрудничества, основанного на принципе взаимной выгоды, и из международного права. Ни один народ ни в коем случае не может быть лишен принадлежащих ему средств существования.

3. Все участвующие в настоящем Пакте государства, в том числе те, которые несут ответственность за управление самоуправляющимися и неподконтрольными территориями, должны в соответствии с положениями Устава Организации Объединенных Наций поощрять осуществление права на самоопределение и уважать это право.

Часть II

Статья 2. 1. Каждое участвующее в настоящем Пакте государство обязуется в индивидуальном порядке и в порядке международной помощи и сотрудничества, в частности в экономической и технической областях, при-

нять в максимальных пределах имеющихся ресурсов меры к тому, чтобы обеспечить постепенно полное осуществление признаваемых в настоящем Пакте прав всеми надлежащими способами, включая, в частности, принятие законодательных мер.

2. Участвующие в настоящем Пакте государства обязуются гарантировать, что права, провозглашенные в настоящем Пакте, будут осуществляться без какой бы то ни было дискриминации, как-то в отношении расы, цвета кожи, пола, языка, религии, политических или иных убеждений, национального или социального происхождения, имущественного положения, рождения или иного обстоятельства.

3. Развивающиеся страны могут с надлежащим учетом прав человека и своего народного хозяйства определять, в какой мере они будут гарантировать признаваемые в настоящем Пакте экономические права лицам, не являющимся их гражданами.

Статья 3. Участвующие в настоящем Пакте государства обязуются обеспечить равное для мужчин и женщин право пользования всеми экономическими, социальными и культурными правами, предусмотренными в настоящем Пакте.

Статья 4. Участвующие в настоящем Пакте государства признают, что в отношении пользования теми правами, которые то или иное государство обеспечивает в соответствии с настоящим Пактом, это государство может устанавливать только такие ограничения этих прав, которые определяются законом, и только постольку, поскольку это совместимо с природой указанных прав, и исключительно с целью способствовать общему благосостоянию в демократическом обществе.

Статья 5. 1. Ничто в настоящем Пакте не может толковаться как означающее, что какое-либо государство, какая-либо группа или какое-либо лицо имеет право заниматься какой бы то ни было деятельностью или совершать какие бы то ни было действия, направленные на уничтожение любых прав или свобод, признанных в настоящем Пакте, или на ограничение их в большей мере, чем предусматривается в настоящем Пакте.

2. Никакое ограничение или умаление каких бы то ни было основных прав человека, признаваемых или существующих в какой-либо стране в силу закона, конвенций, правил или обычаев, не допускается под тем предлогом, что в настоящем Пакте не признаются такие права или что в нем они признаются в меньшем объеме.

Часть III

Статья 6. 1. Участвующие в настоящем Пакте государства признают право на труд, которое включает право каждого человека на получение возможности зарабатывать себе на жизнь трудом, который он свободно выбирает или на который он свободно соглашается, и предпримут, надлежащие шаги к обеспечению этого права.

2. Меры, которые должны быть приняты участвующими в настоящем Пакте государствами в целях полного осуществления этого права, включают программы профессионально-технического обучения и подготовки, пути и методы достижения неуклонного экономического, социального и культурного

развития и полной производительной занятости в условиях, гарантирующих основные политические и экономические свободы человека.

Статья 7. Участвующие в настоящем Пакте государства признают право каждого на справедливые и благоприятные условия труда, включая, в частности:

- a) вознаграждение, обеспечивающее, как минимум, всем трудящимся:
 - i) справедливую зарплату и равное вознаграждение за труд равной ценности без какого бы то ни было различия, причем, в частности, женщинам должны гарантироваться условия труда не хуже тех, которыми пользуются мужчины, с равной платой за равный труд;
 - ii) удовлетворительное существование для них самих и их семей в соответствии с постановлениями настоящего Пакта;
- b) условия работы, отвечающие требованиям безопасности и гигиены;
- c) одинаковую для всех возможность продвижения в работе на соответствующие более высокие ступени исключительно на основании трудового стажа и квалификации;
- d) отдых, досуг и разумное ограничение рабочего времени и оплачиваемый периодический отпуск, равно как и вознаграждение за праздничные дни.

Статья 8. 1. Участвующие в настоящем Пакте государства обязуются обеспечить:

- a) право каждого человека создавать для осуществления и защиты своих экономических и социальных интересов профессиональные союзы и вступать в таковые по своему выбору при единственном условии соблюдения правил соответствующей организации. Пользование указанным правом не подлежит никаким ограничениям кроме тех, которые предусматриваются законом и которые необходимы в демократическом обществе в интересах государственной безопасности или общественного порядка или для ограждения прав и свобод других;
- b) право профессиональных союзов образовывать национальные федерации или конфедерации и право этих последних основывать международные профессиональные организации или присоединяться к таковым;
- c) право профессиональных союзов функционировать беспрепятственно без каких-либо ограничений кроме тех, которые предусматриваются законом и которые необходимы в демократическом обществе в интересах государственной безопасности или общественного порядка или для ограждения прав и свобод других;
- d) право на забастовки при условии его осуществления в соответствии с законами каждой страны.

2. Настоящая статья не препятствует введению законопых ограничений пользования этими правами для лиц, входящих в состав вооруженных сил, полиции или администрации государства.

3. Ничто в настоящей статье не дает права государствам, участвующим в Конвенции Международной организации труда 1948 года относительно свободы ассоциаций и защиты права на организацию, принимать законодательные акты в ущерб гарантиям, предусматриваемым в указанной Конвенции, или применять закон таким образом, чтобы наносился ущерб этим гарантиям.

Статья 9. Участвующие в настоящем Пакте государства признают право каждого человека на социальное обеспечение, включая социальное страхование.

Статья 10. Участвующие в настоящем Пакте государства признают, что:

1. Семье, являющейся естественной и основной ячейкой общества, должны предоставляться по возможности самая широкая охрана и помощь, в особенности при ее образовании и пока на ее ответственности лежат забота о несамостоятельных детях и их воспитании. Брак должен заключаться по свободному согласию вступающих в брак.

2. Особая охрана должна предоставляться матерям в течение разумного периода до и после родов. В течение этого периода работающим матерям должен предоставляться оплачиваемый отпуск с достаточными пособиями по социальному обеспечению.

3. Особые меры охраны и помощи должны приниматься в отношении всех детей и подростков без какой бы то ни было дискриминации по признаку семейного происхождения или по иному признаку. Дети и подростки должны быть защищены от экономической и социальной эксплуатации. Применение их труда в области, вредной для их нравственности и здоровья или опасной для жизни или могущей повредить их нормальному развитию, должно быть наказуемо по закону. Кроме того, государства должны установить возрастные пределы, ниже которых пользование платным детским трудом запрещается и карается законом.

Статья 11. 1. Участвующие в настоящем Пакте государства признают право каждого на достаточный жизненный уровень для него и его семьи, включающий достаточное питание, одежду и жилище, и на непрерывное улучшение условий жизни. Государства-участники примут надлежащие меры к обеспечению осуществления этого права, признавая важное значение в этом отношении международного сотрудничества, основанного на свободном согласии.

2. Участвующие в настоящем Пакте государства, признавая основное право каждого человека на свободу от голода, должны принимать необходимые меры индивидуально и в рамках международного сотрудничества, включающие проведение конкретных программ, для того чтобы:

a) улучшить методы производства, хранения и распределения продуктов питания путем широкого использования технических и научных знаний, распространения знаний о принципах питания и усовершенствования или реформы аграрных систем таким образом, чтобы достигнуть наиболее эффективного освоения и использования природных ресурсов; и

b) обеспечить справедливое распределение мировых запасов продовольствия в соответствии с потребностями и с учетом проблем стран как импортирующих, так и экспортирующих пищевые продукты.

Статья 12. 1. Участвующие в настоящем Пакте государства признают право каждого человека на наивысший достижимый уровень физического и психического здоровья.

2. Меры, которые должны быть приняты участвующими в настоящем Пакте государствами для полного осуществления этого права, включают мероприятия, необходимые для:

- a) обеспечения сокращения мертворождаемости и детской смертности и здорового развития ребенка;
- b) улучшения всех аспектов гигиены внешней среды и гигиены труда в промышленности;
- c) предупреждения и лечения эпидемических, эндемических, профессиональных и иных болезней и борьбы с ними;
- d) создания условий, которые обеспечивали бы всем медицинскую помощь и медицинский уход в случае болезни.

Статья 13. 1. Участвующие в настоящем Пакте государства признают право каждого человека на образование. Они соглашаются, что образование должно быть направлено на полное развитие человеческой личности и сознания ее достоинства и должно укреплять уважение к правам человека и основным свободам. Они далее соглашаются в том, что образование должно дать возможность всем быть полезными участниками свободного общества, способствовать взаимопониманию, терпимости и дружбе между всеми нациями и всеми расовыми, этническими и религиозными группами и содействовать работе Организации Объединенных Наций по поддержанию мира.

2. Участвующие в настоящем Пакте государства признают, что для полного осуществления этого права:

- a) начальное образование должно быть обязательным и бесплатным для всех;
- b) среднее образование в его различных формах, включая профессионально-техническое среднее образование, должно быть открыто и сделано доступным для всех путем принятия всех необходимых мер и, в частности, постепенного введения бесплатного образования;
- c) высшее образование должно быть сделано одинаково доступным для всех на основе способностей каждого путем принятия всех необходимых мер и, в частности, постепенного введения бесплатного образования;
- d) элементарное образование должно поощряться или интенсифицироваться, по возможности, для тех, кто не прошел или не закончил полного курса своего начального образования;
- e) должно активно проводиться развитие сети школ всех ступеней, должна быть установлена удовлетворительная система стипендий и должны постоянно улучшаться материальные условия преподавательского персонала.

3. Участвующие в настоящем Пакте государства обязуются уважать свободу родителей и в соответствующих случаях законных опекунов выбирать для своих детей не только учреждения государственными властями школы, но и другие школы, отвечающие тому минимуму требований для образования, который может быть установлен или утвержден государством, и обеспечивать религиозное и нравственное воспитание своих детей в соответствии со своими собственными убеждениями.

4. Никакая часть настоящей статьи не должна толковаться в смысле умаления свободы отдельных лиц и учреждений создавать учебные заведения и руководить ими при неизменном условии соблюдения принципов, изложенных в пункте 1 настоящей статьи, и требования, чтобы образование, даваемое в таких заведениях, отвечало тому минимуму требований, который может быть установлен государством.

Статья 14. Каждое участвующее в настоящем Пакте государство, которое ко времени своего вступления в число участников не смогло установить на территории своей метрополии или на других территориях, находящихся под его юрисдикцией, обязательного бесплатного начального образования, обязуется в течение двух лет выработать и принять подробный план мероприятий для постепенного проведения в жизнь—в течение разумного числа лет, которое должно быть указано в этом плане—принципа обязательного бесплатного всеобщего образования.

Статья 15. 1. Участвующие в настоящем Пакте государства признают право каждого человека на:

- a) участие в культурной жизни;
- b) пользование результатами научного прогресса и их практического применения;
- c) пользование защитой моральных и материальных интересов, возникающих в связи с любыми научными, литературными или художественными трудами, автором которых он является.

2. Меры, которые должны приниматься участвующими в настоящем Пакте государствами для полного осуществления этого права, включают те, которые необходимы для охраны, развития и распространения достижений науки и культуры.

3. Участвующие в настоящем Пакте государства обязуются уважать свободу, безусловно необходимую для научных исследований и творческой деятельности.

4. Участвующие в настоящем Пакте государства признают пользу, извлекаемую из поощрений и развития международных контактов и сотрудничества в научной и культурной областях.

ЧАСТЬ IV

Статья 16. 1. Участвующие в настоящем Пакте государства обязуются представлять в соответствии с настоящей частью этого Пакта доклады о принимаемых ими мерах и о прогрессе на пути к достижению соблюдения прав, признаваемых в этом Пакте.

2. a) Все доклады представляются Генеральному секретарю Организации Объединенных Наций, который направляет их экземпляры на рассмотрение в Экономический и Социальный Совет в соответствии с положениями настоящего Пакта.

b) Генеральный секретарь Организации Объединенных Наций также препровождает специализированным учреждениям экземпляры докладов или любые соответствующие части докладов участвующих в настоящем Пакте государств, которые также являются членами этих специализированных учреждений, поскольку такие доклады или части этих докладов относятся к любым вопросам, входящим в рамки обязанностей вышеуказанных учреждений в соответствии с их конституционными актами.

Статья 17. 1. Участвующие в настоящем Пакте государства представляют свои доклады по этапам в соответствии с программой, которая должна быть установлена Экономическим и Социальным Советом в течение одного года после вступления в силу настоящего Пакта по консультации с

государствами-участниками и заинтересованными специализированными учреждениями.

2. В докладах могут указываться факторы и затруднения, влияющие на степень исполнения обязанностей по настоящему Пакту.

3. Если соответствующие сведения были ранее сообщены Организации Объединенных Наций или какому-либо специализированному учреждению как минимум участвующим в настоящем Пакте государством, то нет необходимости воспроизводить эти сведения, и будет достаточной точная ссылка на сведения, сообщенные таким образом.

Статья 18. Во исполнение своих обязанностей по Уставу ООН в области прав человека и основных свобод Экономический и Социальный Совет может вступать в соглашения со специализированными учреждениями о представлении ими ему докладов о прогрессе на пути к достижению соблюдения постановлений настоящего Пакта, относящихся к сфере их деятельности. Эти доклады могут включать подробности принимаемых их компетентными органами решений и рекомендаций о таком осуществлении.

Статья 19. Экономический и Социальный Совет может передавать в Комиссию по правам человека для рассмотрения и дачи общих рекомендаций или, в соответствующих случаях, для сведения доклада, касающегося прав человека, представляемые государствами в соответствии со статьями 16 и 17, и доклады, касающиеся прав человека, представляемые специализированными учреждениями в соответствии со статьей 18.

Статья 20. Заинтересованные участвующие в настоящем Пакте государства и специализированные учреждения могут представлять Экономическому и Социальному Совету замечания по любой общей рекомендации согласно статье 19 или по ссылке на такую общую рекомендацию в любом докладе Комиссии по правам человека, или в любом документе, на который там делается ссылка.

Статья 21. Экономический и Социальный Совет может представлять время от времени Генеральной Ассамблее доклады с рекомендациями общего характера и с кратким изложением сведений, получаемых от участвующих в настоящем Пакте государств и от специализированных учреждений, о принятых мерах и достигнутых результатах в области обеспечения всеобщего соблюдения прав, признаваемых в настоящем Пакте.

Статья 22. Экономический и Социальный Совет может обращать внимание других органов Организации Объединенных Наций, их вспомогательных органов и специализированных учреждений, занимающихся предоставлением технической помощи, на любые вопросы, возникающие в связи с докладами, упоминаемыми в настоящей части настоящего Пакта, которые могут быть полезны этим органам при вынесении каждым из них в пределах своей компетенции решений относительно целесообразности международных мер, которые могли бы способствовать эффективному постепенному проведению в жизнь настоящего Пакта.

Статья 23. Участвующие в настоящем Пакте государства соглашаются, что к числу международных мероприятий, способствующих осуществлению прав, признаваемых в настоящем Пакте, относится применение

таких средств, как заключение конвенций, принятие рекомендаций, оказание технической помощи и проведение региональных совещаний и технических совещаний в целях консультаций, а также исследования, организованные совместно с заинтересованными правительствами.

Статья 24. Ничто в настоящем Пакте не должно толковаться как умаление значения постановлений Устава Организации Объединенных Наций и уставов специализированных учреждений, которые определяют соответствующие обязанности различных органов Организации Объединенных Наций и специализированных учреждений в отношении вопросов, которых касается настоящий Пакт.

Статья 25. Ничто в настоящем Пакте не должно толковаться как умаление неотъемлемого права всех народов полностью и свободно обладать и пользоваться своими естественными богатствами и ресурсами.

Часть V

Статья 26. 1. Настоящий Пакт открыт для подписания любым государством-членом Организации Объединенных Наций или членом любого из ее специализированных учреждений, любым государством-участником Статута Международного Суда и любым другим государством, приглашенным Генеральной Ассамблеей Организации Объединенных Наций к участию в настоящем Пакте.

2. Настоящий Пакт подлежит ратификации. Ратификационные грамоты депонируются у Генерального секретаря Организации Объединенных Наций.

3. Настоящий Пакт открыт для присоединения любого государства, указанного в пункте 1 настоящей статьи.

4. Присоединение совершается депонированием документа о присоединении у Генерального секретаря Организации Объединенных Наций.

5. Генеральный секретарь Организации Объединенных Наций уведомляет все подписавшие настоящий Пакт или присоединившиеся к нему государства о депонировании каждой ратификационной грамоты или документа о присоединении.

Статья 27. 1. Настоящий Пакт вступает в силу спустя три месяца со дня депонирования у Генерального секретаря Организации Объединенных Наций тридцать пятой ратификационной грамоты или документа о присоединении.

2. Для каждого государства, которое ратифицирует настоящий Пакт или присоединится к нему после депонирования тридцать пятой ратификационной грамоты или документа о присоединении, настоящий Пакт вступает в силу спустя три месяца со дня депонирования его собственной ратификационной грамоты или документа о присоединении.

Статья 28. Постановления настоящего Пакта распространяются на все части Федеративных государств без каких бы то ни было ограничений или изъятий.

Статья 29. 1. Любое участвующее в настоящем Пакте государство может предлагать поправки и представлять их Генеральному секретарю Орга-

низации Объединенных Наций. Генеральный секретарь препровождает затем любые предложенные поправки участвующим в настоящем Пакте государствам с просьбой сообщить ему, высказываются ли они за созыв конференции государств-участников с целью рассмотрения этих предложений и проведения по ним голосования. Если по крайней мере одна треть государств-участников выскажется за такую конференцию, Генеральный секретарь Организации Объединенных Наций созывает эту конференцию под эгидой Организации Объединенных Наций. Любая поправка, принятая большинством государств-участников, присутствующих и участвующих в голосовании на этой конференции, представляется Генеральной Ассамблее Организации Объединенных Наций на утверждение.

2. Поправки вступают в силу по утверждении их Генеральной Ассамблеей Организации Объединенных Наций и принятии их большинством в две трети участвующих в настоящем Пакте государств в соответствии с их конституционными процедурами.

3. Когда поправки вступают в силу, они становятся обязательными для тех государств-участников, которые их приняли, а для других государств-участников остаются обязательными постановления настоящего Пакта и все предшествующие поправки, которые ими приняты.

Статья 30. Независимо от уведомлений, делаемых согласно пункту 5 статьи 26, Генеральный секретарь Организации Объединенных Наций уведомляет все государства, о которых идет речь в пункте 1 той же статьи, о нижеследующем:

- a) подписаниях, ратификациях и присоединениях согласно статье 26;
- a) дате вступления в силу настоящего Пакта согласно статье 27 и дате вступления в силу любых поправок согласно статье 29.

Статья 31. 1. Настоящий Пакт, английский, испанский, китайский, русский и французский тексты которого равно аутентичны, подлежит сдаче на хранение в архив Организации Объединенных Наций.

2. Генеральный секретарь Организации Объединенных Наций препровождает заверенные копии настоящего Пакта всем государствам, указанным в статье 26.

В удостоверение чего нижеподписавшиеся, должным образом уполномоченные соответствующими правительствами, подписали настоящий Пакт, открытый для подписания в Нью-Йорке, девятнадцатого декабря тысяча девятьсот шестьдесят шестого года.

[SPANISH TEXT — TEXTE ESPAGNOL]

PACTO INTERNACIONAL DE DERECHOS ECONÓMICOS, SOCIALES Y CULTURALES

Los Estados Partes en el presente Pacto,

Considerando que, conforme a los principios enunciados en la Carta de las Naciones Unidas, la libertad, la justicia y la paz en el mundo tienen por base el reconocimiento de la dignidad inherente a todos los miembros de la familia humana y de sus derechos iguales e inalienables,

Reconociendo que estos derechos se desprenden de la dignidad inherente a la persona humana,

Reconociendo que, con arreglo a la Declaración Universal de Derechos Humanos, no puede realizarse el ideal del ser humano libre, liberado del temor y de la miseria, a menos que se creen condiciones que permitan a cada persona gozar de sus derechos económicos, sociales y culturales, tanto como de sus derechos civiles y políticos,

Considerando que la Carta de las Naciones Unidas impone a los Estados la obligación de promover el respeto universal y efectivo de los derechos y libertades humanos,

Comprendiendo que el individuo, por tener deberes respecto de otros individuos y de la comunidad a que pertenece, está obligado a procurar la vigencia y observancia de los derechos reconocidos en este Pacto,

Conviene en los artículos siguientes:

PARTE I

Artículo 1. 1. Todos los pueblos tienen el derecho de libre determinación. En virtud de este derecho establecen libremente su condición política y proveen asimismo a su desarrollo económico, social y cultural.

2. Para el logro de sus fines, todos los pueblos pueden disponer libremente de sus riquezas y recursos naturales, sin perjuicio de las obligaciones que derivan de la cooperación económica internacional basada en el principio de beneficio recíproco, así como del derecho internacional. En ningún caso podría privarse a un pueblo de sus propios medios de subsistencia.

3. Los Estados Partes en el presente Pacto, incluso los que tienen la responsabilidad de administrar territorios no autónomos y territorios en fideicomiso, promoverán el ejercicio del derecho de libre determinación, y respetarán este derecho de conformidad con las disposiciones de la Carta de las Naciones Unidas.

PARTE II

Artículo 2. 1. Cada uno de los Estados Partes en el presente Pacto se compromete a adoptar medidas, tanto por separado como mediante la asistencia y la cooperación internacionales, especialmente económicas y técnicas, hasta el máximo de los recursos de que disponga, para lograr progresivamente, por todos los medios apropiados, inclusive en particular la adopción de medidas legislativas, la plena efectividad de los derechos aquí reconocidos.

2. Los Estados Partes en el presente Pacto se comprometen a garantizar el ejercicio de los derechos que en él se enuncian, sin discriminación alguna por motivos de raza, color, sexo, idioma, religión, opinión política o de otra índole, origen nacional o social, posición económica, nacimiento o cualquier otra condición social.

3. Los países en vías de desarrollo, teniendo debidamente en cuenta los derechos humanos y su economía nacional, podrán determinar en qué medida garantizarán los derechos económicos reconocidos en el presente Pacto a personas que no sean nacionales suyos.

Artículo 3. Los Estados Partes en el presente Pacto se comprometen a asegurar a los hombres y a las mujeres igual título a gozar de todos los derechos económicos, sociales y culturales enunciados en el presente Pacto.

Artículo 4. Los Estados Partes en el presente Pacto reconocen que, en el ejercicio de los derechos garantizados conforme al presente Pacto por el Estado, éste podrá someter tales derechos únicamente a limitaciones determinadas por ley, sólo en la medida compatible con la naturaleza de esos derechos y con el exclusivo objeto de promover el bienestar general en una sociedad democrática.

Artículo 5. 1. Ninguna disposición del presente Pacto podrá ser interpretada en el sentido de reconocer derecho alguno a un Estado, grupo o individuo para emprender actividades o realizar actos encaminados a la destrucción de cualquiera de los derechos o libertades reconocidos en el Pacto, o a su limitación en medida mayor que la prevista en él.

2. No podrá admitirse restricción o menoscabo de ninguno de los derechos humanos fundamentales reconocidos o vigentes en un país en virtud de leyes, convenciones, reglamentos o costumbres, a pretexto de que el presente Pacto no los reconoce o los reconoce en menor grado.

PARTE III

Artículo 6. 1. Los Estados Partes en el presente Pacto reconocen el derecho a trabajar que comprende el derecho de toda persona de tener la oportunidad de ganarse la vida mediante un trabajo libremente escogido o aceptado, y tomarán medidas adecuadas para garantizar este derecho.

2. Entre las medidas que habrá de adoptar cada uno de los Estados Partes en el presente Pacto para lograr la plena efectividad de este derecho deberá figurar orientación y formación técnicoprofesional, la preparación de programas, normas y técnicas encaminadas a conseguir un desarrollo económico, social y cultural constante y la ocupación plena y productiva, en condiciones que garanticen las libertades políticas y económicas fundamentales de la persona humana.

Artículo 7. Los Estados Partes en el presente Pacto reconocen el derecho de toda persona al goce de condiciones de trabajo equitativas y satisfactorias que le aseguren en especial:

- a) Una remuneración que proporcione como mínimo a todos los trabajadores:
 - i) Un salario equitativo e igual por trabajo de igual valor, sin distinciones de ninguna especie; en particular, debe asegurarse a las mujeres condiciones de trabajo no inferiores a las de los hombres, con salario igual por trabajo igual;

- ii) Condiciones de existencia dignas para ellos y para sus familias conforme a las disposiciones del presente Pacto;
- b) La seguridad y la higiene en el trabajo;
- c) Igual oportunidad para todos de ser promovidos, dentro de su trabajo, a la categoría superior que les corresponda, sin más consideraciones que los factores de tiempo de servicio y capacidad;
- d) El descanso, el disfrute del tiempo libre, la limitación razonable de las horas de trabajo y las vacaciones periódicas pagadas, así como la remuneración de los días festivos.

Artículo 8. 1. Los Estados Partes en el presente Pacto se comprometen a garantizar:

- a) El derecho de toda persona a fundar sindicatos y a afiliarse al de su elección, con sujeción únicamente a los estatutos de la organización correspondiente, para promover y proteger sus intereses económicos y sociales. No podrán imponerse otras restricciones al ejercicio de este derecho que las que prescriba la ley y que sean necesarias en una sociedad democrática en interés de la seguridad nacional o del orden público, o para la protección de los derechos y libertades ajenos;
- b) El derecho de los sindicatos a formar federaciones o confederaciones nacionales y el de éstas a fundar organizaciones sindicales internacionales o a afiliarse a las mismas;
- c) El derecho de los sindicatos a funcionar sin obstáculos y sin otras limitaciones que las que prescriba la ley y que sean necesarias en una sociedad democrática en interés de la seguridad nacional o del orden público o para la protección de los derechos y libertades ajenos;
- d) El derecho de huelga, ejercido de conformidad con las leyes de cada país.

2. El presente artículo no impedirá someter a restricciones legales el ejercicio de tales derechos por los miembros de las fuerzas armadas, de la policía o de la administración del Estado.

3. Nada de lo dispuesto en este artículo autorizará a los Estados Partes en el Convenio de la Organización Internacional del Trabajo de 1948 relativo a la libertad sindical y a la protección del derecho de sindicación a adoptar medidas legislativas que menoscaben las garantías previstas en dicho Convenio o a aplicar la ley en forma que menoscabe dichas garantías.

Artículo 9. Los Estados Partes en el presente Pacto reconocen el derecho de toda persona a la seguridad social, incluso al seguro social.

Artículo 10. Los Estados Partes en el presente Pacto reconocen que:

1. Se debe conceder a la familia, que es el elemento natural y fundamental de la sociedad, la más amplia protección y asistencia posibles, especialmente para su constitución y mientras sea responsable del cuidado y la educación de los hijos a su cargo. El matrimonio debe contraerse con el libre consentimiento de los futuros cónyuges.

2. Se debe conceder especial protección a las madres durante un período de tiempo razonable antes y después del parto. Durante dicho período, a las madres que trabajen se les debe conceder licencia con remuneración o con prestaciones adecuadas de seguridad social.

3. Se deben adoptar medidas especiales de protección y asistencia en favor de todos los niños y adolescentes, sin discriminación alguna por razón de filiación o

cualquier otra condición. Debe protegerse a los niños y adolescentes contra la explotación económica y social. Su empleo en trabajos nocivos para su moral y salud, o en los cuales peligre su vida o se corra el riesgo de perjudicar su desarrollo normal, será sancionado por la ley. Los Estados deben establecer también límites de edad por debajo de los cuales quede prohibido y sancionado por la ley el empleo a sueldo de mano de obra infantil.

Artículo 11. 1. Los Estados Partes en el presente Pacto reconocen el derecho de toda persona a un nivel de vida adecuado para sí y su familia, incluso alimentación, vestido y vivienda adecuados, y a una mejora continua de las condiciones de existencia. Los Estados Partes tomarán medidas apropiadas para asegurar la efectividad de este derecho, reconociendo a este efecto la importancia esencial de la cooperación internacional fundada en el libre consentimiento.

2. Los Estados Partes en el presente Pacto, reconociendo el derecho fundamental de toda persona a estar protegida contra el hambre, adoptarán, individualmente y mediante la cooperación internacional, las medidas, incluidos programas concretos, que se necesiten para:

- a) Mejorar los métodos de producción, conservación y distribución de alimentos mediante la plena utilización de los conocimientos técnicos y científicos, la divulgación de principios sobre nutrición y el perfeccionamiento o la reforma de los regímenes agrarios de modo que se logre la explotación y la utilización más eficaces de las riquezas naturales;
- b) Asegurar una distribución equitativa de los alimentos mundiales en relación con las necesidades, teniendo en cuenta los problemas que se plantean tanto a los países que importan productos alimenticios como a los que los exportan.

Artículo 12. 1. Los Estados Partes en el presente Pacto reconocen el derecho de toda persona al disfrute del más alto nivel posible de salud física y mental.

2. Entre las medidas que deberán adoptar los Estados Partes en el Pacto a fin de asegurar la plena efectividad de este derecho, figurarán las necesarias para:

- a) La reducción de la mortalidad y de la mortalidad infantil, y el sano desarrollo de los niños;
- b) El mejoramiento en todos sus aspectos de la higiene del trabajo y del medio ambiente;
- c) La prevención y el tratamiento de las enfermedades epidémicas, endémicas, profesionales y de otra índole, y la lucha contra ellas;
- d) La creación de condiciones que aseguren a todos asistencia médica y servicios médicos en caso de enfermedad.

Artículo 13. 1. Los Estados Partes en el presente Pacto reconocen el derecho de toda persona a la educación. Conviene en que la educación debe orientarse hacia el pleno desarrollo de la personalidad humana y del sentido de su dignidad, y debe fortalecer el respeto por los derechos humanos y las libertades fundamentales. Conviene asimismo en que la educación debe capacitar a todas las personas para participar efectivamente en una sociedad libre, favorecer la comprensión, la tolerancia y la amistad entre todas las naciones y entre todos los grupos raciales, étnicos o religiosos, y promover las actividades de las Naciones Unidas en pro del mantenimiento de la paz.

2. Los Estados Partes en el presente Pacto reconocen que, con objeto de lograr el pleno ejercicio de este derecho:

- a) La enseñanza primaria debe ser obligatoria y asequible a todos gratuitamente;
- b) La enseñanza secundaria, en sus diferentes formas, incluso la enseñanza secundaria técnica y profesional, debe ser generalizada y hacerse accesible a todos, por cuantos medios sean apropiados y, en particular, por la implantación progresiva de la enseñanza gratuita;
- c) La enseñanza superior debe hacerse igualmente accesible a todos, sobre la base de la capacidad de cada uno, por cuantos medios sean apropiados, y en particular, por la implantación progresiva de la enseñanza gratuita;
- d) Debe fomentarse o intensificarse, en la medida de lo posible, la educación fundamental para aquellas personas que no hayan recibido o terminado el ciclo completo de instrucción primaria;
- e) Se debe proseguir activamente el desarrollo del sistema escolar en todos los ciclos de la enseñanza, implantar un sistema adecuado de becas, y mejorar continuamente las condiciones materiales del cuerpo docente.

3. Los Estados Partes en el presente Pacto se comprometen a respetar la libertad de los padres y, en su caso, de los tutores legales, de escoger para sus hijos o pupilos escuelas distintas de las creadas por las autoridades públicas, siempre que aquéllas satisfagan las normas mínimas que el Estado prescriba o apruebe en materia de enseñanza, y de hacer que sus hijos o pupilos reciban la educación religiosa o moral que esté de acuerdo con sus propias convicciones.

4. Nada de lo dispuesto en este artículo se interpretará como una restricción de la libertad de los particulares y entidades para establecer y dirigir instituciones de enseñanza, a condición de que se respeten los principios enunciados en el párrafo 1 y de que la educación dada en esas instituciones se ajuste a las normas mínimas que prescriba el Estado.

Artículo 14. Todo Estado Parte en el presente Pacto que, en el momento de hacerse parte en él, aún no haya podido instituir en su territorio metropolitano o en otros territorios sometidos a su jurisdicción la obligatoriedad y la gratuidad de la enseñanza primaria, se compromete a elaborar y adoptar, dentro de un plazo de dos años, un plan detallado de acción para la aplicación progresiva, dentro de un número razonable de años fijado en el plan, del principio de la enseñanza obligatoria y gratuita para todos.

Artículo 15. 1. Los Estados Partes en el presente Pacto reconocen el derecho de toda persona a:

- a) Participar en la vida cultural;
- b) Gozar de los beneficios del progreso científico y de sus aplicaciones;
- c) Beneficiarse de la protección de los intereses morales y materiales que le correspondan por razón de las producciones científicas, literarias o artísticas de que sea autora.

2. Entre las medidas que los Estados Partes en el presente Pacto deberán adoptar para asegurar el pleno ejercicio de este derecho, figurarán las necesarias para la conservación, el desarrollo y la difusión de la ciencia y de la cultura.

3. Los Estados Partes en el presente Pacto se comprometen a respetar la indispensable libertad para la investigación científica y para la actividad creadora.

4. Los Estados Partes en el presente Pacto reconocen los beneficios que derivan del fomento y desarrollo de la cooperación y de las relaciones internacionales en cuestiones científicas y culturales.

PARTE IV

Artículo 16. 1. Los Estados Partes en el presente Pacto se comprometen a presentar, en conformidad con esta parte del Pacto, informes sobre las medidas que hayan adoptado, y los progresos realizados, con el fin de asegurar el respeto a los derechos reconocidos en el mismo.

2. a) Todos los informes serán presentados al Secretario General de las Naciones Unidas, quien transmitirá copias al Consejo Económico y Social para que las examine conforme a lo dispuesto en el presente Pacto.

b) El Secretario General de las Naciones Unidas transmitirá también a los organismos especializados copias de los informes, o de las partes pertinentes de éstos, enviados por los Estados Partes en el presente Pacto que además sean miembros de esos organismos especializados, en la medida en que tales informes o partes de ellos tengan relación con materias que sean de la competencia de dichos organismos conforme a sus instrumentos constitutivos.

Artículo 17. 1. Los Estados Partes en el presente Pacto presentarán sus informes por etapas, con arreglo al programa que establecerá el Consejo Económico y Social en el plazo de un año desde la entrada en vigor del presente Pacto, previa consulta con los Estados Partes y con los organismos especializados interesados.

2. Los informes podrán señalar las circunstancias y dificultades que afecten el grado de cumplimiento de las obligaciones previstas en este Pacto.

3. Cuando la información pertinente hubiera sido ya proporcionada a las Naciones Unidas o a algún organismo especializado por un Estado Parte, no será necesario repetir dicha información, sino que bastará hacer referencia concreta a la misma.

Artículo 18. En virtud de las atribuciones que la Carta de las Naciones Unidas le confiere en materia de derechos humanos y libertades fundamentales, el Consejo Económico y Social podrá concluir acuerdos con los organismos especializados sobre la presentación por tales organismos de informes relativos al cumplimiento de las disposiciones de este Pacto que corresponden a su campo de actividades. Estos informes podrán contener detalles sobre las decisiones y recomendaciones que en relación con ese cumplimiento hayan aprobado los órganos competentes de dichos organismos.

Artículo 19. El Consejo Económico y Social podrá transmitir a la Comisión de Derechos Humanos, para su estudio y recomendación de carácter general, o para información, según proceda, los informes sobre derechos humanos que presenten los Estados conforme a los artículos 16 y 17, y los informes relativos a los derechos humanos que presenten los organismos especializados conforme al artículo 18.

Artículo 20. Los Estados Partes en el presente Pacto y los organismos especializados interesados podrán presentar al Consejo Económico y Social observaciones sobre toda recomendación de carácter general hecha en virtud del artículo 19 o toda referencia a tal recomendación general que conste en un informe de la Comisión de Derechos Humanos o en un documento allí mencionado.

Artículo 21. El Consejo Económico y Social podrá presentar de vez en cuando a la Asamblea General informes que contengan recomendaciones de carácter general así como un resumen de la información recibida de los Estados Partes en el presente Pacto y de los organismos especializados acerca de las medidas adoptadas y los

progresos realizados para lograr el respeto general de los derechos reconocidos en el presente Pacto.

Artículo 22. El Consejo Económico y Social podrá señalar a la atención de otros órganos de las Naciones Unidas, sus órganos subsidiarios y los organismos especializados interesados que se ocupen de prestar asistencia técnica, toda cuestión surgida de los informes a que se refiere esta parte del Pacto que pueda servir para que dichas entidades se pronuncien, cada una dentro de su esfera de competencia, sobre la conveniencia de las medidas internacionales que puedan contribuir a la aplicación efectiva y progresiva del presente Pacto.

Artículo 23. Los Estados Partes en el presente Pacto convienen en que las medidas de orden internacional destinadas a asegurar el respeto de los derechos que se reconocen en el presente Pacto comprenden procedimientos tales como la conclusión de convenciones, la aprobación de recomendaciones, la prestación de asistencia técnica y la celebración de reuniones regionales y técnicas, para efectuar consultas y realizar estudios, organizadas en cooperación con los gobiernos interesados.

Artículo 24. Ninguna disposición del presente Pacto deberá interpretarse en menoscabo de las disposiciones de la Carta de las Naciones Unidas o de las constituciones de los organismos especializados que definen las atribuciones de los diversos órganos de las Naciones Unidas y de los organismos especializados en cuanto a las materias a que se refiere el presente Pacto.

Artículo 25. Ninguna disposición del presente Pacto deberá interpretarse en menoscabo del derecho inherente de todos los pueblos a disfrutar y utilizar plena y libremente sus riquezas y recursos naturales.

PARTE V

Artículo 26. 1. El presente Pacto estará abierto a la firma de todos los Estados Miembros de las Naciones Unidas o miembros de algún organismo especializado, así como de todo Estado Parte en el Estatuto de la Corte Internacional de Justicia y de cualquier otro Estado invitado por la Asamblea General de las Naciones Unidas a ser parte en el presente Pacto.

2. El presente Pacto está sujeto a ratificación. Los instrumentos de ratificación se depositarán en poder del Secretario General de las Naciones Unidas.

3. El presente Pacto quedará abierto a la adhesión de cualquiera de los Estados mencionados en el párrafo 1 del presente artículo.

4. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del Secretario General de las Naciones Unidas.

5. El Secretario General de las Naciones Unidas informará a todos los Estados que hayan firmado el presente Pacto, o se hayan adherido a él, del depósito de cada uno de los instrumentos de ratificación o de adhesión.

Artículo 27. 1. El presente Pacto entrará en vigor transcurridos tres meses a partir de la fecha en que haya sido depositado el trigésimo quinto instrumento de ratificación o de adhesión en poder del Secretario General de las Naciones Unidas.

2. Para cada Estado que ratifique el presente Pacto o se adhiera a él después de haber sido depositado el trigésimo quinto instrumento de ratificación o de adhesión, el Pacto entrará en vigor transcurridos tres meses a partir de la fecha en que tal Estado haya depositado su instrumento de ratificación o de adhesión.

Artículo 28. Las disposiciones del presente Pacto serán aplicables a todas las partes componentes de los Estados federales, sin limitación ni excepción alguna.

Artículo 29. 1. Todo Estado Parte en el presente Pacto podrá proponer enmiendas y depositarlas en poder del Secretario General de las Naciones Unidas. El Secretario General comunicará las enmiendas propuestas a los Estados Partes en el presente Pacto, pidiéndoles que le notifiquen si desean que se convoque una conferencia de Estados Partes con el fin de examinar las propuestas y someterlas a votación. Si un tercio al menos de los Estados se declara a favor de tal convocatoria, el Secretario General convocará una conferencia bajo los auspicios de las Naciones Unidas. Toda enmienda adoptada por la mayoría de Estados presentes y votantes en la conferencia se someterá a la aprobación de la Asamblea General de las Naciones Unidas.

2. Tales enmiendas entrarán en vigor cuando hayan sido aprobadas por la Asamblea General de las Naciones Unidas y aceptadas por una mayoría de dos tercios de los Estados Partes en el presente Pacto, de conformidad con sus respectivos procedimientos constitucionales.

3. Cuando tales enmiendas entren en vigor serán obligatorias para los Estados Partes que las hayan aceptado, en tanto que los demás Estados Partes seguirán obligados por las disposiciones del presente Pacto y por toda enmienda anterior que hayan aceptado.

Artículo 30. Independientemente de las notificaciones previstas en el párrafo 5 del artículo 26, el Secretario General de las Naciones Unidas comunicará a todos los Estados mencionados en el párrafo 1 del mismo artículo:

- a) Las firmas, ratificaciones y adhesiones conformes con lo dispuesto en el artículo 26;
- b) La fecha en que entre en vigor el presente Pacto conforme a lo dispuesto en el artículo 27, y la fecha en que entren en vigor las enmiendas a que hace referencia el artículo 29.

Artículo 31. 1. El presente Pacto, cuyos textos en chino, español, francés, inglés y ruso son igualmente auténticos, será depositado en los archivos de las Naciones Unidas.

2. El Secretario General de las Naciones Unidas enviará copias certificadas del presente Pacto a todos los Estados mencionados en el artículo 26.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados para ello por sus respectivos Gobiernos, han firmado el presente Pacto, el cual ha sido abierto a la firma en Nueva York, el decimonoveno día del mes de diciembre de mil novecientos sesenta y seis.

For Afghanistan:
Pour l'Afghanistan :
阿富汗:
За Афганистан:
Por el Afganistán:

For Albania:
Pour l'Albanie :
阿爾巴尼亞:
За Албанию:
Por Albania:

For Algeria:
Pour l'Algérie :
阿爾及利亞:
За Алжир:
Por Argelia:

TEWFIK BOUATTOURA
10 December 1968

For Argentina:
Pour l'Argentine :
阿根廷:
За Аргентину:
Por la Argentina:

RUDA
19 Febrero 1968¹

For Australia:
Pour l'Australie :
澳大利亞:
За Австралию:
Por Australia:

LAURENCE RUPERT McINTYRE
18 December 1972

¹ 19 February 1968—19 février 1968.

For Austria:
Pour l'Autriche :
奧地利：
За Австрию:
Por Austria:

PETER JANKOWITSCH
10 décembre 1973

For Barbados:
Pour la Barbade :
巴貝多：
За Барбадос:
Por Barbados:

For Belgium:
Pour la Belgique :
比利時：
За Бельгию:
Por Bélgica:

C. SHUURMANS
10 décembre 1968

For Bolivia:
Pour la Bolivie :
波利維亞：
За Боливию:
Por Bolivia:

For Botswana:
Pour le Botswana :
波扎那：
За Ботсвана:
Por Botswana:

For Brazil:
Pour le Brésil :
巴西:
За Бразилию:
Por el Brasil:

For Bulgaria:
Pour la Bulgarie :
保加利亞:
За България:
Por Bulgaria:

МИЛКО ТАРАБАНОВ¹
8 octobre 1968

For Burma:
Pour la Birmanie :
緬甸:
За Бирму:
Por Birmania:

For Burundi:
Pour le Burundi :
布隆提:
За Бурунди:
Por Burundi:

For the Byelorussian Soviet Socialist Republic:²
Pour la République socialiste soviétique de Biélorussie² :
白俄羅斯蘇維埃社會主義共和國:
За Белорусскую Советскую Социалистическую Республику:
Por la República Socialista Soviética de Bielorrusia:

ГЕРАДОТ ГАЎРЫЛАВІЧ ЧАРНУШЧАНКО³
19 марта 1968⁴

¹ Milko Tarabanov.

² See p. 78 of this volume for the texts of the declarations and reservations made upon signature — Voir p. 78 du présent volume pour les textes des déclarations et réserves faites lors de la signature.

³ Geradot Gavrilovich Chernushchenko — Geradote Gavrilovitch Tchernuchtchenko.

⁴ 19 March 1968 — 19 mars 1968.

For Cambodia:
Pour le Cambodge :
柬埔寨：
За Камбоджу:
Por Camboya:

For Cameroon:
Pour le Cameroun :
喀麥隆：
За Камерун:
Por el Camerún:

For Canada:
Pour le Canada :
加拿大：
За Канаду:
Por el Canadá:

For the Central African Republic:
Pour la République centrafricaine :
中非共和國：
За Центральнoафриканскую Республику:
Por la República Centrafricana:

For Ceylon:
Pour Ceylan :
錫蘭：
За Цейлон:
Por Ceilán:

For Chad:
Pour le Tchad :
查德：
За Чад:
Por el Chad:

For Chile:
Pour le Chili :
智利:
За Чили:
Por Chile:

JOSÉ PIÑERA CARVALLO
Sept. 16, 1969

For China:
Pour la Chine :
中國:
За Китай:
Por China:

[Signed — Signé]¹

For Colombia:
Pour la Colombie :
哥倫比亞:
За Колумбию:
Por Colombia:

EVARISTO SOURDIS
Dic. 21 de 1966²

For the Congo (Brazzaville):
Pour le Congo (Brazzaville) :
剛果 (布拉薩市):
За Конго (Браззавиль):
Por el Congo (Brazzaville):

¹ Signature affixed by Liu Chieh on 5 October 1967. See p. 94 for the texts of the declarations relating to the signature on behalf of the Government of the Republic of China — La signature a été apposée par Liu Chieh le 5 octobre 1967. Voir p. 94 pour les textes des déclarations relatives à la signature au nom du Gouvernement de la République de Chine.

² 21 December 1966 — 21 décembre 1966.

For the Congo (Democratic Republic of):
Pour le Congo (République démocratique du) :
剛果 (民主共和國) :
За Демократическую Республику Конго:
Por el Congo (República Democrática de):

For Costa Rica:
Pour le Costa Rica :
哥斯大黎加:
За Коста-Рику:
Por Costa Rica:

LUIS D. TINOCO

For Cuba:
Pour Cuba :
古巴:
За Кубу:
Por Cuba:

For Cyprus:
Pour Chypre :
賽普勒斯:
За Кипр:
Por Chipre:

ZENON ROSSIDES
9th January 1967

For Czechoslovakia:¹
Pour la Tchécoslovaquie¹ :
捷克斯拉夫:
За Чехословакию:
Por Checoslovaquia:

VACLAV PLESKOT
7.10.1968²

¹ See p. 78 of this volume for the texts of the declarations and reservations made upon signature— Voir p. 78 du présent volume pour les textes des déclarations et réserves faites lors de la signature.

² 7 October 1968 — 7 octobre 1968.

For Dahomey:
Pour le Dahomey :
達荷美:
За Дагомею:
Por el Dahomey:

For Denmark:
Pour le Danemark :
丹麥:
За Данию:
Por Dinamarca:

OTTO ROSE BORCH
March 20, 1968

For the Dominican Republic:
Pour la République Dominicaine :
多明尼加共和國:
За Доминиканскую Республику:
Por la República Dominicana:

For Ecuador:
Pour l'Équateur :
厄瓜多:
За Эквадор:
Por el Ecuador:

[*Illegible — Illisible*]
Septiembre 29/1967¹

For El Salvador:
Pour El Salvador :
薩爾瓦多:
За Сальвадор:
Por El Salvador:

ALFREDO MARTÍNEZ MORENO
Septiembre 21, 1967²

¹ 29 September 1967 — 29 septembre 1967.

² 21 September 1967 — 21 septembre 1967.

For Ethiopia:
Pour l'Éthiopie :
衣索比亞：
За Эфиопию:
Por Etiopía:

For the Federal Republic of Germany:
Pour la République fédérale d'Allemagne :
德意志聯邦共和國：
За Федеративную Республику Германии:
Por la República Federal de Alemania:

WILLY BRANDT
9/10.1968¹

For Finland:
Pour la Finlande :
芬蘭：
За Финляндию:
Por Finlandia:

AHTI KARJALAINEN
11/10.67²

For France:
Pour la France :
法蘭西：
За Францию:
Por Francia:

For Gabon:
Pour le Gabon :
加彭：
За Габон:
Por el Gabón:

¹ 9 October 1968 — 9 octobre 1968.

² 11 October 1967 — 11 octobre 1967.

For Gambia:
Pour la Gambie :
岡比亞:
За Гамбию:
Por Gambia:

For the German Democratic Republic:
Pour la République démocratique allemande :
德意志民主共和国
Германская Демократическая Республика:
Por la República Democrática Alemana:

HORST GRUNERT
27.3.73¹

For Ghana:
Pour le Ghana :
加納:
За Гану:
Por Ghana:

For Greece:
Pour la Grèce :
希臘:
За Грецию:
Por Grecia:

For Guatemala:
Pour le Guatemala :
瓜地馬拉:
За Гватемалу:
Por Guatemala:

¹ 27 March 1973 — 27 mars 1973.

For Guinea:
Pour la Guinée :
幾內亞:
За Гвинею:
Por Guinea:

MAROF ACHKAR
Le 28 février 1967

For Guyana:
Pour la Guyane :
蓋亞那:
За Гвиану:
Por Guyana:

ANNE JARDIM
August 22, 1968

For Haiti:
Pour Haïti :
海地:
За Гаити:
Por Haití:

For the Holy See:
Pour le Saint-Siège :
教廷:
За Святейший престол:
Por la Santa Sede:

For Honduras:
Pour le Honduras :
宏都拉斯:
За Гондурас:
Por Honduras:

H. LÓPEZ VILLAMIL

For Hungary:¹
Pour la Hongrie¹ :
匈牙利:
За Венгрию:
Por Hungría:

KÁROLY CSATORDAY
March 25, 1969

For Iceland:
Pour l'Islande :
冰島:
За Исландию:
Por Islandía:

HANNES KJARTANSSON
30 Dec. 1968

For India:
Pour l'Inde :
印度:
За Индию:
Por la India:

For Indonesia:
Pour l'Indonésie :
印度尼西亞:
За Индонезию:
Por Indonesia:

For Iran:
Pour l'Iran :
伊朗:
За Иран:
Por el Irán:

Subject to ratification²

MEHDI VAKIL
4 April 1968

¹ See p. 78 of this volume for the texts of the declarations and reservations made upon signature — Voir p. 78 du présent volume pour les textes des déclarations et réserves faites lors de la signature.

² Sous réserve de ratification.

For Iraq:¹
Pour l'Irak :
伊拉克：
За Ирак：
Por el Irak:

ADNAN PACHACHI
Feb. 18, 1969

For Ireland:
Pour l'Irlande :
愛爾蘭：
За Ирландию：
Por Irlanda:

For Israel:
Pour Israël :
以色列：
За Израиль：
Por Israel:

MICHAEL COMAY

For Italy:
Pour l'Italie :
義大利：
За Италию：
Por Italia:

PIERO VINCI
18 January 1967

For the Ivory Coast:
Pour la Côte-d'Ivoire :
牙象海岸：
За Берег Слоновой Кости：
Por la Costa de Marfil:

¹ See p. 78 of this volume for the texts of the declarations and reservations made upon signature — Voir p. 78 du présent volume pour les textes des déclarations et réserves faites lors de la signature.

For Jamaica:
Pour la Jamaïque :
牙買加:
За Ямайку:
Por Jamaica:

E. R. RICHARDSON

For Japan:
Pour le Japon :
日本:
За Японню:
Por el Japón:

For Jordan:
Pour la Jordanie :
約旦:
За Иорданию:
Por Jordania:

SHARIF ABDUL-HAMID SHARAF
June 30, 1972

For Kenya:
Pour le Kenya :
肯亞:
За Кению:
Por Kenia:

For Kuwait:
Pour le Koweït :
科威特:
За Кувейт:
Por Kuwait:

For Laos:
Pour le Laos :
寮國：
За Лаос:
Por Laos:

For Lebanon:
Pour le Liban :
黎巴嫩：
За Ливан:
Por el Líbano:

For Lesotho:
Pour le Lesotho :
賴索托：
За Лесото:
Por Lesotho:

For Liberia:
Pour le Libéria :
賴比瑞亞：
За Либерню:
Por Liberia:

NATHAN BARNES
18th April 1967

For Libya:
Pour la Libye :
利比亞：
За Ливию:
Por Libia:

For Liechtenstein:
Pour le Liechtenstein :
列支敦斯登:
За Лихтенштейн:
Por Liechtenstein:

For Luxembourg:
Pour le Luxembourg :
盧森堡:
За Люксембург:
Por Luxemburgo:

JEAN RETTEL
Le 26 novembre 1974

For Madagascar:
Pour Madagascar :
馬達加斯加:
За Мадагаскар:
Por Madagascar:

BLAISE RABETAFIKA
Le 14 avril 1970

For Malawi:
Pour le Malawi :
馬拉威:
За Малави:
Por Malawi:

For Malaysia:
Pour la Malaisie :
馬來亞聯邦:
За Малайскую Федерацию:
Por Malasia:

For the Maldivé Islands:
Pour les îles Maldives :
馬爾代夫羣島:
За Мальдивские острова:
Por las Islas Maldivas:

For Mali:
Pour le Mali :
馬利:
За Мали:
Por Malí:

For Malta:¹
Pour Malte¹ :
馬耳他:
За Мальту:
Por Malta:

ARVID PARDO
22 October 1968

For Mauritania:
Pour la Mauritanie :
茅利塔尼亞:
За Мавританию:
Por Mauritania:

For Mexico:
Pour le Mexique :
墨西哥:
За Мексику:
Por México:

¹ See p. 78 of this volume for the texts of the declarations and reservations made upon signature — Voir p. 78 du présent volume pour les textes des déclarations et réserves faites lors de la signature.

For Monaco:
Pour Monaco :
摩納哥：
За Монако:
Por Mónaco:

For Mongolia:¹
Pour la Mongolie¹ :
蒙古：
За Монголию:
Por Mongolia:

JH. BANZAR
1968.VI.5²

For Morocco:
Pour le Maroc :
摩洛哥：
За Марокко:
Por Marruecos:

For Nepal:
Pour le Népal :
尼泊爾：
За Непал:
Por Nepal:

For the Netherlands:
Pour les Pays-Bas :
荷蘭：
За Нидерланды:
Por los Países Bajos:

D. G. E. MIDDELBURG
25 June 1969

¹ See p. 78 of this volume for the texts of the declarations and reservations made upon signature — Voir p. 78 du présent volume pour les textes des déclarations et réserves faites lors de la signature.

² 5 June 1968 — 5 juin 1968.

For New Zealand:
Pour la Nouvelle-Zélande :
紐西蘭：
За Новую Зеландию:
Por Nueva Zelandia:

FRANK HENRY CORNER
12 November 1968

For Nicaragua:
Pour le Nicaragua :
尼加拉瓜：
За Никарагуа:
Por Nicaragua:

For the Niger:
Pour le Niger :
奈及爾：
За Нигер:
Por el Níger:

For Nigeria:
Pour la Nigéria :
奈及利亞：
За Нигерию:
Por Nigeria:

For Norway:
Pour la Norvège :
挪威：
За Норвегию:
Por Noruega:

EDVARD HAMBRO
March 20, 1968

For Pakistan:
Pour le Pakistan :
巴基斯坦：
За Пакистан:
Por el Pakistán:

For Panama:
Pour le Panama :
巴拿馬：
За Панаму:
Por Panamá:

For Paraguay:
Pour le Paraguay :
巴拉圭：
За Парагвай:
Por el Paraguay:

For Peru:
Pour le Pérou :
秘魯：
За Перу:
Por el Perú:

For the Philippines:
Pour les Philippines :
菲律賓：
За Филиппины:
Por Filipinas:

SALVADOR P. LÓPEZ

For Poland:
Pour la Pologne :
波蘭：
За Польшу:
Por Polonia:

B. TOMOROWICZ
2.III.1967¹

¹ 2 March 1967 — 2 mars 1967.

For Portugal:
Pour le Portugal :
葡萄牙:
За Португалию:
Por Portugal:

For the Republic of Korea:
Pour la République de Corée :
大韓民國:
За Корейскую Республику:
Por la República de Corea:

For the Republic of Viet-Nam:
Pour la République du Viet-Nam :
越南共和國:
За Республику Вьетнам:
Por la República de Viet-Nam:

For Romania:¹
Pour la Roumanie¹ :
羅馬尼亞:
За Румынию:
Por Rumania:

GHEORGHE DIACONESCU
27 June 1968

For Rwanda:
Pour le Rwanda :
盧安達:
За Руанду:
Por Rwanda:

¹ See p. 78 of this volume for the texts of the declarations and reservations made upon signature — Voir p. 78 du présent volume pour les textes des déclarations et réserves faites lors de la signature.

For San Marino:
Pour Saint-Marin :
聖馬利諾:
За Сан-Марно:
Por San Marino:

For Saudi Arabia:
Pour l'Arabie Saoudite :
沙烏地阿拉伯:
За Саудовскую Аравию:
Por Arabia Saudita:

For Senegal:
Pour le Sénégal :
塞內加爾:
За Сенегал:
Por el Senegal:

IBRAHIMA BOYE
Ambassadeur du Sénégal à l'ONU
New York, 16 juillet 1970

For Sierra Leone:
Pour le Sierra Leone :
獅子山:
За Сьерра-Леоне:
Por Sierra Leona:

For Singapore:
Pour Singapour :
新加坡:
За Сингапур:
For Singapur:

For Somalia:
Pour la Somalie :
索馬利亞:
За Сомали:
Por Somalia:

For South Africa:
Pour l'Afrique du Sud :
南非:
За Южную Африку:
Por Sudáfrica:

For Spain:
Pour l'Espagne :
西班牙:
За Испанию:
Por España:

For the Sudan:
Pour le Soudan :
蘇丹:
За Судан:
Por el Sudán:

For Sweden:
Pour la Suède :
瑞典:
За Швецию:
Por Suecia:

TORSTEN NILSSON
29 September 1967

For Switzerland:
Pour la Suisse :
瑞士:
За Швейцарию:
Por Suiza:

For Syria:
Pour la Syrie :
叙利亞:
За Сирию:
Por Siria:

For Thailand:
Pour la Thaïlande :
泰國:
За Таиланд:
Por Tailandia:

For Togo:
Pour le Togo :
多哥:
За Того:
Por el Togo:

For Trinidad and Tobago:
Pour la Trinité et Tobago :
千里達及托貝哥:
За Тринидад и Тобаго:
Por Trinidad y Tabago:

For Tunisia:
Pour la Tunisie :
突尼西亞:
За Тунис:
Por Túnez:

MAHMOUD MESTIRI
Le 30 avril 1968

For Turkey:
Pour la Turquie :
土耳其:
За Турцию:
Por Turquía:

For Uganda:
Pour l'Ouganda :
烏干達:
За Уганду:
Por Uganda:

For the Ukrainian Soviet Socialist Republic:¹
Pour la République socialiste soviétique d'Ukraine¹ :
烏克蘭蘇維埃社會主義共和國:
За Украинскую Советскую Социалистическую Республику:
Por la República Socialista Soviética de Ucrania:

СЕРГИЙ ТИМОФІЙОВИЧ ШЕВЧЕНКО²
20. III. 68³

For the Union of Soviet Socialist Republics:¹
Pour l'Union des Républiques socialistes soviétiques¹ :
蘇維埃社會主義共和國聯邦:
За Союз Советских Социалистических Республик:
Por la Unión de Repúblicas Socialistas Soviéticas:

ЯКОВ АЛЕКСАНДРОВИЧ МАЛИК⁴
18.3.68⁵

For the United Arab Republic:
Pour la République arabe unie :
阿拉伯聯合共和國:
За Объединенную Арабскую Республику:
Por la República Arabe Unida:

[Illegible — Illisible]
4th August 1967

¹ See p. 78 of this volume for the texts of the declarations and reservations made upon signature — Voir p. 78 du présent volume pour les textes des déclarations et réserves faites lors de la signature.

² Sergei Timofeyevich Shevchenko — Serguei Timofeyevitch Chevtchenko.

³ 20 March 1968 — 20 mars 1968.

⁴ Yakov Aleksandrovich Malik — Yakov Aleksandrovitch Malik.

⁵ 18 March 1968 — 18 mars 1968.

For the United Kingdom of Great Britain and Northern Ireland:¹
Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord¹ :
大不列顛及北愛爾蘭聯合王國：
За Соединенное Королевство Великобританни и Северной Ирландии:
Por el Reino Unido de Gran Bretaña e Irlanda del Norte:

CAREDON
16th September 1968

For the United Republic of Tanzania:
Pour la République-Unie de Tanzanie :
坦尚尼亞聯合共和國：
За Объединенную Республику Танзания:
Por la República Unida de Tanzania:

For the United States of America:
Pour les Etats-Unis d'Amérique :
美利堅合衆國：
За Соединенные Штаты Америки:
Por los Estados Unidos de América:

For the Upper Volta:
Pour la Haute-Volta :
上伏塔：
За Верхнюю Вольту:
Por el Alto Volta:

For Uruguay:
Pour l'Uruguay :
烏拉圭：
За Уругвай:
Por el Uruguay:

PEDRO P. BERRO
Febrero 21/1967²

¹ See p. 78 of this volume for the texts of the declarations and reservations made upon signature — Voir p. 78 du présent volume pour les textes des déclarations et réserves faites lors de la signature.

² 21 February 1967 — 21 février 1967.

For Venezuela:
Pour le Venezuela :
委內瑞拉:
За Венесуэлу:
Por Venezuela:

GERMÁN NAVA CARRILLO
24 Junio 1969¹

For Western Samoa:
Pour le Samoa-Occidental :
西薩摩亞:
За Западное Самоа:
Por Samoa Occidental:

For Yemen:
Pour le Yémen :
也門:
За Йемен:
Por el Yemen:

For Yugoslavia:
Pour la Yougoslavie :
南斯拉夫:
За Югославию:
Por Yugoslavia:

ANTON VRATUŠA
Aug. 8, 1967

For Zambia:
Pour la Zambie :
尚比亞:
За Замбию:
Por Zambia:

¹ 24 June 1969 — 24 juin 1969.

DECLARATIONS AND RESERVA-
TIONS MADE UPON SIGNATUREDÉCLARATIONS ET RÉSERVES
FAITES LORS DE LA SIGNATURE*BYELORUSSIAN SOVIET
SOCIALIST REPUBLIC**RÉPUBLIQUE SOCIALISTE
SOVIÉTIQUE DE BIÉLORUSSIE*

[BYELORUSSIAN TEXT — TEXTE BIÉLORUSSE]

«Беларуская Савецкая Сацыялістычная Рэспубліка заяўляе, што палажэнні пункта 1 артыкула 26 Пакта аб эканамічных, сацыяльных і культурных правах і пункта 1 артыкула 48 Пакта аб грамадзянскіх і палітычных правах, згодна з якімі рад дзяржаў не можа стаць удзельнікамі гэтых Пактаў, носяць дыскрымінацыйны характар, і лічыць, што Пакты ў адпаведнасці з прынцыпам суверэннай роўнасці дзяржаў павінны быць адкрыты для ўдзелу ўсіх зацікаўленых дзяржаў без якой-небудзь дыскрымінацыі і абмежавання».

[RUSSIAN TEXT — TEXTE RUSSE]

«Белорусская Советская Социалистическая Республика заявляет, что положения пункта 1 статьи 26 Пакта об экономических, социальных и культурных правах и пункта 1 статьи 48 Пакта о гражданских и политических правах, согласно которым ряд государств не может стать участниками этих Пактов, носят дискриминационный характер, и считает, что Пакты в соответствии с принципом суверенного равенства государств должны быть открыты для участия всех заинтересованных государств без какой-либо дискриминации и ограничения».

[TRANSLATION]

[TRADUCTION]

The Byelorussian Soviet Socialist Republic declares that the provisions of paragraph 1 of article 26 of the International Covenant on Economic, Social and Cultural Rights and of paragraph 1 of article 48 of the International Covenant on Civil and Political Rights, under which a number of States cannot become parties to these Covenants, are of a discriminatory nature and considers that the Covenants, in accordance with the principle of sovereign equality of States, should be open for participation by all States concerned without any discrimination or limitation.

La République socialiste soviétique de Biélorussie déclare que les dispositions du paragraphe 1 de l'article 26 du Pacte international relatif aux droits économiques, sociaux et culturels et celles du paragraphe 1 de l'article 48 du Pacte international relatif aux droits civils et politiques, aux termes desquelles un certain nombre d'Etats ne peuvent pas devenir parties auxdits Pactes, ont un caractère discriminatoire et considère que, conformément au principe de l'égalité souveraine des Etats, les Pactes devraient être ouverts à la participation de tous les Etats intéressés sans aucune discrimination ou limitation.

CZECHOSLOVAKIA

TCHÉCOSLOVAQUIE

[CZECH TEXT — TEXTE TCHÈQUE]

“Československá socialistická republika prohlašuje, že ustanovení článku 26, odstavec 1 Mezinárodního paktu o hospodářských, sociálních a kulturních právech je v rozporu se zásadou, že všechny státy mají právo stát se smluvními stranami mnohostranných smluv, jež upravují otázky obecného zájmu.”

[TRANSLATION¹ — TRADUCTION²]

[TRADUCTION — TRANSLATION]

The Czechoslovak Socialist Republic declares that the provisions of article 26, paragraph 1, of the International Covenant on Economic, Social and Cultural Rights are in contradiction with the principle that all States have the right to become parties to multilateral treaties governing matters of general interest.

Le Gouvernement de la République socialiste tchécoslovaque déclare que les dispositions de l'article 26, paragraphe 1, du Pacte international relatif aux droits économiques, sociaux et culturels ne sont pas en concordance avec le principe selon lequel tous les Etats ont le droit de devenir parties aux traités multilatéraux réglementant les questions d'intérêt général.

HUNGARY

HONGRIE

[TRADUCTION — TRANSLATION]

“The Government of the Hungarian People's Republic declares that paragraph 1 of article 26 of the International Covenant on Economic, Social and Cultural Rights and paragraph 1 of article 48 of the International Covenant on Civil and Political Rights according to which certain States may not become signatories to the said Conventions are of [a] discriminatory nature and are contrary to the basic principle of international law that all States are entitled to become signatories to general multilateral treaties. These discriminatory provisions are incompatible with the objectives and purposes of the Covenants.”

Le Gouvernement de la République populaire hongroise déclare que le paragraphe 1 de l'article 26 du Pacte international relatif aux droits économiques, sociaux et culturels et le paragraphe 1 de l'article 48 du Pacte international relatif aux droits civils et politiques, aux termes desquels certains Etats ne peuvent pas devenir parties auxdits Pactes, ont un caractère discriminatoire et sont contraires au principe fondamental du droit international selon lequel tous les Etats ont le droit de devenir parties aux traités multilatéraux généraux. Ces dispositions discriminatoires sont incompatibles avec les buts des Pactes.

¹ Translation supplied by the Government of Czechoslovakia.

² Traduction fournie par le Gouvernement tchécoslovaque.

IRAQ

IRAK

[ARABIC TEXT — TEXTE ARABE]

” (الفصل) الجمهورية العراقية (جناح) الدردوي (الذي) بالثورة الاقتصادية والاجتماعية والثقافية والسياسية،
 الدردوي (الذي) بالثورة المدنية والسياسية (التي) الاعتراف بأسرائيل والاشكال (في) الدردوي
 بموجب (ال) ملاحمة (ال) الاعتراف (ب) تجاه (اسرائيل) . “

[TRANSLATION¹ — TRADUCTION²]

[TRADUCTION — TRANSLATION]

The entry of the Republic of Iraq as a party to the International Covenant on Economic, Social and Cultural Rights and the International Covenant on Civil and Political Rights shall in no way signify recognition of Israel nor shall it entail any obligations towards Israel under the said two Covenants.

Le fait que la République d'Irak devienne partie au Pacte international relatif aux droits économiques, sociaux et culturels et au Pacte international relatif aux droits civils et politiques ne signifie en rien qu'elle reconnait Israël ni qu'elle assume des obligations à l'égard d'Israël en vertu desdits Pactes.

MALTA

MALTE

[TRADUCTION — TRANSLATION]

“The Government of Malta recognises and endorses the principles laid down in paragraph 2 of article 10 of the Covenant. However, the present circumstances obtaining in Malta do not render necessary and do not render expedient the imposition of those principles by legislation.”

Le Gouvernement maltais accepte et appuie les principes énoncés au paragraphe 2 de l'article 10 du Pacte. Toutefois, en raison de la situation présente à Malte, il n'est pas nécessaire ni opportun que ces principes soient sanctionnés par la législation.

MONGOLIA

MONGOLIE

[TRADUCTION — TRANSLATION]

“The People's Republic of Mongolia declares that the provisions of paragraph 1 of article 26 of the International Covenant on Economic, Social and Cultural Rights and of paragraph 1 of article 48 of the International Covenant on Civil

La République populaire mongole déclare que les dispositions du paragraphe 1 de l'article 26 du Pacte international relatif aux droits économiques, sociaux et culturels et celles du paragraphe 1 de l'article 48 du Pacte interna-

¹ Translation supplied by the Government of Iraq.

² Traduction fournie par le Gouvernement iraquien.

and Political Rights, under which a number of States cannot become parties to these Covenants, are of a discriminatory nature and considers that the Covenants, in accordance with the principle of sovereign equality of States, should be open for participation by all States concerned without any discrimination or limitation.”

tional relatif aux droits civils et politiques, aux termes desquelles un certain nombre d'Etats ne peuvent pas devenir parties auxdits Pactes, ont un caractère discriminatoire et considère que, conformément au principe de l'égalité souveraine des Etats, les Pactes devraient être ouverts à la participation de tous les Etats intéressés sans aucune discrimination ou limitation.

ROMANIA

ROUMANIE

[TRANSLATION — TRADUCTION]

The Government of the Socialist Republic of Romania declares that the provisions of article 26, paragraph 1, of the International Covenant on Economic, Social and Cultural Rights are at variance with the principle that all States have the right to become parties to multilateral treaties governing matters of general interest.

«Le Gouvernement de la République socialiste de Roumanie déclare que les dispositions de l'article 26, paragraphe 1, du Pacte international relatif aux droits économiques, sociaux et culturels ne sont pas en concordance avec le principe selon lequel tous les Etats ont le droit de devenir parties aux traités multilatéraux réglementant les questions d'intérêt général.»

UKRAINIAN SOVIET SOCIALIST REPUBLIC

RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE

[UKRAINIAN TEXT — TEXTE UKRAINIEN]

«Українська Радянська Соціалістична Республіка заявляє, що положення пункту 1 статті 26 Міжнародного пакту про економічні, соціальні і культурні права та пункту 1 статті 48 Міжнародного пакту про громадянські і політичні права, згідно з якими ряд держав не може стати учасниками цих пактів, мають дискримінаційний характер, і вважає, що пакти відповідно до принципу суверенної рівності держав повинні бути відкриті для участі всіх заінтересованих держав без будь-якої дискримінації та обмеження».

[RUSSIAN TEXT — TEXTE RUSSE]

«Украинская Советская Социалистическая Республика заявляет, что положения пункта 1 статьи 26 Международного пакта об экономических, социальных и культурных правах и пункта 1 статьи 48 Международного пакта о гражданских и политических правах, в соответствии с которыми ряд государств не может стать участниками этих пактов, имеют дискриминационный характер, и считает, что пакты в соответствии с принципом суверенного равенства государств должны быть открыты для участия всех заинтересованных государств без какой-либо дискриминации и ограничения».

[TRANSLATION]

The Ukrainian Soviet Socialist Republic declares that the provisions of paragraph 1 of article 26 of the International Covenant on Economic, Social and Cultural Rights and of paragraph 1 of article 48 of the International Covenant on Civil and Political Rights, under which a number of States cannot become parties to these Covenants, are of a discriminatory nature and considers that the Covenants, in accordance with the principle of sovereign equality of States, should be open for participation by all States concerned without any discrimination or limitation.

*UNION OF SOVIET
SOCIALIST REPUBLICS*

[TRADUCTION]

La République socialiste soviétique d'Ukraine déclare que les dispositions du paragraphe 1 de l'article 26 du Pacte international relatif aux droits économiques, sociaux et culturels et celles du paragraphe 1 de l'article 48 du Pacte international relatif aux droits civils et politiques, aux termes desquelles un certain nombre d'Etats ne peuvent pas devenir parties auxdits Pactes, ont un caractère discriminatoire et considère que, conformément au principe de l'égalité souveraine des Etats, les Pactes devraient être ouverts à la participation de tous les Etats intéressés sans aucune discrimination ou limitation.

*UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES*

[RUSSIAN TEXT — TEXTE RUSSE]

«Союз Советских Социалистических Республик заявляет, что положения пункта 1 статьи 26 Пакта об экономических, социальных и культурных правах и пункта 1 статьи 48 Пакта о гражданских и политических правах, согласно которым ряд государств не может стать участниками этих Пактов, носят дискриминационный характер, и считает, что Пакты в соответствии с принципом суверенного равенства государств должны быть открыты для участия всех заинтересованных государств без какой-либо дискриминации и ограничения».

[TRANSLATION]

The Union of Soviet Socialist Republics declares that the provisions of paragraph 1 of article 26 of the International Covenant on Economic, Social and Cultural Rights and of paragraph 1 of article 48 of the International Covenant on Civil and Political Rights, under which a number of States cannot become parties to these Covenants, are of a discriminatory nature and considers that the Covenants, in accordance with the principle of sovereign equality of States, should be open for participation by all States concerned without any discrimination or limitation.

[TRADUCTION]

L'Union des Républiques socialistes soviétiques déclare que les dispositions du paragraphe 1 de l'article 26 du Pacte international relatif aux droits économiques, sociaux et culturels et celles du paragraphe 1 de l'article 48 du Pacte international relatif aux droits civils et politiques, aux termes desquelles un certain nombre d'Etats ne peuvent pas devenir parties auxdits Pactes, ont un caractère discriminatoire et considère que, conformément au principe de l'égalité souveraine des Etats, les Pactes devraient être ouverts à la participation de tous les Etats intéressés sans aucune discrimination ou limitation.

*UNITED KINGDOM OF GREAT
BRITAIN AND NORTHERN
IRELAND*

*ROYAUME-UNI DE GRANDE-
BRETAGNE ET D'IRLANDE DU
NORD*

[TRADUCTION — TRANSLATION]

“First, the Government of the United Kingdom declare their understanding that, by virtue of Article 103 of the Charter of the United Nations, in the event of any conflict between their obligations under article 1 of the Covenant and their obligations under the Charter (in particular, under Articles 1, 2 and 73 thereof) their obligations under the Charter shall prevail.

“Secondly, the Government of the United Kingdom declare that they must reserve the right to postpone the application of sub-paragraph (a) (i) of article 7 of the Covenant in so far as it concerns the provision of equal pay to men and women for equal work, since, while they fully accept this principle and are pledged to work towards its complete application at the earliest possible time, the problems of implementation are such that complete application cannot be guaranteed at present.

“Thirdly, the Government of the United Kingdom declare that, in relation to article 8 of the Covenant, they must reserve the right not to apply sub-paragraph (b) of paragraph 1 in Hong Kong, in so far as it may involve the right of trade unions not engaged in the same trade or industry to establish federations or confederations.

“Lastly, the Government of the United Kingdom declare that the provisions of the Covenant shall not apply to Southern Rhodesia unless and until they inform the Secretary-General of the United Nations that they are in a position to ensure that the obligations imposed by the Covenant in respect of that territory can be fully implemented.”

Premièrement, le Gouvernement du Royaume-Uni déclare qu'il considère qu'en vertu de l'Article 103 de la Charte des Nations Unies, en cas de conflit entre ses obligations aux termes de l'article premier du Pacte et ses obligations aux termes de la Charte (aux termes notamment de l'Article premier et des Articles 2 et 73 de ladite Charte), ses obligations aux termes de la Charte prévaudront.

Deuxièmement, le Gouvernement du Royaume-Uni déclare qu'il doit se réserver le droit de différer l'application de l'alinéa i du paragraphe a de l'article 7 du Pacte, dans la mesure où cette disposition concerne le paiement aux femmes et aux hommes d'une rémunération égale pour un travail de valeur égale, car, si le Gouvernement du Royaume-Uni accepte pleinement ce principe et s'est engagé à faire le nécessaire pour en assurer l'application intégrale à une date aussi rapprochée que possible, les difficultés de mise en œuvre sont telles que l'application intégrale dudit principe ne peut être garantie à l'heure actuelle.

Troisièmement, le Gouvernement du Royaume-Uni déclare qu'en ce qui concerne l'article 8 du Pacte, il doit se réserver le droit de ne pas appliquer l'alinéa b du paragraphe premier à Hongkong, dans la mesure où cet alinéa peut impliquer pour des syndicats n'appartenant pas à la même profession ou à la même industrie le droit de constituer des fédérations ou des confédérations.

Enfin, le Gouvernement du Royaume-Uni déclare que les dispositions du Pacte ne s'appliqueront pas à la Rhodésie du Sud tant qu'il n'aura pas fait savoir au Secrétaire général de l'Organisation des Nations Unies qu'il était à même de garantir que les obligations que lui imposait le Pacte quant à ce territoire pourraient être intégralement remplies.

DECLARATIONS AND RESERVATIONS MADE UPON RATIFICATION OR ACCESSION (*a*)*BARBADOS* (*a*)

“The Government of Barbados states that it reserves the right to postpone:

- “(a) the application of sub-paragraph (*a*) (1) of article 7 of the Covenant in so far as it concerns the provision of equal pay to men and women for equal work;
- “(b) the application of article 10(2) in so far as it relates to the special protection to be accorded mothers during a reasonable period during and after childbirth; and
- “(c) the application of article 13(2) (*a*) of the Covenant, in so far as it relates to primary education;

“since, while the Barbados Government fully accepts the principles embodied in the same articles and undertakes to take the necessary steps to apply them in their entirety, the problems of implementation are such that full application of the principles in question cannot be guaranteed at this stage.”

*BULGARIA*DÉCLARATIONS ET RÉSERVES FAITES LORS DE LA RATIFICATION OU DE L'ADHÉSION (*a*)*BARBADE* (*a*)

[TRADUCTION — TRANSLATION]

Le Gouvernement de la Barbade déclare qu'il se réserve le droit de différer l'application des dispositions ci-après :

- a*) L'alinéa *a*, sous-alinéa *i*, de l'article 7, en ce qui concerne l'égalité de rémunération des hommes et des femmes pour un même travail;
- b*) Le paragraphe 2 de l'article 10, en ce qui concerne la protection spéciale à accorder aux mères pendant une période de temps raisonnable avant et après la naissance des enfants;
- c*) L'alinéa *a* du paragraphe 2 de l'article 13, en ce qui concerne l'enseignement primaire.

En effet, le Gouvernement de la Barbade, qui souscrit pleinement aux principes énoncés dans lesdites dispositions et s'engage à prendre les mesures voulues pour les appliquer intégralement, ne peut, étant donné l'ampleur des difficultés d'application, garantir actuellement la mise en œuvre intégrale des principes en question.

BULGARIE

[BULGARIAN TEXT — TEXTE BULGARE]

“Народна република България смята за необходимо да подчертае, че член 48 точки 1 и 3 от Международния пакт за граждански и политически права и член 26 точки I и 3 от Международния пакт за икономически, социални и културни права, като изключват известни брой държави от възможността да участват в пактовете, имат дискриминационен характер. Тези разпоредби са несъвместими със самото естество на пактовете, които имат универсален характер и трябва да бъдат открити за присъединяване на всички държави. По силата на принципа на суверението равенство никоя държава няма право да възпрепятства други държави да участват в такива пактове.”

[TRANSLATION¹ — TRADUCTION²]

The People's Republic of Bulgaria deems it necessary to underline that the provisions of article 48, paragraphs 1 and 3, of the International Covenant on Civil and Political Rights, and article 26, paragraphs 1 and 3, of the International Covenant on Economic, Social and Cultural Rights, under which a number of States are deprived of the opportunity to become parties to the Covenants, are of a discriminatory nature. These provisions are inconsistent with the very nature of the Covenants, which are universal in character and should be open for accession by all States. In accordance with the principle of sovereign equality, no State has the right to bar other States from becoming parties to a covenant of this kind.

**BYELORUSSIAN SOVIET
SOCIALIST REPUBLIC**

[TRANSLATION]

[Confirming the declaration made upon signature. For the text, see p. 78 of this volume.]

CZECHOSLOVAKIA

[CZECH TEXT — TEXTE TCHÈQUE]

“Přijímajíce tento Pakt prohlašujeme, že ustanovení článku 26 odstavce 1 Paktu je v rozporu se zásadou, že všechny státy mají právo stát se stranou mnohostranných smluv upravujících záležitosti obecného zájmu.”

[TRADUCTION — TRANSLATION]

La République populaire de Bulgarie estime nécessaire de souligner que les dispositions des paragraphes 1 et 3 de l'article 48 du Pacte international relatif aux droits civils et politiques et des paragraphes 1 et 3 de l'article 26 du Pacte international relatif aux droits économiques, sociaux et culturels, aux termes desquelles un certain nombre d'Etats ne peuvent pas devenir parties auxdits Pactes, ont un caractère discriminatoire. Ces dispositions ne sont pas en concordance avec la nature même de ces Pactes, dont le caractère est universel et qui devraient être ouverts à la participation de tous les Etats. Conformément au principe de l'égalité souveraine des Etats, aucun Etat n'a le droit d'interdire à d'autres Etats de devenir parties à un Pacte de ce type.

**RÉPUBLIQUE SOCIALISTE
SOVIÉTIQUE DE BIÉLORUSSIE**

[TRADUCTION]

[Avec confirmation de la déclaration faite lors de la signature. Pour le texte, voir p. 78 du présent volume.]

TCHÉCOSLOVAQUIE

¹ Translation supplied by the Government of Bulgaria.

² Traduction fournie par le Gouvernement bulgare.

[TRANSLATION]¹

. . . The provision of article 26, paragraph 1, of the Covenant is in contradiction with the principle that all States have the right to become parties to multi-lateral treaties regulating matters of general interest.

DENMARK

“The Government of Denmark cannot, for the time being, undertake to comply entirely with the provisions of article 7 (a) (i) on equal pay for equal work and article 7 (d) on remuneration for public holidays.”

*FEDERAL REPUBLIC
OF GERMANY*

“. . . The said Covenant shall also apply to Berlin (West) with effect from the date on which it enters into force for the Federal Republic of Germany except as far as Allied rights and responsibilities are affected.”

*GERMAN DEMOCRATIC
REPUBLIC*

[GERMAN TEXT — TEXTE ALLEMAND]

„Die Deutsche Demokratische Republik ist der Auffassung, daß Artikel 26 Absatz 1 der Konvention im Widerspruch zu dem Prinzip steht, wonach alle Staaten, die sich in ihrer Politik von den Zielen und Grundsätzen der Charta der Vereinten Nationen leiten lassen, das Recht haben, Mitglied von Konventionen zu werden, die die Interessen aller Staaten berühren.“

¹ Translation supplied by the Government of Czechoslovakia.

[TRADUCTION]¹

Les dispositions du paragraphe 1 de l'article 26 du Pacte sont en contradiction avec le principe selon lequel tous les Etats ont le droit de devenir parties aux traités multilatéraux régissant les questions d'intérêt général.

DANEMARK

[TRADUCTION — TRANSLATION]

Le Gouvernement danois ne peut, pour le moment, s'engager à observer entièrement les dispositions de l'alinéa i, paragraphe a, de l'article 7 concernant le paiement d'une rémunération égale pour un travail de valeur égale, et celles de l'alinéa d de l'article 7 concernant la rémunération des jours fériés.

*RÉPUBLIQUE FÉDÉRALE
D'ALLEMAGNE*

[TRADUCTION — TRANSLATION]

. . . Ledit Pacte s'appliquera également à Berlin-Ouest avec effet à partir de la date à laquelle il entrera en vigueur pour la République fédérale d'Allemagne, sauf dans la mesure où les droits et responsabilités des Alliés sont en cause.

*RÉPUBLIQUE DÉMOCRATIQUE
ALLEMANDE*

¹ Traduction fournie par le Gouvernement tchécoslovaque.

[TRANSLATION]

The German Democratic Republic considers that article 26, paragraph 1, of the Covenant runs counter to the principle that all States which are guided in their policies by the purposes and principles of the United Nations Charter have the right to become parties to conventions which affect the interests of all States.

“The German Democratic Republic has ratified the two Covenants in accordance with the policy it has so far pursued with the view to safeguarding human rights. It is convinced that these Covenants promote the world-wide struggle for the enforcement of human rights, which is an integral part of the struggle for the maintenance and strengthening of peace. On the occasion of the 25th anniversary of the Universal Declaration of Human Rights it thus contributes to the peaceful international cooperation of states, to the promotion of human rights and to the joint struggle against their violation by aggressive policies, colonialism and *apartheid*, racism and other forms of assaults on the right of the peoples to self-determination.

“The Constitution of the German Democratic Republic guarantees the political, economic, social and cultural rights to every citizen independent of race, sex and religion. Socialist democracy has created the conditions for every citizen not only to enjoy these rights but also take an active part in their implementation and enforcement.

[TRADUCTION]

La République démocratique allemande estime que le paragraphe 1 de l'article 26 du Pacte est en contradiction avec le principe selon lequel tous les Etats dont la politique est guidée par les buts et principes de la Charte des Nations Unies ont le droit de devenir parties aux pactes qui touchent les intérêts de tous les Etats.

[TRADUCTION — TRANSLATION]

La République démocratique allemande a ratifié les deux Pactes conformément à la politique qu'elle a menée jusqu'ici en vue de sauvegarder les droits de l'homme. Elle est convaincue que ces Pactes favorisent la lutte menée à l'échelle mondiale pour assurer la réalisation des droits de l'homme, lutte qui s'inscrit elle-même dans le cadre de celle engagée en vue du maintien et du renforcement de la paix. A l'occasion du vingt-cinquième anniversaire de la Déclaration universelle des droits de l'homme, la République démocratique allemande participe ainsi à la coopération pacifique entre les Etats, à la promotion des droits de l'homme et à la lutte commune contre la violation de ces droits par des politiques agressives, le colonialisme et l'*apartheid*, le racisme et tous autres types d'atteintes au droit des peuples à disposer d'eux-mêmes.

La Constitution de la République démocratique allemande garantit les droits politiques, économiques, sociaux et culturels de tout citoyen sans distinction de race, de sexe et de religion. La démocratie socialiste a créé les conditions voulues pour que tout citoyen non seulement jouisse de ses droits mais s'attache activement à les exercer et à les faire respecter.

“Such fundamental human rights as the right to peace, the right to work and social security, the equality of women, and the right to education have been fully implemented in the German Democratic Republic. The Government of the German Democratic Republic has always paid great attention to the material prerequisites for guaranteeing above all the social and economic rights. The welfare of the working people and its continuous improvement are the leit-motif of the entire policy of the Government of the German Democratic Republic.

“The Government of the German Democratic Republic holds that the signing and ratification of the two human rights Covenants by further Member States of the United Nations would be an important step to implement the aims for respecting and promoting the human rights, the aims proclaimed in the United Nations Charter.”

HUNGARY

“The Presidential Council of the Hungarian People’s Republic declares that the provisions of article 48, paragraphs 1 and 3, of the International Covenant on Civil and Political Rights, and article 26, paragraphs 1 and 3, of the International Covenant on Economic, Social and Cultural Rights are inconsistent with the universal character of the Covenants. It follows from the principle of sovereign equality of States that the Covenants should be open for participation by all States without any discrimination or limitation.”

Les droits fondamentaux de l’homme, tels que le droit à la paix, le droit au travail et à la sécurité sociale, l’égalité des femmes et le droit à l’éducation, sont pleinement exercés en République démocratique allemande. Le Gouvernement de la République démocratique allemande a toujours accordé beaucoup d’attention aux conditions matérielles qu’il faut créer au préalable pour garantir essentiellement les droits sociaux et économiques. La nécessité d’assurer et d’améliorer continuellement le bien-être des travailleurs a toujours été l’élément de base de l’ensemble de la politique du Gouvernement de la République démocratique allemande.

Le Gouvernement de la République démocratique allemande estime que la signature et la ratification des deux Pactes relatifs aux droits de l’homme par d’autres Etats Membres de l’Organisation des Nations Unies représenteraient un pas important vers la réalisation des objectifs que sont le respect et la promotion des droits de l’homme et qui sont énoncés dans la Charte des Nations Unies.

HONGRIE

[TRANSDUCTION — TRANSLATION]

Le Conseil présidentiel de la République populaire de Hongrie déclare que les dispositions des paragraphes 1 et 3 de l’article 48 du Pacte international relatif aux droits civils et politiques et celles des paragraphes 1 et 3 de l’article 26 du Pacte international relatif aux droits économiques, sociaux et culturels sont incompatibles avec le caractère universel des Pactes. Selon le principe d’égalité souveraine des Etats, les Pactes devraient être ouverts à la participation de tous les Etats sans aucune discrimination ni limitation.

IRAQ

IRAK

[ARABIC TEXT — TEXTE ARABE]

• إن إبرام العراق للعهد لدولة الحقوق الاقتصادية والاجتماعية والثقافية
والعهد لدولة الحقوق المدنية والسياسية لا يعنى بأي حال من الأحوال اعتراف
بإسرائيل ولا بدوي إلى الدخول معها في العلاقات التي تتضمن هذه الاتفاقية

[TRANSLATION]

Ratification by Iraq . . . shall in no way signify recognition of Israel nor shall it be conducive to entry with her into such dealings as are regulated by the said [Covenant].

[TRADUCTION]

La ratification pour l'Irak . . . ne signifie nullement que l'Irak reconnaît Israël ni qu'il établira avec Israël les relations [que régit ledit Pacte].

KENYA (a)

KENYA (a)

[TRADUCTION — TRANSLATION]

"While the Kenya Government recognizes and endorses the principles laid down in paragraph 2 of article 10 of the Covenant, the present circumstances obtaining in Kenya do not render necessary or expedient the imposition of those principles by legislation".

Le Gouvernement kényen reconnaît et approuve les principes énoncés au paragraphe 2 de l'article 10 du Pacte, mais, étant donné la situation actuelle au Kenya, il n'est pas nécessaire ou opportun d'en imposer l'application par une législation correspondante.

LIBYAN ARAB
REPUBLIC (a)RÉPUBLIQUE ARABE
LIBYENNE (a)

[TRADUCTION — TRANSLATION]

"The acceptance and the accession to this Covenant by the Libyan Arab Republic shall in no way signify a recognition of Israel or be conducive to entry by the Libyan Arab Republic into such dealings with Israel as are regulated by the Covenant."

L'approbation et l'adhésion de la République arabe libyenne touchant le Pacte dont il s'agit ne signifient nullement que la République arabe libyenne reconnaît Israël ni qu'elle établira avec Israël les relations que régissent lesdits Pactes.

MADAGASCAR

MADAGASCAR

[TRANSLATION — TRADUCTION]

The Government of Madagascar states that it reserves the right to postpone the application of article 13, paragraph 2, of the Covenant, more particularly in so far as it relates to primary education, since, while the Malagasy Government fully accepts the principles embodied in the said paragraph and undertakes to take the necessary steps to apply them in their entirety at the earliest possible date, the problems of implementation, and particularly the financial implications, are such that full application of the principles in question cannot be guaranteed at this stage.

«Le Gouvernement malgache déclare qu'il se réserve le droit de différer l'application du paragraphe 2 de l'article 13 du Pacte, notamment en ce qui concerne l'enseignement primaire, car si le Gouvernement malgache accepte pleinement les principes édictés par ledit paragraphe 2 de l'article 13, et s'engage à faire le nécessaire pour en assurer l'application intégrale à une date aussi rapprochée que possible, les difficultés de mise en œuvre, et notamment les incidences financières, sont telles que l'application intégrale desdits principes ne peut être présentement garantie.»

MONGOLIA

MONGOLIE

[MONGOLIAN TEXT — TEXTE MONGOL]

“Эдийн засаг, Нийгэм, Соёлын эрхийн тухай олон улсын Пакт”-ын 26 дугаар зүйл(1) Иргэний ба Улс төрийн эрхийн тухай олон улсын Пакт”-ын 48 дугаар зүйл(1) нь уг Пактуудад оролцогч улсуудын хүрээг тодорхой заалтаар хязгаарласнаар зарим улсыг ялгаварлан гадуурхаж байна гэж БНМАУ-ын Засгийн газар үзэхийн хамт улс бүр тэгш эрхтэй байх зарчмын үндсэн дээр сонирхож байгаа бүх улс эдгээр Пактад ямар нэгэн ялгаваргүй—гээр оролцох эрх эдлэх ёстой гэж мэдэгдэж байна.”

[TRANSLATION — TRANSLATION]

“The People's Republic of Mongolia declares that the provisions of paragraph 1 of article 26 of the International Covenant on Economic, Social and Cultural Rights and of paragraph 1 of article 48 of the International Covenant on Civil and Political Rights, under which a number of States cannot become parties to these Covenants, are of a discriminatory nature and considers that the Covenants, in accordance with the principle of sovereign equality of States, should be open for participation by all States concerned without any discrimination or limitation.”

La République populaire mongole déclare que les dispositions du paragraphe 1 de l'article 26 du Pacte international relatif aux droits économiques, sociaux et culturels et celles du paragraphe 1 de l'article 48 du Pacte international relatif aux droits civils et politiques, aux termes desquelles un certain nombre d'Etats ne peuvent pas devenir parties auxdits Pactes, ont un caractère discriminatoire et considère que, conformément au principe de l'égalité souveraine des Etats, les Pactes devraient être ouverts à la participation de tous les Etats intéressés sans aucune discrimination ou limitation.

NORWAY

“Norway enters a reservation to article 8, paragraph 1 (*d*), to the effect that the current Norwegian practice of referring labour conflicts to the State Wages Board (a permanent tripartite arbitral commission in matters of wages) by Act of Parliament for the particular conflict shall not be considered incompatible with the right to strike, this right being fully recognised in Norway.”

ROMANIA

[TRANSLATION — TRADUCTION]

(a) The State Council of the Socialist Republic of Romania considers that the provisions of article 26 (1) of the International Covenant on Economic, Social and Cultural Rights are inconsistent with the principle that multilateral international treaties whose purposes concern the international community as a whole must be open to universal participation.

(b) The State Council of the Socialist Republic of Romania considers that the maintenance in a state of dependence of certain territories referred to in articles 1 (3) and 14 of the International Covenant on Economic, Social and Cultural Rights is inconsistent with the Charter of the United Nations and the instruments adopted by the Organization on the granting of independence to colonial countries and peoples, including the Declaration on Principles of International Law concerning Friendly Relations and Co-operation among States in accordance with the Charter of the United Nations, adopted unanimously by the United Nations General Assembly

¹ United Nations, *Official Records of the General Assembly, Twenty-fifth Session, Supplement No. 28 (A/8028)*, p. 121.

NORVÈGE

[TRADUCTION — TRANSLATION]

La Norvège formule une réserve à l'article 8, paragraphe 1, *d*, stipulant que la pratique norvégienne actuelle qui consiste à renvoyer, par Acte du Parlement, les conflits du travail devant la Commission nationale des salaires (commission arbitrale tripartite permanente s'occupant des questions de salaires) ne sera pas considérée comme incompatible avec le droit de grève, droit pleinement reconnu en Norvège.

ROUMANIE

«a) Le Conseil d'Etat de la République socialiste de Roumanie considère que les provisions de l'article 26, point 1^{er}, du Pacte international relatif aux droits économiques, sociaux et culturels ne sont pas en concordance avec le principe selon lequel les traités internationaux multilatéraux dont l'objet et le but intéressent la communauté internationale dans son ensemble doivent être ouverts à la participation universelle.

«b) Le Conseil d'Etat de la République socialiste de Roumanie considère que le maintien de l'état de dépendance de certains territoires auxquels se réfèrent l'article 1^{er}, point 3, et l'article 14 du Pacte international relatif aux droits économiques, sociaux et culturels ne sont pas en concordance avec la Charte des Nations Unies et les documents adoptés par cette organisation sur l'octroi de l'indépendance aux pays et aux peuples coloniaux, y compris la Déclaration relative aux principes du droit international touchant les relations amicales et la coopération entre les Etats conformément à la Charte des Nations Unies, adoptée à l'unanimité par la

¹ Nations Unies, *Documents officiels de l'Assemblée générale, vingt-cinquième session, Supplément no 28 (A/8028)*, p. 131.

in its resolution 2625 (XXV) of 1970¹ which solemnly proclaims the duty of States to promote the realization of the principle of equal rights and self-determination of peoples in order to bring a speedy end to colonialism.

résolution de l'Assemblée générale de l'Organisation des Nations Unies, n° 2625 (XXV) de 1970¹, qui proclame solennellement le devoir des Etats de favoriser la réalisation du principe de l'égalité de droits des peuples et de leur droit à disposer d'eux-mêmes, dans le but de mettre rapidement fin au colonialisme.»

RWANDA (a)

RWANDA (a)

[TRANSLATION — TRADUCTION]

The Rwandese Republic [is] bound, however, in respect of education, only by the provisions of its Constitution.

«... La République rwandaise ne [s'engage] toutefois, en ce qui concerne l'enseignement, qu'aux stipulations de sa Constitution.»

SWEDEN

SUÈDE

[SWEDISH TEXT — TEXTE SUÉDOIS]

“Sverige gör förbehåll mot konventionens artikel 7 mom. d) såvitt avser rätten till lön på allmänna helgdagar.”

[TRANSLATION]

[TRADUCTION]

Sweden enters a reservation in connexion with article 7 (d) of the Covenant in the matter of the right to remuneration for public holidays.

... La Suède se réserve sur le paragraphe d de l'article 7 du Pacte en ce qui concerne le droit à la rémunération des jours fériés.

*SYRIAN ARAB
REPUBLIC (a)*

*RÉPUBLIQUE ARABE
SYRIENNE (a)*

[ARABIC TEXT — TEXTE ARABE]

“ان قبول الجمهورية العربية السورية هذين العهدين واهرام حكومتها لهما لا يحوى بأية حال معنى الاعتراف بإسرائيل ولا يؤدى الى دخولها معها في معاملات ما تنظمه احكامهما . ان الجمهورية العربية السورية تعتبر ان الفقرة الاولى من المادة ٢٦ للعهد الخاص بالحقوق الاقتصادية والاجتماعية والثقافية ، وكذلك الفقرة الاولى من المادة ٤٨ للعهد الخاص بالحقوق المدنية والسياسية ، لا تتفقان واهداف العهدين ووظيفتهما ان احكام هاتين الفقرتين لا يمكن جميع الدول ، بدون تفرقة او تمييز ، من ان تصبح اطرافا فيها ” .

[TRANSLATION]

1. The accession of the Syrian Arab Republic to these two Covenants shall in no way signify recognition of Israel or entry into a relationship with it regarding any matter regulated by the said two Covenants.

2. The Syrian Arab Republic considers that paragraph 1 of article 26 of the Covenant on Economic, Social and Cultural Rights and paragraph 1 of article 48 of the Covenant on Civil and Political Rights are incompatible with the purposes and objectives of the said Covenants, inasmuch as they do not allow all States, without distinction or discrimination, the opportunity to become parties to the said Covenants.

*UKRAINIAN SOVIET
SOCIALIST REPUBLIC*

[Confirming the declaration made upon signature. For the text, see p. 81 of this volume.]

*UNION OF SOVIET
SOCIALIST REPUBLICS*

[Confirming the declaration made upon signature. For the text, see p. 82 of this volume.]

[TRADUCTION]

1. Il est entendu que l'adhésion de la République arabe syrienne à ces deux Pactes ne signifie en aucune façon la reconnaissance d'Israël ou l'entrée avec lui en relation au sujet d'aucune matière que ces deux Pactes règlementent.

2. La République arabe syrienne considère que le paragraphe 1 de l'article 26 du Pacte relatif aux droits économiques, sociaux et culturels ainsi que le paragraphe 1 de l'article 48 du Pacte relatif aux droits civils et politiques ne sont pas conformes aux buts et objectifs des dits Pactes puisqu'ils ne permettent pas à tous les Etats, sans distinction et discrimination, la possibilité de devenir parties à ces Pactes.

*RÉPUBLIQUE SOCIALISTE
SOVIÉTIQUE D'UKRAINE*

[Avec confirmation de la déclaration faite lors de la signature. Pour le texte, voir p. 81 du présent volume.]

*UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES*

[Avec confirmation de la déclaration faite lors de la signature. Pour le texte, voir p. 82 du présent volume.]

DECLARATIONS RELATING TO
THE SIGNATURE ON BEHALF OF
THE GOVERNMENT OF THE RE-
PUBLIC OF CHINA

BULGARIA

[TRANSLATION — TRADUCTION]

The Government of the People's Republic of Bulgaria considers null the signature and ratification by the so-called Government of China, representing the regime of Chiang Kai-shek, of the Vienna Convention on Diplomatic Relations of 18 June 1961¹ and of the International Covenant on Civil and Political Rights and the Optional Protocol annexed thereto, opened for signature at New York on 19 December 1966². The only legitimate Government entitled to speak on behalf of and to represent China in international affairs is the Government of the People's Republic of China.

*BYELORUSSIAN SOVIET
SOCIALIST REPUBLIC*

[RUSSIAN TEXT — TEXTE RUSSE]

« . . . Правительство Белорусской ССР рассматривает неправомерным участие так называемого правительства Китая (Тайвань) в Международном пакте об экономических, социальных и культурных правах, Международном пакте о гражданских и политических правах и факультативном протоколе и Международном пакте о гражданских и политических правах, поскольку оно не представляет Китай и не имеет права представлять его. Только Правительство Китайской Народной Республики является единственным законным представителем Китая.»

[TRANSLATION]

. . . The Government of the Byelorussian Soviet Socialist Republic regards as illegal the participation of the so-called

¹ United Nations, *Treaty Series*, vol. 500, p. 95.

² *Ibid.*, vol. 999, No. I-14668.

DÉCLARATIONS RELATIVES À LA
SIGNATURE AU NOM DU GOU-
VERNEMENT DE LA RÉPUBLI-
QUE DE CHINE

BULGARIE

«Le Gouvernement de la République populaire de Bulgarie considère nulles la signature et la ratification, par le prétendu Gouvernement chinois, représentant le régime de Tchang Kai-chek, de la Convention de Vienne sur les relations diplomatiques du 18.VI.1961¹ et du Pacte international des droits civils [et politiques] et du Protocole facultatif y annexé, ouverts à la signature à New York le 19. XII. 1966². Le seul Gouvernement légitime habilité à parler au nom de la Chine et de la représenter dans les affaires internationales est le Gouvernement de la République populaire de Chine.»

*RÉPUBLIQUE SOCIALISTE
SOVIÉTIQUE DE BIÉLORUSSIE*

[TRADUCTION]

. . . Le Gouvernement de la République socialiste soviétique de Biélorussie considère que l'adhésion du prétendu

¹ Nations Unies, *Recueil des Traités*, vol. 500, p. 95.

² *Ibid.*, vol. 999, no I-14668.

Government of China (Taiwan) in the International Covenant on Economic, Social and Cultural Rights, the International Covenant on Civil and Political Rights and the Optional Protocol to the International Covenant on Civil and Political Rights, since it does not represent China and has no right to represent it. The Government of the People's Republic of China is the only lawful representative of China.

CZECHOSLOVAKIA

"The Government of the Czechoslovak Socialist Republic considers the signature of the International Covenant on Economic, Social and Cultural Rights and the International Covenant on Civil and Political Rights, adopted by the General Assembly's resolution 2200/XX on 16 December 1966, by the authorities of Taiwan, null and void.

"The Czechoslovak Government states that only the Government of the People's Republic of China has the right to represent China in international organizations."

MONGOLIA

"The Government of the Mongolian People's Republic considers null and void the signature and ratification by the Chiang Kai-shek regime of the International Covenant on Economic, Social and Cultural Rights, the International Covenant on Civil and Political Rights and other instruments approved by the United Nations General Assembly, and [the] Vienna Convention on Diplomatic Relations.

Gouvernement de la Chine (Taïwan) au Pacte international relatif aux droits économiques, sociaux et culturels, au Pacte international relatif aux droits civils et politiques et au Protocole facultatif se rapportant au Pacte international relatif aux droits civils et politiques est illégale, puisque ce Gouvernement ne représente pas la Chine et n'a pas le droit de la représenter. Seul le Gouvernement de la République populaire de Chine est le représentant légal de la Chine.

TCHÉCOSLOVAQUIE

[TRANSDUCTION — TRANSLATION]

Le Gouvernement de la République socialiste tchécoslovaque considère comme nulle et non avenue la signature par les autorités de Taiwan du Pacte international relatif aux droits économiques, sociaux et culturels et du Pacte international relatif aux droits civils et politiques, adoptés par l'Assemblée générale dans sa résolution 2200/XX du 16 décembre 1966.

Le Gouvernement de la République socialiste tchécoslovaque considère que seul le Gouvernement de la République populaire de Chine est habilité à représenter la Chine dans des organisations internationales.

MONGOLIE

[TRANSDUCTION — TRANSLATION]

Le Gouvernement de la République populaire de Mongolie considère nulles et non avenues les signature et ratification par le régime de Tchang Kai-chek du Pacte international relatif aux droits économiques, sociaux et culturels, du Pacte international relatif aux droits civils et politiques et autres instruments approuvés par l'Assemblée générale des Nations Unies et de la Convention de Vienne sur les relations diplomatiques.

“As is well known the Chiang Kai-shek clique has no right whatsoever to speak on behalf of the Chinese people and that there is only one China — the People’s Republic of China.”

ROMANIA

“... The Government of the Socialist Republic of Romania does not recognize to the Chiang Kai-shek’s representatives any right to represent China, as the only legal government entitled to represent it is the Government of the People’s Republic of China.”

*UKRAINIAN SOVIET
SOCIALIST REPUBLIC*

[TRANSLATION]

... The Government of the Ukrainian Soviet Socialist Republic considers that the participation of the so-called “Government of China” in the International Covenant on Economic, Social and Cultural Rights and the International Covenant on Civil and Political Rights is illegal, because that Government does not represent the Chinese people and has no right to speak for China.

The Government of the Ukrainian Soviet Socialist Republic takes the position that there is only one Chinese State in the world — the People’s Republic of China.

Nul n’ignore que la clique de Tchang Kaï-chek n’est pas habilitée à prendre la parole au nom de la Chine et qu’il n’existe qu’une Chine, à savoir la République populaire de Chine.

ROUMANIE

[TRADUCTION — TRANSLATION]

... Le Gouvernement de la République socialiste de Roumanie ne reconnaît pas les représentants de Tchang Kaï-chek comme représentants de la Chine, le seul Gouvernement habilité à la représenter étant le Gouvernement de la République populaire de Chine.

*RÉPUBLIQUE SOCIALISTE
SOVIÉTIQUE D’UKRAINE*

[RUSSIAN TEXT — TEXTE RUSSE]

«... Правительство Украинской Советской Социалистической Республики рассматривает участие так называемого «правительства Китая», о котором говорится в письме Секретариата ООН, в Международном пакте об экономических, социальных и культурных правах и Международном пакте о гражданских и политических правах, неправомерным, поскольку оно не представляет китайский народ и не имеет права выступать от имени Китая.

«Правительство Украинской Советской Социалистической Республики исходит из того, что в мире имеется только одно китайское государство — Китайская Народная Республика.»

[TRADUCTION]

... Le Gouvernement de la République socialiste soviétique d’Ukraine considère comme irrégulière la participation au Pacte international relatif aux droits économiques, sociaux et culturels et au Pacte international relatif aux droits civils et politiques du prétendu «Gouvernement chinois» car celui-ci ne représente pas le peuple chinois et n’a pas le droit de parler au nom de la Chine.

Le Gouvernement de la République socialiste soviétique d’Ukraine considère qu’il n’existe qu’un seul Etat chinois, à savoir la République populaire de Chine.

*UNION OF SOVIET
SOCIALIST REPUBLICS*

*UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES*

[RUSSIAN TEXT — TEXTE RUSSE]

«Представительство СССР при ООН заявляет, что Советский Союз не признает имеющим законную силу подписание чанкайшистом Международного пакта об экономических, социальных и культурных правах, Международного пакта о гражданских и политических правах и других актов, одобренных Генеральной Ассамблеей ООН и открытых для подписания в Нью-Йорке 19 декабря 1966 года.

«Хорошо известно, что чанкайшистская клика никого не представляет и не имеет права выступать от имени Китая, и что представляет Китай только Правительство Китайской Народной Республики.»

[TRANSLATION]

... The Soviet Union does not recognize the signature by the Chiang Kai-shek representative of the International Covenant on Economic, Social and Cultural Rights, the International Covenant on Civil and Political Rights and the other instruments approved by the United Nations General Assembly and opened for signature at New York on 19 December 1966 as having legal force.

It is well known that the Chiang Kai-shek clique represents no one and has no right to speak on behalf of China, and that only the Government of the People's Republic of China represents China.

YUGOSLAVIA

“... The Government of the Socialist Federal Republic of Yugoslavia considers the signature by the authorities of Taiwan of the International Covenant on Economic, Social and Cultural Rights and the International Covenant on Civil and Political Rights, opened for signature at New York on 19 December 1966, null and void.

[TRADUCTION]

... L'Union soviétique ne reconnaît aucune force légale à la signature, par un représentant de la clique de Tchang Kai-shek, du Pacte international relatif aux droits économiques, sociaux et culturels, du Pacte international relatif aux droits civils et politiques et des autres instruments adoptés par l'Assemblée générale de l'ONU et ouverts à la signature à New York le 19 décembre 1966.

Nul n'ignore que la clique de Tchang Kai-shek ne représente personne et n'est pas habilitée à prendre la parole au nom de la Chine et que seul le Gouvernement de la République populaire de Chine représente la Chine.

YUGOSLAVIE

[TRADUCTION — TRANSLATION]

... Le Gouvernement de la République fédérative socialiste de Yougoslavie considère comme nulle et non avenue la signature par les autorités de Taïwan du Pacte international relatif aux droits économiques, sociaux et culturels et du Pacte international relatif aux droits civils et politiques, ouverts à la signature, à New York, le 19 décembre 1966.

“The Government of the Socialist Federal Republic of Yugoslavia considers that only the Government of the People’s Republic of China is authorised to assume obligations on behalf of China and to represent her in international organisations.”

Le Gouvernement de la République fédérative socialiste de Yougoslavie considère que seul le Gouvernement de la République populaire de Chine est habilité à assumer des obligations au nom de la Chine et à la représenter dans des organisations internationales.

DECLARATIONS relating to the declaration made upon ratification by the Federal Republic of Germany¹ concerning application to Berlin (West)

DÉCLARATIONS relatives à la déclaration formulée lors de la ratification par la République fédérale d’Allemagne¹ concernant l’application à Berlin-Ouest

Received on:

Reçue le :

5 July 1974

5 juillet 1974

UNION OF SOVIET SOCIALIST RE-
PUBLICS

UNION DES RÉPUBLIQUES SOCIALISTES
SOVIÉTIQUES

[RUSSIAN TEXT — TEXTE RUSSE]

«Международный пакт о гражданских и политических правах и Международный пакт об экономических, социальных и культурных правах от 19 декабря 1966 года по своему материальному содержанию непосредственно затрагивают вопросы безопасности и статуса. Учитывая это, Советская сторона рассматривает сделанное Федеративной Республикой Германии заявление о распространении действия этих пактов на Берлин (Западный) как неправомерное и не имеющее никакой юридической силы, поскольку в соответствии с Четырехсторонним соглашением от 3 сентября 1971 г. договорные обязательства ФРГ, затрагивающие вопросы безопасности и статуса, не могут распространяться на Западные секторы Берлина.»

[TRANSLATION]

[TRADUCTION]

By reason of their material content, the International Covenant on Civil and Political Rights and the International Covenant on Economic, Social and Cultural Rights of 19 December 1966 directly affect matters of security and status. With this in mind, the Soviet Union considers the statement made by the Federal Republic of Germany concerning the extension of the operation of these Covenants to Berlin (West) to be

Le Pacte international relatif aux droits civils et politiques et le Pacte international relatif aux droits économiques, sociaux et culturels du 19 décembre 1966 touchent directement, par leur contenu matériel, aux questions de sécurité et de statut. C’est pourquoi l’Union soviétique considère la déclaration de la République fédérale d’Allemagne étendant le champ d’application de ces Pactes à Berlin-Ouest comme illégale et dénuée de toute

¹ See p. 86 of this volume.

¹ Voir p. 86 du présent volume.

illegal and to have no force in law, since, under the Quadripartite Agreement of 3 September 1971,¹ the treaty obligations of the Federal Republic of Germany affecting matters of security and status may not be extended to the Western Sectors of Berlin.

force juridique puisque, conformément à l'Accord quadripartite du 3 septembre 1971¹, les obligations contractées par la République fédérale d'Allemagne en vertu de traités ne peuvent s'étendre en ce qui concerne les questions de sécurité et de statut aux secteurs occidentaux de Berlin.

12 August 1974

12 août 1974

GERMAN DEMOCRATIC REPUBLIC

RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE

[GERMAN TEXT — TEXTE ALLEMAND]

„Hinsichtlich der Anwendung der Konventionen auf Berlin (West) stellt die Regierung der Deutschen Demokratischen Republik in Übereinstimmung mit dem Vierseitigen Abkommen zwischen den Regierungen der Union der Sozialistischen Sowjetrepubliken, des Vereinigten Königreiches von Großbritannien und Nordirland, der Vereinigten Staaten von Amerika und der Französischen Republik vom 3. September 1971 fest, daß Berlin (West) kein Bestandteil der Bundesrepublik Deutschland ist und nicht von ihr regiert werden darf. Die Erklärungen der Regierung der Bundesrepublik Deutschland, wonach diese Konventionen auch auf Berlin (West) ausgedehnt werden sollen, stehen im Widerspruch zum Vierseitigen Abkommen, in dem festgelegt ist, daß Verträge, die Angelegenheiten der Sicherheit und des Status von Berlin (West) betreffen, durch die Bundesrepublik Deutschland nicht auf Berlin (West) ausgedehnt werden dürfen. Demzufolge können die Erklärungen der Regierung der Bundesrepublik Deutschland keine Rechtswirkungen zeitigen.“

[RUSSIAN TEXT — TEXTE RUSSE]

«В отношении распространения конвенций на Берлин (Западный) правительство Германской Демократической Республики в соответствии с Четырехсторонним соглашением между правительствами Союза Советских Социалистических Республик, Соединенного Королевства Великобритании и Северной Ирландии, Соединенных Штатов Америки и Французской Республики от 3 сентября 1971 года констатирует, что Берлин (Западный) не является составной частью Федеративной Республики Германии и не может управляться ею. Заявления правительства Федеративной Республики Германии, согласно которым эти пакты должны распространяться также на Берлин (Западный), находятся в противоречии с Четырехсторонним соглашением, в котором закреплено, что соглашения, касающиеся вопросов безопасности и статуса Берлина (Западного) не могут быть распространены Федеративной Республикой Германии на Берлин (Западный). В соответствии с этим заявления правительства Федеративной Республики Германии не могут иметь правовых последствий.»

¹ United Nations, *Treaty Series*, vol. 880, p. 115.

¹ Nations Unies, *Recueil des Traités*, vol. 880, p. 115.

[TRANSLATION]

As regards the application of the Covenants to Berlin (West), the Government of the German Democratic Republic notes, in accordance with the Quadripartite Agreement between the Governments of the Union of Soviet Socialist Republics, the United Kingdom of Great Britain and Northern Ireland, the United States of America and the French Republic of 3 September 1971,¹ that Berlin (West) continues not to be a constituent part of the Federal Republic of Germany and not to be governed by it. The declarations of the Government of the Federal Republic of Germany to the effect that these Covenants shall be extended also to Berlin (West) are in contradiction with the Quadripartite Agreement, which establishes that agreements affecting matters of security and status of Berlin (West) may not be extended to Berlin (West) by the Federal Republic of Germany. Accordingly, the declarations of the Government of the Federal Republic of Germany can have no legal effect.

16 August 1974

UKRAINIAN SOVIET SOCIALIST
REPUBLIC

[TRADUCTION]

En ce qui concerne l'application des Pactes à Berlin-Ouest, le Gouvernement de la République démocratique allemande note, conformément à l'Accord quadripartite conclu le 3 septembre 1971¹ entre les Gouvernements de l'Union des Républiques socialistes soviétiques, du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, des Etats-Unis d'Amérique et de la République française, que Berlin-Ouest ne fait pas partie de la République fédérale d'Allemagne et ne doit pas être gouvernée par elle. Les déclarations du Gouvernement de la République fédérale d'Allemagne selon lesquelles ces pactes doivent également s'étendre à Berlin-Ouest sont en contradiction avec l'Accord quadripartite, selon lequel les accords concernant les questions afférentes à la sécurité et au statut de Berlin-Ouest ne peuvent pas être étendus à Berlin-Ouest par la République fédérale d'Allemagne. En conséquence, les déclarations du Gouvernement de la République fédérale d'Allemagne sont sans effet en droit.

16 août 1974

RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE
D'UKRAINE

[RUSSIAN TEXT — TEXTE RUSSE]

«Международный пакт о гражданских и политических правах и Международный пакт об экономических, социальных и культурных правах от 19 декабря 1966 года по своему материальному содержанию непосредственно затрагивает вопросы безопасности и статуса. Учитывая это, Украинская ССР рассматривает сделанное Федеративной Республикой Германии заявление о распространении действия этих пактов на Берлин (Западный) как неправомерное и не имеющее никакой юридической силы, поскольку в соответствии с Четырехсторонним соглашением от 3 сентября 1971 года договорные обязательства ФРГ, затрагивающие вопросы безопасности и статуса, не могут распространяться на Западный сектор Берлина.»

¹ United Nations, *Treaty Series*, vol. 880, p. 115.

¹ Nations Unies, *Recueil des Traités*, vol. 880, p. 115.

[TRANSLATION]

The International Covenant on Civil and Political Rights and the International Covenant on Economic, Social and Cultural Rights of 19 December 1966, by their material content, directly affect questions of security and status. In view of this, the Ukrainian Soviet Socialist Republic considers the statement by the Federal Republic of Germany concerning the extension of the applicability of these Covenants to Berlin (West) to be illegal and to have no legal force, since in accordance with the Quadripartite Agreement of 3 September 1971 the treaty obligations of the Federal Republic of Germany affecting questions of security and status cannot be extended to the Western sector of Berlin.

DECLARATIONS relating to the declaration made by the Union of Soviet Socialist Republics, on 5 July 1974,¹ concerning application to Berlin (West)

Received on:

5 November 1974

FRANCE
UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND
UNITED STATES OF AMERICA

“The Governments of France, the United Kingdom of Great Britain and Northern Ireland and the United States of America wish to bring to the attention of the States Parties to the Covenants that the extension of the Covenants to the Western Sectors of Berlin received the prior authorization, under established procedures, of the authorities of France, the United Kingdom and the United States on the basis of their supreme authority in those Sectors.

¹ See p. 98 of this volume.

[TRADUCTION]

Le Pacte international relatif aux droits civils et politiques et le Pacte international relatif aux droits économiques, sociaux et culturels du 19 décembre 1966 touchent directement, de par leur teneur, aux questions de sécurité et de statut. Dans ces conditions, la République socialiste soviétique d'Ukraine considère la déclaration de la République fédérale d'Allemagne sur l'extension de ces Pactes à Berlin (Ouest) comme illégale et dénuée de toute force juridique étant donné que, conformément à l'Accord quadripartite du 3 septembre 1971, les obligations conventionnelles de la République fédérale d'Allemagne quant aux questions de sécurité et de statut ne peuvent s'étendre aux secteurs occidentaux de Berlin.

DÉCLARATIONS relatives à la déclaration formulée par l'Union des Républiques socialistes soviétiques, le 5 juillet 1974¹, concernant l'application à Berlin-Ouest

Reçue le :

5 novembre 1974

ÉTATS-UNIS D'AMÉRIQUE
FRANCE
ROYAUME-UNI DE GRANDE-
BRETAGNE ET D'IRLANDE DU
NORD

« Les Gouvernements de la France, du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et des États-Unis d'Amérique souhaitent porter à l'attention des États Parties à ces Pactes que l'extension de ceux-ci aux secteurs occidentaux de Berlin a été au préalable approuvée, conformément aux procédures établies, par les autorités de la France, du Royaume-Uni et des États-Unis agissant sur la base de leur autorité suprême dans ces secteurs.

¹ Voir p. 98 du présent volume.

“The Governments of France, the United Kingdom and the United States wish to point out that the International Covenant on Economic, Social and Cultural Rights and the International Covenant on Civil and Political Rights, the primary purpose of both of which is the protection of the rights of the individual, are not treaties which ‘by reason of their material content, directly affect matters of security and status’.

“As for the references to the Quadripartite Agreement of 3 September 1971¹ which are contained in the communication made by the Government of the Union of Soviet Socialist Republics referred to in the Legal Counsel’s Note, the Governments of France, the United Kingdom and the United States wish to point out that, in a communication to the Government of the Union of Soviet Socialist Republics which is an integral part (annex IV, A) of the Quadripartite Agreement, they reaffirmed that, provided that matters of security and status are not affected, international agreements and arrangements entered into by the Federal Republic of Germany may be extended to the Western Sectors of Berlin. For its part the Government of the Union of Soviet Socialist Republics, in a communication to the Governments of France, the United Kingdom and the United States which is similarly an integral part (annex IV, B) of the Quadripartite Agreement, affirmed that it would raise no objection to such extension.

“In authorizing the extension of the Covenants to the Western Sectors of Berlin, as mentioned above, the authorities of France, the United Kingdom and the United States took all necessary measures to ensure that the Covenants cannot be applied in the Western Sectors of Berlin in such a way as to affect matters of security and

«Les Gouvernements de la France, du Royaume-Uni et des Etats-Unis souhaitent faire remarquer que le Pacte international sur les droits économiques, sociaux et culturels et le Pacte international sur les droits civils et politiques, dont l’objet est, au premier chef, de protéger les droits de l’homme en tant qu’individu, ne sont pas des traités qui, «du fait de leur contenu matériel, affectent directement les questions de sécurité et de statut».

«En ce qui concerne les références faites à l’Accord quadripartite du 3 septembre 1971¹, dans la communication du Gouvernement de l’Union des Républiques socialistes soviétiques à laquelle il est fait référence dans la note du Conseiller juridique, les Gouvernements de la France, du Royaume-Uni et des Etats-Unis souhaitent faire remarquer que, dans une communication au Gouvernement de l’Union soviétique, communication qui fait partie intégrante (annexe IV, A) de l’Accord quadripartite, ils ont à nouveau affirmé que, à condition que les questions de sécurité et de statut ne soient pas affectées, les accords et arrangements internationaux conclus par la République fédérale d’Allemagne pourraient être étendus aux secteurs occidentaux de Berlin. Le Gouvernement de l’Union soviétique, pour sa part, dans une communication aux Gouvernements de la France, du Royaume-Uni et des Etats-Unis qui fait, de même, partie intégrante (annexe IV, B) de l’Accord quadripartite, a déclaré qu’il ne soulèverait pas d’objections à une telle extension.

«En autorisant, ainsi qu’il est indiqué ci-dessus, l’extension de ces Pactes aux secteurs occidentaux de Berlin, les autorités de la France, du Royaume-Uni et des Etats-Unis ont pris toutes les dispositions nécessaires pour garantir que ces Pactes seraient appliqués dans les secteurs occidentaux de Berlin de telle manière qu’ils n’affecteront pas les ques-

¹ United Nations, *Treaty Series*, vol. 880, p. 115.

¹ Nations Unies, *Recueil des Traités*, vol. 880, p. 115.

status. Accordingly, the application of the Covenants to the Western Sectors of Berlin continues in full force and effect.”

6 December 1974

FEDERAL REPUBLIC OF GERMANY

“By their note of 4 November 1974, circulated to all States Parties to either of the Covenants by C.N.306.1974.-TREATIES-7 of 19 November 1974,¹ the Governments of France, the United Kingdom and the United States answered the assertions made in the communication of the Government of the Union of Soviet Socialist Republics referred to above. The Government of the Federal Republic of Germany shares the position set out in the note of the Three Powers. The extension of the Covenants to Berlin (West) continues in full force and effect.”

DECLARATION relating to the declarations made by France, the United Kingdom of Great Britain and Northern Ireland and the United States of America, on 5 November 1974,¹ and by the Federal Republic of Germany, on 6 December 1974,² concerning application to Berlin (West)

Received on:

13 February 1975

UNION OF SOVIET SOCIALIST REPUBLICS

tions de sécurité et de statut. En conséquence, l'application de ces Pactes aux secteurs occidentaux de Berlin demeure en pleine vigueur et effet.»

6 décembre 1974

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

[TRANSDUCTION — TRANSLATION]

Dans leur note en date du 4 novembre 1974, qui a été distribuée à tous les Etats parties au Pacte C.N.306.1974.-TREATIES-7 le 19 novembre 1974¹, les Gouvernements de la France, du Royaume-Uni et des Etats-Unis d'Amérique ont répondu aux assertions contenues dans la communication du Gouvernement de l'Union des Républiques socialistes soviétiques mentionnée ci-dessus. Le Gouvernement de la République fédérale d'Allemagne partage les vues formulées dans la note de ces trois puissances. L'extension des Pactes à Berlin-Ouest demeure en pleine vigueur et effet.

DÉCLARATION relative aux déclarations formulées par les Etats-Unis d'Amérique, la France et le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, le 5 novembre 1974¹, et par la République fédérale d'Allemagne, le 6 décembre 1974², concernant l'application à Berlin-Ouest

Reçue le :

13 février 1975

UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES

[RUSSIAN TEXT — TEXTE RUSSE]

«Советская сторона считает необходимым подтвердить свою точку зрения о неправомерности распространения ФРГ действия Международного

¹ See p. 101 of this volume.

² See above.

¹ Voir p. 101 du présent volume.

² Voir ci-dessus.

пакта о гражданских и политических правах и Международного пакта об экономических, социальных и культурных правах от 19 декабря 1966 года на Берлине (Западный), изложенную в ноте Генеральному Секретарю от 4 июля 1974 года (C.N.145.1974.TREATIES-3 от 5 августа 1974 года).»

[TRANSLATION]

The Soviet Union deems it essential to reassert its view that the extension by the Federal Republic of Germany of the operation of the International Covenant on Civil and Political Rights and the International Covenant on Economic, Social and Cultural Rights of 19 December 1966 to Berlin (West) is illegal, as stated in the note dated 4 July 1974 addressed to the Secretary-General (C.N.145.1974.TREATIES-3) of 5 August 1974.¹

DECLARATIONS relating to the declarations made by the German Democratic Republic, on 12 August 1974,² and the Ukrainian Soviet Socialist Republic, on 16 August 1974,² concerning application to Berlin (West)

Received on:

8 July 1975

FRANCE
UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND
UNITED STATES OF AMERICA

[TRADUCTION]

L'Union soviétique tient à réitérer qu'à son point de vue l'extension à Berlin-Ouest, par la République fédérale d'Allemagne, de l'application du Pacte international relatif aux droits civils et politiques et du Pacte international relatif aux droits économiques, sociaux et culturels, du 19 décembre 1966 est illégale, pour les motifs qu'elle a exposés dans sa note du 4 juillet 1974 au Secrétaire général (C.N.145.1974.TREATIES-3) du 5 août 1974¹.

DÉCLARATIONS relatives aux déclarations formulées par la République démocratique allemande, le 12 août 1974², et la République socialiste soviétique d'Ukraine, le 16 août 1974², concernant l'application à Berlin-Ouest

Reçue le :

8 juillet 1975

ÉTATS-UNIS D'AMÉRIQUE
FRANCE
ROYAUME-UNI DE GRANDE-
BRETAGNE ET D'IRLANDE DU
NORD

¹ See p. 98 of this volume.

² See pp. 99 and 100 of this volume.

¹ Voir p. 98 du présent volume.

² Voir p. 99 et 100 du présent volume.

“The [above-mentioned declarations¹] refer to the Quadripartite Agreement of 3 September 1971.² This Agreement was concluded in Berlin between the Governments of the French Republic, the Union of Soviet Socialist Republics, the United Kingdom of Great Britain and Northern Ireland and the United States of America. The Governments sending these communications are not parties to the Quadripartite Agreement and are therefore not competent to make authoritative comments on its provisions.

“The Governments of France, the United Kingdom and the United States wish to bring the following to the attention of the States Parties to the instruments referred to in the above-mentioned communications. When authorising the extension of these instruments to the Western Sectors of Berlin, the authorities of the Three Powers, acting in the exercise of their supreme authority, ensured in accordance with established procedures that those instruments are applied in the Western Sectors of Berlin in such a way as not to affect matters of security and status.

“Accordingly, the application of these instruments to the Western Sectors of Berlin continues in full force and effect.

«Les [déclarations susmentionnées¹] se réfèrent à l'Accord quadripartite du 3 septembre 1971². Cet Accord a été conclu à Berlin par les Gouvernements de la République française, de l'Union des Républiques socialistes soviétiques, du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et des Etats-Unis d'Amérique. Les Gouvernements qui ont adressé ces communications ne sont pas parties à l'Accord quadripartite et n'ont donc pas compétence pour interpréter de manière autorisée ses dispositions.

«Les Gouvernements de la France, du Royaume-Uni et des Etats-Unis souhaitent appeler l'attention des Etats parties aux instruments diplomatiques auxquels il est fait référence dans les communications ci-dessus sur ce qui suit. Lorsqu'elles ont autorisé l'extension de ces instruments aux secteurs occidentaux de Berlin, les autorités des trois Puissances, agissant dans l'exercice de leur autorité suprême, ont pris, conformément aux procédures établies, les dispositions nécessaires pour garantir que ces instruments seraient appliqués dans les secteurs occidentaux de Berlin de telle manière qu'ils n'affecteraient pas les questions de sécurité et de statut.

«En conséquence, l'application de ces instruments aux secteurs occidentaux de Berlin demeure en pleine vigueur.

¹ See “Declaration by the German Democratic Republic relating to the declaration made upon ratification by the Federal Republic of Germany concerning application to Berlin (West)” on p. 99 of this volume; and “Declaration by the Ukrainian Soviet Socialist Republic relating to the declaration made upon ratification by the Federal Republic of Germany concerning application to Berlin (West)” on p. 100 of this volume.

² United Nations, *Treaty Series*, vol. 880, p. 115.

¹ Voir «Déclaration par la République démocratique allemande relative à la déclaration formulée lors de la ratification par la République fédérale d'Allemagne concernant l'application à Berlin-Ouest» à la page 99 du présent volume; et «Déclaration par la République socialiste soviétique d'Ukraine relative à la déclaration formulée lors de la ratification par la République fédérale d'Allemagne concernant l'application à Berlin-Ouest» à la page 100 du présent volume.

² Nations Unies, *Recueil des Traités*, vol. 880, p. 115.

“The Governments of France, the United Kingdom and the United States do not consider it necessary to respond to any further communications of a similar nature by States which are not signatories to the Quadripartite Agreement. This should not be taken to imply any change in the position of those Governments in this matter.”

19 September 1975

FEDERAL REPUBLIC OF GERMANY

“By their Note of 8 July 1975,¹ . . . the Governments of France, the United Kingdom and the United States answered the assertions made in the communications referred to above. The Government of the Federal Republic of Germany, on the basis of the legal situation set out in the Note of the Three Powers, wishes to confirm that the application in Berlin (West) of the above-mentioned instruments extended by it under the established procedures continues in full force and effect.

“The Government of the Federal Republic of Germany wishes to point out that the absence of a response to further communications of a similar nature should not be taken to imply any change of its position in this matter.”

«Les Gouvernements de la France, du Royaume-Uni et des Etats-Unis n'estiment pas nécessaire de répondre à d'autres communications d'une semblable nature émanant d'Etats qui ne sont pas signataires de l'Accord quadripartite. Ceci n'implique pas que la position des Gouvernements de la France, du Royaume-Uni et des Etats-Unis ait changé en quoi que ce soit.»

19 septembre 1975

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

[TRADUCTION — TRANSLATION]

Par leur note du 8 juillet 1975¹, . . . les Gouvernements de la France, du Royaume-Uni et des Etats-Unis ont répondu aux affirmations contenues dans les communications mentionnées plus haut. Le Gouvernement de la République fédérale d'Allemagne, sur la base de la situation juridique décrite dans la note des trois Puissances, tient à confirmer que [l'instrument susmentionné], dont il a étendu l'application à Berlin (Ouest) conformément aux procédures établies, continue d'y être pleinement en vigueur.

Le Gouvernement de la République fédérale d'Allemagne tient à signaler que l'absence de réponse de sa part à de nouvelles communications de même nature ne devra pas être interprétée comme signifiant un changement de position en la matière.

¹ See p. 104 of this volume.

¹ Voir p. 104 du présent volume.

No. 14532

**UNITED NATIONS
(UNITED NATIONS DEVELOPMENT PROGRAMME)
and
SAUDI ARABIA**

**Agreement concerning assistance by the United Nations
Development Programme to the Government of Saudi
Arabia. Signed at Riyadh on 4 January 1976**

Authentic texts: English and Arabic.

Registered ex officio on 4 January 1976.

**ORGANISATION DES NATIONS UNIES
(PROGRAMME DES NATIONS UNIES
POUR LE DÉVELOPPEMENT)
et
ARABIE SAOUDITE**

**Accord relatif à une assistance du Programme des Nations
Unies pour le développement au Gouvernement saou-
dien. Signé à Riyad le 4 janvier 1976**

Textes authentiques : anglais et arabe.

Enregistré d'office le 4 janvier 1976.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE KINGDOM OF SAUDI ARABIA AND THE UNITED NATIONS DEVELOPMENT PROGRAMME

WHEREAS the General Assembly of the United Nations has established the United Nations Development Programme (hereinafter called the UNDP) to support and supplement the national efforts of developing countries at solving the most important problems of their economic development and to promote social progress and better standards of life; and

WHEREAS the Government of the Kingdom of Saudi Arabia wishes to request assistance from the UNDP for the benefit of its people;

NOW THEREFORE the Government and the UNDP (hereinafter called the Parties) have entered into this Agreement in a spirit of friendly co-operation.

Article I. SCOPE OF THIS AGREEMENT

1. This Agreement embodies the basic conditions under which the UNDP and its Executing Agencies shall assist the Government in carrying out its development projects, and under which such UNDP-assisted projects shall be executed. It shall apply to all such UNDP assistance and to such Project Documents or other instruments (hereinafter called Project Documents) as the Parties may conclude to define the particulars of such assistance and the respective responsibilities of the Parties and the Executing Agency hereunder in more detail in regard to such projects.
2. Assistance shall be provided by the UNDP under this Agreement only in response to requests submitted by the Government and approved by the UNDP. Such assistance shall be made available to the Government, or to such entity as the Government may designate, and shall be furnished and received in accordance with the relevant and applicable resolutions and decisions of the competent UNDP organs, and subject to the availability of the necessary funds to the UNDP.

Article II. FORMS OF ASSISTANCE

1. Assistance which may be made available by the UNDP to the Government under this Agreement may consist of:
 - (a) the services of advisory experts and consultants, including consultant firms or organizations, selected by and responsible to, the UNDP or the Executing Agency concerned;
 - (b) the services of operational experts selected by the Executing Agency to perform functions of an operational, executive or administrative character as civil servants of the Government or as employes of such entities as the Government may designate under article I, paragraph 2, hereof;
 - (c) the services of members of the United Nations Volunteers (hereinafter called volunteers);
 - (d) equipment and supplies not readily available in the Kingdom of Saudi Arabia (hereinafter called the country);
 - (e) seminars, training programmes, demonstration projects, expert working groups and related activities;

¹ Came into force provisionally on 4 January 1976, the date of signature, in accordance with article 13 (1).

- (f) scholarships and fellowships, or similar arrangements under which candidates nominated by the Government and approved by the Executing Agency concerned may study or receive training; and
- (g) any other form of assistance which may be agreed upon by the Government and the UNDP.

2. Requests for assistance shall be presented by the Government to the UNDP through the UNDP resident representative in the country (referred to in paragraph 4(a) of this article), and in the form and in accordance with procedures established by the UNDP for such requests. The Government shall provide the UNDP with all appropriate facilities and relevant information to appraise the request, including an expression of its intent with respect to the follow-up of investment-oriented projects.

3. Assistance may be provided by the UNDP to the Government either directly, with such external assistance as it may deem appropriate, or through an Executing Agency, which shall have primary responsibility for carrying out UNDP assistance to the project and which shall have the status of an independent contractor for this purpose. Where assistance is provided by the UNDP directly to the Government, all references in this Agreement to an Executing Agency shall be construed to refer to the UNDP, unless clearly inappropriate from the context.

4. (a) The UNDP may maintain a permanent mission, headed by a resident representative, in the country to represent the UNDP therein and be the principal channel of communication with the Government on all Programme matters. The resident representative shall have full responsibility and ultimate authority, on behalf of the UNDP Administrator, for the UNDP programme in all its aspects in the country, and shall be team leader in regard to such representatives of other United Nations organizations as may be posted in the country, taking into account their professional competence and their relations with appropriate organs of the Government. The resident representative shall maintain liaison on behalf of the Programme with the appropriate organs of the Government, including the Government's co-ordinating agency for external assistance, and shall inform the Government of the policies, criteria and procedures of the UNDP and other relevant programmes of the United Nations. He shall assist the Government, as may be required, in the preparation of UNDP country programme and project requests, as well as proposals for country programme or project changes, assure proper co-ordination of all assistance rendered by the UNDP through various Executing Agencies or its own consultants, assist the Government, as may be required, in co-ordinating UNDP activities with national, bilateral and multilateral programmes within the country, and carry out such other functions as may be entrusted to him by the Administrator or by an Executing Agency.

(b) The UNDP mission in the country shall have such other staff as the UNDP may deem appropriate to its proper functioning. The UNDP shall notify the Government from time to time of the names of the members, and of the families of the members, of the mission, and of changes in the status of such persons.

Article III. EXECUTION OF PROJECTS

1. The Government shall remain responsible for its UNDP-assisted development projects and the realization of their objectives as described in the relevant Project Documents, and shall carry out such parts of such projects as may be stipulated in the provisions of this Agreement and such Project Documents. The UNDP undertakes to complement and supplement the Government's participation in such proj-

ects through assistance to the Government in pursuance of this Agreement and the Work Plans forming part of such Project Documents, and through assistance to the Government in fulfilling its intent with respect to investment follow-up. The Government shall inform UNDP of the Government Cooperating Agency directly responsible for the Government's participation in each UNDP-assisted project. Without prejudice to the Government's overall responsibility for its projects, the Parties may agree that an Executing Agency shall assume primary responsibility for execution of a project in consultation and agreement with the Cooperating Agency, and any arrangements to this effect shall be stipulated in the project Work Plan forming part of the Project Document together with arrangements, if any, for transfer of such responsibility, in the course of project execution, to the Government or to an entity designated by the Government.

2. Compliance by the Government with any prior obligations agreed to be necessary or appropriate for UNDP assistance to a particular project shall be a condition of performance by the UNDP and the Executing Agency of their responsibilities with respect to that project. Should provision of such assistance be commenced before such prior obligations have been met, it may be terminated or suspended without notice and at the discretion of the UNDP.

3. Any agreement between the Government and an Executing Agency concerning the execution of a UNDP-assisted project or between the Government and an operational expert shall be subject to the provisions of this Agreement.

4. The Cooperating Agency shall as appropriate and in consultation with the Executing Agency assign a full-time director for each project who shall perform such functions as are assigned to him by the Cooperating Agency. The Executing Agency shall as appropriate and in consultation with the Government appoint a Chief Technical Adviser or Project Coordinator responsible to the Executing Agency to oversee the Executing Agency's participation in the project at the project level. He shall supervise and coordinate activities of experts and other Executing Agency personnel and be responsible for the on-the-job training of national Government counterparts. He shall be responsible for the management and efficient utilization of all UNDP-financed inputs, including equipment provided to the project.

5. In the performance of their duties, advisory experts, consultants and volunteers shall act in close consultation with the Government and with persons or bodies designated by the Government, and shall comply with such instructions from the Government as may be appropriate to the nature of their duties and the assistance to be given and as may be mutually agreed upon between the UNDP and the Executing Agency concerned and the Government. Operational experts shall be solely responsible to, and be under the exclusive direction of, the Government or the entity to which they are assigned, but shall not be required to perform any functions incompatible with their international status or with the purposes of the UNDP or of the Executing Agency. The Government undertakes that the commencing date of each operational expert in its service shall coincide with the effective date of his contract with the Executing Agency concerned.

6. Recipients of fellowships shall be selected by the Executing Agency. Such fellowships shall be administered in accordance with the fellowship policies and practices of the Executing Agency.

7. Technical and other equipment, materials, supplies and other property financed or provided by the UNDP shall belong to the UNDP unless and until such time as ownership thereof is transferred, on terms and conditions mutually agreed upon be-

tween the Government and the UNDP, to the Government or to an entity nominated by it.

8. Patent rights, copyright rights, and other similar rights to any discoveries or work resulting from UNDP assistance under this Agreement shall belong to the UNDP. Unless otherwise agreed by the Parties in each case, however, the Government shall have the right to use any such discoveries or work within the country free of royalty or any charge of similar nature.

Article IV. INFORMATION CONCERNING PROJECTS

1. The Government shall furnish the UNDP with such relevant reports, maps, accounts, records, statements, documents and other information as it may request concerning any UNDP-assisted project, its execution or its continued feasibility and soundness, or concerning the compliance by the Government with its responsibilities under this Agreement or Project Documents.

2. The UNDP undertakes that the Government shall be kept currently informed of the progress of its assistance activities under this Agreement. Either Party shall have the right, at any time, to observe the progress of operations on UNDP-assisted projects.

3. The Government shall, subsequent to the completion of a UNDP-assisted project, make available to the UNDP at its request information as to benefits derived from and activities undertaken to further the purposes of that project, including information necessary or appropriate to its evaluation or to evaluation of UNDP assistance, and shall consult with and permit observation by the UNDP for this purpose.

4. Any information or material which the Government is required to provide to the UNDP under this Article shall be made available by the Government to an Executing Agency at the request of the Executing Agency concerned.

5. The Parties shall consult each other regarding the publication, as appropriate, of any information relating to any UNDP-assisted project or to benefits derived therefrom. However, any information relating to any investment-oriented project may be released by the UNDP to potential investors, unless and until the Government has requested the UNDP in writing to restrict the release of information relating to such project.

Article V. PARTICIPATION AND CONTRIBUTION OF GOVERNMENT IN EXECUTION OF PROJECT

1. In fulfilment of the Government's responsibility to participate and co-operate in the execution of the projects assisted by the UNDP under this Agreement, it shall contribute the following in kind to the extent detailed in relevant Project Documents:

- (a) local counterpart professional and other services, including national counterparts to operational experts;
- (b) land, buildings, and training and other facilities available or produced within the country; and
- (c) equipment, materials and supplies available or produced within the country.

2. Whenever the provision of equipment forms part of UNDP assistance to the Government, the latter shall meet charges relating to customs clearance of such equipment, its transportation from the port of entry to the project site together with any incidental handling or storage and related expenses, its insurance after delivery to the project site, and its installation and maintenance.

3. The Government shall also meet the salaries of trainees and recipients of fellowships during the period of their fellowships.
4. If so provided in the Project Document, the Government shall pay, or arrange to have paid, to the UNDP or an Executing Agency the sums required, to the extent specified in the Project Budget of the Project Document, for the provision of any of the items enumerated in paragraph 1 of this Article, whereupon the Executing Agency shall obtain the necessary items and account annually to the UNDP for any expenditures out of payments made under this provision.
5. Moneys payable to the UNDP under the preceding paragraph shall be paid to an account designated for this purpose by the Secretary-General of the United Nations and shall be administered in accordance with the applicable financial regulations of the UNDP.
6. The cost of items constituting the Government's contribution to the project and any sums payable by the Government in pursuance of this article, as detailed in Project Budgets, shall be considered as estimates based on the best information available at the time of preparation of such Project Budgets. Such sums shall be subject to adjustment whenever necessary to reflect the actual cost of any such items purchased thereafter.
7. The Government shall as appropriate display suitable signs at each project identifying it as one assisted by the UNDP and the Executing Agency.

*Article VI. ASSESSED PROGRAMME COSTS
AND OTHER ITEMS PAYABLE IN LOCAL CURRENCY*

1. In addition to the contribution referred to in article V above, the Government shall assist the UNDP in providing it with assistance by paying or arranging to pay for the following local costs or facilities, in the amounts specified in the relevant Project Document or otherwise determined by the UNDP in pursuance of relevant decisions of its governing bodies:
 - (a) the local living costs of advisory experts and consultants assigned to projects in the country;
 - (b) local administrative and clerical services, including necessary local secretarial help, interpreter-translators, and related assistance;
 - (c) transportation of personnel within the country; and
 - (d) postage and telecommunications for official purposes.
2. The Government shall also pay each operational expert directly the salary, allowances and other related emoluments which would be payable to one of its nationals if appointed to the post involved. It shall grant an operational expert the same annual and sick leave as the Executing Agency concerned grants its own officials, and shall make any arrangement necessary to permit him to take home leave to which he is entitled under the terms of his service with the Executing Agency concerned. Should his service with the Government be terminated by it under circumstances which give rise to an obligation on the part of an Executing Agency to pay him an indemnity under its contract with him, the Government shall contribute to the cost thereof the amount of separation indemnity which would be payable to a national civil servant or comparable employee of like rank whose service is terminated in the same circumstances.
3. The Government undertakes to furnish in kind the following local services and facilities:

- (a) the necessary office space and other premises;
 - (b) such medical facilities and services for international personnel as may be available to national civil servants;
 - (c) simple but adequately furnished accommodation to volunteers; and
 - (d) assistance in finding suitable housing accommodation for international personnel, and the provision of such housing to operational experts under the same conditions as to national civil servants of comparable rank.
4. The Government shall also contribute towards the expenses of maintaining the UNDP mission in the country by paying annually to the UNDP a lump sum mutually agreed between the Parties to cover the following expenditures:
- (a) an appropriate office with equipment and supplies, adequate to serve as local headquarters for the UNDP in the country;
 - (b) appropriate local secretarial and clerical help, interpreters, translators and related assistance;
 - (c) transportation of the resident representative and his staff for official purposes within the country;
 - (d) postage and telecommunications for official purposes; and
 - (e) subsistence for the resident representative and his internationally-recruited staff while in official travel status within the country.
5. The Government shall have the option of providing in kind the facilities referred to in paragraph 4 above, with the exception of items (b) and (e).
6. Moneys payable under the provisions of this article, other than under paragraph 2, shall be paid by the Government and administered by the UNDP in accordance with article V, paragraph 5.

Article VII. RELATION TO ASSISTANCE FROM OTHER SOURCES

In the event that assistance towards the execution of a project is obtained by either Party from other sources, the Parties shall consult each other and the Executing Agency with a view to effective co-ordination and utilization of assistance received by the Government from all sources. The obligations of the Government hereunder shall not be modified by any arrangements it may enter into with other entities co-operating with it in the execution of a project.

Article VIII. USE OF ASSISTANCE

The Government shall exert its best efforts to make the most effective use of the assistance provided by the UNDP and shall use such assistance for the purpose for which it is intended. Without restricting the generality of the foregoing, the Government shall take such steps to this end as are specified in the Project Document.

Article IX. PRIVILEGES AND IMMUNITIES

1. The Government shall apply to the United Nations and its organs, including the UNDP and U.N. subsidiary organs acting as UNDP Executing Agencies, their property, funds and assets, and to their officials, including the resident representative and other members of the UNDP mission in the country, the provisions of the Convention on the privileges and immunities of the United Nations.¹
2. The Government shall apply to each Specialized Agency acting as an Executing Agency, its property, funds and assets, and to its officials, the provisions of the Con-

¹ United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

vention on the privileges and immunities of the specialized agencies,¹ including any annex to the Convention applicable to such Specialized Agency. In case the International Atomic Energy Agency (the IAEA) acts as an Executing Agency, the Government shall apply to its property, funds and assets, and to its officials and experts, the Agreement on the privileges and immunities of the IAEA.²

3. Members of the UNDP mission in the country shall be granted such additional privileges and immunities as may be necessary for the effective exercise by the mission of its functions.

4. (a) Except as the Parties may otherwise agree in Project Documents relating to specific projects, the Government shall grant all persons, other than Government nationals employed locally, performing services on behalf of the UNDP, a Specialized Agency or the IAEA who are not covered by paragraphs 1 and 2 above the same privileges and immunities as officials of the United Nations, the Specialized Agency concerned or the IAEA under sections 18, 19 or 18 respectively of the Conventions on the privileges and immunities of the United Nations or of the specialized agencies, or of the Agreement on the privileges and immunities of the IAEA.

(b) For purposes of the instruments on privileges and immunities referred to in the preceding parts of this article:

- (1) all papers and documents relating to a project in the possession or under the control of the persons referred to in sub-paragraph 4 (a) above shall be deemed to be documents belonging to the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be; and
- (2) equipment, materials and supplies brought into or purchased or leased by those persons within the country for purposes of a project shall be deemed to be property of the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be.

5. The expression "persons performing services" as used in articles IX, X and XIII of this Agreement includes operational experts, volunteers, consultants, and juridical as well as natural persons and their employees. It includes governmental or non-governmental organizations or firms which UNDP may retain, whether as an Executing Agency or otherwise, to execute or to assist in the execution of UNDP assistance to a project, and their employees. Nothing in this Agreement shall be construed to limit the privileges, immunities or facilities conferred upon such organizations or firms or their employees in any other instrument.

Article X. FACILITIES FOR EXECUTION OF UNDP ASSISTANCE

1. The Government shall take any measures which may be necessary to exempt the UNDP, its Executing Agencies, their experts and other persons performing services on their behalf from regulations or other legal provisions which may interfere with operations under this Agreement, and shall grant them such other facilities as may be necessary for the speedy and efficient execution of UNDP assistance. It shall, in particular, grant them the following rights and facilities:

- (a) prompt clearance of experts and other persons performing services on behalf of the UNDP or an Executing Agency;
- (b) prompt issuance without cost of necessary visas, licenses or permits;
- (c) access to the site of work and all necessary rights of way;

¹ United Nations, *Treaty Series*, vol. 33, p. 261. For the final and revised texts of annexes published subsequently, see vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308; vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348; and vol. 645, p. 340.

² *Ibid.*, vol. 374, p. 147.

- (d) free movement within or to or from the country, to the extent necessary for proper execution of UNDP assistance;
- (e) the most favourable legal rate of exchange;
- (f) any permits necessary for the importation of equipment, materials and supplies, and for their subsequent exportation;
- (g) any permits necessary for importation of property belonging to and intended for the personal use or consumption of officials of the UNDP, its Executing Agencies, or other persons performing services on their behalf, and for the subsequent exportation of such property; and
- (h) prompt release from customs of the items mentioned in sub-paragraphs (f) and (g) above.

2. Assistance under this Agreement being provided for the benefit of the Government and people of the Kingdom of Saudi Arabia, the Government shall bear all risks of operations arising under this Agreement. It shall be responsible for dealing with claims which may be brought by third parties against the UNDP or an Executing Agency, their officials or other persons performing services on their behalf, and shall hold them harmless in respect of claims or liabilities arising from operations under this Agreement. The foregoing provision shall not apply where the Parties and the Executing Agency are agreed that a claim or liability arises from the gross negligence or wilful misconduct of the above-mentioned individuals.

Article XI. SUSPENSION OR TERMINATION OF ASSISTANCE

1. The UNDP may by written notice to the Government and to the Executing Agency concerned suspend its assistance to any project if in the judgement of the UNDP any circumstance arises which interferes with or threatens to interfere with the successful completion of the project or the accomplishment of its purposes. The UNDP may, in the same or a subsequent written notice, indicate the conditions under which it is prepared to resume its assistance to the project. Any such suspension shall continue until such time as such conditions are accepted by the Government and as the UNDP shall give written notice to the Government and the Executing Agency that it is prepared to resume its assistance.

2. If any situation referred to in paragraph 1 of this article shall continue for a period of fourteen days after notice thereof and of suspension shall have been given by the UNDP to the Government and the Executing Agency, then at any time thereafter during the continuance thereof, the UNDP may by written notice to the Government and the Executing Agency terminate its assistance to the project.

3. The provisions of this article shall be without prejudice to any other rights or remedies the UNDP may have in the circumstances, whether under general principles of law or otherwise.

Article XII. SETTLEMENT OF DISPUTES

1. Any dispute between the UNDP and the Government arising out of or relating to this Agreement which is not settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third, who shall be the chairman. If within thirty days of the request for arbitration either Party has not appointed an arbitrator or if within fifteen days of the appointment of two arbitrators the third arbitrator has not been appointed, either Party may request the President of the International Court of Justice to appoint an arbitrator. The procedure of the arbitration shall be fixed by the arbitrators, and the expenses of the ar-

bitration shall be borne by the Parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the Parties as the final adjudication of the dispute.

2. Any dispute between the Government and an operational expert arising out of or relating to the conditions of his service with the Government may be referred to the Executing Agency providing the operational expert by either the Government or the operational expert involved, and the Executing Agency concerned shall use its good offices to assist them in arriving at a settlement. If the dispute cannot be settled in accordance with the preceding sentence or by other agreed mode of settlement, the matter shall at the request of either Party be submitted to arbitration following the same provisions as are laid down in paragraph 1 of this article, except that the arbitrator not appointed by either Party or by the arbitrators of the Parties shall be appointed by the Secretary-General of the Permanent Court of Arbitration.

Article XIII. GENERAL PROVISIONS

1. This Agreement shall be subject to ratification by the Government, and shall come into force upon receipt by UNDP of notification from the Government of its ratification. Pending such ratification, it shall be given provisional effect by the Parties. It shall continue in force until terminated under paragraph 3 below. Upon the entry into force of this Agreement, it shall supersede existing Agreements¹ concerning the provision of assistance to the Government out of UNDP resources and concerning the UNDP office in the country, and it shall apply to all assistance provided to the Government and to the UNDP office established in the country under the provisions of the Agreements now superseded.

2. This Agreement may be modified by written agreement between the Parties hereto. Any relevant matter for which no provision is made in this Agreement shall be settled by the Parties in keeping with the relevant resolutions and decisions of the appropriate organs of the United Nations. Each Party shall give full and sympathetic consideration to any proposal advanced by the other Party under this paragraph.

3. This Agreement may be terminated by either Party by written notice to the other and shall terminate sixty days after receipt of such notice.

4. The obligations assumed by the Parties under articles IV (concerning project information) and VIII (concerning the use of assistance) hereof shall survive the expiration or termination of this Agreement. The obligations assumed by the Government under articles IX (concerning privileges and immunities), X (concerning facilities for project execution) and XII (concerning settlement of disputes) hereof shall survive the expiration or termination of this Agreement to the extent necessary to permit orderly withdrawal of personnel, funds and property of the UNDP and of any Executing Agency, or of any persons performing services on their behalf under this Agreement.

¹ See "Agreement concerning technical assistance signed at Jeddah on 17 February 1957" in United Nations, *Treaty Series*, vol. 271, p. 2; "Agreement between the United Nations Special Fund and the Government of the Kingdom of Saudi Arabia concerning assistance from the Special Fund signed at Jeddah on 19 January 1961", *ibid.*, vol. 396, p. 27; and "Agreement between the United Nations and the Government of the Kingdom of Saudi Arabia for the provision of operational, executive and administrative personnel signed at Riyadh on 16 March 1963", *ibid.*, vol. 456, p. 379.

IN WITNESS WHEREOF the undersigned, duly appointed representatives of the United Nations Development Programme and of the Government, respectively, have on behalf of the Parties signed the present Agreement in the English and Arabic languages in two copies at Riyadh this fourth day of January 1976 and 3 Moharram 1396H.

For the United Nations
Development Programme:

[Signed]

ABDULLATIF SUCCAR
Regional Representative of the United
Nations Development Programme for
Saudi Arabia and the Gulf Area

For the Government
of the Kingdom of Saudi Arabia:

[Signed]

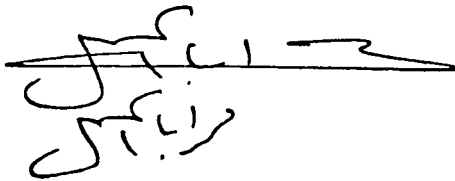
MOHAMMAD ABALKHAIL

بالموضوع لم يرد بشأنها نص في هذا الاتفاق بموجبها الطرفان بما ينجم مع المقررات والقرارات المتعلقة بالموضوع والصادرة عن هيئات الأمم المتحدة المختصة . وعلى كل من الطرفين أن ينظر في أي اقتراح يتقدم به الطرف الآخر بمقتضى هذه الفقرة بمسئولية المحط والدراسة الواجبة .

٣ - لأي من الطرفين أن ينهي هذا الاتفاق باخطار كتابي يبعث به إلى الطرف الآخر . ويعتبر الاتفاق منتهيا بعد ستين يوما من استلام هذا الاخطار .

٤ - الالتزامات التي تقع على عاتق الطرفين بمقتضى المادتين الرابعة (بشأن المعلومات المتعلقة بالمشاريع) والثامنة (بشأن استخدام المساعدة) من هذا الاتفاق تظل قائمة بعد انقضاء فعول هذا الاتفاق أو بعد انتهاءه . وتظل الالتزامات التي تقع على عاتق الحكومة بمقتضى المواد التاسعة (بشأن الامتيازات والحصانات) والعاشر (بشأن التسهيلات الواجبة التقديم لتنفيذ المشروع) والثانية عشرة (بشأن تسوية المنازعات) من هذا الاتفاق سارية ، بعد انقضاء فعول هذا الاتفاق أو بعد انتهاءه ، خلال المدة اللازمة لاتاحة القيام بصورة منظمة بمسئولية موظفي وأموال وممتلكات البرنامج الاناثي وأي وكالة منفذة ، أو أي أشخاص مسؤولون خدمات بالنهاية عنهما بمقتضى هذا الاتفاق .

واثباتا لما تقدم قام الموقمان أدناه ، ممثل برنامج الأمم المتحدة الاناثي وممثل الحكومة ، المعينان بهذه الصفة وفق الأصول ، بالتوقيع بالنهاية عن الطرفين على هذا الاتفاق المبرر من نسختين باللغتين الانكليزية والعربية في الرياض في اليوم الثاني من شهر كانون الثاني سنة ١٩٦٦ الموافق لـ ١٤٩٦ هـ من برنامج الأمم المتحدة الاناثي عن حكومة المملكة العربية السعودية



عبد اللطيف مكي
ممثل البرنامج
الممثل الاقليمي لبرنامج
الأمم المتحدة الاناثي

المادة الثانية عشرة

تسوية المنازعات

١ — أي نزاع بين البرنامج الانمائي والحكومة ينشأ عن هذا الاتفاق أو يتعلق به ولا يصرى بالتفاوض أو بوسيلة أخرى للتسوية متفق عليها ، يجب أن يخضع للتحكيم بناً على طلب أي من الطرفين ، فمعيّن كل من الطرفين محكماً ، ويقوم المحكمان اللذان تم تعيينهما على هذا النحو بتعيين محكم ثالث يكون هو الرئيس . وإذا لم يتم أي من الطرفين في خلال ثلاثين يوماً من طلب التحكيم بتعيين محكم أو إذا لم يكن قد تم تعيين المحكم الثالث فسي خلال خمسة عشر يوماً من تعيين المحكمين الأولين ، فللك من الطرفين أن يطلب من رئيس محكمة العدل الدولية تعيين محكم . ويحدد المحكمون اجراءات التحكيم ويتحمل الطرفان نفقات التحكيم المقدرة بمعرفة المحكمين . ويجب أن يتضمن القرار التحكيمي بياناً بالأسباب التي استند إليها ، وعلى الطرفين قبول القرار المذكور باعتباره حكماً نهائياً في النزاع .

٢ — أي نزاع بين الحكومة وبين خبير تنفيذي ، ناشئ عن شروط خدمته لدى الحكومة أو متصل بهذه الشروط ، يمكن أن يعرض على الوكالة المنفذة التي قدمت الخبير التنفيذي ، وذلك من قبل الحكومة أو من قبل الخبير التنفيذي ذي العلاقة . وتستخدم الوكالة المنفذة ساعياً الحمدة لمعاونة الطرفين في الوصول الى تسوية . أما اذا تعذرت تسوية النزاع وفقاً للحملة السابقة أو بوسيلة أخرى للتسوية متفق عليها ، فيحال الأمر بناً على طلب أي من الطرفين الى التحكيم باتباع نفس الأحكام المنصوص عليها في الفقرة ١ من هذه المادة ، باستثناء أن تعيين المحكم الذي لم يعينه أحد الطرفين أو لم يعينه محكماً الطرفين يتم من قبل الأمين العام لمحكمة التحكيم الدائمة .

المادة الثالثة عشرة

أحكام عامة

١ — يخضع هذا الاتفاق لتصديق الحكومة ، ويصبح ساري المفعول حين يتلقى البرنامج الانمائي اشعاراً من الحكومة بالتصديق عليه ، ويانتظر هذا التصديق باعتباره الطرفان سارياً بصورة مؤقتة . وظل هذا الاتفاق سارياً حتى ينهى العمل به بمقتضى الفقرة ٣ أدناه . وعين يصبح هذا الاتفاق ساري المفعول فانه يلغى ما هنالك من اتفاقات قائمة بشأن تقديم المساعدة الى الحكومة من موارد البرنامج الانمائي وشأن مكتب البرنامج الانمائي في البلد ، ويصرى مفعوله على كل مساعدة تقدم الى الحكومة وعلى مكتب البرنامج الانمائي القائم في البلد بمقتضى أحكام الاتفاقات التي تلغى بفعله .

٢ — يمكن تعديل هذا الاتفاق باتفاق كتابي فيما بين طرفيه . وأية مسألة متصلة

ذاك ، ويريدونها للاستعمال أو الاستهلاك الشخصي ، وكذلك لتصدير مثل هذه الأمتعة في وقت لاحق ؛

(ج) التخليص الجبركي العرير للأشياء المذكورة في الفقرتين الفرعيتين (و) و (ز) أعلاه .

٢ - لما كانت المساعدة بمقتضى هذا الاتفاق إنما تقدم لمعالج حكومة وشعب المملكة العربية السعودية ، فإن الحكومة ستتحمل بجميع مخاطر العطلات الناشئة عن هذا الاتفاق . وستكون الحكومة مسؤولة عن مواجهة العطلات التي قد يتقدم بها المسير ضد البرنامج الانمائي أو ضد وكالة منفذة ما أو ضد مؤثمتيها أو غيرهم من الأشخاص الذين يؤدون خدمات باسمها ، ولها أن تكفيهم مقبلة أى مطالبة أو مسؤولية قد تنشأ عن العطلات التي تتم بموجب هذا الاتفاق . على أن النص المتقدم لا يصرى إذا اقتصرت الطرفان والوكالة المنفذة على أن المطالبة أو المسؤولية ناشئة عن تقصير فاحش أو عن سوء تصرف مقصود من جانب الأفراد المذكورين أعلاه .

المادة الحادية عشرة

وقف المساعدة أو إنهاؤها

١ - للبرنامج الانمائي ، باخطار كتابي يوجهه الى الحكومة والى الوكالة المنفذة المعنية ، أن يوقف مساعدته لأى مشروع إذا نشأ أى ظرف يعتبر البرنامج الانمائي أنه يعرقل أو يهدد بعرقلة انجاز المشروع بنجاح أو تحقيق أغراضه . وللبرنامج الانمائي أن يبين ، في نفس الاخطار الكتابي أو في اخطار كتابي لاحق ، الشروط التي يقبل في ظلها استئناف مساعدته للمشروع . وعند كل وقف للمساعدة سارياً الى أن تقبل الحكومة الشروط المذكورة والى أن يرسل البرنامج الانمائي اخطاراً كتابياً الى الحكومة والى الوكالة المنفذة بأنه على استعداد لاستئناف مساعدته .

٢ - إذا استمر أى وضع من الأوضاع المشار إليها في الفقرة الأولى من هذه المادة لفترة أربعة عشر يوماً بعد قيام البرنامج الانمائي باخطار الحكومة والوكالة المنفذة بقيام هذا الوضع ووقف المساعدة ، يحق للبرنامج الانمائي ، في أى حين يعقب ذلك ويستمر فيه الوضع المذكور ، أن ينهي مساعدته للمشروع باخطار كتابي يوجهه الى الحكومة والى الوكالة المنفذة .

٣ - ان أحكام هذه المادة لا تغل بأية حقوق أو تمويشات أخرى قد تكون للبرنامج الانمائي في هذه الظروف ، سواء بمقتضى مواد القانون المائة أو غيرها .

والعاشرة والثالثة عشرة من هذا الاتفاق يشمل الخبراء التنفيذيين ، والمتطوعيين ، والمستشارين ، والأشخاص التانوميين أو الطهبميين ، وموظفيهم. وتدرج تحت هذا التعبير المنظمات الحكومية والمنظمات أو المؤسسات غير الحكومية التي قد يعهد إليها البرنامج الاناثي ، سواء بوصفها وكالة منفذة أو هيئة أخرى ، بتنفيذ أو بالموازاة نسي تنفيذ المساعدة المقدمة من البرنامج الاناثي لمشروع ما ، وكذلك موظفوه — هذه المنظمات أو المؤسسات. ولا يجوز أن يفسر شيء ما ورد في هذا الاتفاق طى أنه يحدد من الامتيازات أو الحصانات أو التسهيلات المنوطة لفظ هذه المنظمات أو المؤسسات أو لموظفيها في أى مكان آخر .

المادة العاشرة

التسهيلات الخاصة بتقديم لتقديم لتفنيذ مساعدة البرنامج الاناثي

١ - تتخذ الحكومة كل ما يلزم من تدابير لاختفاء البرنامج الاناثي ووكلاته المنفذة ، وخبرائه وخبرائها وغيرهم من الأشخاص الذين يؤدون خدمات بالنهاية منه وضيا ، من الانظمة أو الأحتكام التانومية الأخرى التي قد تتعوق سير العطلات التي تنفذ بموجب هذا الاتفاق. وتنتج الحكومة هؤلاء ما قد يلزم من تسهيلات أخرى لتفنيذ مساعدة البرنامج الاناثي بطريقة سريعة وفعالة. وظى وجه الخصوص ، تمنحهم الحقوق والتسهيلات التالية :

(أ) التمتع بالاعتاد الخبراء وغيرهم من الأشخاص الذين يؤدون خدمات بالنهاية من البرنامج الاناثي أو إحدى الوكالات المنفذة ؛

(ب) الاسراع في اصدير ما يلزم من التأشيرات أو الاجازات أو التراخيص بسدون حارسها ؛

(ج) الوصول الى موقع العمل بجمع حقوق الطريق اللازمة ؛

(د) حرية الحركة تي داخل البلد أو ضه واليه ، بالقدر الذى يكون ضروريا لتفنيذ مساعدة البرنامج الاناثي تنفيذيا سليما ؛

(هـ) أحسن سعر صرف قانوني ؛

(و) أى تراخيص تكون ضرورية لاستيراد المعدات والمواد واللوازم ولتعمد برها نسي وقت لاحق ؛

(ز) أى تراخيص تكون ضرورية لاستيراد أمتعة يملكها موظفو البرنامج الاناثي أو وكالاته المنفذة ، أو غيرهم من الأشخاص الذين يؤدون خدمات بالنهاية من هذه أو

المتحدة وهيئاتها ، بما في ذلك البرنامج الاناثي وهيئات الأمم المتحدة الفرعية التي تعمل كوكالات سفذة للبرنامج الاناثي ، وطلن ممتلكاتها وأموالها وموجوداتها ، وطلن موظفيها ، بمن فيهم الممثل المقيم وغيره من أعضاء بعثة البرنامج الاناثي في البلد .

٢ - تطبق الحكومة على كل وكالة متخصصة تعمل كوكالة سفذة ، وطلن ممتلكاتها وأموالها وموجوداتها ، وطلن موظفيها ، أحكام اتفاقية امتيازات الوكالات المتخصصة وحصاناتها ، بما في ذلك أي مرتق بالاتفاقية يسرى ضمنه طس الوكالة المتخصصة المذكورة. وإذا ط قامت الوكالة الدولية للطاقة الذرية بدور وكالة سفذة فان طلى الحكومة أن تطبق طلى ممتلكاتها وأموالها وموجوداتها ، وطلن موظفيها وغيراتها ، اتفاقية امتيازات الوكالات الدولية للطاقة الذرية وحصاناتها .

٣ - يمنح أعضاء بعثة البرنامج الاناثي في البلد أية امتيازات وحصانات اضافية قد تقتضيها طاسة البعثة لمباها بصورة فعالة .

٤ - (أ) تمنح الحكومة ، ط لم يثق الطرفان طلى خلاف ذلك في وثائق الشارح المتعلقة بمشاريع معينة ، جميع الأشخاص الذين يؤدون خدمات بالنهابة عن البرنامج الاناثي أو من احدى الوكالات المتخصصة أو من الوكالة الدولية للطاقة الذرية ، والذين لا تنطبق عليهم الفقرتان ١ و ٢ أعلاه ، نفس الامتيازات والحصانات الممنوحة لموظفي الأمم المتحدة أو الوكالة المتخصصة المعنية أو موظفي الوكالة الدولية للطاقة الذرية بموجب الفرع ١٨ أو الفرع ١٩ أو الفرع ١٨ ، طلى التوالي ، من اتفاقية امتيازات الأمم المتحدة وحصاناتها أو اتفاقية الوكالات المتخصصة وحصاناتها أو اتفاق امتيازات الوكالة الدولية للطاقة الذرية وحصاناتها ، وذلك باستثناء مواطني الحكومة المستخدمين محليا .

(ب) فيما يتعلق بهكوك الامتيازات والحصانات المشار اليها في الأجزاء السابقة من هذه المادة ؛

(١) ان جميع المستندات والوثائق المتعلقة بمشروع ط ، والموجودة في حوزة الأشخاص المشار اليهم في الفترة ٤ (أ) أعلاه أو الخاضعة لرقابتهم ، تعتبر ، حسب الحالة ، وثائق طوكة للأمم المتحدة أو للوكالة المتخصصة المعنية أو للوكالة الدولية للطاقة الذرية ؛

(٢) ان المعدات والحواد واللوازم التي أدخلتها هؤلاء الأشخاص أو اشتروها أو استأجروها في داخل البلد لأغراض المشروع ، تعتبر ، حسب الحالة ، طوكة للأمم المتحدة أو للوكالة المتخصصة المعنية أو للوكالة الدولية للطاقة الذرية .

٥ - ان تعبير " الأشخاص الذين يؤدون خدمات " المستخدم في المواد التاسعة

- (ج) نفقات انتقال المثل المقيم وموظفيه للأغراض الرسمية في داخل البلد ؛
 (د) رسوم البريد والاتصالات الملكية واللاملكية للأغراض الرسمية ؛
 (هـ) بدل انتقال للمثل المقيم وموظفيه الدبلوماسيين ، وذلك خلال أسفارهم الرسمية في داخل البلد .
- ٥ - للحكومة أن تعتبر تقديم التسهيلات المشار إليها في الفقرة ٤ أعلاه ميسرا ، باستثناء البندين (ب) و (هـ) .
- ٦ - أن الأموال المستحقة الدفع بمقتضى هذه المادة ، فيما عدا تلك المخصصة طبيا في الفقرة ٢ ، تدفع من الحكومة ويقوم البرنامج الانمائي بالتصرف بها وفقا للفترة ٥ من المادة الخاصة .

المادة السابعة

العلاقة بالمساعدة المقدمة من مصادر أخرى

إذا ما جعل أحد الطرفين على ساعدة مخصصة للمعون على تنفيذ مشروع من المشاريع من مصادر أخرى ، فعلى الطرفين أن يتشاورا فيما بينهما مع الوكالة الطفذة بهدف تصديق واستخدام المساعدة التي تتلقاها الحكومة من جميع المصادر بصورة فعالة. على أن أية ترتيبات قد تدخل الحكومة طرفا فيها مع جهات أخرى تتعاون معها في تنفيذ مشروع ما لا يجوز أن تغير من الالتزامات المترتبة على الحكومة بمقتضى هذا الاتفاق .

المادة الثامنة

استخدام المساعدة

تتعهد الحكومة بأن تبذل غاية ما في وسعها لاستخدام المساعدة المقدمة من البرنامج الانمائي على أفضل وجه ممكن ، وأن تستخدم هذه المساعدة في الغرض الذي قدمت من أجله. وتتخذ الحكومة ما يلزم من خطوات لتحقيق هذه الغاية على نحو ما هو موضح في وثيقة المشروع ، دون أن يكون في ذلك حد من صومية ما سبق .

المادة التاسعة

الامتيازات والحمايات

١ - تطبق الحكومة أحكام اتفاقية امتيازات الأمم المتحدة وحماياتها على الأسم

(ب) الخدمات الادارية والمكتبية المحلية ، بما في ذلك أجهز المستخدمين المحليين الذين تقضي الضرورة بالاستعانة بهم لأعمال السكرتارية وأعمال الترجمة التحريرية والشفهية وما إلى ذلك ؛

(ج) نفقات انتقال المواطنين داخل البلد ؛

(د) رسوم البريد والاتصالات السلكية واللاسلكية للأغراض الرسمية .

٢ - تتكفل الحكومة كذلك بأن تدفع رأساً ، لكل خبير تنفيذي ، المرتبب والعلاوات وغير ذلك من البدلات التي كانت تستحق لأحد مواطنيها لو عين في منصبه . وطبها أن تضع الخبير التنفيذى نفس الاجازات السنوية والعرضية التي تضعها الوكالة المنفذة ذات العلاقة لمواطنيها ، وأن تتخذ أية ترتيبات تزم للساح له بأخذ اجازة زيارة الوطن التي تستحق له بموجب شروط عمله لدى الوكالة المنفذة المعنية . وإذا حدث أن أنهت الحكومة خدمة خبير تنفيذي لديها في ظل ظروف ينشأ عنها التزام على عاتق الوكالة المنفذة بدفع تعويض له يعترضه مقتضى العقد الموقع بينها وبينه ، يكون على الحكومة أن تساهم في صداد كلفة هذا التعويض بمثل مبلغ تعويضاتها الخدمة الذي يستحق عليها دفعه لموظف حكومي أو لموظف في مثل درجته من أبنائها البلد حين تنهى خدمته في نفس الظروف .

٣ - تتعهد الحكومة بأن تقدم الخدمات والتسهيلات المحلية الآتية عنها ؛

(أ) المساحة المكتبية وغير ذلك من الأماكن اللازمة ؛

(ب) تسهيلات وخدمات طبية للموظفين الدوميين تماثل تلك التي تؤجر للموظفين الحكوميين من أبنائها البلد ؛

(ج) أماكن سكنى للمتزوجين ، تكون بسيطة ولكن مؤسنة تأهيتاً خاصاً ؛

(د) المساعدة في العثور على ساكن ملائمة للموظفين الدوميين ، وتأمين ساكن للخبراء التنفيذيين بمثل الشريط التي تؤمن بها لمن هم في درجة مماثلة من الموظفين الحكوميين من أهل البلد .

٤ - كذلك تساهم الحكومة في صاريف بمئة البرنامج الانشائي في البلد بشأن تدفع للبرنامج الانشائي مبلغاً سنوياً اجمالياً يصير تحديده بالاتفاق فيما بين الطرفين وذلك لتغطية نفقات البنود التالية ؛

(أ) مكتب مناسب مجهز بالمعدات واللوازم ويصلح ليكون مقراً محلياً للبرنامج

الانشائي في البلد ؛

(ب) ما تناسب الاستعانة به من المستخدمين المحليين للقيام بأعمال السكرتارية والأعمال المكتبية والترجمة التحريرية والشفهية وما إليها ؛

٣ — تتكفل الحكومة أيضا بعمرات المدرسين والمستفيدين من ضح استكمال التخصص خلال فترة تدريبهم أو تخصصهم .

٤ — اذا نعت وبيانة المشروع على ذلك ، تدفع الحكومة للبرنامج الانمائي ، أو الوكالة المنفذة ، المبالغ التي يتلماها تأمين أي بند من البنود المحددة في الفقرة ١ من هذه المادة ، أو تتخذ ما يلزم لتأمين دفع هذه المبالغ ، وذلك الى القدر المحدد في ميزانية المشروع التي تتضمنها وثيقة المشروع ؛ وعلى أثر ذلك يكون على الوكالة المنفذة الحصول على البنود الضرورية وتقديم حساب سنوي الى البرنامج الانمائي عن أية مبالغ أنفقتها من أصل المبالغ التي دفعت بموجب هذا النص .

٥ — تدفع الأموال المستحقة الدفع للبرنامج الانمائي بمقتضى الفقرة العاقدة في حساب خصصه الأمين العام للأمم المتحدة لهذا الغرض . ويتم التصرف بهذه الأموال وفقا لأنظمة البرنامج الانمائي المالية التي تطبق بشأنها .

٦ — ان تكلفة البنود التي تشكل مساهمة الحكومة في المشروع وأي مبالغ يحق على الحكومة دفعها عملا بهذه المادة ، بالتفصيل الوارد في ميزانيات المشاريع ، تعتبر بمثابة تقديرات بنيت على أفضل ما كان متاحا من المعلومات عند اعداد ميزانيات هذه المشاريع ، وتكون هذه المبالغ ممانعة للتعديل حيثما كان ذلك ضروريا لتحتل التكلفة الفعلية لأي بند من البنود المذكورة تم شراؤه فيما بعد .

٧ — تقوم الحكومة ، حسب الاقتضاء ، بوضع لافتات مناسبة في موقع كل مشروع توضح أن هذا المشروع شمول بمساعدة البرنامج الانمائي والوكالة المنفذة .

المادة السادسة

تكاليف البرامج التقديرية الخريفية دفعها بالمطة المحلية

١ — بالإضافة الى المساهمة المشار اليها في المادة الخامسة أعلاه ، تقوم الحكومة بمعاونة البرنامج الانمائي على تقديم المساعدة اليها وذلك بدفع أو التكليف بدفع ما يلزم لقاء التكاليف أو التسهيلات المحلية المبنية أدناه ، وذلك بالمبالغ المحددة في وثيقة المشروع موضوع المساعدة أو التي قام البرنامج الانمائي بتعديدها بطريقة أخرى تنفيذًا للقرارات اللتحدة من هيئاته الادارية ؛

(أ) نفقات المعيشة المحلية للخبراء الاستشاريين والمستشارين المخصصين لمشاريع تنفيذ في البلد ؛

٣ - طى الحكومة ، بعد الانتهاء من المشروع المشمول بمساعدة البرنامج الانمائي ، أن تزود هذا البرنامج ، لدى طلبه ، بالمعلومات عن المكاسب المستفادة من المشروع وعن النشاطات المضطلع بها لتحقيق أغراضه ، بما في ذلك المعلومات اللازمة أو المفيدة لتقييم هذا المشروع أو لتقييم مساعدة البرنامج الانمائي . وطى الحكومة كذلك أن تتشاور مع البرنامج الانمائي وأن تسمح له باجراء المعاينة اللازمة لتحقيق هذا الغرض .

٤ - أى معلومات أو بيانات مطلوب من الحكومة تقديمها للبرنامج الانمائي يقتضى هذه المادة ، يجب أن تتحجبها الحكومة لأية وكالة خفذة إذا طلبت ذلك الوكالة الخفذة المعنية .

٥ - طى كل من الطرفين أن يستشير الآخر بشأن ما قد يقتضيه الحال من نشر أية معلومات تتعلق بأى مشروع مشمول بمساعدة البرنامج الانمائي أو بمكاسب مستفادة منه . طى أن للبرنامج الانمائي أن يكتف للمستثمرين المحتملين أية معلومات تتعلق بأى مشروع موجه نحو الاستثمار ، ما لم تكن الحكومة قد طلبت منه كتابة أن يحسب عن اعطاء معلومات بشأن مثل هذا المشروع ، وانو أن تطلب منه ذلك .

المادة الخامسة

مساهمة الحكومة واشتراكها في تنفيذ المشروع

١ - طى الحكومة ، وحاها طيها من مسؤولية المساهمة والمعاونة في تنفيذ المشاريع المشمولة بمساعدة البرنامج الانمائي بمقتضى هذا الاتفاق ، أن تشارك بتقديم ما يأتي ، عينا ، بالمقادير الواردة تفصيلا ، بشأن كل مشروع ، في الوثيقة المتعلقة به :

(أ) خدمات النظراء المحليين ، من مهنية وغير مهنية ، وشمل ذلك النظراء المحليين للخبراء التنفيذيين ؛

(ب) الأرض والمباني ، ومرافق التدريب وغيره ، المتاحة أو المنتجة في داخل البلد ؛

(ج) المعدات وتشييد واللوازم المتاحة أو المنتجة في داخل البلد .

٢ - حينما كان تقيير المعدات بؤلف جزءا من مساعدة البرنامج الانمائي للحكومة ، يكون طى هذه الأخيرة تحصيل الأرباح المتصلة بالتخليص الجمركي لهذه المعدات ونقلها من ميناء الدخول الى موقع المشروع ، وأى صاريه أخرى طارئة تتعلق بمناولتها أو تخزينها وما الى ذلك ، وكذلك التأمين طى هذه المعدات بعد تسليمها الى موقع المشروع وتركيبها وصيانتها .

تعليمات حكومية تناسب طبيعة مهامهم والمساعدة التي يقتضي تنفيذها ، وحسب ما يكون قد تم الاتفاق عليه فيما بين البرنامج الانمائي والوكالة المنفذة ذات العلاقة وبين الحكومة. أما الخبراء المتفنيون فيكونون مسؤولين ، حصرا ، أمام الحكومة أو أمام الهيئة التي ألقوا بها ، وتحت إدارتها دون غيرها ، ولكنهم لا يظالمون بأداء أية مهام لا تتفق مع طبيعة مركزهم الدولي أو مع أغراض البرنامج الانمائي أو الوكالة المنفذة. وتتعهد الحكومة بأن تجعل تاريخ اليوم الذي يبدأ فيه كل خبير تنفيذى خدمته لديها متواترا مع تاريخ بدء صريان العقد المبرم بينه وبين الوكالة المنفذة ذات العلاقة .

٦ — يجرى اختيار المستفيدين من منح استكمال التخصص من قبل الوكالة المنفذة. وتدار شؤون المنح المذكورة وفقا لسياسات الوكالة المنفذة وممارساتها التي تدير عليها في مجال منح استكمال التخصص .

٧ — تظل المعدات الفنية وغير الفنية ، والمواد واللوازم والممتلكات الأخرى التي يمولها أو يقدمها البرنامج الانمائي ، ملكا للبرنامج المذكور الا اذا صار تحويل ملكيتها الى الحكومة أو الى هيئة معينة من قبلها بالشروط والأحكام التي يمتنع عليها بين الحكومة والبرنامج الانمائي ، وحتى الوقت الذي يتم فيه هذا التحويل .

٨ — إن حقوق البراءات ، وحقوق النشر ، وما شابهها من حقوق في أي اكتشافات أو دراسات ناتجة عن صناعة البرنامج الانمائي المقدمة يقتضى هذا الاتفاق ، تكون ملكا للبرنامج الانمائي . على أن حكومة ، ما لم يمتنع الطرفان على خلاف ذلك في كل حالة ، أن تستخدم أي من هذه الاكتشافات أو الدراسات في داخل البلد دون دفع أي رسم أو أي رسم ذي طبيعة طائفة .

المادة الرابعة

المعلومات المتعلقة بالمشاريع

١ — على الحكومة أن تزود البرنامج الانمائي بأي تقارير أو خرائط أو حسابات أو محاضر أو بيانات أو وثائق أو غير ذلك من المعلومات المفيدة التي يطلبها البرنامج بشأن أي مشروع مشمول بمساعدته أو بشأن تنفيذه ، أو استمرار صلاحيته للتنفيذ وصلاحته ، أو بشأن رضاء الحكومة بمسؤولياتها المترتبة بموجب هذا الاتفاق أو بموجب وثائق المشاريع .

٢ — يتعهد البرنامج الانمائي بإطلاع الحكومة باستمرار ودين تأخير على تقدم نشاطات المساعدة المقدمة منه بقتضى هذا الاتفاق . ولأى من الطرفين ، في أي وقت من الأوقات ، حق مراقبة سير العطاءات في المشاريع المشمولة بمساعدة البرنامج الانمائي .

تنفيذ ما ينص على اناطة تنفيذه بها من أجزاء المشاريع في أحكام هذا الاتفاق ووثائق المشاريع المذكورة. ويتعهد البرنامج الانمائي باتمام وتكلمة ساهمة الحكومة في هذه المشاريع بتقديم المساعدة الى الحكومة عملاً بهذا الاتفاق وبخطط العمل التي تؤولف جزاً من وثائق المشاريع ، وبمساعدة الحكومة في اتمام ما تعترته فيما يخص مهامها الاستثمار . وتولى الحكومة أن تبليخ البرنامج الانمائي اسم الهيئة الحكومية المختصة بالتعاون والمسؤولية مباشرة عن ساهمة الحكومة في كل مشروع مشمول بمساعدة البرنامج الانمائي . وللمطرمين ، دون أن يكون في ذلك صام بمسؤولية الحكومة الشاطئة عن مشاريعها ، أن يتفق على أن تنهض احدى الوكالات المفضدة بالمسؤولية الأولى عن تنفيذ مشروع ما بالتشاور والاتفاق مع الهيئة المختصة بالتعاون ؛ ويجب أن ينص على أهمية ترتيبات يتفق عليها بهذا الخصوص في خطة عمل المشروع التي تؤولف جزاً من وثيقة المشروع ، ومعها أية ترتيبات تد يتفق عليها لنقل هذه المسؤولية ، أثناء تنفيذ المشروع ، الى الحكومة أو الى هيئة ما تعينها الحكومة .

٢ - يكون وفاقاً الحكومة بأى التزامات سبقة كان قد اتفق على كونها ضرورية أو مناسبة لتقديم البرنامج الانمائي مساهمة لمشروع بعينه ، شرطاً لا اضطلاع البرنامج الانمائي والوكالة المفضدة بمسؤولياتها فيما يتعلق بذلك المشروع . فاذا بدئ في تقديم هذه المساعدة قبل الوفاق بالالتزامات السابقة المذكورة فان من الجائز انهاها أو وقفها دون اخطار سابق وبما لما يستنسه البرنامج الانمائي .

٣ - ان أى اتفاق بين الحكومة ووكالة مفضدة ما بشأن تنفيذ مشروع مشمول بمساعدة البرنامج الانمائي ، أو بين الحكومة وأحد الخبراء التنفيذيين ، يخضع لأحكام هذا الاتفاق .

٤ - تقوم الهيئة المختصة بالتعاون ، تبعاً للمقتضى وبالتشاور مع الوكالات المفضدة ، بتعيين مدير مرفوع لك مشروع من المشاريع ، ويتولى المدير المذكور المهام التي تسندها اليه الهيئة المختصة بالتعاون . وتعين الوكالة المفضدة ، تبعاً للمقتضى وبالتشاور مع الحكومة ، كيوماً للمستشارين التقنيين أو مساعداً للمشروع يكون مسؤولاً أمام الوكالة المفضدة عن الاشراف على امهامها في المشروع على مستوى المشروع ، ويتولى مراقبة وتنسيق نشاطات الخبراء وغيرهم من موظفي الوكالة المفضدة ، ويكون مسؤولاً عن تدريب موظفي حكومة البلد المفضرة أثناء العمل ، كما يكون مسؤولاً عن ادارة جميع المدخلات الممولة من قبل البرنامج الانمائي ، بما في ذلك المعدات المقدمة للمشروع ، وعن استخدامها على نحو فعال .

٥ - يؤدى الخبراء الاستشاريون والمستشارون والمتطوعون مهامهم بالتشاور الوثيق مع الحكومة ومع من تعينهم الحكومة من أشخاص وسيئات ، وعليهم أن ينفذوا أية

٣ - للبرنامج الانمائي أن يقدم المساعدة الى الحكومة اما مباشرة ، على شكل أية مساعدة خارجية يراها مناسبة ، أو من خلال وكالة منفذة تتاطب بها المسؤولية الأولى عن تنفيذ مساعدة البرنامج الانمائي المقدمة للمشروع ويكون لها في قيامها بهذه المسؤولية مركز العقول المستقل . وفي الحالات التي يقدم فيها البرنامج الانمائي مساعدته الى الحكومة مباشرة فان أي اشارة في هذا الاتفاق الى وكالة منفذة يجب أن تفهم على أنها تعني البرنامج الانمائي ، الا اذا كان ذلك يتنافى بشكل واضح مع الصياق الذي وردت فيه .

٤ - (أ) للبرنامج الانمائي أن يحتفظ في البلد بهيئة دائمة ، يرأسها مثل مقم ، لتمثيل البرنامج الانمائي في البلد المذكور وتكون حلقة الاتصال الرئيسية بالحكومة في جميع المسائل المتعلقة بالبرنامج . ويكون للممثل المقم المسؤولية الكاملة والسلطة النهائية ، بالنهاية عن مدير البرنامج الانمائي ، بشأن برنامج البرنامج الانمائي بجميع نواحيه في البلد ، ويكون له الدور القيادي على مجموعة مثلي منظمات الأمم المتحدة الأخرى الذين قد يكونون معينين في البلد مع أخذ اختصاصاتهم المهنية وعلاقاتهم بالهيئات الحكومية المختصة بحين الاعتبار . ونشيء الممثل المقم ، بأمر البرنامج الانمائي ، اتصالات دائمة مع الأجهزة الحكومية المختصة ، بما في ذلك الجهة الحكومية القائمة بالتنسيق في شؤون المساعدة الخارجية ؛ وعموم هيأة الحكومة بمهام ومعايير واجراءات البرنامج الانمائي وغيره من برامج الأمم المتحدة ذات العلاقة ، ومعاون الحكومة ، ضد الاقتضا ، في اعداد طلبات برنامج ومشاريع البرنامج الانمائي في البلد ، وكذلك في اعداد مقترحات التغيير في برامج البلد أو مشاريعه ، كما يتولى التنسيق المتكامل بين جميع المساعدات المقدمة من البرنامج الانمائي عن طريق مختلف وكالات المنفذة أو عن طريق مستشاريه الخاصين ، ومساعد الحكومة ، عند الاقتضا ، في تنسيق نشاطات البرنامج الانمائي مع البرامج القومية والثنائية والتمددية الأطراف في داخل البلد ، ويقدم بمأى سهام أخرى يعندها اليه مدير البرنامج الانمائي أو تنبئها به احدى الوكالات المنفذة .

(ب) يكون نبيئة البرنامج الانمائي في البلد من الموظفين ، أيضا ، من يسرى البرنامج الانمائي لزومهم لحسن سير عملها . ويبلغ البرنامج الانمائي الحكومة ، بين الحين والآخر ، باسماء أعضاء البعثة وأسرهه وما يطرأ على مركزهم من تغيرات .

المادة الثالثة

تنفيذ المشاريع

١ - تتل الحكومة صغيلة عن مشاريعها الانمائية المشمولة بمساعدة البرنامج الانمائي ومن تحقيق اثراتها؟ مجموعة في وثائق المشاريع المتصلة بها ، ولعلها أن تتولى

المادة الثانية

أشكال المساعدة

١ - ان المساعدة التي يمكن أن يضعها البرنامج الانمائي تحت تصرف الحكومة بمقتضى هذا الاتفاق يمكن أن تتألف من :

(أ) خدمات الخبراء الاستشاريين والمستشارين (بما في ذلك المؤسسات أو المنظمات الاستشارية) الذين يختارهم البرنامج الانمائي ويكونون مسؤولين أمامه ، أو مختارهم الوكالة المنقذة ذات العلاقة ويكونون مسؤولين أمامها ؛

(ب) خدمات الخبراء التنفيذيين الذين يختارهم الوكالة المنقذة للقيام بمهام لها طابع العطايا أو طابع الاشراف أو الادارة بوصفهم موظفين مدنيين لدى الحكومة أو بوصفهم موظفين لدى الهيئات التي قد تعينها الحكومة بمقتضى الفقرة الثانية من المادة الأولى من هذا الاتفاق ؛

(ج) خدمات أعضاء كتيبة متطوعي الأمم المتحدة (الذين سيطلق عليهم فيما يلي اسم المتطوعين) ؛

(د) المعدات واللوازم غير المسيرة تتوفر في الحلقة العربية السعودية (المسماة فيما يلي بالبلد) ؛

(هـ) الحلقات الدراسية ، والبرامج التدريبية ، والمشاريع الارشادية ، وأنشطة الخبراء العاملة ، والنشاطات المتصلة بها ؛

(و) الضخ الدراسية وضع استكمال التخصص ، أو ما إليها من الترتيبات التي تسمح للمرشحين ، الذين تصيهم الحكومة وتوافق عليهم الوكالة المنقذة ، بالدراسة أو بتلقي التدريب ؛

(ز) أي شكل آخر من أشكال المساعدة يمكن أن يخلق عليه بين الحكومة والبرنامج الانمائي .

٢ - تقدم طلبات المساعدة من الحكومة الى البرنامج الانمائي عن طريق منظمه المقيم في البلد (المشار اليه في الفقرة ٤ (أ) من هذه المادة) ، وذلك بالصورة ووفقاً للأجراءات المقررة من قبل البرنامج الانمائي لسئل هذه الطلبات . وتزود الحكومة البرنامج الانمائي بجميع التسهيلات المناسبة والمعلومات المتصلة بالطلب واللازمة لتقييمه ، مع بيان ما تعتمزم عليه فيما يتعلق بتابعة المشاريع الموجبة نحو الاستشار .

[ARABIC TEXT — TEXTE ARABE]

اتفاق بين

حكومة المملكة العربية السعودية
وبرنامج الأمم المتحدة الانمائي

لما كانت الجمعية الخاصة للأمم المتحدة قد أنشأت "برنامج الأمم المتحدة الانمائي" (الذي سيدعى فيما يلي البرنامج الانمائي) لدعم وتكثيف ما تبذله البلدان النامية من جهود قومية في سبيل حل أهم مشاكل انماؤها الاقتصادية ولتعزيز التقدم الاجتماعي وتحسين مستويات المعيشة؛

ولما كانت حكومة المملكة العربية السعودية راغبة في طلب المساعدة من البرنامج الانمائي لصالح شعبها؛

فقد عقدت الحكومة والبرنامج الانمائي (اللذان سيدعيان فيما يلي الطرفين) هذا الاتفاق فيما بينهما بروح من التعاون الودي .

المادة الأولىنطاق هذا الاتفاق

١ - يحوى هذا الاتفاق الشروط الأساسية التي بمقتضاها سيقوم البرنامج الانمائي ووكالاته المنفذة بمساعدة الحكومة في القيام بمشاريعها الانمائية ، والتي سيتم بموجبها تنفيذ مشاريع كهذه مشمولة بمساعدة البرنامج الانمائي . ويسرى هذا الاتفاق على كسب مساعدة من هذا النوع يقدمها البرنامج الانمائي وعلى أية وثائق تتعلق بالمشاريع أو أمانة مستندات أخرى (تدعى فيما يلي وثائق المشاريع) قد يعقدها الطرفان ليمتددا بمزهد من التفصيل ، فيما يتعلق بهذه المشاريع ، ما ينص عليه هذا الاتفاق من عناصر تلك المساعدة وسرورليات كل من الطرفين والوكالة المنفذة .

٢ - لا يقدم البرنامج الانمائي مساعدة بموجب هذا الاتفاق الا بناء على طلبات تقدمها الحكومة ومقرها البرنامج الانمائي . وتوضع هذه المساعدة تحت تصرف الحكومة أو الهيئة التي تعينها الحكومة ، ويتم توفيرها وتلقاها ، وفقاً لمقررات وقرارات أجهمة البرنامج الانمائي المختصة ، المتخذة بمزهدا والمنظمة طبقاً ، بشرط توفر الأموال اللازمة لدى البرنامج الانمائي .

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DU ROYAUME D'ARABIE SAOUDITE ET LE PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT

CONSIDÉRANT que l'Assemblée générale des Nations Unies a établi le Programme des Nations Unies pour le développement (ci-après dénommé le PNUD) afin d'appuyer et de compléter les efforts que les pays en développement déploient sur le plan national pour résoudre les problèmes les plus importants de leur développement économique, de favoriser le progrès social et d'instaurer de meilleures conditions de vie; et

CONSIDÉRANT que le Gouvernement du Royaume d'Arabie saoudite souhaite demander l'assistance du PNUD dans l'intérêt de son peuple;

Le Gouvernement et le PNUD (ci-après dénommés les Parties) ont conclu le présent Accord dans un esprit d'amicale coopération.

Article premier. PORTÉE DE L'ACCORD

1. Le présent Accord énonce les conditions fondamentales dans lesquelles le PNUD et les Organisations chargées de l'exécution aideront le Gouvernement à mener à bien ses projets de développement, et dans lesquelles lesdits projets bénéficiant de l'assistance du PNUD seront exécutés. Il vise l'ensemble de l'assistance que le PNUD fournira à ce titre, ainsi que les Descriptifs des projets ou autres textes (ci-après dénommés les Descriptifs des projets) que les Parties pourront mettre au point d'un commun accord pour définir plus précisément, dans le cadre de ces projets, les détails de cette assistance et les responsabilités respectives des Parties et de l'Organisation chargée de l'exécution aux termes du présent Accord.

2. Le PNUD ne fournira une assistance au titre du présent Accord que pour répondre aux demandes présentées par le Gouvernement et approuvées par le PNUD. Cette assistance sera mise à la disposition du Gouvernement ou de toute entité que le Gouvernement pourra désigner, et elle sera fournie et reçue conformément aux résolutions et décisions pertinentes et applicables des organes compétents du PNUD, et sous réserve que le PNUD dispose des fonds nécessaires.

Article II. FORMES DE L'ASSISTANCE

1. L'assistance que le PNUD pourra mettre à la disposition du Gouvernement en vertu du présent Accord comprend notamment :

- a) Les services d'experts-conseils et de consultants, y compris ceux de cabinets ou d'organismes de consultants, choisis par le PNUD ou l'Organisation chargée de l'exécution et responsables devant eux;
- b) Les services d'experts opérationnels choisis par l'Organisation chargée de l'exécution pour exercer des fonctions d'exécution, de direction ou d'administration en tant que fonctionnaires du Gouvernement ou employés des entités que le Gouvernement pourra désigner conformément au paragraphe 2 de l'article premier du présent Accord;

¹ Entré en vigueur à titre provisoire le 4 janvier 1976, date de la signature, conformément à l'article 13, paragraphe 1.

- c) Les services de Volontaires des Nations Unies (ci-après dénommés les volontaires);
- d) Le matériel et les fournitures qu'il est difficile de se procurer dans le Royaume d'Arabie saoudite (ci-après dénommé le pays);
- e) Des séminaires, des programmes de formation, des projets de démonstration, des groupes de travail d'experts et des activités connexes;
- f) Des bourses d'études et de perfectionnement ou des dispositions similaires permettant aux candidats désignés par le Gouvernement et agréés par l'Organisation chargée de l'exécution de faire des études ou de recevoir une formation professionnelle; et
- g) Toute autre forme d'assistance dont le Gouvernement et le PNUD pourront convenir.

2. Le Gouvernement devra présenter ses demandes d'assistance au PNUD par l'intermédiaire du représentant résident du PNUD dans le pays (mentionné à l'alinéa *a* du paragraphe 4 du présent article), sous la forme et conformément aux procédures prévues par le PNUD pour ces demandes. Le Gouvernement fournira au PNUD toutes les facilités nécessaires et tous les renseignements pertinents pour évaluer les demandes, en lui faisant part notamment de ses intentions quant à la suite à donner aux projets orientés vers l'investissement.

3. Le PNUD pourra aider le Gouvernement, soit directement, en lui fournissant l'assistance extérieure qu'il jugera appropriée, soit par l'intermédiaire d'une organisation chargée de l'exécution, qui sera responsable au premier chef de la mise en œuvre de l'assistance du PNUD au titre du projet et dont la situation, à cette fin, sera celle d'un entrepreneur indépendant. Lorsque le PNUD fournira directement une assistance au Gouvernement, toute mention d'une Organisation chargée de l'exécution dans le présent Accord devra être interprétée comme désignant le PNUD, à moins que, de toute évidence, le contexte ne s'y oppose.

4. *a)* Le PNUD pourra avoir dans le pays une mission permanente, dirigée par un représentant résident, pour le représenter sur place et servir de principal agent de liaison avec le Gouvernement pour toutes les questions relatives au Programme. Au nom de l'Administrateur du PNUD, le représentant résident sera responsable, pleinement et en dernier ressort, du programme du PNUD sous tous ses aspects dans le pays et assumera les fonctions de chef d'équipe à l'égard des représentants d'autres organismes des Nations Unies en poste dans le pays, compte tenu de leurs qualifications professionnelles et de leurs relations avec les organes compétents du Gouvernement. Au nom du Programme, le représentant résident assurera la liaison avec les organes compétents du Gouvernement, notamment l'organisme national chargé de coordonner l'assistance extérieure, et il informera le Gouvernement des principes, critères et procédures du PNUD et des autres programmes pertinents des Nations Unies. Le cas échéant, il aidera le Gouvernement à établir les demandes concernant le programme et les projets du pays que le Gouvernement compte soumettre au PNUD, ainsi que les propositions visant à modifier le programme ou les projets, il assurera comme il convient la coordination de toute l'assistance que le PNUD fournira par l'intermédiaire des diverses organisations chargées de l'exécution ou de ses propres consultants, il aidera le Gouvernement, lorsqu'il y a lieu, à coordonner les activités du PNUD avec celles qui relèvent des programmes nationaux, bilatéraux et multilatéraux dans le pays et il s'acquittera de toutes les autres tâches que l'Administrateur ou une Organisation chargée de l'exécution pourront lui confier.

b) La mission du PNUD dans le pays sera en outre dotée du personnel que le PNUD jugera nécessaire pour assurer la bonne marche des travaux. Le PNUD noti-

fiera au Gouvernement, de temps à autre, le nom des membres du personnel de la mission et des membres de leur famille, et toute modification de la situation de ces personnes.

Article III. EXÉCUTION DES PROJETS

1. Le Gouvernement demeurera responsable de ses projets de développement qui bénéficient de l'assistance du PNUD et de la réalisation de leurs objectifs tels qu'ils sont décrits dans les Descriptifs des projets et il exécutera les éléments de ces projets qui seront spécifiés dans le présent Accord et lesdits Descriptifs. Le PNUD s'engage à appuyer et compléter la participation du Gouvernement à ces projets en lui fournissant une assistance conformément au présent Accord et aux plans de travail contenus dans les Descriptifs des projets et en l'aidant à réaliser ses intentions quant à la suite à donner aux investissements. Le Gouvernement indiquera au PNUD quel est l'Organisme coopérateur du Gouvernement directement responsable de la participation du Gouvernement dans chacun des projets bénéficiant de l'assistance du PNUD. Sans préjudice de la responsabilité générale du Gouvernement à l'égard de ses projets, les Parties pourront convenir qu'une organisation chargée de l'exécution sera responsable au premier chef de l'exécution d'un projet, en consultation et en accord avec l'Organisme coopérateur, tous les arrangements à cet effet étant stipulés dans le plan de travail contenu dans le Descriptif du projet, ainsi que tous les arrangements prévus, le cas échéant, pour déléguer cette responsabilité, au cours de l'exécution du projet, au Gouvernement ou à une entité désignée par lui.

2. Le PNUD et l'Organisation chargée de l'exécution ne seront tenus de s'acquitter des responsabilités qui leur incombent dans le cadre d'un projet donné qu'à condition que le Gouvernement ait lui-même rempli toutes les obligations préalables jugées d'un commun accord nécessaires ou utiles pour l'assistance du PNUD audit projet. Si cette assistance commence à être fournie avant que le Gouvernement ait rempli ces obligations préalables, elle pourra être arrêtée ou suspendue sans préavis et à la discrétion du PNUD.

3. Tout accord conclu entre le Gouvernement et une organisation chargée de l'exécution au sujet de l'exécution d'un projet bénéficiant de l'assistance du PNUD ou entre le Gouvernement et un expert opérationnel sera subordonné aux dispositions du présent Accord.

4. L'Organisme coopérateur affectera à chaque projet, selon qu'il conviendra et en consultation avec l'Organisation chargée de l'exécution, un directeur à plein temps qui s'acquittera des tâches que lui confiera l'Organisme coopérateur. L'Organisation chargée de l'exécution désignera, selon qu'il conviendra et en consultation avec le Gouvernement, un conseiller technique principal ou un coordonnateur de projet qui supervisera sur place la participation de l'Organisation audit projet et sera responsable devant elle. Il supervisera et coordonnera les activités des experts et des autres membres du personnel de l'Organisation chargée de l'exécution et il sera responsable de la formation en cours d'emploi du personnel national de contrepartie. Il sera responsable de la gestion et de l'utilisation efficace de tous les éléments financés par le PNUD, y compris du matériel fourni au titre du projet.

5. Dans l'exercice de leurs fonctions, les experts-conseils, les consultants et les volontaires agiront en consultation étroite avec le Gouvernement et avec les personnes ou organismes désignés par celui-ci, et ils se conformeront aux directives du Gouvernement qui pourront être applicables, eu égard à la nature de leurs fonctions et de l'assistance à fournir, et dont le PNUD, l'Organisation chargée de l'exécution et le Gouvernement pourront convenir d'un commun accord. Les experts opérationnels seront uniquement responsables devant le Gouvernement ou l'entité à laquelle ils

seront affectés et ils en relèveront exclusivement, mais ils ne seront pas tenus d'exercer des fonctions incompatibles avec leur statut international ou avec les buts du PNUD ou de l'Organisation chargée de l'exécution. Le Gouvernement s'engage à faire coïncider la date d'entrée en fonctions de chaque expert opérationnel avec la date d'entrée en vigueur de son contrat avec l'Organisation chargée de l'exécution.

6. L'Organisation chargée de l'exécution sélectionnera les boursiers. L'administration des bourses s'effectuera conformément aux principes et pratiques de l'Organisation dans ce domaine.

7. Le PNUD restera propriétaire du matériel technique et autre, ainsi que des approvisionnements, fournitures et autres biens financés ou fournis par lui, à moins qu'ils ne soient cédés au Gouvernement ou à une entité désignée par celui-ci, selon des modalités et à des conditions fixées d'un commun accord par le Gouvernement et le PNUD.

8. Le PNUD restera propriétaire des brevets, droits d'auteur, droits de reproduction et autres droits de même nature sur les découvertes ou travaux résultant de l'assistance qu'il fournira au titre du présent Accord. A moins que les Parties n'en décident autrement dans chaque cas, le Gouvernement pourra toutefois utiliser ces découvertes ou ces travaux dans le pays sans avoir à payer de redevances ou autres droits analogues.

Article IV. RENSEIGNEMENTS RELATIFS AUX PROJETS

1. Le Gouvernement fournira au PNUD tous les rapports, cartes, comptes, livres, états, documents et autres renseignements pertinents que ce dernier pourra lui demander concernant tout projet bénéficiant de l'assistance du PNUD ou son exécution, ou montrant qu'il demeure réalisable et judicieux ou que le Gouvernement s'acquitte des responsabilités qui lui incombent en vertu du présent Accord ou du Descriptif du projet..

2. Le PNUD s'engage à faire en sorte que le Gouvernement soit tenu au courant des progrès de ses activités d'assistance en vertu du présent Accord. Chacune des Parties aura le droit, à tout moment, d'observer l'état d'avancement des opérations entreprises dans le cadre des projets bénéficiant de l'assistance du PNUD.

3. Après l'achèvement d'un projet bénéficiant de l'aide du PNUD, le Gouvernement fournira au PNUD, sur sa demande, des renseignements sur les avantages qui en résultent et sur les activités entreprises pour atteindre les objectifs du projet, notamment les renseignements nécessaires ou utiles pour évaluer le projet ou l'assistance du PNUD, et, à cette fin, il consultera le PNUD et l'autorisera à observer la situation.

4. Tout renseignement ou document que le Gouvernement est tenu de fournir au PNUD en vertu du présent article sera également communiqué à l'Organisation chargée de l'exécution si celle-ci en fait la demande.

5. Les Parties se consulteront au sujet de la publication, selon qu'il conviendra, des renseignements relatifs aux projets bénéficiant de l'assistance du PNUD ou aux avantages qui en résultent. Toutefois, s'il s'agit de projets orientés vers l'investissement, le PNUD pourra communiquer les renseignements y relatifs à des investisseurs éventuels, à moins que le Gouvernement ne lui demande, par écrit, de limiter la publication de renseignements sur le projet.

Article V. PARTICIPATION ET CONTRIBUTION DU GOUVERNEMENT À L'EXÉCUTION DES PROJETS

1. Pour s'acquitter de ses responsabilités en ce qui concerne sa participation et sa contribution à l'exécution des projets bénéficiant de l'assistance du PNUD en vertu

du présent Accord, le Gouvernement fournira à titre de contribution en nature, et dans la mesure où cela sera spécifié en détail dans les Descriptifs des projets :

- a) Les services de spécialistes locaux et autre personnel de contrepartie, notamment les homologues nationaux des experts opérationnels;
- b) Les terrains, les bâtiments, les moyens de formation et autres installations et services qui existent dans le pays ou qui y sont produits;
- c) Le matériel, les approvisionnements et les fournitures qui existent dans le pays ou qui y sont produits.

2. Chaque fois que l'assistance du PNUD prévoit la fourniture de matériel au Gouvernement, ce dernier prendra à sa charge les frais de dédouanement de ce matériel, les frais de transport du port d'entrée jusqu'au lieu d'exécution du projet, les dépenses imprévues de manipulation ou d'entreposage et autres dépenses connexes ainsi que les frais d'assurance après livraison sur le lieu d'exécution du projet et les frais d'installation et d'entretien.

3. Le Gouvernement prendra également à sa charge la rémunération des stagiaires et des boursiers pendant la durée de leur bourse.

4. Le Gouvernement versera ou fera verser au PNUD ou à une organisation chargée de l'exécution, si des dispositions en ce sens figurent dans le Descriptif du projet et dans la mesure fixée dans le budget du projet contenu dans ledit Descriptif, les sommes requises pour couvrir le coût de l'un quelconque des biens et services énumérés au paragraphe 1 du présent article; l'Organisation chargée de l'exécution se procurera alors les biens et services nécessaires et rendra compte chaque année au PNUD de toutes dépenses couvertes par prélèvement sur les sommes versées en application de la présente disposition.

5. Les sommes payables au PNUD en vertu du paragraphe précédent seront déposées à un compte qui sera désigné à cet effet par le Secrétaire général de l'Organisation des Nations Unies et géré conformément aux dispositions pertinentes du règlement financier du PNUD.

6. Le coût des biens et services qui constituent la contribution du Gouvernement aux projets et toute somme payable par lui en vertu du présent article, tels qu'ils sont indiqués en détail dans les budgets des projets, seront considérés comme des estimations fondées sur les renseignements les plus conformes à la réalité dont on disposera lors de l'établissement desdits budgets. Ces montants feront l'objet d'ajustements chaque fois que cela s'avérera nécessaire, compte tenu du coût effectif des biens et services achetés par la suite.

7. Le Gouvernement disposera, selon qu'il conviendra, sur les lieux d'exécution de chaque projet, des écriteaux appropriés indiquant qu'il s'agit d'un projet bénéficiant de l'assistance du PNUD et de l'Organisation chargée de l'exécution.

Article VI. CONTRIBUTION STATUTAIRE AUX DÉPENSES DU PROGRAMME ET AUTRES FRAIS PAYABLES EN MONNAIE LOCALE

1. Outre la contribution visée à l'article V ci-dessus, le Gouvernement aidera le PNUD à lui fournir son assistance en payant ou en faisant payer les dépenses locales et les services ci-après, jusqu'à concurrence des montants indiqués dans le Descriptif du projet ou fixés par ailleurs par le PNUD conformément aux décisions pertinentes de ses organes directeurs :

- a) Les frais locaux de subsistance des experts-conseils et des consultants affectés aux projets dans le pays;

- b) Les services de personnel administratif et de personnel de bureau local, y compris le personnel de secrétariat, les interprètes-traducteurs et autres auxiliaires analogues dont les services seront nécessaires;
 - c) Le transport du personnel à l'intérieur du pays; et
 - d) Les services postaux et de télécommunications nécessaires à des fins officielles.
2. Le Gouvernement versera aussi directement à chaque expert opérationnel le traitement, les indemnités et autres éléments de rémunération que recevrait l'un de ses ressortissants s'il était nommé au même poste. Il lui accordera les mêmes congés annuels et congés de maladie que ceux accordés par l'Organisation chargée de l'exécution à ses propres agents et il prendra les dispositions nécessaires pour qu'il puisse prendre le congé dans les foyers auquel il a droit en vertu du contrat qu'il a passé avec l'organisation intéressée. Si le Gouvernement prend l'initiative de mettre fin à l'engagement de l'expert dans des circonstances telles que l'Organisation chargée de l'exécution soit tenue de lui verser une indemnité en vertu du contrat qu'elle a passé avec lui, le Gouvernement versera, à titre de contribution au règlement de cette indemnité, une somme égale au montant de l'indemnité de licenciement qu'il devrait verser à un de ses fonctionnaires ou autres personnes employées par lui à titre analogue auxquels l'intéressé est assimilé quant au rang, s'il mettait fin à leurs services dans les mêmes circonstances.
3. Le Gouvernement s'engage à fournir, à titre de contribution en nature, les installations et services locaux suivants :
- a) Les bureaux et autres locaux nécessaires;
 - b) Des facilités et services médicaux pour le personnel international comparables à ceux dont disposent les fonctionnaires nationaux;
 - c) Des logements simples mais adéquatement meublés pour les volontaires; et
 - d) Une assistance pour trouver des logements qui conviennent au personnel international et la fourniture de logements appropriés aux experts opérationnels, dans des conditions semblables à celles dont bénéficient les fonctionnaires nationaux auxquels les intéressés sont assimilés quant au rang.
4. Le Gouvernement contribuera également aux dépenses d'entretien de la mission du PNUD dans le pays en versant tous les ans au PNUD une somme globale dont le montant sera fixé d'un commun accord par les Parties, afin de couvrir les frais correspondant aux postes de dépenses ci-après :
- a) Bureaux appropriés, y compris le matériel et les fournitures, pour le siège local du PNUD dans le pays;
 - b) Personnel local approprié : secrétaires et commis, interprètes, traducteurs et autres auxiliaires;
 - c) Moyens de transport pour le représentant résident et ses collaborateurs lorsque ceux-ci, dans l'exercice de leurs fonctions, se déplaceront à l'intérieur du pays;
 - d) Services postaux et de télécommunications nécessaires à des fins officielles; et
 - e) Indemnité de subsistance du représentant résident et de ses collaborateurs recrutés sur le plan international lorsque ceux-ci, dans l'exercice de leurs fonctions, se déplaceront à l'intérieur du pays.
5. Le Gouvernement aura la faculté de fournir en nature les installations et services mentionnés au paragraphe 4 ci-dessus, à l'exception de ceux visés aux alinéas *b* et *e*.

6. Les sommes payables en vertu des dispositions du présent article, à l'exception du paragraphe 2, seront versées par le Gouvernement et gérées par le PNUD conformément au paragraphe 5 de l'article V.

Article VII. RAPPORT ENTRE L'ASSISTANCE DU PNUD ET L'ASSISTANCE PROVENANT D'AUTRES SOURCES

Au cas où l'une d'elles obtiendrait, en vue de l'exécution d'un projet, une assistance provenant d'autres sources, les Parties se consulteront et consulteront l'Organisation chargée de l'exécution afin d'assurer une coordination et une utilisation efficaces de l'ensemble de l'assistance reçue par le Gouvernement. Les arrangements qui pourraient être conclus avec d'autres entités prêtant leur concours au Gouvernement pour l'exécution d'un projet ne modifieront pas les obligations qui incombent audit Gouvernement en vertu du présent Accord.

Article VIII. UTILISATION DE L'ASSISTANCE FOURNIE

Le Gouvernement ne ménagera aucun effort pour tirer le meilleur parti possible de l'assistance du PNUD, qu'il devra utiliser aux fins prévues. Sans limiter la portée générale de ce qui précède, le Gouvernement prendra à cette fin les mesures indiquées dans le Descriptif du projet.

Article IX. PRIVILÈGES ET IMMUNITÉS

1. Le Gouvernement appliquera à l'Organisation des Nations Unies et à ses organes, y compris le PNUD et les organes subsidiaires de l'Organisation des Nations Unies faisant fonction d'organisations chargées de l'exécution de projets du PNUD, ainsi qu'à leurs biens, fonds et avoirs et à leurs fonctionnaires, y compris le représentant résident et les autres membres de la mission du PNUD dans le pays, les dispositions de la Convention sur les privilèges et immunités des Nations Unies¹.

2. Le Gouvernement appliquera à toute institution spécialisée faisant fonction d'organisation chargée de l'exécution, ainsi qu'à ses biens, fonds et avoirs et à ses fonctionnaires, les dispositions de la Convention sur les privilèges et immunités des institutions spécialisées², y compris celles de toute annexe à la Convention applicable à ladite institution spécialisée. Si l'Agence internationale de l'énergie atomique (AIEA) fait fonction d'organisation chargée de l'exécution, le Gouvernement appliquera à ses fonds, biens et avoirs, ainsi qu'à ses fonctionnaires et experts, les dispositions de l'Accord sur les privilèges et immunités de l'AIEA³.

3. Les membres de la mission du PNUD dans le pays bénéficieront de tous les autres privilèges et immunités qui pourront être nécessaires pour permettre à la mission de remplir efficacement ses fonctions.

4. *a)* A moins que les Parties n'en décident autrement dans les Descriptifs de projets particuliers, le Gouvernement accordera à toutes les personnes, autres que les ressortissants du Gouvernement employés sur le plan local, fournissant des services pour le compte du PNUD, d'une institution spécialisée ou de l'AIEA, et qui ne sont pas visées aux paragraphes 1 et 2 ci-dessus, les mêmes privilèges et immunités que ceux auxquels ont droit les fonctionnaires de l'Organisation des Nations Unies, de l'institution spécialisée intéressée ou de l'AIEA en vertu de la section 18 de la Convention sur les privilèges et immunités des Nations Unies, de la section 19 de la Conven-

¹ Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

² *Ibid.*, vol. 33, p. 261; pour les textes finals et révisés des annexes publiées ultérieurement, voir vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 309; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349; et vol. 645, p. 341.

³ *Ibid.*, vol. 374, p. 147.

tion sur les privilèges et immunités des institutions spécialisées ou de la section 18 de l'Accord relatif aux privilèges et immunités de l'AIEA, respectivement.

b) Aux fins des instruments sur les privilèges et immunités qui sont mentionnés ci-dessus dans le présent article :

- 1) Tous les papiers et documents relatifs à un projet qui sont en possession ou sous le contrôle de personnes visées à l'alinéa *a* du paragraphe 4 ci-dessus seront considérés comme la propriété de l'Organisation des Nations Unies, de l'institution spécialisée intéressée ou de l'AIEA, selon le cas; et
- 2) Le matériel, les approvisionnements et les fournitures importés, achetés ou loués par ces personnes dans le pays aux fins d'un projet seront considérés comme la propriété de l'Organisation des Nations Unies, de l'institution spécialisée intéressée ou de l'AIEA, selon le cas.

5. L'expression «personnes fournissant des services», telle qu'elle est utilisée dans les articles IX, X et XIII du présent Accord, vise les experts opérationnels, les volontaires, les consultants et les personnes juridiques et physiques ainsi que leurs employés. Elle vise les organisations ou sociétés gouvernementales ou non gouvernementales auxquelles le PNUD peut faire appel en tant qu'organisation chargée de l'exécution, ou à tout autre titre, pour exécuter un projet ou aider à mettre en œuvre l'assistance du PNUD à un projet, ainsi que leurs employés. Aucune disposition du présent Accord ne sera interprétée comme limitant les privilèges, immunités ou facilités accordés à ces organisations ou sociétés ou à leurs employés en vertu d'un autre instrument.

*Article X. FACILITÉS ACCORDÉES AUX FINS DE LA MISE EN ŒUVRE
DE L'ASSISTANCE DU PNUD*

1. Le Gouvernement prendra toutes les mesures qui pourront être nécessaires pour que le PNUD, les Organisations chargées de l'exécution, leurs experts et les autres personnes fournissant des services pour leur compte ne soient pas soumis à des règlements ou autres dispositions juridiques qui pourraient gêner l'exécution d'opérations entreprises en vertu du présent Accord, et leur accordera toutes les autres facilités nécessaires à la mise en œuvre rapide et satisfaisante de l'assistance du PNUD. Il leur accordera notamment les droits et facilités ci-après :

- a)* Admission rapide des experts et autres personnes fournissant des services pour le compte du PNUD ou d'une organisation chargée de l'exécution;
- b)* Délivrance rapide et gratuite des visas, permis et autorisations nécessaires;
- c)* Accès aux lieux d'exécution des projets et tous droits de passage nécessaires;
- d)* Droit de circuler librement à l'intérieur du pays, d'y entrer ou d'en sortir, dans la mesure nécessaire à la mise en œuvre satisfaisante de l'assistance du PNUD;
- e)* Taux de change légal le plus favorable;
- f)* Toutes autorisations nécessaires à l'importation de matériel, d'approvisionnements et de fournitures ainsi qu'à leur exportation ultérieure;
- g)* Toutes autorisations nécessaires à l'importation de biens appartenant aux fonctionnaires du PNUD et des organisations chargées de l'exécution ou à d'autres personnes fournissant des services pour leur compte, et destinés à la consommation ou à l'usage personnel des intéressés, ainsi que toutes autorisations nécessaires à l'exportation ultérieure de ces biens; et
- h)* Dédouanement rapide des biens mentionnés aux alinéas *f* et *g* ci-dessus.

2. L'assistance fournie en vertu du présent Accord devant servir les intérêts du Gouvernement et du peuple du Royaume d'Arabie saoudite, le Gouvernement supportera tous les risques des opérations exécutées en vertu du présent Accord. Il devra répondre à toutes réclamations que des tiers pourraient présenter contre le PNUD ou contre une organisation chargée de l'exécution, ou leur personnel, ou contre d'autres personnes fournissant des services pour leur compte, et il les mettra hors de cause en cas de réclamation et les dégagera de toute responsabilité résultant d'opérations exécutées en vertu du présent Accord. Les dispositions qui précèdent ne s'appliqueront pas si les Parties et l'Organisation chargée de l'exécution conviennent que ladite réclamation ou ladite responsabilité résultent d'une négligence grave ou d'une faute intentionnelle des intéressés.

Article XI. SUSPENSION OU FIN DE L'ASSISTANCE

1. Le PNUD pourra, par voie de notification écrite adressée au Gouvernement et à l'Organisation chargée de l'exécution, suspendre son assistance à un projet si, de l'avis du PNUD, des circonstances se présentent qui gênent ou menacent de gêner la bonne exécution du projet ou la réalisation de ses fins. Le PNUD pourra, dans la même notification écrite ou dans une notification ultérieure, indiquer les conditions dans lesquelles il serait disposé à reprendre son assistance au projet. Cette suspension pourra se poursuivre jusqu'à ce que le Gouvernement ait accepté ces conditions et que le PNUD ait notifié par écrit le Gouvernement et l'Organisation chargée de l'exécution qu'il est disposé à reprendre son assistance.

2. Si une situation du type visé au paragraphe 1 du présent article subsiste pendant 14 jours après que le PNUD a notifié cette situation et la suspension de son assistance au Gouvernement et à l'Organisation chargée de l'exécution, le PNUD pourra à tout moment, tant que cette situation subsistera, mettre fin à son assistance au projet par voie de notification écrite au Gouvernement et à l'Organisation chargée de l'exécution.

3. Les dispositions du présent article ne préjugent pas tous autres droits ou recours dont le PNUD pourrait se prévaloir en l'occurrence, selon les principes généraux du droit ou à d'autres titres.

Article XII. RÈGLEMENT DES DIFFÉREND

1. Tout différend entre le PNUD et le Gouvernement auquel donnerait lieu le présent Accord ou qui y aurait trait et qui ne pourrait être réglé par voie de négociations ou par un autre mode convenu de règlement sera soumis à l'arbitrage à la demande de l'une des Parties. Chacune des Parties désignera un arbitre et les deux arbitres ainsi désignés en nommeront un troisième, qui présidera. Si, dans les 30 jours qui suivront la demande d'arbitrage, l'une des Parties n'a pas désigné d'arbitre ou si, dans les 15 jours qui suivront la nomination des deux arbitres, le troisième arbitre n'a pas été désigné, l'une des Parties pourra demander au Président de la Cour internationale de Justice de désigner un arbitre. La procédure d'arbitrage sera arrêtée par les arbitres et les frais de l'arbitrage seront à la charge des Parties, à raison de la proportion fixée par les arbitres. La sentence arbitrale sera motivée et sera acceptée par les Parties comme le règlement définitif du différend.

2. Tout différend entre le Gouvernement et un expert opérationnel auquel donneraient lieu les conditions d'emploi de l'expert auprès du Gouvernement ou qui y aurait trait pourra être soumis à l'Organisation chargée de l'exécution qui aura fourni les services de l'expert opérationnel, soit par le Gouvernement, soit par l'expert opérationnel, et l'organisation intéressée usera de ses bons offices pour aider les Parties à arriver à un règlement. Si le différend ne peut être réglé conformément à la phrase

précédente ou par un autre mode convenu de règlement, la question sera soumise à l'arbitrage à la demande de l'une des Parties, conformément aux dispositions énoncées au paragraphe 1 du présent article, si ce n'est que l'arbitre qui n'aura pas été désigné par l'une des Parties ou par les arbitres des Parties sera désigné par le Secrétaire général de la Cour permanente d'arbitrage.

Article XIII. DISPOSITIONS GÉNÉRALES

1. Le présent Accord sera soumis à la ratification du Gouvernement et entrera en vigueur dès que le PNUD recevra du Gouvernement notification de sa ratification. Dans l'intervalle, les Parties lui donneront provisoirement effet. Il demeurera en vigueur tant qu'il n'aura pas été dénoncé conformément au paragraphe 3 ci-dessous. Lors de son entrée en vigueur, le présent Accord remplacera les accords existants¹ en ce qui concerne l'assistance fournie au Gouvernement à l'aide des ressources du PNUD et le bureau du PNUD dans le pays, et il s'appliquera à toute assistance fournie au Gouvernement et au bureau du PNUD établi dans le pays en vertu des dispositions des accords ainsi remplacés.

2. Le présent Accord pourra être modifié par accord écrit entre les Parties. Les questions non expressément prévues dans le présent Accord seront réglées par les Parties conformément aux résolutions et décisions pertinentes des organes compétents de l'Organisation des Nations Unies. Chacune des Parties examinera avec soin et dans un esprit favorable toute proposition dans ce sens présentée par l'autre Partie en application du présent paragraphe.

3. Le présent Accord pourra être dénoncé par l'une ou l'autre Partie par voie de notification écrite adressée à l'autre Partie et il cessera de produire ses effets 60 jours après la réception de ladite notification.

4. Les obligations assumées par les Parties en vertu des articles IV (Renseignements relatifs au projet) et VIII (Utilisation de l'assistance fournie) subsisteront après l'expiration ou la dénonciation du présent Accord. Les obligations assumées par le Gouvernement en vertu des articles IX (Privilèges et immunités), X (Facilités accordées aux fins de la mise en œuvre de l'assistance du PNUD) et XII (Règlement des différends) du présent Accord subsisteront après l'expiration ou la dénonciation dudit Accord dans la mesure nécessaire pour permettre de procéder méthodiquement au rapatriement du personnel, des fonds et des biens du PNUD et de toute organisation chargée de l'exécution ou de toute personne fournissant des services pour leur compte en vertu du présent Accord.

¹ Voir « Accord concernant l'assistance technique signé à Djeddah le 17 février 1957 », dans le *Recueil des Traités des Nations Unies*, vol. 271, p. 3; « Accord entre le Fonds spécial des Nations Unies et le Gouvernement du Royaume d'Arabie Saoudite relatif à une assistance du Fonds spécial signé à Djeddah, le 19 janvier 1961 », *ibid.*, vol. 396, p. 27; et « Accord entre l'Organisation des Nations Unies et le Gouvernement du Royaume d'Arabie Saoudite régissant l'envoi de personnel d'exécution, de direction et d'administration signé à Riyad le 16 mars 1963 », *ibid.*, vol. 456, p. 379.

EN FOI DE QUOI les soussignés, représentants dûment autorisés du Programme des Nations Unies pour le développement, d'une part, et du Gouvernement, d'autre part, ont, au nom des Parties, signé le présent Accord en deux exemplaires établis en langues anglaise et arabe, à Riyadh le 4 janvier 1976, correspondant au 3 Muharram 1396H.

Pour le Programme des Nations Unies
pour le développement :

Le Représentant régional
du Programme des Nations Unies
pour le développement
pour l'Arabie saoudite
et la région du Golfe

[Signé]

ABDULLATIF SUCCAR

Pour le Gouvernement
du Royaume d'Arabie saoudite :

[Signé]

MOHAMMAD ABALKHAIL

No. 14533

MULTILATERAL

European Agreement concerning the work of crews of vehicles engaged in international road transport (AETR) (with annex and protocol of signature). Concluded at Geneva on 1 July 1970

*Authentic texts: English and French.
Registered ex officio on 5 January 1976.*

MULTILATÉRAL

Accord européen relatif au travail des équipages des véhicules effectuant des transports internationaux par route (AETR) [avec annexe et protocole de signature]. Conclu à Genève le 1^{er} juillet 1970

*Textes authentiques : anglais et français.
Enregistré d'office le 5 janvier 1976.*

EUROPEAN AGREEMENT¹ CONCERNING THE WORK OF CREWS OF VEHICLES ENGAGED IN INTERNATIONAL ROAD TRANSPORT (AETR)

The Contracting Parties,

Being desirous of promoting the development and improvement of the international transport of passengers and goods by road,

Convinced of the need to increase the safety of road traffic, to make regulations governing certain conditions of employment in international road transport in accordance with the principles of the International Labour Organisation, and jointly to adopt certain measures to ensure the observance of those regulations,

Have agreed as follows:

Article 1. DEFINITIONS

For the purposes of this Agreement

(a) "Vehicle" means any motor vehicle or trailer; this term includes any combination of vehicles.

(b) "Motor vehicle" means any self-propelled road vehicle which is normally used for carrying persons or goods by road or for drawing, on the road, vehicles used for the carriage of persons or goods; this term does not include agricultural tractors.

(c) "Trailer" means any vehicle designed to be drawn by a motor vehicle and includes semi-trailers.

(d) "Semi-trailer" means any trailer designed to be coupled to a motor vehicle in such a way that part of it rests on the motor vehicle and that a substantial part of its weight and of the weight of its load is borne by the motor vehicle.

¹ Came into force in respect of the following States on 5 January 1976, i.e., the one hundred eightieth day after the date of deposit of the eighth instrument of ratification or accession, in accordance with article 16 (4):

<i>State</i>	<i>Date of deposit of the instrument of ratification or accession (a)</i>
Norway	28 October 1971
Spain*	3 January 1973 <i>a</i>
Sweden	24 August 1973
Portugal	20 September 1973
Greece	11 January 1974 <i>a</i>
Yugoslavia	17 December 1974 <i>a</i>
Austria	11 June 1975
(With a declaration of application to Berlin (West).)	

Subsequently, the Agreement came into force for the following State on the one hundred and eightieth day after the date of deposit of an instrument of ratification or accession, in accordance with article 16 (5).

<i>State</i>	<i>Date of deposit of the instrument of ratification or accession (a)</i>
Czechoslovakia*	5 December 1975 <i>a</i>
(With effect from 3 June 1976.)	

*See p. 171 of this volume for the texts of the declarations and reservations made upon accession.

(e) "Combination of vehicles" means coupled vehicles which travel on the road as a unit.

(f) "Permissible maximum weight" means the maximum weight of the laden vehicle declared permissible by the competent authority of the State in which the vehicle is registered.

(g) "Road transport" ["carriage by road"] means

- (i) any journey by road of a vehicle, whether laden or not, intended for the carriage of passengers and having more than eight seats in addition to the driver's seat;
- (ii) any journey by road of a vehicle, whether laden or not, intended for the carriage of goods;
- (iii) any journey which involves both a journey as defined in either (i) or (ii) of this definition and, immediately before or after the said journey, the conveyance of the vehicle by sea, rail, air or inland waterway.

(h) "International road transport" ["international carriage by road"] means road transport which involves the crossing of at least one frontier.

(i) "Regular passenger services" means services for the transport of passengers at specified intervals on specified routes; such services may take up or set down passengers at predetermined stopping points.

Terms of carriage covering in particular operating schedules (timetable, frequency), tariffs and the obligation to carry shall be specified in operating rules or equivalent documents approved by the competent public authorities of the Contracting Parties and published by the carrier before they are put into effect, in so far as such terms are not already laid down in laws and regulations or in administrative provisions.

Any service by whatever person organized catering only for specific categories of passengers to the exclusion of others, such as a service for the carriage of workers to and from their place of work and of schoolchildren to and from school, shall also be treated as a regular service in so far as it complies with the conditions set out in the first sub-paragraph of this definition.

(j) "Driver" means any person, whether wage-earning or not, who drives the vehicle even for a short period, or who is carried on the vehicle in order to be available for driving if necessary.

(k) "Crew member" means the driver or either of the following, whether wage-earning or not

- (i) a driver's mate, i.e., any person accompanying the driver in order to assist him in certain manoeuvres and habitually taking an effective part in the transport operations, though not a driver in the sense of paragraph (j) of this article;
- (ii) a conductor, i.e., any person who accompanies the driver of a vehicle engaged in the carriage of passengers and is responsible in particular for the issue or checking of tickets or other documents entitling passengers to travel on the vehicle.

(l) "Week" means any period of seven consecutive days.

(m) "Daily rest period" means any uninterrupted period in accordance with article 6 of this Agreement during which a crew member may freely dispose of his time.

(n) "Off-duty period" means any uninterrupted period of at least fifteen minutes, other than the daily rest period, during which a crew member may freely dispose of his time.

(o) "Occupational activities" means the activities represented by items 6, 7 and 7a in the daily sheet of the individual control book shown in the annex to this Agreement.

Article 2. SCOPE

1. This Agreement shall apply in the territory of each Contracting Party to all international road transport performed by any vehicle registered in the territory of the said Contracting Party or in the territory of any other Contracting Party.

2. Nevertheless,

- (a) if, in the course of an international road transport operation one or more crew members do not leave the national territory in which they normally exercise their occupational activities, the Contracting Party for that territory shall be free not to apply to him or them the provisions of this Agreement;
- (b) unless the Contracting Parties whose territory is used agree otherwise, this Agreement shall not apply to the international road transport of goods performed by a vehicle having a permissible maximum weight not exceeding 3.5 tons;
- (c) two Contracting Parties with adjoining territories may agree that the provisions of the domestic laws and regulations of the State in which the vehicle is registered and the provisions of arbitral awards and collective agreements in force in that State shall alone be applicable to international road transport confined to their two territories if the vehicle concerned:
 - does not while in one of those territories travel beyond a zone contiguous to the frontier and defined by agreement between the two Contracting Parties as a *frontalier zone*, or
 - crosses one of those territories in transit only;
- (d) Contracting Parties may agree that the provisions of the domestic laws and regulations of the State in which the vehicle is registered and the provisions of arbitral awards and collective agreements in force in that State shall alone be applicable to certain international road transport operations confined to their territories and covering a distance of less than 100 km from the point of departure to the point of arrival of a vehicle, and to regular passenger services.

Article 3. APPLICATION OF SOME PROVISIONS OF THE AGREEMENT TO ROAD TRANSPORT PERFORMED BY VEHICLES REGISTERED IN THE TERRITORIES OF NON-CONTRACTING STATES

1. Each Contracting Party shall apply in its territory, in respect of international road transport performed by any vehicle registered in the territory of a State which is not a Contracting Party to this Agreement, provisions not less strict than those laid down in articles 5, 6, 7, 8, 9, 10 and 11, and in article 12, paragraphs 1, 2, 6 and 7, of this Agreement.

2. However, any Contracting Party shall be free not to apply the provisions of paragraph 1 of this article

- (a) to the international carriage of goods by road by a vehicle whose permissible maximum weight does not exceed 3.5 tons,
- (b) to international road transport confined to its territory and to the territory of an adjoining State which is not a Contracting Party to this Agreement if the vehicle concerned does not while in its territory travel beyond a zone contiguous to the

frontier and defined as a *frontalier* zone or if it crosses its territory in transit only.

Article 4. GENERAL PRINCIPLES

1. In all international road transport to which this Agreement applies, the undertaking and crew members shall observe in the matter of rest periods, driving periods and manning, the rules laid down by domestic laws and regulations in the district of the State in which the crew member normally exercises his occupational activities and by arbitral awards or collective agreements in force in that district; the rest periods and driving periods shall be calculated in conformity with the said laws and regulations, arbitral awards or collective agreements. In so far as the rules thus applicable are not at least as strict as the provisions of articles 6, 7, 8, 9, 10 and 11 of this Agreement the latter provisions shall be observed.

2. Except by special agreement between the Contracting Parties concerned or except to the extent that pursuant to article 2, paragraph 2, of this Agreement certain provisions of this Agreement are not applied, no Contracting Party shall enforce observance of the provisions of its domestic laws and regulations regarding the matters dealt with in this Agreement by undertakings of another Contracting Party, or by crew members of vehicles registered by another Contracting Party, in cases where the said provisions are stricter than those of this Agreement.

Article 5. CONDITIONS TO BE FULFILLED BY DRIVERS

1. The minimum age of drivers engaged in the international road transport of goods shall be:

(a) for vehicles of a permissible maximum weight not exceeding 7.5 tons, 18 years;
(b) for other vehicles:

(i) 21 years, or

(ii) 18 years where the person concerned holds a certificate of professional competence recognized by the Contracting Party in whose territory the vehicle is registered and confirming the completion of a training course for drivers of vehicles intended for the carriage of goods by road. However, in the case of drivers whose age is less than 21 years any Contracting Party may

- prohibit them from driving such vehicles in its territory even if they hold the certificate aforesaid; or
- restrict permission to drive such vehicles to those who hold certificates which it recognizes as having been issued after the completion of a training course for drivers of vehicles intended for the carriage of goods by road equivalent to the course prescribed by its own domestic laws and regulations.

2. If under the provisions of article 10 of this Agreement two drivers are required to be on board, one of the drivers shall have reached the age of 21 years.

3. Drivers engaged in the international road transport of passengers shall have reached the age of 21 years.

4. Drivers of vehicles shall be responsible and trustworthy. They shall possess sufficient experience and the qualifications essential to the performance of the services required.

Article 6. DAILY REST PERIOD

1. (a) Except in the cases referred to in paragraphs 3 and 4 of this article, every crew member assigned to the international road transport of goods shall have

had a daily rest period of not less than eleven consecutive hours in the period of twenty-four hours preceding any time when he is exercising one of his occupational activities.

(b) The daily rest period referred to in sub-paragraph (a) of this paragraph may, not more than twice in the course of any one week, be reduced to not less than nine consecutive hours provided that the rest period can be taken at the crew member's normal place of residence; or, not more than twice in the course of any one week, to not less than eight consecutive hours in cases where for operational reasons the rest period cannot be taken at the crew member's normal place of residence.

2. (a) Except in the cases referred to in paragraphs 3 and 4 of this article, every crew member assigned to the international road transport of passengers shall have had, in the period of twenty-four hours preceding any time when he is exercising one of his occupational activities, either:

- (i) a daily rest period of not less than ten consecutive hours, which shall not be reduced during the week; or
- (ii) a daily rest period of not less than eleven consecutive hours, which may be reduced twice a week to not less than ten consecutive hours and twice a week to not less than nine consecutive hours, provided that in the latter two cases the transport operation shall include a scheduled break of not less than four consecutive hours, or two scheduled breaks each of not less than two consecutive hours and that during these breaks the crew member shall neither exercise any of his operational activities nor perform any other work as an occupation.

(b) The individual control book referred to in article 12 of this Agreement shall contain particulars showing the daily rest system applied during the current week to the crew member assigned to the international road transport of passengers.

3. If the vehicle is manned by two drivers and has no bunk enabling crew members to lie down comfortably, each crew member shall have had a daily rest period of not less than ten consecutive hours during the period of twenty-seven hours preceding any time when he is exercising one of his occupational activities.

4. If the vehicle is manned by two drivers and has a bunk enabling crew members to lie down comfortably, each crew member shall have had a daily rest period of not less than eight consecutive hours during the period of thirty hours preceding any time when he is exercising one of his occupational activities.

5. The rest periods specified in this article shall be taken outside the vehicle; however, if the vehicle has a bunk enabling crew members to lie down comfortably, the rest periods may be taken on that bunk provided that the vehicle is stationary.

Article 7. DAILY DRIVING PERIOD, MAXIMUM WEEKLY AND FORTNIGHTLY DRIVING PERIOD

1. The total driving time between two consecutive daily rest periods as prescribed by article 6 of this Agreement, which driving time is hereinafter referred to as the "daily driving period", shall not exceed eight hours.

2. In the case of drivers of vehicles other than vehicles as referred to in article 10 of this Agreement the daily driving period may, by derogation from the provisions of paragraph 1 of this article, be extended to nine hours not more than twice in one week.

3. The driving time may not exceed forty-eight hours in one week or ninety-two hours in one fortnight.

Article 8. MAXIMUM CONTINUOUS DRIVING PERIODS

1. (a) No continuous driving period shall exceed four hours except where the driver cannot reach a convenient stopping place or his destination; in such a case the driving period may be extended by not more than thirty minutes, provided that the use of this option does not result in a breach of the provisions of article 7 of this Agreement.

(b) Any driving period which is interrupted only by breaks not meeting at least the provisions of paragraph 2 or paragraph 3 of this article shall be deemed to be continuous.

2. (a) For drivers of vehicles as referred to in article 10 of this Agreement, driving shall be interrupted for not less than one hour at the end of the period referred to in paragraph 1 of this article.

(b) This break may be replaced by two uninterrupted breaks of not less than thirty minutes each, spaced out over the daily driving period in such a way that the provisions of paragraph 1 of this article are complied with.

3. (a) For drivers of vehicles other than vehicles as referred to in article 10 of this Agreement, and where the daily driving period does not exceed eight hours, driving shall be interrupted for not less than thirty consecutive minutes at the end of the period referred to in paragraph 1 of this article.

(b) This break may be replaced by two uninterrupted breaks of not less than twenty minutes each or by three uninterrupted breaks of not less than fifteen minutes each, which may all be spaced out over the driving period referred to in paragraph 1 of this article or may in part fall within that period and in part immediately follow it.

(c) If the daily driving period exceeds eight hours the driver shall be required to discontinue driving during not less than two uninterrupted periods of thirty minutes.

4. During breaks as referred to in paragraphs 2 or 3 of this article the driver shall not engage in any occupational activity other than supervision of the vehicle and its load. However, if the vehicle is manned by two drivers the requirements of paragraph 2 or 3 of this article shall be deemed to be met if the driver who is having his break does not engage in any of the activities falling under item 7a in the daily sheet of the individual control book referred to in article 12 of this Agreement.

Article 9. WEEKLY REST PERIOD

1. In addition to the daily rest periods referred to in article 6 of this Agreement, every crew member shall have a weekly rest period of not less than twenty-four consecutive hours which shall be immediately preceded or followed by a daily rest period conforming to the provisions of the said article 6.

2. (a) However, during the period from 1 April to 30 September inclusive the weekly rest period referred to in paragraph 1 of this article may be replaced, for crew members of vehicles used for the international road transport of passengers, by a rest period of not less than sixty consecutive hours to be taken in full before the expiry of any maximum period of fourteen consecutive days. This rest period shall be immediately preceded or followed by a daily rest period conforming to the provisions of article 6 of this Agreement.

(b) The provisions of this paragraph shall not apply to crew members of vehicles used on regular passenger services.

Article 10. MANNING

In the case of

(a) a combination of vehicles including more than one trailer or semi-trailer; or of

- (b) a combination of vehicles used for the carriage of passengers where the permissible maximum weight of the trailer or semi-trailer exceeds 5 metric tons; or of
 - (c) a combination of vehicles used for the carriage of goods where the permissible maximum weight of the combination of vehicles exceeds 20 metric tons,
- the driver shall be accompanied by another driver from the start of the journey, or be replaced by another driver after 450 km, if the distance to be travelled between two consecutive daily rest periods exceeds 450 km.

Article 11. EXCEPTIONAL CASES

Provided that there is no detriment to road safety, the driver may depart from the provisions of articles 6, 7, 8 and 10 of this Agreement in case of danger, in case of *force majeure*, to render aid, or as a result of a breakdown, to the extent necessary to ensure the safety of persons, of the vehicle or of its load and to enable him to reach a suitable stopping place or, according to circumstances, the end of his journey. The driver shall record in the individual control book the nature of and reason for his departure from those provisions.

Article 12. INDIVIDUAL CONTROL BOOK

1. Every driver or driver's mate shall enter in an individual control book, as the day proceeds, a record of his occupational activities and rest periods. He shall keep the book with him and produce it whenever required by the control authorities.

2. The specifications with which the control book must comply and the requirements to be met in keeping the records are set out in the annex to this Agreement.

3. The Contracting Parties shall take all necessary measures concerning the issue and control of individual control books, and, in particular, measures required to prevent the simultaneous use of two such books by the same crew member.

4. Every undertaking shall keep a register of the individual control books it uses; the register shall show at least the name of the driver or driver's mate to whom the book is issued, the driver's or driver's mate's signature in the margin, the number of the book, the date of issue to the driver or driver's mate and the date of the last daily sheet completed by the driver or driver's mate before final return of the control book to the undertaking after use.

5. Undertakings shall keep the used books for a period of not less than twelve months after the date of the last entry and shall produce them together with the registers of issue, at the request of the control authorities.

6. At the beginning of an international road transport operation every driver or driver's mate shall have with him an individual control book conforming to the specifications in the annex to this Agreement, in which the data relating to the seven days preceding that on which the transport operation begins shall be entered. However, if domestic laws and regulations of the State where the driver or driver's mate exercises his occupational activities do not prescribe the obligation to use an individual control book conforming to the specifications in the annex to this Agreement for road transport operations which are not international, it will suffice if the data relating to the "uninterrupted rest period before coming on duty" and the "daily driving periods" during the seven days concerned appear against items 12 and 13 of the daily sheets or in the weekly report of the individual control book conforming to the specifications in the annex to this Agreement.

7. It shall be open to any Contracting Party, in the case of a vehicle registered in a State which is not a Contracting Party to this Agreement, merely to require, in

lieu of an individual control book conforming to the specifications in the annex to this Agreement, papers made out in the same form as the daily sheets of the said book.

Article 13. SUPERVISION BY THE UNDERTAKING

1. The undertaking shall so organize road transport operations that crew members are able to comply with the provisions of this Agreement.

2. It shall make a regular check of driving periods, hours of other work and rest periods by referring to all documents at its disposal such as the individual control books. Should it discover any breach of this Agreement it shall take prompt action to end it and to avoid its repetition, for example by changing hours of work and routes.

Article 14. MEASURES OF ENFORCEMENT OF THE AGREEMENT

1. Each Contracting Party shall adopt all appropriate measures to ensure observance of the provisions of this Agreement, in particular by road checks and checks performed on the premises of undertakings. The competent administrations of the Contracting Parties shall keep one another informed of the general measures adopted for this purpose.

2. The Contracting Parties shall assist one another with a view to ensuring due and proper implementation of this Agreement and effective control; in particular, each Contracting Party undertakes to verify by spot checks of the individual control books that the requirements of this Agreement are being observed during international road transport performed by vehicles registered in its territory.

3. If a Contracting Party discovers a serious breach of the provisions of this Agreement committed by a person residing in the territory of another Contracting Party, the administration of the first Party shall inform the administration of the other Party of the breach discovered and of the penalty, if any, imposed.

Article 15. TRANSITIONAL PROVISIONS

If this Agreement enters into force under the provisions of its article 16, paragraph 4, before 31 December 1973, the Contracting Parties agree that until that date:

- (a) by derogation from the provisions of article 7, paragraphs 1 and 2, of this Agreement the total driving time (daily driving period) between two consecutive daily rest periods as prescribed by article 6 of this Agreement shall not exceed nine hours, whatever the vehicle or combination of vehicles driven;
- (b) any reference made in this Agreement to the provisions of its article 7, paragraphs 1 and 2, shall be construed as being made to the provisions of subparagraph (a) of this article.

FINAL PROVISIONS

Article 16

1. This Agreement shall be open for signature until 31 March 1971,* and thereafter for accession, by States members of the Economic Commission for Europe and States admitted to the Commission in a consultative capacity under paragraph 8 of the Commission's terms of reference.

2. This Agreement shall be ratified.

* In conformity with the decision taken by the Working Party on Road Transport at its forty-fourth session to postpone the closing date for the period for which AETR is open for signature from 31 December 1970 to 31 March 1971.

3. The instruments of ratification or accession shall be deposited with the Secretary-General of the United Nations.

4. This Agreement shall enter into force on the one hundred and eightieth day after the date of deposit of the eighth instrument of ratification or accession.

5. In respect of each State which ratifies, or accedes to, this Agreement after the deposit of the eighth instrument of ratification or accession as referred to in paragraph 4 of this article, the Agreement shall enter into force one hundred and eighty days after the deposit by that State of its instrument of ratification or accession.

Article 17

1. Any Contracting Party may denounce this Agreement by notice addressed to the Secretary-General of the United Nations.

2. The denunciation shall take effect six months after the date on which the Secretary-General receives notice thereof.

Article 18

This Agreement shall cease to have effect if for any period of twelve consecutive months after its entry into force the number of Contracting Parties is less than three.

Article 19

1. Any State may, at the time of signing this Agreement or of depositing its instrument of ratification or accession or at any time thereafter, declare by notification addressed to the Secretary-General of the United Nations that the validity of the Agreement shall be extended to all or any of the territories for the international relations of which it is responsible. The Agreement shall apply to the territory⁸or territories named in the notification as from the one hundred and eightieth day after receipt of the notification by the Secretary-General or, if on that day the Agreement has not yet entered into force, as from the date of its entry into force.

2. Any State which has made a declaration under the preceding paragraph making this Agreement applicable to a territory for whose international relations it is responsible may denounce the Agreement separately in respect of that territory in conformity with the provisions of article 17 hereof.

Article 20

I. Any dispute between two or more Contracting Parties concerning the interpretation or application of this Agreement shall so far as possible be settled by negotiation between them.

2. Any dispute which is not settled by negotiation shall be submitted to arbitration if any one of the Contracting Parties concerned in the dispute so requests and shall accordingly be referred to one or more arbitrators selected by agreement between the Parties in dispute. If within three months from the date of the request for arbitration the Parties in dispute are unable to agree on the selection of an arbitrator or arbitrators, any of those Parties may request the Secretary-General of the United Nations to appoint a single arbitrator to whom the dispute shall be referred for decision.

3. The decision of the arbitrator or arbitrators appointed under the preceding paragraph shall be binding on the Contracting Parties in dispute.

Article 21

1. Any State may, at the time of signing, ratifying, or acceding to, this Agreement, declare that it does not consider itself bound by article 20, paragraphs 2 and 3 hereof. The other Contracting Parties shall not be bound by the said paragraphs with respect to any Contracting Party which has entered such a reservation.

2. If at the time of depositing its instrument of ratification or accession a State enters a reservation other than that provided for in paragraph 1 of this article, the Secretary-General of the United Nations shall communicate the reservation to the States which have previously deposited their instruments of ratification or accession and have not since denounced this Agreement. The reservation shall be deemed to be accepted if none of the said States has, within six months after such communication, expressed its opposition to acceptance of the reservation. Otherwise the reservation shall not be admitted, and, if the State which entered the reservation does not withdraw it the deposit of that State's instrument of ratification or accession shall be without effect. For the purpose of the application of this paragraph the opposition of States whose accession or ratification is, in virtue of this paragraph, without effect by reason of reservations entered by them, shall be disregarded.

3. Any Contracting Party whose reservation has been adopted in the Protocol of signature of this Agreement or who has entered a reservation pursuant to paragraph 1 of this article, or made a reservation which has been accepted pursuant to paragraph 2 of this article may at any time withdraw such reservation by a notification addressed to the Secretary-General.

Article 22

1. After this Agreement has been in force for three years any Contracting Party may, by a notification addressed to the Secretary-General of the United Nations, request that a conference be convened for the purpose of revising the Agreement. The Secretary-General shall notify all Contracting Parties of the request and shall convene a revision conference if not less than one-third of the Contracting Parties signify their assent to the request within a period of four months from the date of the notification by the Secretary-General.

2. If a conference is convened in conformity with the preceding paragraph the Secretary-General shall notify all the Contracting Parties and invite them to submit within a period of three months such proposals as they wish the conference to consider. The Secretary-General shall circulate to all Contracting Parties the provisional agenda for the conference, together with the text of such proposals, not less than three months before the date on which the conference is to meet.

3. The Secretary-General shall invite to any conference convened under this article all the States referred to in article 16, paragraph 1, of this Agreement.

Article 23

1. Any Contracting Party may propose one or more amendments to this Agreement. The text of any proposed amendment shall be communicated to the Secretary-General of the United Nations, who shall communicate it to all Contracting Parties and inform thereof all the other States referred to in article 16, paragraph 1, of this Agreement.

2. Within a period of six months from the date on which the proposed amendment is communicated by the Secretary-General, any Contracting Party may inform the Secretary-General:

(a) that it has an objection to the amendment proposed; or

(b) that, although it intends to accept the proposal, the conditions necessary for such acceptance are not yet fulfilled in its State.

3. If a Contracting Party sends to the Secretary-General a communication such as is provided for in paragraph 2 (b) of this article, it may, so long as it has not notified the Secretary-General of its acceptance of the proposed amendment, submit an objection to the proposed amendment within a period of nine months following the expiry of the six-month period provided for its communication.

4. If an objection to the proposed amendment is stated in accordance with the terms of paragraphs 2 and 3 of this article, the amendment shall be deemed not to have been accepted and shall be of no effect.

5. If no objection to the proposed amendment has been stated under paragraphs 2 and 3 of this article, then the amendment shall be deemed to have been accepted as from the date specified below:

(a) if no Contracting Party has sent a communication to the Secretary-General under paragraph 2 (b) of this article: on the expiry of the period of six months referred to in paragraph 2 of this article;

(b) if any Contracting Party has sent a communication to the Secretary-General under paragraph 2 (b) of this article: on the earlier of the following two dates:

- the date by which all the Contracting Parties which sent such communications have notified the Secretary-General of their acceptance of the proposal, subject to the proviso that, if all the acceptances were notified before the expiry of the period of six months referred to in paragraph 2 of this article, this date shall be taken to be the date of expiry of the said six-month period;
- the date of expiry of the period of nine months referred to in paragraph 3 of this article.

6. Any amendment deemed to be accepted shall enter into force three months after the date on which it was deemed to be accepted.

7. The Secretary-General shall as soon as possible notify all Contracting Parties whether an objection to the proposed amendment has been stated under paragraph 2 (a) of this article and whether he has received from one or more Contracting Parties a communication under paragraph 2 (b) of this article. If he has received such a communication from one or more Contracting Parties, he shall subsequently inform all the Contracting Parties whether the Contracting Party or Parties which have made such a communication raise an objection to or accept the proposed amendment.

8. Independently of the amendment procedure laid down in paragraphs 1 to 6 of this article, the annex to this Agreement may be modified by agreement between the competent administrations of all the Contracting Parties; if the competent administration of a Contracting Party has stated that under its domestic law its agreement is contingent on special authorization for the purpose, or on the approval of a legislative body, the consent of the competent administration of the Contracting Party concerned to the modification of the annex shall not be deemed to have been given until the said competent administration has notified the Secretary-General that the necessary authorization or approval has been obtained. The agreement between the competent administrations shall appoint the date of entry into force of the modified annex, and may provide that, during a transitional period, the old annex shall remain in force, wholly or in part, concurrently with the modified annex.

Article 24

In addition to the notifications referred to in articles 22 and 23 of this Agreement, the Secretary-General of the United Nations shall notify the States referred to in article 16, paragraph 1, hereof of

- (a) ratifications or accessions under article 16 of this Agreement;
- (b) the dates of entry into force of the present Agreement, in conformity with article 16 hereof;
- (c) denunciations under article 17 of this Agreement;
- (d) the termination of this Agreement in conformity with article 18 hereof;
- (e) notifications received under article 19 of this Agreement;
- (f) declarations and notifications received under article 21 of this Agreement;
- (g) the entry into force of any amendment in conformity with article 23 of this Agreement.

Article 25

The Protocol of signature of this Agreement shall have the same force, validity and duration as the Agreement itself, of which it shall be deemed to be an integral part.

Article 26

After 31 March 1971* the original of this Agreement shall be deposited with the Secretary-General of the United Nations, who shall transmit certified true copies to each of the States referred to in article 16, paragraph 1, hereof.

* In conformity with the decision taken by the Working Party on Road Transport at its forty-fourth session to postpone the closing date for the period for which AETR is open for signature from 31 December 1970 to 31 March 1971.

ACCORD¹ EUROPÉEN RELATIF AU TRAVAIL DES ÉQUIPAGES DES VÉHICULES EFFECTUANT DES TRANSPORTS INTERNA- TIONAUX PAR ROUTE (AETR)

Les Parties contractantes,

Désireuses de favoriser le développement et l'amélioration des transports internationaux par route de voyageurs et de marchandises,

Convaincues de la nécessité d'accroître la sécurité de la circulation routière, de réglementer certaines conditions d'emploi dans les transports internationaux par route conformément aux principes de l'Organisation internationale du travail et d'arrêter de concert certaines mesures pour assurer le respect d'une telle réglementation,

Sont convenues de ce qui suit :

Article premier. DÉFINITIONS

Au sens du présent Accord, on entend

a) Par «véhicule», toute automobile ou remorque; ce terme comprend tout ensemble de véhicules.

b) Par «automobile», tout véhicule pourvu d'un moteur de propulsion, circulant sur route par ses moyens propres et qui sert normalement au transport par route de personnes ou de marchandises ou à la traction sur route de véhicules utilisés pour le transport de personnes ou de marchandises; ce terme n'englobe pas les tracteurs agricoles.

c) Par «remorque», tout véhicule destiné à être attelé à une automobile; ce terme englobe les semi-remorques.

d) Par «semi-remorque», toute remorque destinée à être accouplée à une automobile de telle manière qu'elle repose en partie sur celle-ci et qu'une partie appréciable de son poids et du poids de son chargement soit supportée par ladite automobile.

¹ Entré en vigueur à l'égard des États suivants le 5 janvier 1976, soit le cent quatre-vingtième jour après la date du dépôt du huitième instrument de ratification ou d'adhésion, conformément à l'article 16, paragraphe 4 :

<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification ou d'adhésion (a)</i>
Norvège	28 octobre 1971
Espagne*	3 janvier 1973 <i>a</i>
Suède	24 août 1973
Portugal	20 septembre 1973
Grèce	11 janvier 1974 <i>a</i>
Yougoslavie	17 décembre 1974 <i>a</i>
Autriche	11 juin 1975
République fédérale d'Allemagne	9 juillet 1975

(Avec déclaration d'application à Berlin-Ouest.)

Par la suite, l'Accord est entré en vigueur à l'égard de l'Etat suivant le cent quatre-vingtième jour après la date du dépôt d'un instrument de ratification ou d'adhésion, conformément à l'article 16, paragraphe 5.

<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification ou d'adhésion (a)</i>
Tchécoslovaquie*	5 décembre 1975 <i>a</i>

(Avec effet au 3 juin 1976.)

*Voir p. 171 du présent volume pour les textes des déclarations et réserves faites lors de l'adhésion.

e) Par «ensemble de véhicules», des véhicules couplés qui participent à la circulation routière comme une unité.

f) Par «poids maximal autorisé», le poids maximal du véhicule chargé, déclaré admissible par l'autorité compétente de l'Etat dans lequel le véhicule est immatriculé.

g) Par «transport par route»,

- i) Tout déplacement par route, à vide ou en charge, d'un véhicule affecté au transport de personnes et comptant, outre le siège du conducteur, plus de huit places assises;
- ii) Tout déplacement par route, à vide ou en charge, d'un véhicule affecté au transport de marchandises;
- iii) Tout déplacement qui comporte à la fois un déplacement visé en i ou ii de la présente définition et, immédiatement avant ou après ledit déplacement, le transport du véhicule par mer, chemin de fer, air ou voie navigable.

h) Par «transport international par route», tout transport par route qui comporte la traversée d'au moins une frontière.

i) Par «services réguliers de voyageurs», les services qui assurent le transport de personnes effectué selon une fréquence et sur une relation déterminées, ces services pouvant prendre et déposer des personnes à des arrêts préalablement fixés.

Un règlement d'exploitation ou des documents en tenant lieu, approuvés par les pouvoirs publics compétents des Parties contractantes et publiés par le transporteur avant mise en application, définissent les conditions de transport, notamment la fréquence, les horaires, les tarifs et l'obligation de transporter, dans la mesure où ces conditions ne se trouvent pas précisées par un texte légal ou réglementaire.

Quel que soit l'organisateur des transports, sont également considérés comme services réguliers ceux qui assurent le transport de catégories déterminées de personnes à l'exclusion d'autres voyageurs, dans la mesure où ces services sont effectués aux conditions indiquées au premier alinéa de la présente définition, par exemple des services assurant le transport des travailleurs au lieu de travail et de celui-ci vers leur domicile ou le transport des écoliers aux établissements d'enseignement et de ceux-ci vers leur domicile.

j) Par «conducteur», toute personne, salariée ou non, qui conduit le véhicule, même pendant une courte période, ou qui est à bord du véhicule pour pouvoir le conduire, le cas échéant.

k) Par «membre de l'équipage» ou «membre d'équipage», le conducteur ou une des personnes suivantes, que ce conducteur ou ces personnes soient salariés ou non :

- i) Le convoyeur, à savoir toute personne accompagnant le conducteur en vue d'assister celui-ci dans certaines manœuvres et prenant de façon habituelle une part effective aux opérations de transport, sans être un conducteur au sens du paragraphe j du présent article;
- ii) Un receveur, c'est-à-dire toute personne qui accompagne le conducteur d'un véhicule transportant des personnes et qui est notamment chargée de délivrer ou de contrôler les billets ou d'autres documents donnant droit aux passagers de voyager dans le véhicule.

l) Par «semaine», toute période de sept jours consécutifs;

m) Par «repos journalier», toute période ininterrompue conforme aux dispositions de l'article 6 du présent Accord, pendant laquelle le membre de l'équipage peut disposer librement de son temps.

n) Par «période hors service», toute période ininterrompue d'au moins 15 minutes autre que le repos journalier, pendant laquelle le membre de l'équipage peut disposer librement de son temps.

o) Par «activités professionnelles», les activités représentées sous les symboles des rubriques 6, 7 et 7, a, du feuillet quotidien du livret individuel de contrôle qui figure à l'annexe au présent Accord.

Article 2. CHAMP D'APPLICATION

1. Le présent Accord s'applique sur le territoire de chaque Partie contractante à tout transport international par route effectué par tout véhicule immatriculé sur le territoire de ladite Partie contractante ou sur le territoire de toute autre Partie contractante.

2. Toutefois,

- a) Si, au cours d'un transport international par route, un ou plusieurs membres de l'équipage ne sortent pas du territoire national où ils exercent normalement leurs activités professionnelles, la Partie contractante dont relève ce territoire peut ne pas appliquer les dispositions du présent Accord à l'égard de ce ou ces membres de l'équipage;
- b) Sauf convention contraire intervenue entre les Parties Contractantes dont le territoire est emprunté, le présent Accord ne s'applique pas aux transports internationaux par route de marchandises effectués par un véhicule dont le poids maximal autorisé n'excède pas 3,5 tonnes;
- c) Deux Parties contractantes dont les territoires sont limitrophes peuvent convenir que les dispositions de la législation nationale de l'Etat où le véhicule est immatriculé, ainsi que celles des sentences arbitrales et conventions collectives en vigueur dans cet Etat, sont seules applicables aux transports internationaux par route limités à leurs deux territoires lorsque le véhicule en cause
 - Ne sort pas, sur l'un de ces territoires, d'une zone contiguë à la frontière, définie comme zone frontalière d'un commun accord entre les deux Parties contractantes, ou
 - N'emprunte qu'en transit l'un de ces territoires;
- d) Des Parties contractantes peuvent convenir que les dispositions de la législation nationale de l'Etat où le véhicule est immatriculé, ainsi que celles des sentences arbitrales et conventions collectives en vigueur dans cet Etat, sont seules applicables à certains transports internationaux par route limités à leurs territoires et dont le parcours, depuis le point de départ jusqu'au point d'arrivée du véhicule, est inférieur à 100 km, ainsi qu'aux services réguliers de voyageurs.

Article 3. APPLICATION DE CERTAINES DISPOSITIONS DE L'ACCORD AUX TRANSPORTS PAR ROUTE EFFECTUÉS PAR DES VÉHICULES EN PROVENANCE D'ÉTATS NON PARTIES CONTRACTANTES

1. Chaque Partie contractante appliquera sur son territoire aux transports internationaux par route effectués par tout véhicule immatriculé sur le territoire d'un Etat non Partie contractante au présent Accord, des dispositions au moins aussi exigeantes que celles qui sont prévues par les articles 5, 6, 7, 8, 9, 10 et 11 du présent Accord et les paragraphes 1, 2, 6 et 7 de l'article 12 du présent Accord.

2. Toutefois, chaque Partie contractante pourra ne pas appliquer les dispositions du paragraphe 1 du présent article

- a) Aux transports internationaux par route de marchandises effectués par un véhicule dont le poids maximal autorisé n'excède pas 3,5 tonnes,

- b) Aux transports internationaux par route limités à son territoire et à celui d'un Etat limitrophe non Partie contractante au présent Accord si le véhicule en cause ne sort pas, sur son territoire, d'une zone contiguë à la frontière, définie comme zone frontalière ou s'il n'emprunte son territoire qu'en transit.

Article 4. PRINCIPES GÉNÉRAUX

1. Lors de tout transport international par route auquel s'applique le présent Accord, l'entreprise et les membres de l'équipage devront observer, pour la durée des repos et de la conduite, et pour la composition de l'équipage, les prescriptions fixées par la législation nationale pour la région de l'Etat où le membre de l'équipage exerce normalement ses activités professionnelles, ainsi que par les sentences arbitrales et conventions collectives en vigueur dans cette région, le décompte des durées des repos et de la conduite étant effectué conformément à cette législation, ces sentences arbitrales ou ces conventions collectives. Dans la mesure où les prescriptions ainsi applicables ne sont pas au moins aussi exigeantes que les prescriptions des articles 6, 7, 8, 9, 10 et 11 du présent Accord, ces dernières doivent être respectées.

2. Sauf accord particulier entre les Parties contractantes en cause ou sauf dans la mesure où, en application du paragraphe 2 de l'article 2 du présent Accord, certaines dispositions du présent Accord ne seraient pas appliquées, aucune Partie contractante n'imposera le respect des prescriptions de sa législation nationale dans les matières traitées par le présent Accord aux entreprises d'une autre Partie contractante ou aux membres de l'équipage de véhicules immatriculés par une autre Partie contractante, lorsque ces prescriptions sont plus exigeantes que celles résultant du présent Accord.

Article 5. CONDITIONS À REMPLIR PAR LES CONDUCTEURS

1. L'âge minimal des conducteurs affectés au transport international par route de marchandises doit être :

- a) Pour les véhicules dont le poids maximal autorisé est inférieur ou égal à 7,5 tonnes, de 18 ans révolus;
- b) Pour les autres véhicules :
- i) De 21 ans révolus; ou
 - ii) De 18 ans révolus, à condition que l'intéressé soit porteur d'un certificat d'aptitude professionnelle, reconnu par la Partie contractante sur le territoire de laquelle le véhicule est immatriculé et constatant l'achèvement d'une formation de conducteur de véhicules destinés aux transports de marchandises par route. Toutefois, dans le cas de conducteurs âgés de moins de 21 ans révolus, toute Partie contractante peut
 - Leur interdire la conduite de ces véhicules sur son territoire, même s'ils sont porteurs du certificat précédemment cité; ou
 - Ne permettre cette conduite qu'aux seuls porteurs de certificats dont elle a reconnu qu'ils ont été délivrés après l'achèvement d'une formation de conducteur de véhicules destinés aux transports de marchandises par route équivalente à celle prévue par sa législation nationale.

2. Si, en vertu des dispositions de l'article 10 du présent Accord, deux conducteurs doivent se trouver à bord, l'un des conducteurs doit être âgé de 21 ans révolus.

3. L'âge minimal des conducteurs affectés au transport international par route de voyageurs est fixé à 21 ans révolus.

4. Les conducteurs de véhicules doivent être sérieux et dignes de confiance. Ils doivent posséder une expérience suffisante et les qualifications indispensables pour l'exécution des services demandés.

Article 6. REPOS JOURNALIER

1. a) A l'exception des cas visés aux paragraphes 3 et 4 du présent article, tout membre d'équipage affecté à un transport international par route de marchandises doit avoir bénéficié d'un repos journalier de onze heures consécutives au moins, au cours de la période de vingt-quatre heures précédant tout moment où il exerce une de ses activités professionnelles.

b) Le repos journalier visé à l'alinéa a du présent paragraphe peut être réduit jusqu'à neuf heures consécutives deux fois au plus au cours d'une semaine, à condition que le repos puisse être pris au lieu normal de résidence du membre de l'équipage, ou jusqu'à huit heures consécutives deux fois au plus au cours d'une semaine, dans les cas où le repos ne peut pas, pour des raisons d'exploitation, être pris au lieu normal de résidence du membre de l'équipage.

2. a) A l'exception des cas visés aux paragraphes 3 et 4 du présent article, tout membre d'équipage affecté à un transport international par route de voyageurs doit avoir bénéficié, au cours de la période de vingt-quatre heures précédant tout moment où il exerce une de ses activités professionnelles,

- i) Soit d'un repos journalier de dix heures consécutives au moins, sans possibilité de réduction au cours de la semaine,
- ii) Soit d'un repos journalier de onze heures consécutives au moins, ce repos pouvant être réduit deux fois par semaine jusqu'à dix heures consécutives et deux fois par semaine jusqu'à neuf heures consécutives, à condition que, dans ces deux derniers cas, le service comporte une interruption prévue à l'horaire d'au moins quatre heures consécutives ou deux interruptions prévues à l'horaire d'au moins deux heures consécutives, et qu'au cours de ces interruptions, le membre de l'équipage n'exerce aucune de ses activités professionnelles ou tout autre travail à titre professionnel.

b) Le livret individuel de contrôle visé à l'article 12 du présent Accord doit contenir des indications permettant d'identifier le régime de repos journalier dont le membre d'un équipage affecté aux transports internationaux par route de voyageurs bénéficie pour la semaine en cours.

3. S'il y a deux conducteurs à bord et si le véhicule ne comporte pas de couchette permettant aux membres de l'équipage de s'allonger confortablement, chaque membre de l'équipage doit avoir bénéficié d'un repos journalier d'au moins dix heures consécutives pendant la période de vingt-sept heures précédant tout moment où il exerce une de ses activités professionnelles.

4. S'il y a deux conducteurs à bord et si le véhicule comporte une couchette permettant aux membres de l'équipage de s'allonger confortablement, chaque membre de l'équipage doit avoir bénéficié d'un repos journalier d'au moins huit heures consécutives pendant la période de trente heures précédant tout moment où il exerce une de ses activités professionnelles.

5. Les périodes de repos mentionnées au présent article seront prises hors du véhicule; toutefois, si le véhicule comporte une couchette permettant aux membres de l'équipage de s'allonger confortablement, elles pourront être prises sur cette couchette, à condition que le véhicule soit à l'arrêt.

Article 7. DURÉE JOURNALIÈRE DE CONDUITE, DURÉE MAXIMALE DE CONDUITE PAR SEMAINE ET PENDANT DEUX SEMAINES CONSÉCUTIVES

1. La durée totale des temps de conduite entre deux périodes consécutives de repos journalier conforme aux dispositions de l'article 6 du présent Accord, dénommée ci-après «durée journalière de conduite», ne peut dépasser huit heures.

2. Pour les conducteurs affectés à des véhicules autres que ceux visés à l'article 10 du présent Accord, la durée journalière de conduite peut être portée, par dérogation aux dispositions du paragraphe 1 du présent article, deux fois au plus au cours d'une semaine, jusqu'à neuf heures.

3. La durée de conduite ne peut dépasser ni quarante-huit heures au cours d'une semaine ni quatre-vingt-douze heures au cours de deux semaines consécutives.

Article 8. DURÉE MAXIMALE DE CONDUITE CONTINUE

1. a) Aucune durée de conduite continue ne doit dépasser quatre heures, sauf dans les cas où le conducteur ne peut atteindre un point d'arrêt approprié ou le lieu de destination; la période de conduite pourra alors être prolongée de trente minutes au maximum, pour autant que l'usage de cette faculté n'entraîne pas une infraction aux dispositions de l'article 7 du présent Accord.

b) Est considérée comme continue toute durée de conduite qui n'est interrompue que pour des durées qui ne correspondent pas au moins aux conditions prévues aux paragraphes 2 ou 3 du présent article.

2. a) Pour les conducteurs affectés à des véhicules visés à l'article 10 du présent Accord, la conduite doit être interrompue pour une durée d'au moins une heure à l'expiration de la durée visée au paragraphe 1 du présent article.

b) Cette interruption peut être remplacée par deux interruptions d'au moins trente minutes consécutives chacune, intercalées dans la durée journalière de conduite de telle sorte que soit assuré le respect des dispositions du paragraphe 1 du présent article.

3. a) Pour les conducteurs affectés à des véhicules autres que ceux visés à l'article 10 du présent Accord, et lorsque la durée journalière de conduite ne dépasse pas huit heures, la conduite doit être interrompue, à l'expiration de la durée visée au paragraphe 1 du présent article, pour une durée d'au moins trente minutes consécutives.

b) Cette interruption peut être remplacée par deux interruptions d'au moins vingt minutes consécutives chacune ou par trois d'au moins quinze minutes consécutives chacune, qui peuvent s'intercaler toutes dans la durée de conduite visée au paragraphe 1 du présent article ou se situer en partie à l'intérieur de cette durée et en partie immédiatement après.

c) Lorsque la durée journalière de conduite dépasse huit heures, le conducteur est tenu d'effectuer au moins deux interruptions de conduite pendant trente minutes consécutives.

4. Au cours des interruptions visées aux paragraphes 2 ou 3 du présent article, le conducteur ne doit exercer aucune activité professionnelle autre que la surveillance du véhicule et de son chargement. Toutefois, s'il y a deux conducteurs à bord du véhicule, il suffit, pour satisfaire aux prescriptions des paragraphes 2 ou 3 du présent article, que le conducteur bénéficiant de l'interruption de la conduite n'exerce aucune des activités représentées sous le symbole de la rubrique 7, a, du feuillet quotidien du livret individuel de contrôle visé à l'article 12 du présent Accord.

Article 9. REPOS HEBDOMADAIRE

1. Tout membre d'équipage doit bénéficier, en sus des repos journaliers visés à l'article 6 du présent Accord, d'un repos hebdomadaire d'au moins vingt-quatre heures consécutives qui devra être précédé ou suivi immédiatement d'une période de repos journalier conforme aux dispositions dudit article 6.

2. a) Toutefois, pendant la période du 1^{er} avril au 30 septembre inclus, le repos hebdomadaire visé au paragraphe 1 du présent article peut être remplacé, pour les membres d'équipage de véhicules affectés au transport international par route de voyageurs, par un repos d'au moins soixante heures consécutives, à prendre entièrement avant l'expiration de toute période maximale de quatorze jours consécutifs. Ce repos doit être précédé ou suivi immédiatement d'une période de repos journalier conforme aux dispositions de l'article 6 du présent Accord.

b) La disposition du présent paragraphe n'est pas applicable aux membres d'équipage de véhicules affectés aux services réguliers de voyageurs.

Article 10. COMPOSITION DE L'ÉQUIPAGE

Dans le cas

- a) Soit d'un ensemble de véhicules comportant plus d'une remorque ou semi-remorque,
- b) Soit d'un ensemble de véhicules affecté au transport de voyageurs lorsque le poids maximal autorisé de la remorque ou semi-remorque dépasse 5 tonnes,
- c) Soit d'un ensemble de véhicules affecté au transport de marchandises lorsque le poids maximal autorisé de l'ensemble de véhicules dépasse 20 tonnes,

le conducteur doit être accompagné d'un autre conducteur depuis le début du voyage ou être remplacé par un autre conducteur au bout de 450 km, si la distance à parcourir entre deux périodes consécutives de repos journalier dépasse 450 km.

Article 11. CAS EXCEPTIONNELS

A condition de ne pas compromettre la sécurité de la circulation routière, le conducteur peut déroger aux dispositions des articles 6, 7, 8 et 10 du présent Accord en cas de danger, en cas de force majeure, pour porter secours ou par suite d'une panne, dans la mesure nécessaire pour assurer la sécurité des personnes, du véhicule ou de son chargement, et pour lui permettre d'atteindre un point d'arrêt approprié ou, selon les circonstances, le terme de son voyage. Le conducteur doit mentionner le genre et le motif de la dérogation dans le livret individuel de contrôle.

Article 12. LIVRET INDIVIDUEL DE CONTRÔLE

1. Tout conducteur ou convoyeur inscrira dans un livret individuel de contrôle, au fur et à mesure que la journée s'écoule, le relevé de ses activités professionnelles et de ses heures de repos. Il sera porteur de ce livret et le présentera à toute réquisition des agents chargés du contrôle.

2. Les spécifications auxquelles devra répondre ce livret et les prescriptions à respecter pour sa tenue sont précisées dans l'annexe au présent Accord.

3. Les Parties contractantes prendront toutes les mesures nécessaires pour la délivrance et le contrôle des livrets individuels de contrôle et notamment celles qui s'imposent pour éviter l'utilisation simultanée de deux de ces livrets par le même membre d'équipage.

4. Toute entreprise tiendra un registre des livrets individuels de contrôle qu'elle utilise; ce registre comportera au moins le nom du conducteur ou du convoyeur au-

quel le livret est délivré, l'émarginement de ce conducteur ou convoyeur, le numéro du livret, la date de sa remise au conducteur ou à ce convoyeur et la date du dernier feuillet quotidien rempli par le conducteur ou convoyeur avant la remise définitive du livret à l'entreprise après emploi.

5. Les entreprises conserveront les livrets utilisés pendant une période de douze mois au moins après la date de la dernière inscription, et les présenteront, sur demande, ainsi que les registres de délivrance, aux agents chargés du contrôle.

6. Au moment où commence tout transport international par route, tout conducteur ou convoyeur doit être en possession d'un livret individuel de contrôle, conforme aux spécifications de l'annexe au présent Accord et dans lequel figurent les données relatives aux sept jours qui ont précédé celui où commence le transport. Toutefois, si la législation nationale de l'Etat où le conducteur ou convoyeur exerce normalement ses activités professionnelles ne prévoit pas l'obligation d'utiliser un livret individuel de contrôle, conforme aux spécifications de l'annexe au présent Accord, en dehors des transports internationaux par route, il suffira que le livret de contrôle individuel, conforme aux spécifications de l'annexe au présent Accord, porte sous les rubriques 12 et 13 des feuillets quotidiens ou dans le rapport hebdomadaire les données relatives aux «repos ininterrompus précédant les prises de service» et aux «périodes journalières de conduite» pendant les sept jours en cause.

7. Chaque Partie contractante pourra, dans le cas d'un véhicule immatriculé dans un Etat non Partie contractante au présent Accord, n'exiger, au lieu du livret individuel de contrôle conforme aux spécifications de l'annexe au présent Accord, que des pièces établies dans la même forme que les feuillets quotidiens dudit livret.

Article 13. CONTRÔLES EFFECTUÉS PAR L'ENTREPRISE

1. L'entreprise doit organiser le service de transport routier de telle façon que les membres de l'équipage soient en mesure d'observer les dispositions du présent Accord.

2. Elle doit surveiller régulièrement les périodes de conduite et des autres travaux, ainsi que les heures de repos, en se servant de tous les documents dont elle dispose, par exemple les livrets individuels de contrôle. Si elle constate des infractions au présent Accord, elle doit y mettre fin sans délai et prendre des mesures pour éviter qu'elles ne se reproduisent, par exemple en modifiant les horaires et les itinéraires.

Article 14. MESURES POUR ASSURER L'APPLICATION DE L'ACCORD

1. Chaque Partie contractante prendra toutes mesures appropriées pour que soit assuré le respect des dispositions du présent Accord, en particulier par des contrôles effectués sur les routes et dans les locaux des entreprises. Les administrations compétentes des Parties contractantes se tiendront informées des mesures générales prises à cet effet.

2. Les Parties contractantes s'accorderont une aide mutuelle en vue d'une application correcte du présent Accord et d'un contrôle efficace; chaque Partie contractante s'engage notamment à faire vérifier, au moyen de contrôles par sondage des livrets individuels de contrôle, le respect des prescriptions du présent Accord au cours des transports internationaux par route effectués par des véhicules immatriculés sur son territoire.

3. Dans le cas où une Partie contractante constate une infraction grave aux dispositions du présent Accord commise par une personne résidant sur le territoire d'une autre Partie contractante, l'administration de la première Partie informera

l'administration de l'autre Partie de l'infraction constatée et, le cas échéant, de la sanction prise.

Article 15. DISPOSITIONS TRANSITOIRES

Si le présent Accord entre en vigueur, conformément au paragraphe 4 de son article 16, avant le 31 décembre 1973, les Parties contractantes sont convenues que, jusqu'à cette date,

- a) Par dérogation aux dispositions des paragraphes 1 et 2 de l'article 7 du présent Accord, la durée totale des temps de conduite (durée journalière de conduite) entre deux périodes consécutives de repos journalier conforme aux dispositions de l'article 6 du présent Accord, ne pourra dépasser neuf heures, quel que soit le véhicule ou l'ensemble de véhicules conduit;
- b) Toute référence faite dans le présent Accord aux dispositions des paragraphes 1 et 2 de son article 7 sera interprétée comme étant faite aux dispositions de l'alinéa a du présent article.

DISPOSITIONS FINALES

Article 16

1. Le présent Accord est ouvert à la signature jusqu'au 31 mars 1971* et, après cette date, à l'adhésion des Etats membres de la Commission économique pour l'Europe et des Etats admis à la Commission à titre consultatif conformément au paragraphe 8 du mandat de cette Commission.

2. Le présent Accord sera ratifié.

3. Les instruments de ratification ou d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

4. Le présent Accord entrera en vigueur le cent quatre-vingtième jour après le dépôt du huitième instrument de ratification ou d'adhésion.

5. Pour chaque Etat qui ratifiera le présent Accord ou y adhérera après le dépôt du huitième instrument de ratification ou d'adhésion visé au paragraphe 4 du présent article, le présent Accord entrera en vigueur cent quatre-vingts jours après la date du dépôt, par cet Etat, de son instrument de ratification ou d'adhésion.

Article 17

1. Toute Partie contractante pourra dénoncer le présent Accord par notification adressée au Secrétaire général de l'Organisation des Nations Unies.

2. La dénonciation prendra effet six mois après la date à laquelle le Secrétaire général en aura reçu notification.

Article 18

Le présent Accord cessera de produire ses effets si, après son entrée en vigueur, le nombre des Parties contractantes est inférieur à trois pendant une période quelconque de douze mois consécutifs.

Article 19

1. Tout Etat pourra, lorsqu'il signera le présent Accord ou lors du dépôt de son instrument de ratification ou d'adhésion ou à tout moment ultérieur, déclarer, par

* Conformément à la décision prise par le Groupe de Travail des Transports routiers à sa quarante-quatrième session de reporter du 31 décembre 1970 au 31 mars 1971 la date de clôture de la période pendant laquelle l'AETR sera ouvert à la signature.

notification adressée au Secrétaire général de l'Organisation des Nations Unies, que la validité du présent Accord sera étendue à tout ou partie des territoires qu'il représente sur le plan international. Le présent Accord s'appliquera au territoire ou aux territoires mentionnés dans la notification à dater du cent quatre-vingtième jour après réception de cette notification par le Secrétaire général ou, si à ce jour le présent Accord n'est pas encore entré en vigueur, à dater de son entrée en vigueur.

2. Tout Etat qui aura fait, conformément au paragraphe précédent, une déclaration ayant pour effet de rendre le présent Accord applicable à un territoire qu'il représente sur le plan international pourra, conformément à l'article 17 du présent Accord, dénoncer le présent Accord en ce qui concerne ledit territoire.

Article 20

1. Tout différend entre deux ou plusieurs Parties contractantes touchant l'interprétation ou l'application du présent Accord sera, autant que possible, réglé par voie de négociation entre les Parties en litige.

2. Tout différend qui n'aura pas été réglé par voie de négociation sera soumis à l'arbitrage si l'une quelconque des Parties contractantes en litige le demande et sera, en conséquence, renvoyé à un ou plusieurs arbitres choisis d'un commun accord par les Parties en litige. Si, dans les trois mois à dater de la demande d'arbitrage, les Parties en litige n'arrivent pas à s'entendre sur le choix d'un arbitre ou des arbitres, l'une quelconque de ces Parties pourra demander au Secrétaire général de l'Organisation des Nations Unies de désigner un arbitre unique devant lequel le différend sera renvoyé pour décision.

3. La sentence de l'arbitre ou des arbitres désignés conformément au paragraphe précédent sera obligatoire pour les Parties contractantes en litige.

Article 21

1. Tout Etat pourra, au moment où il signera ou ratifiera le présent Accord ou y adhérera, déclarer qu'il ne se considère pas lié par les paragraphes 2 et 3 de l'article 20 du présent Accord. Les autres Parties contractantes ne seront pas liées par ces paragraphes envers toute Partie contractante qui aura formulé une telle réserve.

2. Si, lors du dépôt de son instrument de ratification ou d'adhésion, un Etat formule une réserve autre que celle prévue au paragraphe 1 du présent article, le Secrétaire général de l'Organisation des Nations Unies communiquera cette réserve aux Etats qui ont déjà déposé leur instrument de ratification ou d'adhésion et n'ont pas ultérieurement dénoncé le présent Accord. La réserve sera réputée acceptée si, dans le délai de six mois à dater de cette communication, aucun de ces Etats ne s'est opposé à son admission. Dans le cas contraire, la réserve ne sera pas admise et, si l'Etat qui l'a formulée ne la retire pas, le dépôt de l'instrument de ratification ou d'adhésion de cet Etat sera sans effet. Pour l'application du présent paragraphe il ne sera pas tenu compte de l'opposition des Etats dont l'adhésion ou la ratification serait sans effet, en vertu du présent paragraphe, du fait des réserves qu'ils auraient formulées.

3. Toute Partie contractante dont la réserve aura été adoptée dans le Protocole de signature du présent Accord ou qui aura formulé une réserve conformément au paragraphe 1 du présent article ou fait une réserve qui aura été acceptée conformément au paragraphe 2 du présent article pourra, à tout moment, lever cette réserve par une notification adressée au Secrétaire général.

Article 22

1. Après que le présent Accord aura été en vigueur pendant trois ans, toute Partie contractante pourra, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, demander la convocation d'une conférence à l'effet de réviser l'Accord. Le Secrétaire général notifiera cette demande à toutes les Parties contractantes et convoquera une conférence de révision si, dans un délai de quatre mois à dater de la notification adressée par lui, le tiers au moins des Parties contractantes lui signifient leur assentiment à cette demande.

2. Si une conférence est convoquée conformément au paragraphe précédent, le Secrétaire général en avisera toutes les Parties contractantes et les invitera à présenter, dans un délai de trois mois, les propositions qu'elles souhaiteraient voir examiner par la conférence. Le Secrétaire général communiquera à toutes les Parties contractantes l'ordre du jour provisoire de la conférence, ainsi que le texte de ces propositions, trois mois au moins avant la date d'ouverture de la conférence.

3. Le Secrétaire général invitera à toute conférence convoquée conformément au présent article tous les Etats visés au paragraphe 1 de l'article 16 du présent Accord.

Article 23

1. Toute Partie contractante pourra proposer un ou plusieurs amendements au présent Accord. Le texte de tout projet d'amendement sera communiqué au Secrétaire général de l'Organisation des Nations Unies qui le communiquera à toutes les Parties contractantes et le portera à la connaissance des autres Etats visés au paragraphe 1 de l'article 16 du présent Accord.

2. Dans un délai de six mois à compter de la date de la communication par le Secrétaire général du projet d'amendement, toute Partie contractante peut faire connaître au Secrétaire général

- a) Soit qu'elle a une objection à l'amendement proposé,
- b) Soit que, bien qu'elle ait l'intention d'accepter le projet, les conditions nécessaires à cette acceptation ne se trouvent pas encore remplies dans son Etat.

3. Tant qu'une Partie contractante qui a adressé la communication prévue au paragraphe 2, *b*, du présent article n'aura pas notifié au Secrétaire général son acceptation, elle pourra, pendant un délai de neuf mois à partir de l'expiration du délai de six mois prévu pour la communication, présenter une objection à l'amendement proposé.

4. Si une objection est formulée au projet d'amendement dans les conditions prévues aux paragraphes 2 et 3 du présent article, l'amendement sera considéré comme n'ayant pas été accepté et sera sans effet.

5. Si aucune objection n'a été formulée au projet d'amendement dans les conditions prévues aux paragraphes 2 et 3 du présent article, l'amendement sera réputé accepté à la date suivante :

- a) Lorsque aucune Partie contractante n'a adressé de communication en application du paragraphe 2, *b*, du présent article, à l'expiration du délai de six mois visé à ce paragraphe 2 du présent article;
- b) Lorsque au moins une Partie contractante a adressé une communication en application du paragraphe 2, *b*, du présent article, à la plus rapprochée des deux dates suivantes :

- Date à laquelle toutes les Parties contractantes ayant adressé une telle communication auront notifié au Secrétaire général leur acceptation du projet,

cette date étant toutefois reportée à l'expiration du délai de six mois visé au paragraphe 2 du présent article si toutes les acceptations étaient notifiées antérieurement à cette expiration;

— Expiration du délai de neuf mois visé au paragraphe 3 du présent article.

6. Tout amendement réputé accepté entrera en vigueur trois mois après la date à laquelle il aura été réputé accepté.

7. Le Secrétaire général adressera le plus tôt possible à toutes les Parties contractantes une notification pour leur faire savoir si une objection a été formulée contre le projet d'amendement conformément au paragraphe 2, *a*, du présent article et si une ou plusieurs Parties contractantes lui ont adressé une communication conformément au paragraphe 2, *b*, du présent article. Dans le cas où une ou plusieurs Parties contractantes ont adressé une telle communication, il notifiera ultérieurement à toutes les Parties contractantes si la ou les Parties contractantes qui ont adressé une telle communication élèvent une objection contre le projet d'amendement ou l'acceptent.

8. Indépendamment de la procédure d'amendement prévue aux paragraphes 1 à 6 du présent article, l'annexe au présent Accord pourra être modifiée par accord entre les administrations compétentes de toutes les Parties contractantes; si l'administration compétente d'une Partie contractante a déclaré que son droit national l'oblige à subordonner son accord à l'obtention d'une autorisation spéciale à cet effet ou à l'approbation d'un organe législatif, le consentement de l'administration compétente de la Partie contractante en cause à la modification de l'annexe ne sera considéré comme donné qu'au moment où cette administration compétente aura déclaré au Secrétaire général que les autorisations ou les approbations requises ont été obtenues. L'accord entre les administrations compétentes fixera la date d'entrée en vigueur de l'annexe modifiée et pourra prévoir que, pendant une période transitoire, l'ancienne annexe restera en vigueur, en tout ou en partie, simultanément avec l'annexe modifiée.

Article 24

Outre les notifications prévues aux articles 22 et 23 du présent Accord, le Secrétaire général de l'Organisation des Nations Unies notifiera aux Etats visés au paragraphe 1 de l'article 16 du présent Accord

- a)* Les ratifications et adhésions en vertu de l'article 16 du présent Accord,
- b)* Les dates auxquelles le présent Accord entrera en vigueur conformément à l'article 16 du présent Accord,
- c)* Les dénonciations en vertu de l'article 17 du présent Accord,
- d)* L'abrogation du présent Accord conformément à l'article 18 du présent Accord,
- e)* Les notifications reçues conformément à l'article 19 du présent Accord,
- f)* Les déclarations et notifications reçues conformément à l'article 21 du présent Accord,
- g)* L'entrée en vigueur de tout amendement conformément à l'article 23 du présent Accord.

Article 25

Le Protocole de signature du présent Accord aura les mêmes force, valeur et durée que le présent Accord lui-même dont il sera considéré comme faisant partie intégrante.

Article 26

Après le 31 mars 1971*, l'original du présent Accord sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en transmettra des copies certifiées conformes à chacun des Etats visés au paragraphe 1 de l'article 16 du présent Accord.

* Conformément à la décision prise par le Groupe de Travail des Transports routiers à sa quarante-quatrième session de reporter du 31 décembre 1970 au 31 mars 1971 la date de clôture de la période pendant laquelle l'AETR sera ouvert à la signature.

IN WITNESS WHEREOF, the undersigned, being duly authorized thereto, have signed this Agreement.

DONE at Geneva, this first day of July nineteen hundred and seventy, in a single copy, in the English and French languages, the two texts being equally authentic.

EN FOI DE QUOI, les soussignés, à ce dûment autorisés, ont signé le présent Accord.

FAIT à Genève, le premier juillet mil neuf cent soixante-dix, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi.

[Austria — Autriche]

Sous réserve de ratification¹

EUGEN F. BURESCH

31 March 1971²

[Belgium — Belgique]

Sous réserve de ratification¹

J. P. VAN BELLINGHEN

15 janvier 1971

[Federal Republic of Germany — République fédérale d'Allemagne]

Sous réserve de ratification¹

SWIDBERT SCHNIPPENKOETTER

23.12.70

[France]

Le 20 janvier 1971

FERNAND-LAURENT

[Italy — Italie]

GIORGIO SMOQUINA

29 mars 1971

[Luxembourg]

Sous réserve de ratification¹

R. LOGELIN

2 février 1971

¹ Subject to ratification.

² As a result of a material error the indication "31 January 1971" originally appeared under the signature actually affixed on behalf of the Government of Austria on 31 March 1971. The error was subsequently corrected and a procès-verbal of rectification established by the Secretary-General on 29 May 1975 — Par suite d'une erreur matérielle l'indication « 31 janvier 1971 » figurait originellement sous la signature qui avait été apposée au nom du Gouvernement autrichien en réalité le 31 mars 1971. L'erreur a été ultérieurement rectifiée et un procès-verbal de rectification établi par le Secrétaire général le 29 mai 1975.

[Netherlands — Pays-Bas]¹

MOEREL
26.III.'71

[Norway — Norvège]

Subject to ratification²
MAGNE REED
16.3.1971

[Poland — Pologne]¹

Subject to ratification and under reservation that the Polish People's Republic does not consider itself bound by article 20, paragraphs 2 and 3, of the present Agreement.³

W. NATORF
24th March, 1971

[Portugal]

F. DE ALCAMBAR PEREIRA
30 mars 1971

[Sweden — Suède]

E. VON SYDOW
Subject to ratification²
19 January 1971

[Switzerland — Suisse]

JEAN HUMBERT
Sous réserve de ratification⁴
24 mars 1971

[United Kingdom of Great Britain and Northern Ireland —
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord]¹

EUGENE MELVILLE
25 March 1971

¹ See p. 171 of this volume for the texts of the declarations and reservations made upon signature — Voir p. 171 du présent volume pour les textes des déclarations et réserves faites lors de la signature.

² Sous réserve de ratification.

³ Sous réserve de ratification et avec la réserve que la République populaire de Pologne ne se considère pas liée par l'article 20, paragraphes 2 et 3, du présent Accord.

⁴ Subject to ratification.

DECLARATIONS AND RESERVATIONS MADE UPON SIGNATURE

NETHERLANDS

The Government of the Netherlands will ratify the Agreement only after the law of the European Economic Community conforms to the provisions of the latter.

POLAND

“... The Polish People's Republic considers that the Agreement... should be open for participation to all European countries without any discrimination.”

UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND

Notification made under article 19(1) and dated 25 March 1971:

“... The validity of the said Agreement shall hereby extend to the Isle of Man...”

DECLARATIONS AND RESERVATIONS MADE UPON ACCESSION

SPAIN

DÉCLARATION ET RÉSERVES FAITES LORS DE LA SIGNATURE

PAYS-BAS

Le Gouvernement néerlandais ratifiera l'Accord seulement quand le droit de la Communauté économique européenne sera en accord avec les dispositions de ce dernier.

POLOGNE

[TRANSDUCTION — TRANSLATION]

La République populaire de Pologne estime que l'Accord... devrait être ouvert à la participation de tous les pays européens sans aucune discrimination.

ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD

[TRANSDUCTION — TRANSLATION]

Notification faite en vertu de l'article 19, paragraphe 1 et datée du 25 mars 1971 :

L'Accord sera également valable pour l'île de Man.

DÉCLARATIONS ET RÉSERVES FAITES LORS DE L'ADHÉSION

ESPAGNE

[SPANISH TEXT — TEXTE ESPAGNOL]

« a) Que se acoge a la primera de las opciones previstas en el párrafo b ii) del artículo 5 del Acuerdo, en el sentido de prohibir, en su territorio, la conducción de vehículos de peso máximo autorizado superior a 7,5 Tm. a conductores con edad inferior a 21 años cumplidos.

« b) Que se acoge a la reserva establecida en el párrafo 1.º del artículo 21 del Acuerdo y que, por consiguiente, no se considera obligado por los párrafos 2.º y 3.º del artículo 20 del propio Acuerdo.

« c) Que, por lo que se refiere a las libretas individuales, elige la variante a) de las establecidas en la disposición 6 del anexo «Libreta Individual de Control» »

[TRANSLATION]

[The Government of Spain:]

(a) Avails itself of the first of the options provided for in article 5, paragraph 1 (b) (ii), of the Agreement whereby persons whose age is less than 21 years may be prohibited from driving in the territory vehicles of a permissible maximum weight exceeding 7.5 tons.

(b) Enters the reservation provided for in article 21, paragraph 1, of the Agreement and accordingly does not consider itself bound by article 20, paragraphs 2 and 3, of the Agreement.

(c) Selects variant (a) of the procedures set forth in paragraph 6 of the annex entitled "Individual Control Book".

[TRADUCTION]

[Le Gouvernement espagnol :]

a) Déclare, conformément à la première des options prévues à l'alinéa 1, b, ii, de l'article 5 de l'Accord, interdire sur son territoire la conduite de véhicules d'un poids maximal autorisé supérieur à 7,5 tonnes aux conducteurs âgés de moins de 21 ans révolus.

b) Déclare, conformément à la réserve prévue au paragraphe 1 de l'article 21 de l'Accord, qu'il ne se considère pas lié par les paragraphes 2 et 3 de l'article 20 dudit Accord.

c) Déclare, en ce qui concerne les livrets individuels, choisir la variante a des formules prévues au paragraphe 6 de l'annexe «Livret individuel de contrôle».

CZECHOSLOVAKIA

TCHÉCOSLOVAQUIE

[TRADUCTION — TRANSLATION]

In respect of article 19:

The Czechoslovak Government considers the article 19 of the Agreement to be in contradiction to the generally recognized right of nations to self-determination.

A l'égard de l'article 19 :

Le Gouvernement tchécoslovaque considère que l'article 19 de l'Accord est contraire au droit généralement reconnu des nations à disposer d'elles-mêmes.

[CZECH TEXT — TEXTE TCHÈQUE]

In respect of article 21 — A l'égard de l'article 21 :

“Vláda Československé socialistické republiky tuto Dohodu prozkoumala a v souladu s ústavními předpisy Československé socialistické republiky k ní přistupuje. Přistupujíc k Dohodě Československá socialistická republika prohlašuje v souladu s jejím článkem 21, že se necítí vázána ustanoveními článku 20 odst. 2 a 3 Dohody.”

[TRANSLATION]

[TRADUCTION]

In respect of article 21:

Upon acceding to the Agreement the Czechoslovak Socialist Republic declares, in accordance with its article 21, that it does not consider itself bound by the provisions of article 20, paragraphs 2 and 3, of the Agreement.

A l'égard de l'article 21 :

En adhérant à l'Accord, la République socialiste tchécoslovaque s'autorise des dispositions de l'article 21 pour déclarer qu'elle ne se considère pas liée par les paragraphes 2 et 3 de l'article 20 dudit Accord.

ANNEX

GENERAL PROVISIONS

Reminder of the provisions of laws and regulations

1. It is desirable that the individual control book should contain a reminder of the principal provisions to be observed by crew members.

Numbering of book

2. The control book shall be numbered by perforation or stamping.

Format of book

3. The individual control book shall have the standard A.6 format (105 x 148 mm) or a larger format.

Signing of book

4. The signature of the crew members shall appear on both the daily sheet and the weekly report. The employer's signature shall appear on the weekly report.

Contents of book

5. Subject to the provisions of paragraph 7 below, the individual control book shall conform to the attached model; it shall comprise:

- (a) a front sheet;
- (b) instructions for keeping the book;
- (c) daily sheets;
- (d) an example of a completed daily sheet;
- (e) weekly reports.

6. Every Contracting Party shall prescribe in respect of books issued in its territory, how the crew member shall enter the periods of his occupational activities other than driving periods. Every Contracting Party may select either of the following procedures for this purpose:

- (a) periods of occupational activities, other than driving, shall be entered under the symbol no distinction

being made between periods of actual work and other periods on duty;
or

(b) periods of occupational activities, other than driving, shall be so entered, as to show separately

- opposite the symbol \bowtie actual work, other than driving,
- opposite the symbol \square periods on duty other than those entered opposite symbols \oplus and \bowtie .

7. Every Contracting Party may prescribe, in respect of the individual control books issued in its territory:

(a) that the chart shown on the daily sheet shall be set out in a single strip covering the period from midnight to midnight (0 to 24 hours);

(b) that the daily sheet shall be kept in more than one copy;

(c) that additional particulars or headings, or variants, shall be inserted, on condition that the general layout of the book remains unaltered and that the numbers or capital letters opposite the items as shown in the following model are left unchanged;

(d) such amendment or additional information as provisions adopted in pursuance of paragraph 6 above may necessitate in connexion with the symbols corresponding to items 7 \square , 7a \bowtie , 14 \square and 14a \bowtie of the daily sheet;

(e) that the boxes opposite items Ha, Hb and/or I of the weekly report shall not be completed;

(f) that daily sheets more than two weeks old shall be detached.

MODEL INDIVIDUAL CONTROL BOOK

(a) Front sheet

**INDIVIDUAL CONTROL BOOK
FOR CREW MEMBERS
IN ROAD TRANSPORT**

I.

II. Country:

III. Date book first used:19.....

IV. Date book last used:19.....

V. Surname, first name(s), date of birth and address of holder of book:
.....
.....

VI. Name, address, telephone number and stamp (if any) of the undertaking :
.....
.....
.....
.....

Book No.

b) Instructions

**INSTRUCTIONS
FOR THE USE OF THE INDIVIDUAL CONTROL BOOK**

1. This individual control book is issued in conformity with (specify relevant laws and regulations).
-

To the Undertaking

2. After completing items V and VI on the front sheet, issue a book to each crew member employed by you, in conformity with the laws and regulations referred to in paragraph 1 above.
3. Keep a register showing the names of the persons to whom books have been issued, the serial number of each book issued, and the dates of issue. Require the holder to sign in the margin of the register.
4. Give the holder the necessary instructions for correct use of the book.
5. Examine the daily sheets and the weekly report every week or, if prevented from doing so, as soon thereafter as possible. Sign the weekly report.
6. Withdraw the used books, observing the time-limit specified in paragraph 9 below, and hold them at the disposal of the control authorities for not less than one year. Enter the date of the last daily sheet in the register referred to in paragraph 3 above.





To Crew Members

7. This control book is personal. Carry it with you when on duty and produce it to the control authorities on request. Hand it over to your employer when you leave the undertaking.
8. Produce this control book to your employer every week or, if prevented from doing so, as soon thereafter as possible, so that he can check your entries and sign the weekly report.
9. When the book is completed, keep it for two weeks so that you can produce it at any time to the control authorities, and then hand it as soon as possible to your employer. Keep a copy of the weekly reports.

Front sheet

10. Make sure that your surname, first name(s), date of birth and address are filled in correctly (item V).
11. Enter the date on which you first use the book (item III).
12. After use, enter the date when you last used the book (item IV).

Daily sheet



13. Fill in a daily sheet for every day on which you have been employed as a crew member.
14. Enter in box 2 the registration number of any vehicle used during the day.
15. The symbols used have the following meaning :
-  total duration of rest period before going on duty
-  daily rest period
-  off-duty period
-  driving period











(1st variant)^{*/}

period of occupational activities other than driving

(2nd variant)^{*/}


actual work other than driving ;

periods of duty other than those covered by symbols  and .

16. Enter your period of daily rest (symbol ) , off-duty periods (symbol ) and the time during which you were engaged in activities represented by symbols ^{*/} (first variant)  ,  ,  ,  ,  ,  ,  ,  , by drawing a horizontal line across the hours concerned opposite the appropriate symbol, and connect the horizontal lines by vertical lines. There will thus be a continuous line over the full length of each strip (see example in the book).

17. Entries must be made at the beginning and end of each period to which they relate.

18. In box 16 ("Remarks") enter the name of the second driver, if any. This box may also be used to explain any breach of the requirements or to correct particulars given elsewhere (see paragraph 25). The employer or the control authorities may also insert their remarks in this box.

19. Opposite box 12 , enter the number of hours of uninterrupted rest (daily rest) taken immediately before coming on duty. If this period begins in one day and ends in the following day the figure will be the total achieved by adding together the rest period taken at the end of the previous day and the rest period taken at the beginning of the day to which the sheet relates.

20. Before departure, enter opposite "Beginning of duty" in box 11 the number of kilometres (miles) shown on the recorder; at the end of duty, enter opposite "End of duty" in box 11 the new number of kilometres (miles) shown on the recorder and note the total distance covered.

21. Sign the daily sheet.

^{*/} The variant used will depend on the choice made by the Contracting Party in accordance with paragraph 6 of the GENERAL PROVISIONS. Only the variant so selected will appear in the individual control book.

Weekly report

22. This report should be made out at the end of every period of one week in which one or more daily sheets have been made out. For days on which you were on duty without being a crew member, i.e. for which there was no need to make out a daily sheet, enter the figure "O" opposite box G and the duration of duty periods opposite boxes Ha and Hb; if you did not engage in a particular activity, enter the figure "O" opposite the appropriate box. For days on which you were not on duty, enter the figure "O" opposite boxes G, Ha and Hb and add an explanation, such as "on leave", "day off".

23. Enter opposite boxes F and G the figures shown opposite boxes 12 and 13 of the relevant daily sheets.

Additional instruction applicable where domestic laws and regulations require crew members to keep an individual control book for international transport operations only

24. Before starting on an international transport operation, enter opposite boxes 12 and 13 in the daily sheets for the seven days preceding that on which the operation begins particulars of the total periods of uninterrupted rest taken before going on duty, and particulars of the daily driving periods; or make out a weekly report covering those seven days.

General note

25. No erasures, corrections or additions may be made in the book. Any mistakes, even of form only, must be corrected under "Remarks" (box 16).

26. No sheets must be destroyed.

27. All entries must be made in ink.

(c) DAILY SHEET

2. Registration No. of vehicle(s)		1. DAILY SHEET												3. Day of week and date		
		No														
		1	2	3	4	5	6	7	8	9	10	11	12			
4	f															
5	A															
6	B															
7	<input checked="" type="checkbox"/>															
7a	<input checked="" type="checkbox"/>															
		13	14	15	16	17	18	19	20	21	22	23	24			
4	A															
5	A															
6	B															
7	<input checked="" type="checkbox"/>															
7a	<input checked="" type="checkbox"/>															
8. Place of coming on duty :		9. Place of going off duty :														
10. Transport of goods. Permissible maximum weight of the combination of vehicles $s/$ (where applicable) :																
10a. Passenger transport. System of daily rest selected :																
11. Distance recorder :														Number of hours		
		End of duty : km / miles												<input checked="" type="checkbox"/>		
		Beginning of duty : km / miles												<input checked="" type="checkbox"/>		
Total distance covered.....		km / miles												<input checked="" type="checkbox"/>		
16. Remarks and signature :														<input checked="" type="checkbox"/>		
														15. Total		
														13 + 14 + 14a		
														if applicable		

Book No

2/Lorry with trailer or articulated vehicle.

(6) SPECIMEN OF A COMPLETED DAILY SHEET

Book No 45

<p>3. Registration No. of vehicle(s) 3.462 HB 75</p>	<p>L DAILY SHEET No 21</p>	<p>3. Day of week and date Tuesday 15 September, 1972.</p>
<p>8. Place of coming on duty : PARIS 9. Place of going off duty : ANTWERP</p>		
<p>10. Transport of goods. Permissible maximum weight of the combination of vehicles ^{2/} (where applicable) : 19T.</p>		
<p>10a. Passenger transport. System of daily rest selected : (10¹)</p>		
<p>11. Distance recorder : End of duty : 9/ 430 km / miles Beginning of duty : 9/ 090 km / miles</p>		<p>12. PA Number of hours 12</p>
<p>Total distance covered 340 km / miles</p>		<p>13. ⊗ 6 1/2</p>
<p>16. Remarks and signature : M. B. [Signature]</p>		<p>14. <input checked="" type="checkbox"/> 1 1/2</p>
		<p>14a. <input checked="" type="checkbox"/> 2 1/2</p>
		<p>15. Total 13 + 14 + 14a if applicable 9 1/2</p>

^{2/}Lorry with trailer or articulated vehicle.

For notes, see page 180.

NOTE 1. In practice, boxes 10 and 10 *a* will both be completed on the same daily sheet only where a crew member has carried out a passenger transport operation and a goods transport operation on the same day. In box 10 *a* (completed only by crew members of passenger vehicles) the entry should be either "10 h" or "11 h", according to the system of daily rest periods applying to the crew member.

NOTE 2. Opposite box 12, if 12 hours is entered as the total period of uninterrupted rest taken prior to going on duty, this means that the driver went off duty at 7 P.M. on the previous day, because adding the 5 hours from 7 P.M. to midnight on the previous day to the 7 hours entered in box 4 gives a total of 12 hours.

(e) WEEKLY REPORT

A. Surname and first name(s) of crew member							
B. WEEKLY REPORT							
C. From to 19.... inclusive							
D. Days of the weekly period							
E. Daily sheet n°							J. Weekly total.
F.							
Hours of occupational activities	G. 						
	Ha. <input type="checkbox"/>						
	Hb. 						
	I G + Ha + Hb						
K. Remarks :							
L. Date of preceding weekly rest period :							
M. Signature of crew member :							
N. Signature of employer :							
Book No							

ANNEXE

DISPOSITIONS GÉNÉRALES

Rappel des dispositions réglementaires

1. Il est désirable que le livret individuel de contrôle contienne un rappel des dispositions principales à respecter par le membre d'équipage.

Numérotage du livret

2. Le livret de contrôle sera numéroté par perforation ou impression.

Format du livret

3. Le format du livret individuel de contrôle sera le format standard A.6 (105 x 148 mm) ou un format plus grand.

Signature du livret

4. La signature du membre d'équipage figurera, à la fois, sur le feuillet quotidien et sur le rapport hebdomadaire. La signature de l'employeur figurera sur le rapport hebdomadaire.

Contenu du livret

5. Sous réserve des dispositions du paragraphe 7 ci-après, le livret individuel de contrôle sera conforme au modèle ci-joint; il comprendra :

- a) une page de couverture;
- b) des instructions pour la tenue du livret;
- c) des feuillets quotidiens;
- d) un exemple de feuillet quotidien rempli;
- e) des rapports hebdomadaires.

6. Chaque Partie contractante fixe, pour les livrets délivrés sur son territoire, la manière selon laquelle le membre d'équipage doit faire figurer les périodes de ses activités professionnelles autres que les périodes de conduite. A cette fin, chaque Partie contractante peut choisir l'une des manières suivantes :

- a) les périodes d'activités professionnelles autres que la conduite, seront relevées sous le symbole sans distinction

entre périodes consacrées à des travaux effectifs et autres périodes de service;

b) les périodes d'activités professionnelles autres que la conduite, seront relevées en distinguant

- sous le symbole \times les travaux effectifs autres que la conduite,

- sous le symbole \square les périodes de service autres que celles visées par les symboles \oplus et \times .

7. Chaque Partie contractante peut prescrire pour les livrets individuels de contrôle délivrés sur son territoire :

a) l'établissement sur une seule bande, portant sur la période de 0 à 24 heures, du diagramme qui figure au feuillet quotidien;

b) la tenue du feuillet quotidien en plus d'un exemplaire;

c) des indications ou rubriques additionnelles ou des variantes, à condition que la présentation générale du livret ne soit pas modifiée et que les numéros ou lettres majuscules en regard des rubriques qui figurent au modèle qui suit soient inchangés;

d) toute modification ou indication complémentaire que les dispositions arrêtées en application du paragraphe 6 ci-dessus rendraient nécessaires en ce qui concerne les symboles correspondant aux rubriques 7 \square , 7a \times , 14 \square et 14a \times du feuillet quotidien;

e) de ne pas remplir les cases en regard des rubriques Ha, Hb et/ou I du rapport hebdomadaire;

f) de détacher les feuillets quotidiens datant de plus de deux semaines.

MODÈLE DE LIVRET INDIVIDUEL DE CONTRÔLE

a) Page de couverture

I.	LIVRET INDIVIDUEL DE CONTRÔLE POUR LES MEMBRES D'ÉQUIPAGE DES TRANSPORTS ROUTIERS
II.	Pays:
III.	Première date d'utilisation du livret: 19.....
IV.	Dernière date d'utilisation du livret: 19.....
V.	Nom, prénom(s), date de naissance et adresse du titulaire du livret :
VI.	Nom, adresse, No de téléphone et éventuellement timbre de l'entreprise :
	Livret No

b) Instructions

**INSTRUCTIONS
POUR LA TENUE DU LIVRET INDIVIDUEL
DE CONTRÔLE**

1. Ce livret individuel de contrôle est délivré conformément à (indication de la législation ou des législations pertinentes)

.....
A l'intention de l'entreprise

2. Après avoir rempli les rubriques V et VI de la page de couverture, remettez un livret à tout membre d'équipage conformément à la législation ou aux législations indiquées au paragraphe 1 ci-dessus.
3. Portez sur un registre les noms des personnes à qui un livret aura été remis, en indiquant le numéro matricule de chaque livret et la date de remise. Exigez l'emargement du titulaire sur ce registre.
4. Donnez au titulaire toutes les indications utiles à une tenue correcte du livret.
5. Examinez chaque semaine ou, en cas d'empêchement, au plus tôt, les feuillets quotidiens et le rapport hebdomadaire. Signez le rapport hebdomadaire.
6. Retirez les livrets utilisés, compte tenu du délai fixé au paragraphe 9 ci-après, et tenez-les à la disposition des agents chargés du contrôle, pendant une période de douze mois au moins. Inscrivez dans le registre mentionné au paragraphe 3 ci-dessus la date du dernier feuillet quotidien.

A l'intention du membre d'équipage





7. Ce livret de contrôle vous est personnel. Vous devez l'avoir en votre possession lorsque vous êtes en service et le présenter à la demande des agents chargés du contrôle. Remettez le livret de contrôle à votre employeur lorsque vous quittez l'entreprise.
8. Présentez-le à votre employeur chaque semaine ou, en cas d'empêchement, au plus tôt, pour qu'il puisse vérifier vos inscriptions et signer le rapport hebdomadaire.
9. Lorsque le livret est terminé, gardez-le deux semaines afin de pouvoir le présenter à tout moment aux agents chargés du contrôle. Remettez-le ensuite, aussitôt que possible, à votre employeur. Gardez un double des rapports hebdomadaires.

Couverture

10. Vérifiez si vos nom, prénom(s), date de naissance et adresse sont inscrits correctement (rubrique V).
11. Inscrivez la date à laquelle vous utilisez ce livret pour la première fois (rubrique III).
12. Après usage, inscrivez la dernière date d'utilisation (rubrique IV).

Feuillet quotidien

13. Remplissez un feuillet quotidien pour toute journée au cours de laquelle vous avez été employé comme membre d'équipage.
14. Inscrivez dans la case 2 le numéro d'immatriculation de tout véhicule utilisé pendant la journée.
15. Les symboles utilisés ont la signification suivante :

-  durée totale du repos journalier précédant la prise de service
-  repos journalier
-  période hors service
-  période de conduite










(1ère variante) ✓

période d'activités professionnelles autres que la conduite

(2ème variante) ✓


travaux effectués autres que la conduite;

périodes de service autres que celles visées par les symboles  et .

16. Indiquez votre période de repos journalier (symbole ) et le temps pendant lequel vous êtes occupé aux activités représentées par les symboles  (première variante)  / des rubriques 6  et 7 , deuxième variante  / 6 , 7  et 7a , en tirant une ligne horizontale sous les heures correspondantes et en regard des symboles correspondants, et en reliant les lignes horizontales aux lignes verticales. Il y aura ainsi une ligne continue sur toute la longueur de la bande (voir exemple dans le livret).

17. Les inscriptions doivent être faites au commencement et à la fin de chaque période à laquelle elles se rapportent.

18. Dans la case 16 ("Observations"), inscrivez, le cas échéant, le nom du deuxième conducteur. En outre, cette case peut être utilisée pour expliquer une violation éventuelle des prescriptions ou pour rectifier les indications figurant dans d'autres cases (voir paragraphe 25). L'employeur ou les agents chargés du contrôle peuvent également y inscrire leurs observations.

19. Dans la case 12 , indiquez le nombre d'heures de repos ininterrompu (repos journalier) précédant immédiatement la prise de service. Si cette période chevauche sur deux jours, le chiffre représentera le total de la période de repos de la fin de la journée précédente et de la période de repos du début de la journée à laquelle se rapporte le feuillet.

20. Avant le départ, inscrivez dans la case 11 "Début de service" le kilométrage selon le compteur kilométrique; à la fin du service, inscrivez dans la case 11 "Fin de service" le nouveau kilométrage et notez le parcours total.

21. Signez le feuillet quotidien.

✓/ La variante utilisée dépendra du choix fait par la Partie contractante conformément au paragraphe 6 des DISPOSITIONS GÉNÉRALES. Seule la variante ainsi choisie apparaîtra sur les livrets individuels de contrôle.

Rapport hebdomadaire

22. Ce rapport doit être établi à l'issue de toute période hebdomadaire ayant comporté l'établissement d'un ou de plusieurs feuillets quotidiens. Pour les jours où vous avez été en service sans être membre d'équipage, c'est-à-dire lorsqu'il n'y avait pas lieu d'établir un feuillet quotidien, inscrivez le chiffre "0" dans la case G et la durée des périodes de service dans les cases Ha et Hb; si vous n'avez pas exercé une des activités prévues, inscrivez le chiffre "0" dans la case appropriée. Pour les jours où vous n'avez pas été en service, inscrivez le chiffre "0" dans les cases G, Ha et Hb, et ajoutez une explication telle que "en vacances", "jour de congé".

23. Reportez dans les cases F et G les chiffres figurant dans les cases 12 et 13 des feuillets quotidiens correspondants.

Instruction complémentaire pour le cas où la législation nationale oblige les membres d'équipage à ne tenir un livret individuel de contrôle que pour les transports internationaux

24. Avant d'entreprendre un transport international, il y a lieu de porter dans les feuillets quotidiens, pour les sept jours précédant celui du commencement de ce transport, dans les cases 12 et 13, les mentions relatives aux durées totales des repos ininterrompus précédant la prise de service et aux périodes de conduite journalière, ou de remplir un rapport hebdomadaire pour ces sept jours.

Observations générales

25. Il ne peut être fait sur le livret ni grattage, ni rature, ni surcharge; les erreurs, même simplement matérielles, sont à rectifier sous la rubrique "Observations" (case 16).

26. Aucun feuillet ne doit être détruit.

27. Toutes les inscriptions doivent être faites à l'encre.

c) FEUILLET QUOTIDIEN

2. N° d'immatriculation du(des) véhicule(s)	I. FEUILLET QUOTIDIEN No	3. Jour et date
4 <input type="checkbox"/>	1 2 3 4 5 6 7 8 9 10 11 12	
5 <input type="checkbox"/>		
6 <input type="checkbox"/>		
7 <input type="checkbox"/>		
7a <input type="checkbox"/>		
8. Lieu de prise de service :	13 14 15 16 17 18 19 20 21 22 23 24	
9. Lieu de cessation de service :		
10. Transport de marchandises. 10a. Poids maximal autorisé de l'ensemble de véhicules ^{s/} (le cas échéant) :		
Régime de repos journalier choisi :		
11. Compteur kilométrique : Fin de service : km / miles		
Début de service : km / miles		
Parcours total km / miles		
16. Observations et signature :		
12. <input type="checkbox"/>	13. <input type="checkbox"/>	Nombre d'heures
14. <input type="checkbox"/>	14a. <input type="checkbox"/>	
15. Total 13 + 14 + 14a		le cas échéant

^{s/}Train routier ou véhicule articulé.

d) EXEMPLE DE FEUILLET QUOTIDIEN REMPLI

<p>2. N° d'immatriculation du(des) véhicule(s) 3.462.HB75</p>	<p>1. FEUILLET QUOTIDIEN No 21</p>	<p>3. Jour et date Mardi 15 Septembre 1972</p>
<p>4. <input checked="" type="checkbox"/> P-F</p> <p>5. <input checked="" type="checkbox"/> P₁</p> <p>6. <input checked="" type="checkbox"/> R</p> <p>7. <input checked="" type="checkbox"/></p> <p>7a. <input checked="" type="checkbox"/></p>		
<p>4. <input checked="" type="checkbox"/> P-F</p> <p>5. <input checked="" type="checkbox"/> P₁</p> <p>6. <input checked="" type="checkbox"/> R</p> <p>7. <input checked="" type="checkbox"/></p> <p>7a. <input checked="" type="checkbox"/></p>		
<p>6. Lieu de prise de service : PARIS 9. Lieu de cessation de service : AMVERS</p>		
<p>10. Transport de marchandises. Poids maximal autorisé de l'ensemble de véhicules ^{s/} (le cas échéant) : 19T</p>		
<p>10a. Transport de voyageurs. Régime de repos journalier choisi : (100)</p>		
<p>11. Compteur kilométrique : Fin de service : 97 430 km / miles Début de service : 97 090 km / miles</p>		
<p>Parcours total 340 km / miles</p>		
<p>16. Observations et signature : M. B. [Signature]</p>		
<p>12. <input checked="" type="checkbox"/> P-F</p>		<p>Nombre d'heures 12</p>
<p>13. <input checked="" type="checkbox"/></p>		<p>6 1/2</p>
<p>14. <input checked="" type="checkbox"/></p>		<p>1 1/2</p>
<p>14a. <input checked="" type="checkbox"/></p>		<p>2 1/2</p>
<p>15. Total 13 + 14 + 14a</p>		<p>9 1/2</p>
<p>le cas échéant</p>		




s/Train routier ou véhicule articulé.

Voir renvois à la page 189.

NOTE 1. En pratique, les cases en regard des rubriques 10 et 10, *a*, ne seront remplies toutes deux sur un même feuillet quotidien que dans les cas où un membre d'équipage aurait effectué le même jour à la fois un transport de voyageurs et un transport de marchandises. Dans la case 10, *a* (remplie seulement par les membres d'équipage de véhicules destinés au transport de voyageurs), il faut inscrire «10h» ou «11 h» selon le système de repos journalier s'appliquant au membre d'équipage.

NOTE 2. Dans la case 12, le fait d'indiquer 12 heures de durée totale de repos ininterrompu précédant la prise de service, signifie que le chauffeur a terminé son travail la veille à 19 heures. En effet, en ajoutant aux 7 heures indiquées dans la case 4, les 5 heures comprises entre 19 et 24 heures la veille, on arrive à un total de 12 heures.

e) RAPPORT HEBDOMADAIRE.

A. Nom et prénom(s) du membre de l'équipage							
B. RAPPORT HEBDOMADAIRE							
C. Du au 19. . . inclus							
D. Jours de la période hebdomadaire							
E. Feuilleton quotidien n°							J. Total de la période hebdomadaire :
F. 							
Durée des activités professionnelles	G. 						
	Ha. <input checked="" type="checkbox"/>						
	Hb. 						
	I G + Ha + Hb						
K. Observations :							
.....							
L. Date du repos hebdomadaire précédent :							
M. Signature du membre de l'équipage							
N. Signature de l'employeur :							
Livret No							

PROTOCOL OF SIGNATURE

When signing the European Agreement concerning the Work of Crews of Vehicles engaged in International Road Transport, the undersigned, duly authorized, have agreed on the following:

The Contracting Parties declare that this Agreement is without prejudice to such provisions as may, if appropriate, subsequently be drawn up in the matter of the duration and spread-over of work.

Ad article 4 of the Agreement

The provisions of article 4, paragraph 1, shall not be construed as rendering applicable, outside the State in which the vehicle performing the transport operation is registered, any prohibition of traffic on certain days or at certain hours which may apply in that State to certain categories of vehicles. The provisions of article 4, paragraph 2, shall not be construed as preventing a Contracting Party from enforcing in its territory the provisions of its domestic laws and regulations which prohibit certain categories of vehicle traffic on certain days or at certain hours.

Every Contracting Party which, being a Party to a special agreement as referred to in article 4, paragraph 2, of this Agreement, authorizes international transport operations beginning and ending in the territories of the Parties to the said special agreement by vehicles registered in the territory of a State which, being a Contracting Party to this Agreement, is not a Party to the said special agreement may make it a condition for the conclusion of bilateral or multilateral agreements authorizing such transport operations that the crews performing those operations shall, in the territories of States Parties to the said special agreement, comply with the provisions of the said special agreement.

Ad article 12 of the Agreement

The undersigned undertake to discuss after the Agreement has entered into force the insertion therein, by means of an amendment, of a clause providing for the use of a control device of approved type which when placed on the vehicle would so far as possible replace the individual control book.

Ad article 14 of the Agreement

The Contracting Parties recognize that it would be desirable for:

- each Contracting Party to adopt the measures necessary to enable it to institute proceedings on account of breaches of the provisions of the Agreement not only if the breaches are committed in its territory, but also if they are committed in the territory of another State during an international road transport operation performed by a vehicle which the Contracting Party has registered;
- them to afford one another assistance for the purpose of imposing penalties for breaches committed.

Ad annex to the Agreement

Notwithstanding paragraph 4 of the general provisions of the annex to this Agreement, Switzerland may dispense with the requirement that employers must sign the weekly reports in the individual control book.

PROTOCOLE DE SIGNATURE

Au moment de procéder à la signature de l'Accord européen relatif au travail des équipages des véhicules effectuant des transports internationaux par route, les soussignés, dûment autorisés, sont convenus de ce qui suit :

Les Parties contractantes déclarent que le présent Accord ne préjuge pas les dispositions qui pourront être, le cas échéant, élaborées ultérieurement en matière de durée du travail et d'amplitude de la journée de travail.

Ad article 4 de l'Accord

Les dispositions du paragraphe 1 de cet article ne doivent pas être interprétées comme rendant applicables hors de l'Etat d'immatriculation du véhicule effectuant le transport les interdictions de circulation, certains jours ou à certaines heures, qui peuvent exister dans cet Etat pour certaines catégories de véhicules. Les dispositions du paragraphe 2 de cet article ne doivent pas être interprétées comme empêchant une Partie contractante d'imposer sur son territoire le respect des dispositions de sa législation nationale qui interdisent, certains jours ou à certaines heures, la circulation de certaines catégories de véhicules.

Toute Partie contractante, Partie à un accord particulier, tel que le prévoit le paragraphe 2 de l'article 4 du présent Accord, et qui autoriserait l'exécution de transports internationaux commençant et se terminant sur le territoire des Parties audit accord particulier par des véhicules immatriculés sur le territoire d'un Etat qui est Partie contractante à l'AETR mais qui n'est pas Partie audit accord particulier, pourra poser comme condition de la conclusion d'accords bilatéraux ou multilatéraux autorisant ces transports, que les équipages effectuant les transports en cause se conforment, sur le territoire des Etats Parties à l'accord particulier, aux dispositions de ce dernier.

Ad article 12 de l'Accord

Les soussignés s'engagent à discuter, une fois l'Accord en vigueur, l'incorporation dans l'Accord, par voie d'amendement, d'une clause prévoyant l'emploi d'un appareil de contrôle de type homologué, placé sur le véhicule, qui remplacerait dans la mesure du possible le livret individuel de contrôle.

Ad article 14 de l'Accord

Les Parties contractantes reconnaissent qu'il est désirable :

- Que chaque Partie contractante prenne les mesures nécessaires pour être à même de poursuivre les infractions aux dispositions de l'Accord non seulement quand elles sont commises sur son territoire, mais aussi quand elles sont commises sur le territoire d'un autre Etat au cours d'un transport international par route effectué par un véhicule qu'elle a immatriculé;
- Qu'elles s'accordent une aide mutuelle pour sanctionner les infractions commises.

Ad annexe à l'Accord

Par dérogation au paragraphe 4 des dispositions générales de l'annexe au présent Accord, la Suisse pourra ne pas exiger que les employeurs signent les rapports hebdomadaires du livret individuel de contrôle.

IN WITNESS WHEREOF, the undersigned, being duly authorized thereto, have signed this Protocol.

DONE at Geneva, this first day of July nineteen hundred and seventy, in a single copy, in the English and French languages, the two texts being equally authentic.

EN FOI DE QUOI, les soussignés, à ce dûment autorisés, ont signé le présent Protocole.

FAIT à Genève, le premier juillet mil neuf cent soixante-dix, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi.

[Austria — Autriche]

Sous réserve de ratification¹

EUGEN F. BURESCH
31 mars 1971

[Belgium — Belgique]

Sous réserve de ratification¹

J. P. VAN BELLINGHEN
15 janvier 1971

[Federal Republic of Germany — République fédérale d'Allemagne]

Subject to ratification²

SWIDBERT SCHNIPPENKOETTER
23.12.70

[France]

Le 20 janvier 1971
FERNAND-LAURENT

[Italy — Italie]

GIORGIO SMOQUINA
29 mars 1971

[Luxembourg]

Sous réserve de ratification¹

R. LOGELIN
2 février 1971

[Netherlands — Pays-Bas]

MOEREL
26.III.'71

¹ Subject to ratification.

² Sous réserve de ratification.

[Norway — Norvège]

Subject to ratification¹

MAGNE REED
16.3.1971

[Poland — Pologne]

Subject to ratification¹

W. NATORF
24th March 1971

[Portugal]

F. DE ALCAMBAR PEREIRA
30 mars 1971

[Sweden — Suède]

E. VON SYDOW
Subject to ratification¹
19 January 1971

[Switzerland — Suisse]

JEAN HUMBERT
Sujet à ratification²
24 mars 1971

[United Kingdom of Great Britain and Northern Ireland —
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord]

EUGENE MELVILLE
25 March 1971

¹ Sous réserve de ratification.

² Subject to ratification.

No. 14534

**BELGIUM
and
AUSTRIA**

Convention concerning bankruptcy, composition and extension of payment (with additional protocol of 13 June 1973). Signed at Brussels on 16 July 1969

*Authentic texts: French, Dutch and German.
Registered by Belgium on 6 January 1976.*

**BELGIQUE
et
AUTRICHE**

Convention sur la faillite, le concordat et le sursis de paiement (avec protocole additionnel du 13 juin 1973). Signée à Bruxelles le 16 juillet 1969

*Textes authentiques : français, néerlandais et allemand.
Enregistrée par la Belgique le 6 janvier 1976.*

CONVENTION¹ ENTRE LE ROYAUME DE BELGIQUE ET LA RÉPUBLIQUE D'AUTRICHE SUR LA FAILLITE, LE CONCORDAT ET LE SURSIS DE PAIEMENT

Sa Majesté le Roi des Belges et le Président fédéral de la République d'Autriche, Désireux de régler entre la Belgique et l'Autriche les rapports en matière de faillite, de concordat et de sursis de paiement,

Ont décidé de conclure à cet effet une Convention, et ont nommé comme Plénipotentiaires :

Sa Majesté le Roi des Belges : Son Excellence Monsieur P. Harmel, Ministre des Affaires étrangères,

Le Président fédéral de la République d'Autriche : Son Excellence Monsieur K. Farbowsky, Ambassadeur extraordinaire et plénipotentiaire d'Autriche à Bruxelles,

lesquels, après avoir échangé leurs pleins pouvoirs, trouvés en bonne et due forme, sont convenus des dispositions suivantes :

Article 1. (1) La présente Convention est applicable à la faillite et au concordat des commerçants ou des sociétés commerciales, ainsi qu'au sursis de paiement accordé aux commerçants ou aux sociétés commerciales. La qualité de commerçant ou de société commerciale est appréciée d'après la loi de l'Etat Contractant au territoire duquel les effets de la faillite, du concordat ou du sursis de paiement s'étendent par application de la présente Convention.

(2) Aux fins de la présente Convention, la qualité de société commerciale est reconnue aux sociétés coopératives.

Article 2. (1) Les tribunaux de l'Etat Contractant sur le territoire duquel sont situés le lieu de la direction des affaires du commerçant ou le siège de la société commerciale sont seuls compétents pour déclarer la faillite.

(2) Si les tribunaux des Etats Contractants ne sont pas compétents en vertu du paragraphe 1^{er}, leur compétence est néanmoins reconnue si le débiteur est déclaré en faillite dans celui des deux Etats où il a un établissement. Toutefois, la compétence du tribunal de celui des deux Etats où le débiteur possède un établissement n'est pas reconnue par l'autre Etat lorsque celui-ci est Partie à une Convention internationale prévoyant la compétence des tribunaux d'un Etat tiers.

(3) Lorsque des tribunaux de chacun des Etats Contractants sont saisis, en vertu des paragraphes 1^{er} ou 2, de procédures en faillite concernant le même commerçant ou la même société commerciale, le tribunal second saisi doit se dessaisir de l'affaire à moins que le tribunal premier saisi ne se soit déclaré incompétent.

Article 3. Les tribunaux de l'Etat Contractant dans lequel la faillite a été déclarée sont reconnus compétents lorsqu'ils ont statué sur des actions qui, selon la législation d'un des deux Etats, dérivent directement de la faillite.

¹ Entrée en vigueur le 11 août 1975, soit le sixantième jour qui a suivi l'échange des instruments de ratification, qui a eu lieu à Vienne le 12 juin 1975, conformément à l'article 13, paragraphe 2.

Article 4. (1) Les effets de la faillite déclarée dans un Etat Contractant par le tribunal compétent conformément à l'article 2 s'étendent au territoire de l'autre Etat.

(2) La faillite déclarée dans un Etat Contractant fait encourir au failli dans l'autre Etat Contractant les déchéances professionnelles, prévues par la loi de ce dernier Etat, qui atteignent le failli en raison de sa qualité de commerçant.

(3) Dans la mesure où le droit de l'Etat Contractant dans lequel la faillite a été déclarée l'y autorise, le curateur a le pouvoir d'agir dans l'autre Etat comme représentant du failli ou de la masse et notamment :

1. De prendre toutes mesures conservatoires ou d'administration;
2. D'exercer toutes actions en justice;
3. De vendre les meubles du failli;
4. De faire procéder à la vente d'immeubles, en s'adressant à cette fin en Belgique, au tribunal de commerce de Bruxelles, en Autriche, au tribunal de commerce de Vienne; ces tribunaux ordonnent toutes mesures nécessaires à la vente comme si la faillite avait été déclarée sur le territoire de leur Etat.

Article 5. Le tribunal qui a déclaré la faillite peut désigner un curateur supplémentaire ayant pouvoir d'agir conformément à l'article 4, paragraphe 3, sur le territoire de l'autre Etat Contractant.

Article 6. (1) Le tribunal qui a déclaré la faillite peut demander, par commission rogatoire, au tribunal de l'autre Etat, désigné au paragraphe 4, de faire procéder à la publication du jugement déclaratif de la faillite ainsi que de toute autre décision relative à celle-ci, s'il est à présumer que des créanciers ou des biens du débiteur se trouvent dans cet Etat.

(2) Le tribunal requis doit faire établir une traduction des décisions qui lui auront été envoyées et la faire publier dans les formes prévues par la législation de son Etat. En outre, et conformément à la législation de son Etat, le tribunal requis doit faire procéder à l'inscription des décisions dans les registres publics et prendre les mesures nécessaires pour que les envois adressés au failli soient remis au curateur.

(3) L'Etat du tribunal requis a le droit d'exiger de l'Etat du tribunal requérant le remboursement des frais de publication et d'inscription.

(4) Le tribunal auquel la commission rogatoire est adressée est, en Belgique, le tribunal de commerce de Bruxelles, et, en Autriche, le tribunal de commerce de Vienne. Ce tribunal transmet la commission rogatoire à un autre tribunal du même Etat s'il ne peut ordonner lui-même l'exécution des mesures requises.

Article 7. (1) L'ouverture, la clôture ou tout autre mode de cessation de la faillite produisent leurs effets dans l'autre Etat Contractant au jour déterminé par la loi de l'Etat où la faillite a été déclarée.

(2) Lorsque la faillite a été déclarée dans un Etat Contractant, les paiements faits au failli dans l'autre Etat sont valables et ils libèrent le débiteur à l'égard de la masse, nonobstant les dispositions du paragraphe 1^{er}, s'ils ont été effectués avant les publications prescrites par la loi de cet Etat, à moins que le débiteur n'ait eu ou n'ait dû avoir connaissance de l'ouverture de la faillite. Les paiements faits dans ledit Etat après les publications prescrites ne libèrent le débiteur que dans la mesure où ils profitent à la masse, ou si, nonobstant la publication de l'ouverture de la faillite, le débiteur n'avait pu en avoir connaissance.

Article 8. (1) Les créances qui jouissent d'un privilège sur un bien meuble, ainsi que l'ordre de ces privilèges sont déterminés par la loi du pays où la faillite a été déclarée.

(2) Les hypothèques et les privilèges sur les immeubles sont régis par la loi de l'Etat Contractant où ces biens sont situés.

(3) Les hypothèques et les privilèges établis sur les navires, bateaux et aéronefs sont régis par la loi de l'Etat Contractant où ils ont été immatriculés ou inscrits.

(4) Les travailleurs occupés dans un établissement du débiteur, situé dans celui des Etats Contractants où la faillite n'a pas été déclarée, peuvent, sur les biens se trouvant sur le territoire de cet Etat, se prévaloir de la loi de l'un ou de l'autre des deux Etats quant à l'ensemble de leurs privilèges relatifs aux créances de rémunération.

(5) En cas de faillite déclarée dans un Etat Contractant, les créances des personnes morales de droit public de l'autre Etat sont admises au passif de la faillite. Les privilèges dont bénéficient ces créances ne sont reconnus qu'à l'égard des biens se trouvant sur le territoire de l'Etat où la faillite n'a pas été déclarée; ils y sont régis par la loi de cet Etat.

Article 9. (1) Les décisions en matière de faillite, y compris celles relatives au concordat après faillite, de concordat judiciaire ou de sursis de paiement prononcées dans un Etat Contractant par le tribunal compétent au sens de l'article 2, sont reconnues dans l'autre Etat à moins qu'elles ne soient contraires à l'ordre public de cet Etat ou que les droits de la défense n'aient pas été respectés. Il en est de même des décisions statuant sur des actions qui dérivent directement de la faillite et qui ont été prononcées par un tribunal compétent au sens de l'article 3. Les décisions prévues au présent paragraphe produisent leurs effets dans l'autre Etat au jour déterminé par la loi de l'Etat où elles ont été rendues.

(2) En cas de concordat, l'autorité compétente d'un Etat Contractant peut prendre, conformément à sa législation, toutes mesures utiles à la surveillance de la gestion ou à la liquidation, dans l'autre Etat, du patrimoine du débiteur; à ces fins, elle peut, notamment, désigner une personne ayant pouvoir d'agir sur le territoire de cet autre Etat.

(3) Les publications et les inscriptions dans les registres publics auxquelles les décisions mentionnées au paragraphe 1^{er} peuvent donner lieu dans l'Etat Contractant autre que celui où elles ont été rendues sont régies par l'article 6.

Article 10. Les dispositions de la présente Convention relatives aux décisions rendues par le tribunal autrichien qui a déclaré la faillite ou qui a homologué le concordat s'appliquent aux extraits des listes de créances délivrés comme titres exécutoires par ce tribunal.

Article 11. (1) Lorsqu'une décision, rendue dans les matières visées par la présente Convention par un tribunal autrichien, est exécutoire en Autriche et doit donner lieu à des actes d'exécution forcée en Belgique, elle y est rendue exécutoire moyennant *exequatur* du tribunal de première instance si elle est susceptible d'être reconnue conformément à la Convention. Le jugement d'*exequatur* peut être attaqué par toute voie de recours prévue par la législation belge en la matière, à l'exception de l'opposition.

(2) Lorsqu'une décision, rendue dans les matières visées par la présente Convention par un tribunal belge, est exécutoire en Belgique, elle l'est également en

Autriche si elle est susceptible d'être reconnue conformément à la Convention; la décision d'exécution peut être attaquée par toute voie de recours prévue par la législation autrichienne en la matière.

(3) La demande tendant à obtenir l'*exequatur* en Belgique ou à faire exécuter la décision en Autriche est introduite et jugée dans les formes et suivant les règles établies par la législation de l'Etat où l'exécution est requise.

(4) La partie requérante doit produire :

1. Une expédition de la décision;
2. En cas de décision par défaut, une copie certifiée conforme de l'assignation ou toute autre pièce de nature à établir que le défendeur a été légalement cité.

(5) Les documents à produire sont dispensés de légalisation ou de toute formalité analogue; ils sont accompagnés d'une traduction dans une des langues officielles de l'Etat requis, certifiée conforme par un traducteur assermenté de l'un des deux Etats.

Article 12. La présente Convention n'est applicable qu'aux faillites déclarées après la date de son entrée en vigueur et aux concordats et sursis demandés après cette date.

Article 13. (1) La présente Convention sera ratifiée. L'échange des instruments de ratification aura lieu le plus tôt possible à Vienne.

(2) La présente Convention entrera en vigueur le sixième jour qui suivra l'échange des instruments de ratification.

Article 14. Chacun des Etats Contractants pourra dénoncer la présente Convention par notification écrite à l'autre Etat. La dénonciation prendra effet un an après la date à laquelle elle aura été notifiée.

Article 15. Tout différend quant à l'interprétation ou à l'application de la présente Convention qui pourrait s'élever entre les Etats Contractants sera réglé par la voie diplomatique.

[DUTCH TEXT — TEXTE NÉERLANDAIS]

OVEREENKOMST TUSSEN HET KONINKRIJK BELGIE EN DE
REPUBLICK OOSTENRIJK BETREFFENDE HET FAILLISSE-
MENT, HET AKKOORD EN DE OPSCHORTING VAN BETALING

Zijne Majesteit de Koning der Belgen en de Bondsresident van de Republiek Oostenrijk,

Verlangende tussen België en Oostenrijk de rechtsbetrekkingen inzake faillissement, akkoord en opschorting van betaling te regelen,

Hebben besloten te dien einde een Overeenkomst te sluiten en hebben tot hun gevolmachtigden benoemd:

Zijne Majesteit de Koning der Belgen: Zijne Excellentie de Heer P. Harmel Minister van Buitenlandse Zaken,

De Bondsresident van de Republiek Oostenrijk: Zijne Excellentie de Heer K. Farbowsky, buitengewoon en gevolmachtigd Ambassadeur van Oostenrijk te Brussel,

Die, na overlegging van hun in goede en behoorlijke vorm bevonden volmachten, omtrent de volgende bepalingen overeenstemming hebben bereikt:

Artikel 1. (1) Deze Overeenkomst is toepasselijk op het faillissement en op het akkoord van kooplieden of handelsvennootschappen, alsmede op de aan kooplieden of handelsvennootschappen verleende opschorting van betaling. De hoedanigheid van koopman of van handelsvennootschap wordt beoordeeld naar de wet van de Overeenkomstsluitende Staat op wiens grondgebied het faillissement, het akkoord of de opschorting van betaling bij toepassing van deze Overeenkomst gevolgen hebben.

(2) Voor de toepassing van deze Overeenkomst worden coöperatieve vennootschappen als handelsvennootschappen aangemerkt.

Artikel 2. (1) Alleen de rechtbanken van de Overeenkomstsluitende Staat op wiens grondgebied de leiding van de zaken van de koopman of de zetel van de handelsvennootschap is gevestigd, zijn bevoegd om de faillietverklaring uit te spreken.

(2) Indien de rechtbanken van de Overeenkomstsluitende Staten niet bevoegd zijn overeenkomstig de eerste paragraaf, wordt die bevoegdheid hun niettemin toegerekend zo de schuldenaar wordt failliet verklaard in die van beide Staten waarin hij een vestiging heeft. De bevoegdheid van de rechtbank van die van beide Staten waar de schuldenaar een vestiging heeft, wordt nochtans door de andere Staat niet erkend zo deze partij is bij een internationale Overeenkomst die de bevoegdheid aan de rechtbanken van een derde Staat opdraagt.

(3) Wanneer faillissementsprocedures betreffende een zelfde koopman of handelsvennootschap bij de rechtbanken van ieder van beide Overeenkomstsluitende Staten overeenkomstig de paragrafen 1 of 2 aanhangig zijn gemaakt, onthoudt de tweede aangesproken rechtbank zich van de kennisneming, tenzij de eerste aangezochte rechtbank zich onbevoegd heeft verklaard.

Artikel 3. De rechtbanken van de Overeenkomstsluitende Staat waarin de faillietverklaring is uitgesproken, worden erkend bevoegd te zijn wanneer zij

uitspraak hebben gedaan in rechtsvorderingen die volgens de wet van een van beide Staten rechtstreeks uit het faillissement voortvloeien.

Artikel 4. (1) De faillietverklaring in een Overeenkomstsluitende Staat uitgesproken door een rechtbank die overeenkomstig artikel 2 bevoegd is, heeft mede haar gevolg op het grondgebied van de andere Staat.

(2) Door de faillietverklaring in een Overeenkomstsluitende Staat loopt de gefailleerde in de andere Overeenkomstsluitende Staat de bij de wet van die Staat bepaalde beroepsoneerbekwaamheden op die hem als koopman treffen.

(3) Voor zover het recht van de Overeenkomstsluitende Staat waarin de faillietverklaring is uitgesproken, hem daartoe machtigt, heeft de curator de bevoegdheid om in de andere Staat als vertegenwoordiger van de gefailleerde of van de boedel op te treden en inzonderheid:

1. alle maatregelen tot bewaring of beheer te nemen;
2. alle rechtsvorderingen in te stellen;
3. de roerende goederen van de gefailleerde te verkopen;
4. tot de verkoop van onroerende goederen te doen overgaan; daartoe wendt hij zich in België tot de rechtbank van koophandel te Brussel en in Oostenrijk tot de rechtbank van koophandel te Wenen; die rechtbanken gelasten alle maatregelen die voor de verkoop nodig zijn, alsof de faillietverklaring op het grondgebied van hun Staat was uitgesproken.

Artikel 5. De rechtbank die de faillietverklaring heeft uitgesproken, kan een bijkomende curator aanwijzen met bevoegdheid om op het grondgebied van de andere Overeenkomstsluitende Staat overeenkomstig artikel 4, paragraaf 3, op te treden.

Artikel 6. (1) De rechtbank die de faillietverklaring heeft uitgesproken, kan bij ambtelijke opdracht de in paragraaf 4 aangewezen rechtbank van de andere Staat verzoeken het vonnis van faillietverklaring alsmede van iedere hierop betrekking hebbende beslissing te doen openbaar maken, indien er zich vermoedelijk in die Staat schuldeisers of goederen van de schuldenaar bevinden.

(2) De aangezochte rechtbank moet van de haar toegezonden beslissingen een vertaling doen maken en deze doen openbaar maken in de vormen die bij de wet van haar Staat zijn voorgeschreven. Bovendien moet de aangezochte rechtbank, in de vormen die bij de wet van haar Staat zijn voorgeschreven, de inschrijving van de beslissingen in de openbare registers doen verrichten en de nodige maatregelen nemen om de aan de gefailleerde gerichte stukken aan de curator te doen afgeven.

(3) De Staat van de aangezochte rechtbank heeft het recht om van de Staat van de verzoekende rechtbank de terugbetaling van de kosten van openbaarmaking en inschrijving te verlangen.

(4) De rechtbank waaraan de ambtelijke opdracht wordt gericht is in België de rechtbank van koophandel te Brussel en in Oostenrijk de rechtbank van koophandel te Wenen. Deze rechtbank maakt de ambtelijke opdracht over aan een andere rechtbank van dezelfde Staat als zij zelf de uitvoering van de vereiste maatregelen niet kan gelasten.

Artikel 7. (1) De opening, de opheffing of enige andere wijze van beëindiging van het faillissement heeft in de andere Staat gevolgen vanaf de dag bepaald bij de wet van de Staat waarin de faillietverklaring is uitgesproken.

(2) Wanneer de faillietverklaring in een Overeenkomstsluitende Staat is uitgesproken, zijn de in de andere Staat aan de gefailleerde gedane betalingen geldig en bevrijden zij de schuldenaar ten aanzien van de boedel niettegenstaande de bepalingen van de eerste paragraaf, indien zij waren gedaan vóór de bij de wet van die Staat voorgeschreven bekendmakingen, tenzij de schuldenaar van de opening van het faillissement kennis had of had moeten hebben.

De betalingen die in genoemde Staat na de voorgeschreven bekendmakingen worden gedaan, bevrijden de schuldenaar slechts in de mate waarin zij de boedel ten goede komen of indien de schuldenaar, niettegenstaande de opening van het faillissement, daarvan geen kennis heeft kunnen hebben.

Artikel 8. (1) De op roerende goederen bevoorrechte schuldvorderingen alsmede hun rang worden bepaald door de wet van het land waarin de faillietverklaring is uitgesproken.

(2) De hypotheken en voorrangn op onroerende goederen zijn onderworpen aan de wet van de Overeenkomstsluitende Staat waarin die goederen gelegen zijn.

(3) De hypotheken en voorrechten op zeeschepen, binnenschepen en luchtvaartuigen zijn onderworpen aan de wet van de Overeenkomstsluitende Staat waarin zij zijn teboekgesteld of ingeschreven.

(4) De werknemers die zijn tewerkgesteld in een vestiging van de schuldenaar, die gelegen is in de Overeenkomstsluitende Staat waar het faillissement niet is uitgesproken, kunnen op de goederen die zich op het gebied van die Staat bevinden, al hun rechten op bevoorrechte voldoening van hun vorderingen wegens loon doen gelden volgens de wet van een van beide Staten.

(5) Bij faillietverklaring in een Overeenkomstsluitende Staat worden de schuldvorderingen van de publiekrechtelijke rechtspersonen van de andere Staat in het passief van het faillissement opgenomen. De aan hun schuldvorderingen verbonden voorrechten worden alleen erkend ten aanzien van de goederen die zich bevinden op het grondgebied van de Staat waarin de faillietverklaring niet is uitgesproken; zij vallen aldaar onder de wet van die Staat.

Artikel 9. (1) De beslissingen inzake faillissement, met inbegrip van die betreffende het akkoord na faillissement, het gerechtelijk akkoord of de opschorting van betaling in een Overeenkomstsluitende Staat gegeven door een in de zin van artikel 2 bevoegde rechtbank, worden in de andere Staat erkend, tenzij ze strijdig zijn met de openbare orde van die Staat of de rechten van de verdediging niet werden geëerbiedigd. Hetzelfde geldt voor beslissingen die uitspraak doen op vorderingen die rechtstreeks uit het faillissement voortvloeien en door een in de zin van artikel 3 bevoegde rechtbank zijn uitgesproken. De beslissingen bedoeld in deze paragraaf hebben in de andere Staat gevolgen vanaf de dag bepaald bij de wet van de Staat waarin zij zijn gegeven.

(2) In geval van akkoord kan de bevoegde autoriteit van een Overeenkomstsluitende Staat, overeenkomstig zijn wet, alle nuttige maatregelen nemen voor het toezicht op het beheer of voor de vereffening in de andere Staat van het vermogen van de schuldenaar; met dat doel kan zij, onder meer, een persoon aanwijzen die bevoegd is om op het grondgebied van de andere Staat op te treden.

(3) De openbaarmaking en inschrijvingen in de openbare registers waartoe de in de eerste paragraaf genoemde beslissingen aanleiding kunnen geven in de andere Overeenkomstsluitende Staat dan die waarin ze zijn gegeven, worden beheerst door artikel 6.

Artikel 10. De bepalingen van deze Overeenkomst betreffende de beslissingen gegeven door de Oostenrijkse rechtbank die de faillietverklaring heeft uitgesproken of het akkoord heeft gehomologeerd, zijn toepasselijk op de uittreksels uit de uitdelingslijsten welke door die rechtbank als uitvoerbare titel worden afgegeven.

Artikel 11. (1) Wanneer in zaken bedoeld bij deze Overeenkomst een door een Oostenrijkse rechtbank gegeven beslissing uitvoerbaar is in Oostenrijk en in België tot handelingen van gedwongen tenuitvoerlegging aanleiding moet geven, wordt zij aldaar bij *exequatur* van de rechtbank van eerste aanleg uitvoerbaar verklaard indien zij volgens de Overeenkomst voor erkenning vatbaar is. Het vonnis van uitvoerbaarverklaring kan met alle bij de Belgische wet ter zake toegelaten rechtsmiddelen worden bestreden, verzet uitgezonderd.

(2) Wanneer in zaken bedoeld bij deze Overeenkomst een door een Belgische rechtbank gegeven beslissing in België uitvoerbaar is, is ze dat eveneens in Oostenrijk indien zij volgens deze overeenkomst voor erkenning vatbaar is; de beslissing tot uitvoering kan met alle bij de Oostenrijkse wet ter zake toegelaten rechtsmiddelen worden bestreden.

(3) De vordering tot uitvoerbaarverklaring in België of tot uitvoering van de beslissing in Oostenrijk, wordt ingesteld en uitgewezen in de vormen en volgens de regels bepaald bij de wet van de Staat waar de uitvoering wordt gevorderd.

(4) De verzoekende partij moet overleggen:

1. een uitgifte van de beslissing;
2. in geval van beslissing bij verstek, een eensluidend verklaard afschrift van de dagvaarding of enig ander stuk waaruit blijkt dat de verweerder wettelijk werd gedagvaard.

(5) De over te leggen stukken zijn van legalisatie of enige soortgelijke formaliteit vrijgesteld; ze gaan vergezeld van een vertaling in een van de officiële talen van de aangezochte Staat, gewaarmerkt door een beëdigd vertaler uit een van beide Staten.

Artikel 12. Deze Overeenkomst is alleen toepasselijk op faillietverklaringen die na de dag waarop zij in werking is getreden worden uitgesproken, en op het akkoord en de opschorting van betaling die na die dag worden aangevraagd.

Artikel 13. (1) Deze Overeenkomst zal worden bekrachtigd. De uitwisseling van de akten van bekrachtiging zal zo spoedig mogelijk te Wenen plaatshebben.

(2) Deze Overeenkomst treedt in werking op de zestigste dag na die waarop de akten van bekrachtiging zijn uitgewisseld.

Artikel 14. Ieder van de Overeenkomstsluitende Staten kan deze Overeenkomst opzeggen door schriftelijke kennisgeving aan de andere Staat. De opzegging heeft uitwerking één jaar na de datum waarop de kennisgeving is geschied.

Artikel 15. Ieder geschil ten aanzien van de interpretatie of de toepassing van deze Overeenkomst dat tussen de Overeenkomstsluitende Staten mocht ontstaan, wordt langs diplomatieke weg geregeld.

[GERMAN TEXT — TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DEM KÖNIGREICH BELGIEN UND DER REPUBLIK ÖSTERREICH ÜBER KONKURS, AUSGLEICH UND ZAHLUNGSAUFSCHUB

Seine Majestät der König der Belgier und der Bundespräsident der Republik Österreich,

Von dem Wunsche geleitet, zwischen Österreich und Belgien die Bestimmungen auf dem Gebiet des Konkurses, des Ausgleiches und des Zahlungsaufschubes zu regeln,

Haben beschlossen, zu diesem Zweck ein Abkommen zu schliessen und haben zu Bevollmächtigten ernannt:

Seine Majestät der König der Belgier: Seine Exzellenz Herrn P. Harmel, Minister für die Auswärtigen Angelegenheiten,

Der Bundespräsident der Republik Österreich: Seine Exzellenz Herrn K. Farbowsky, ausserordentlichen und bevollmächtigten Botschafter von Österreich in Brüssel,

Die nach Austausch ihrer in guter und gehöriger Form befundenen Vollmachten folgende Bestimmungen vereinbart haben:

Artikel 1. (1) Dieses Abkommen ist auf den Konkurs und auf den Ausgleich von Kaufleuten oder von Handelsgesellschaften sowie auf den Kaufleuten oder Handelsgesellschaften bewilligten Zahlungsaufschub anzuwenden. Die Eigenschaft als Kaufmann oder als Handelsgesellschaft ist nach dem Recht des Vertragsstaates zu beurteilen, auf dessen Gebiet sich die Wirkungen des Konkurses, des Ausgleiches oder des Zahlungsaufschubes auf Grund dieses Abkommens erstrecken.

(2) Für die Anwendung dieses Abkommens werden die Genossenschaften den Handelsgesellschaften gleichgehalten.

Artikel 2. (1) Die Gerichte des Vertragsstaates, auf dessen Gebiet der Kaufmann seine Geschäftsleitung oder die Handelsgesellschaft ihren Sitz hat, sind für die Eröffnung des Konkurses ausschliesslich zuständig.

(2) Sind die Gerichte der Vertragsstaaten nicht gemäss Absatz 1 zuständig, so wird ihre Zuständigkeit dennoch anerkannt, wenn über den Schuldner in demjenigen der beiden Staaten, in dem er eine Niederlassung hat, der Konkurs eröffnet wurde. Die Zuständigkeit des Gerichtes desjenigen der beiden Staaten, in dem der Schuldner eine Niederlassung besitzt, wird jedoch von dem anderen Staate nicht anerkannt, wenn dieser einem zwischenstaatlichen Abkommen angehört, das die Zuständigkeit der Gerichte eines dritten Staates vorsieht.

(3) Werden Gerichte jedes der beiden Vertragsstaaten auf Grund des Absatzes 1 oder des Absatzes 2 mit Konkursachen befasst, die denselben Kaufmann oder dieselbe Handelsgesellschaft betreffen, so hat das später befasste Gericht das Verfahren einzustellen, ausser das zuerst befasste Gericht hätte sich für unzuständig erklärt.

Artikel 3. Die Gerichte des Vertragsstaates, in dem der Konkurs eröffnet worden ist, werden für zuständig erachtet insoweit sie über Ansprüche entschieden

haben, die sich nach der Rechtsordnung eines der beiden Staaten unmittelbar aus dem Konkurs ergeben.

Artikel 4. (1) Die privatrechtlichen Wirkungen des in einem Vertragsstaat durch das gemäss Artikel 2 zuständige Gericht eröffneten Konkurses erstrecken sich auch auf das Gebiet des anderen Staates.

(2) Die Eröffnung des Konkurses in einem Vertragsstaat übt auf den Gemeinschuldner im anderen Vertragsstaat, was seine Rechte der Berufsausübung anlangt, die Wirkungen aus, die nach dem Recht dieses anderen Vertragsstaates den Gemeinschuldner in seiner Eigenschaft als Kaufmann treffen.

(3) Soweit das Recht des Vertragsstaates, in dem der Konkurs eröffnet wurde, ihn dazu befugt, kann der Masseverwalter in dem anderen Staat als Vertreter des Gemeinschuldners oder der Masse einschreiten und insbesondere:

1. alle Massnahmen zur Sicherung und Verwaltung der Masse treffen;
2. Rechte vor Gericht geltend machen;
3. bewegliches Vermögen des Gemeinschuldners veräussern;
4. die Veräusserung unbeweglichen Vermögens vornehmen lassen und sich zu diesem Zweck in Österreich an das Handelsgericht Wien, in Belgien an das Handelsgericht Brüssel wenden; diese Gerichte ordnen alle zur Veräusserung erforderlichen Massnahmen so an, als ob der Konkurs auf dem Gebiet ihres Staates eröffnet worden wäre.

Artikel 5. Das Gericht, das den Konkurs eröffnet hat, kann einen besonderen Verwalter bestellen, der befugt ist, auf dem Gebiet des anderen Vertragsstaates gemäss Artikel 4 Absatz 3 einzuschreiten.

Artikel 6. (1) Das Gericht, das den Konkurs eröffnet hat, kann das in Absatz 4 bezeichnete Gericht des anderen Staates im Rechtshilfewege um Veranlassung der Bekanntmachung des Konkursöffnungsbeschlusses sowie jeder anderen, den Konkurs betreffenden Entscheidung ersuchen, wenn anzunehmen ist, dass sich Gläubiger oder Vermögenswerte des Schuldners in diesem Staate befinden.

(2) Das ersuchte Gericht hat die Übersetzung der ihm übersendeten Entscheidungen zu veranlassen und die Übersetzung in der Form bekanntzumachen, die das Recht seines Staates vorsieht. Das ersuchte Gericht hat weiters nach dem Recht seines Staates die Eintragung der Entscheidungen in die öffentlichen Bücher und Register zu veranlassen und die erforderlichen Massnahmen zu ergreifen, damit die an den Gemeinschuldner gerichteten Sendungen dem Masseverwalter ausgefolgt werden.

(3) Der Staat des ersuchten Gerichtes ist berechtigt, von dem Staat des ersuchenden Gerichtes die Erstattung der Bekanntmachungs- und Eintragungskosten zu verlangen.

(4) Das Gericht, dem das Rechtshilfeersuchen zu übersenden ist, ist in Österreich das Handelsgericht Wien, in Belgien das Handelsgericht Brüssel. Dieses Gericht hat das Rechtshilfeersuchen an ein anderes Gericht desselben Staates weiterzuleiten, wenn es nicht selbst die Durchführung der erforderlichen Massnahmen anordnen kann.

Artikel 7. (1) Die Wirkungen der Eröffnung, der Aufhebung sowie jeder anderen Art der Beendigung des Konkurses treten in dem anderen Vertragsstaat zu dem Zeitpunkt ein, den das Recht des Staates, in dem der Konkurs eröffnet wurde bestimmt.

(2) Wurde in einem Vertragsstaat der Konkurs eröffnet, so sind, abweichend von der Bestimmung des Absatzes 1, dem Gemeinschuldner in dem anderen Staat geleistete Zahlungen wirksam und befreien den Verpflichteten gegenüber der Masse, wenn sie vor den nach dem Recht dieses Staates vorgeschriebenen Bekanntmachungen geleistet wurden, es sei denn, dass der Verpflichtete von der Eröffnung des Konkurses Kenntnis hatte oder Kenntnis haben musste. Zahlungen, die in diesem Staat nach den vorgeschriebenen Bekanntmachungen geleistet wurden, befreien den Verpflichteten nur insoweit, als sie der Masse zugute kommen oder der Verpflichtete trotz Bekanntmachung der Konkursöffnung von dieser keine Kenntnis haben konnte.

Artikel 8. (1) Die Forderungen, die vorzugsweise aus beweglichen Vermögensbestandteilen zu befriedigen sind, sowie die Reihenfolge dieser Privilegien bestimmen sich nach dem Recht des Vertragsstaates, in dem der Konkurs eröffnet worden ist.

(2) Die Hypotheken und Rechte auf vorzugsweise Befriedigung aus unbeweglichem Vermögen richten sich nach dem Recht des Vertragsstaates, in dem sich dieses Vermögen befindet.

(3) Die Hypotheken und Rechte auf vorzugsweise Befriedigung aus Seeschiffen, Binnenschiffen und Luftfahrzeugen richten sich nach dem Recht des Vertragsstaates, in dem diese eingetragen sind.

(4) Die Arbeiter und Angestellten einer Niederlassung des Gemeinschuldners in demjenigen der Vertragsstaaten, in dem der Konkurs nicht eröffnet wurde, können sich für das auf dem Gebiet dieses Staates befindliche Vermögen hinsichtlich der Gesamtheit ihrer Rechte auf vorzugsweise Befriedigung ihrer Ansprüche aus dem Dienstverhältnis auf das Recht des einen oder anderen der beiden Staaten berufen.

(5) Bei Eröffnung des Konkurses in einem Vertragsstaat werden die Forderungen juristischer Personen des öffentlichen Rechts des anderen Staates zur Befriedigung aus der Masse zugelassen. Die Rechte auf vorzugsweise Befriedigung dieser Forderungen werden nur hinsichtlich des Vermögens anerkannt, das sich auf dem Gebiet des Staates befindet, in dem der Konkurs nicht eröffnet wurde; sie richten sich dort nach dem Recht dieses Staates.

Artikel 9. (1) Die in einem Vertragsstaat von dem im Sinne des Artikels 2 zuständigen Gericht gefällten Entscheidungen auf dem Gebiet des Konkurses einschliesslich des Zwangsausgleiches, auf dem Gebiet des Ausgleiches oder auf dem des Zahlungsaufschubes werden in dem anderen Staat anerkannt, es sei denn, dass sie der öffentlichen Ordnung dieses Staates widersprechen oder dass die Rechte der Verteidigung nicht gewahrt wurden. Dasselbe gilt für die Entscheidungen über sich unmittelbar aus dem Konkurs ergebende Ansprüche, die von dem im Sinne des Artikels 3 zuständigen Gericht gefällt worden sind. Die Wirkungen der im vorliegenden Absatz bezeichneten Entscheidungen treten in dem anderen Staat zu dem Zeitpunkt ein, den das Recht des Staates, in dem sie gefällt wurden, bestimmt.

(2) Im Falle des Ausgleiches kann die zuständige Behörde eines Vertragsstaates entsprechend dem für sie geltenden Recht alle zur Überwachung der Verwaltung oder zur Liquidation des Vermögens des Schuldners im anderen Staat erforderlichen Massnahmen treffen; insbesondere kann sie zu diesem Zweck eine Person bestellen, die befugt ist, auf dem Gebiet des anderen Staates einzuschreiten.

(3) Für die Bekanntmachungen und für die Eintragungen in öffentliche Bücher und Register, zu denen die in Absatz 1 angeführten Entscheidungen in dem

Vertragsstaat, in dem die Entscheidungen nicht gefällt wurden, Anlass geben können, gilt Artikel 6.

Artikel 10. Die Bestimmungen dieses Abkommens betreffend die Entscheidungen des österreichischen Gerichts, das den Konkurs eröffnet oder den Ausgleich bestätigt hat, gelten auch für die Auszüge aus dem Anmelungsverzeichnis, die von diesem Gericht als Exekutionstitel ausgestellt werden.

Artikel 11. (1) Sollen auf Grund einer Entscheidung, die von einem österreichischen Gericht in einem Verfahren, für das dieses Abkommen gilt, gefällt wurde und die in Österreich vollstreckbar ist, in Belgien Vollstreckungshandlungen gesetzt werden, so wird die Entscheidung in Belgien im Wege der Vollstreckbarerklärung durch den Gerichtshof erster Instanz vollstreckbar gemacht, wenn sie nach dem Abkommen anzuerkennen ist. Gegen die Vollstreckbarerklärung sind alle nach belgischem Recht hierfür vorgesehenen Rechtsmittel mit Ausnahme der *opposition* zulässig.

(2) Ist eine Entscheidung, die von einem belgischen Gericht in einem Verfahren, für das dieses Abkommen gilt, gefällt wurde, in Belgien vollstreckbar, so ist sie auch in Österreich vollstreckbar, wenn sie nach dem Abkommen anzuerkennen ist. Gegen die Exekutionsbewilligung sind alle nach österreichischem Recht hierfür vorgesehenen Rechtsmittel zulässig.

(3) Der Antrag auf Vollstreckung der Entscheidung in Österreich oder auf Vollstreckbarerklärung der Entscheidung in Belgien ist in der Form und nach den von der Rechtsordnung des Staates, wo die Vollstreckung begehrt wird, aufgestellten Vorschriften einzubringen und zu beurteilen.

(4) Die antragstellende Partei hat vorzulegen:

1. eine Ausfertigung der Entscheidung;
2. im Fall einer Versäumnisentscheidung eine mit der Bestätigung ihrer Richtigkeit versehene Abschrift der Ladung oder ein anderes zur Feststellung der gesetzmässigen Ladung des Beklagten geeignetes Schriftstück.

(5) Die vorgelegten Schriftstücke sind von Beglaubigungen und von allen Formerfordernissen ähnlicher Art befreit; es ist ihnen eine Übersetzung in eine der Amtssprachen des ersuchten Staates anzuschliessen, deren Richtigkeit von einem beideten Übersetzer eines der beiden Staaten bestätigt sein muss.

Artikel 12. Dieses Abkommen ist nur auf die nach dem Tage seines Inkrafttretens eröffneten Konkurse und nur auf Ausgleiche und Zahlungsaufschübe anzuwenden, die nach diesem Tage beantragt wurden.

Artikel 13. (1) Dieses Abkommen ist zu ratifizieren. Der Austausch der Ratifikationsurkunden hat so bald wie möglich in Wien stattzufinden.

(2) Das Abkommen tritt am sechzigsten Tage nach dem Austausch der Ratifikationsurkunden in Kraft.

Artikel 14. Jeder der Vertragsstaaten kann dieses Abkommen durch schriftliche, an den anderen Staat zu richtende Notifikation aufkündigen. Die Aufkündigung wird ein Jahr nach dem Zeitpunkt, an dem sie notifiziert wurde, wirksam.

Artikel 15. Jede Streitigkeit hinsichtlich der Auslegung oder der Anwendung des vorliegenden Abkommens, die zwischen den Vertragsstaaten entstehen könnte, ist auf diplomatischem Wege beizulegen.

EN FOI DE QUOI les Plénipotentiaires des deux Etats ont signé la présente Convention et y ont apposé leurs sceaux.

FAIT à Bruxelles, le 16. VII. 1969, en triple exemplaire, en langues française, néerlandaise et allemande, les trois textes faisant également foi.

TEN BLIJKE WAARVAN de Gevolmachtigden van beide Staten deze Overeenkomst hebben ondertekend en daaraan hun zegel hebben gehecht.

GEDAAN te Brussel, op. 16. VII. 1969, in drie exemplaren, in de Nederlandse, de Franse en de Duitse taal, zijnde de drie teksten gelijkelijk authentiek.

ZU URKUND DESSEN haben die Bevollmächtigten der beiden Staaten dieses Abkommen unterschrieben und mit ihren Siegeln versehen.

GESCHEHEN zu Brüssel, am 16. VII. 1969, in dreifacher Ausfertigung, in deutscher, französischer und niederländischer Sprache, wobei die drei Texte gleichermassen authentisch sind.

Pour le Royaume de Belgique :
Voor het Koninkrijk België:
Für das Königreich Belgien:

P. HARMEL

Pour la République d'Autriche :
Voor de Republiek Oostenrijk:
Für die Republik Österreich:

K. FARBOWSKY

PROCOLE ADDITIONNEL À LA CONVENTION DU 16 JUILLET 1969 ENTRE LE ROYAUME DE BELGIQUE ET LA RÉPUBLIQUE D'AUTRICHE SUR LA FAILLITE, LE CONCORDAT ET LE SURSIS DE PAIEMENT

Les Parties Contractantes à la Convention entre le Royaume de Belgique et la République d'Autriche sur la faillite, le concordat et le sursis de paiement, signée à Bruxelles le 16 juillet 1969, dénommée ci-après « la Convention » sont convenues de ce qui suit :

Article I. Les dispositions de la Convention ne sont applicables ni à la faillite ni au concordat des sociétés d'assurances ni au sursis de paiement accordé à ces sociétés.

Article II. Le présent Protocole fait partie intégrante de la Convention.

[DUTCH TEXT — TEXTE NÉERLANDAIS]

**AANVULLEND PROTOKOL BIJ DE OVEREENKOMST VAN 16 JULI 1969
TUSSEN HET KONINKRIJK BELGIE EN DE REPUBLIEK OOSTENRIJK
BETREFFENDE HET FAILLISSEMENT, HET AKKOORD EN DE OP-
SCHORTING VAN BETALING**

De Overeenkomstsluitende Partijen bij de Overeenkomst tussen het Koninkrijk België en de Republiek Oostenrijk betreffende het faillissement, het akkoord en de opschorting van betaling, ondertekend te Brussel op 16 juli 1969, hierna "de Overeenkomst" genoemd, hebben overeenstemming bereikt omtrent het volgende:

Artikel I. De bepalingen van de Overeenkomst zijn niet toepasselijk op het faillissement en het akkoord van verzekeringsmaatschappijen noch op de opschorting van betaling aan deze maatschappijen toegekend.

Artikel II. Dit Protocol maakt een integrerend deel uit van de Overeenkomst.

[GERMAN TEXT — TEXTE ALLEMAND]

ZUSATZPROTOKOLL ZUM ABKOMMEN VOM 16. JULI 1969 ZWISCHEN
DEM KÖNIGREICH BELGIEN UND DER REPUBLIK ÖSTERREICH
ÜBER KONKURS, AUSGLEICH UND ZAHLUNGS-AUFSCHUB

Die Vertragsstaaten des am 16. Juli 1969 in Brüssel unterzeichneten Abkommens zwischen dem Königreich Belgien und der Republik Österreich über Konkurs, Ausgleich und Zahlungsaufschub, nachstehend als „das Abkommen“ bezeichnet, haben folgendes vereinbart:

Artikel I. Die Bestimmungen des Abkommens sind auf den Konkurs und den Ausgleich von Versicherungsgesellschaften sowie den solchen Gesellschaften eingeräumten Zahlungsaufschub nicht anzuwenden.

Artikel II. Dieses Protokoll bildet einen integrierenden Teil des Abkommens.

EN FOI DE QUOI les Plénipotentiaires, dûment désignés à cet effet, ont signé le présent Protocole et y ont apposé leurs sceaux.

FAIT à Bruxelles, le 13 juin 1973, en deux originaux, en langues française, néerlandaise et allemande, les trois textes faisant également foi.

TEN BLIJKE WAARVAN de gevolmachtigden, te dien einde behoorlijk aangewezen, dit Protokol hebben ondertekend en daaraan hun zegel hebben gehecht.

GEDAAN te Brussel, op 13 juni 1973, in twee originelen in de Nederlandse, de Franse en de Duitse taal, zijnde de drie teksten gelijkelijk authentiek.

ZU URKUND DESSEN haben die hiezu ordnungsgemäss Bevollmächtigten dieses Protokoll unterschrieben und mit ihren Siegeln versehen.

GESCHEHEN zu Brüssel, am 13. Juni 1973, in zwei Urschriften in deutscher, französischer und niederländischer Sprache, wobei die drei Texte gleichermassen verbindlich sind.

Pour le Royaume de Belgique :

Voor het Koninkrijk België:

Für das Königreich Belgien:

[Signed — Signé]

R. VAN ELSLANDE

Pour la République d'Autriche :

Voor de Republiek Oostenrijk:

Für die Republik Österreich:

[Signed — Signé]

K. FARBOWSKY

[TRANSLATION — TRADUCTION]

CONVENTION¹ BETWEEN THE KINGDOM OF BELGIUM AND THE
REPUBLIC OF AUSTRIA CONCERNING BANKRUPTCY, COM-
POSITION AND EXTENSION OF PAYMENT

His Majesty the King of the Belgians and the Federal President of the Republic of Austria,

Desiring to regulate relations between Belgium and Austria in respect of bankruptcy, composition and extension of payment,

Have decided to conclude a Convention for this purpose and have appointed as their Plenipotentiaries:

His Majesty the King of the Belgians: His Excellency Mr. P. Harmel, Minister for Foreign Affairs,

The Federal President of the Republic of Austria: His Excellency Mr. K. Farbowsky, Ambassador Extraordinary and Plenipotentiary of Austria in Brussels,

who, having exchanged their full powers, found in good and due form, have agreed on the following provisions:

Article 1. (1) This Convention shall apply to bankruptcies of and compositions by traders or trading companies and to extensions of payment granted to traders or trading companies. Whether a person or company is deemed to be a trader or trading company shall be determined in accordance with the law of the Contracting State in whose territory the bankruptcy, composition or extension of payment has effect pursuant to this Convention.

(2) For the purposes of this Convention, co-operative societies shall be deemed to be trading companies.

Article 2. (1) The courts of the Contracting State in whose territory the place of management of the trader or the head office of the trading company is situated shall have exclusive jurisdiction to declare bankruptcy.

(2) If the courts of the Contracting States do not have jurisdiction by virtue of paragraph 1, their jurisdiction shall nevertheless be recognized if the debtor is declared bankrupt in that one of the two States in which he has an establishment. However, the jurisdiction of the court of that one of the two States in which the debtor has an establishment shall not be recognized by the other State if the latter is party to an international convention providing for the jurisdiction of the courts of a third State.

(3) Where, pursuant to paragraph 1 or paragraph 2, bankruptcy proceedings are instituted in courts of each of the Contracting States in respect of the same trader or the same trading company, the court to which the later petition is addressed shall not proceed with the case unless the court first petitioned has declared its own lack of jurisdiction.

¹ Came into force on 11 August 1975, i.e., the sixtieth day following the exchange of instruments of ratification, which took place at Vienna on 12 June 1975, in accordance with article 13 (2).

Article 3. The jurisdiction of the courts of the Contracting State in which bankruptcy has been declared shall be recognized where those courts have rendered decisions on actions which, according to the laws of one of the two States, arise directly out of the bankruptcy.

Article 4. (1) The effects of bankruptcy declared in one Contracting State by the court having jurisdiction in accordance with article 2 shall extend to the territory of the other State.

(2) Bankruptcy declared in one Contracting State shall entail for the bankrupt, in the other Contracting State, the occupational disqualifications to which he is liable, in his capacity as a trader, under the law of the latter State.

(3) In so far as the law of the Contracting State in which bankruptcy has been declared permits him to do so, the trustee shall be empowered to act in the other State as representative of the bankrupt or of the estate, and in particular:

1. to take any measures for the preservation or administration of the estate;
2. to bring any legal action;
3. to sell movable property of the bankrupt;
4. to effect the sale of immovable property, making application for that purpose, in Belgium, to the Commercial Court at Brussels, and, in Austria, to the Commercial Court at Vienna; the said courts shall order such measures as are necessary for the sale of the property, as if bankruptcy had been declared in the territory of their State.

Article 5. The court which has declared bankruptcy may appoint an additional trustee empowered to act in the territory of the other Contracting State in accordance with article 4, paragraph 3.

Article 6. (1) The court which has declared bankruptcy may, by letters rogatory, request the court of the other State specified in paragraph 4 to effect the publication of the adjudication of bankruptcy and any other decision relating to the bankruptcy if there is reason to presume the presence of creditors or the existence of assets of the debtor in the latter State.

(2) The requested court shall cause a translation to be made of the decisions transmitted to it and shall effect the publication thereof in the form prescribed by the laws of its State. In addition, the requested court shall, in accordance with the laws of its State, cause the decisions to be entered in the public registers and take such measures as are necessary to ensure that items addressed to the bankrupt are delivered to the trustee.

(3) The State of the requested court shall be entitled to claim reimbursement of the costs of publication and registration from the State of the requesting court.

(4) The court to which letters rogatory shall be addressed is, in Belgium, the Commercial Court at Brussels and, in Austria, the Commercial Court at Vienna. The said court shall transmit the letters rogatory to another court of the same State if it cannot itself order the requisite measures.

Article 7. (1) A declaration of bankruptcy, and discharge of the bankrupt or termination of the bankruptcy in any other way, shall have effect in the other Contracting State on the date specified by the law of the State in which bankruptcy was declared.

(2) Where bankruptcy has been declared in one Contracting State, payments made to the bankrupt in the other State shall, notwithstanding the provisions of paragraph 1, be valid and release the debtor in relation to the estate if they are made prior to publication as prescribed by the law of the latter State, unless the debtor knew or should have known that he had been declared bankrupt. Payments made in that State subsequent to publication as prescribed shall release the debtor only if they accrue to the estate or if the debtor, despite publication of the declaration of bankruptcy, could not have known that he had been declared bankrupt.

Article 8. (1) Debt-claims secured by a lien on movable property, and the order of priority of such liens, shall be determined according to the law of the country in which bankruptcy has been declared.

(2) Mortgages and liens on immovable property shall be governed by the law of the Contracting State in which such property is situated.

(3) Mortgages and liens on ships, boats and aircraft shall be governed by the law of the Contracting State in which they are registered.

(4) Persons employed in an establishment of the debtor situated in the Contracting State other than the one in which bankruptcy has been declared may avail themselves of the law of either of the two States with a view to asserting the totality of their preferential claims in respect of wages due against assets existing in the territory of that State.

(5) Where bankruptcy is declared in one Contracting State, debt-claims of public corporations of the other State shall be entitled to share in the distribution of the assets of the estate. Any preferences enjoyed by such debt-claims shall be recognized only in respect of assets existing in the territory of the State other than the one in which bankruptcy has been declared; they shall be governed in that territory by the law of that State.

Article 9. (1) Decisions in matters of bankruptcy, including decisions relating to composition after bankruptcy, judicial composition or extension of payment, rendered in one Contracting State by the court having jurisdiction within the meaning of article 2 shall be recognized in the other State unless they are contrary to the public policy of the latter State or the rights of the defence have not been respected. The same shall apply to decisions on actions arising directly out of the bankruptcy which have been rendered by a court having jurisdiction within the meaning of article 3. Decisions referred to in this paragraph shall have effect in the other State on the date specified by the law of the State in which they were rendered.

(2) In the event of composition, the competent authority of one Contracting State may, in accordance with its laws, take all such measures as are necessary for the supervision of the management or liquidation, in the other State, of the assets of the debtor; for that purpose, it may, in particular, appoint a person empowered to act in the territory of the other State.

(3) Any publication and entry in the public registers which decisions referred to in paragraph 1 may occasion in the Contracting State other than the one in which they were rendered shall be governed by the provisions of article 6.

Article 10. The provisions of this Convention relating to decisions rendered by the Austrian court which has declared bankruptcy or has confirmed a composition shall apply to the extracts from lists of debt-claims issued as enforceable instruments by the court.

Article 11. (1) Where a decision rendered by an Austrian court in respect of matters covered by this Convention is enforceable in Austria and is to be the subject of acts of enforcement in Belgium, it shall be rendered enforceable in Belgium by means of an enforcement order by the court of first instance if recognition of such decisions is provided for in this Convention. The enforcement order may be contested by recourse to any remedies, other than *opposition*, provided for in such matters under Belgian law.

(2) Where a decision rendered by a Belgian court in respect of matters covered by this Convention is enforceable in Belgium, it shall also be enforceable in Austria if recognition of such decisions is provided for in this Convention; the decision concerning enforcement may be contested by recourse to any remedies provided for in such matters under Austrian law.

(3) The request for an enforcement order in Belgium or for enforcement of the decision in Austria shall be submitted, and a ruling made on it, in such form and in accordance with such rules as are laid down by the laws of the State in which enforcement is requested.

(4) The requesting Party shall produce:

1. a transcript of the decision;
2. in the case of a decision by default, a certified copy of the summons or any other document evidencing that the respondent was legally summoned.

(5) The documents to be produced shall be exempt from legalization or any similar formality; they shall be accompanied by a translation in one of the official languages of the requested State, certified by a sworn translator of one of the two States.

Article 12. This Convention shall apply only to bankruptcies declared after the date of its entry into force and to compositions and extensions of payment requested after that date.

Article 13. (1) This Convention shall be ratified. The exchange of instruments of ratification shall take place as soon as possible at Vienna.

(2) This Convention shall enter into force on the sixtieth day following the exchange of instruments of ratification.

Article 14. Either Contracting State may denounce this Convention by giving notice in writing to the other State. Such denunciation shall take effect one year after the date on which notice is given.

Article 15. Any dispute concerning the interpretation or implementation of this Convention which may arise between the Contracting States shall be settled through the diplomatic channel.

IN WITNESS WHEREOF the Plenipotentiaries of the two States have signed this Convention and have thereto affixed their seals.

DONE at Brussels, on 16 July 1969, in triplicate in the French, Dutch and German languages, the three texts being equally authentic.

For the Kingdom of Belgium:
P. HARMEL

For the Republic of Austria:
K. FARBOWSKY

ADDITIONAL PROTOCOL TO THE CONVENTION OF 16 JULY 1969 BETWEEN THE KINGDOM OF BELGIUM AND THE REPUBLIC OF AUSTRIA CONCERNING BANKRUPTCY, COMPOSITION AND EXTENSION OF PAYMENT

The Contracting Parties to the Convention between the Kingdom of Belgium and the Republic of Austria concerning bankruptcy, composition and extension of payment, signed at Brussels on 16 July 1969 (hereinafter referred to as "the Convention"), have agreed as follows:

Article I. The provisions of the Convention shall not apply to bankruptcies of or compositions by insurance companies or to extensions of payment granted to such companies.

Article II. This Protocol shall form an integral part of the Convention.

IN WITNESS WHEREOF the Plenipotentiaries, being duly authorized thereto, have signed this Protocol and have thereto affixed their seals.

DONE at Brussels, on 13 June 1973, in two original copies in the French, Dutch and German languages, the three texts being equally authentic.

For the Kingdom of Belgium:

[Signed]

R. VAN ELSLANDE

For the Republic of Austria:

[Signed]

K. FARBOWSKY

No. 14535

**UNITED NATIONS
(UNITED NATIONS CAPITAL
DEVELOPMENT FUND)
and
NIGER**

**Grant Agreement – *Beef Fattening* (with annexes). Signed at
Niamey on 12 December 1975 and 12 January 1976**

Authentic text: French.

Registered ex officio on 12 January 1976.

**ORGANISATION DES NATIONS UNIES
(FONDS D'ÉQUIPEMENT
DES NATIONS UNIES)
et
NIGER**

**Accord de don – *Embouche bovine* (avec annexes). Signé à
Niamey les 12 décembre 1975 et 12 janvier 1976**

Texte authentique : français.

Enregistré d'office le 12 janvier 1976.

[TRANSLATION — TRADUCTION]

GRANT AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE REPUBLIC OF THE NIGER AND THE UNITED NATIONS CAPITAL FUND

ACCORD¹ DE DON ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DU NIGER ET LE FONDS D'ÉQUIPEMENT DES NATIONS UNIES

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément à l'article 12, paragraphe 2, du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 12 January 1976 by signature, in accordance with section 6.01.

¹ Entré en vigueur le 12 janvier 1976 par la signature, conformément à la section 6.01.

No. 14536

**UNITED NATIONS
(UNITED NATIONS DEVELOPMENT PROGRAMME)
and
JORDAN**

**Agreement concerning assistance by the United Nations
Development Programme to the Government of the
Hashemite Kingdom of Jordan. Signed at Amman on
12 January 1976**

Authentic text: English.

Registered ex officio on 12 January 1976.

**ORGANISATION DES NATIONS UNIES
(PROGRAMME DES NATIONS UNIES
POUR LE DÉVELOPPEMENT)
et
JORDANIE**

**Accord relatif à une assistance du Programme des Nations
Unies pour le développement au Gouvernement du
Royaume hachémite de Jordanie. Signé à Amman le
12 janvier 1976**

Texte authentique : anglais.

Enregistré d'office le 12 janvier 1976.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE HASHEMITE KINGDOM OF JORDAN AND THE UNITED NATIONS DEVELOPMENT PROGRAMME

WHEREAS the General Assembly of the United Nations has established the United Nations Development Programme (hereinafter called the UNDP) to support and supplement the national efforts of developing countries at solving the most important problems of their economic development and to promote social progress and better standards of life; and

WHEREAS the Government of the Hashemite Kingdom of Jordan wishes to request assistance from the UNDP for the benefit of its people;

NOW THEREFORE the Government and the UNDP (hereinafter called the Parties) have entered into this Agreement in a spirit of friendly co-operation.

Article I. SCOPE OF THIS AGREEMENT

1. This Agreement embodies the basic conditions under which the UNDP and its Executing Agencies shall assist the Government in carrying out its development projects, and under which such UNDP-assisted projects shall be executed. It shall apply to all such UNDP assistance and to such Project Documents or other instruments (hereinafter called Project Documents) as the Parties may conclude to define the particulars of such assistance and the respective responsibilities of the Parties and the Executing Agency hereunder in more detail in regard to such projects.
2. Assistance shall be provided by the UNDP under this Agreement only in response to requests submitted by the Government and approved by the UNDP. Such assistance shall be made available to the Government, or to such entity as the Government may designate, and shall be furnished and received in accordance with the relevant and applicable resolutions and decisions of the competent UNDP organs, and subject to the availability of the necessary funds to the UNDP.

Article II. FORMS OF ASSISTANCE

1. Assistance which may be made available by the UNDP to the Government under this Agreement may consist of:
 - (a) the services of advisory experts and consultants, including consultant firms or organizations, selected by and responsible to, the UNDP or the Executing Agency concerned;
 - (b) the services of operational experts selected by the Executing Agency to perform functions of an operational, executive or administrative character as civil servants of the Government or as employees of such entities as the Government may designate under article I, paragraph 2, hereof;
 - (c) the services of members of the United Nations Volunteers (hereinafter called volunteers);
 - (d) equipment and supplies not readily available in the Hashemite Kingdom of Jordan (hereinafter called the country);
 - (e) seminars, training programmes, demonstration projects, expert working groups and related activities;

¹ Came into force on 12 January 1976 by signature, in accordance with article XIII (1).

- (f) scholarships and fellowships, or similar arrangements under which candidates nominated by the Government and approved by the Executing Agency concerned may study or receive training; and
 - (g) any other form of assistance which may be agreed upon by the Government and the UNDP.
2. Requests for assistance shall be presented by the Government to the UNDP through the UNDP resident representative in the country (referred to in paragraph 4(a) of this article), and in the form and in accordance with procedures established by the UNDP for such requests. The Government shall provide the UNDP with all appropriate facilities and relevant information to appraise the request, including an expression of its intent with respect to the follow-up of investment-oriented projects.
3. Assistance may be provided by the UNDP to the Government either directly, with such external assistance as it may deem appropriate, or through an Executing Agency, which shall have primary responsibility for carrying out UNDP assistance to the project and which shall have the status of an independent contractor for this purpose. Where assistance is provided by the UNDP directly to the Government, all references in this Agreement to an Executing Agency shall be construed to refer to the UNDP, unless clearly inappropriate from the context.
4. (a) The UNDP may maintain a permanent mission, headed by a resident representative, in the country to represent the UNDP therein and be the principal channel of communication with the Government on all Programme matters. The resident representative shall have full responsibility and ultimate authority, on behalf of the UNDP Administrator, for the UNDP programme in all its aspects in the country, and shall be team leader in regard to such representatives of other United Nations organizations as may be posted in the country, taking into account their professional competence and their relations with appropriate organs of the Government. The resident representative shall maintain liaison on behalf of the Programme with the appropriate organs of the Government, including the Government's co-ordinating agency for external assistance, and shall inform the Government of the policies, criteria and procedures of the UNDP and other relevant programmes of the United Nations. He shall assist the Government, as may be required, in the preparation of UNDP country programme and project requests, as well as proposals for country programme or project changes, assure proper co-ordination of all assistance rendered by the UNDP through various Executing Agencies or its own consultants, assist the Government, as may be required, in co-ordinating UNDP activities with national, bilateral and multilateral programmes within the country, and carry out such other functions as may be entrusted to him by the Administrator or by an Executing Agency.
- (b) The UNDP mission in the country shall have such other staff as the UNDP may deem appropriate to its proper functioning. The UNDP shall notify the Government from time to time of the names of the members, and of the families of the members, of the mission, and of changes in the status of such persons.

Article III. EXECUTION OF PROJECTS

1. The Government shall remain responsible for its UNDP-assisted development projects and the realization of their objectives as described in the relevant Project Documents, and shall carry out such parts of such projects as may be stipulated in the provisions of this Agreement and such Project Documents. The UNDP undertakes to complement and supplement the Government's participation in such

projects through assistance to the Government in pursuance of this Agreement and the Work Plans forming part of such Project Documents, and through assistance to the Government in fulfilling its intent with respect to investment follow-up. The Government shall inform UNDP of the Government Cooperating Agency directly responsible for the Government's participation in each UNDP-assisted project. Without prejudice to the Government's overall responsibility for its projects, the Parties may agree that an Executing Agency shall assume primary responsibility for execution of a project in consultation and agreement with the Cooperating Agency, and any arrangements to this effect shall be stipulated in the project Work Plan forming part of the Project Document together with arrangements, if any, for transfer of such responsibility, in the course of project execution, to the Government or to an entity designated by the Government.

2. Compliance by the Government with any prior obligations agreed to be necessary or appropriate for UNDP assistance to a particular project shall be a condition of performance by the UNDP and the Executing Agency of their responsibilities with respect to that project. Should provision of such assistance be commenced before such prior obligations have been met, it may be terminated or suspended after appropriate consultations with the Government.

3. Any agreement between the Government and an Executing Agency concerning the execution of a UNDP-assisted project or between the Government and an operational expert shall be subject to the provisions of this Agreement.

4. The Cooperating Agency shall as appropriate and in consultation with the Executing Agency assign a full-time director for each project who shall perform such functions as are assigned to him by the Cooperating Agency. The Executing Agency shall as appropriate and in consultation with the Government appoint a Chief Technical Adviser or Project Coordinator responsible to the Executing Agency to oversee the Executing Agency's participation in the project at the project level. He shall supervise and coordinate activities of experts and other Executing Agency personnel and be responsible for the on-the-job training of national Government counterparts. He shall be responsible for the management and efficient utilization of all UNDP-financed inputs, including equipment provided to the project.

5. In the performance of their duties, advisory experts, consultants and volunteers shall act in close consultation with the Government and with persons or bodies designated by the Government, and shall comply with such instructions from the Government as may be appropriate to the nature of their duties and the assistance to be given and as may be mutually agreed upon between the UNDP and the Executing Agency concerned and the Government. Operational experts shall be solely responsible to, and be under the exclusive direction of, the Government or the entity to which they are assigned, but shall not be required to perform any functions incompatible with their international status or with the purposes of the UNDP or of the Executing Agency. The Government undertakes that the commencing date of each operational expert in its service shall coincide with the effective date of his contract with the Executing Agency concerned, it being understood that the date of contract and the date of entry on duty will be as close as possible.

6. Recipients of fellowships shall be selected by the Executing Agency from Government nominees. Such fellowships shall be administered in accordance with the fellowship policies and practices of the Executing Agency.

7. Technical and other equipment, materials, supplies and other property financed or provided by the UNDP shall belong to the UNDP unless and until such time as

ownership thereof is transferred, on terms and conditions mutually agreed upon between the Government and the UNDP, to the Government or to an entity nominated by it.

8. Patent rights, copyright rights, and other similar rights to any discoveries or work resulting from UNDP assistance under this Agreement shall belong to the UNDP. Unless otherwise agreed by the Parties in each case, however, the Government shall have the right to use any such discoveries or work within the country free of royalty or any charge of similar nature.

Article IV. INFORMATION CONCERNING PROJECTS

1. The Government shall furnish the UNDP with such relevant reports, maps, accounts, records, statements, documents and other information as it may request concerning any UNDP-assisted project, its execution or its continued feasibility and soundness, or concerning the compliance by the Government with its responsibilities under this Agreement or Project Documents.

2. The UNDP undertakes that the Government shall be kept currently informed, through periodic reports, of the progress of its assistance activities under this Agreement. Either Party shall have the right, at any time, to observe the progress of operations on UNDP-assisted projects.

3. The Government shall, subsequent to the completion of a UNDP-assisted project, make available to the UNDP at its request information as to benefits derived from and activities undertaken to further the purposes of that project, including information necessary or appropriate to its evaluation or to evaluation of UNDP assistance, and shall consult with and permit observation by the UNDP for this purpose.

4. Any information or material which the Government is required to provide to the UNDP under this Article shall be made available by the Government to an Executing Agency at the request of the Executing Agency concerned.

5. The Parties shall consult each other regarding the publication, as appropriate, of any information relating to any UNDP-assisted project or to benefits derived therefrom. However, any information relating to any investment-oriented project may be released by the UNDP to potential investors, unless and until the Government has requested the UNDP in writing to restrict the release of information relating to such project.

Article V. PARTICIPATION AND CONTRIBUTION OF GOVERNMENT IN EXECUTION OF PROJECT

1. In fulfilment of the Government's responsibility to participate and co-operate in the execution of the projects assisted by the UNDP under this Agreement, it shall contribute the following in kind to the extent detailed in relevant Project Documents:

- (a) local counterpart professional and other services, including national counterparts to operational experts;
- (b) land, buildings, and training and other facilities available or produced within the country; and
- (c) equipment, materials and supplies available or produced within the country.

2. Whenever the provision of equipment forms part of UNDP assistance to the Government, the latter shall meet charges relating to customs clearance of such equipment, its transportation from the port of entry to the project site together with

any incidental handling or storage and related expenses, its insurance after delivery to the project site, and its installation and maintenance.

3. The Government shall also meet the salaries of trainees and recipients of fellowships during the period of their fellowships with due regard to Laws and Regulations effective in Jordan.

4. If so provided in the Project Document, the Government shall pay, or arrange to have paid, to the UNDP or an Executing Agency the sums required, to the extent specified in the Project Budget of the Project Document, for the provision of any of the items enumerated in paragraph 1 of this Article, whereupon the Executing Agency shall obtain, with the approval of the Government, the necessary items and account annually to the UNDP for any expenditures out of payments made under this provision.

5. Moneys payable to the UNDP under the preceding paragraph shall be paid to an account designated for this purpose by the Secretary-General of the United Nations and shall be administered in accordance with the applicable financial regulations of the UNDP.

6. The cost of items constituting the Government's contribution to the project and any sums payable by the Government in pursuance of this article, as detailed in Project Budgets, shall be considered as estimates based on the best information available at the time of preparation of such Project Budgets. Such sums shall be subject to adjustment whenever necessary to reflect the actual cost of any such items purchased thereafter.

7. The Government shall as appropriate display suitable signs at each project identifying it as one assisted by the UNDP and the Executing Agency.

*Article VI. ASSESSED PROGRAMME COSTS
AND OTHER ITEMS PAYABLE IN LOCAL CURRENCY*

1. In addition to the contribution referred to in article V above, the Government shall assist the UNDP in providing it with assistance by participating in paying or arranging to pay for the following local costs or facilities, in the amounts specified in the relevant Project Document or otherwise determined by the UNDP in pursuance of relevant decisions of its governing bodies:

- (a) the local living costs of advisory experts and consultants assigned to projects in the country;
- (b) local administrative and clerical services, including necessary local secretarial help, interpreter-translators, and related assistance;
- (c) transportation of personnel within the country; and
- (d) postage and telecommunications for official purposes.

2. The Government shall also pay each operational expert directly the salary, allowances and other related emoluments which would be payable to one of its nationals if appointed to the post involved. It shall grant an operational expert the same annual and sick leave as the Executing Agency concerned grants its own officials, and shall make any arrangement necessary to permit him to take home leave to which he is entitled under the terms of his service with the Executing Agency concerned. Should his service with the Government be terminated by it under circumstances which give rise to an obligation on the part of an Executing Agency to pay him an indemnity under its contract with him, the Government shall contribute to the cost thereof the amount of separation indemnity which would be payable to a national

civil servant or comparable employee of like rank whose service is terminated in the same circumstances.

3. The Government undertakes to furnish in kind the following local services and facilities:

- (a) the necessary office space and other premises;
- (b) such medical facilities and services for international personnel as may be available to national civil servants;
- (c) simple but adequately furnished accommodation to volunteers; and
- (d) assistance in finding suitable housing accommodation for international personnel, and the provision of such housing to operational experts under the same conditions as to national civil servants of comparable rank.

4. The Government shall also contribute towards the expenses of maintaining the UNDP mission in the country by paying annually to the UNDP a lump sum mutually agreed between the Parties to assist in covering the following expenditures:

- (a) an appropriate office with equipment and supplies, adequate to serve as local headquarters for the UNDP in the country;
- (b) appropriate local secretarial and clerical help, interpreters, translators and related assistance;
- (c) transportation of the resident representative and his staff for official purposes within the country;
- (d) postage and telecommunications for official purposes; and
- (e) subsistence for the resident representative and his staff while in official travel status within the country.

5. The Government shall have the option of providing in kind the facilities referred to in paragraph 4 above, with the exception of items (b) and (e).

6. Moneys payable under the provisions of this article, other than under paragraph 2, shall be paid by the Government and administered by the UNDP in accordance with article V, paragraph 5.

Article VII. RELATION TO ASSISTANCE FROM OTHER SOURCES

In the event that assistance towards the execution of a project is obtained by either Party from other sources, the Parties shall consult each other and the Executing Agency with a view to effective co-ordination and utilization of assistance received by the Government from all sources. The obligations of the Government hereunder shall not be modified by any arrangements it may enter into with other entities co-operating with it in the execution of a project.

Article VIII. USE OF ASSISTANCE

The Government shall exert its best efforts to make the most effective use of the assistance provided by the UNDP and shall use such assistance for the purpose for which it is intended. Without restricting the generality of the foregoing, the Government shall take such steps to this end as are specified in the Project Document.

Article IX. PRIVILEGES AND IMMUNITIES

1. The Government shall apply to the United Nations and its organs, including the UNDP and U.N. subsidiary organs acting as UNDP Executing Agencies, their property, funds and assets, and to their officials, including the resident representative and

other members of the UNDP mission in the country, the provisions of the Convention on the privileges and immunities of the United Nations.¹

2. The Government shall apply to each Specialized Agency acting as an Executing Agency, its property, funds and assets, and to its officials, the provisions of the Convention on the privileges and immunities of the specialized agencies,² including any Annex to the Convention applicable to such Specialized Agency. In case the International Atomic Energy Agency (the IAEA) acts as an Executing Agency, the Government shall apply to its property, funds and assets, and to its officials and experts, the Agreement on the privileges and immunities of the IAEA.³

3. Members of the UNDP mission in the country shall be granted such additional privileges and immunities as may be necessary for the effective exercise by the mission of its functions.

4. (a) Except as the Parties may otherwise agree in Project Documents relating to specific projects, the Government shall grant all persons, other than Government nationals employed locally, performing services on behalf of the UNDP, a Specialized Agency or the IAEA who are not covered by paragraphs 1 and 2 above the same privileges and immunities as officials of the United Nations, the Specialized Agency concerned or the IAEA under sections 18, 19 or 18 respectively of the Conventions on the privileges and immunities of the United Nations or of the Specialized Agencies, or of the Agreement on the privileges and immunities of the IAEA.

(b) For purposes of the instruments on privileges and immunities referred to in the preceding parts of this article:

(1) all papers and documents relating to a project in the possession or under the control of the persons referred to in sub-paragraph 4 (a) above shall be deemed to be documents belonging to the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be; and

(2) equipment, materials and supplies brought into or purchased or leased by those persons within the country for purposes of a project shall be deemed to be property of the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be.

5. The expression "persons performing services" as used in articles IX, X and XIII of this Agreement includes operational experts, volunteers, consultants, and juridical as well as natural persons and their employees. It includes governmental or non-governmental organizations or firms which UNDP may retain, whether as an Executing Agency or otherwise, to execute or to assist in the execution of UNDP assistance to a project, and their employees. Nothing in this Agreement shall be construed to limit the privileges, immunities or facilities conferred upon such organizations or firms or their employees in any other instrument.

Article X. FACILITIES FOR EXECUTION OF UNDP ASSISTANCE

1. The Government shall take any measures which may be necessary to exempt the UNDP, its Executing Agencies, their experts and other persons performing services on their behalf from regulations or other legal provisions which may interfere with operations under this Agreement, and shall grant them such other facilities as may be

¹ United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

² *Ibid.*, vol. 33, p. 261. For the final and revised texts of annexes published subsequently, see vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308; vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348; and vol. 645, p. 340.

³ *Ibid.*, vol. 374, p. 147.

necessary for the speedy and efficient execution of UNDP assistance. It shall, in particular, grant them the following rights and facilities:

- (a) prompt clearance of experts and other persons performing services on behalf of the UNDP or an Executing Agency;
 - (b) prompt issuance without cost of necessary visas, licenses or permits;
 - (c) access to the site of work and all necessary rights of way;
 - (d) free movement within or to or from the country, to the extent necessary for proper execution of UNDP assistance;
 - (e) the most favourable legal rate of exchange;
 - (f) any permits necessary for the importation of equipment, materials and supplies, and for their subsequent exportation;
 - (g) any permits necessary for importation of property belonging to and intended for the personal use or consumption of officials of the UNDP, its Executing Agencies, or other persons performing services on their behalf, and for the subsequent exportation of such property; and
 - (h) prompt release from customs of the items mentioned in sub-paragraphs (f) and (g) above.
2. Assistance under this Agreement being provided for the benefit of the Government and people of the Hashemite Kingdom of Jordan, the Government shall bear all risks of operations arising under this Agreement. It shall be responsible for dealing with claims which may be brought by third parties against the UNDP or an Executing Agency, their officials or other persons performing services on their behalf, and shall hold them harmless in respect of claims or liabilities arising from operations under this Agreement. The foregoing provision shall not apply where the Parties and the Executing Agency are agreed that a claim or liability arises from the gross negligence or wilful misconduct of the above-mentioned individuals.

Article XI. SUSPENSION OR TERMINATION OF ASSISTANCE

1. The UNDP may, after appropriate consultation with the Government and the Executing Agency, by written notice to the Government and to the Executing Agency concerned suspend its assistance to any project if in the judgement of the UNDP any circumstance arises which interferes with or threatens to interfere with the successful completion of the project or the accomplishment of its purposes. The UNDP may, in the same or a subsequent written notice, indicate the conditions under which it is prepared to resume its assistance to the project. Any such suspension shall continue until such time as such conditions are accepted by the Government and as the UNDP shall give written notice to the Government and the Executing Agency that it is prepared to resume its assistance.
2. If any situation referred to in paragraph 1 of this article shall continue for a period of fourteen days after notice thereof and of suspension shall have been given by the UNDP to the Government and the Executing Agency, then at any time thereafter during the continuance thereof, the UNDP may by written notice to the Government and the Executing Agency terminate its assistance to the project.
3. The provisions of this article shall be without prejudice to any other rights or remedies the UNDP may have in the circumstances, whether under general principles of law or otherwise.

Article XII. SETTLEMENT OF DISPUTES

1. Any dispute between the UNDP and the Government arising out of or relating to this Agreement which is not settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third, who shall be the chairman. If within thirty days of the request for arbitration either Party has not appointed an arbitrator or if within fifteen days of the appointment of two arbitrators the third arbitrator has not been appointed, either Party may request the President of the International Court of Justice to appoint an arbitrator. The procedure of the arbitration shall be fixed by the arbitrators, and the expenses of the arbitration shall be borne by the Parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the Parties as the final adjudication of the dispute.

2. Any dispute between the Government and an operational expert arising out of or relating to the conditions of his service with the Government may be referred to the Executing Agency providing the operational expert by either the Government or the operational expert involved, and the Executing Agency concerned shall use its good offices to assist them in arriving at a settlement. If the dispute cannot be settled in accordance with the preceding sentence or by other agreed mode of settlement, the matter shall at the request of either Party be submitted to arbitration following the same provisions as are laid down in paragraph 1 of this article, except that the arbitrator not appointed by either Party or by the arbitrators of the Parties shall be appointed by the Secretary-General of the Permanent Court of Arbitration.

Article XIII. GENERAL PROVISIONS

1. This Agreement shall enter into force upon signature, and shall continue in force until terminated under paragraph 3 below. Upon the entry into force of this Agreement, it shall supersede existing Agreements¹ concerning the provision of assistance to the Government out of UNDP resources and concerning the UNDP office in the country, and it shall apply to all assistance provided to the Government and to the UNDP office established in the country under the provisions of the Agreements now superseded.

2. This Agreement may be modified by written agreement between the Parties hereto. Any relevant matter for which no provision is made in this Agreement shall be settled by the Parties in keeping with the relevant resolutions and decisions of the appropriate organs of the United Nations. Each Party shall give full and sympathetic consideration to any proposal advanced by the other Party under this paragraph.

3. This Agreement may be terminated by either Party by written notice to the other and shall terminate sixty days after receipt of such notice.

4. The obligations assumed by the Parties under articles IV (concerning project information) and VIII (concerning the use of assistance) hereof shall survive the expiration or termination of this Agreement. The obligations assumed by the Government under articles IX (concerning privileges and immunities), X (concerning facilities for project execution) and XII (concerning settlement of disputes) hereof shall survive the expiration or termination of this Agreement to the extent necessary to permit orderly withdrawal of personnel, funds and property of the UNDP and of any

¹ See "Revised Standard Agreement concerning technical assistance signed at Amman on 14 June 1955", in United Nations, *Treaty Series*, vol. 212, p. 263; "Agreement between the United Nations Special Fund and the Government of Jordan concerning assistance from the Special Fund signed at Amman on 15 December 1959", *ibid.*, vol. 346, p. 3, and "Standard Agreement on operational assistance signed at Amman on 3 March 1968", *ibid.*, vol. 632, p. 66.

Executing Agency, or of any persons performing services on their behalf under this Agreement.

IN WITNESS WHEREOF the undersigned, duly appointed representatives of the United Nations Development Programme and of the Government, respectively, have on behalf of the Parties signed the present Agreement in the English language in two copies at Amman, this 12 day of January 1976.

For the United Nations
Development Programme:

[Signed]

JEAN-CLAUDE AIMÉ

Resident Representative of the United
Nations Development Programme
in Jordan

For the Government
of the Hashemite Kingdom
of Jordan:

[Signed]

HANNA ODEH

President
National Planning Council

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DU ROYAUME HACHÉMITE DE JORDANIE ET LE PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT

CONSIDÉRANT que l'Assemblée générale des Nations Unies a établi le Programme des Nations Unies pour le développement (ci-après dénommé le PNUD) afin d'appuyer et de compléter les efforts que les pays en développement déploient sur le plan national pour résoudre les problèmes les plus importants de leur développement économique, de favoriser le progrès social et d'instaurer de meilleures conditions de vie; et

CONSIDÉRANT que le Gouvernement du Royaume hachémite de Jordanie souhaite demander l'assistance du PNUD dans l'intérêt de son peuple;

Le Gouvernement et le PNUD (ci-après dénommés les Parties) ont conclu le présent Accord dans un esprit d'amicale coopération.

Article premier. PORTÉE DE L'ACCORD

1. Le présent Accord énonce les conditions fondamentales dans lesquelles le PNUD et les Organisations chargées de l'exécution aideront le Gouvernement à mener à bien ses projets de développement, et dans lesquelles lesdits projets bénéficiant de l'assistance du PNUD seront exécutés. Il vise l'ensemble de l'assistance que le PNUD fournira à ce titre, ainsi que les Descriptifs des projets ou autres textes (ci-après dénommés les Descriptifs des projets) que les Parties pourront mettre au point d'un commun accord pour définir plus précisément, dans le cadre de ces projets, les détails de cette assistance et les responsabilités respectives des Parties et de l'Organisation chargée de l'exécution aux termes du présent Accord.

2. Le PNUD ne fournira une assistance au titre du présent Accord que pour répondre aux demandes présentées par le Gouvernement et approuvées par le PNUD. Cette assistance sera mise à la disposition du Gouvernement ou de toute entité que le Gouvernement pourra désigner, et elle sera fournie et reçue conformément aux résolutions et décisions pertinentes et applicables des organes compétents du PNUD, et sous réserve que le PNUD dispose des fonds nécessaires.

Article II. FORMES DE L'ASSISTANCE

1. L'assistance que le PNUD pourra mettre à la disposition du Gouvernement en vertu du présent Accord comprend notamment :

- a) Les services d'experts-conseils et de consultants, y compris ceux de cabinets ou d'organismes de consultants, choisis par le PNUD ou l'Organisation chargée de l'exécution et responsables devant eux;
- b) Les services d'experts opérationnels choisis par l'Organisation chargée de l'exécution pour exercer des fonctions d'exécution, de direction ou d'administration en tant que fonctionnaires du Gouvernement ou employés des entités que le Gouvernement pourra désigner conformément au paragraphe 2 de l'article premier du présent Accord;

¹ Entré en vigueur le 12 janvier 1976 par la signature, conformément à l'article XIII, paragraphe 1.

- c) Les services de Volontaires des Nations Unies (ci-après dénommés les volontaires);
- d) Le matériel et les fournitures qu'il est difficile de se procurer dans le Royaume hachémite de Jordanie (ci-après dénommé le pays);
- e) Des séminaires, des programmes de formation, des projets de démonstration, des groupes de travail d'experts et des activités connexes;
- f) Des bourses d'études et de perfectionnement ou des dispositions similaires permettant aux candidats désignés par le Gouvernement et agréés par l'Organisation chargée de l'exécution de faire des études ou de recevoir une formation professionnelle; et
- g) Toute autre forme d'assistance dont le Gouvernement et le PNUD pourront convenir.

2. Le Gouvernement devra présenter ses demandes d'assistance au PNUD par l'intermédiaire du représentant résident du PNUD dans le pays (mentionné à l'alinéa *a* du paragraphe 4 du présent article), sous la forme et conformément aux procédures prévues par le PNUD pour ces demandes. Le Gouvernement fournira au PNUD toutes les facilités nécessaires et tous les renseignements pertinents pour évaluer les demandes, en lui faisant part notamment de ses intentions quant à la suite à donner aux projets orientés vers l'investissement.

3. Le PNUD pourra aider le Gouvernement, soit directement, en lui fournissant l'assistance extérieure qu'il jugera appropriée, soit par l'intermédiaire d'une organisation chargée de l'exécution, qui sera responsable au premier chef de la mise en œuvre de l'assistance du PNUD au titre du projet et dont la situation, à cette fin, sera celle d'un entrepreneur indépendant. Lorsque le PNUD fournira directement une assistance au Gouvernement, toute mention d'une Organisation chargée de l'exécution dans le présent Accord devra être interprétée comme désignant le PNUD, à moins que, de toute évidence, le contexte ne s'y oppose.

4. *a)* Le PNUD pourra avoir dans le pays une mission permanente, dirigée par un représentant résident, pour le représenter sur place et servir de principal agent de liaison avec le Gouvernement pour toutes les questions relatives au Programme. Au nom de l'Administrateur du PNUD, le représentant résident sera responsable, pleinement et en dernier ressort, du Programme du PNUD sous tous ses aspects dans le pays et assumera les fonctions de chef d'équipe à l'égard des représentants d'autres organismes des Nations Unies en poste dans le pays, compte tenu de leurs qualifications professionnelles et de leurs relations avec les organes compétents du Gouvernement. Au nom du Programme, le représentant résident assurera la liaison avec les organes compétents du Gouvernement, notamment l'organisme national chargé de coordonner l'assistance extérieure, et il informera le Gouvernement des principes, critères et procédures du PNUD et des autres programmes pertinents des Nations Unies. Le cas échéant, il aidera le Gouvernement à établir les demandes concernant le Programme et les projets du pays que le Gouvernement compte soumettre au PNUD, ainsi que les propositions visant à modifier le programme ou les projets, il assurera comme il convient la coordination de toute l'assistance que le PNUD fournira par l'intermédiaire des diverses organisations chargées de l'exécution ou de ses propres consultants, il aidera le Gouvernement, lorsqu'il y a lieu, à coordonner les activités du PNUD avec celles qui relèvent des programmes nationaux, bilatéraux et multilatéraux dans le pays et il s'acquittera de toutes les autres tâches que l'Administrateur ou une Organisation chargée de l'exécution pourront lui confier.

b) La mission du PNUD dans le pays sera en outre dotée du personnel que le PNUD jugera nécessaire pour assurer la bonne marche des travaux. Le PNUD noti-

fiera au Gouvernement, de temps à autre, le nom des membres du personnel de la mission et des membres de leur famille, et toute modification de la situation de ces personnes.

Article III. EXÉCUTION DES PROJETS

1. Le Gouvernement demeurera responsable de ses projets de développement qui bénéficient de l'assistance du PNUD et de la réalisation de leurs objectifs tels qu'ils sont décrits dans les Descriptifs des projets et il exécutera les éléments de ces projets qui seront spécifiés dans le présent Accord et lesdits Descriptifs. Le PNUD s'engage à appuyer et compléter la participation du Gouvernement à ces projets en lui fournissant une assistance conformément au présent Accord et aux plans de travail contenus dans les Descriptifs des projets et en l'aidant à réaliser ses intentions quant à la suite à donner aux investissements. Le Gouvernement indiquera au PNUD quel est l'Organisme coopérateur du Gouvernement directement responsable de la participation du Gouvernement dans chacun des projets bénéficiant de l'assistance du PNUD. Sans préjudice de la responsabilité générale du Gouvernement à l'égard de ses projets, les Parties pourront convenir qu'une organisation chargée de l'exécution sera responsable au premier chef de l'exécution d'un projet, en consultation et en accord avec l'Organisme coopérateur, tous les arrangements à cet effet étant stipulés dans le plan de travail contenu dans le Descriptif du projet, ainsi que tous les arrangements prévus, le cas échéant, pour déléguer cette responsabilité, au cours de l'exécution du projet, au Gouvernement ou à une entité désignée par lui.

2. Le PNUD et l'Organisation chargée de l'exécution ne seront tenus de s'acquitter des responsabilités qui leur incombent dans le cadre d'un projet donné qu'à condition que le Gouvernement ait lui-même rempli toutes les obligations préalables jugées d'un commun accord nécessaires ou utiles pour l'assistance du PNUD audit projet. Si cette assistance commence à être fournie avant que le Gouvernement ait rempli ces obligations préalables, elle pourra être arrêtée ou suspendue après consultations appropriées avec le Gouvernement.

3. Tout accord conclu entre le Gouvernement et une organisation chargée de l'exécution au sujet de l'exécution d'un projet bénéficiant de l'assistance du PNUD ou entre le Gouvernement et un expert opérationnel sera subordonné aux dispositions du présent Accord.

4. L'Organisme coopérateur affectera à chaque projet, selon qu'il conviendra et en consultation avec l'Organisation chargée de l'exécution, un directeur à plein temps qui s'acquittera des tâches que lui confiera l'Organisme coopérateur. L'Organisation chargée de l'exécution désignera, selon qu'il conviendra et en consultation avec le Gouvernement, un conseiller technique principal ou un coordonnateur de projet qui supervisera sur place la participation de l'Organisation audit projet et sera responsable devant elle. Il supervisera et coordonnera les activités des experts et des autres membres du personnel de l'Organisation chargée de l'exécution et il sera responsable de la formation en cours d'emploi du personnel national de contrepartie. Il sera responsable de la gestion et de l'utilisation efficace de tous les éléments financés par le PNUD, y compris du matériel fourni au titre du projet.

5. Dans l'exercice de leurs fonctions, les experts-conseils, les consultants et les volontaires agiront en consultation étroite avec le Gouvernement et avec les personnes ou organismes désignés par celui-ci, et ils se conformeront aux directives du Gouvernement qui pourront être applicables, eu égard à la nature de leurs fonctions et de l'assistance à fournir, et dont le PNUD, l'Organisation chargée de l'exécution et le Gouvernement pourront convenir d'un commun accord. Les experts opérationnels

seront uniquement responsables devant le Gouvernement ou l'entité à laquelle ils seront affectés et ils en relèveront exclusivement, mais ils ne seront pas tenus d'exercer des fonctions incompatibles avec leur statut international ou avec les buts du PNUD ou de l'Organisation chargée de l'exécution. Le Gouvernement s'engage à faire coïncider la date d'entrée en fonctions de chaque expert opérationnel avec la date d'entrée en vigueur de son contrat avec l'Organisation chargée de l'exécution, étant entendu que la date du contrat et celle de l'entrée en fonctions seront aussi rapprochées que possible.

6. L'Organisation chargée de l'exécution sélectionnera les boursiers parmi des candidats proposés par le Gouvernement. L'administration des bourses s'effectuera conformément aux principes et pratiques de l'Organisation dans ce domaine.

7. Le PNUD restera propriétaire du matériel technique et autre, ainsi que des approvisionnements, fournitures et autres biens financés ou fournis par lui, à moins qu'ils ne soient cédés au Gouvernement ou à une entité désignée par celui-ci, selon des modalités et à des conditions fixées d'un commun accord par le Gouvernement et le PNUD.

8. Le PNUD restera propriétaire des brevets, droits d'auteur, droits de reproduction et autres droits de même nature sur les découvertes ou travaux résultant de l'assistance qu'il fournira au titre du présent Accord. A moins que les Parties n'en décident autrement dans chaque cas, le Gouvernement pourra toutefois utiliser ces découvertes ou ces travaux dans le pays sans avoir à payer de redevances ou autres droits analogues.

Article IV. RENSEIGNEMENTS RELATIFS AUX PROJETS

1. Le Gouvernement fournira au PNUD tous les rapports, cartes, comptes, livres, états, documents et autres renseignements pertinents que ce dernier pourra lui demander concernant tout projet bénéficiant de l'assistance du PNUD ou son exécution, ou montrant qu'il demeure réalisable et judicieux ou que le Gouvernement s'acquitte des responsabilités qui lui incombent en vertu du présent Accord ou du Descriptif du projet.

2. Le PNUD s'engage à faire en sorte que le Gouvernement soit tenu au courant des progrès de ses activités d'assistance en vertu du présent Accord en lui soumettant, à cet effet, des rapports périodiques. Chacune des Parties aura le droit, à tout moment, d'observer l'état d'avancement des opérations entreprises dans le cadre des projets bénéficiant de l'assistance du PNUD.

3. Après l'achèvement d'un projet bénéficiant de l'aide du PNUD, le Gouvernement fournira au PNUD, sur sa demande, des renseignements sur les avantages qui en résultent et sur les activités entreprises pour atteindre les objectifs du projet, notamment les renseignements nécessaires ou utiles pour évaluer le projet ou l'assistance du PNUD, et, à cette fin, il consultera le PNUD et l'autorisera à observer la situation.

4. Tout renseignement ou document que le Gouvernement est tenu de fournir au PNUD en vertu du présent article sera également communiqué à l'Organisation chargée de l'exécution si celle-ci en fait la demande.

5. Les Parties se consulteront au sujet de la publication, selon qu'il conviendra, des renseignements relatifs aux projets bénéficiant de l'assistance du PNUD ou aux avantages qui en résultent. Toutefois, s'il s'agit de projets orientés vers l'investissement, le PNUD pourra communiquer les renseignements y relatifs à des investisseurs éventuels, à moins que le Gouvernement ne lui demande, par écrit, de limiter la publication de renseignements sur le projet.

*Article V. PARTICIPATION ET CONTRIBUTION DU GOUVERNEMENT
À L'EXÉCUTION DES PROJETS*

1. Pour s'acquitter de ses responsabilités en ce qui concerne sa participation et sa contribution à l'exécution des projets bénéficiant de l'assistance du PNUD en vertu du présent Accord, le Gouvernement fournira à titre de contribution en nature, et dans la mesure où cela sera spécifié en détail dans les Descriptifs des projets :
 - a) Les services de spécialistes locaux et autre personnel de contrepartie, notamment les homologues nationaux des experts opérationnels;
 - b) Les terrains, les bâtiments, les moyens de formation et autres installations et services qui existent dans le pays ou qui y sont produits;
 - c) Le matériel, les approvisionnements et les fournitures qui existent dans le pays ou qui y sont produits.
2. Chaque fois que l'assistance du PNUD prévoit la fourniture de matériel au Gouvernement, ce dernier prendra à sa charge les frais de dédouanement de ce matériel, les frais de transport du port d'entrée jusqu'au lieu d'exécution du projet, les dépenses imprévues de manipulation ou d'entreposage et autres dépenses connexes ainsi que les frais d'assurance après livraison sur le lieu d'exécution du projet et les frais d'installation et d'entretien.
3. Le Gouvernement prendra également à sa charge la rémunération des stagiaires et des boursiers pendant la durée de leur bourse, compte dûment tenu des lois et règlements en vigueur en Jordanie.
4. Le Gouvernement versera ou fera verser au PNUD ou à une organisation chargée de l'exécution, si des dispositions en ce sens figurent dans le Descriptif du projet et dans la mesure fixée dans le budget du projet contenu dans ledit Descriptif, les sommes requises pour couvrir le coût de l'un quelconque des biens et services énumérés au paragraphe 1 du présent article; l'Organisation chargée de l'exécution se procurera alors, avec l'agrément du Gouvernement, les biens et services nécessaires et rendra compte chaque année au PNUD de toutes dépenses couvertes par prélèvement sur les sommes versées en application de la présente disposition.
5. Les sommes payables au PNUD en vertu du paragraphe précédent seront déposées à un compte qui sera désigné à cet effet par le Secrétaire général de l'Organisation des Nations Unies et géré conformément aux dispositions pertinentes du règlement financier du PNUD.
6. Le coût des biens et services qui constituent la contribution du Gouvernement aux projets et toute somme payable par lui en vertu du présent article, tels qu'ils sont indiqués en détail dans les budgets des projets, seront considérés comme des estimations fondées sur les renseignements les plus conformes à la réalité dont on disposera lors de l'établissement desdits budgets. Ces montants feront l'objet d'ajustements chaque fois que cela s'avérera nécessaire, compte tenu du coût effectif des biens et services achetés par la suite.
7. Le Gouvernement disposera, selon qu'il conviendra, sur les lieux d'exécution de chaque projet, des écriteaux appropriés indiquant qu'il s'agit d'un projet bénéficiant de l'assistance du PNUD et de l'Organisation chargée de l'exécution.

*Article VI. CONTRIBUTION STATUTAIRE AUX DÉPENSES DU PROGRAMME
ET AUTRES FRAIS PAYABLES EN MONNAIE LOCALE*

1. Outre la contribution visée à l'article V ci-dessus, le Gouvernement aidera le PNUD à lui fournir son assistance en payant ou en faisant payer les dépenses locales et les services ci-après, jusqu'à concurrence des montants indiqués dans le Descriptif

du projet ou fixés par ailleurs par le PNUD conformément aux décisions pertinentes de ses organes directeurs :

- a) Les frais locaux de subsistance des experts-conseils et des consultants affectés aux projets dans le pays;
 - b) Les services de personnel administratif et de personnel de bureau local, y compris le personnel de secrétariat, les interprètes-traducteurs et autres auxiliaires analogues dont les services seront nécessaires;
 - c) Le transport du personnel à l'intérieur du pays; et
 - d) Les services postaux de télécommunications nécessaires à des fins officielles.
2. Le Gouvernement versera aussi directement à chaque expert opérationnel le traitement, les indemnités et autres éléments de rémunération que recevrait l'un de ses ressortissants s'il était nommé au même poste. Il lui accordera les mêmes congés annuels et congés de maladie que ceux accordés par l'Organisation chargée de l'exécution à ses propres agents et il prendra les dispositions nécessaires pour qu'il puisse prendre le congé dans les foyers auquel il a droit en vertu du contrat qu'il a passé avec l'organisation intéressée. Si le Gouvernement prend l'initiative de mettre fin à l'engagement de l'expert dans des circonstances telles que l'Organisation chargée de l'exécution soit tenue de lui verser une indemnité en vertu du contrat qu'elle a passé avec lui, le Gouvernement versera, à titre de contribution au règlement de cette indemnité, une somme égale au montant de l'indemnité de licenciement qu'il devrait verser à un de ses fonctionnaires ou autres personnes employées par lui à titre analogue auxquels l'intéressé est assimilé quant au rang, s'il mettait fin à leurs services dans les mêmes circonstances.
3. Le Gouvernement s'engage à fournir, à titre de contribution en nature, les installations et services locaux suivants :
- a) Les bureaux et autres locaux nécessaires;
 - b) Des facilités et services médicaux pour le personnel international comparables à ceux dont disposent les fonctionnaires nationaux;
 - c) Des logements simples mais adéquatement meublés pour les volontaires; et
 - d) Une assistance pour trouver des logements qui conviennent au personnel international et la fourniture de logements appropriés aux experts opérationnels, dans des conditions semblables à celles dont bénéficient les fonctionnaires nationaux auxquels les intéressés sont assimilés quant au rang.
4. Le Gouvernement contribuera également aux dépenses d'entretien de la mission du PNUD dans le pays en versant tous les ans au PNUD une somme globale dont le montant sera fixé d'un commun accord par les Parties, afin de couvrir les frais correspondant aux postes de dépenses ci-après :
- a) Bureaux appropriés, y compris le matériel et les fournitures, pour le siège local du PNUD dans le pays;
 - b) Personnel local approprié : secrétaires et commis, interprètes, traducteurs et autres auxiliaires;
 - c) Moyens de transport pour le représentant résident et ses collaborateurs lorsque ceux-ci, dans l'exercice de leurs fonctions, se déplaceront à l'intérieur du pays;
 - d) Services postaux et de télécommunications nécessaires à des fins officielles; et
 - e) Indemnité de subsistance du représentant résident et de ses collaborateurs lorsque ceux-ci, dans l'exercice de leurs fonctions, se déplaceront à l'intérieur du pays.

5. Le Gouvernement aura la faculté de fournir en nature les installations et services mentionnés au paragraphe 4 ci-dessus, à l'exception de ceux visés aux alinéas *b* et *e*.

6. Les sommes payables en vertu des dispositions du présent article, à l'exception du paragraphe 2, seront versées par le Gouvernement et gérées par le PNUD conformément au paragraphe 5 de l'article V.

Article VII. RAPPORT ENTRE L'ASSISTANCE DU PNUD ET L'ASSISTANCE PROVENANT D'AUTRES SOURCES

Au cas où l'une d'elles obtiendrait, en vue de l'exécution d'un projet, une assistance provenant d'autres sources, les Parties se consulteront et consulteront l'Organisation chargée de l'exécution afin d'assurer une coordination et une utilisation efficaces de l'ensemble de l'assistance reçue par le Gouvernement. Les arrangements qui pourraient être conclus avec d'autres entités prêtant leur concours au Gouvernement pour l'exécution d'un projet ne modifieront pas les obligations qui incombent audit Gouvernement en vertu du présent Accord.

Article VIII. UTILISATION DE L'ASSISTANCE FOURNIE

Le Gouvernement ne ménagera aucun effort pour tirer le meilleur parti possible de l'assistance du PNUD, qu'il devra utiliser aux fins prévues. Sans limiter la portée générale de ce qui précède, le Gouvernement prendra à cette fin les mesures indiquées dans le Descriptif du projet.

Article IX. PRIVILÈGES ET IMMUNITÉS

1. Le Gouvernement appliquera à l'Organisation des Nations Unies et à ses organes, y compris le PNUD et les organes subsidiaires de l'Organisation des Nations Unies faisant fonction d'organisations chargées de l'exécution de projets du PNUD, ainsi qu'à leurs biens, fonds et avoirs et à leurs fonctionnaires, y compris le représentant résident et les autres membres de la mission du PNUD dans le pays, les dispositions de la Convention sur les privilèges et immunités des Nations Unies¹.

2. Le Gouvernement appliquera à toute institution spécialisée faisant fonction d'organisation chargée de l'exécution, ainsi qu'à ses biens, fonds et avoirs, et à ses fonctionnaires, les dispositions de la Convention sur les privilèges et immunités des institutions spécialisées², y compris celles de toute annexe à la Convention applicable à ladite institution spécialisée. Si l'Agence internationale de l'énergie atomique (AIEA) fait fonction d'organisation chargée de l'exécution, le Gouvernement appliquera à ses fonds, biens et avoirs, ainsi qu'à ses fonctionnaires et experts, les dispositions de l'Accord relatif aux privilèges et immunités de l'AIEA³.

3. Les membres de la mission du PNUD dans le pays bénéficieront de tous les autres privilèges et immunités qui pourront être nécessaires pour permettre à la mission de remplir efficacement ses fonctions.

4. *a)* A moins que les Parties n'en décident autrement dans les Descriptifs de projets particuliers, le Gouvernement accordera à toutes les personnes, autres que les ressortissants du Gouvernement employés sur le plan local, fournissant des services pour le compte du PNUD, d'une institution spécialisée ou de l'AIEA et qui ne sont pas visées aux paragraphes 1 et 2 ci-dessus, les mêmes privilèges et immunités que ceux auxquels ont droit les fonctionnaires de l'Organisation des Nations Unies, de l'institution spécialisée intéressée ou de l'AIEA en vertu de la section 18 de la Conven-

¹ Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

² *Ibid.*, vol. 33, p. 261; pour les textes finals et révisés des annexes publiées ultérieurement, voir vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 309; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349; et vol. 645, p. 341.

³ *Ibid.*, vol. 374, p. 147.

tion sur les privilèges et immunités des Nations Unies, de la section 19 de la Convention sur les privilèges et immunités des institutions spécialisées ou de la section 18 de l'Accord relatif aux privilèges et immunités de l'AIEA, respectivement.

b) Aux fin des instruments sur les privilèges et immunités qui sont mentionnés ci-dessus dans le présent article :

- 1) Tous les papiers et documents relatifs à un projet qui sont en possession ou sous le contrôle de personnes visées à l'alinéa *a* du paragraphe 4 ci-dessus seront considérés comme la propriété de l'Organisation des Nations Unies, de l'institution spécialisée intéressée ou de l'AIEA, selon le cas; et
- 2) Le matériel, les approvisionnements et les fournitures importés, achetés ou loués par ces personnes dans le pays aux fins d'un projet seront considérés comme la propriété de l'Organisation des Nations Unies, de l'institution spécialisée intéressée ou de l'AIEA, selon le cas.

5. L'expression «personnes fournissant des services», telle qu'elle est utilisée dans les articles IX, X et XIII du présent Accord, vise les experts opérationnels, les volontaires, les consultants et les personnes juridiques et physiques ainsi que leurs employés. Elle vise les organisations ou sociétés gouvernementales ou non gouvernementales auxquelles le PNUD peut faire appel en tant qu'organisation chargée de l'exécution, ou à tout autre titre, pour exécuter un projet ou aider à mettre en œuvre l'assistance du PNUD à un projet, ainsi que leurs employés. Aucune disposition du présent Accord ne sera interprétée comme limitant les privilèges, immunités ou facilités accordées à ces organisations ou sociétés ou à leurs employés en vertu d'un autre instrument.

*Article X. FACILITÉS ACCORDÉES AUX FINS DE LA MISE EN ŒUVRE
DE L'ASSISTANCE DU PNUD*

1. Le Gouvernement prendra toutes les mesures qui pourront être nécessaires pour que le PNUD, les Organisations chargées de l'exécution, leurs experts et les autres personnes fournissant des services pour leur compte ne soient pas soumis à des règlements ou autres dispositions juridiques qui pourraient gêner l'exécution d'opérations entreprises en vertu du présent Accord, et leur accordera toutes les autres facilités nécessaires à la mise en œuvre rapide et satisfaisante de l'assistance du PNUD. Il leur accordera notamment les droits et facilités ci-après :

- a)* Admission rapide des experts et autres personnes fournissant des services pour le compte du PNUD ou d'une organisation chargée de l'exécution;
- b)* Délivrance rapide et gratuite des visas, permis et autorisations nécessaires;
- c)* Accès aux lieux d'exécution des projets et tous droits de passage nécessaires;
- d)* Droit de circuler librement à l'intérieur du pays, d'y entrer ou d'en sortir, dans la mesure nécessaire à la mise en œuvre satisfaisante de l'assistance du PNUD;
- e)* Taux de change légal le plus favorable;
- f)* Toutes autorisations nécessaires à l'importation de matériel, d'approvisionnements et de fournitures ainsi qu'à leur exportation ultérieure;
- g)* Toutes autorisations nécessaires à l'importation de biens appartenant aux fonctionnaires du PNUD et des organisations chargées de l'exécution ou à d'autres personnes fournissant des services pour leur compte, et destinés à la consommation ou à l'usage personnel des intéressés, ainsi que toutes autorisations nécessaires à l'exportation ultérieure de ces biens; et
- h)* Dédouanement rapide des biens mentionnés aux alinéas *f* et *g* ci-dessus.

2. L'assistance fournie en vertu du présent Accord devant servir les intérêts du Gouvernement et du peuple du Royaume hachémite de Jordanie, le Gouvernement supportera tous les risques des opérations exécutées en vertu du présent Accord. Il devra répondre à toutes réclamations que des tiers pourraient présenter contre le PNUD ou contre une organisation chargée de l'exécution, ou leur personnel, ou contre d'autres personnes fournissant des services pour leur compte, et il les mettra hors de cause en cas de réclamation et les dégagera de toute responsabilité résultant d'opérations exécutées en vertu du présent Accord. Les dispositions qui précèdent ne s'appliqueront pas si les Parties et l'Organisation chargée de l'exécution conviennent que ladite réclamation ou ladite responsabilité résultent d'une négligence grave ou d'une faute intentionnelle des intéressés.

Article XI. SUSPENSION OU FIN DE L'ASSISTANCE

1. Le PNUD pourra, par voie de notification écrite adressée au Gouvernement et à l'Organisation chargée de l'exécution, suspendre son assistance à un projet si, de l'avis du PNUD, des circonstances se présentent qui gênent ou menacent de gêner la bonne exécution du projet ou la réalisation de ses fins. Le PNUD pourra, dans la même notification écrite ou dans une notification ultérieure, indiquer les conditions dans lesquelles il serait disposé à reprendre son assistance au projet. Cette suspension pourra se poursuivre jusqu'à ce que le Gouvernement ait accepté ces conditions et que le PNUD ait notifié par écrit le Gouvernement et l'Organisation chargée de l'exécution qu'il est disposé à reprendre son assistance.

2. Si une situation du type visé au paragraphe 1 du présent article subsiste pendant 14 jours après que le PNUD a notifié cette situation et la suspension de son assistance au Gouvernement et à l'Organisation chargée de l'exécution, le PNUD pourra à tout moment, tant que cette situation subsistera, mettre fin à son assistance au projet par voie de notification écrite au Gouvernement et à l'Organisation chargée de l'exécution.

3. Les dispositions du présent article ne préjugent pas tous autres droits ou recours dont le PNUD pourrait se prévaloir en l'occurrence, selon les principes généraux du droit ou à d'autres titres.

Article XII. RÈGLEMENT DES DIFFÉRENDS

1. Tout différend entre le PNUD et le Gouvernement auquel donnerait lieu le présent Accord ou qui y aurait trait et qui ne pourrait être réglé par voie de négociations ou par un autre mode convenu de règlement sera soumis à l'arbitrage à la demande de l'une des Parties. Chacune des Parties désignera un arbitre et les deux arbitres ainsi désignés en nommeront un troisième, qui présidera. Si, dans les 30 jours qui suivront la demande d'arbitrage, l'une des Parties n'a pas désigné d'arbitre ou si, dans les 15 jours qui suivront la nomination des deux arbitres, le troisième arbitre n'a pas été désigné, l'une des Parties pourra demander au Président de la Cour internationale de Justice de désigner un arbitre. La procédure d'arbitrage sera arrêtée par les arbitres et les frais de l'arbitrage seront à la charge des Parties, à raison de la proportion fixée par les arbitres. La sentence arbitrale sera motivée et sera acceptée par les Parties comme le règlement définitif du différend.

2. Tout différend entre le Gouvernement et un expert opérationnel auquel donneraient lieu les conditions d'emploi de l'expert auprès du Gouvernement ou qui y aurait trait pourra être soumis à l'Organisation chargée de l'exécution qui aura fourni les services de l'expert opérationnel, soit par le Gouvernement, soit par l'expert opérationnel, et l'organisation intéressée usera de ses bons offices pour aider les Parties à arriver à un règlement. Si le différend ne peut être réglé conformément à la phrase

précédente ou par un autre mode convenu de règlement, la question sera soumise à l'arbitrage à la demande de l'une des Parties, conformément aux dispositions énoncées au paragraphe 1 du présent article, si ce n'est que l'arbitre qui n'aura pas été désigné par l'une des Parties ou par les arbitres des Parties sera désigné par le Secrétaire général de la Cour permanente d'arbitrage.

Article XIII. DISPOSITIONS GÉNÉRALES

1. Le présent Accord entrera en vigueur dès sa signature et demeurera en vigueur tant qu'il n'aura pas été dénoncé conformément au paragraphe 3 ci-dessous. Lors de son entrée en vigueur, le présent Accord remplacera les accords existants¹ en ce qui concerne l'assistance fournie au Gouvernement à l'aide des ressources du PNUD et le bureau du PNUD dans le pays, et il s'appliquera à toute assistance fournie au Gouvernement et au bureau du PNUD établi dans le pays en vertu des dispositions des accords ainsi remplacés.

2. Le présent Accord pourra être modifié par accord écrit entre les Parties. Les questions non expressément prévues dans le présent Accord seront réglées par les Parties conformément aux résolutions et décisions pertinentes des organes compétents de l'Organisation des Nations Unies. Chacune des Parties examinera avec soin et dans un esprit favorable toute proposition dans ce sens présentée par l'autre Partie en application du présent paragraphe.

3. Le présent Accord pourra être dénoncé par l'une ou l'autre Partie par voie de notification écrite adressée à l'autre Partie et il cessera de produire ses effets 60 jours après la réception de ladite notification.

4. Les obligations assumées par les Parties en vertu des articles IV (Renseignements relatifs au projet) et VIII (Utilisation de l'assistance fournie) subsisteront après l'expiration ou la dénonciation du présent Accord. Les obligations assumées par le Gouvernement en vertu des articles IX (Privilèges et immunités), X (Facilités accordées aux fins de la mise en œuvre de l'assistance du PNUD) et XII (Règlement des différends) du présent Accord subsisteront après l'expiration ou la dénonciation dudit Accord dans la mesure nécessaire pour permettre de procéder méthodiquement au rapatriement du personnel, des fonds et des biens du PNUD et de toute organisation chargée de l'exécution ou de toute personne fournissant des services pour leur compte en vertu du présent Accord.

EN FOI DE QUOI les soussignés, représentants dûment autorisés du Programme des Nations Unies pour le développement, d'une part, et du Gouvernement, d'autre part, ont, au nom des Parties, signé le présent Accord en deux exemplaires établis en langue anglaise, à Amman le 12 janvier 1976.

Pour le Programme des Nations Unies
pour le développement :
Le Représentant résident
du Programme des Nations Unies
pour le développement en Jordanie,

[Signé]

JEAN-CLAUDE AIMÉ

Pour le Gouvernement
du Royaume hachémite
de Jordanie :
Le Président du Conseil
national de planification,

[Signé]

HANNA ODEH

¹ Voir « Accord type révisé relatif à l'assistance technique signé à Amman le 14 juin 1955 » dans le *Recueil des Traités des Nations Unies*, vol. 212, p. 263; « Accord entre le Fonds spécial des Nations Unies et le Gouvernement jordanien relatif à une assistance du Fonds spécial signé à Amman le 15 décembre 1959 », *ibid.*, vol. 346, p. 3; et « Accord type d'assistance opérationnelle signé à Amman, le 3 mars 1968 », *ibid.*, vol. 632, p. 67.

No. 14537

MULTILATERAL

Convention on international trade in endangered species of wild fauna and flora (with appendices and Final Act of 2 March 1973). Opened for signature at Washington on 3 March 1973

*Authentic texts: English, French, Spanish, Chinese and Russian.
Registered by Switzerland on 13 January 1976.*

MULTILATÉRAL

Convention sur le commerce international des espèces de faune et de flore sauvages menacées d'extinction (avec annexes et Acte final du 2 mars 1973). Ouverte à la signature à Washington le 3 mars 1973

*Textes authentiques : anglais, français, espagnol, chinois et russe.
Enregistrée par la Suisse le 13 janvier 1976.*

CONVENTION¹ ON INTERNATIONAL TRADE IN ENDANGERED SPECIES OF WILD FAUNA AND FLORA

The Contracting States,

Recognizing that wild fauna and flora in their many beautiful and varied forms are an irreplaceable part of the natural systems of the earth which must be protected for this and the generations to come;

Conscious of the ever-growing value of wild fauna and flora from aesthetic, scientific, cultural, recreational and economic points of view;

¹ Came into force in respect of the following States on 1 July 1975, i.e., 90 days after the date of deposit of the tenth instrument of ratification, accession, acceptance or approval with the Government of Switzerland, in accordance with article XXII (1):

<i>State</i>	<i>Date of deposit of the instrument of ratification, accession (a), acceptance (A) or approval (AA)</i>	
United States of America	14 January	1974
Nigeria	9 May	1974
Switzerland	9 July	1974
Tunisia	10 July	1974
Sweden	20 August	1974
Cyprus	18 October	1974
United Arab Emirates	21 November	1974 <i>a</i>
Ecuador	11 February	1975
Chile	14 February	1975
Uruguay	2 April	1975

Subsequently, the Convention came into force for the following States 90 days after the date of deposit of their instrument of ratification, accession (*a*), acceptance (*A*), or approval (*AA*) with the Government of Switzerland, in accordance with article XXII (2):

<i>State</i>	<i>Date of deposit</i>	
Canada*	10 April	1975
(With effect from 9 July 1975.)		
Mauritius	28 April	1975
(With effect from 27 July 1975.)		
Nepal	18 June	1975 <i>a</i>
(With effect from 16 September 1975.)		
Peru	27 June	1975
(With effect from 25 September 1975.)		
Costa Rica	30 June	1975
(With effect from 28 September 1975.)		
South Africa	15 July	1975
(With effect from 13 October 1975.)		
Brazil	6 August	1975
(With effect from 4 November 1975.)		
Madagascar	20 August	1975
(With effect from 18 November 1975.)		
Niger	8 September	1975
(With effect from 7 December 1975.)		
German Democratic Republic	9 October	1975 <i>a</i>
(With effect from 7 January 1976.)		
Morocco	16 October	1975
(With effect from 14 January 1976.)		
Ghana	14 November	1975
(With effect from 12 February 1976.)		

* See p. 391 of this volume for the texts of the reservations made upon ratification.

Recognizing that peoples and States are and should be the best protectors of their own wild fauna and flora;

Recognizing, in addition, that international cooperation is essential for the protection of certain species of wild fauna and flora against over-exploitation through international trade;

Convinced of the urgency of taking appropriate measures to this end;

Have agreed as follows:

Article I. DEFINITIONS

For the purpose of the present Convention, unless the context otherwise requires:

(a) "Species" means any species, subspecies, or geographically separate populations thereof;

(b) "Specimen" means:

(i) any animal or plant, whether alive or dead;

(ii) in the case of an animal: for species included in Appendices I and II, any readily recognizable part or derivative thereof; and for species included in Appendix III, any readily recognizable part or derivative thereof specified in Appendix III in relation to the species; and

(iii) in the case of a plant: for species included in Appendix I, any readily recognizable part or derivative thereof; and for species included in Appendices II and III, any readily recognizable part or derivative thereof specified in Appendices II and III in relation to the species;

(c) "Trade" means export, re-export, import and introduction from the sea;

(d) "Re-export" means export of any specimen that has previously been imported;

(e) "Introduction from the sea" means transportation into a State of specimens of any species which were taken in the marine environment not under the jurisdiction of any State;

(f) "Scientific Authority" means a national scientific authority designated in accordance with Article IX;

(g) "Management Authority" means a national management authority designated in accordance with Article IX;

(h) "Party" means a State for which the present Convention has entered into force.

Article II. FUNDAMENTAL PRINCIPLES

1. Appendix I shall include all species threatened with extinction which are or may be affected by trade. Trade in specimens of these species must be subject to particularly strict regulation in order not to endanger further their survival and must only be authorized in exceptional circumstances.

2. Appendix II shall include:

(a) all species which although not necessarily now threatened with extinction may become so unless trade in specimens of such species is subject to strict regulation in order to avoid utilization incompatible with their survival; and

(b) other species which must be subject to regulation in order that trade in specimens of certain species referred to in sub-paragraph (a) of this paragraph may be brought under effective control.

3. Appendix III shall include all species which any Party identifies as being subject to regulation within its jurisdiction for the purpose of preventing or restricting exploitation, and as needing the cooperation of other parties in the control of trade.

4. The Parties shall not allow trade in specimens of species included in Appendices I, II and III except in accordance with the provisions of the present Convention.

*Article III. REGULATION OF TRADE IN SPECIMENS
OF SPECIES INCLUDED IN APPENDIX I*

1. All trade in specimens of species included in Appendix I shall be in accordance with the provisions of this Article.

2. The export of any specimen of a species included in Appendix I shall require the prior grant and presentation of an export permit. An export permit shall only be granted when the following conditions have been met:

- (a) a Scientific Authority of the State of export has advised that such export will not be detrimental to the survival of that species;
- (b) a Management Authority of the State of export is satisfied that the specimen was not obtained in contravention of the laws of that State for the protection of fauna and flora;
- (c) a Management Authority of the State of export is satisfied that any living specimen will be so prepared and shipped as to minimize the risk of injury, damage to health or cruel treatment; and
- (d) a Management Authority of the State of export is satisfied that an import permit has been granted for the specimen.

3. The import of any specimen of a species included in Appendix I shall require the prior grant and presentation of an import permit and either an export permit or a re-export certificate. An import permit shall only be granted when the following conditions have been met:

- (a) a Scientific Authority of the State of import has advised that the import will be for purposes which are not detrimental to the survival of the species involved;
- (b) a Scientific Authority of the State of import is satisfied that the proposed recipient of a living specimen is suitably equipped to house and care for it; and
- (c) a Management Authority of the State of import is satisfied that the specimen is not to be used for primarily commercial purposes.

4. The re-export of any specimen of a species included in Appendix I shall require the prior grant and presentation of a re-export certificate. A re-export certificate shall only be granted when the following conditions have been met:

- (a) a Management Authority of the State of re-export is satisfied that the specimen was imported into that State in accordance with the provisions of the present Convention;
- (b) a Management Authority of the State of re-export is satisfied that any living specimen will be so prepared and shipped as to minimize the risk of injury, damage to health or cruel treatment; and
- (c) a Management Authority of the State of re-export is satisfied that an import permit has been granted for any living specimen.

5. The introduction from the sea of any specimen of a species included in Appendix I shall require the prior grant of a certificate from a Management Authority

of the State of introduction. A certificate shall only be granted when the following conditions have been met:

- (a) a Scientific Authority of the State of introduction advises that the introduction will not be detrimental to the survival of the species involved;
- (b) a Management Authority of the State of introduction is satisfied that the proposed recipient of a living specimen is suitably equipped to house and care for it; and
- (c) a Management Authority of the State of introduction is satisfied that the specimen is not to be used for primarily commercial purposes.

*Article IV. REGULATION OF TRADE IN SPECIMENS
OF SPECIES INCLUDED IN APPENDIX II*

1. All trade in specimens of species included in Appendix II shall be in accordance with the provisions of this Article.

2. The export of any specimen of a species included in Appendix II shall require the prior grant and presentation of an export permit. An export permit shall only be granted when the following conditions have been met:

- (a) a Scientific Authority of the State of export has advised that such export will not be detrimental to the survival of that species;
- (b) a Management Authority of the State of export is satisfied that the specimen was not obtained in contravention of the laws of that State for the protection of fauna and flora; and
- (c) a Management Authority of the State of export is satisfied that any living specimen will be so prepared and shipped as to minimize the risk of injury, damage to health or cruel treatment.

3. A Scientific Authority in each Party shall monitor both the export permits granted by that State for specimens of species included in Appendix II and the actual exports of such specimens. Whenever a Scientific Authority determines that the export of specimens of any such species should be limited in order to maintain that species throughout its range at a level consistent with its role in the ecosystems in which it occurs and well above the level at which that species might become eligible for inclusion in Appendix I, the Scientific Authority shall advise the appropriate Management Authority of suitable measures to be taken to limit the grant of export permits for specimens of that species.

4. The import of any specimen of a species included in Appendix II shall require the prior presentation of either an export permit or a re-export certificate.

5. The re-export of any specimen of a species included in Appendix II shall require the prior grant and presentation of a re-export certificate. A re-export certificate shall only be granted when the following conditions have been met:

- (a) a Management Authority of the State of re-export is satisfied that the specimen was imported into that State in accordance with the provisions of the present Convention; and
- (b) a Management Authority of the State of re-export is satisfied that any living specimen will be so prepared and shipped as to minimize the risk of injury, damage to health or cruel treatment.

6. The introduction from the sea of any specimen of a species included in Appendix II shall require the prior grant of a certificate from a Management Authority of the State of introduction. A certificate shall only be granted when the following conditions have been met:

- (a) a Scientific Authority of the State of introduction advises that the introduction will not be detrimental to the survival of the species involved; and
- (b) a Management Authority of the State of introduction is satisfied that any living specimen will be so handled as to minimize the risk of injury, damage to health or cruel treatment.

7. Certificates referred to in paragraph 6 of this Article may be granted on the advice of a Scientific Authority, in consultation with other national scientific authorities or, when appropriate, international scientific authorities, in respect of periods not exceeding one year for total numbers of specimens to be introduced in such periods.

*Article V. REGULATION OF TRADE IN SPECIMENS
OF SPECIES INCLUDED IN APPENDIX III*

1. All trade in specimens of species included in Appendix III shall be in accordance with the provisions of this Article.

2. The export of any specimen of a species included in Appendix III from any State which has included that species in Appendix III shall require the prior grant and presentation of an export permit. An export permit shall only be granted when the following conditions have been met:

- (a) a Management Authority of the State of export is satisfied that the specimen was not obtained in contravention of the laws of that State for the protection of fauna and flora; and
- (b) a Management Authority of the State of export is satisfied that any living specimen will be so prepared and shipped as to minimize the risk of injury, damage to health or cruel treatment.

3. The import of any specimen of a species included in Appendix III shall require, except in circumstances to which paragraph 4 of this Article applies, the prior presentation of a certificate of origin and, where the import is from a State which has included that species in Appendix III, an export permit.

4. In the case of re-export, a certificate granted by the Management Authority of the State of re-export that the specimen was processed in that State or is being re-exported shall be accepted by the State of import as evidence that the provisions of the present Convention have been complied with in respect of the specimen concerned.

Article VI. PERMITS AND CERTIFICATES

1. Permits and certificates granted under the provisions of Articles III, IV, and V shall be in accordance with the provisions of this Article.

2. An export permit shall contain the information specified in the model set forth in Appendix IV, and may only be used for export within a period of six months from the date on which it was granted.

3. Each permit or certificate shall contain the title of the present Convention, the name and any identifying stamp of the Management Authority granting it and a control number assigned by the Management Authority.

4. Any copies of a permit or certificate issued by a Management Authority shall be clearly marked as copies only and no such copy may be used in place of the original, except to the extent endorsed thereon.

5. A separate permit or certificate shall be required for each consignment of specimens.

6. A Management Authority of the State of import of any specimen shall cancel and retain the export permit or re-export certificate and any corresponding import permit presented in respect of the import of that specimen.

7. Where appropriate and feasible a Management Authority may affix a mark upon any specimen to assist in identifying the specimen. For these purposes "mark" means any indelible imprint, lead seal or other suitable means of identifying a specimen, designed in such a way as to render its imitation by unauthorized persons as difficult as possible.

Article VII. EXEMPTIONS AND OTHER SPECIAL PROVISIONS
RELATING TO TRADE

1. The provisions of Articles III, IV and V shall not apply to the transit or trans-shipment of specimens through or in the territory of a Party while the specimens remain in Customs control.

2. Where a Management Authority of the State of export or re-export is satisfied that a specimen was acquired before the provisions of the present Convention applied to that specimen, the provisions of Articles III, IV and V shall not apply to that specimen where the Management Authority issues a certificate to that effect.

3. The provisions of Articles III, IV and V shall not apply to specimens that are personal or household effects. This exemption shall not apply where:

- (a) in the case of specimens of a species included in Appendix I, they were acquired by the owner outside his State of usual residence, and are being imported into that State; or
- (b) in the case of specimens of species included in Appendix II:
 - (i) they were acquired by the owner outside his State of usual residence and in a State where removal from the wild occurred;
 - (ii) they are being imported into the owner's State of usual residence; and
 - (iii) the State where removal from the wild occurred requires the prior grant of export permits before any export of such specimens;

unless a Management Authority is satisfied that the specimens were acquired before the provisions of the present Convention applied to such specimens.

4. Specimens of an animal species included in Appendix I bred in captivity for commercial purposes, or of a plant species included in Appendix I artificially propagated for commercial purposes, shall be deemed to be specimens of species included in Appendix II.

5. Where a Management Authority of the State of export is satisfied that any specimen of an animal species was bred in captivity or any specimen of a plant species was artificially propagated, or is a part of such an animal or plant or was derived therefrom, a certificate by that Management Authority to that effect shall be accepted in lieu of any of the permits or certificates required under the provisions of Articles III, IV or V.

6. The provisions of Articles III, IV and V shall not apply to the non-commercial loan, donation or exchange between scientists or scientific institutions registered by a Management Authority of their State, of herbarium specimens, other preserved, dried or embedded museum specimens, and live plant material which carry a label issued or approved by a Management Authority.

7. A Management Authority of any State may waive the requirements of Articles III, IV and V and allow the movement without permits or certificates of

specimens which form part of a travelling zoo, circus, menagerie, plant exhibition or other travelling exhibition provided that:

- (a) the exporter or importer registers full details of such specimens with that Management Authority;
- (b) the specimens are in either of the categories specified in paragraphs 2 or 5 of this Article; and
- (c) the Management Authority is satisfied that any living specimen will be so transported and cared for as to minimize the risk of injury, damage to health or cruel treatment.

Article VIII. MEASURES TO BE TAKEN BY THE PARTIES

1. The Parties shall take appropriate measures to enforce the provisions of the present Convention and to prohibit trade in specimens in violation thereof. These shall include measures:

- (a) to penalize trade in, or possession of, such specimens, or both; and
- (b) to provide for the confiscation or return to the State of export of such specimens.

2. In addition to the measures taken under paragraph 1 of this Article, a Party may, when it deems it necessary, provide for any method of internal reimbursement for expenses incurred as a result of the confiscation of a specimen traded in violation of the measures taken in the application of the provisions of the present Convention.

3. As far as possible, the Parties shall ensure that specimens shall pass through any formalities required for trade with a minimum of delay. To facilitate such passage, a Party may designate ports of exit and ports of entry at which specimens must be presented for clearance. The Parties shall ensure further that all living specimens, during any period of transit, holding or shipment, are properly cared for so as to minimize the risk of injury, damage to health or cruel treatment.

4. Where a living specimen is confiscated as a result of measures referred to in paragraph 1 of this Article:

- (a) the specimen shall be entrusted to a Management Authority of the State of confiscation;
- (b) the Management Authority shall, after consultation with the State of export, return the specimen to that State at the expense of that State, or to a rescue centre or such other place as the Management Authority deems appropriate and consistent with the purposes of the present Convention; and
- (c) the Management Authority may obtain the advice of a Scientific Authority, or may, whenever it considers it desirable, consult the Secretariat in order to facilitate the decision under sub-paragraph (b) of this paragraph, including the choice of a rescue centre or other place.

5. A rescue centre as referred to in paragraph 4 of this Article means an institution designated by a Management Authority to look after the welfare of living specimens, particularly those that have been confiscated.

6. Each Party shall maintain records of trade in specimens of species included in Appendices I, II and III which shall cover:

- (a) the names and addresses of exporters and importers; and
- (b) the number and type of permits and certificates granted; the States with which such trade occurred; the numbers or quantities and types of specimens, names of species as included in Appendices I, II and III and, where applicable, the size and sex of the specimens in question.

7. Each Party shall prepare periodic reports on its implementation of the present Convention and shall transmit to the Secretariat:

- (a) an annual report containing a summary of the information specified in subparagraph (b) of paragraph 6 of this Article; and
- (b) a biennial report on legislative, regulatory and administrative measures taken to enforce the provisions of the present Convention.

8. The information referred to in paragraph 7 of this Article shall be available to the public where this is not inconsistent with the law of the Party concerned.

Article IX. MANAGEMENT AND SCIENTIFIC AUTHORITIES

1. Each Party shall designate for the purposes of the present Convention:

- (a) one or more Management Authorities competent to grant permits or certificates on behalf of that Party; and
- (b) one or more Scientific Authorities.

2. A State depositing an instrument of ratification, acceptance, approval or accession shall at that time inform the Depositary Government of the name and address of the Management Authority authorized to communicate with other Parties and with the Secretariat.

3. Any changes in the designations or authorizations under the provisions of this Article shall be communicated by the Party concerned to the Secretariat for transmission to all other Parties.

4. Any Management Authority referred to in paragraph 2 of this Article shall if so requested by the Secretariat or the Management Authority of another Party, communicate to it impression of stamps, seals or other devices used to authenticate permits or certificates.

Article X. TRADE WITH STATES NOT PARTY TO THE CONVENTION

Where export or re-export is to, or import is from, a State not a party to the present Convention, comparable documentation issued by the competent authorities in that State which substantially conforms with the requirements of the present Convention for permits and certificates may be accepted in lieu thereof by any Party.

Article XI. CONFERENCE OF THE PARTIES

1. The Secretariat shall call a meeting of the Conference of the Parties not later than two years after the entry into force of the present Convention.

2. Thereafter the Secretariat shall convene regular meetings at least once every two years, unless the Conference decides otherwise, and extraordinary meetings at any time on the written request of at least one-third of the Parties.

3. At meetings, whether regular or extraordinary, the Parties shall review the implementation of the present Convention and may:

- (a) make such provision as may be necessary to enable the Secretariat to carry out its duties;
- (b) consider and adopt amendments to Appendices I and II in accordance with Article XV;
- (c) review the progress made towards the restoration and conservation of the species included in Appendices I, II and III;
- (d) receive and consider any reports presented by the Secretariat or by any Party; and

(e) where appropriate, make recommendations for improving the effectiveness of the present Convention.

4. At each regular meeting, the Parties may determine the time and venue of the next regular meeting to be held in accordance with the provisions of paragraph 2 of this Article.

5. At any meeting, the Parties may determine and adopt rules of procedure for the meeting.

6. The United Nations, its Specialized Agencies and the International Atomic Energy Agency, as well as any State not a Party to the present Convention, may be represented at meetings of the Conference by observers, who shall have the right to participate but not to vote.

7. Any body or agency technically qualified in protection, conservation or management of wild fauna and flora, in the following categories, which has informed the Secretariat of its desire to be represented at meetings of the Conference by observers, shall be admitted unless at least one-third of the Parties present object:

- (a) international agencies or bodies, either governmental or non-governmental, and national governmental agencies and bodies; and
- (b) national non-governmental agencies or bodies which have been approved for this purpose by the State in which they are located. Once admitted, these observers shall have the right to participate but not to vote.

Article XII. THE SECRETARIAT

1. Upon entry into force of the present Convention, a Secretariat shall be provided by the Executive Director of the United Nations Environment Programme. To the extent and in the manner he considers appropriate, he may be assisted by suitable inter-governmental or non-governmental international or national agencies and bodies technically qualified in protection, conservation and management of wild fauna and flora.

2. The functions of the Secretariat shall be:

- (a) to arrange for and service meetings of the Parties;
- (b) to perform the functions entrusted to it under the provisions of Articles XV and XVI of the present Convention;
- (c) to undertake scientific and technical studies in accordance with programmes authorized by the Conference of the Parties as will contribute to the implementation of the present Convention, including studies concerning standards for appropriate preparations and shipment of living specimens and the means of identifying specimens;
- (d) to study the reports of Parties and to request from Parties such further information with respect thereto as it deems necessary to ensure implementation of the present Convention;
- (e) to invite the attention of the Parties to any matter pertaining to the aims of the present Convention;
- (f) to publish periodically and distribute to the Parties current editions of Appendices I, II and III together with any information which will facilitate identification of specimens of species included in those Appendices;
- (g) to prepare annual reports to the Parties on its work and on the implementation of the present Convention and such other reports as meetings of the Parties may request;

- (h) to make recommendations for the implementation of the aims and provisions of the present Convention, including the exchange of information of a scientific or technical nature;
- (i) to perform any other function as may be entrusted to it by the Parties.

Article XIII. INTERNATIONAL MEASURES

1. When the Secretariat in the light of information received is satisfied that any species included in Appendices I or II is being affected adversely by trade in specimens of that species or that the provisions of the present Convention are not being effectively implemented, it shall communicate such information to the authorized Management Authority of the Party or Parties concerned.

2. When any Party receives a communication as indicated in paragraph 1 of this Article, it shall, as soon as possible, inform the Secretariat of any relevant facts insofar as its laws permit and, where appropriate, propose remedial action. Where the Party considers that an inquiry is desirable, such inquiry may be carried out by one or more persons expressly authorized by the Party.

3. The information provided by the Party or resulting from any inquiry as specified in paragraph 2 of this Article shall be reviewed by the next Conference of the Parties which may make whatever recommendations it deems appropriate.

*Article XIV. EFFECT ON DOMESTIC LEGISLATION
AND INTERNATIONAL CONVENTIONS*

1. The provisions of the present Convention shall in no way affect the right of Parties to adopt:

- (a) stricter domestic measures regarding the conditions for trade, taking possession or transport of specimens of species included in Appendices I, II and III, or the complete prohibition thereof; or
- (b) domestic measures restricting or prohibiting trade, taking possession, or transport of species not included in Appendices I, II or III.

2. The provisions of the present Convention shall in no way affect the provisions of any domestic measures or the obligations of Parties deriving from any treaty, convention, or international agreement relating to other aspects of trade, taking possession, or transport of specimens which is in force or subsequently may enter into force for any Party including any measure pertaining to the Customs, public health, veterinary or plant quarantine fields.

3. The provisions of the present Convention shall in no way affect the provisions of, or the obligations deriving from, any treaty, convention or international agreement concluded or which may be concluded between States creating a union or regional trade agreement establishing or maintaining a common external customs control and removing customs control between the parties thereto insofar as they relate to trade among the States members of that union or agreement.

4. A State party to the present Convention, which is also a party to any other treaty, convention or international agreement which is in force at the time of the coming into force of the present Convention and under the provisions of which protection is afforded to marine species included in Appendix II, shall be relieved of the obligations imposed on it under the provisions of the present Convention with respect to trade in specimens of species included in Appendix II that are taken by ships registered in that State and in accordance with the provisions of such other treaty, convention or international agreement.

5. Notwithstanding the provisions of Articles III, IV and V, any export of a specimen taken in accordance with paragraph 4 of this Article shall only require a certificate from a Management Authority of the State of introduction to the effect that the specimen was taken in accordance with the provisions of the other treaty, convention or international agreement in question.

6. Nothing in the present Convention shall prejudice the codification and development of the law of the sea by the United Nations Conference on the Law of the Sea convened pursuant to Resolution 2750 C (XXV)¹ of the General Assembly of the United Nations nor the present or future claims and legal views of any State concerning the law of the sea and the nature and extent of coastal and flag State jurisdiction.

Article XV. AMENDMENTS TO APPENDICES I AND II

1. The following provisions shall apply in relation to amendments to Appendices I and II at meetings of the Conference of the Parties:

(a) Any Party may propose an amendment to Appendix I or II for consideration at the next meeting. The text of the proposed amendment shall be communicated to the Secretariat at least 150 days before the meeting. The Secretariat shall consult the other Parties and interested bodies on the amendment in accordance with the provisions of sub-paragraphs (b) and (c) of paragraph 2 of this Article and shall communicate the response to all Parties not later than 30 days before the meeting.

(b) Amendments shall be adopted by a two-thirds majority of Parties present and voting. For these purposes "Parties present and voting" means Parties present and casting an affirmative or negative vote. Parties abstaining from voting shall not be counted among the two-thirds required for adopting an amendment.

(c) Amendments adopted at a meeting shall enter into force 90 days after that meeting for all Parties except those which make a reservation in accordance with paragraph 3 of this Article.

2. The following provisions shall apply in relation to amendments to Appendices I and II between meetings of the Conference of the Parties:

(a) Any Party may propose an amendment to Appendix I or II for consideration between meetings by the postal procedures set forth in this paragraph.

(b) For marine species, the Secretariat shall, upon receiving the text of the proposed amendment, immediately communicate it to the Parties. It shall also consult inter-governmental bodies having a function in relation to those species especially with a view to obtaining scientific data these bodies may be able to provide and to ensuring coordination with any conservation measures enforced by such bodies. The Secretariat shall communicate the views expressed and data provided by these bodies and its own findings and recommendations to the Parties as soon as possible.

(c) For species other than marine species, the Secretariat shall, upon receiving the text of the proposed amendment, immediately communicate it to the Parties, and, as soon as possible thereafter, its own recommendations.

(d) Any Party may, within 60 days of the date on which the Secretariat communicated its recommendations to the Parties under sub-paragraphs (b) or (c) of this paragraph, transmit to the Secretariat any comments on the proposed amendment together with any relevant scientific data and information.

(e) The Secretariat shall communicate the replies received together with its own recommendations to the Parties as soon as possible.

¹ United Nations, *Official Records of the General Assembly, Twenty-fifth Session, Supplement No. 28 (A/8028)*, p. 25.

(f) If no objection to the proposed amendment is received by the Secretariat within 30 days of the date the replies and recommendations were communicated under the provisions of sub-paragraph (e) of this paragraph, the amendment shall enter into force 90 days later for all Parties except those which make a reservation in accordance with paragraph 3 of this Article.

(g) If an objection by any Party is received by the Secretariat, the proposed amendment shall be submitted to a postal vote in accordance with the provisions of sub-paragraphs (h), (i) and (j) of this paragraph.

(h) The Secretariat shall notify the Parties that notification of objection has been received.

(i) Unless the Secretariat receives the votes for, against or in abstention from at least one-half of the Parties within 60 days of the date of notification under sub-paragraph (h) of this paragraph, the proposed amendment shall be referred to the next meeting of the Conference for further consideration.

(j) Provided that votes are received from one-half of the Parties, the amendment shall be adopted by a two-thirds majority of Parties casting an affirmative or negative vote.

(k) The Secretariat shall notify all Parties of the result of the vote.

(l) If the proposed amendment is adopted it shall enter into force 90 days after the date of the notification by the Secretariat of its acceptance for all Parties except those which make a reservation in accordance with paragraph 3 of this Article.

3. During the period of 90 days provided for by sub-paragraph (c) of paragraph 1 or sub-paragraph (l) of paragraph 2 of this Article any Party may by notification in writing to the Depositary Government make a reservation with respect to the amendment. Until such reservation is withdrawn the Party shall be treated as a State not a party to the present Convention with respect to trade in the species concerned.

Article XVI. APPENDIX III AND AMENDMENTS THERETO

1. Any party may at any time submit to the Secretariat a list of species which it identifies as being subject to regulation within its jurisdiction for the purpose mentioned in paragraph 3 of Article II. Appendix III shall include the names of the Parties submitting the species for inclusion therein, the scientific names of the species so submitted, and any parts or derivatives of the animals or plants concerned that are specified in relation to the species for the purposes of sub-paragraph (b) of Article I.

2. Each list submitted under the provisions of paragraph 1 of this Article shall be communicated to the Parties by the Secretariat as soon as possible after receiving it. The list shall take effect as part of Appendix III 90 days after the date of such communication. At any time after the communication of such list, any Party may by notification in writing to the Depositary Government enter a reservation with respect to any species or any parts or derivatives, and until such reservation is withdrawn, the State shall be treated as a State not a Party to the present Convention with respect to trade in the species or part or derivative concerned.

3. A Party which has submitted a species for inclusion in Appendix III may withdraw it at any time by notification to the Secretariat which shall communicate the withdrawal to all Parties. The withdrawal shall take effect 30 days after the date of such communication.

4. Any Party submitting a list under the provisions of paragraph 1 of this Article shall submit to the Secretariat a copy of all domestic laws and regulations ap-

plicable to the protection of such species, together with any interpretations which the Party may deem appropriate or the Secretariat may request. The Party shall, for as long as the species in question is included in Appendix III, submit any amendments of such laws and regulations or any new interpretations as they are adopted.

Article XVII. AMENDMENT OF THE CONVENTION

1. An extraordinary meeting of the Conference of the Parties shall be convened by the Secretariat on the written request of at least one-third of the Parties to consider and adopt amendments to the present Convention. Such amendments shall be adopted by a two-thirds majority of Parties present and voting. For these purposes "Parties present and voting" means Parties present and casting an affirmative or negative vote. Parties abstaining from voting shall not be counted among the two-thirds required for adopting an amendment.

2. The text of any proposed amendment shall be communicated by the Secretariat to all Parties at least 90 days before the meeting.

3. An amendment shall enter into force for the Parties which have accepted it 60 days after two-thirds of the Parties have deposited an instrument of acceptance of the amendment with the Depositary Government. Thereafter, the amendment shall enter into force for any other Party 60 days after that Party deposits its instrument of acceptance of the amendment.

Article XVIII. RESOLUTION OF DISPUTES

1. Any dispute which may arise between two or more Parties with respect to the interpretation or application of the provisions of the present Convention shall be subject to negotiation between the Parties involved in the dispute.

2. If the dispute cannot be resolved in accordance with paragraph 1 of this Article, the Parties may, by mutual consent, submit the dispute to arbitration, in particular that of the Permanent Court of Arbitration at The Hague, and the Parties submitting the dispute shall be bound by the arbitral decision.

Article XIX. SIGNATURE

The present Convention shall be open for signature at Washington until 30th April 1973 and thereafter at Berne until 31st December 1974.

Article XX. RATIFICATION, ACCEPTANCE, APPROVAL

The present Convention shall be subject to ratification, acceptance or approval. Instruments of ratification, acceptance or approval shall be deposited with the Government of the Swiss Confederation which shall be the Depositary Government.

Article XXI. ACCESSION

The present Convention shall be open indefinitely for accession. Instruments of accession shall be deposited with the Depositary Government.

Article XXII. ENTRY INTO FORCE

1. The present Convention shall enter into force 90 days after the date of deposit of the tenth instrument of ratification, acceptance, approval or accession, with the Depositary Government.

2. For each State which ratifies, accepts or approves the present Convention or accedes thereto after the deposit of the tenth instrument of ratification, acceptance, approval or accession, the present Convention shall enter into force 90 days after the deposit by such State of its instrument of ratification, acceptance, approval or accession.

Article XXIII. RESERVATIONS

1. The provisions of the present Convention shall not be subject to general reservations. Specific reservations may be entered in accordance with the provisions of this Article and Articles XV and XVI.

2. Any State may, on depositing its instrument of ratification, acceptance, approval or accession, enter a specific reservation with regard to:

- (a) any species included in Appendix I, II or III; or
- (b) any parts or derivatives specified in relation to a species included in Appendix III.

3. Until a Party withdraws its reservation entered under the provisions of this Article, it shall be treated as a State not a party to the present Convention with respect to trade in the particular species or parts or derivatives specified in such reservation.

Article XXIV. DENUNCIATION

Any Party may denounce the present Convention by written notification to the Depositary Government at any time. The denunciation shall take effect twelve months after the Depositary Government has received the notification.

Article XXV. DEPOSITARY

1. The original of the present Convention, in the Chinese, English, French, Russian and Spanish languages, each version being equally authentic, shall be deposited with the Depositary Government, which shall transmit certified copies thereof to all States that have signed it or deposited instruments of accession to it.

2. The Depositary Government shall inform all signatory and acceding States and the Secretariat of signatures, deposit of instruments of ratification, acceptance, approval or accession, entry into force of the present Convention, amendments thereto, entry and withdrawal of reservations and notifications of denunciation.

3. As soon as the present Convention enters into force, a certified copy thereof shall be transmitted by the Depositary Government to the Secretariat of the United Nations for registration and publication in accordance with Article 102 of the Charter of the United Nations.

IN WITNESS WHEREOF the undersigned Plenipotentiaries, being duly authorized to that effect, have signed the present Convention.

DONE at Washington this third day of March, one thousand nine hundred and seventy-three.

APPENDIX I

Interpretation

1. Species included in this Appendix are referred to:
 - (a) by the name of the species; or
 - (b) as being all of the species included in a higher taxon or designated part thereof.
2. The abbreviation "spp." is used to denote all species of a higher taxon.
3. Other references to taxa higher than species are for the purposes of information or classification only.
4. An asterisk (*) placed against the name of a species or higher taxon indicates that one or more geographically separate populations, sub-species or species of that taxon are included in Appendix II and that these populations, sub-species or species are excluded from Appendix I.

5. The symbol (–) followed by a number placed against the name of a species or higher taxon indicates the exclusion from that species or taxon of designated geographically separate populations, sub-species or species as follows:

- 101 *Lemur catta*
- 102 Australia population.

6. The symbol (+) followed by a number placed against the name of a species denotes that only a designated geographically separate population or sub-species of that species is included in this Appendix, as follows:

- + 201 Italian population only

7. The symbol (†) placed against the name of a species or higher taxon indicates that the species concerned are protected in accordance with the International Whaling Commission's schedule of 1972.

FAUNA

MAMMALIA	
<i>Marsupialia</i>	<i>Hapalemur</i> spp.
Macropodidae	<i>Allocebus</i> spp.
<i>Macropus parma</i>	<i>Cheirogaleus</i> spp.
<i>Onychogalea frenata</i>	<i>Microcebus</i> spp.
<i>O. lunata</i>	<i>Phaner</i> spp.
<i>Lagorchestes hirsutus</i>	Indriidae
<i>Lagostrophus fasciatus</i>	<i>Indri</i> spp.
<i>Caloprymnus campestris</i>	<i>Propithecus</i> spp.
<i>Bettongia penicillata</i>	<i>Avahi</i> spp.
<i>B. lesueur</i>	Daubentoniidae
<i>B. tropica</i>	<i>Daubentonia madagascariensis</i>
Phalangeridae	Callithricidae
<i>Wyulda squamicaudata</i>	<i>Leontopithecus (Leontideus)</i> spp.
Burramyidae	<i>Callimico goeldii</i>
<i>Burramys parvus</i>	Cebidae
Vombatidae	<i>Saimiri oerstedii</i>
<i>Lasiorhinus gillespiei</i>	<i>Chiropotes albinasus</i>
Peramelidae	<i>Cacajao</i> spp.
<i>Perameles bougainville</i>	<i>Alouatta palliata (villosa)</i>
<i>Chaeropus ecaudatus</i>	<i>Ateles geoffroyi frontatus</i>
<i>Macrotis lagotis</i>	<i>A. g. panamensis</i>
<i>M. leucura</i>	<i>Brachyteles arachnoides</i>
Dasyuridae	Cercopithecidae
<i>Planigale tenuirostris</i>	<i>Cercocebus galeritus galeritus</i>
<i>P. subtilissima</i>	<i>Macaca silenus</i>
<i>Sminthopsis psammophila</i>	<i>Colobus badius rufomitatus</i>
<i>S. longicaudata</i>	<i>C. b. kirkii</i>
<i>Antechinomys laniger</i>	<i>Presbytis geei</i>
<i>Myrmecobius fasciatus rufus</i>	<i>P. pileatus</i>
Thylacinidae	<i>P. entellus</i>
<i>Thylacinus cynocephalus</i>	<i>Nasalis larvatus</i>
<i>Primates</i>	<i>Simias concolor</i>
Lemuridae	<i>Pygathrix nemæus</i>
<i>Lemur</i> spp. * – 101	Hylobatidae
<i>Lepilemur</i> spp.	<i>Hylobates</i> spp.
	<i>Symphalangus syndactylus</i>

- Pongidae**
Pongo pygmaeus pygmaeus
P. p. abelii
Gorilla gorilla
- Edentata**
Dasypodidae
Priodontes giganteus (= maximus)
- Pholidota**
Manidae
Manis temmincki
- Lagomorpha**
Leporidae
Romerolagus diazi
Caprolagus hispidus
- Rodentia**
Sciuridae
Cynomys mexicanus
- Castoridae**
Castor fiber birulaia
Castor canadensis mexicanus
- Muridae**
Zyomys pedunculatus
Leporillus conditor
Pseudomys novaehollandiae
P. praeconis
P. shortridgei
P. fumeus
P. occidentalis
P. fieldi
Notomys aquilo
Xeromys myoides
- Chinchillidae**
Chinchilla brevicaudata boliviana
- Cetacea**
Platanistidae
Platanista gangetica
- Eschrichtidae**
Eschrichtius robustus (glaucus)
- Balaenopteridae**
Balaenoptera musculus
Megaptera novaeangliae
- Balaenidae**
Balaena mysticetus
Eubalaena spp.
- Carnivora**
Canidae
Canis lupus monstrabilis
Vulpes velox hebes
- Viverridae**
Prionodon pardicolor
- Ursidae**
Ursus americanus emmonsii
U. arctos pruinosus
*U. arctos * + 201*
U. a. nelsoni
- Mustelidae**
Mustela nigripes
Lutra longicaudis (platensis/annectens)
L. felina
L. provocax
Pteronura brasiliensis
Aonyx microdon
Enhydra lutris nereis
- Hyaenidae**
Hyaena brunnea
- Felidae**
Felis planiceps
F. nigripes
F. concolor coryi
F. c. costaricensis
F. c. cougar
F. temmincki
Felis bengalensis bengalensis
F. yagouaroundi cacomitli
F. y. fossata
F. y. panamensis
F. y. tolteca
F. pardalis mearnsi
F. p. mitis
F. wiedii nicaraguae
F. w. salvinia
F. tigrina oncilla
F. marmorata
F. jacobita
F. (Lynx) rufa escuinapae
Neofelis nebulosa
*Panthera tigris**
P. pardus
P. uncia
P. onca
Acinonyx jubatus
- Pinnipedia**
Phocidae
Monachus spp.
Mirounga angustirostris
- Proboscidea**
Elephantidae
Elephas maximus

Sirenia

Dugongidae

Dugong dugon * — 102

Trichechidae

*Trichechus manatus**T. inunguis**Perissodactyla*

Equidae

*Equus przewalskii**E. hemionus hemionus**E. h. khur**E. zebra zebra*

Tapiridae

*Tapirus pinchaque**T. bairdii**T. indicus*

Rhinocerotidae

*Rhinoceros unicornis**R. sondaicus**Didermocerus sumatrensis**Ceratotherium simum cottoni**Artiodactyla*

Suidae

*Sus salvanius**Babyrousa babyrussa*

Camelidae

*Vicugna vicugna**Camelus bactrianus*

Cervidae

*Moschus moschiferus moschiferus**Axis (Hyelaphus) porcinus annamiticus**A. (Hyelaphus) calamianensis**A. (Hyelaphus) kuhli**Cervus duvauceli**C. eldi**C. elaphus hanglu**Hippocamelus bisulcus**H. antisensis**Blastocerus dichotomus**Ozotoceros bezoarticus**Pudu pudu*

Antilocapridae

*Antilocapra americana sonoriensis**A. a. peninsularis*

Bovidae

*Bubalus (Anoa) mindorensis**B. (Anoa) depressicornis**B. (Anoa) quarlesi**Bos gaurus**B. (grunniens) mutus**Novibos (Bos) sauveli**Bison bison athabascae**Kobus leche**Hippotragus niger variani**Oryx leucoryx**Damaliscus dorcas dorcas**Saiga tatarica mongolica**Nemorhaedus goral**Capricornis sumatraensis**Rupicapra rupicapra ornata**Capra falconeri jerdoni**C. f. megaceros**C. f. chiltanensis**Ovis orientalis ophion**O. ammon hodgsoni**O. vignei*

AVES

Tinamiformes

Tinamidae

*Tinamus solitarius**Podicipediformes*

Podicipedidae

*Podilymbus gigas**Procellariiformes*

Diomedidae

*Diomedea albatrus**Pelecaniformes*

Sulidae

Sula abbotti

Fregatidae

*Fregata andrewsi**Ciconiiformes*

Ciconiidae

Ciconia ciconia boyciana

Threskiornithidae

*Nipponia nippon**Anseriformes*

Anatidae

*Anas aucklandica nesiotis**Anas oustaleti**Anas laysanensis**Anas diazi**Cairina scutulata**Rhodonessa caryophyllacea**Branta canadensis leucopareia**Branta sandvicensis**Falconiformes*

Cathartidae

*Vultur gryphus**Gymnogyps californianus*

- Accipitridae
Pithecopaga jefferyi
Harpia harpyja
Haliaetus l. leucocephalus
Haliaetus heliaca adalberti
Haliaetus albicilla groenlandicus
- Falconidae
Falco peregrinus anatum
Falco peregrinus tundrius
Falco peregrinus peregrinus
Falco peregrinus babylonicus
- Galliformes
 Megapodiidae
Macrocephalon maleo
- Cracidae
Crax blumenbachii
Pipile p. pipile
Pipile jacutinga
Mitu mitu mitu
Oreophasis derbianus
- Tetraonidae
Tympanuchus cupido attwateri
- Phasianidae
Colinus virginianus ridgwayi
Tragopan blythii
Tragopan caboti
Tragopan melanocephalus
Lophophorus sclateri
Lophophorus lhuysii
Lophophorus impejanus
Crossoptilon mantchuricum
Crossoptilon crossoptilon
Lophura swinhoii
Lophura imperialis
Lophura edwardsi
Syrmaticus ellioti
Syrmaticus humiae
Syrmaticus mikado
Polyplectron emphanum
Tetraogallus tibetanus
Tetraogallus caspius
Cyrtonyx montezumae merriami
- Gruiformes
 Gruidae
Grus japonensis
Grus leucogeranus
Grus americana
Grus canadensis pulla
Grus canadensis nesioties
Grus nigricollis
Grus vipio
Grus monacha
- Rallidae
Tricholimnas sylvestris
- Rhynochetidae
Rhynochetos jubatus
- Otididae
Eupodotis bengalensis
- Charadriiformes
 Scolopacidae
Numenius borealis
Tringa guttifer
- Laridae
Larus relictus
- Columbiformes
 Columbidae
Ducula mindorensis
- Psittaciformes
 Psittacidae
Strigops habroptilus
Rhynchopsitta pachyrhyncha
Amazona leucocephala
Amazona vittata
Amazona guildingii
Amazona versicolor
Amazona imperialis
Amazona rhodocorytha
Amazona pretrei pretrei
Amazona vinacea
Pyrrhura cruentata
Anodorhynchus glaucus
Anodorhynchus leari
Cyanopsitta spixii
Pionopsitta pileata
Aratinga guaruba
Psittacula krameri echo
Psephotus pulcherrimus
Psephotus chrysopterygius
Neophema chrysogaster
Neophema splendida
Cyanoramphus novaezelandiae
Cyanoramphus auriceps forbesi
Geopsittacus occidentalis
Psittacus erithacus princeps
- Apodiformes
 Trochilidae
Ramphodon dohrnii
- Trogoniformes
 Trogonidae
Pharomachrus mocinno mocinno
Pharomachrus mocinno costaricensis

Strigiformes

Strigidae

*Otus gurneyi**Coraciiformes*

Bucerotidae

*Rhinoplax vigil**Piciformes*

Picidae

*Dryocopus javensis richardsi**Campephilus imperialis**Passeriformes*

Cotingidae

*Cotinga maculata**Xipholena atro-purpurea*

Pittidae

Pitta kochi

Atrichornithidae

Atrichornis clamosa

Muscicapidae

*Picathartes gymnocephalus**Picathartes oreas**Psophodes nigrogularis**Amytornis goyderi**Dasyornis brachypterus longirostris**Dasyornis broadbenti littoralis*

Sturnidae

Leucopsar rothschildi

Meliphagidae

Meliphaga cassidix

Zosteropidae

Zosterops albogularis

Fringillidae

Spinus cucullatus

AMPHIBIA

Urodela

Cryptobranchidae

*Andrias (= Megalobatrachus) japonic**Andrias (= Megalobatrachus) davidianus**Salientia*

Bufonidae

*Bufo superciliaris**Bufo periglenes**Nectophrynoides spp.*

Atelopodidae

Atelopus varius zeteki

REPTILIA

Crocodylia

Alligatoridae

*Alligator mississippiensis**Alligator sinensis**Melanosuchus niger**Caiman crocodilus apaporiensis**Caiman latirostris*

Crocodylidae

*Tomistoma schlegelii**Osteolaemus tetraspis tetraspis**Osteolaemus tetraspis osborni**Crocodylus cataphractus**Crocodylus siamensis**Crocodylus palustris palustris**Crocodylus palustris kimbula**Crocodylus novaeguineae mindorensis**Crocodylus intermedius**Crocodylus rhombifer**Crocodylus moreletii**Crocodylus niloticus*

Gavialidae

*Gavialis gangeticus**Testudinata*

Emydidae

*Batagur baska**Geoclemys (= Dameronia) hamiltonii**Geoemyda (= Nicoria) tricarinata**Kachuga tecta tecta**Morenia ocellata**Terrapene coahuila*

Testudinidae

*Geochelone (= Testudo) elephantopus**Geochelone (= Testudo) geometrica**Geochelone (= Testudo) radiata**Geochelone (= Testudo) yniphora*

Cheloniidae

*Eretmochelys imbricata imbricata**Lepidochelys kempii*

Trionychidae

*Lissemys punctata punctata**Trionyx ater**Trionyx nigricans**Trionyx gangeticus**Trionyx hurum*

Chelidae

Pseudemydura umbrina

Sauria

Varanidae

- Varanus komodoensis*
- Varanus flavescens*
- Varanus bengalensis*
- Varanus griseus*

Serpentes

Boidae

- Epicrates inornatus inornatus*
- Epicrates subflavus*
- Python molurus molurus*

Rhynchocephalia

Sphenodontidae

- Sphenodon punctatus*

PISCES

Acipenseriformes

Acipenseridae

- Acipenser brevirostrum*
- Acipenser oxyrhynchus*

Osteoglossiformes

Osteoglossidae

- Scleropages formosus*

Salmoniformes

Salmonidae

- Coregonus alpenae*

Cypriniformes

Catostomidae

- Chasmistes cujus*

Cyprinidae

- Probarbus jullieni*

Siluriformes

Schilbeidae

- Pangasianodon gigas*

Perciformes

Percidae

- Stizostedion vitreum glaucum*

MOLLUSCA

Naiadoida

Unionidae

- Conradilla caelata*
- Dromus dromas*
- Epioblasma* (= *Dysnomia*) *florentina curtisi*
- Epioblasma* (= *Dysnomia*) *florentina florentina*
- Epioblasma* (= *Dysnomia*) *sampsoni*
- Epioblasma* (= *Dysnomia*) *sulcata perobliqua*
- Epioblasma* (= *Dysnomia*) *torulosa gubernaculum*
- Epioblasma* (= *Dysnomia*) *torulosa torulosa*
- Epioblasma* (= *Dysnomia*) *turgidula*
- Epioblasma* (= *Dysnomia*) *walkeri*
- Fusconaia cuneolus*
- Fusconaia edgariana*
- Lampsilis higginsii*
- Lampsilis orbiculata orbiculata*
- Lampsilis satura*
- Lampsilis virescens*
- Plethobasis cicatricosus*
- Plethobasis cooperianus*
- Pleurobema plenum*
- Potamilus* (= *Proptera*) *capax*
- Quadrula intermedia*
- Quadrula sparsa*
- Toxolasma* (= *Carunculina*) *cylindrella*
- Unio* (*Megalonaias*/?/?) *nickliniana*
- Unio* (*Lampsilis*/?/?) *tampicoensis tecomatensis*
- Villosa* (= *Micromya*) *trabalis*

FLORA

Aracfae

- Alocasia sanderana*
- Alocasia zebrina*

Caryocaraceae

- Caryocar costaricense*

Caryophyllaceae

- Gymnocarpus przewalskii*
- Melandrium mongolicum*
- Silene mongolica*
- Stellaria pulvinata*

Cupressaceae

- Pilgerodendron uviferum*

Cycadaceae

- Encephalartos* spp.
- Microcycas calocoma*
- Stangeria eriopus*

Gentianaceae

- Prepusa hookeriana*

Humiriaceae

- Vantanea barbourii*

Juglandaceae	<i>Laelia lobata</i>
<i>Engelhardtia pterocarpa</i>	<i>Lycaste virginalis</i> var. <i>alba</i>
Leguminosae	<i>Peristeria elata</i>
<i>Ammopiptanthus mongolicus</i>	Pinaceae
<i>Cynometra hemitomophylla</i>	<i>Abies guatemalensis</i>
<i>Platymiscium pleiostachyum</i>	<i>Abies nebrodensis</i>
Liliaceae	Podocarpaceae
<i>Aloe albida</i>	<i>Podocarpus costalis</i>
<i>Aloe pillansii</i>	<i>Podocarpus parlatoresi</i>
<i>Aloe polyphylla</i>	Proteaceae
<i>Aloe thorncroftii</i>	<i>Orothamnus zeyheri</i>
<i>Aloe vossii</i>	<i>Protea odorata</i>
Melastomataceae	Rubiaceae
<i>Lavoisiera itambana</i>	<i>Balmea stormae</i>
Melliaceae	Saxifragaceae (Grossulariaceae)
<i>Guarea longipetiolata</i>	<i>Ribes sardoum</i>
Leguminosae	Cupressaceae
<i>Tachigalia versicolor</i>	<i>Fitzroya cupressoides</i>
Moraceae	Ulmaceae
<i>Batocarpus costaricensis</i>	<i>Celtis aetnensis</i>
Orchidaceae	Welwitschiaceae
<i>Laelia jongheana</i>	<i>Welwitschia bainesii</i>
<i>Cattleya skinneri</i>	Zingiberaceae
<i>Cattleya trianae</i>	<i>Hedychium philippinense</i>
<i>Didiciea cunninghamii</i>	

APPENDIX II

Interpretation

1. Species included in this Appendix are referred to:
 - (a) by the name of the species; or
 - (b) as being all of the species included in a higher taxon or designated part thereof.
2. The abbreviation "spp." is used to denote all the species of a higher taxon.
3. Other references to taxa higher than species are for the purposes of information or classification only.
4. An asterisk (*) placed against the name of a species or higher taxon indicates that one or more geographically separate populations, sub-species or species of that taxon are included in Appendix I and that these populations, sub-species or species are excluded from Appendix II.
5. The symbol (#) followed by a number placed against the name of a species or higher taxon designates parts or derivatives which are specified in relation thereto for the purposes of the present Convention as follows:
 - #1 designates root
 - #2 designates timber
 - #3 designates trunks.
6. The symbol (–) followed by a number placed against the name of a species or higher taxon indicates the exclusion from that species or taxon of designated geographically separate populations, sub-species, species or groups of species as follows:
 - 101 Species which are not succulents.

7. The symbol (+) followed by a number placed against the name of a species or higher taxon denotes that only designated geographically separate populations, sub-species or species of that species or taxon are included in this Appendix as follows:

- + 201 All North American sub-species
- + 202 New Zealand species
- + 203 All species of the family in the Americas
- + 204 Australian population.

FAUNA

MAMMALIA

Marsupialia

Macropodidae

*Dendrolagus inustus**Dendrolagus ursinus**Insectivora*

Erinaceidae

*Erinaceus frontalis**Primates*

Lemuridae

Lemur catta *

Lorisidae

*Nycticebus coucang**Loris tardigradus*

Cebidae

Cebus capucinus

Cercopithecidae

*Macaca sylvanus**Colobus badius gordonorum**Colobus verus**Rhinopithecus roxellanae**Presbytis johnii*

Pongidae

*Pan paniscus**Pan troglodytes**Edentata*

Myrmecophagidae

*Myrmecophaga tridactyla**Tamandua tetradactyla chapadensis*

Bradypodidae

*Bradypus boliviensis**Pholidota*

Manidae

*Manis crassicaudata**Manis pentadactyla**Manis javanica**Lagomorpha*

Leporidae

*Nesolagus netscheri**Rodentia*

Heteromyidae

Dipodomys phillipsii phillipsii

Sciuridae

Ratufa spp.*Lariscus hosei*

Castoridae

*Castor canadensis frondator**Castor canadensis repentinus*

Cricetidae

*Ondatra zibethicus bernardi**Carnivora*

Canidae

*Canis lupus pallipes**Canis lupus irremotus**Canis lupus crassodon**Chrysocyon brachyurus**Cuon alpinus*

Ursidae

*Ursus (Thalarctos) maritimus**Ursus arctos* * + 201*Helarctos malayanus*

Procyonidae

Ailurus fulgens

Mustelidae

Martes americana atrata

Viverridae

*Prionodon linsang**Cynogale bennetti**Helogale derbianus*

Felidae

*Felis yagouaroundi***Felis colocolo pajeros*

- Felis colocolo crespoi*
Felis colocolo budini
Felis concolor missoulensis
Felis concolor mayensis
Felis concolor azteca
Felis serval
Felis lynx isabellina
*Felis wiedii**
*Felis pardalis**
*Felis tigrina**
Felis (= Caracal) caracal
Panthera leo persica
Panthera tigris altaica (= amurensis)
- Pinnipedia*
- Otariidae
- Arctocephalus australis*
Arctocephalus galapagoensis
Arctocephalus philippii
Arctocephalus townsendi
- Phocidae
- Mirounga australis*
Mirounga leonina
- Tubulidentata*
- Orycteropodidae
- Orycteropus afer*
- Sirenia*
- Dugongidae
- Dugong dugon* * + 204
- Trichechidae
- Trichechus senegalensis*
- Perissodactyla*
- Equidae
- Equus hemionus**
- Tapiridae
- Tapirus terrestris*
- Rhinocerotidae
- Diceros bicornis*
- Artiodactyla*
- Hippopotamidae
- Choeropsis liberiensis*
- Cervidae
- Cervus elaphus bactrianus*
Pudu mephistophiles
- Antilocapridae
- Antilocapra americana mexicana*
- Bovidae
- Cephalophus monticola*
Oryx (tao) dammah
Addax nasomaculatus
- Pantholops hodgsoni*
*Capra falconeri**
*Ovis ammon**
Ovis canadensis
- AVES
- Sphenisciformes*
- Spheniscidae
- Spheniscus demersus*
- Rheiformes*
- Rheidae
- Rhea americana albescens*
Pterocnemia pennata pennata
Pterocnemia pennata garleppi
- Tinamiformes*
- Tinamidae
- Rhynchotus rufescens rufescens*
Rhynchotus rufescens pallescens
Rhynchotus rufescens maculicollis
- Ciconiiformes*
- Ciconiidae
- Ciconia nigra*
- Threskiornithidae
- Geronticus calvus*
Platalea leucoroda
- Phoenicopteridae
- Phoenicopterus ruber chilensis*
Phoenicoparrus andinus
Phoenicoparrus jamesi
- Pelecaniformes*
- Pelecanidae
- Pelecanus crispus*
- Anseriformes*
- Anatidae
- Anas aucklandica aucklandica*
Anas aucklandica chlorotis
Anas bernieri
Dendrocygna arborea
Sarkidiornis melanotos
Anser albifrons gambelli
Cygnus bewickii jankowskii
Cygnus melancoryphus
Coscoroba coscoroba
Branta ruficollis
- Falconiformes*
- Accipitridae
- Gypætus barbatus meridionalis*
Aquila chrysaetos

- Falconidae
Spp.*
- Galliformes
Megapodiidae
Megapodius freycinet nicobariensis
Megapodius freycinet abbotti
Tetraonidae
Tympanuchus cupido pinnatus
Phasianidae
Francolinus ochropectus
Francolinus swierstrai
Catreus wallichii
Polyplectron malacense
Polyplectron germaini
Polyplectron bicalcaratum
Gallus sonneratii
Argusianus argus
Ithaginis cruentus
Cyrtonyx montezumae montezumae
Cyrtonyx montezumae mearnsi
- Gruiformes
Gruidae
Balearica regulorum
Grus canadensis pratensis
Rallidae
Gallirallus australis hectori
Otididae
Chlamydotis undulata
Choriotis nigriceps
Otis tarda
- Charadriiformes
Scolopaciidae
Numenius tenuirostris
Numenius minutus
Laridae
Larus brunneicephalus
- Columbiformes
Columbidae
Gallicolumba luzonica
Goura cristata
Goura scheepmakeri
Goura victoria
Caloenas nicobarica pelewensis
- Psittaciformes
Psittacidae
Coracopsis nigra barklyi
Prosopeia personata
Eunymphicus cornutus
Cyanoramphus unicolor
Cyanoramphus malherbi
- Poicephalus robustus*
Tanygnathus lucionensis
Probosciger aterrimus
- Cuculiformes
Musophagidae
Tauraco corythaix
Gallirex porphyreolophus
- Strigiformes
Strigidae
Otus nudipes newtoni
- Coraciiformes
Bucerotidae
Buceros rhinoceros rhinoceros
Buceros bicornis
Buceros hydrocorax hydrocorax
Aceros narcondami
- Piciformes
Picidae
Picus squamatus flavirostris
- Passeriformes
Cotingidae
Rupicola rupicola
Rupicola peruviana
Pittidae
Pitta brachyura nympha
Hirundinidae
Pseudochelidon sirintarae
Paradisaeidae
Spp.
Muscicapidae
Muscicapa ruecki
Fringillidae
Spinus yarrellii
- AMPHIBIA
- Urodela
Ambystomidae
Ambystoma mexicanum
Ambystoma dumerilii
Ambystoma lermaensis
- Salientia
Bufonidae
Bufo retiformis
- REPTILIA
- Crocodylia
Alligatoridae
Caiman crocodilus crocodilus

- Caiman crocodilus yacare*
Caiman crocodilus fuscus (chiapasius)
 Paleosuchus palpebrosus
 Paleosuchus trigonatus
 Crocodylidae
Crocodylus johnsoni
Crocodylus novaeguineae novaeguineae
Crocodylus porosus
Crocodylus acutus
- Testudinata**
 Emydidae
Clemmys muhlenbergi
 Testudinidae
Chersine spp.
Geochelone spp.*
Gopherus spp.
Homopus spp.
Kinixys spp.
Malacochersus spp.
Pyxis spp.
Testudo spp.*
- Cheloniidae
Caretta caretta
Chelonia mydas
Chelonia depressa
Eretmochelys imbricata bissa
Lepidochelys olivacea
 Dermochelyidae
Dermochelys coriacea
 Pelomedusidae
Podocnemis spp.
- Sauria**
 Teiidae
Cnemidophorus hyperythrus
 Iguanidae
Conolophus pallidus
Conolophus subcristatus
Amblyrhynchus cristatus
Phrynosoma coronatum blainvillei
 Helodermatidae
Heloderma suspectum
Heloderma horridum
 Varanidae
Varanus spp. *
- Serpentes**
 Boidae
Epicrates cenchris cenchris
Eunectes notaeus
Constrictor constrictor
Python spp.*
- Colubridae
Cyclagras gigas
Pseudoboa cloelia
Elachistodon westermanni
Thamnophis elegans hammondi
- PISCES
- Acipenseriformes
 Acipenseridae
Acipenser fulvescens
Acipenser sturio
 Osteoglossiformes
 Osteoglossidae
Arapaima gigas
 Salmoniformes
 Salmonidae
Stenodus leucichthys leucichthys
Salmo chrysogaster
 Cypriniformes
 Cyprinidae
Plagopterus argentissimus
Ptychocheilus lucius
 Atheriniformes
 Cyprinodontidae
Cynolebias constanciae
Cynolebias marmoratus
Cynolebias minimus
Cynolebias opalescens
Cynolebias splendens
 Poeciliidae
Xiphophorus couchianus
 Coelacanthiformes
 Coelacanthidae
Latimeria chalumnae
 Ceratodiformes
 Ceratodidae
Neoceratodus forsteri
- MOLLUSCA
- Naiadoida**
 Unionidae
Cyprogenia aberti
Epioblasma (= Dysnomia) torulosa
rangiana
Fusconaia subrotunda
Lampsilis brevicula
Lexingtonia dolabelloides
Pleorobema clava

Stylommatophora

Camaenidae

Papustyla (= *Papuina*) *pulcherrima*

Paraphantidae

Paraphanta spp. + 202*Prosobranchia*

Hydrobiidae

*Coahuilix hubbsi**Cochliopina milleri**Durangonella coahuilæ**Mexipyrgus carranzæ**Mexipyrgus churinceanus**Mexipyrgus escobedæ**Mexipyrgus lugoi**Mexipyrgus mojarralis**Mexipyrgus multilineatus**Mexithauma quadripaludium**Nymphophilus minckleyi**Paludiscala caramba*

INSECTA

Lepidoptera

Papilionidae

Parnassius apollo apollo

FLORA

Apocynaceæ

Pachypodium spp.

Araliaceæ

Panax quinquefolius #1

Araucariaceæ

Araucaria araucana #2

Cactaceæ

Cactaceæ spp. + 203*Rhipsalis* spp.

Compositæ

Saussurea lappa #1

Cyatheaceæ

Cyathea (Hemitelia) capensis #3*Cyathea dregei* #3*Cyathea mexicana* #3*Cyathea (Alsophila) salvinii* #3

Dioscoreaceæ

Dioscorea deltoidea #1

Euphorbiaceæ

Euphorbia spp. — 101

Fagaceæ

Quercus copeyensis #2

Leguminosæ

Thermopsis mongolica

Liliaceæ

Aloe spp.*

Meliaceæ

Swietenia humilis #2

Orchidaceæ

Spp.*

Palmae

*Areca ipot**Phoenix hanceana* var. *philippinensis**Zalacca clemensiana*

Portulacaceæ

Anacampseros spp.

Primulaceæ

Cyclamen spp.

Solanaceæ

Solanum sylvestre

Sterculiaceæ

Basiloxylon excelsum #2

Verbenaceæ

Caryopteris mongolica

Zygophyllaceæ

Guaiacum sanctum #2

[Appendix III is to be established by the Parties at a later date.]

APPENDIX IV

CONVENTION ON INTERNATIONAL TRADE IN ENDANGERED SPECIES
OF WILD FAUNA AND FLORA*Export Permit No.*

Exporting country: Valid until (Date):

This permit is issued to:

address:

who declares that he is aware of the provisions of the Convention, for the purpose of export-
ing:(specimen(s), or part(s) or derivative(s) of specimen(s))¹

of a species listed in Appendix I

Appendix II

Appendix III of the Convention as specified below. }²(bred in captivity or cultivated in).²

This(these) specimen(s) is(are) consigned to:

Address: Country:

At On

.

(signature of the applicant for the permit)

At On

.

(stamp and signature of the Management Authority issuing the export permit)

¹ Indicate the type of product.² Delete if not applicable.*Description of the specimen(s) or part(s) or derivative(s) of specimen(s),
including any mark(s) affixed*

LIVING SPECIMENS

<i>Species</i> <i>(scientific and common name)</i>	<i>Number</i>	<i>Sex</i>	<i>Size</i> <i>(or volume)</i>	<i>Mark</i> <i>(if any)</i>
---	---------------	------------	-----------------------------------	--------------------------------

PARTS OR DERIVATIVES

<i>Species</i> <i>(scientific and common name)</i>	<i>Quantity</i>	<i>Type of goods</i>	<i>Mark</i> <i>(if any)</i>
---	-----------------	----------------------	--------------------------------

Stamps of the authorities inspecting:

- (a) on exportation
- (b) on importation.*

* This stamp voids this permit for further trade purposes, and this permit shall be surrendered to the Management Authority.

CONVENTION¹ SUR LE COMMERCE INTERNATIONAL DES ESPÈCES DE FAUNE ET DE FLORE SAUVAGES MENACÉES D'EXTINCTION

Les Etats contractants

Reconnaissant que la faune et la flore sauvages constituent de par leur beauté et leur variété un élément irremplaçable des systèmes naturels, qui doit être protégé par les générations présentes et futures;

¹ Entrée en vigueur à l'égard des Etats suivants le 1^{er} juillet 1975, soit 90 jours après la date de dépôt du dixième instrument de ratification, d'adhésion, d'acceptation ou d'approbation auprès du Gouvernement suisse, conformément à l'article XXII, paragraphe 1 :

<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification, d'adhésion (a), d'acceptation (A) ou d'approbation (AA)</i>	
Etats-Unis d'Amérique	14 janvier	1974
Nigéria	9 mai	1974
Suisse	9 juillet	1974
Tunisie	10 juillet	1974
Suède	20 août	1974
Chypre	18 octobre	1974
Emirats arabes unis	21 novembre	1974 ^a
Equateur	11 février	1975
Chili	14 février	1975
Uruguay	2 avril	1975

Par la suite, la Convention est entrée en vigueur pour les Etats suivants 90 jours après le dépôt de leur instrument de ratification, d'adhésion (a), d'acceptation (A), ou d'approbation (AA) auprès du Gouvernement suisse, conformément à l'article XXII (2).

<i>Etat</i>	<i>Date du dépôt</i>	
Canada*	10 avril	1975
(Avec effet au 9 juillet 1975.)		
Maurice	28 avril	1975
(Avec effet au 27 juillet 1975.)		
Népal	18 juin	1975 ^a
(Avec effet au 16 septembre 1975.)		
Pérou	27 juin	1975
(Avec effet au 25 septembre 1975.)		
Costa Rica	30 juin	1975
(Avec effet au 28 septembre 1975.)		
Afrique du Sud	15 juillet	1975
(Avec effet au 13 octobre 1975.)		
Brésil	6 août	1975
(Avec effet au 4 novembre 1975.)		
Madagascar	20 août	1975
(Avec effet au 18 novembre 1975.)		
Niger	8 septembre	1975
(Avec effet au 7 décembre 1975.)		
République démocratique allemande	9 octobre	1975 ^a
(Avec effet au 7 janvier 1976.)		
Maroc	16 octobre	1975
(Avec effet au 14 janvier 1976.)		
Ghana	14 novembre	1975
(Avec effet au 12 février 1976.)		

* Voir p. 391 du présent volume pour les textes des réserves formulées lors de la ratification.

Conscients de la valeur toujours croissante, du point de vue esthétique, scientifique, culturel, récréatif, et économique, de la faune et de la flore sauvages;

Reconnaissant que les peuples et les Etats sont et devraient être les meilleurs protecteurs de leur faune et de leur flore sauvages;

Reconnaissant en outre que la coopération internationale est essentielle à la protection de certaines espèces de la faune et de la flore sauvages contre une surexploitation par suite du commerce international;

Convaincus que des mesures doivent être prises d'urgence à cet effet;

Sont convenus de ce qui suit :

Article I. DÉFINITIONS

Aux fins de la présente Convention et, sauf si le contexte exige qu'il en soit autrement, les expressions suivantes signifient :

a) «Espèce»: toute espèce, sous-espèce, ou une de leurs populations géographiquement isolée;

b) «Spécimen»:

i) Tout animal ou toute plante, vivants ou morts;

ii) Dans le cas d'un animal : pour les espèces inscrites aux Annexes I et II, toute partie ou tout produit obtenu à partir de l'animal, facilement identifiables, et, pour les espèces inscrites à l'Annexe III, toute partie ou tout produit obtenu à partir de l'animal, facilement identifiables, lorsqu'ils sont mentionnés à ladite Annexe;

iii) Dans le cas d'une plante : pour les espèces inscrites à l'Annexe I, toute partie ou tout produit obtenu à partir de la plante, facilement identifiables, et, pour les espèces inscrites aux Annexes II et III, toute partie ou tout produit obtenu à partir de la plante, facilement identifiables, lorsqu'ils sont mentionnés aux dites Annexes;

c) «Commerce»: l'exportation, la réexportation, l'importation et l'introduction en provenance de la mer;

d) «Réexportation»: l'exportation de tout spécimen précédemment importé;

e) «Introduction en provenance de la mer»: le transport, dans un Etat, de spécimens d'espèces qui ont été pris dans l'environnement marin n'étant pas sous la juridiction d'un Etat;

f) «Autorité scientifique»: une autorité scientifique nationale désignée conformément à l'Article IX;

g) «Organe de gestion»: une autorité administrative nationale désignée conformément à l'Article IX;

h) «Partie»: un Etat à l'égard duquel la présente Convention est entrée en vigueur.

Article II. PRINCIPES FONDAMENTAUX

1. L'Annexe I comprend toutes les espèces menacées d'extinction qui sont ou pourraient être affectées par le commerce. Le commerce des spécimens de ces espèces doit être soumis à une réglementation particulièrement stricte afin de ne pas mettre davantage leur survie en danger, et ne doit être autorisé que dans des conditions exceptionnelles.

2. L'Annexe II comprend :

a) Toutes les espèces qui, bien que n'étant pas nécessairement menacées actuellement d'extinction, pourraient le devenir si le commerce des spécimens de ces es-

pèces n'était pas soumis à une réglementation stricte ayant pour but d'éviter une exploitation incompatible avec leur survie;

- b) Certaines espèces qui doivent faire l'objet d'une réglementation, afin de rendre efficace le contrôle du commerce des spécimens d'espèces inscrites à l'Annexe II en application de l'alinéa a.

3. L'Annexe III comprend toutes les espèces qu'une Partie déclare soumises, dans les limites de sa compétence, à une réglementation ayant pour but d'empêcher ou de restreindre leur exploitation, et nécessitant la coopération des autres Parties pour le contrôle du commerce.

4. Les Parties ne permettent le commerce des spécimens des espèces inscrites aux Annexes I, II et III qu'en conformité avec les dispositions de la présente Convention.

*Article III. RÉGLEMENTATION DU COMMERCE DES SPÉCIMENS
D'ESPÈCES INSCRITES À L'ANNEXE I*

1. Tout commerce de spécimens d'une espèce inscrite à l'Annexe I doit être conforme aux dispositions du présent Article.

2. L'exportation d'un spécimen d'une espèce inscrite à l'Annexe I nécessite la délivrance et la présentation préalables d'un permis d'exportation. Ce permis doit satisfaire aux conditions suivantes :

- a) Une autorité scientifique de l'Etat d'exportation a émis l'avis que cette exportation ne nuit pas à la survie de l'espèce intéressée;
- b) Un organe de gestion de l'Etat d'exportation a la preuve que le spécimen n'a pas été obtenu en contravention aux lois sur la préservation de la faune et de la flore en vigueur dans cet Etat;
- c) Un organe de gestion de l'Etat d'exportation a la preuve que tout spécimen vivant sera mis en état et transporté de façon à éviter les risques de blessures, de maladie, ou de traitement rigoureux;
- d) Un organe de gestion de l'Etat d'exportation a la preuve qu'un permis d'importation a été accordé pour ledit spécimen.

3. L'importation d'un spécimen d'une espèce inscrite à l'Annexe I nécessite la délivrance et la présentation préalables d'un permis d'importation et, soit d'un permis d'exportation, soit d'un certificat de réexportation. Un permis d'importation doit satisfaire aux conditions suivantes :

- a) Une autorité scientifique de l'Etat d'importation a émis l'avis que les objectifs de l'importation ne nuisent pas à la survie de ladite espèce;
- b) Une autorité scientifique de l'Etat d'importation a la preuve que, dans le cas d'un spécimen vivant, le destinataire a les installations adéquates pour le conserver et le traiter avec soin;
- c) Un organe de gestion de l'Etat d'importation a la preuve que le spécimen ne sera pas utilisé à des fins principalement commerciales.

4. La réexportation d'un spécimen d'une espèce inscrite à l'Annexe I nécessite la délivrance et la présentation préalables d'un certificat de réexportation. Ce certificat doit satisfaire aux conditions suivantes :

- a) Un organe de gestion de l'Etat de réexportation a la preuve que le spécimen a été importé dans cet Etat conformément aux dispositions de la présente Convention;
- b) Un organe de gestion de l'Etat de réexportation a la preuve que tout spécimen vivant sera mis en état et transporté de façon à éviter les risques de blessures, de maladie, ou de traitement rigoureux;

- c) Un organe de gestion de l'Etat de réexportation a la preuve qu'un permis d'importation a été accordé pour tout spécimen vivant.

5. L'introduction en provenance de la mer d'un spécimen d'une espèce inscrite à l'Annexe I nécessite la délivrance préalable d'un certificat par l'organe de gestion de l'Etat dans lequel le spécimen a été introduit. Ledit certificat doit satisfaire aux conditions suivantes :

- a) Une autorité scientifique de l'Etat dans lequel le spécimen a été introduit a émis l'avis que l'introduction ne nuit pas à la survie de ladite espèce;
- b) Un organe de gestion de l'Etat dans lequel le spécimen a été introduit a la preuve que dans le cas d'un spécimen vivant, le destinataire a les installations adéquates pour le conserver et le traiter avec soin;
- c) Un organe de gestion de l'Etat dans lequel le spécimen a été introduit a la preuve que le spécimen ne sera pas utilisé à des fins principalement commerciales.

*Article IV. RÉGLEMENTATION DU COMMERCE DES SPÉCIMENS
D'ESPÈCES INSCRITES À L'ANNEXE II*

1. Tout commerce de spécimens d'une espèce inscrite à l'Annexe II doit être conforme aux dispositions du présent Article.

2. L'exportation d'un spécimen d'une espèce inscrite à l'Annexe II nécessite la délivrance et la présentation préalables d'un permis d'exportation. Ce permis doit satisfaire aux conditions suivantes :

- a) Une autorité scientifique de l'Etat d'exportation a émis l'avis que cette exportation ne nuit pas à la survie de l'espèce intéressée;
- b) Un organe de gestion de l'Etat d'exportation a la preuve que le spécimen n'a pas été obtenu en contravention aux lois sur la préservation de la faune et de la flore en vigueur dans cet Etat;
- c) Un organe de gestion de l'Etat d'exportation a la preuve que tout spécimen vivant sera mis en état et transporté de façon à éviter les risques de blessures, de maladie, ou de traitement rigoureux.

3. Pour chaque Partie, une autorité scientifique surveillera de façon continue la délivrance par ladite Partie des permis d'exportation pour les spécimens d'espèces inscrites à l'Annexe II, ainsi que les exportations réelles de ces spécimens. Lorsqu'une autorité scientifique constate que l'exportation de spécimens d'une de ces espèces devrait être limitée pour la conserver dans toute son aire de distribution, à un niveau qui soit à la fois conforme à son rôle dans les écosystèmes où elle est présente, et nettement supérieur à celui qui entraînerait l'inscription de cette espèce à l'Annexe I, elle informe l'organe de gestion compétent des mesures appropriées qui doivent être prises pour limiter la délivrance de permis d'exportation pour le commerce des spécimens de ladite espèce.

4. L'importation d'un spécimen d'une espèce inscrite à l'Annexe II nécessite la présentation préalable soit d'un permis d'exportation, soit d'un certificat de réexportation.

5. La réexportation d'un spécimen d'une espèce inscrite à l'Annexe II nécessite la délivrance et la présentation préalables d'un certificat de réexportation. Ce certificat doit satisfaire aux conditions suivantes :

- a) Un organe de gestion de l'Etat de réexportation a la preuve que le spécimen a été importé dans cet Etat conformément aux dispositions de la présente Convention;

b) Un organe de gestion de l'Etat de réexportation a la preuve que tout spécimen vivant sera mis en état et transporté de façon à éviter les risques de blessures, de maladie ou de traitement rigoureux.

6. L'introduction en provenance de la mer d'un spécimen d'une espèce inscrite à l'Annexe II nécessite la délivrance préalable d'un certificat par l'organe de gestion de l'Etat dans lequel le spécimen a été introduit. Ledit certificat doit satisfaire aux conditions suivantes :

- a) Une autorité scientifique de l'Etat dans lequel le spécimen a été introduit a émis l'avis que l'introduction ne nuit pas à la survie de ladite espèce;
- b) Un organe de gestion de l'Etat dans lequel le spécimen a été introduit a la preuve que tout spécimen vivant sera traité de façon à éviter les risques de blessures, de maladie ou de traitement rigoureux.

7. Les certificats visés au paragraphe 6 ci-dessus peuvent être délivrés, sur avis de l'autorité scientifique pris après consultation des autres autorités scientifiques nationales, et, le cas échéant, des autorités scientifiques internationales, pour le nombre total de spécimens dont l'introduction est autorisée pendant des périodes n'excédant pas un an.

Article V. RÉGLEMENTATION DU COMMERCE DE SPÉCIMENS D'ESPÈCES INSCRITES À L'ANNEXE III

1. Tout commerce de spécimens d'une espèce inscrite à l'Annexe III doit être conforme aux dispositions du présent Article.

2. L'exportation d'un spécimen d'une espèce inscrite à l'Annexe III par tout Etat qui a inscrit ladite espèce à l'Annexe III nécessite la délivrance et la présentation préalables d'un permis d'exportation qui doit satisfaire aux conditions suivantes :

- a) Un organe de gestion de l'Etat d'exportation a la preuve que le spécimen en question n'a pas été obtenu en contravention aux lois sur la préservation de la faune et de la flore en vigueur dans cet Etat;
- b) Un organe de gestion de l'Etat d'exportation a la preuve que tout spécimen vivant sera mis en état et transporté de façon à éviter les risques de blessures, de maladie ou de traitement rigoureux.

3. Sauf dans les cas prévus au paragraphe 4 du présent Article, l'importation de tout spécimen d'une espèce inscrite à l'Annexe III nécessite la présentation préalable d'un certificat d'origine et, dans le cas d'une importation en provenance d'un Etat qui a inscrit ladite espèce à l'Annexe III, d'un permis d'exportation.

4. Lorsqu'il s'agit d'une réexportation, un certificat délivré par l'organe de gestion de l'Etat de réexportation précisant que le spécimen a été transformé dans cet Etat, ou qu'il va être réexporté en l'état, fera preuve pour l'Etat d'importation que les dispositions de la présente Convention ont été respectées pour les spécimens en question.

Article VI. PERMIS ET CERTIFICATS

1. Les permis et certificats délivrés en vertu des dispositions des Articles III, IV, et V doivent être conformes aux dispositions du présent Article.

2. Un permis d'exportation doit contenir des renseignements précisés dans le modèle reproduit à l'Annexe IV; il ne sera valable pour l'exportation que pour une période de six mois à compter de la date de délivrance.

3. Tout permis ou certificat se réfère au titre de la présente Convention; il contient le nom et le cachet de l'organe de gestion qui l'a délivré et un numéro de contrôle attribué par l'organe de gestion.

4. Toute copie d'un permis ou d'un certificat délivré par un organe de gestion doit être clairement marqué comme tel et ne peut être utilisé à la place de l'original d'un permis ou d'un certificat, à moins qu'il ne soit stipulé autrement sur la copie.

5. Un permis ou un certificat distinct est requis pour chaque expédition de spécimens.

6. Le cas échéant, un organe de gestion de l'Etat d'importation de tout spécimen conserve et annule le permis d'exportation ou le certificat de réexportation et tout permis d'importation correspondant présenté lors de l'importation dudit spécimen.

7. Lorsque cela est réalisable, un organe de gestion peut apposer une marque sur un spécimen pour en permettre l'identification. A ces fins, le terme «marque» désigne toute empreinte indélébile, plomb ou autre moyen approprié permettant d'identifier un spécimen et conçu de manière à rendre toute contrefaçon aussi difficile que possible.

Article VII. DÉROGATIONS ET AUTRES DISPOSITIONS PARTICULIÈRES CONCERNANT LE COMMERCE

1. Les dispositions des Articles III, IV et V ne s'appliquent pas au transit ou au transbordement de spécimens sur le territoire d'une Partie, lorsque ces spécimens restent sous le contrôle de la douane.

2. Lorsqu'un organe de gestion de l'Etat d'exportation ou de réexportation a la preuve que le spécimen a été acquis avant que les dispositions de la présente Convention ne s'appliquent audit spécimen, les dispositions des Articles III, IV et V ne sont pas applicables à ce spécimen, à la condition que ledit organe de gestion délivre un certificat à cet effet.

3. Les dispositions des Articles III, IV et V ne s'appliquent pas aux spécimens qui sont des objets personnels ou à usage domestique. Toutefois, ces dérogations ne s'appliquent pas :

- a) S'il s'agit de spécimens d'une espèce inscrite à l'Annexe I, lorsqu'ils ont été acquis par leur propriétaire en dehors de son Etat de résidence permanente et sont importés dans cet Etat;
- b) S'il s'agit de spécimens d'une espèce inscrite à l'Annexe II,
 - i) Lorsqu'ils ont été acquis par leur propriétaire, lors d'un séjour hors de son Etat de résidence habituelle, dans un Etat dans le milieu sauvage duquel a eu lieu la capture ou la récolte;
 - ii) Lorsqu'ils sont importés dans l'Etat de résidence habituelle du propriétaire;
 - iii) Et lorsque l'Etat dans lequel a eu lieu la capture ou la récolte exige la délivrance préalable d'un permis d'exportation;

à moins qu'un organe de gestion ait la preuve que ces spécimens ont été acquis avant que les dispositions de la présente Convention ne s'appliquent aux spécimens en question.

4. Les spécimens d'une espèce animale inscrite à l'Annexe I élevés en captivité à des fins commerciales, ou d'une espèce de plante inscrite à l'Annexe I reproduite artificiellement à des fins commerciales, seront considérés comme des spécimens d'espèces inscrites à l'Annexe II.

5. Lorsqu'un organe de gestion de l'Etat d'exportation a la preuve qu'un spécimen d'une espèce animale a été élevé en captivité ou qu'un spécimen d'une espèce de plante a été reproduit artificiellement, ou qu'il s'agit d'une partie d'un tel animal ou d'une telle plante, ou d'un de ses produits, un certificat délivré par l'organe de gestion

à cet effet est accepté à la place des permis et certificats requis conformément aux dispositions des Articles III, IV ou V.

6. Les dispositions des Articles III, IV et V ne s'appliquent pas aux prêts, donations et échanges à des fins non commerciales entre des hommes de science et des institutions scientifiques qui sont enregistrés par un organe de gestion de leur Etat, de spécimens d'herbiers et d'autres spécimens de musées conservés, desséchés ou sous inclusion et de plantes vivantes qui portent une étiquette délivrée ou approuvée par un organe de gestion.

7. Un organe de gestion de tout Etat peut accorder des dérogations aux obligations des Articles III, IV et V et autoriser sans permis ou certificats les mouvements des spécimens qui font partie d'un zoo, d'un cirque, d'une ménagerie, d'une exposition d'animaux ou de plantes itinérants à condition que :

- a) L'exportateur ou l'importateur déclare les caractéristiques complètes de ces spécimens à l'organe de gestion,
- b) Ces spécimens entrent dans une des catégories spécifiées au paragraphe 2 ou 5 du présent Article,
- c) L'organe de gestion ait la preuve que tout spécimen vivant sera transporté et traité de façon à éviter les risques de blessures, de maladie ou de traitement rigoureux.

Article VIII. MESURES À PRENDRE PAR LES PARTIES

1. Les Parties prennent les mesures appropriées en vue de la mise en application des dispositions de la présente Convention ainsi que pour interdire le commerce de spécimens en violation de ses dispositions. Ces mesures comprennent :

- a) Des sanctions pénales frappant soit le commerce, soit la détention de tels spécimens, ou les deux;
- b) La confiscation ou le renvoi à l'Etat d'exportation de tels spécimens.

2. Outre les mesures prises en vertu du paragraphe 1 du présent Article, une Partie peut, lorsqu'elle le juge nécessaire, prévoir toute procédure de remboursement interne des frais qu'elle a encourus et résultant de la confiscation de spécimens qui ont fait l'objet d'un commerce en violation de mesures prises en application des dispositions de la présente Convention.

3. Dans toute la mesure du possible, les Parties feront en sorte que les formalités requises pour le commerce de spécimens s'effectuent dans les meilleurs délais. En vue de faciliter ces formalités, chaque Partie pourra désigner des ports de sortie et des ports d'entrée où les spécimens doivent être présentés pour être dédouanés. Les Parties feront également en sorte que tout spécimen vivant, au cours du transit, de la manutention ou du transport soit convenablement traité, de façon à éviter les risques de blessures, de maladie et de traitement rigoureux.

4. En cas de confiscation d'un spécimen vivant, résultant des dispositions du paragraphe 1 du présent Article, les modalités suivantes s'appliquent :

- a) Le spécimen est confié à un organe de gestion de l'Etat qui a procédé à cette confiscation;
- b) L'organe de gestion, après avoir consulté l'Etat d'exportation, lui renvoie le spécimen à ses frais, ou l'envoie à un centre de sauvegarde ou tout endroit que cet organe juge approprié et compatible avec les objectifs de la présente Convention;
- c) L'organe de gestion peut prendre l'avis d'une autorité scientifique ou consulter le Secrétariat chaque fois qu'il le juge souhaitable, afin de faciliter la décision visée à l'alinéa *b* ci-dessus, y compris le choix d'un centre de sauvegarde.

5. Un centre de sauvegarde, visé au paragraphe 4 du présent Article, est une institution désignée par un organe de gestion pour prendre soin des spécimens vivants, particulièrement de ceux qui ont été confisqués.

6. Sur le commerce des spécimens des espèces inscrites aux Annexes I, II et III, chaque Partie tient un registre qui comprend :

- a) Le nom et l'adresse des exportateurs et des importateurs;
- b) Le nombre et la nature de permis et de certificats délivrés; les Etats avec lesquels le commerce a eu lieu; le nombre ou les quantités et types de spécimens, les noms des espèces telles qu'inscrites aux Annexes I, II et III et, le cas échéant, la taille et le sexe desdits spécimens.

7. Chaque Partie établit des rapports périodiques sur la mise en application, par cette Partie, de la présente Convention, et transmettra au Secrétariat :

- a) Un rapport annuel contenant un résumé des informations mentionnées à l'alinéa b du paragraphe 6 du présent Article;
- b) Un rapport bisannuel sur les mesures législatives, réglementaires et administratives prises pour l'application de la présente Convention.

8. Les informations visées au paragraphe 7 du présent Article seront tenues à la disposition du public, dans la mesure où cela n'est pas incompatible avec les dispositions législatives et réglementaires de la Partie intéressée.

Article IX. ORGANES DE GESTION ET AUTORITÉS SCIENTIFIQUES

1. Aux fins de la présente Convention, chaque Partie désigne :

- a) Un ou plusieurs organes de gestion compétents pour délivrer les permis et les certificats au nom de cette Partie;
- b) Une ou plusieurs autorités scientifiques.

2. Au moment du dépôt des instruments de ratification, d'accession, d'approbation ou d'acceptation, chaque Etat communique au gouvernement dépositaire le nom et l'adresse de l'organe de gestion habilité à communiquer avec les organes de gestion désignés par d'autres Parties, ainsi qu'avec le Secrétariat.

3. Toute modification aux désignations faites en application des dispositions du présent Article doit être communiquée par la Partie intéressée au Secrétariat pour transmission aux autres Parties.

4. L'organe de gestion cité au paragraphe 2 du présent Article doit, à la demande du Secrétariat ou de l'organe de gestion d'une des Parties, leur communiquer l'empreinte des cachets et sceaux qu'il utilise pour authentifier ses certificats et permis.

Article X. COMMERCE AVEC DES ETATS NON PARTIES À LA PRÉSENTE CONVENTION

Dans le cas d'exportation ou de réexportation à destination d'un Etat qui n'est pas Partie à la présente Convention, ou d'importation en provenance d'un tel Etat, les Parties peuvent, à la place des permis et des certificats requis par la présente Convention, accepter des documents similaires, délivrés par les autorités compétentes dudit Etat; ces documents doivent, pour l'essentiel, se conformer aux conditions requises pour la délivrance desdits permis et certificats.

Article XI. CONFÉRENCE DES PARTIES

1. Le Secrétariat convoquera une session de la Conférence des Parties au plus tard deux ans après l'entrée en vigueur de la présente Convention.

2. Par la suite, le Secrétariat convoque des sessions ordinaires de la Conférence au moins une fois tous les deux ans, à moins que la Conférence n'en décide autrement, et des sessions extraordinaires lorsque la demande écrite en a été faite par au moins un tiers des Parties.

3. Lors des sessions ordinaires ou extraordinaires de cette Conférence, les Parties procèdent à un examen d'ensemble de l'application de la présente Convention et peuvent :

- a) Prendre toute disposition nécessaire pour permettre au Secrétariat de remplir ses fonctions;
- b) Examiner des amendements aux Annexes I et II et les adopter conformément à l'Article XV;
- c) Examiner les progrès accomplis dans la voie de la restauration et de la conservation des espèces figurant aux Annexes I, II et III;
- d) Recevoir et examiner tout rapport présenté par le Secrétariat ou par toute Partie;
- e) Le cas échéant, faire des recommandations visant à améliorer l'application de la présente Convention.

4. A chaque session, les Parties peuvent fixer la date et le lieu de la prochaine session ordinaire à tenir conformément aux dispositions du paragraphe 2 du présent Article.

5. A toute session, les Parties peuvent établir et adopter le règlement intérieur de la session.

6. L'Organisation des Nations Unies, ses institutions spécialisées, l'Agence internationale de l'Energie atomique, ainsi que tout Etat non Partie à la présente Convention peuvent être représentés aux sessions de la Conférence par des observateurs qui ont le droit de participer à la session sans droit de vote.

7. Tout organisme ou toute institution techniquement qualifié dans le domaine de la protection, de la conservation ou de la gestion de la faune et de la flore sauvages qui ont informé le Secrétariat de leur désir de se faire représenter aux sessions de la Conférence par des observateurs y sont admis — sauf si un tiers au moins des Parties s'y opposent — à condition qu'ils appartiennent à une des catégories suivantes :

- a) Organismes ou institutions internationaux, soit gouvernementaux soit non gouvernementaux, ou organismes ou institutions nationaux gouvernementaux;
- b) Organismes ou institutions nationaux non gouvernementaux qui ont été approuvés à cet effet par l'Etat dans lequel ils sont établis.

Une fois admis, ces observateurs ont le droit de participer aux sessions sans droit de vote.

Article XII. LE SECRÉTARIAT

1. Dès l'entrée en vigueur de la présente Convention, un Secrétariat sera fourni par le Directeur général du Programme des Nations Unies pour l'Environnement. Dans la mesure où il le juge opportun, ce dernier peut bénéficier du concours d'organismes internationaux ou nationaux appropriés, gouvernementaux et non gouvernementaux, compétents en matière de protection, de conservation et de gestion de la faune et de la flore sauvages.

2. Les attributions du Secrétariat sont les suivantes :

- a) Organiser les conférences des Parties et fournir les services y afférents;
- b) Remplir les fonctions qui lui sont confiées en vertu des dispositions des Articles XV et XVI de la présente Convention;

- c) Entreprendre, conformément aux programmes arrêtés par la Conférence des Parties, les études scientifiques et techniques qui contribueront à l'application de la présente Convention, y compris les études relatives aux normes à respecter pour la mise en état et le transport appropriés de spécimens vivants et aux moyens d'identifier ces spécimens;
- d) Etudier les rapports des Parties et demander aux Parties tout complément d'information qu'il juge nécessaire pour assurer l'application de la présente Convention;
- e) Attirer l'attention des Parties sur toute question ayant trait aux objectifs de la présente Convention;
- f) Publier périodiquement et communiquer aux Parties des listes mises à jour des Annexes I, II et III ainsi que toutes informations de nature à faciliter l'identification des spécimens des espèces inscrites à ces Annexes;
- g) Etablir des rapports annuels à l'intention des Parties sur ses propres travaux et sur l'application de la présente Convention, ainsi que tout autre rapport que lesdites Parties peuvent demander lors des sessions de la Conférence;
- h) Faire des recommandations pour la poursuite des objectifs et la mise en application des dispositions de la présente Convention, y compris les échanges d'informations de nature scientifique ou technique;
- i) Remplir toutes autres fonctions que peuvent lui confier les Parties.

Article XIII. MESURES INTERNATIONALES

1. Lorsque, à la lumière des informations reçues, le Secrétariat considère qu'une espèce inscrite aux Annexes I ou II est menacée par le commerce des spécimens de ladite espèce ou que les dispositions de la présente Convention ne sont pas effectivement appliquées, il en avertit l'organe de gestion compétent de la Partie ou des Parties intéressées.

2. Quand une Partie reçoit communication des faits indiqués au paragraphe 1 du présent Article, elle informe, le plus rapidement possible et dans la mesure où sa législation le permet, le Secrétariat de tous les faits qui s'y rapportent et, le cas échéant, propose des mesures correctives. Quand la partie estime qu'il y a lieu de procéder à une enquête, celle-ci peut être effectuée par une ou plusieurs personnes expressément agréées par ladite Partie.

3. Les renseignements fournis par la Partie ou résultant de toute enquête prévue au paragraphe 2 du présent Article sont examinés lors de la session suivante de la Conférence des Parties, laquelle peut adresser à ladite Partie toute recommandation qu'elle juge appropriée.

Article XIV. INCIDENCES DE LA CONVENTION SUR LES LÉGISLATIONS INTERNES ET SUR LES CONVENTIONS INTERNATIONALES

1. Les dispositions de la présente Convention n'affectent pas le droit des Parties d'adopter :

- a) Des mesures internes plus strictes en ce qui concerne les conditions auxquelles le commerce, la capture ou la récolte, la détention ou le transport de spécimens d'espèces inscrites aux Annexes I, II et III sont soumis, mesures qui peuvent aller jusqu'à leur interdiction complète;
- b) Des mesures internes limitant ou interdisant le commerce, la capture ou la récolte, la détention ou le transport d'espèces qui ne sont pas inscrites aux Annexes I, II ou III.

2. Les dispositions de la présente Convention n'affectent pas les mesures internes et les obligations des Parties découlant de tous traités, conventions ou accords internationaux concernant d'autres aspects du commerce, de la capture ou de la récolte, de la détention ou du transport de spécimens, qui sont ou pourront entrer en vigueur à l'égard de toute Partie y compris, notamment, toute mesure ayant trait aux douanes, à l'hygiène publique, à la science vétérinaire ou à la quarantaine des plantes.

3. Les dispositions de la présente Convention n'affectent pas les dispositions ou les obligations découlant de tout traité, convention ou accord international conclus ou à conclure entre Etats, portant création d'une union ou d'une zone commerciale régionale, comportant l'établissement ou le maintien de contrôles communs douaniers extérieurs et la suppression de contrôles douaniers intérieurs, dans la mesure où elles ont trait au commerce entre les Etats membres de ladite union ou zone.

4. Un Etat partie à la présente Convention, qui est également partie à un autre traité, à une autre convention ou à un autre accord international en vigueur au moment de l'entrée en vigueur de la présente Convention et dont les dispositions accordent une protection aux espèces marines inscrites à l'Annexe II, sera dégagé des obligations qui lui sont imposées en vertu des dispositions de la présente Convention en ce qui concerne le commerce de spécimens d'espèces inscrites à l'Annexe II qui sont pris par des navires immatriculés dans cet Etat et conformément aux dispositions dudit traité, de ladite convention ou dudit accord international.

5. Nonobstant les dispositions des Articles III, IV et V de la présente Convention, toute exportation d'un spécimen pris conformément au paragraphe 4 du présent Article ne nécessite qu'un certificat d'un organe de gestion de l'Etat dans lequel il a été introduit attestant que le spécimen a été pris conformément aux dispositions des autres traités, conventions ou accords internationaux en question.

6. Aucune disposition de la présente Convention ne préjuge la codification et l'élaboration du droit de la mer par la Conférence des Nations Unies sur le Droit de la mer convoquée en vertu de la Résolution n° 2750 C (XXV)¹ de l'Assemblée générale des Nations Unies, ni les revendications et positions juridiques, présentes ou futures, de tout Etat touchant le droit de la mer, et la nature et l'étendue de sa juridiction côtière et de la juridiction qu'il exerce sur les navires battant son pavillon.

Article XV. AMENDEMENTS AUX ANNEXES I ET II

1. Les dispositions suivantes s'appliquent en ce qui concerne les amendements apportés aux Annexes I et II lors des sessions des Conférences des Parties :

a) Toute Partie peut proposer un amendement aux Annexes I ou II pour examen à la session suivante de la Conférence. Le texte de la proposition d'amendement est communiqué au Secrétariat 150 jours au moins avant la session de la Conférence. Le Secrétariat consulte les autres Parties et organes intéressés au sujet de l'amendement, conformément aux dispositions des alinéas *b* et *c* du paragraphe 2 du présent Article et communique les réponses à toutes les Parties 30 jours au moins avant la session de la Conférence.

b) Les amendements sont adoptés à la majorité des deux tiers des Parties présentes et votantes. A cette fin «Parties présentes et votantes» signifie les Parties présentes et s'exprimant affirmativement ou négativement. Il n'est pas tenu compte

¹ Nations Unies, *Documents officiels de l'Assemblée générale, vingt-cinquième session, Supplément no 28 (A/8028)*, p. 28.

des abstentions dans le calcul de la majorité des deux tiers requise pour l'adoption de l'amendement.

c) Les amendements adoptés à une session de la Conférence entrent en vigueur 90 jours après ladite session pour toutes les Parties, à l'exception de celles qui formulent une réserve conformément aux dispositions du paragraphe 3 du présent Article.

2. Les dispositions suivantes s'appliquent en ce qui concerne les amendements apportés aux Annexes I et II dans l'intervalle des sessions des Conférences des Parties :

a) Toute Partie peut proposer un amendement aux Annexes I ou II pour examen dans l'intervalle des sessions de la Conférence des Parties par la procédure de vote par correspondance stipulée dans le présent paragraphe.

b) Pour les espèces marines, le Secrétariat, dès réception du texte de la proposition d'amendement, le communique à toutes les Parties. Il consulte également les organismes intergouvernementaux compétents particulièrement en vue d'obtenir toutes données scientifiques que ces organismes sont à même de fournir et d'assurer la coordination de toute mesure de conservation appliquée par ces organismes. Le Secrétariat communique aux Parties dans les meilleurs délais les vues exprimées et les données fournies par ces organismes ainsi que ses propres conclusions et recommandations.

c) Pour les espèces autres que les espèces marines, le Secrétariat, dès réception du texte de la proposition d'amendement, le communique aux Parties. Par la suite, il leur transmet ses propres recommandations dans les meilleurs délais.

d) Toute Partie peut, dans un délai de 60 jours à partir de la date à laquelle le Secrétariat a transmis ses recommandations aux Parties en application des alinéas b ou c ci-dessus, transmettre audit Secrétariat tous commentaires au sujet de la proposition d'amendement ainsi que toutes données et tous renseignements scientifiques nécessaires.

e) Le Secrétariat communique aux Parties, dans les meilleurs délais, les réponses qu'il a reçues, accompagnées de ses propres recommandations.

f) Si aucune objection à la proposition d'amendement n'est reçue par le Secrétariat dans un délai de 30 jours à partir de la date à laquelle il transmet les réponses et recommandations reçues en vertu des dispositions de l'alinéa e du présent paragraphe, l'amendement entre en vigueur 90 jours plus tard pour toutes les Parties sauf pour celles qui font une réserve conformément aux dispositions du paragraphe 3 du présent Article.

g) Si une objection d'une Partie est reçue par le Secrétariat, la proposition d'amendement doit être soumise à un vote par correspondance conformément aux dispositions des alinéas h, i et j du présent paragraphe.

h) Le Secrétariat notifie aux Parties qu'une objection a été reçue.

i) A moins que le Secrétariat n'ait reçu les votes affirmatifs ou négatifs, ou les abstentions d'au moins la moitié des Parties dans le délai de 60 jours qui suit la date de notification conformément à l'alinéa h du présent paragraphe, la proposition d'amendement sera renvoyée pour nouvel examen à la session suivante de la Conférence des Parties.

j) Dans le cas où le nombre de votes reçus émanent d'au moins la moitié des Parties, la proposition d'amendement est adoptée à la majorité des deux tiers des Parties ayant exprimé un vote affirmatif ou négatif.

k) Le Secrétariat notifie aux Parties le résultat du scrutin.

l) Si la proposition d'amendement est adoptée, elle entre en vigueur 90 jours après la date de notification par le Secrétariat de son acceptation, à l'égard de toutes

les Parties, sauf à l'égard de celles qui font une réserve conformément aux dispositions du paragraphe 3 du présent Article.

3. Durant le délai de 90 jours prévu à l'alinéa *c* du paragraphe 1 ou à l'alinéa *l* du paragraphe 2 du présent Article, toute Partie peut, par notification écrite au gouvernement dépositaire faire une réserve au sujet de l'amendement. Tant que ladite réserve n'est pas retirée, cette Partie est considérée comme un Etat qui n'est pas Partie à la présente Convention en ce qui concerne le commerce des espèces visées.

Article XVI. ANNEXE III ET AMENDEMENTS À CETTE ANNEXE

1. Toute Partie peut à tout moment soumettre au Secrétariat une liste d'espèces qu'il déclare avoir fait l'objet, dans les limites de sa compétence, d'une réglementation aux fins visées au paragraphe 3 de l'Article II. L'Annexe III comprend le nom de la Partie qui a fait inscrire l'espèce, les noms scientifiques desdites espèces, les parties d'animaux et de plantes concernés et les produits obtenus à partir de ceux-ci, qui sont expressément mentionnés, conformément aux dispositions de l'alinéa *b* de l'Article I.

2. Chaque liste soumise en application des dispositions du paragraphe 1 du présent Article est communiquée aux Parties aussitôt après sa réception, par le Secrétariat. La liste entrera en vigueur, en tant que partie intégrante de l'Annexe III, 90 jours après la date de communication. Après communication de ladite liste, toute Partie peut, par notification écrite adressée au gouvernement dépositaire, formuler une réserve au sujet de toute espèce, de toute partie ou de tout produit obtenu à partir des animaux ou plantes concernés, et, tant que cette réserve n'a pas été retirée, l'Etat est considéré comme un Etat non Partie à la présente Convention en ce qui concerne le commerce de l'espèce ou de la partie ou du produit obtenu à partir des animaux ou plantes concernés.

3. Une Partie qui a inscrit une espèce à l'Annexe III peut en effectuer le retrait par notification écrite au Secrétariat qui en informe toutes les Parties. Ce retrait entre en vigueur 30 jours après la date de cette communication.

4. Toute Partie soumettant une liste d'espèces en vertu des dispositions du paragraphe 1 du présent Article communique au Secrétariat une copie de toutes les lois et des règlements internes applicables à la protection de ces espèces, accompagnée de tout commentaire que la Partie juge nécessaire ou que le Secrétariat peut lui demander. Tant que les espèces en question restent inscrites à l'Annexe III, la Partie communique tout amendement apporté à ces lois et règlements ou tout nouveau commentaire, dès leur adoption.

Article XVII. AMENDEMENTS À LA CONVENTION

1. Une session extraordinaire de la Conférence des Parties est convoquée par le Secrétariat, si au moins un tiers des Parties en fait la demande par écrit, pour examiner et adopter des amendements à la présente Convention. Ces amendements sont adoptés à la majorité des deux tiers des Parties présentes et votantes. A cette fin, «Parties présentes et votantes» signifie les Parties présentes et s'exprimant affirmativement ou négativement. Il n'est pas tenu compte des abstentions dans le calcul de la majorité des deux tiers requise pour l'adoption de l'amendement.

2. Le texte de toute proposition d'amendement est communiqué par le Secrétariat aux Parties 90 jours au moins avant la session de la Conférence.

3. Un amendement entre en vigueur pour les Parties qui l'ont approuvé le soixantième jour après que les deux tiers des Parties ont déposé un instrument d'approbation de l'amendement auprès du gouvernement dépositaire. Par la suite,

l'amendement entre en vigueur pour toute autre Partie 60 jours après le dépôt par ladite Partie de son instrument d'approbation de l'amendement.

Article XVIII. RÈGLEMENT DES DIFFÉRENDS

1. Tout différend survenant entre deux ou plusieurs Parties à la présente Convention relativement à l'interprétation ou l'application des dispositions de ladite Convention fera l'objet de négociations entre les Parties concernées.

2. Si ce différend ne peut être réglé de la façon prévue au paragraphe 1 ci-dessus, les Parties peuvent, d'un commun accord, soumettre le différend à l'arbitrage, notamment à celui de la Cour permanente d'Arbitrage de La Haye, et les Parties ayant soumis le différend seront liées par la décision arbitrale.

Article XIX. SIGNATURE

La présente Convention sera ouverte à la signature à Washington jusqu'au 30 avril 1973 et après cette date, à Berne jusqu'au 31 décembre 1974.

Article XX. RATIFICATION, ACCEPTATION, APPROBATION

La présente Convention sera soumise à ratification, acceptation ou approbation. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du gouvernement de la Confédération Suisse, qui est le gouvernement dépositaire.

Article XXI. ADHÉSION

La présente Convention sera ouverte indéfiniment à l'adhésion. Les instruments d'adhésion seront déposés auprès du gouvernement dépositaire.

Article XXII. ENTRÉE EN VIGUEUR

1. La présente Convention entrera en vigueur 90 jours après le dépôt du dixième instrument de ratification, d'acceptation, d'approbation ou d'adhésion auprès du gouvernement dépositaire.

2. Pour chaque Etat qui ratifiera, acceptera ou approuvera la présente Convention ou y adhérera postérieurement au dépôt du dixième instrument de ratification, d'acceptation, d'approbation ou d'adhésion, la présente Convention entrera en vigueur 90 jours après le dépôt par cet Etat de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion.

Article XXIII. RÉSERVES

1. La présente Convention ne peut faire l'objet de réserves générales. Seules des réserves spéciales peuvent être formulées conformément aux dispositions du présent article et de celles des Articles XV et XVI.

2. Tout Etat peut, en déposant son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, formuler une réserve spéciale concernant :

- a) Toute espèce inscrite aux Annexes I, II ou III; ou
- b) Toutes parties ou tous produits obtenus à partir d'un animal ou d'une plante d'une espèce inscrite à l'Annexe III.

3. Tant qu'un Etat Partie à la présente Convention ne retire pas sa réserve formulée en vertu des dispositions du présent Article, cet Etat est considéré comme un Etat qui n'est pas Partie à la présente Convention en ce qui concerne le commerce des espèces, parties ou produits obtenus à partir d'un animal ou d'une plante spécifiés dans ladite réserve.

Article XXIV. DÉNONCIATION

Toute Partie pourra dénoncer la présente Convention par notification écrite adressée au gouvernement dépositaire. La dénonciation prendra effet douze mois après la réception de cette notification par le gouvernement dépositaire.

Article XXV. DÉPOSITAIRE

1. L'original de la présente Convention, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposé auprès du gouvernement dépositaire qui en transmettra des copies certifiées conformes aux Etats qui l'ont signée ou qui ont déposé des instruments d'adhésion à ladite Convention.

2. Le gouvernement dépositaire informe les Etats signataires et adhérents à la présente Convention et le Secrétariat des signatures, du dépôt des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, de la présentation ou du retrait des réserves, de l'entrée en vigueur de la présente Convention, de ses amendements et des notifications de dénonciation.

3. Dès l'entrée en vigueur de la présente Convention, un exemplaire certifié conforme de ladite Convention sera transmis par le gouvernement dépositaire au Secrétariat des Nations Unies aux fins d'enregistrement et de publication conformément à l'Article 102 de la Charte des Nations Unies.

EN FOI DE QUOI, les Plénipotentiaires soussignés, dûment autorisés, ont signé la présente Convention.

FAIT à Washington ce troisième jour de mars, mil neuf cent soixante-treize.

ANNEXE I

Interprétation

1. Les espèces figurant à la présente Annexe sont indiquées :

- a) Par le nom de l'espèce; ou
- b) Par l'ensemble des espèces appartenant à un *taxon* supérieur ou à une partie désignée dudit *taxon*.

2. L'abréviation «spp» sert à désigner toutes les espèces d'un *taxon* supérieur.

3. Les autres références à des *taxa* supérieurs aux espèces sont données uniquement à titre d'information ou à des fins de classification.

4. Un astérisque (*) placé avant le nom d'une espèce ou d'un *taxon* supérieur indique qu'une ou plusieurs populations géographiquement isolées, sous-espèces ou espèces dudit *taxon* figurent à l'Annexe II et que ces populations, sous-espèces ou espèces sont exclues de l'Annexe I.

5. Le signe (–) suivi d'un nombre placé avant le nom d'une espèce ou d'un *taxon* supérieur indique l'exclusion de ladite espèce ou dudit *taxon* des populations géographiquement isolées, sous-espèces ou espèces désignées comme suit :

- 101 *Lemur catta*
- 102 Population australienne.

6. Le signe (+) suivi d'un nombre placé avant le nom d'une espèce signifie que seule une population géographiquement isolée, ou sous-espèce désignée de ladite espèce est incluse à la présente Annexe, comme suit :

- + 201 Population italienne seulement.

7. Le signe (†) placé avant le nom d'une espèce ou d'un *taxon* supérieur indique que les espèces en question sont protégées conformément au programme de 1972 de la Commission internationale pour la réglementation de la chasse à la baleine.

[Voir p. 258 du présent volume pour les listes des espèces figurant à la présente annexe.]

ANNEXE II

Interprétation

1. Les espèces figurant à la présente Annexe sont indiquées :

- a) Par le nom de l'espèce; ou
- b) Par l'ensemble des espèces appartenant à un *taxon* supérieur ou partie désignée dudit *taxon*.

2. L'abréviation «spp» sert à désigner toutes les espèces d'un *taxon* supérieur.

3. Les autres références à des *taxa* supérieurs aux espèces sont données uniquement à titre d'information ou à des fins de classification.

4. Un astérisque (*) placé avant le nom d'une espèce ou d'un *taxon* supérieur indique qu'une ou plusieurs populations géographiquement isolées, sous-espèces ou espèces dudit *taxon* figurent à l'Annexe I et que ces populations, sous-espèces ou espèces sont exclues de l'Annexe II.

5. Le signe (#) suivi d'un nombre placé avant le nom d'une espèce ou d'un *taxon* supérieur sert à désigner des parties ou produits qui sont mentionnés à ce sujet aux fins de la présente Convention, comme suit :

#1, sert à désigner les racines

#2, sert à désigner le bois

#3, sert à désigner les troncs.

6. Le signe (–) suivi d'un nombre placé avant le nom d'une espèce ou d'un *taxon* supérieur indique l'exclusion, de ladite espèce ou dudit *taxon*, des populations géographiquement isolées, sous-espèces, espèces ou groupes d'espèces désignés, comme suit :

– 101 Espèces non succulentes.

7. Le signe (+) suivi d'un nombre placé avant le nom d'une espèce ou d'un *taxon* supérieur signifie que seules des populations géographiquement isolées, sous-espèces ou espèces de ladite espèce ou dudit *taxon* supérieur sont incluses à la présente Annexe comme suit :

+ 201 Toutes les sous-espèces de l'Amérique du Nord

+ 202 Espèces de la Nouvelle-Zélande

+ 203 Toutes les espèces de la famille dans les deux Amériques

+ 204 Population australienne.

[Voir p. 265 du présent volume pour les listes des espèces figurant à la présente annexe.]

[L'annexe III doit être établie par les Parties à une date ultérieure.]

ANNEXE IV

CONVENTION SUR LE COMMERCE INTERNATIONAL DES ESPÈCES DE FAUNE
ET DE FLORE SAUVAGES MENACÉES D'EXTINCTION*Permis d'exportation n°*

Pays d'exportation : Valable jusqu'au (date) :

Ce permis est délivré à :

adresse :

qui déclare avoir connaissance des dispositions de la Convention, pour l'exportation de :

[spécimen(s), ou partie(s) ou produit(s) de spécimen(s)]¹
 d'une espèce inscrite à l'Annexe I
 Annexe II
 Annexe III de la Convention comme précisé ci-dessous }²

(élevé en captivité ou cultivé en)².

Ce (ces) spécimen(s) est (sont) adressé(s) à :

Adresse : Pays :

A Le

.....

(signature du titulaire du permis)

A Le

.....

(cachet et signature de l'organe de gestion délivrant le permis d'exportation)

¹ Indiquer le type de produit.² Rayer la mention inutile.*Description du (des) spécimen(s) ou partie(s) ou produit(s) du(des) spécimen(s)
y compris toute marque apposée*

SPÉCIMENS VIVANTS

<i>Espèce (nom scientifique et nom commun)</i>	<i>Nombre</i>	<i>Sexe</i>	<i>Dimensions (ou volume)</i>	<i>Marque (le cas échéant)</i>

PARTIES OU PRODUITS

<i>Espèce (nom scientifique et nom commun)</i>	<i>Quantité</i>	<i>Type de marchandise</i>	<i>Marque (le cas échéant)</i>
--	-----------------	--------------------------------	------------------------------------

Cachets des autorités ayant procédé à l'inspection :

- a) A l'exportation
- b) A l'importation*.

* Ce cachet rend ce permis inutilisable à toute fin commerciale ultérieure et ce permis sera remis à l'organe de gestion.

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENCIÓN SOBRE EL COMERCIO INTERNACIONAL DE ESPECIES AMENAZADAS DE FAUNA Y FLORA SILVESTRES

Los Estados Contratantes,

Reconociendo que la fauna y flora silvestres, en sus numerosas, bellas y variadas formas constituyen un elemento irremplazable de los sistemas naturales de la tierra, tienen que ser protegidas para esta generación y las venideras;

Conscientes del creciente valor de la fauna y flora silvestres desde los puntos de vista estético, científico, cultural, recreativo y económico;

Reconociendo que los pueblos y Estados son y deben ser los mejores protectores de su fauna y flora silvestres;

Reconociendo además que la cooperación internacional es esencial para la protección de ciertas especies de fauna y flora silvestres contra su explotación excesiva mediante el comercio internacional;

Convencidos de la urgencia de adoptar medidas apropiadas a este fin;

Han acordado lo siguiente:

Artículo I. DEFINICIONES

Para los fines de la presente Convención, y salvo que el contexto indique otra cosa:

- a) «Especie» significa toda especie, subespecie o población geográficamente aislada de una u otra;
- b) «Especímen» significa:
 - i) todo animal o planta, vivo o muerto;
 - ii) en el caso de un animal de una especie incluida en los Apéndices I y II, cualquier parte o derivado fácilmente identificable; en el caso de un animal de una especie incluida en el Apéndice III, cualquier parte o derivado fácilmente identificable que haya sido especificado en el Apéndice III en relación a dicha especie;
 - iii) en el caso de una planta, para especies incluidas en el Apéndice I, cualquier parte o derivado fácilmente identificable; y para especies incluidas en los Apéndices II y III, cualquier parte o derivado fácilmente identificable especificado en dichos Apéndices en relación con dicha especie;
- c) «Comercio» significa exportación, reexportación, importación e introducción procedente del mar;
- d) «Reexportación» significa la exportación de todo espécimen que haya sido previamente importado;
- e) «Introducción procedente del mar» significa el traslado a un Estado de especímenes de cualquier especie capturados en el medio marino fuera de la jurisdicción de cualquier Estado;
- f) «Autoridad Científica» significa una autoridad científica nacional designada de acuerdo con el Artículo IX;
- g) «Autoridad Administrativa» significa una autoridad administrativa nacional designada de acuerdo con el Artículo IX.

h) «Parte» significa un Estado para el cual la presente Convención ha entrado en vigor.

Artículo II. PRINCIPIOS FUNDAMENTALES

1. El Apéndice I incluirá todas las especies en peligro de extinción que son o pueden ser afectadas por el comercio. El comercio en especímenes de estas especies deberá estar sujeto a una reglamentación particularmente estricta a fin de no poner en peligro aún mayor su supervivencia y se autorizará solamente bajo circunstancias excepcionales.

2. El Apéndice II incluirá:

- a)* todas las especies que, si bien en la actualidad no se encuentran necesariamente en peligro de extinción, podrían llegar a esa situación a menos que el comercio en especímenes de dichas especies esté sujeto a una reglamentación estricta a fin de evitar utilización incompatible con su supervivencia; y
- b)* aquellas otras especies no afectadas por el comercio, que también deberán sujetarse a reglamentación con el fin de permitir un eficaz control del comercio en las especies a que se refiere el subpárrafo (*a*) del presente párrafo.

3. El Apéndice III incluirá todas las especies que cualquiera de las Partes manifieste que se hallan sometidas a reglamentación dentro de su jurisdicción con el objeto de prevenir o restringir su explotación, y que necesitan la cooperación de otras Partes en el control de su comercio.

4. Las Partes no permitirán el comercio en especímenes de especies incluidas en los Apéndices I, II y III, excepto de acuerdo con las disposiciones de la presente Convención.

Artículo III. REGLAMENTACIÓN DEL COMERCIO EN ESPECÍMENES DE ESPECIES INCLUIDAS EN EL APÉNDICE I

1. Todo comercio en especímenes de especies incluidas en el Apéndice I se realizará de conformidad con las disposiciones del presente Artículo.

2. La exportación de cualquier espécimen de una especie incluida en el Apéndice I requerirá la previa concesión y presentación de un permiso de exportación, el cual únicamente se concederá una vez satisfechos los siguientes requisitos:

- a)* que una Autoridad Científica del Estado de exportación haya manifestado que esa exportación no perjudicará la supervivencia de dicha especie;
- b)* que una Autoridad Administrativa del Estado de exportación haya verificado que el espécimen no fue obtenido en contravención de la legislación vigente en dicho Estado sobre la protección de su fauna y flora;
- c)* que una Autoridad Administrativa del Estado de exportación haya verificado que todo espécimen vivo será acondicionado y transportado de manera que se reduzca al mínimo el riesgo de heridas, deterioro en su salud o maltrato; y
- d)* que una Autoridad Administrativa del Estado de exportación haya verificado que un permiso de importación para el espécimen ha sido concedido.

3. La importación de cualquier espécimen de una especie incluida en el Apéndice I requerirá la previa concesión y presentación de un permiso de importación y de un permiso de exportación o certificado de reexportación. El permiso de importación únicamente se concederá una vez satisfechos los siguientes requisitos:

- a)* que una Autoridad Científica del Estado de importación haya manifestado que los fines de la importación no serán en perjuicio de la supervivencia de dicha especie;

- b) que una Autoridad Científica del Estado de importación haya verificado que quien se propone recibir un espécimen vivo lo podrá albergar y cuidar adecuadamente; y
- c) que una Autoridad Administrativa del Estado de importación haya verificado que el espécimen no será utilizado para fines primordialmente comerciales.

4. La reexportación de cualquier espécimen de una especie incluida en el Apéndice I requerirá la previa concesión y presentación de un certificado de reexportación, el cual únicamente se concederá una vez satisfechos los siguientes requisitos:

- a) que una Autoridad Administrativa del Estado de reexportación haya verificado que el espécimen fue importado en dicho Estado de conformidad con las disposiciones de la presente Convención;
- b) que una Autoridad Administrativa del Estado de reexportación haya verificado que todo espécimen vivo será acondicionado y transportado de manera que se reduzca al mínimo el riesgo de heridas, deterioro en su salud o maltrato; y
- c) que una Autoridad Administrativa del Estado de reexportación haya verificado que un permiso de importación para cualquier espécimen vivo ha sido concedido.

5. La introducción procedente del mar de cualquier espécimen de una especie incluida en el Apéndice I requerirá la previa concesión de un certificado expedido por una Autoridad Administrativa del Estado de introducción. Únicamente se concederá un certificado una vez satisfechos los siguientes requisitos:

- a) que una Autoridad Científica del Estado de introducción haya manifestado que la introducción no perjudicará la supervivencia de dicha especie;
- b) que una Autoridad Administrativa del Estado de introducción haya verificado que quien se propone recibir un espécimen vivo lo podrá albergar y cuidar adecuadamente; y
- c) que una Autoridad Administrativa del Estado de introducción haya verificado que el espécimen no será utilizado para fines primordialmente comerciales.

Artículo IV. REGLAMENTACIÓN DEL COMERCIO DE ESPECÍMENES DE ESPECIES INCLUIDAS EN EL APÉNDICE II

1. Todo comercio en especímenes de especies incluidas en el Apéndice II se realizará de conformidad con las disposiciones del presente Artículo.

2. La exportación de cualquier espécimen de una especie incluida en el Apéndice II requerirá la previa concesión y presentación de un permiso de exportación, el cual únicamente se concederá una vez satisfechos los siguientes requisitos:

- a) que una Autoridad Científica del Estado de exportación haya manifestado que esa exportación no perjudicará la supervivencia de esa especie;
- b) que una Autoridad Administrativa del Estado de exportación haya verificado que el espécimen no fue obtenido en contravención de la legislación vigente en dicho Estado sobre la protección de su fauna y flora; y
- c) que una Autoridad Administrativa del Estado de exportación haya verificado que todo espécimen vivo será acondicionado y transportado de manera que se reduzca al mínimo el riesgo de heridas, deterioro en su salud o maltrato.

3. Una Autoridad Científica de cada Parte vigilará los permisos de exportación expedidos por ese Estado para especímenes de especies incluidas en el Apéndice II y las exportaciones efectuadas de dichos especímenes. Cuando una Autoridad Científica determine que la exportación de especímenes de cualquiera de esas especies debe limitarse a fin de conservarla, a través de su hábitat, en un nivel consistente con su

papel en los ecosistemas donde se halla y en un nivel suficientemente superior a aquel en el cual esa especie sería susceptible de inclusión en el Apéndice I, la Autoridad Científica comunicará a la Autoridad Administrativa competente las medidas apropiadas a tomarse, a fin de limitar la concesión de permisos de exportación para especímenes de dicha especie.

4. La importación de cualquier espécimen de una especie incluida en el Apéndice II requerirá la previa presentación de un permiso de exportación o de un certificado de reexportación.

5. La reexportación de cualquier espécimen de una especie incluida en el Apéndice II requerirá la previa concesión y presentación de un certificado de reexportación, el cual únicamente se concederá una vez satisfechos los siguientes requisitos:

- a) que una Autoridad Administrativa del Estado de reexportación haya verificado que el espécimen fue importado en dicho Estado de conformidad con las disposiciones de la presente Convención; y
- b) que una Autoridad Administrativa del Estado de reexportación haya verificado que todo espécimen vivo será acondicionado y transportado de manera que se reduzca al mínimo el riesgo de heridas, deterioro en su salud o maltrato.

6. La introducción procedente del mar de cualquier espécimen de una especie incluida en el Apéndice II requerirá la previa concesión de un certificado expedido por una Autoridad Administrativa del Estado de introducción. Únicamente se concederá un certificado una vez satisfechos los siguientes requisitos:

- a) que una Autoridad Científica del Estado de introducción haya manifestado que la introducción no perjudicará la supervivencia de dicha especie; y
- b) que una Autoridad Administrativa del Estado de introducción haya verificado que cualquier espécimen vivo será tratado de manera que se reduzca al mínimo el riesgo de heridas, deterioro en su salud o maltrato.

7. Los certificados a que se refiere el párrafo 6 del presente Artículo podrán concederse por períodos que no excedan de un año para cantidades totales de especímenes a ser capturados en tales períodos, con el previo asesoramiento de una Autoridad Científica que haya consultado con otras autoridades científicas nacionales o, cuando sea apropiado, autoridades científicas internacionales.

Artículo V. REGLAMENTACIÓN DEL COMERCIO DE ESPECÍMENES DE ESPECIES INCLUIDAS EN EL APÉNDICE III

1. Todo comercio en especímenes de especies incluidas en el Apéndice III se realizará de conformidad con las disposiciones del presente Artículo.

2. La exportación de cualquier espécimen de una especie incluida en el Apéndice III procedente de un Estado que la hubiere incluido en dicho Apéndice, requerirá la previa concesión y presentación de un permiso de exportación, el cual únicamente se concederá una vez satisfechos los siguientes requisitos:

- a) que una Autoridad Administrativa del Estado de exportación haya verificado que el espécimen no fue obtenido en contravención de la legislación vigente en dicho Estado sobre la protección de su fauna y flora; y
- b) que una Autoridad Administrativa del Estado de exportación haya verificado que todo espécimen vivo será acondicionado y transportado de manera que se reduzca al mínimo el riesgo de heridas, deterioro en su salud o maltrato.

3. La importación de cualquier espécimen de una especie incluida en el Apéndice III requerirá, salvo en los casos previstos en el párrafo 4 del presente Artículo, la

previa presentación de un certificado de origen, y de un permiso de exportación cuando la importación proviene de un Estado que ha incluido esa especie en el Apéndice III.

4. En el caso de una reexportación, un certificado concedido por una Autoridad Administrativa del Estado de reexportación en el sentido de que el espécimen fue transformado en ese Estado, o está siendo reexportado, será aceptado por el Estado de importación como prueba de que se ha cumplido con las disposiciones de la presente Convención respecto de ese espécimen.

Artículo VI. PERMISOS Y CERTIFICADOS

1. Los permisos y certificados concedidos de conformidad con las disposiciones de los Artículos III, IV y V deberán ajustarse a las disposiciones del presente Artículo.

2. Cada permiso de exportación contendrá la información especificada en el modelo expuesto en el Apéndice IV y únicamente podrá usarse para exportación dentro de un período de seis meses a partir de la fecha de su expedición.

3. Cada permiso o certificado contendrá el título de la presente Convención, el nombre y cualquier sello de identificación de la Autoridad Administrativa que lo conceda y un número de control asignado por la Autoridad Administrativa.

4. Todas las copias de un permiso o certificado expedido por una Autoridad Administrativa serán claramente marcadas como copias solamente y ninguna copia podrá usarse en lugar del original, a menos que sea así endosado.

5. Se requerirá un permiso o certificado separado para cada embarque de especímenes.

6. Una Autoridad Administrativa del Estado de importación de cualquier espécimen cancelará y conservará el permiso de exportación o certificado de reexportación y cualquier permiso de importación correspondiente presentado para amparar la importación de ese espécimen.

7. Cuando sea apropiado y factible, una Autoridad Administrativa podrá fijar una marca sobre cualquier espécimen para facilitar su identificación. Para estos fines, marca significa cualquier impresión indeleble, sello de plomo u otro medio adecuado de identificar un espécimen, diseñado de manera tal que haga su falsificación por personas no autorizadas lo más difícil posible.

Artículo VII. EXENCIONES Y OTRAS DISPOSICIONES ESPECIALES RELACIONADAS CON EL COMERCIO

1. Las disposiciones de los Artículos III, IV y V no se aplicarán al tránsito o transbordo de especímenes a través, o en el territorio de una Parte mientras los especímenes permanecen bajo control aduanal.

2. Cuando una Autoridad Administrativa del Estado de exportación o de reexportación haya verificado que un espécimen fue adquirido con anterioridad a la fecha en que entraron en vigor las disposiciones de la presente Convención respecto de ese espécimen, las disposiciones de los Artículos III, IV y V no se aplicarán a ese espécimen si la Autoridad Administrativa expide un certificado a tal efecto.

3. Las disposiciones de los Artículos III, IV y V no se aplicarán a especímenes que son artículos personales o bienes del hogar. Esta exención no se aplicará si:

- a) en el caso de especímenes de una especie incluida en el Apéndice I, éstos fueron adquiridos por el dueño fuera del Estado de su residencia normal y se importen en ese Estado; o

- b) en el caso de especímenes de una especie incluida en el Apéndice II:
- i) éstos fueron adquiridos por el dueño fuera del Estado de su residencia normal y en el Estado en que se produjo la separación del medio silvestre;
 - ii) éstos se importan en el Estado de residencia normal del dueño; y
 - iii) el Estado en que se produjo la separación del medio silvestre requiere la previa concesión de permisos de exportación antes de cualquier exportación de esos especímenes;

a menos que una Autoridad Administrativa haya verificado que los especímenes fueron adquiridos antes que las disposiciones de la presente Convención entraren en vigor respecto de ese espécimen.

4. Los especímenes de una especie animal incluida en el Apéndice I y criados en cautividad para fines comerciales, o de una especie vegetal incluida en el Apéndice I y reproducidos artificialmente para fines comerciales, serán considerados especímenes de las especies incluidas en el Apéndice II.

5. Cuando una Autoridad Administrativa del Estado de exportación haya verificado que cualquier espécimen de una especie animal ha sido criado en cautividad o que cualquier espécimen de una especie vegetal ha sido reproducida artificialmente, o que sea una parte de ese animal o planta o que se ha derivado de uno u otra, un certificado de esa Autoridad Administrativa a ese efecto será aceptado en sustitución de los permisos exigidos en virtud de las disposiciones de los Artículos III, IV o V.

6. Las disposiciones de los Artículos III, IV y V no se aplicarán al préstamo, donación o intercambio no comercial entre científicos o instituciones científicas registrados con la Autoridad Administrativa de su Estado, de especímenes de herbario, otros especímenes preservados, secos o incrustados de museo, y material de plantas vivas que lleven una etiqueta expedida o aprobada por una Autoridad Administrativa.

7. Una Autoridad Administrativa de cualquier Estado podrá dispensar con los requisitos de los Artículos III, IV y V y permitir el movimiento, sin permisos o certificados, de especímenes que formen parte de un parque zoológico, circo, colección zoológica o botánica ambulantes u otras exhibiciones ambulantes, siempre que:

- a) el exportador o importador registre todos los detalles sobre esos especímenes con la Autoridad Administrativa;
- b) los especímenes están comprendidos en cualquiera de las categorías mencionadas en los párrafos 2 ó 5 del presente Artículo, y
- c) la Autoridad Administrativa haya verificado que cualquier espécimen vivo será transportado y cuidado de manera que se reduzca al mínimo el riesgo de heridas, deterioro en su salud o maltrato.

Artículo VIII. MEDIDAS QUE DEBERÁN TOMAR LAS PARTES

1. Las Partes adoptarán las medidas apropiadas para velar por el cumplimiento de sus disposiciones y para prohibir el comercio de especímenes en violación de las mismas. Estas medidas incluirán:

- a) sancionar el comercio o la posesión de tales especímenes, o ambos; y
- b) prever la confiscación o devolución al Estado de exportación de dichos especímenes.

2. Además de las medidas tomadas conforme al párrafo 1 del presente Artículo, cualquier Parte podrá, cuando lo estime necesario, disponer cualquier método de reembolso interno para gastos incurridos como resultado de la confiscación de

un espécimen adquirido en violación de las medidas tomadas en la aplicación de las disposiciones de la presente Convención.

3. En la medida posible, las Partes velarán por que se cumplan, con un mínimo de demora, las formalidades requeridas para el comercio en especímenes. Para facilitar lo anterior, cada Parte podrá designar puertos de salida y puertos de entrada ante los cuales deberán presentarse los especímenes para su despacho. Las Partes deberán verificar además que todo espécimen vivo, durante cualquier período de tránsito, permanencia o despacho, sea cuidado adecuadamente, con el fin de reducir al mínimo el riesgo de heridas, deterioro en su salud o maltrato.

4. Cuando se confisque un espécimen vivo de conformidad con las disposiciones del párrafo 1 del presente Artículo:

- a) el espécimen será confiado a una Autoridad Administrativa del Estado confiscador;
- b) la Autoridad Administrativa, después de consultar con el Estado de exportación, devolverá el espécimen a ese Estado a costo del mismo, o a un Centro de Rescate u otro lugar que la Autoridad Administrativa considere apropiado y compatible con los objetivos de esta Convención; y
- c) la Autoridad Administrativa podrá obtener la asesoría de una Autoridad Científica o, cuando lo considere deseable, podrá consultar con la Secretaría, con el fin de facilitar la decisión que deba tomarse de conformidad con el subpárrafo (b) del presente párrafo, incluyendo la selección del Centro de Rescate u otro lugar.

5. Un Centro de Rescate, tal como lo define el párrafo 4 del presente Artículo, significa una institución designada por una Autoridad Administrativa para cuidar el bienestar de los especímenes vivos, especialmente de aquellos que hayan sido confiscados.

6. Cada Parte deberá mantener registros del comercio en especímenes de las especies incluidas en los Apéndices I, II y III que deberán contener:

- a) los nombres y las direcciones de los exportadores e importadores; y
- b) el número y la naturaleza de los permisos y certificados emitidos; los Estados con los cuales se realizó dicho comercio; las cantidades y los tipos de especímenes, los nombres de las especies incluidas en los Apéndices I, II y III y, cuando sea apropiado, el tamaño y sexo de los especímenes.

7. Cada Parte preparará y transmitirá a la Secretaría informes periódicos sobre la aplicación de las disposiciones de la presente Convención, incluyendo:

- a) un informe anual que contenga un resumen de la información prevista en el subpárrafo (b) del párrafo 6 del presente Artículo; y
- b) un informe bienal sobre medidas legislativas, reglamentarias y administrativas adoptadas con el fin de cumplir con las disposiciones de la presente Convención.

8. La información a que se refiere el párrafo 7 del presente Artículo estará disponible al público cuando así lo permita la legislación vigente de la Parte interesada.

Artículo IX. AUTORIDADES ADMINISTRATIVAS Y CIENTÍFICAS

1. Para los fines de la presente Convención, cada Parte designará:

- a) una o más Autoridades Administrativas competentes para conceder permisos o certificados en nombre de dicha Parte; y
- b) una o más Autoridades Científicas.

2. Al depositar su instrumento de ratificación, aceptación, aprobación o adhesión, cada Estado comunicará al Gobierno Depositario el nombre y la dirección de la

Autoridad Administrativa autorizada para comunicarse con otras Partes y con la Secretaría.

3. Cualquier cambio en las designaciones o autorizaciones previstas en el presente Artículo, será comunicado a la Secretaría por la Parte correspondiente, con el fin de que sea transmitido a todas las demás Partes.

4. A solicitud de la Secretaría o de cualquier Autoridad Administrativa designada de conformidad con el párrafo 2 del presente Artículo, la Autoridad Administrativa designada de una Parte transmitirá modelos de sellos y otros medios utilizados para autenticar permisos o certificados.

Artículo X. COMERCIO CON ESTADOS QUE NO SON PARTES DE LA CONVENCION

En los casos de importaciones de, o exportaciones y reexportaciones a Estados que no son Partes de la presente Convención, los Estados Partes podrán aceptar, en lugar de los permisos y certificados mencionados en la presente Convención, documentos comparables que conformen sustancialmente a los requisitos de la presente Convención para tales permisos y certificados, siempre que hayan sido emitidos por las autoridades gubernamentales competentes del Estado no Parte de la presente Convención.

Artículo XI. CONFERENCIA DE LAS PARTES

1. La Secretaría convocará a una Conferencia de las Partes a más tardar dos años después de la entrada en vigor de la presente Convención.

2. Posteriormente, la Secretaría convocará reuniones ordinarias de la Conferencia por lo menos una vez cada dos años, a menos que la Conferencia decida otra cosa, y reuniones extraordinarias en cualquier momento a solicitud, por escrito, de por lo menos un tercio de las Partes.

3. En las reuniones ordinarias o extraordinarias de la Conferencia, las Partes examinarán la aplicación de la presente Convención y podrán:

- a) adoptar cualquier medida necesaria para facilitar el desempeño de las funciones de la Secretaría;
- b) considerar y adoptar enmiendas a los Apéndices I y II de conformidad con lo dispuesto en el Artículo XV;
- c) analizar el progreso logrado en la restauración y conservación de las especies incluidas en los Apéndices I, II y III;
- d) recibir y considerar los informes presentados por la Secretaría o cualquiera de las Partes; y
- e) cuando corresponda, formular recomendaciones destinadas a mejorar la eficacia de la presente Convención.

4. En cada reunión ordinaria de la Conferencia, las Partes podrán determinar la fecha y sede de la siguiente reunión ordinaria que se celebrará de conformidad con las disposiciones del párrafo 2 del presente Artículo.

5. En cualquier reunión, las Partes podrán determinar y adoptar reglas de procedimiento para esa reunión.

6. Las Naciones Unidas, sus Organismos Especializados y el Organismo Internacional de Energía Atómica, así como cualquier Estado no Parte en la presente Convención, podrán ser representados en reuniones de la Conferencia por observadores que tendrán derecho a participar sin voto.

7. Cualquier organismo o entidad técnicamente calificado en la protección, preservación o administración de fauna y flora silvestres y que esté comprendido en

cualquiera de las categorías mencionadas a continuación, podrá comunicar a la Secretaría su deseo de estar representado por un observador en las reuniones de la Conferencia y será admitido salvo que objeten por lo menos un tercio de las Partes presentes:

- a) organismos o entidades internacionales, tanto gubernamentales como no gubernamentales, así como organismos o entidades gubernamentales nacionales; y
- b) organismos o entidades nacionales no gubernamentales que han sido autorizados para ese efecto por el Estado en que se encuentran ubicados.

Una vez admitidos, estos observadores tendrán el derecho de participar sin voto en las labores de la reunión.

Artículo XII. LA SECRETARÍA

1. Al entrar en vigor la presente Convención, el Director Ejecutivo del Programa de las Naciones Unidas para el Medio proveerá una Secretaría. En la medida y forma en que lo considere apropiado, el Director Ejecutivo podrá ser ayudado por organismos y entidades internacionales o nacionales, gubernamentales o no gubernamentales, con competencia técnica en la protección, conservación y administración de la fauna y flora silvestres.

2. Las funciones de la Secretaría incluirán las siguientes:

- a) organizar las Conferencias de las Partes y prestarles servicios;
- b) desempeñar las funciones que le son encomendadas de conformidad con los Artículos XV y XVI de la presente Convención;
- c) realizar estudios científicos y técnicos, de conformidad con los programas autorizados por la Conferencia de las Partes, que contribuyan a la mejor aplicación de la presente Convención, incluyendo estudios relacionados con normas para la adecuada preparación y embarque de especímenes vivos y los medios para su identificación;
- d) estudiar los informes de las Partes y solicitar a éstas cualquier información adicional que a ese respecto fuere necesaria para asegurar la mejor aplicación de la presente Convención;
- e) señalar a la atención de las Partes cualquier cuestión relacionada con los fines de la presente Convención;
- f) publicar periódicamente, y distribuir a las Partes, ediciones revisadas de los Apéndices I, II y III, junto con cualquier otra información que pudiere facilitar la identificación de especímenes de las especies incluidas en dichos Apéndices;
- g) preparar informes anuales para las Partes sobre las actividades de la Secretaría y de la aplicación de la presente Convención, así como los demás informes que las Partes pudiesen solicitar;
- h) formular recomendaciones para la realización de los objetivos y disposiciones de la presente Convención, incluyendo el intercambio de información de naturaleza científica o técnica; y
- i) desempeñar cualquier otra función que las Partes pudiesen encomendarle.

Artículo XIII. MEDIDAS INTERNACIONALES

1. Cuando la Secretaría, a la luz de información recibida, considere que cualquier especie incluida en los Apéndices I o II se halla adversamente afectada por el comercio en especímenes de esa especie, o de que las disposiciones de la presente Convención no se están aplicando eficazmente, la Secretaría comunicará esa

información a la Autoridad Administrativa autorizada de la Parte o de las Partes interesadas.

2. Cuando cualquier Parte reciba una comunicación de acuerdo a lo dispuesto en el párrafo 1 del presente Artículo, ésta, a la brevedad posible y siempre que su legislación lo permita, comunicará a la Secretaría todo dato pertinente, y, cuando sea apropiado, propondrá medidas para corregir la situación. Cuando la Parte considere que una investigación sea conveniente, ésta podrá llevarse a cabo por una o más personas expresamente autorizadas por la Parte respectiva.

3. La información proporcionada por la Parte o emanada de una investigación de conformidad con lo previsto en el párrafo 2 del presente Artículo, será examinada por la siguiente Conferencia de las Partes, la cual podrá formular cualquier recomendación que considere pertinente.

Artículo XIV. EFECTO SOBRE LA LEGISLACIÓN NACIONAL Y CONVENCIONES INTERNACIONALES

1. Las disposiciones de la presente Convención no afectarán en modo alguno el derecho de las Partes de adoptar:

- a) medidas internas más estrictas respecto de las condiciones de comercio, captura, posesión o transporte de especímenes de especies incluidas en los Apéndices I, II y III, o prohibirlos enteramente; o
- b) medidas internas que restrinjan o prohíban el comercio, la captura, la posesión o el transporte de especies no incluidas en los Apéndices I, II ó III.

2. Las disposiciones de la presente Convención no afectarán en modo alguno las disposiciones de cualquier medida interna u obligaciones de las Partes derivadas de un tratado, convención o acuerdo internacional referentes a otros aspectos del comercio, la captura, la posesión o el transporte de especímenes que está en vigor o entre en vigor con posteridad para cualquiera de las Partes, incluidas las medidas relativas a la aduana, salud pública o a la cuarentenas vegetales o animales.

3. Las disposiciones de la presente Convención no afectarán en modo alguno las disposiciones u obligaciones emanadas de los tratados, convenciones o acuerdos internacionales concluidos entre Estados y que crean una unión o acuerdo comercial regional que establece o mantiene un régimen común aduanero hacia el exterior y que elimine regímenes aduaneros entre las partes respectivas en la medida en que se refieran al comercio entre los Estados miembros de esa unión o acuerdo.

4. Un Estado Parte en la presente Convención que es también parte en otro tratado, convención o acuerdo internacional en vigor cuando entre en vigor la presente Convención y en virtud de cuyas disposiciones se protege a las especies marinas incluidas en el Apéndice II, quedará eximida de las obligaciones que le imponen las disposiciones de la presente Convención respecto de los especímenes de especies incluidas en el Apéndice II capturados tanto por buques matriculados en ese Estado como de conformidad con las disposiciones de esos tratados, convenciones o acuerdos internacionales.

5. Sin perjuicio de las disposiciones de los Artículos III, IV y V, para la exportación de un espécimen capturado de conformidad con el párrafo 4 del presente Artículo, únicamente se requerirá un certificado de una Autoridad Administrativa del Estado de introducción que señale que el espécimen ha sido capturado conforme a las disposiciones de los tratados, convenciones o acuerdos internacionales pertinentes.

6. Nada de lo dispuesto en la presente Convención prejuzgará la codificación y el desarrollo progresivo del derecho del mar por la Conferencia de las Naciones Uni-

das sobre el Derecho del Mar, convocada conforme a la Resolución 2750 C (XXV) de la Asamblea General de las Naciones Unidas, ni las reivindicaciones y tesis jurídicas presentes o futuras de cualquier Estado en lo que respecta al derecho del mar y a la naturaleza y al alcance de la jurisdicción de los Estados ribereños y de los Estados de pabellón.

Artículo XV. ENMIENDAS A LOS APÉNDICES I Y II

1. En reuniones de la Conferencia de las Partes, se aplicarán las siguientes disposiciones en relación con la adopción de las enmiendas a los Apéndices I y II:

a) Cualquier Parte podrá proponer enmiendas a los Apéndices I o II para consideración en la siguiente reunión. El texto de la enmienda propuesta será comunicado a la Secretaría con una antelación no menor de 150 días a la fecha de la reunión. La Secretaría consultará con las demás Partes y las entidades interesadas de conformidad con lo dispuesto en los subpárrafos (*b*) y (*c*) del párrafo 2 del presente Artículo y comunicará las respuestas a todas las Partes a más tardar 30 días antes de la reunión.

b) Las enmiendas serán adoptadas por una mayoría de dos tercios de las Partes presentes y votantes. A estos fines, «Partes presentes y votantes» significa Partes presentes que emiten un voto afirmativo o negativo. Las Partes que se abstienen de votar no serán contadas entre los dos tercios requeridos para adoptar la enmienda.

c) Las enmiendas adoptadas en una reunión entrarán en vigor para todas las Partes 90 días después de la reunión, con la excepción de las Partes que formulen reservas de conformidad con el párrafo 3 del presente Artículo.

2. En relación con las enmiendas a los Apéndices I y II presentadas entre reuniones de la Conferencia de las Partes, se aplicarán las siguientes disposiciones:

a) Cualquier Parte podrá proponer enmiendas a los Apéndices I o II para que sean examinadas entre reuniones de la Conferencia, mediante el procedimiento por correspondencia enunciado en el presente párrafo.

b) En lo que se refiere a las especies marinas, la Secretaría, al recibir el texto de la enmienda propuesta, lo comunicará inmediatamente a todas las Partes. Consultará, además, con las entidades intergubernamentales que tuvieren una función en relación con dichas especies, especialmente con el fin de obtener cualquier información científica que éstas puedan suministrar y asegurar la coordinación de las medidas de conservación aplicadas por dichas entidades. La Secretaría transmitirá a todas las Partes, a la brevedad posible, las opiniones expresadas y los datos suministrados por dichas entidades, junto con sus propias comprobaciones y recomendaciones.

c) En lo que se refiere a especies que no fueran marinas, la Secretaría, al recibir el texto de la enmienda propuesta, lo comunicará inmediatamente a todas las Partes y, posteriormente, a la brevedad posible, comunicará a todas las Partes sus propias recomendaciones al respecto.

d) Cualquier Parte, dentro de los 60 días después de la fecha en que la Secretaría haya comunicado sus recomendaciones a las Partes de conformidad con los subpárrafos (*b*) o (*c*) del presente párrafo, podrá transmitir a la Secretaría sus comentarios sobre la enmienda propuesta, junto con todos los datos científicos e información pertinentes.

e) La Secretaría transmitirá a todas las Partes, tan pronto como le fuera posible, todas las respuestas recibidas, junto con sus propias recomendaciones.

f) Si la Secretaría no recibiera objeción alguna a la enmienda propuesta dentro de los 30 días a partir de la fecha en que comunicó las respuestas recibidas conforme

a lo dispuesto en el subpárrafo (e) del presente párrafo, la enmienda entrará en vigor 90 días después para todas las Partes, con excepción de las que hubieren formulado reservas conforme al párrafo 3 del presente Artículo.

g) Si la Secretaría recibiera una objeción de cualquier Parte, la enmienda propuesta será puesta a votación por correspondencia conforme a lo dispuesto en los subpárrafos (h), (i) y (j) del presente párrafo.

h) La Secretaría notificará a todas las Partes que se ha recibido una notificación de objeción.

i) Salvo que la Secretaría reciba los votos a favor, en contra o en abstención de por lo menos la mitad de las Partes dentro de los 60 días a partir de la fecha de notificación conforme al subpárrafo (h) del presente párrafo, la enmienda propuesta será transmitida a la siguiente reunión de la Conferencia de las Partes.

j) Siempre que se reciban los votos de la mitad de las Partes, la enmienda propuesta será adoptada por una mayoría de dos tercios de los Estados que voten a favor o en contra.

k) La Secretaría notificará a todas las Partes el resultado de la votación.

l) Si se adoptara la enmienda propuesta, ésta entrará en vigor para todas las Partes 90 días después de la fecha en que la Secretaría notifique su adopción, salvo para las Partes que formulan reservas conforme a lo dispuesto en el párrafo 3 del presente Artículo.

3. Dentro del plazo de 90 días previsto en el subpárrafo (c) del párrafo 1 o subpárrafo (l) del párrafo 2 de este Artículo, cualquier Parte podrá formular una reserva a esa enmienda mediante notificación por escrito al Gobierno Depositario. Hasta que retire su reserva, la Parte será considerada como Estado no Parte en la presente Convención respecto del comercio en la especie respectiva.

Artículo XVI. APÉNDICE III Y SUS ENMIENDAS

1. Cualquier Parte podrá, en cualquier momento, enviar a la Secretaría una lista de especies que manifieste se hallan sometidas a reglamentación dentro de su jurisdicción para el fin mencionado en el párrafo 3 del Artículo II. En el Apéndice III se incluirán los nombres de las Partes que las presentaron para inclusión, los nombres científicos de cada especie así presentada y cualquier parte o derivado de los animales o plantas respectivos que se especifiquen respecto de esa especie a los fines del subpárrafo (b) del Artículo I.

2. La Secretaría comunicará a las Partes, tan pronto como le fuere posible después de su recepción, las listas que se presenten conforme a lo dispuesto en el párrafo I del presente Artículo. La lista entrará en vigor como parte del Apéndice III 90 días después de la fecha de dicha comunicación. En cualquier oportunidad después de la recepción de la comunicación de esta lista, cualquier Parte podrá, mediante notificación por escrito al Gobierno Depositario, formular una reserva respecto de cualquier especie o parte o derivado de la misma. Hasta que retire esa reserva, el Estado respectivo será considerado como Estado no Parte en la presente Convención respecto del comercio en la especie, parte o derivado de que se trata.

3. Cualquier Parte que envíe una lista de especies para inclusión en el Apéndice III, podrá retirar cualquier especie de dicha lista en cualquier momento, mediante notificación a la Secretaría, la cual comunicará dicho retiro a todas las Partes. El retiro entrará en vigor 30 días después de la fecha de dicha notificación.

4. Cualquier Parte que presente una lista conforme a las disposiciones del párrafo 1 del presente Artículo, remitirá a la Secretaría copias de todas las leyes y regla-

mentos internos aplicables a la protección de dicha especie, junto con las interpretaciones que la Parte considere apropiadas o que la Secretaría pueda solicitarle. La Parte, durante el período en que la especie en cuestión se encuentre incluida en el Apéndice III, comunicará toda enmienda a dichas leyes y reglamentos, así como cualquier nueva interpretación, conforme sean adoptadas.

Artículo XVII. ENMIENDAS A LA CONVENCIÓN

1. La Secretaría, a petición por escrito de por lo menos un tercio de las Partes, convocará una reunión extraordinaria de la Conferencia de las Partes para considerar y adoptar enmiendas a la presente Convención. Las enmiendas serán adoptadas por una mayoría de dos tercios de las Partes presentes y votantes. A estos fines, «Partes presentes y votantes» significa Partes presentes que emiten un voto afirmativo o negativo. Las Partes que se abstienen de votar no serán contadas entre los dos tercios requeridos para adoptar la enmienda.

2. La Secretaría transmitirá a todas las Partes los textos de propuestas de enmienda por lo menos 90 días antes de su consideración por la Conferencia.

3. Toda enmienda entrará en vigor para las Partes que la acepten 60 días después de que dos tercios de las Partes depositen con el Gobierno Depositario sus instrumentos de aceptación de la enmienda. A partir de esa fecha, la enmienda entrará en vigor para cualquier otra Parte 60 días después de que dicha Parte deposite su instrumento de aceptación de la misma.

Artículo XVIII. ARREGLO DE CONTROVERSIAS

1. Cualquier controversia que pudiera surgir entre dos o más Partes con respecto a la interpretación o aplicación de las disposiciones de la presente Convención, será sujeta a negociación entre las Partes en la controversia.

2. Si la controversia no pudiere resolverse de acuerdo con el párrafo 1 del presente Artículo, las Partes podrán, por consentimiento mutuo, someter la controversia a arbitraje, en especial a la Corte Permanente de Arbitraje de La Haya y las Partes que así sometan la controversia se obligarán por la decisión arbitral.

Artículo XIX. FIRMA

La presente Convención estará abierta a la firma en Washington, hasta el 30 de abril de 1973 y, a partir de esa fecha, en Berna hasta el 31 de diciembre de 1974.

Artículo XX. RATIFICACIÓN, ACEPTACIÓN Y APROBACIÓN

La presente Convención estará sujeta a ratificación, aceptación o aprobación. Los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del Gobierno de la Confederación Suiza, el cual será el Gobierno Depositario.

Artículo XXI. ADHESIÓN

La presente Convención estará abierta indefinidamente a la adhesión. Los instrumentos de adhesión serán depositados en poder del Gobierno Depositario.

Artículo XXII. ENTRADA EN VIGOR

1. La presente Convención entrará en vigor 90 días después de la fecha en que se haya depositado con el Gobierno Depositario el décimo instrumento de ratificación, aceptación, aprobación o adhesión.

2. Para cada Estado que ratifique, acepte o apruebe la presente Convención, o se adhiera a la misma, después del depósito del décimo instrumento de ratificación, aceptación, aprobación o adhesión, la Convención entrará en vigor 90 días después

de que dicho Estado haya depositado su instrumento de ratificación, aceptación, aprobación o adhesión.

Artículo XXIII. RESERVAS

1. La presente Convención no estará sujeta a reservas generales. Únicamente se podrán formular reservas específicas de conformidad con lo dispuesto en el presente Artículo y en los Artículos XV y XVI.

2. Cualquier Estado, al depositar su instrumento de ratificación, aceptación, aprobación o adhesión, podrá formular una reserva específica con relación a:

- a) cualquier especie incluida en los Apéndices I, II y III; o
- b) cualquier parte o derivado especificado en relación con una especie incluida en el Apéndice III.

3. Hasta que una Parte en la presente Convención retire la reserva formulada de conformidad con las disposiciones del presente Artículo, ese Estado será considerado como Estado no Parte en la presente Convención respecto del comercio en la especie, parte o derivado especificado en dicha reserva.

Artículo XXIV. DENUNCIA

Cualquier Parte podrá denunciar la presente Convención mediante notificación por escrito al Gobierno Depositario en cualquier momento. La denuncia surtirá efecto doce meses después de que el Gobierno Depositario haya recibido la notificación.

Artículo XXV. DEPOSITARIO

1. El original de la presente Convención, cuyos textos en chino, español, francés, inglés y ruso son igualmente auténticos, será depositado en poder del Gobierno Depositario, el cual enviará copias certificadas a todos los Estados que la hayan firmado o depositado instrumentos de adhesión a ella.

2. El Gobierno Depositario informará a todos los Estados signatarios y adherentes, así como a la Secretaría, respecto de las firmas, los depósitos de instrumentos de ratificación, aceptación, aprobación o adhesión, la entrada en vigor de la presente Convención, enmiendas, formulaciones y retiros de reservas y notificaciones de denuncias.

3. Cuando la presente Convención entre en vigor, el Gobierno Depositario transmitirá una copia certificada a la Secretaría de las Naciones Unidas para su registro y publicación de conformidad con el Artículo 102 de la Carta de las Naciones Unidas.

EN TESTIMONIO DE LO CUAL, los Plenipotenciarios infrascritos, debidamente autorizados a ello, han firmado la presente Convención.

HECHO en Washington, el día tres de marzo de mil novecientos setenta y tres.

APÉNDICE I

Interpretación:

1. En el presente Apéndice se hace referencia a las especies:
 - a) conforme al nombre de las especies; o
 - b) como si estuviesen todas las especies incluidas en un *taxon* superior o en una parte de él que hubiese sido designada.
2. La abreviatura «*spp*» se utiliza para denotar todas las especies de un *taxon* superior.

3. Otras referencias a los *taxa* superiores a las especies tienen el fin único de servir de información o clasificación.

4. Un asterisco (*) colocado junto al nombre de una especie o de un *taxon* superior indica que una o más de las poblaciones geográficamente separadas, subespecies o especies de dicho *taxon* se encuentran incluidas en el Apéndice II y que esas poblaciones, subespecies o especies están excluidas del Apéndice I.

5. El símbolo (–) seguido de un número colocado junto al nombre de una especie o de un *taxon* superior indica la exclusión de la especie o del *taxon* superior de designadas poblaciones geográficamente separadas, subespecies, o especies, como sigue:

- 101 *Lemur catta*
- 102 Población australiana.

6. El símbolo (+) seguido de un número colocado junto al nombre de una especie denota que solamente una designada población geográficamente separada o subespecie de esa especie se incluye en este Apéndice, como sigue:

- + 201 Únicamente población italiana.

7. Símbolo (↔) colocado junto al nombre de una especie o de un *taxon* superior indica que las especies correspondientes están protegidas de conformidad con el programa de 1972 de la Comisión Internacional de la Ballena.

[See p. 258 of this volume for the list of species included in this appendix— Voir p. 258 du présent volume pour les listes des espèces figurant à la présente annexe.]

APÉNDICE II

Interpretación:

1. En el presente Apéndice se hace referencia a las especies:

- a) conforme al nombre de las especies; o
- b) como si estuviesen todas las especies incluidas en un *taxon* superior o en una parte de él que hubiese sido designada.

2. La abreviatura «*spp*» se utiliza para denotar todas las especies de un *taxon* superior.

3. Otras referencias a los *taxa* superiores a las especies tienen el fin único de servir de información o clasificación.

4. Un asterisco (*) colocado junto al nombre de una especie o de un *taxon* superior indica que una o más de las poblaciones geográficamente separadas, subespecies o especies de dicho *taxon* se encuentran incluidas en el Apéndice I y que esas poblaciones, subespecies o especies están excluidas del Apéndice II.

5. El símbolo (#) seguido de un número colocado junto al nombre de una especie o de un *taxon* superior indica las partes o derivados que se encuentran especificados donde corresponde para los fines de la presente Convención como sigue:

- # 1 designa la raíz
- # 2 designa la madera
- # 3 designa los troncos.

6. El símbolo (–) seguido de un número colocado junto al nombre de una especie o de un *taxon* superior indica la exclusión, de tal especie o *taxon* superior, de las designadas poblaciones geográficamente separadas, las subespecies, especies o grupos de especies, como sigue:

- 101 Especies que no son suculentas.

7. El símbolo (+) seguido de un número colocado junto al nombre de una especie o de un *taxon* superior denota que solamente una designada población geográficamente separada o subespecies o especies de esa especie o *taxon* superior se incluyen en el presente Apéndice, como sigue:

- + 201 Todas las subespecies de América del Norte
- + 202 Especies de Nueva Zelanda
- + 203 Todas las especies de la familia en las Américas
- + 204 Población australiana.

[See p. 265 of this volume for the list of species included in this appendix— Voir p. 265 du présent volume pour les listes des espèces figurant à la présente annexe.]

[Appendix III is to be established by the Parties at a later date—
L'annexe III doit être établie par les Parties à une date ultérieure.]

APÉNDICE IV

CONVENCIÓN SOBRE EL COMERCIO INTERNACIONAL DE ESPECIES AMENAZADAS DE FAUNA Y FLORA SILVESTRES

Permiso de Exportación No.

País exportador: Válido hasta (Fecha):

Se le expide este permiso a:

Domiciliado en:

quien declara conocer las disposiciones de la Convención, a fin de exportar:

.

(especimen(es), o parte(s) o derivado(s) de espécimen(es))¹

de una especie incluida en el Apéndice I

Apéndice II

Apéndice III de la Convención tal y como se señala abajo }²

(criado en cautividad o cultivado en).²

Este (estos) espécimen(es) está(están) dirigido(s) a:

Cuya dirección es: País:

En A los

.

(firma del solicitante del permiso)

En A los

.

(sello y firma de la Autoridad Administrativa que emite el Permiso de Exportación)

¹ Indíquese el tipo de producto.

² Suprímase si no corresponde.

*Descripción del(los) espécimen(es) o parte(s) o derivado(s) de espécimen(es)
incluyendo cualquier marca(s) que llevarán*

ESPECÍMENES VIVOS

<i>Especies (nombres científicos y vulgares)</i>	<i>Número</i>	<i>Sexo</i>	<i>Tamaño (o volumen)</i>	<i>Marca (si tiene)</i>

PARTES O DERIVADOS

<i>Especies (nombres científicos y vulgares)</i>	<i>Cantidad</i>	<i>Tipo de producto</i>	<i>Marca (si tiene)</i>

Sello de la Autoridad que realiza la inspección:

- (a) en la exportación
- (b) en la importación.*

*Este sello deja sin efecto el presente permiso para fines de futuras transacciones comerciales, y el presente permiso deberá entregarse a la Autoridad Administrativa.

For Afghanistan:
Pour l'Afghanistan :
Por el Afganistán:

For Algeria:
Pour l'Algérie :
Por Argelia:

For Argentina:
Pour l'Argentine :
Por la Argentina:

[CARLOS M. MUNIZ]¹

For Australia:
Pour l'Australie :
Por Australia:

For Austria:
Pour l'Autriche :
Por Austria:

For Bangladesh:
Pour le Bangladesh :
Por Bangladesh:

¹ Names of signatories appearing between brackets were not legible and have been supplied by the Government of Switzerland — Les noms des signataires donnés entre crochets étaient illisibles et ont été fournis par le Gouvernement suisse.

For Belgium:
Pour la Belgique :
Por Bélgica:

[W. LORIDAN]

For Bolivia:
Pour la Bolivie :
Por Bolivia:

For Botswana:
Pour le Botswana :
Por Botswana:

For Brazil:
Pour le Brésil :
Por el Brasil:

[CELSO DINIZ]

For Burundi:
Pour le Burundi :
Por Burundi:

For Cameroon:
Pour le Cameroun :
Por el Camerún:

For Canada:
Pour le Canada :
Por el Canadá:

For the Central African Republic:
Pour la République centrafricaine :
Por la República Centrafricana:

For Colombia:
Pour la Colombie :
Por Colombia:

[AMAURI GARCÍA BURGOS]
Juin 4, 1973

For Costa Rica:
Pour le Costa Rica :
Por Costa Rica:

[HERBERT NANNE ECHANDI]

For Cyprus:
Pour Chypre :
Por Chipre:

[ANGELOS ANGELIDES]

For Czechoslovakia:
Pour la Tchécoslovaquie :
Por Checoslovaquia:

For Denmark:
Pour le Danemark :
Por Dinamarca:

[GUNNAR SEIDENFADEN]

For the Dominican Republic:
Pour la République dominicaine :
Por la República Dominicana:

For Egypt:
Pour l’Égypte :
Por Egipto:

For El Salvador:
Pour El Salvador :
Por El Salvador:

For Finland:
Pour la Finlande :
Por Finlandia:

For France:
Pour la France :
Por Francia:

[JEAN GABARRA]

For the German Democratic Republic:
Pour la République démocratique allemande :
Por la República Democrática Alemana:

For the Federal Republic of Germany:
Pour la République fédérale d’Allemagne :
Por la República Federal de Alemania:

[ROLF PAULS]

For Ghana:
Pour le Ghana :
Por Ghana:

For Greece:
Pour la Grèce :
Por Grecia:

For Guatemala:
Pour le Guatemala :
Por Guatemala:

[JULIO ASENSIO WUNDERLICH]

For Guyana:
Pour la Guyane :
Por Guyana:

For Honduras:
Pour le Honduras :
Por Honduras:

For India:
Pour l'Inde :
Por la India:

For Indonesia:
Pour l'Indonésie :
Por Indonesia:

For Iran:
Pour l'Iran :
Por el Irán:

[HASSAN IZADI]

For Israel:
Pour Israël :
Por Israel:

[ELIEZER EPHRATI]
March 5, 1973

For Italy:
Pour l'Italie :
Por Italia:

[VINCENZO DE BENEDICTIS]

For Japan:
Pour le Japon :
Por el Japón:

[NOBUHIKO USHIBA]
30th April 1973

For Jordan:
Pour la Jordanie :
Por Jordania:

For Kenya:
Pour le Kenya :
Por Kenia:

[LEONARD OLIVER KIBINGE]
30 April 1973

For the Khmer Republic:
Pour la République khmère :
Por la República Khmer:

For the Republic of Korea:
Pour la République de Corée :
Por la República de Corea:

For Lebanon:
Pour le Liban :
Por el Líbano:

For Luxembourg:
Pour le Luxembourg :
Por Luxemburgo:

[JEAN WAGNER]

For the Malagasy Republic:
Pour la République malgache :
Por la República Malgache:

[RAHARIJAONA]
April 4th, 1973

For Malawi:
Pour le Malawi :
Por Malawi:

For Mauritius:
Pour l'île Maurice :
Por Mauricio:

[PIERRE GUY GIRALD BALANCY]

For Mexico:
Pour le Mexique :
Por México:

For Mongolia:
Pour la Mongolie :
Por Mongolia:

For Morocco:
Pour le Maroc :
Por Marruecos:

[BADREDDINE SENOSSI]
9-3-73

For the Kingdom of the Netherlands:
Pour le Royaume des Pays-Bas :
Por el Reino de los Países Bajos:

For Niger:
Pour le Niger :
Por el Níger:

[ABDOULAYE DIALLO]
5.3.73

For Nigeria:
Pour le Nigéria :
Por Nigeria:

For Pakistan:
Pour le Pakistan :
Por el Pakistán:

For Panama:
Pour le Panama :
Por Panamá:

[MARINA MAYO]
(sujeto ratificación y declaración)¹

For Paraguay:
Pour le Paraguay :
Por el Paraguay:

Ad referendum
30 de Abril de 1973²
[MIGUEL SOLANO LÓPEZ]
[GILBERTO CANIZA SANCHIZ]

For Peru:
Pour le Pérou :
Por el Perú:

For the Philippines:
Pour les Philippines :
Por Filipinas:

[EDUARDO Z. ROMUALDEZ]
[JESUS ALVAREZ]
[ROMEO A. ARGUELLES]

For Poland:
Pour la Pologne :
Por Polonia:

¹ Subject to ratification and declaration — Sous réserve de ratification et déclaration.

² 30 April 1973 — 30 avril 1973.

For Portugal:
Pour le Portugal :
Por Portugal:

For Rwanda:
Pour le Rwanda :
Por Rwanda:

For Senegal:
Pour le Sénégal :
Por el Senegal:

For Sierra Leone:
Pour la Sierra Leone :
Por Sierra Leona:

For South Africa:
Pour l'Afrique du Sud :
Por Sudáfrica:

[JOHANN SAMUEL FREDERICK BOTHA]

For Spain:
Pour l'Espagne :
Por España:

For the Sudan:
Pour le Soudan :
Por el Sudán:

[KAMAL AHMED DAWOUD]
27th April 1973

For Swaziland:
Pour le Swaziland :
Por Swazilandia:

[LEIF LEIFLAND]
April 3, 1973

For Sweden:
Pour la Suède :
Por Suecia:

[FELIX SCHNYDER]
April 2, 1973

For Switzerland:
Pour la Suisse :
Por Suiza:

For Tanzania:
Pour la Tanzanie :
Por Tanzania:

[BOMANI]
30th April 1973

For Thailand:
Pour la Thaïlande :
Por Tailandia:

[THANOM PREMNASMI]

For Togo:
Pour le Togo :
Por el Togo:

[MAWUSSI]
3.7.73¹

¹ 7 March 1973 — 7 mars 1973.

For Tunisia:
Pour la Tunisie :
Por Túnez:

[SLAHEDDINE EL GOULLI]
3-21, 73

For Turkey:
Pour la Turquie :
Por Turquía:

For the United Kingdom of Great Britain and Northern Ireland:
Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :
Por el Reino Unido de Gran Bretaña e Irlanda del Norte:

[PAUL RANDELL ODGERS]

For the United States of America:
Pour les Etats-Unis d'Amérique :
Por los Estados Unidos de América:

[RUSSELL E. TRAIN]
[CHRISTIAN A. HERTER]
[WYMBERLEY DE R. COERR]

For the Union of Soviet Socialist Republics:
Pour l'Union des Républiques socialistes soviétiques :
Por la Unión de Repúblicas Socialistas Soviéticas:

For the Upper Volta:
Pour la Haute-Volta :
Por el Alto Volta:

For Venezuela:
Pour le Venezuela :
Por Venezuela:

[GONZALO MEDINA PADILLA]

For the Republic of Viet-Nam:
Pour la République du Viet-Nam :
Por la República de Viet-Nam:

[TRAN-KIM-PHUONG]

For Zambia:
Pour la Zambie :
Por Zambia:

For the Republic of China:
Pour la République de Chine :
Por la República de China:

[JAMES C. H. SHEN]
April 27, 1973

[CHINESE TEXT — TEXTE CHINOIS]¹

各缔约国，
关于受危害的野生动植物区系物种的国际买卖公约

认识到许多美丽和不同形式的野生动植物区系构成地球上自然分类系统不能代换的一部分，故在今世和后世必须加以保护；

意识到野生动植物区系在审美、科学、文化、娱乐和经济观点上永在增长的价值；

认识到一切人民和国家应为他们自己的野生动植物区系的最好保护者；

又认识到为了保护有些野生动植物区系的物种不致因国际买卖而

¹ Text established by the Government of the United States of America, in accordance with the resolution of the Conference of Plenipotentiaries reproduced on page 393, and deposited with the Government of Switzerland on 5 January 1976 — Texte établi par le Gouvernement des Etats-Unis d'Amérique conformément à la résolution de la Conférence des plénipotentiaires reproduite à la page 397, et déposé auprès du Gouvernement suisse le 5 janvier 1976.

遭受过分剥削，必须国际合作；

深信为达到此项目的，急需采取适当措施；

同意如下：

第一条 定义

为本公约的用途，除非约文前后文关系另有需要外：

(一) 物种，意指任何物种、亚种，或其地理上分隔的种群；

(二) 标本，意指：

(甲) 任何活的或死的动植物；

(乙) 如为动物，列在附录一和二的物种，指其任何容易认出

的部分或衍生；列在附录三的植物，指在该附录内指明
的任何容易认出的部分或衍生；

(丙) 如为植物：列在附录一的物种，指其任何容易认出的部
分或衍生；列在附录二和三的物种，指其在各该附录内
指明的任何容易认出的部分或衍生；

(三) 买卖，意指输出、再输出、输入或自海洋运入；

(四) 再输出，意指任何前经输入的标本的输出；

(五) 自海洋运入，意指任何物种的标本从不在任何国家管辖

下的海洋环境取得后运入一个国家；

- (六) 科学机构，意指依第九条指定的国家科学机构；
- (七) 管理机构，意指依第九条指定的国家管理机构；
- (八) 缔约国，意指本公约对该国业已生效的国家。

第二条 基本原则

一、附录一应包括因买卖影响致有灭种威胁的一切物种。这些物种标本的买卖必须经过特别严格的管制，俾得不再危及他们的生存，並仅在例外的情形下始得准许买卖。

二、附录二应包括：

(一) 目前虽不一定受到灭种威胁的一切物种，但除非这些物种标

本的买卖经过严格管制，俾能防止不合他们生存的利用，否则将来亦有天种的可能；

(二) 其他必须经过管制的物种，俾使本段第一款所指某些物种标本的买卖可以受到有效的控制。

三、附录三应包括为预防或限制剂剂起见，经任何缔约国指明在其管辖下应受管制的一切物种以及需要其他缔约国合作控制买卖的物种。

四、除遵照本公约的规定外，各缔约国对附录一、二和三所列的物种标本不准买卖。

第三条 附录一所列物种标本买卖的管制

一. 附录一所列物种标本的一切买卖均应遵照本条的规定。

二. 附录一所列物种的任何标本应于事前取得和提出输出许可书始准输出。输出许可书仅于适合下列条件时始准发给：

(一) 输出国家的科学机构已通知标本的输出并不有害于该物种的生存；

(二) 输出国家的管理机构确信标本的取得并未违反该国保护动植物区系的法律；

(三) 输出国家的管理机构确信准备和运送任何活的标本能使其伤害、健康损害或残酷待遇的危险性减到最低的限度。

(四) 输出国家的管理机构确信标本的输入许可证业已发给。

三. 附录一所列物种的任何标本应於事前取得和提出输入许可证和输出许可证或再输出证书始准输入。输入许可证仅於适合下列条件时始准发给：

(一) 输入国家的科学机构业已通知标本输入的用途并不有害於有关物种的生存；

(二) 输入国家的科学机构确信活的标本接受者置有收藏和照管标本的适当设备；

(三) 输入国家的管理机构确信标本不会用于主要商业性的目的。

四. 附录一所列物种的任何标本应於事前取得和提出再输出证书始准再输出。再输出证书仅於适合下列条件时始准发给：

(一) 再输出国家的管理机构确信标本系遵照本公约的规定输入该国；

(二) 再输出国家的管理机构确信准备和运送任何活的标本能使其伤害、健康损害或残酷待遇的危险性减到最低的程度；

(三) 再输出国家的管理机构确信任何活的标本的输入许可中业已发给。

五. 自海洋运入附录一所列物种的任何标本应於事前取得运入国家

的管理机构的证书。此项证书仅於适合下列条件时始准发给：

(一) 运入国家的科学机构业已通知标本的运入并不有害於有关物种的生存；

(二) 运入国家的管理机构确信活的标本的接受者置有收藏和照管标本的适当设备；

(三) 运入国家的管理机构确信标本不会用于主要商业性的目的。

第四条 附录二所列物种标本买卖的管制

一. 附录二所列物种标本的一切买卖均应遵照本条的规定。

二. 附录二所列物种的任何标本应於事前取得和提出输出许可证始

准输出。输出许可书仅於适合下列条件时始准发给：

(一) 输出国家的科学机构业已通知标本的输出并不有害於该物种的生存；

(二) 输出国家的管理机构确信标本的取得并未违反该国保护动植物区系的法律；

(三) 输出国家的管理机构确信准备和运送任何活的标本能使其伤害、健康损害或残酷待遇的危险性减到最低的限度。

三、每个缔约国的科学机构应审查其所发附录二所列物种标本的输出许可书和该标本的实际输出。科学机构如断定为保持此

类物种整个范畴合于他在生态系统中所起作用的水平，並远在该物种合格列入附录一的水平以上起见，应限制此类物种标本的输出时，应即通知有关管理机构采取适当措施限制发信物种标本的输出许可中。

四. 附录二所列物种的任何标本应於事前提出输出许可中或再输出证书始准输入。

五. 附录二所列物种的任何标本应於事前取得和提出再输出证书始准再输出。再输出证书仅於适合下列条件时始准发给：

(一) 再输出国家的管理机构确信标本系遵照本公约的规定输入

该国；

(二) 再输出国家的管理机构确信准备和运送任何活的标本能使其伤害、健康损害或残酷待遇的危险性减到最低的程度。

六. 自海洋运入附录二所列物种的任何标本应在事前取得运入国家的管理机构证书。此项证书仅於适合下列条件时始准发给：

(一) 运入国家的科学机构通知标本的运入并不有害於有关物种的生存；

(二) 运入国家的管理机构确信处理任何活的标本能使其伤害、健康损害或残酷待遇的危险性减到最低的程度。

七. 本条第六段所指的证书经科学机构与其他国家科学机构或国际

科学机构商洽通知后准予发给，並规定在不超过一年的期间内可以运入的标本总数。

第五条 附录三所列物种标本买卖的管制

一、附录三所列物种标本的一切买卖均应符合本条的规定。

二、附录三所列物种的任何标本，如输出国已将该物种列入附录三时，应在事前取得和提出输出许可证始准输出。输出许可证仅於适合下列条件时始准发给：

(一) 输出国家的管理机构确信标本的取得並未违反该国保护动植物区系的法律；

(二) 輸出國家的管理機構確信準備和運送任何活的標本能使其傷害、健康損害或殘酷待遇的危險性減到最低的限度。

三、附錄三所列物種的任何標本，除在可以適用本條第四段的情形外，應於事前提出產地證明書始准輸入。如輸入國已將該物種列入附錄三時，並應提出該國輸出許可書始准輸入。

四、如遇再輸出的情形，再輸出國家的管理機構所發證明標本正在該國加工或由該國再輸出的證書應被輸入國接受，作為該標本已遵照本公約的規定輸入該國的證據。

第六條 許可中和證書

- 一、依第三、四和五条规定所发的许可中和证书应遵照本条的规定办理。
- 二、输出许可中应载有附录四所列样本内指定的情报，并仅自发给之日起六个月的期间内可供输出的使用。
- 三、每一许可中或证书应载明本公约的名称，签发证书的管理机构的名称和识别图章以及该机构指定的管制号码。
- 四、管理机构所发许可中或证书的任何抄本均应明显地标明仅为抄本，除在抄本上注明的限度内，不得作为原本之用。
- 五、每次运送的标本应需各别的许可中或证书。
- 六、任何标本的输入国家的管理机构应注销和保存任何输出许可中或

再輸出證書中所提輸入該標本的輸入許可書。

七、在適當和可能的範圍內，管理機構得在任何標本上蓋貼標誌，以便識別。為這樣的用途，標誌意指用於識別標本的任何不能消除的印記、鉛章或其他適當工具，其設計方法在使未經授權的人極難仿造。

第七條 關於買賣的免除和其他特別規定

一、第三、四和五條的規定對於在締約國境內通過或轉運時受該國海關控制的標本並不適用。

二、輸出或再輸出國家的管理機構如確信標本於本公約的規定適用前已經取得並發給證書證明屬實時，第三、四和五條的規定對

该标本並不适用。

三、第三、四和五条的规定对私人或家庭所有的标本並不适用。此项免除不适用于下列标本：

(一) 关于附录一所列的物种标本，如由所有人在其通常居住国以外取得而拟输入该国者；

(二) 关于附录二所列的物种标本：

(甲) 如由所有人在其通常居住国以外取得而在另一国家的原野中移出者；

(乙) 如拟输入所有人通常居住的国家者；

(丙) 如标本从一国的原野移出而在输出前需要该国发给输出许可书者；

但如管理机构确信标本在公约的规定适用前已经取得时不在此限。

四. 附录一所列的动物物种, 如为商业性目的在被俘中豢养者, 或附录一
所列的植物物种, 如为商业性目的用人工繁殖者, 应视为附录二所列的
物种标本。

五. 输出国家的管理机构如确信任何动物物种标本是在被俘中豢养或
任何植物物种标本是用人工繁殖或为该动植物的部分或衍生而经
该机构发给证书证明属实者, 此项证书应被接受以替代第三、四或五

条规定所需的任何许可证或证书。

六. 植物标本, 其他保藏, 封乾或嵌插的博物院标本和活的植物原料, 非商业性的借出, 赠与, 或经国家管理机构登记的科学家或科学机关间的交换, 如带有国家管理机构所发给或认可的标记者, 不适用第三, 四和五条的规定。

七. 任何国家的管理机构对旅行中的动物园, 马戏团, 巡回动物园, 植物展览或其他旅行展览所有的标本得放弃第三, 四和五条规定的要件, 不需许可证或证书, 而任其行动, 但以具备下列条件者为限:

(一) 输出者或输入者应将上列标本的细节向该管理机构登记;

(二) 标本系列在本条第二段或五段的种类以内；

(三) 管理机构确信运输和照管任何活的标本能使其伤害、

健康损害或残酷待遇的危险性减到最低的限度。

第八条 各缔约国应采取的措施

一、各缔约国应采取适当措施以执行本公约的规定，并禁止违反本公约的标本买卖。此项措施应包括：

(一) 处罚上列标本的买卖或占有，或两者均予处罚；

(二) 规定将上列标本没收或归还输出国。

二、除依本条第一段所措的措施外，缔约国认为必要时，对违反适用本公

約規定措施而買賣的標本，就其因沒收而負擔的費用得規定任何內部償還的辦法。

三、各締約國應在可能範圍內保證儘快完成標本買賣應辦的手續，為便利完成此項手續，締約國得指定標本必須提請放行的出入港口。各締約國並應保證各種活的標本在過境、停留或運送的期間，必受適當的照管，以減其傷害、健康損害或殘酷待遇的危險性。

四、活的標本如因本條第一段所指的措施而被沒收時：

(一) 標本應交付沒收國家的管理機構保管；

(二) 管理機構與輸出國家商洽後，應將標本归还該國而由其負

担费用，或由管理机构认为适当和符合本公约的目的时将标本送到一个救护中心或其他类似处所；

(三) 管理机构得征取科学机构的意见，或於认为合乎需要时与经中处商洽，以便作成依本段第二款的决定，包括救护中心或其他处所的选择。

五、本条第四段所指的救护中心系指由管理机构指定看顾活的标本的机关，特别是已经没收的标本。

六、每个缔约国应保存附录一、二和三所列物种标本的买卖纪录，包括：

(一) 输出者和输入者的姓名和地址；

(二) 发给许可证和证书中的数目和种类；所与买卖的国家的名称；附录一。

二和三所列标本的数目或数量和种类、物种的名称、和有关标本的尺寸和性别。

七. 每个缔约国应将本公约的实施情形编拟下列定期报告提送秘书处：

(一) 常年度报告包含本条第六段第(二)款指定情报的概要；

(二) 两年度报告包含因执行本公约的规定而采取的立法、管制和行政措施。

八. 本条第七段所指的情报在不违反缔约国法律的情形下应予公布。

第九条 管理机构 and 科学机构

一. 各缔约国为本公约的用途应指定：

(一) 一个或一个以上管理机构有权代表该国发给许可证或证书；

(二) 一个或一个以上科学机构。

二. 交存批准书、接受书、同意书或加入书的¹国家同时应将该国管理机构
名称和地址以及赋予该机构与其他缔约国和秘书处联络的授权通知交存国
政府。

三. 依本条规定所作的指定或授权如有变更, 应由有关缔约国通知秘书
处²并知所有其他缔约国。

四. 本条第二段所指的管理机构, 如遇秘书处或另一缔约国要求时, 应
将其用作签证许可书或证书的图章、印记或其他图案的印文送达对方。

第十奈 与非缔约国的买卖

如輸出或再輸出系向或輸入系从不屬於本公約的國家進行者，該國主管機構所發的同類證件，如在實質上符合本公約規定發給許可書和證件的條件時，可由任何締約國接受以作替代證件之用。

第十一條 締約國大會

一、秘書處應於本公約生效後兩年內，應召集締約國大會會議一次。

二、除大會另有決定外，秘書處此後應於每兩年至少召集經常會議一次。

非常會議經締約國至少三分之一的書面要求隨時可以召集。

三、在經常或非常會議中，各締約國應致核本公約的實施情況，並得：

(一) 作成必要的規定，以便秘書處執行其職務；

- (二) 依第十五条讨论和采纳附录一和二的修正案；
 - (三) 改核附录一、二和三所列物种的恢复和保全的进度；
 - (四) 所取和讨论秘书处或任何缔约国的报告；
 - (五) 在适当情形下作成建议以增进本公约的效力。
- 四. 在每次经常会议中, 各缔约国得依本条第二段的规定决定下次常会的时间和地点。
- 五. 在任何会议中, 各缔约国得决定和采纳会议的议事规则。
- 六. 联合国与其各专门机关和国际原子能机构以及任何不属于本公约的国家得派观察员代表参加大会的各种会议, 但无表决权。

七. 下列各类的任何机构或团体在技术上合格保护、保全或管理野生动物植物区系並通知秘书处以派观察员代表参加会议者，除出席的缔约国至少三分之一表示反对外，应准许列席：

(一) 政府或非政府的国际机构或团体和各国政府机构和团体；

(二) 各国非政府机构或团体经所在国认可者。观察员一经准许列席，应立即准予参加会议，但无表决权。

第十二条 秘书处

一. 本公约开始生效时应由联合国环境计划执行干事准备设立秘书处。执行干事在其认为适当的限度和情形下，得由在技术上合格保护、保全

和管理野生动植物区系的适当政府间或非政府间国际或国家机构和团体给予帮助。

二、秘书处的职务应为：

(一) 安排和供应缔约国的各种会议；

(二) 执行依本公约第十五和十六条的规定交付的职务；

(三) 遵照缔约国大会授权的计划从事科学和技术研究，以利本公约的实施，包括关于适当准备和运送活的标本的标准和识别标本方法的研究；

(四) 检讨缔约国提交的报告和认为必要时要求关于此项报告上更多的情报，以保证本公约的实施；

(五) 促請締約國注意涉及本公約目標的任何事項；

(六) 定期刊印附录一、二和三的現行版本，连同便于识别各该附录所列物种标本的情报分送各締約國；

(七) 編拟常年工作报告和本公約实施状况的报告以及締約國会议要求的其他报告；

(八) 作成实施本公約目标和規定的建议，包括科学或技术性情报的交换；

(九) 执行其他締約國交付的任何职务。

第十三条 国际措施

一、秘书处依据所接的情报如确信附录一或二所列的物种因该物种的

标本买卖而受到不利的影响或本公约的规定未有效实施时，应将此项情报送交有关缔约国的主管管理机构。

二、任何缔约国於接到本条第一段所指的情报后，应将有关事实在该国法律所许的范围内并在适当情形下连同所提补救行动迅速通知秘书处。如该缔约国认为应举行调查时，得由该国明白授权的一人或一人以上进行调查。

三、由缔约国供给或依本条第二段规定调查所得的情报应由下届缔约国大会审议后作成该会认为适当的任何建议。

第十四条 对于国内立法和国际公约的影响

一. 本公约的规定决不影响各缔约国采取下列措施的权利：

(一) 关于规定买卖、占有或运输附录一、二和三所列物种标本的条件或其全部禁止的更加严厉的国内措施；或

(二) 关于限制或禁止买卖、占有或运输不列在附录一、二或三的物种的国内措施。

二. 本公约的规定决不影响各缔约国任何国内措施的规定，或其因现行有效或以后生效的条约、公约或国际协定而产生关于买卖、占有或运输标本其他方面的义务，包括关于海关、公共卫生、兽医或植物检疫部门的任何措施。

三. 对于各国缔结或可能缔结创立一个联盟或区域买卖协定设立或维持

共同对外的海关管制和撤除缔约国间关于该联盟或协定会员国间买卖的海关管制的条约、公约或国际协定的规定或由此而产生的义务，本公约的规定对其决无影响。

四、本公约的缔约国，在本公约生效时亦为参加其他现行有效的条约、公约或国际协定的国家，并依其规定对附录二所列的海洋物种给予保护者，如附录二所列物种标本系由该国登记的船舶捕获而买卖时，应依据各该条约、公约或国际协定的规定解除其依本公约的规定所负的义务。

五、不论第三、四和五条的规定如何，依本条第四段捕获的标本的输出仅需运入国家的管理机构发给证书证明标本的捕获确系遵照其他有关条约、

公约或国际协定的规定。

六. 本公约不得认为不利于依据联合国大会(二十五)决议二七五〇C号召集联合国海洋法会议所作海洋法的编纂和发展, 以及任何国家对于海洋法的滨海和船舶国籍国法权性质和浓度的现在或未来的主张和法律意见。

第十五条 附录一和二的修正

一. 在缔约国大会的会议中所提附录一和二的修正案适用下列规定:

(一) 任何缔约国得在下届会议提出对附录一或二的修正案以供讨论。修正案全文应于会议前至少一百五十天内送交秘书处。秘书处应依本条第(二)和(三)款的规定与其他缔约国和有关机构就修正案进行商洽。

並將其答复至迟於会议前三十天内送达各締约国。

(二) 修正案应以出席和投票的締约国三分二的多数票表决通过。为了此项目的，出席和投票的締约国意指出席和投赞成票或反对票的締约国。弃权不投票的締约国不得算入通过修正案所需三分二的票数以内。

(三) 会议中通过的修正案应于会议结束九十天后对所有締约国开始生效，但依本条第三段提出保留的締约国不在此限。

二、在締约国大会的两个会议间所提附录一或二的修正案适用下列规定：

(一) 任何締约国在两个会议间得依本条规定的邮政程序提出附录一或二的修正案，以供讨论。

(二) 关于海洋物种，秘书处应于接到所提修正案的全文后立即送达各缔约国。秘书处应亦对该物种具有特殊职务的政府间机构进行商洽，以便向其要取可供的科学资料，并保证与其执行的任何保全措施取得协调。秘书处应将此等机构所供的意见和资料连同其本身所作的调查报告或建议，迅速送达各缔约国。

(三) 关于海洋物种以外的物种，秘书处应将所提修正案的全文，收到后立即送达各缔约国，并将其所作的建议，随后迅速送达各缔约国。

(四) 任何缔约国于秘书处依本段第(二)或(三)款送达其建议后六十天内，对所提的修正案得向秘书处提送意见和有关科学资料及情报。

(五) 秘书处应将收到的答复连同其所作的建议迅速传达各缔约国。

(六) 秘书处如在依本段第五款规定送达答复和建议之日三十天后尚未收到对修正案的异议时，修正案应于九十天后对所有缔约国开始生效，但依本条第三段提出保留的缔约国不在此限。

(七) 秘书处如收到任何缔约国的异议时，应将所提的修正案依本段第四、九和十款的规定交由邮政程序投票表决。

(八) 秘书处应将收到异议的通知转告各缔约国。

(九) 秘书处除非在依本段第八款的通知之日起六十天内收到缔约国至少半数的赞成、反对或弃权票，所提的修正案应移交下届大会会议重予讨论。

(十) 秘书处如收到缔约国半数的投票，修正案应以投票成票或反对票的缔约国三分二多数票表决通过。

(十一) 秘书处应将投票结果通知所有缔约国。

(十二) 所提的修正案通过后应於秘书处通知已被各缔约国接受之日起九十天后对所有缔约国开始生效，但依本条第二段提出保留的缔约国不在此限。

三、在本条第一段(三)款或本条第二段(三)款规定的九十天期间内，任何缔约国得对修正案提出保留以书面通知交存国政府。在未撤回此项保留前，缔约国就其有关物种的买卖应视为不属于本公约的国家。

第十六条 附录三和对他的修正

一、为达成第二条第三段所述的目的，任何缔约国随时得将该国指明在其管辖下应受管制的物种列成一表，提交秘书处。附录三应载明提送物种表的缔约国的名称，所送物种的学名，和在第一条第二款所指有关动植物物种的部分或衍生。

二、依本条第一段规定所送的物种表，应由秘书处於收到后，迅速送达各缔约国。此表应自送达之日起九十天开始生效，作为附录三的一部分。表经送达后，任何缔约国对任何物种或其部分或衍生，随时得向交存国政府以书面提出保留。缔约国在未撤回保留前，就其有关物种或其部分或衍生的买卖，应视为不属于本

公约的国家。

三、提送物种列入附录三的缔约国随时可以通知秘书处将该物种撤回。秘书处应将此项撤回通知各缔约国。撤回於通知之日起三十天后开始生效。

四、依本条第一段规定提送物种表的任何缔约国应向秘书处提送适用于保护此项物种的一切国内法律和规程，并在其以为适当情形下或经秘书处要求时所送其所作的解释。缔约国並应就其列入附录三的有关物种，提送其所採納关于此项法律或规程的一切修正案和新解释。

第十七条 公约的修正

一、秘书处经缔约国至少三分一之书面要求应召集缔约国大会非常会议

以便讨论和通过本公约的修正案。此项修正案应以出席和投票的缔约国三分二多数票表决通过。为了此项目的，出席和投票的缔约国，意指出席和投赞成票或反对票的缔约国。弃权不投票的缔约国不得算入通过修正案所需三分二的票数以内。

二、秘书处应将所提修正案的全文於会议前至少九十天内送达各缔约国。

三、修正案应於缔约国三分二将修正案接受书送存交存国政府六十天后对各该缔约国开始生效。此后，修正案应於其他缔约国交存修正案接受书六十天后对其开始生效。

第十八条

争议的解决

一、两国或两国以上如对本公约规定的解释或适用发生争议时应由争议的有关国家举行谈判。

二、如争议不能依本条第一段解决时，缔约国得以相互同意将争议提请公断，特指海牙常设公断法院的公断。提请公断的缔约国应受公断决定的约束。

第十九条 签字

本公约应予开放，准许各国在华盛顿签字至一九七三年四月三十日为止，其后在伯尔尼签字至一九七四年十二月三十一日为止。

第二十条 批准、接受、同意

本公约应经批准、接受或同意。批准书、接受书或同意书应送存瑞士联邦政府，该政府应为交存国政府。

第二十一条 加入

本公约应无定期开放，准许各国加入。加入书应送存交存国政府。

第二十二条 开始生效

一、本公约应于第十个批准书、接受书、同意书或加入书送存交存国政府之日九十天后开始生效。

二、本公约对每个批准、接受或同意本公约的国家，或在第十个批准书、接受书、同意书或加入书交存后加入本公约的国家，应于各该国交存其

批准书、接受书、同意书或加入书九十天后开始生效。

第二十三条 保留

一. 本公约的规定应不受一般性的保留。特殊性的保留得依本条及第十五和十六条的规定提出。

二. 任何缔约国于交存批准书、接受书、同意书或加入书时得提出下列特殊性的保留：

(一) 附录一、二或三所列的物种；或

(二) 附录三指定的物种的部分或衍生。

三. 缔约国在未撤回依本条规定所提的保留前，就此项保留内指定

的特种物种或其部分或衍生的买卖，应视为不属于本公约的国家。

第二十四条 废止

任何缔约国随时得以书面通知交存国政府废止本公约。本公约的废止应于交存国政府收到通知十二个月后对该国开始生效。

第二十五条 交存

一、本公约的中、英、法、俄和西文各本同一作准，其原本应送交存存国政府。交存国政府应将本公约的证明抄本分送所有签字的国家或交存加入中的国家。

二、交存国政府应将本公约的签字、批准书、接受书、同意书或加入中的交

存，本公约的开始生效，各修正案、保留的提出和撤回以及废止的通知，分别通知所有签字和加入的国家和秘书处。

三、俟本公约开始生效，交存国政府应将其证明抄本一份送交联合国秘书处，遵照联合国宪章第一百零二条予以登记和公布。

为此，下列各全权代表，各经授权，谨签字於本公约，以昭信守。

一千九百七十三年三月三日签订於华盛顿。

附录一

解释：

一、本附录所列的物种系指：

(一) 有名称的物种，或

(二) 列在较高分类的一切物种或其指定的部分。

二、SPP 缩写词是用作表示一切较高分类的物种。

三、其他较高於物种的分类的参照是仅为情报和分类的用途。

四、置於物种或较高分类名称旁边的(*)星标是表明该较高分类中一个或一个以上在地理上分隔的种群、亚种或物种已经列入附录二，而此项种群、亚种或物种不列入附录一。

五、置於物种或较高分类名称旁边的(一)符号后面加一数字是表明在地理上分隔的指定种群、亚种或物种不列在该物种或较高分类以内如下：

-101 猿 狐

-102 澳大利亚种群

六. 置於物种名称旁边的 (+) 符号后面加一数字是表示仅指该物种在地理上分隔的指定种群或亚种列入本附录如下:

+ 201 仅意大利种群

七. 置於物种或较高分类旁边的 (+) 符号是表明有关的物种依据一九七二年国际捕鲸委员会的附表为应受保护的物种。

[See p. 258 of this volume for the list of species included in this appendix— Voir p. 258 du présent volume pour les listes des espèces figurant à la présente annexe.]

附录二

解释：

一、本附录所列的物种系指：

(一) 有名称的物种；或

(二) 列在较高分类的一切物种或其指定的部分。

二、S.P.P. 缩写词是用作表示一切较高分类的物种。

三、其他较高於物种的分类的参照是仅为情报和分类的用途。

四、置於物种或较高分类名称旁边的(*)星标是表明该较高分类中一个或一个以上在地理上分隔的种群、亚种或物种已经列入附录一，而

此項种群、亞種或物種不列入附錄二。

五、置於物種或較高分類名稱旁邊的 (b) 符號後面加一數字是指明為本公約的目的與該物種或較高分類有關的部分或衍生如下：

❖ 1 指明根

❖ 2 指明木材

❖ 3 指明軀干

六、置於物種或較高分類名稱旁邊的 (c) 符號後面加一數字是表明在地理上分隔的指定种群、亞種、物種或物種集團不列入該物種或較高分類如下：

101 不是具有汁液的物种

七. 置於物种或较高分类名称旁边的 (+) 符号后面加一数字是表明仅指该物种或较高分类中在地理上分隔的指定种群、亚种或物种已经列入本附录如下：

+ 201 所有北美洲的亚种

+ 202 新西兰物种

+ 203 在美洲同族内的一切物种

+ 204 澳大利亚种群

[See p. 265 of this volume for the list of species included in this appendix— Voir p. 265 du présent volume pour les listes des espèces figurant à la présente annexe.]

[Appendix III is to be established by the Parties at a later date— L'annexe III doit être établie par les Parties à une date ultérieure.]

附录四 关于受危害的野生动植物区系的国际买卖公约

输出许可书号码：

输出国：

有效期间至：

本许可书发给：

地址：

本许可书持有人声明集知晓本公约的规定和输出：

本公约附录^一二所列物种的标本或其部分或衍生^{注一}如下：
^三

(在被俘中豢养或繁殖^{注二}于)

上列标本系运往：

地址：

国名：

在：

於：

(许可书中该人签名)

(发往输出许可书的管理机构的
的签名和印章)

存：

於

注一：表明产品种类

注二：如不适用请删去

叙明标本或其部分或衍生,包括任何标志:

活的标本:

物种(学名和通用名称)

数目

性别

尺寸或
体积

标志

部分或衍生:

物种(学名和通用名称)

数量

货物种类

标志

检查机构的图章:

(一) 输出

(二) 输入*

* 此项图章将本许可书作废,不许再作买卖之用,本许可书应即交还管理机构。

[RUSSIAN TEXT — TEXTE RUSSE]¹

КОНВЕНЦИЯ О МЕЖДУНАРОДНОЙ ТОРГОВЛЕ ВИДАМИ ДИКОЙ ФАУНЫ И ФЛОРЫ, НАХОДЯЩИМИСЯ ПОД УГРОЗОЙ ИСЧЕЗНОВЕНИЯ

Договаривающиеся Государства,

Признавая, что дикая фауна и флора в их многочисленных, прекрасных и разнообразных формах являются незаменимой частью природных систем земли, которые должны быть сохранены для настоящего и будущего поколений,

Сознавая все возрастающую ценность дикой фауны и флоры с точки зрения эстетики, науки, культуры, отдыха и экономики,

Признавая, что народы и государства являются и должны быть наилучшими хранителями их собственной дикой фауны и флоры,

Признавая, кроме того, что международное сотрудничество является необходимым для защиты некоторых видов дикой фауны и флоры от чрезмерной эксплуатации их в международной торговле,

Будучи убежденными в настоятельной необходимости принятия надлежащих мер в этих целях,

Согласились о нижеследующем:

Статья I. ОПРЕДЕЛЕНИЯ

Для целей настоящей Конвенции, если другого значения не требуется по смыслу:

(a) «Вид» означает любой вид, подвид или его географически обособленную популяцию;

(b) «Образец» означает:

- (i) любое животное или растение, живое или мертвое;
- (ii) в отношении животного: для видов, включенных в Приложение I и II, любую легко опознаваемую часть или дериват его; а для видов, включенных в Приложение III, любую легко опознаваемую часть или дериват его, указанные в Приложении III в связи с этими видами; и
- (iii) в отношении растения: для видов, включенных в Приложение I, любую легко опознаваемую часть или дериват его; а для видов, включенных в Приложение II и III, любую легко опознаваемую часть или дериват его, указанные в Приложениях II и III в связи с этими видами;

(c) «Торговля» означает экспорт, реэкспорт, импорт и интродукцию из моря;

(d) «Реэкспорт» означает экспорт любого образца, который ранее был импортирован;

(e) «Интродукция из моря» означает ввоз в государство образцов любого вида, добытых в морской среде, не находящейся под юрисдикцией какого-либо государства;

¹ Text established by the Government of the United States of America, in accordance with the resolution of the Conference of Plenipotentiaries reproduced on page 393, and deposited with the Government of Switzerland on 5 January 1976 — Texte établi par le Gouvernement des Etats-Unis d'Amérique conformément à la résolution de la Conférence des plénipotentiaires reproduite à la page 397, et déposé auprès du Gouvernement suisse le 5 janvier 1976.

(f) «Научный орган» означает национальный научный орган, назначенный в соответствии со Статьей IX;

(g) «Административный орган» означает национальный административный орган, назначенный в соответствии со Статьей IX;

(h) «Сторона» означает государство, для которого настоящая Конвенция вступила в силу.

Статья II. Основные принципы

1. Приложение I включает все виды, находящиеся под угрозой исчезновения, торговля которыми оказывает или может оказать на их существование неблагоприятное влияние. Торговля образцами этих видов должна особенно строго регулироваться с тем, чтобы не ставить далее под угрозу их выживание, и должна быть разрешена только в исключительных обстоятельствах.

2. Приложение II включает:

- (a) все виды, которые в данное время хотя и не обязательно находятся под угрозой исчезновения, но могут оказаться под такой угрозой, если торговля образцами таких видов не будет строго регулироваться в целях недопущения такого использования, которое несовместимо с их выживанием; и
- (b) другие виды, которые должны подлежать регулированию для того, чтобы над торговлей образцами некоторых видов, упомянутых в подпункте a настоящего пункта, мог быть установлен эффективный контроль.

3. Приложение III включает все виды, которые по определению любой Стороны подлежат регулированию в пределах ее юрисдикции в целях предотвращения или ограничения эксплуатации и в отношении которых необходимо сотрудничество других сторон в контроле за торговлей.

4. Стороны разрешают торговлю образцами видов, включенных в Приложения I, II, III, только в соответствии с положениями настоящей Конвенции.

Статья III. Регулирование торговли образцами видов, включенных в Приложение I

1. Любая торговля образцами видов, включенных в Приложение I, осуществляется в соответствии с положениями настоящей Статьи.

2. Для экспорта любого образца вида, включенного в Приложение I, требуется предварительная выдача и предъявление разрешения на экспорт. Разрешение на экспорт выдается только при выполнении следующих условий:

- (a) Научный орган экспортирующего государства вынес заключение, что такой экспорт не угрожает выживанию этого вида;
- (b) Административный орган экспортирующего государства удостоверился в том, что данный образец не был приобретен в нарушение законов данного государства, относящихся к защите фауны и флоры;
- (c) Административный орган экспортирующего государства удостоверился в том, что любой живой образец будет подготовлен и отправлен таким образом, чтобы свести к минимуму риск повреждения, угрозы здоровью или жестокого обращения; и
- (d) Административный орган экспортирующего государства удостоверился в том, что было выдано разрешение на импорт этого образца.

3. Для импорта любого образца вида, включенного в Приложение I, требуется предварительная выдача и предъявление разрешения на импорт и либо разрешения на экспорт, либо сертификата на реэкспорт. Разрешение на импорт выдается только при выполнении следующих условий:

- (a) Научный орган импортирующего государства вынес заключение, что такой импорт производится в целях, которые не угрожают выживанию данных видов;
- (b) Научный орган импортирующего государства удостоверился в том, что предполагаемый получатель живого образца имеет надлежащие условия для содержания образца и ухода за ним; и
- (c) Административный орган импортирующего государства удостоверился в том, что образец не будет использован главным образом в коммерческих целях.

4. Для реэкспорта любого образца вида, включенного в Приложение I, требуется предварительная выдача и предъявление сертификата на реэкспорт. Сертификат на реэкспорт выдается только при выполнении следующих условий:

- (a) Административный орган реэкспортирующего государства удостоверился в том, что данный образец был импортирован в это государство в соответствии с положениями настоящей Конвенции;
- (b) Административный орган реэкспортирующего государства удостоверился в том, что любой живой образец будет подготовлен и отправлен таким образом, чтобы свести к минимуму риск повреждения, угрозы здоровью или жестокого обращения; и
- (c) Административный орган реэкспортирующего государства удостоверился в том, что разрешение на импорт любого живого образца было выдано.

5. Для интродукции из моря какого-либо образца вида, включенного в Приложение I, требуется предварительная выдача сертификата Административным органом государства, производящего интродукцию. Сертификат выдается только при выполнении следующих условий:

- (a) Научный орган государства, производящего интродукцию, выносит заключение, что такая интродукция не будет угрожать выживанию данного вида;
- (b) Административный орган государства, производящего интродукцию, удостоверился в том, что предполагаемый получатель живого образца имеет надлежащие условия для содержания образца и ухода за ним; и
- (c) Административный орган государства, производящего интродукцию, удостоверился в том, что образец не будет использоваться главным образом в коммерческих целях.

Статья IV. РЕГУЛИРОВАНИЕ ТОРГОВЛИ ОБРАЗЦАМИ ВИДОВ, ВКЛЮЧЕННЫХ В ПРИЛОЖЕНИЕ II

1. Любая торговля образцами видов, включенных в Приложение II, осуществляется в соответствии с положениями настоящей Статьи.

2. Для экспорта любого образца вида, включенного в Приложение II, требуется предварительная выдача и предъявление разрешения на экспорт. Разрешение на экспорт выдается только при выполнении следующих условий:

- (a) научный орган экспортирующего государства вынес заключение, что такой экспорт не угрожает выживанию этого вида;
- (b) Административный орган экспортирующего государства удостоверился в том, что данный образец не был приобретен в нарушение законов данного государства, относящихся к охране фауны и флоры; и
- (c) Административный орган экспортирующего государства удостоверился в том, что любой живой образец будет подготовлен и отправлен таким образом, чтобы свести к минимуму риск повреждения, угрозы здоровью или жестокого обращения.

3. Научный орган каждой Стороны контролирует как разрешения на экспорт, выдаваемые этим государством на образцы видов, включенных в Приложение II, так и фактический экспорт таких образцов. В случае, если Научный орган определит, что экспорт образцов любого такого вида должен быть ограничен для поддержания данного вида во всем его ареале на уровне, соответствующем с ролью вида в экосистеме, в которой он встречается, и на более высоком уровне, чем тот, при котором может оказаться необходимым переносе данного вида в Приложение I, Научный орган рекомендует соответствующему Административному органу надлежащие меры, которые должны быть приняты для ограничения выдачи разрешений на экспорт образцов данного вида.

4. Для импорта любого образца вида, включенного в Приложение II, требуется предварительное предъявление либо разрешения на экспорт, либо сертификата на реэкспорт.

5. Для реэкспорта любого образца вида, включенного в Приложение II, требуется предварительная выдача и предъявление сертификата на реэкспорт. Сертификат на реэкспорт выдается только при выполнении следующих условий:

- (a) Административный орган реэкспортирующего государства удостоверился в том, что данный образец был импортирован в это государство в соответствии с положениями настоящей Конвенции; и
- (b) Административный орган реэкспортирующего государства удостоверился в том, что любой живой образец будет подготовлен и отправлен таким образом, чтобы свести к минимуму риск повреждения, угрозы здоровью или жестокого обращения.

6. Для интродукции из моря любого образца вида, включенного в Приложение II, требуется предварительная выдача сертификата Административным органом государства, производящего интродукцию. Сертификат выдается только при выполнении следующих условий:

- (a) Научный орган государства, производящего интродукцию, выносит заключение, что такая интродукция не будет угрожать выживанию данного вида; и
- (b) Административный орган государства, производящего интродукцию, удостоверился в том, что обращение с любым живым образцом будет осуществляться таким образом, чтобы свести к минимуму риск повреждения, угрозы здоровью или жестокого обращения.

7. Сертификаты, упомянутые в пункте 6 настоящей Статьи, могут выдаваться по рекомендации Научного органа, после консультации с другими национальными научными органами или, когда это уместно, с международными научными органами, на периоды, не превышающие одного года, в

отношении общих количеств образцов, подлежащих интродукции в течение таких периодов.

Статья V. РЕГУЛИРОВАНИЕ ТОРГОВЛИ ОБРАЗЦАМИ ВИДОВ, ВКЛЮЧЕННЫХ В ПРИЛОЖЕНИЕ III

1. Любая торговля образцами видов, включенных в Приложение III, осуществляется в соответствии с положениями настоящей Статьи.

2. Для экспорта любого образца вида, включенного в Приложение III, из любого государства, включившего этот вид в Приложение III, требуется предварительная выдача и предъявление разрешения на экспорт. Разрешение на экспорт выдается только при выполнении следующих условий:

- (a) Административный орган экспортирующего государства удостоверился в том, что данный образец не был приобретен в нарушение законов данного государства, относящихся к охране фауны и флоры; и
- (b) Административный орган экспортирующего государства удостоверился в том, что любой живой образец будет подготовлен и отправлен таким образом, чтобы свести к минимуму риск повреждения, угрозы здоровью или жестокого обращения.

3. Для импорта любого образца вида, включенного в Приложение III, требуется, за исключением обстоятельств, к которым применен пункт 4 настоящей Статьи, предварительное предъявление сертификата происхождения, в случае если данный образец импортируется из государства, включившего данный вид в Приложение III, разрешения на экспорт.

4. При реэкспорте сертификат, выданный Административным органом реэкспортирующего государства и удостоверяющий, что данный образец подвергся обработке в этом государстве, или что он реэкспортируется, принимается импортирующим государством как доказательство выполнения положений настоящей Конвенции по отношению к данному образцу.

Статья VI. РАЗРЕШЕНИЯ И СЕРТИФИКАТЫ

1. Разрешения и сертификаты, выдаваемые в соответствии с положениями Статей III, IV и V, должны соответствовать положениям настоящей Статьи.

2. Разрешение на экспорт содержит информацию, указанную в бланке-образце, содержащемся в Приложении IV, и может быть использовано для экспорта только в течение шести месяцев с момента его выдачи.

3. Каждое разрешение или сертификат содержит наименование настоящей Конвенции, наименование и соответствующую печать Административного органа, выдающего его, и контрольный номер, присвоенный Административным органом.

4. На всех копиях разрешения или сертификата, выданного Административным органом, должно быть ясно указано, что они являются лишь копиями, и ни одна такая копия не может быть использована вместо подлинника, за исключением случаев, отмеченных на документе.

5. Для каждой партии образцов требуется отдельное разрешение или сертификат.

6. Административный орган государства, импортирующего какой-либо образец, погашает и хранит разрешение на экспорт или сертификат на реэкспорт и любое соответствующее разрешение на импорт этого образца.

7. Когда это уместно и возможно Административный орган может поставить метку на любой образец для облегчения опознания образца. Для этих целей «метка» означает любое несмываемое клеймо, свинцовую пломбу или другое подходящее средство установления подлинности образца, выполненное так, чтобы подделка его посторонними лицами оказалась бы предельно трудной.

Статья VII. Исключения и другие специальные положения, относящиеся к торговле

1. Положения Статей III, IV и V не применяются к транзитной перевозке образцов через территорию или перевалке их на территории Стороны в то время, когда эти образцы находятся под таможенным контролем.

2. В том случае, когда Административный орган экспортирующего или реэкспортирующего государства удостоверится в том, что образец был приобретен до того, когда положения настоящей Конвенции стали применяться к данному образцу, положения Статей III, IV и V не применяются к данному образцу, если Административный орган выдаст сертификат, удостоверяющий это.

3. Положения Статей III, IV и V не применяются к образцам, являющимся личными или предметам домашнего обихода. Это исключение не применяется:

(a) в отношении образцов вида, включенного в Приложение I, если они были приобретены владельцем вне государства его обычного местожительства и эти образцы импортируются в это государство; или

(b) в отношении образцов видов, включенных в Приложение II, если

(i) они были приобретены владельцем вне государства его обычного местожительства и в государстве, в котором из среды дикой фауны и флоры имели место добыча или сбор образца;

(ii) они импортируются в государство обычного местожительства владельца; и

(iii) государство, в котором из среды дикой фауны и флоры имели место добыча или сбор образца, требует предварительной выдачи разрешений на экспорт до любого экспорта таких образцов;

за исключением случаев, когда Административный орган удостоверится в том, что образцы были приобретены до применения к ним положений настоящей Конвенции.

4. Включенные в Приложение I образцы видов животных, выведенных в неволе в коммерческих целях, или включенные в Приложение I виды растений, искусственно выращиваемые в коммерческих целях, считаются образцами видов, включенных в Приложение II.

5. В случае, если Административный орган экспортирующего государства удостоверится в том, что какой-либо образец вида животных был выведен в неволе или какой-либо образец вида растений был выращен искусственно или является частью такого животного или растения, или происходит от них, то удостоверение об этом, выданное данным Административным органом, принимается вместо любых разрешений или сертификатов, требуемых в соответствии с положениями Статей III, IV или V.

6. Положения Статей III, IV и V не применяются к передаваемым на некоммерческой основе во временное пользование, в дар или в порядке обмена

между учебными или научными учреждениями, зарегистрированными Административным органом их государства, образцам гербариев, другим законсервированным, засушенным или заспиртованным музейным образцам и живому растительному материалу, имеющим ярлык, выданный или утверждённый Административным органом.

7. Административный орган любого государства может отказаться от требований Статей III, IV и V и позволить передвижение без разрешений или сертификатов образцов, которые являются частью передвижного зоологического сада, цирка, зверинца, выставки растений или другой передвижной выставки при условии, что:

- (a) экспортер или импортер регистрирует со всеми подробностями такие образцы в Административном органе;
- (b) образцы подпадают под одну из категорий, указанных в пунктах 2 или 5 настоящей Статьи; и
- (c) Административный орган удостоверится в том, что перевозка любого живого образца и уход за ним будут совершаться таким образом, чтобы свести к минимуму риск повреждения, угрозы здоровью или жестокого обращения.

Статья VIII. Меры, принимаемые Сторонами

1. Стороны принимают соответствующие меры для обеспечения соблюдения положений настоящей Конвенции и запрещения торговли образцами в нарушение положений Конвенции. Эти меры включают:

- (a) наказание за торговлю или владение такими образцами либо за то и другое; и
- (b) конфискацию или возвращение таких образцов экспортирующему государству.

2. Кроме мер, принимаемых согласно пункту 1 настоящей Статьи, Страна может, когда она сочтет это необходимым, предусмотреть любой способ материального возмещения расходов, понесенных в результате конфискации образца, ставшего предметом торговли в нарушение мер, принятых в связи с применением положений настоящей Конвенции.

3. По возможности Стороны обеспечивают прохождение образцов через формальности, требуемые для торговли, с минимальными задержками. Для облегчения такого прохождения Страна может определить пункты ввоза и пункты вывоза, в которых образцы должны предъявляться для таможенных формальностей. Стороны обеспечивают кроме того, чтобы в любое время транзита, хранения или перевозки осуществлялся надлежащий уход за всеми живыми образцами с тем, чтобы свести к минимуму риск повреждения, угрозы здоровью или жестокого обращения.

4. Когда живой образец конфискуется вследствие мер, указанных в пункте 1 настоящей Статьи, то:

- (a) образец передается на попечение Административного органа конфискующего государства;
- (b) Административный орган после консультации с экспортирующим государством возвращает образец этому государству за его счет или передает спасательному центру или в такое иное место, какое Административный орган считает надлежащим и совместимым с целями настоящей Конвенции; и

(с) Административный орган может получить рекомендацию Научного органа или, если сочтет это целесообразным, проконсультироваться с Секретариатом, чтобы облегчить принятие решения согласно подпункту *b* настоящего пункта, включая выбор спасательного центра или иного места.

5. Спасательный центр, упомянутый в пункте 4 настоящей Статьи, означает учреждение, которому Административный орган поручит уход за живыми образцами, в частности, за теми, которые были конфискованы.

6. Каждая Сторона будет вести журналы торговли образцами видов, включенных в Приложения I, II и III, со следующими данными:

- (а) наименования и адреса экспортеров и импортеров; и
- (б) количество и вид выданных разрешений и сертификатов; государства, с которыми осуществлялась такая торговля; число или количество и типы образцов, наименования видов, включенных в Приложения I, II и III, и, где надлежит, размеры и пол соответствующего образца.

7. Каждая Сторона будет составлять периодические отчеты о выполнении настоящей Конвенции и будет направлять Секретариату:

- (а) ежегодный отчет, содержащий сводку данных, указанных в подпункте *b* пункта 6 настоящей Статьи; и
- (б) двухгодичный отчет о законодательных, административных мерах и мерах по регулированию, предпринятых для обеспечения соблюдения положений настоящей Конвенции.

8. Сведения, указанные в пункте 7 настоящей Статьи, будут открытыми, если это не противоречит законам соответствующей Стороны.

Статья IX. Административные и Научные органы

1. В целях настоящей Конвенции каждая Сторона назначит:

- (а) один или несколько Административных органов, имеющих право выдавать разрешения или сертификаты от имени этой Стороны; и
- (б) один или несколько Научных органов.

2. Каждое государство при сдаче на хранение ратификационной грамоты или документа о принятии, утверждении или присоединении сообщит одновременно Правительству-депозитарию наименование и адрес Административного органа, уполномоченного поддерживать связь с другими Сторонами и Секретариатом.

3. О любых изменениях в назначениях или полномочиях, предусмотренных положениями настоящей Статьи, соответствующая Сторона уведомляет Секретариат для сообщения всем другим Сторонам.

4. Административный орган, упомянутый в пункте 2 настоящей Статьи, по просьбе Секретариата или Административного органа другой Стороны, направляет оттиски штампов, печатей или других средств, употребляемых для удостоверения подлинности разрешений или сертификатов.

Статья X. Торговля с государствами, не являющимися участниками Конвенции

В случае экспорта или реэкспорта в государство или импорта из государства, не являющегося участником настоящей Конвенции, аналогичная документация, выданная компетентными властями такого государства и в основном соответствующая требованиям настоящей Конвенции, касающимся

разрешений и сертификатов, может приниматься вместо таких разрешений и сертификатов любой Стороной.

Статья XI. Конференция Сторон

1. Секретариат созывает сессию Конференции Сторон не позднее чем через два года после вступления в силу настоящей Конвенции.

2. Впоследствии Секретариат будет созывать очередные сессии по крайней мере один раз в два года, если Конференция не примет иного решения, и чрезвычайные сессии в любое время по получении письменной просьбы об этом не менее, чем от одной трети Сторон.

3. На сессиях, как очередных, так и чрезвычайных, Стороны рассматривают ход выполнения настоящей Конвенции и могут:

- (a) принимать такие меры, какие могут оказаться необходимыми для обеспечения Секретариату возможности выполнять его обязанности;
- (b) рассматривать и принимать поправки к Приложениям I и II в соответствии со Статьей XV;
- (c) обсуждать результаты деятельности по восстановлению и охране видов, включенных в Приложения I, II и III;
- (d) получать и рассматривать любые доклады, представленные Секретариатом или любой Стороной;
- (e) когда это уместно, предлагать рекомендации для повышения эффективности настоящей Конвенции.

4. На каждой очередной сессии Стороны могут определять время и место следующей очередной сессии, которая будет проводиться в соответствии с положениями пункта 2 настоящей Статьи.

5. На любой сессии Стороны могут определять и принимать правила процедуры сессии.

6. Организация Объединенных Наций, ее специализированные учреждения, Международное агентство по атомной энергии и любое государство, не являющееся участником настоящей Конвенции, могут быть представлены на сессиях Конференции наблюдателями, которые будут иметь право участия в обсуждениях, без права голоса.

7. Относящиеся к нижеследующим категориям органы или учреждения, технически компетентные в области защиты, охраны или рационального управления дикой фауной и флорой, будут, по уведомлении Секретариата о своем желании быть представленными на сессиях Конференции наблюдателями, допущены на сессии, если не последует возражений со стороны, по крайней мере, одной трети присутствующих Сторон:

- (a) международные учреждения или органы, правительственные или неправительственные, и национальные правительственные учреждения или органы; и
- (b) национальные неправительственные учреждения или органы, утвержденные с этой целью государством, в котором они находятся. Будучи допущенными на сессии, эти наблюдатели будут иметь право участия в обсуждениях без права голоса.

Статья XII. СЕКРЕТАРИАТ

1. По вступлении в силу настоящей Конвенции Исполнительный Директор Программы Организации Объединенных Наций по окружающей среде

обеспечивает организацию Секретариата. В той мере и таким образом, как он сочтет это уместным, ему в этом могут помогать соответствующие межправительственные или неправительственные, международные или национальные органы и учреждения, технически компетентные в области защиты, охраны и рационального управления дикой фауной и флорой.

2. Функции Секретариата включают:

- (a) организацию и обслуживание сессий Конференции Сторон;
- (b) выполнение функций, возложенных на него в соответствии с положениями Статей XV и XVI настоящей Конвенции;
- (c) проведение научных и технических исследований в соответствии с программами, утвержденными Конференцией Сторон, которые будут способствовать выполнению настоящей Конвенции, включая исследования по стандартам для надлежащей подготовки и перевозки живых образцов и способам установления подлинности образцов;
- (d) рассмотрение докладов Сторон и направление запросов Сторонам относительно такой дополнительной информации по докладам, которую Секретариат будет считать необходимой для обеспечения выполнения настоящей Конвенции;
- (e) привлечение внимания Сторон к любому вопросу, имеющему отношение к целям настоящей Конвенции;
- (f) периодическую публикацию и рассылку Сторонам текущих изданий Приложений I, II и III вместе с любыми другими сведениями, облегчающими установление подлинности образцов видов, включенных в эти Приложения;
- (g) подготовку ежегодных отчетов Сторонам о своей работе и о проведении в жизнь настоящей Конвенции, а также других докладов, которые могут быть запрошены сессиями Конференции Сторон;
- (h) вынесение рекомендаций для осуществления целей и положений настоящей Конвенции, включая обмен информацией научного или технического характера;
- (i) осуществление любых других функций, которые могут быть поручены ему Сторонами.

Статья XIII. МЕРЫ МЕЖДУНАРОДНОГО ХАРАКТЕРА

1. Когда Секретариат в свете полученной информации считает, что на какой-либо вид, включенный в Приложения I или II, отрицательно влияет торговля образцами такого вида, или что положения настоящей Конвенции проводятся в жизнь неэффективно, он направляет эту информацию уполномоченному Административному органу заинтересованной Стороны или Сторон.

2. Когда какая-либо Страна получает информацию, упомянутую в пункте 1 настоящей Статьи, она в возможно короткий срок извещает Секретариат о любых фактах, относящихся к этому вопросу, в той мере, в какой это разрешается ее законами и, в надлежащих случаях предлагает меры для исправления положения. Когда Страна считает желательным провести расследование, такое расследование может быть проведено лицом или несколькими лицами, специально уполномоченными на это данной Страной.

3. Информация, предоставленная Страной, или являющаяся результатом расследования, упомянутого в пункте 2 настоящей Статьи, рассматри-

вается на следующей Конференции Сторон, которая может вынести любые рекомендации, которые она сочтет надлежащими.

Статья XIV. Влияние на внутреннее законодательство
и международные конвенции

1. Положения настоящей Конвенции никоим образом не затрагивают права Сторон принимать:

- (a) более строгие внутренние меры относительно условий торговли, добычи, владения или перевозки образцов видов, включенных в Приложения I, II и III, или меры полного запрета на это, или
- (b) внутренние меры, ограничивающие или запрещающие торговлю, добычу, владение или перевозку видов, не включенных в Приложения I, II или III.

2. Положения настоящей Конвенции никоим образом не затрагивают положений любых внутренних мер или обязательств Сторон по любому договору, конвенции или международному соглашению, касающимся других аспектов торговли, добычи, владения или перевозки образцов, которые действуют или впоследствии могут вступить в силу для любой Стороны, в т.ч. любые меры в области таможенного законодательства, здравоохранения и карантина животных или растений.

3. Положения настоящей Конвенции никоим образом не затрагивают положений или обязательств, вытекающих из любого договора, конвенции или международного соглашения, которые заключены или могут быть заключены между государствами, учреждающими союз или региональное торговое соглашение, которым устанавливается или сохраняется общий внешний таможенный контроль и отменяется таможенный контроль между участниками такого соглашения, в той степени, в какой это касается торговли между государствами-участниками такого союза или соглашения.

4. Государство-участник настоящей Конвенции, являющееся в то же время участником какого-либо другого договора, конвенции или международного соглашения, которые действуют в момент вступления в силу настоящей Конвенции, и положения которых предусматривают охрану морских видов, включенных в Приложение II, освобождается от обязательств по настоящей Конвенции, относящихся к торговле образцами видов, включенных в Приложение II, которые добываются судами, зарегистрированными в этом государстве, в соответствии с положениями такого другого договора, конвенции или международного соглашения.

5. Независимо от положений статей III, IV и V, для экспорта образца, добытого в соответствии с пунктом 4 настоящей статьи, требуется только сертификат от Административного органа государства, производящего интродукцию, свидетельствующий о том, что данный образец был добыт в соответствии с положениями такого другого договора, конвенции или международного соглашения.

6. Ничто в настоящей Конвенции не наносит ущерба кодификации и развитию морского права Конференцией Организации Объединенных Наций по морскому праву, созываемой в соответствии с резолюцией 2750 С (XXV) Генеральной Ассамблеи Организации Объединенных Наций, а также нынешним или будущим притязаниям и правовым позициям любого государства, по вопросам морского права, и в отношении характера и пределов юрисдикции прибрежного государства и государств флага.

Статья XV. Поправки к Приложениям I и II

1. Следующие положения применяются в отношении поправок к Приложениям I и II на сессиях Конференции Сторон:

(a) любая Сторона может предложить поправку к Приложениям I или II для рассмотрения на следующей сессии. Текст предложенной поправки препровождается Секретариату по крайней мере за 150 дней до сессии. Секретариат консультируется с остальными Сторонами и заинтересованными органами относительно поправки, в соответствии с положениями подпунктов *b* и *c* пункта 2 настоящей Статьи, и направляет ответы всем Сторонам не позднее, чем за 30 дней до сессии;

(b) поправки принимаются большинством в две трети присутствующих и участвующих в голосовании Сторон. Для этих целей «присутствующие и участвующие в голосовании Стороны» означает Стороны, присутствующие и голосующие «за» или «против». Воздержавшиеся Стороны не включаются в две трети, необходимые для принятия поправки;

(c) поправки, принятые на сессии, вступают в силу через 90 дней после такой сессии для всех Сторон, за исключением тех, которые сделают оговорку согласно пункту 3 настоящей статьи.

2. Следующие положения применяются в отношении поправок к Приложениям I и II в период между сессиями Конференции Сторон:

(a) любая Сторона может предложить поправку к Приложению I или II для рассмотрения в период между сессиями посредством процедуры переписки, установленной в настоящем пункте;

(b) в отношении морских видов Секретариат по получении текста предложенной поправки незамедлительно направляет его Сторонам. Он также консультируется с межправительственными органами, наделенными какой-либо функцией, относящейся к этим видам, в частности, с целью получения научных данных, которые эти органы могут предоставить, и обеспечения координации в отношении любых мер по охране природы этими органами. Секретариат, по возможности скорее, сообщает Сторонам мнение этих органов и данные, полученные от них, а также свои заключения и рекомендации;

(c) в отношении неморских видов Секретариат по получении текста предложенной поправки немедленно направляет его Сторонам и после этого, по возможности скорее, представляет свои рекомендации;

(d) любая Сторона может в течение 60 дней с момента представления Секретариатом своих рекомендаций Сторонам, как указано в подпунктах *b* или *c* настоящего пункта, направить Секретариату любые комментарии по предложенной поправке, включая любые научные данные и информацию, относящиеся к данному вопросу;

(e) Секретариат направляет Сторонам, по возможности скорее, полученные ответы, а также свои рекомендации;

(f) если Секретариат не получит возражений на предложенную поправку в течение 30 дней с момента направления Сторонам ответов и рекомендаций согласно положениям подпункта *e* настоящего пункта, поправка вступает в силу через 90 дней для всех Сторон, за исключением тех, которые сделают оговорку в соответствии с пунктом 3 настоящей статьи;

(g) если Секретариат получит возражение от какой-либо Стороны, предложенная поправка ставится на голосование посредством переписки в соответствии с положениями подпунктов *h*, *i* и *j* настоящего пункта;

(h) Секретариат извещает Стороны о получении уведомлений о возражении;

(i) если Секретариат не получит голосов «за», «против» или «воздержался», по крайней мере, от половины Сторон в течение 60 дней с момента извещения, как указано в подпункте h настоящего пункта, предложенная поправка передается для дальнейшего рассмотрения на следующей сессии Конференции;

(j) если получены голоса от половины Сторон, то поправка принимается большинством в две трети Сторон, голосовавших «за» или «против»;

(k) Секретариат извещает все Стороны о результатах голосования;

(l) если предложенная поправка принимается, она вступает в силу через 90 дней с момента извещения Секретариатом о ее принятии для всех Сторон, за исключением тех, которые сделали оговорку в соответствии с пунктом 3 настоящей статьи.

3. В течение 90 дней, предусмотренных в подпункте c пункта 1 или подпункта l пункта 2 настоящей статьи, любая Сторона может путем письменного извещения Правительства-депозитария сделать оговорку в отношении данной поправки. До того, как такая оговорка не будет снята, Сторона, сделавшая ее, будет считаться государством, не участвующим в настоящей Конвенции в отношении торговли данным видом.

Статья XVI. Приложение III и поправки к нему

1. любая Сторона может в любое время представить Секретариату перечень видов, которые по ее определению подлежат регулированию в пределах ее юрисдикции в целях, указанных в пункте 3 статьи II. Приложение III включает наименования Сторон, представивших виды для включения в это Приложение, научные названия видов, представляемых таким образом, и любых частей или дериватов животных или растений, указанных в связи с этими видами для целей подпункта b статьи 1.

2. Каждый перечень, представленный в соответствии с положениями пункта 1 настоящей статьи, направляется Секретариатом Сторонам по возможности скорее после его получения. Перечень вступает в силу, как часть Приложения III, через 90 дней с момента такого направления. В любое время после направления такого перечня любая Сторона посредством письменного уведомления Правительства-депозитария может сделать оговорку в отношении любого вида или любых частей или дериватов, и пока такая оговорка не снята, это государство будет считаться не участвующим в настоящей Конвенции в отношении торговли этим видом или его соответствующей частью или дериватом.

3. Сторона, представившая какой-либо вид для включения в Приложение III, может его снять в любое время путем уведомления Секретариата, который сообщает об этом всем Сторонам. Снятие приобретает силу через 30 дней с момента такого сообщения.

4. Любая Сторона, представляющая перечень в соответствии с положениями пункта 1 настоящей статьи, препровождает Секретариату копии всех внутренних законов и правил, применяемых к охране таких видов, а также любые толкования, которые Сторона может считать необходимыми или которые могут быть запрошены Секретариатом. До тех пор, пока данный вид включен в Приложение III, Сторона представляет любые поправки к таким законам и правилам, а также любые новые толкования по мере их принятия.

Статья XVII. Поправки к тексту Конвенции

1. Чрезвычайная сессия Конференции Сторон созывается Секретариатом по письменной просьбе по крайней мере одной трети Сторон для рассмотрения и принятия поправок к настоящей Конвенции. Такие поправки принимаются большинством в две трети присутствующих и участвующих в голосовании Сторон. Для этих целей «присутствующие и участвующие в голосовании Стороны» означает Стороны, присутствующие и голосующие «за» или «против». Воздержавшиеся Стороны не включаются в две трети, необходимые для принятия поправки.

2. Текст любой предложенной поправки сообщается Секретариатом всем Сторонам не позднее чем за 90 дней до сессии.

3. Поправка вступает в силу для Сторон, принявших ее, через 60 дней после того, как две трети Сторон сдали на хранение Правительству-депозитарию документ о принятии поправки. Затем поправка вступает в силу для любой другой Стороны через 60 дней после того, как эта Сторона сдаст на хранение свой документ о принятии этой поправки.

Статья XVIII. Разрешение споров

1. Любой спор, возникший между двумя или более Сторонами в отношении толкования или применения положений настоящей Конвенции, подлежит разрешению путем переговоров между Сторонами, участвующими в споре.

2. Если спор не может быть разрешен в соответствии с пунктом 1 настоящей статьи, Стороны могут, по взаимному согласию, передать спор на арбитраж, в частности, в Постоянную Палату Третейского Суда в Гааге. Арбитражное решение является обязательным для Сторон, передавших спор на арбитраж.

Статья XIX. Подписание

Настоящая Конвенция будет открыта для подписания в Вашингтоне до 30 апреля 1973 г. и в дальнейшем в Берне до 31 декабря 1974 года.

Статья XX. Ратификация, принятие и утверждение

Настоящая Конвенция подлежит ратификации, принятию или утверждению. Ратификационные грамоты, документы о принятии или утверждении сдаются на хранение Правительству Швейцарской Конфедерации, которое является Правительством-депозитарием.

Статья XXI. Присоединение

Настоящая Конвенция открыта для присоединения в течение неограниченного времени. Документы о присоединении сдаются на хранение Правительству-депозитарию.

Статья XXII. Вступление в силу

1. Настоящая Конвенция вступает в силу через 90 дней после сдачи на хранение Правительству-депозитарию десятой ратификационной грамоты или документа о принятии, утверждении или присоединении.

2. Для каждого государства, которое ратифицирует, принимает или утверждает настоящую Конвенцию или присоединяется к ней после сдачи на хранение десятой ратификационной грамоты или документа о принятии, утверждении или присоединении, настоящая Конвенция вступает в силу через 90 дней

после сдачи на хранение таким государством своей ратификационной грамоты или документа о принятии, утверждении или присоединении.

Статья XXIII. Оговорки

1. Положения настоящей Конвенции не подлежат общим оговоркам. Конкретные оговорки могут быть сделаны в соответствии с положениями настоящей Статьи и Статей XV и XVI.

2. Любое государство при сдаче на хранение своей ратификационной грамоты или документа о принятии, утверждении или присоединении, может сделать конкретную оговорку в отношении:

- (a) любого вида, включенного в Приложение I, II или III; или
- (b) любых частей или дериватов, указанных в связи с видом, включенным в Приложение III.

3. Пока Страна не снимет оговорку, сделанную в соответствии с положениями настоящей Статьи, она будет считаться государством, не участвующим в настоящей Конвенции в отношении торговли теми видами или частями, или дериватами, которые указаны в этой оговорке.

Статья XXIV. Денонсация

Любая Страна может денонсировать настоящую Конвенцию путем письменного уведомления Правительства-депозитария в любое время. Денонсация вступает в силу через 12 месяцев после получения уведомления Правительством-депозитарием.

Статья XXV. Депозитарий

1. Подлинник настоящей Конвенции, тексты которой на русском, английском, испанском, китайском и французском языках являются равноаутентичными, сдается на хранение Правительству-депозитарию, которое направляет заверенные копии всем Государствам, подписавшим Конвенцию или сдавшим документы о присоединении к ней.

2. Правительство-депозитарий сообщает всем подписавшим и присоединившимся государствам и Секретариату о подписаниях, сдаче ратификационных грамот, документов о принятии, утверждении или присоединении, о вступлении в силу настоящей Конвенции, поправках к ней, внесении и снятии оговорок и об уведомлениях о денонсации.

3. Как только настоящая Конвенция вступит в силу, заверенная копия ее будет направлена Правительством-депозитарием Секретариату Организации Объединенных Наций для регистрации и опубликования в соответствии со статьей 102 Устава Организации Объединенных Наций.

В удостоверение чего, нижеподписавшиеся представители, должным образом на то уполномоченные, подписали настоящую Конвенцию.

Совершено в Вашингтоне третьего марта тысяча девятьсот семьдесят третьего года.

ПРИЛОЖЕНИЕ I

Интерпретация

1. Ссылки на виды, включенные в данное Приложение делаются:

- a) по названию вида; или
- b) по общей принадлежности к видам, включенным в высший таксон или в обозначенную часть его.

2. Сокращение *spp* используется для обозначения всех видов высшего таксона.
3. Другие упоминания таксонов выше видов делаются исключительно в целях информации или классификации.
4. Звездочка (*), стоящая у названия вида или высшего таксона, означает, что она или несколько географически отдельных популяций, подвидов или видов данного таксона включены в Приложение II и что эти популяции, подвиды или виды исключены из Приложения I.
5. Знак (–), за которым следует номер, стоящий у названия вида или высшего таксона, означает исключение из этого вида или таксона обозначенных географически отдельных популяций, подвидов или видов, как например:
 - 101 *Lemur catta*
 - 102 Австралийская популяция.
6. Знак (+), за которым следует номер, стоящий у названия вида, означает, что только одна обозначенная географически отдельная популяция или подвид этого вида включены в данное Приложение, как например:
 - + 201 только Итальянская популяция
7. Знак (→), стоящий у названия вида или высшего таксона означает, что данные виды охраняются согласно схеме на 1972 г. Международной комиссии по китобойному промыслу.

[See p. 258 of this volume for the list of species included in this appendix — Voir p. 258 du présent volume pour les listes des espèces figurant à la présente annexe.]

ПРИЛОЖЕНИЕ II

Интерпретация

1. Ссылки на виды, включенные в данное Приложение, делаются:
 - (а) по названию вида; или
 - (б) по общей принадлежности к видам, включенным в высший таксон или в указанную часть его.
2. Сокращение *spp* используется для обозначения всех видов высшего таксона.
3. Другие упоминания таксонов выше видов делаются исключительно в целях информации или классификации.
4. Звездочка (*), стоящая у названия вида или высшего таксона, означает, что одна или несколько географически отдельных популяций, подвидов или видов данного таксона включены в Приложение I и что эти популяции, подвиды или виды исключены из Приложения II.
5. Знак (#), за которым следует номер, стоящий у названия вида или высшего таксона, означает относящиеся сюда части или дериваты, обозначенные в целях настоящей Конвенции следующим образом:
 - # 1 означает корень
 - # 2 означает дерево
 - # 3 означает стволы
6. Знак (–), за которым следует номер, стоящий у названия вида или высшего таксона, означает исключение из этого вида или таксона обозначенных географически отдельных популяций, подвидов, видов или групп видов, как например:
 - 101 не суккуленты
7. Знак (+), за которым следует номер, стоящий у названия вида или высшего таксона, означает, что только обозначенные географически отдельные популяции, подвиды или виды таких видов или таксонов включены в это Приложение, как например:

- + 201 Все подвиды Северной Америки
- + 202 Виды Новой Зеландии
- + 203 Все виды этого семейства обеих Америк
- + 204 Австралийская популяция.

[See p. 265 of this volume for the list of species included in this appendix —
Voir p. 265 du présente volume pour les listes des espèces figurant à la présent annexe.]

[Appendix III is to be established by the Parties at a later date —
L'annexe III doit être établie par les Parties à une date ultérieure.]

ПРИЛОЖЕНИЕ IV

КОНВЕНЦИЯ О МЕЖДУНАРОДНОЙ ТОРГОВЛЕ ВИДАМИ ДИКОЙ ФАУНЫ И ФЛОРЫ, НАХОДЯЩИМИСЯ ПОД УГРОЗОЙ ИСЧЕЗНОВЕНИЯ

Разрешение на Экспорт номер

Экспортирующая страна: Действительно до (дата):

Это разрешение выдано

адрес которого

который заявляет, что ему известны положения Конвенции, относящиеся к экспор-
тированию

(образца(ов), или части(ей) или деривата(ов) образца(ов))¹

вида, указанного в Приложении I

Приложения II

Приложения III Конвенции, как указано ниже }²

(разведенные в неволе или выращенные в)²

Этот(эти) образец(цы) отправляется(ются)

Адрес которого В стране

В Числа

.

(подпись обратившегося за разрешением)

В Числа

.

(печать и подпись Административного органа, выдающего разрешение)

¹ Указать род продукта.

² Изъять, если не применимо к данному случаю.

Описание образца(образцов) или части(ей) или деривата(ов) образца(ов) включая все поставленные метки

ЖИВЫЕ ОБРАЗЦЫ

<i>Вид (научное и обычное наименование)</i>	<i>Число</i>	<i>Пол</i>	<i>Размер (или объем)</i>	<i>Метка (если имеется)</i>
---	--------------	------------	-------------------------------	---------------------------------

ЧАСТИ ИЛИ ДЕРИВАТЫ

<i>Вид (научное и обычное наименование)</i>	<i>Количество</i>	<i>Род товара</i>	<i>Метка (если имеется)</i>
---	-------------------	-------------------	---------------------------------

Печати инспектирующих властей:

- (а) (при экспорте)
- (б) (при импорте).*

* Такая печать прекращает силу разрешения на дальнейшие торговые операции и это разрешение должно быть сдано Административному органу.

RESERVATIONS MADE
UPON RATIFICATION

CANADA

[TRANSLATION — TRADUCTION]

On depositing its instrument of ratification, the Canadian Government, in accordance with article XXIII of the Convention, entered a specific reservation relating to the following species included in Appendix I:

Mammalia

Eschrichtius robustus (glaucus)
Balaenoptera musculus
Megaptera novaeangliae
Balaena mysticetus
Eubalaena spp.
Ursus americanus emmonsii
Felis concolor cougar
Bison bison athabascae

Aves

Branta canadensis leucopareia

Pisces

Acipenser brevirostrum
Acipenser oxyrhynchus
Coregonus alpenae
Stizostedium vitreum glaucum

On depositing its instrument of ratification, the Canadian Government, in accordance with article XXIII of the Convention, entered a specific reservation relating to the following species included in Appendix II:

Mammalia

Canis lupus irremotus
Canis lupus crassodon
Ursus (Thalarctos) maritimus
*Ursus arctos**
Martes americana atrata
Felis concolor missoulensis
Ovis canadensis

Aves

Anser albifrons gambelli
Aquila chrysaetos
Falconidae spp.**

* All North American sub-species.

** All species or sub-species not included in Appendix I.

RÉSERVES FAITES
LORS DE LA RATIFICATION

CANADA

En déposant son instrument de ratification, le Gouvernement canadien, se fondant sur l'article XXIII de la Convention, a formulé une réserve spéciale se rapportant aux espèces suivantes figurant à l'annexe I :

Mammalia

Eschrichtius robustus (glaucus)
Balaenoptera musculus
Megaptera novaeangliae
Balaena mysticetus
Eubalaena spp.
Ursus americanus emmonsii
Felis concolor cougar
Bison bison athabascae

Aves

Branta canadensis leucopareia

Pisces

Acipenser brevirostrum
Acipenser oxyrhynchus
Coregonus alpenae
Stizostedium vitreum glaucum

En déposant son instrument de ratification, le Gouvernement canadien, se fondant sur l'article XXIII de la Convention, a formulé une réserve spéciale se rapportant aux espèces suivantes figurant à l'annexe II :

Mammalia

Canis lupus irremotus
Canis lupus crassodon
Ursus (Thalarctos) maritimus
*Ursus arctos**
Martes americana atrata
Felis concolor missoulensis
Ovis canadensis

Aves

Anser albifrons gambelli
Aquila chrysaetos
Falconidae spp.**

* Toutes les sous-espèces de l'Amérique du Nord.

** Toutes les espèces ou sous-espèces ne figurant pas à l'annexe I.

Pisces

Acipenser fulvescens

Flora

Cactaceæ spp.**Orchidaceæ* spp.*

Pisces

Acipenser fulvescens

Flora

Cactaceæ spp.**Orchidaceæ* spp.*

* All species or sub-species not included in Appendix I.

* Toutes les espèces ou sous-espèces ne figurant pas à l'annexe I.

FINAL ACT OF THE PLENIPOTENTIARY CONFERENCE TO CONCLUDE
AN INTERNATIONAL CONVENTION ON TRADE IN CERTAIN
SPECIES OF WILDLIFE, WASHINGTON, D.C.

The Representatives of the Governments to the Plenipotentiary Conference to Conclude an International Convention on Trade in Certain Species of Wildlife met at Washington, D.C. from February 12 to March 2, 1973, for the purpose of preparing and adopting a convention on export, import and transit of certain species of wild fauna and flora. The Conference met in fulfillment of the recommendations stated in Resolution 99.3¹ of the United Nations Conference on the Human Environment held in Stockholm, June of 1972, which states as follows: "It is recommended that a plenipotentiary conference be convened as soon as possible, under appropriate governmental or intergovernmental auspices, to prepare and adopt a convention on export, import and transit of certain species of wild animals and plants."

The Conference was convened by the Government of the United States of America. Governments of the following States were represented at the Conference: Afghanistan, Algeria, Argentina, Australia, Austria, Bangladesh, Belgium, Bolivia, Botswana, Brazil, Burundi, Cameroon, Canada, Central African Republic, Colombia, Costa Rica, Cyprus, Czechoslovakia, Denmark, Dominican Republic, Egypt, El Salvador, Finland, France, German Democratic Republic, Germany, Federal Republic of, Ghana, Greece, Guatemala, Guyana, Honduras, India, Indonesia, Iran, Israel, Italy, Japan, Jordan, Kenya, Khmer Republic, Korea, Republic of, Lebanon, Luxembourg, Malagasy Republic, Malawi, Mauritius, Mexico, Mongolia, Morocco, Netherlands, Niger, Nigeria, Pakistan, Paraguay, Panama, Peru, Philippines, Poland, Portugal, Rwanda, Senegal, Sierra Leone, South Africa, Spain, Sudan, Swaziland, Sweden, Switzerland, Tanzania, Thailand, Togo, Tunisia, Turkey, Union of Soviet Socialist Republics, United Kingdom, United States, Upper Volta, Venezuela, Vietnam, Republic of, and Zambia.

The Governments of Chad, Chile, Ecuador, Hungary, Ivory Coast, Jamaica, Kuwait and Norway were represented by Observers.

The following international organizations were represented by Observers: Customs Cooperation Council, European Communities, Food and Agriculture Organization, International Council for Bird Preservation, International Union for Conservation of Nature and Natural Resources, United Nations Educational, Scientific and Cultural Organization.

The Conference elected as Chairman, Mr. Christian A. Herter, Jr. (United States) and as Vice Chairmen, Dr. Francisco Vizcaino Murray (Mexico), Prof. Dr. Drs. h.c. Hans Karl Oskar Stubbe (German Democratic Republic), H.E. Ambassador S. T. Msindazwe Sukati (Swaziland), Dr. Donald F. McMichael (Australia) and Minister Abdul Habir (Indonesia). Dr. Donald F. McMichael (Australia) was appointed Rapporteur.

The Secretary General of the Conference was Mr. Francis J. Seidner, U.S. Department of State, and Mr. Frank Nicholls, International Union for Conservation of Nature and Natural Resources (IUCN), and Mr. John K. Mutinda (Kenya) were Assistant Secretaries General. Technical Secretaries were Sir Hugh Elliott (IUCN), Mr. Harry A. Goodwin (IUCN), Mr. John W. Grandy IV (National Parks and Conservation Association) and Mr. Collin Holloway (IUCN).

¹ United Nations, document A/CONF. 48/14 and Rev. 1, *Report of the United Nations Conference on the Human Environment*, held at Stockholm, June 5-16, 1972, and International Legal Materials, *Current Documents*, vol. XI, 1972, p. 1416.

The Conference established the following committees:

Credentials Committee

Swaziland — Chairman

Mexico — Vice Chairman

Australia, German Democratic Republic, Indonesia.

Drafting Committee

Dr. Duncan Poore (United Kingdom) — Chairman

Mr. Andrés Rozental (Mexico) — Vice Chairman

Argentina, Austria, Brazil, Denmark, France, German Democratic Republic, Germany, Federal Republic of, Indonesia, Japan, Kenya, Korea, Republic of, Malagasy Republic, Netherlands, South Africa, Spain, Sweden, Switzerland, Union of Soviet Socialist Republics, United States.

Steering Committee

United States — Chairman

Secretary General (*ex officio*)

Australia, German Democratic Republic, Indonesia, Mexico, Swaziland.

Committee I (Appendices — Animals)

Prof. Jorge Ibarra (Guatemala) — Chairman

Mr. Perez Olindo (Kenya) — Vice Chairman

Argentina, Australia, Brazil, Canada, Colombia, Costa Rica, Denmark, France, Germany, Federal Republic of, Indonesia, Italy, Japan, Korea, Republic of, Mexico, Mongolia, Netherlands, Panama, Philippines, South Africa, Sudan, Sweden, Thailand, Union of Soviet Socialist Republics, United Kingdom, United States.

Committee II (Appendices — Plants)

Mr. William Hartley (Australia) — Chairman

Mr. Romeo A. Arguelles (Philippines) — Vice Chairman

Argentina, Brazil, Canada, Denmark, Guatemala, Indonesia, Italy, Japan, Kenya, Korea, Republic of, Mexico, Mongolia, Netherlands, South Africa, Union of Soviet Socialist Republics, United Kingdom, United States.

Committee III (Customs Matters)

Dr. D. L. O'Connor (Australia), Mr. Atsushi Tokinoya (Japan) — Chairmen

Mr. Andrej Florin (German Democratic Republic) — Vice Chairman

Australia, Austria, Brazil, Canada, France, Germany, Federal Republic of, Indonesia, Kenya, Korea, Republic of, Mexico, Netherlands, Sudan, Switzerland, United Kingdom, United States.

A number of *ad hoc* committees were appointed to deal with special problems as the need arose.

The Conference convened in twenty-three Plenary Sessions.

Following its deliberations, the Conference adopted the text of a Convention on International Trade in Endangered Species of Wild Fauna and Flora. The Con-

ference accepted the offer of the Government of the Swiss Confederation to act as Depositary Government.

The Executive Director of the United Nations Environment Programme has indicated he will be able to provide Secretariat services for the Convention. To the extent and in the manner he considers appropriate, he may be assisted by suitable intergovernmental or non-governmental, international and national agencies and bodies technically qualified in protection, conservation and management of wild fauna and flora.

The Convention has been opened for signature by the States participating in the Conference in Washington, this day until April 30, 1973, and thereafter shall be open for signature at Berne until December 31, 1974.

In addition to adopting a Convention on International Trade in Endangered Species of Wild Fauna and Flora, the Conference adopted the following resolutions which are annexed to this Final Act:

- resolution to include the Chinese language;
- resolution to include the Russian language;
- resolution on Article XII.

The original of this Final Act, the Chinese, English, French, Russian and Spanish texts of which are equally authentic, shall be deposited with the Government of the Swiss Confederation which shall transmit certified copies thereof to all States which participated in the present Conference.

IN WITNESS WHEREOF the Representatives have signed this Final Act.

DONE in Washington, on the second day of March of the year One Thousand Nine Hundred and Seventy-three.

RESOLUTION TO INCLUDE THE CHINESE LANGUAGE

The Conference,

Noting that the Chinese language text of the Convention on International Trade in Endangered Species of Wild Fauna and Flora must be properly prepared and included as an authentic text of this Convention,

Resolves:

That the Government of the United States, as host to the Conference, shall be invited to arrange for the preparation of the text of the Convention on International Trade in Endangered Species of Wild Fauna and Flora in the Chinese language and communicate such Chinese text to all States participating in this Conference with a statement that any comments or suggestions regarding the conformity of the text with other authentic texts are to be communicated to the Government of the United States within one month after the date on which the text is transmitted to the participating States. The Government of the United States shall thereupon take into account any comments and suggestions received during the said one month period and, after resolving any inconsistencies, shall transmit the Chinese language text to the Depositary Government which shall include that text in the text of the Convention.

RESOLUTION TO INCLUDE THE RUSSIAN LANGUAGE

The Conference,

Noting that the Russian language text of the Convention on International Trade in Endangered Species of Wild Fauna and Flora must be properly prepared and included as an authentic text of this Convention,

Resolves:

That the Government of the United States, as host to the Conference, shall be invited to arrange for the preparation of the text of the Convention on International Trade in Endangered Species of Wild Fauna and Flora in the Russian language and communicate such Russian text to all States participating in this Conference with a statement that any comments or suggestions regarding the conformity of the text with other authentic texts are to be communicated to the Government of the United States within one month after the date on which the text is transmitted to the participating States. The Government of the United States shall thereupon take into account any comments and suggestions received during the said one month period and, after resolving any inconsistencies, shall transmit the Russian language text to the Depositary Government which shall include that text in the text of the Convention.

RESOLUTION ON ARTICLE XII

The Conference,

Noting that Article XII of the Convention on International Trade in Endangered Species of Wild Fauna and Flora contemplates that the United Nations Environment Programme shall assume Secretariat responsibilities upon entry into force of the Convention;

Aware of the fact that this assumption of responsibilities could be considered and determined at the June 1973 meeting of the Governing Council of the United Nations Environment Programme;

Recognizing that adequate preparations must be made to ensure that the Contracting States may make an informal and well-considered choice in the event the United Nations Environment Programme is unable to assume those responsibilities;

1. Expresses the hope that the Governing Council will approve the undertaking of Secretariat functions by the United Nations Environment Programme;
2. Decides, in the event the United Nations Environment Programme has not assumed Secretariat functions by September 1, 1973, to invite any Parties to the Convention to communicate to the Depositary Government proposals concerning the possibility of another existing agency assuming the responsibilities of the Secretariat for consideration at the first Conference of the Contracting States;
3. Requests the Depositary Government to transmit to the Contracting States such proposals as are received at least ninety days in advance of the first Conference;
4. Invites the Depositary Government to assume Secretariat responsibilities on an interim basis pending consideration of this matter at the first Conference of Contracting States if the United Nations Environment Programme has not done so when the Convention enters into force. The Depositary Government may request the assistance of intergovernmental or non-governmental, international or national agencies and bodies technically qualified in protection, conservation and management of wild fauna and flora.

ACTE FINAL DE LA CONFÉRENCE PLÉNIPOTENTIAIRE CHARGÉE DE CONCLURE UNE CONVENTION INTERNATIONALE SUR LE COMMERCE DE CERTAINES ESPÈCES DE LA FAUNE ET DE LA FLORE SAUVAGES, À WASHINGTON, D.C.

Les représentants des Gouvernements à la Conférence plénipotentiaire chargée de conclure une Convention internationale sur le Commerce de certaines espèces de la faune et de la flore sauvages se sont réunis à Washington, D.C., du 12 février au 2 mars 1973 aux fins de préparer et d'adopter une convention sur l'exportation, l'importation et le transit de certaines espèces de la faune et de la flore sauvages. La Conférence s'est réunie conformément aux recommandations formulées dans la Résolution 99.3¹ de la Conférence des Nations Unies sur l'environnement, tenue à Stockholm en juin 1972 dont le texte suit : « Il est recommandé de convoquer dans les plus brefs délais, sous les auspices gouvernementaux ou intergouvernementaux appropriés, une conférence de plénipotentiaires qui rédigerait et adopterait une convention sur l'exportation, l'importation et le transit de certaines espèces animales et végétales sauvages. »

La Conférence s'est réunie sur l'invitation du Gouvernement des Etats-Unis d'Amérique. Etaient représentés à la Conférence les Gouvernements des Etats dont la liste figure ci-dessous : Afghanistan, Afrique du Sud, Algérie, Argentine, Australie, Autriche, Bangladesh, Belgique, Bolivie, Botswana, Brésil, Burundi, Cameroun, Canada, Chypre, Colombie, Costa Rica, Danemark, Egypte, El Salvador, Espagne, Etats-Unis, Finlande, France, Ghana, Grèce, Guatemala, Guyane, Haute-Volta, Honduras, Inde, Indonésie, Iran, Israël, Italie, Japon, Jordanie, Kenya, Liban, Luxembourg, Malawi, Maroc, Maurice, Mexique, Mongolie, Niger, Nigéria, Pakistan, Panama, Paraguay, Pays-Bas, Pérou, Philippines, Pologne, Portugal, République centrafricaine, République de Corée, République démocratique allemande, République dominicaine, République fédérale d'Allemagne, République khmère, République malgache, République du Viet-Nam, Royaume-Uni, Rwanda, Sénégal, Sierra Leone, Soudan, Swaziland, Suède, Suisse, Tanzanie, Tchécoslovaquie, Thaïlande, Togo, Tunisie, Turquie, Union des Républiques socialistes soviétiques, Venezuela, et Zambie.

Les Gouvernements du Chili, de la Côte d'Ivoire, de l'Equateur, de la Hongrie, de la Jamaïque, de Koweït, de la Norvège et du Tchad, étaient représentés par des Observateurs.

Les organisations internationales suivantes étaient représentées par des Observateurs : Conseil de coopération douanière, Communautés européennes, Organisation des Nations Unies pour l'alimentation et l'agriculture, Conseil international pour la préservation des oiseaux, Union internationale pour la conservation de la nature et de ses ressources et Organisation des Nations Unies pour l'éducation, la science et la culture.

La Conférence a élu Président M. Christian A. Herter, Jr. (Etats-Unis) et Vice-Présidents M. Francisco Vizcaino Murray (Mexique), M. le Professeur Hans Karl Oskar Stubbe (République démocratique allemande), S.E. l'Ambassadeur S.T. Msindazwe Sukati (Swaziland), M. Donald F. McMichael (Australie) et S.E. M. le Ministre Abdul Habir (Indonésie). M. Donald F. McMichael (Australie) a été désigné pour exercer les fonctions de rapporteur.

Le Secrétaire général de la Conférence était M. Francis J. Seidner, Département d'Etat des Etats-Unis; M. Frank Nicholls, Union internationale pour la conservation

¹ Voir Organisation des Nations Unies, document A/CONF.48/14 et Rev.1, *Rapport de la Conférence des Nations Unies sur l'environnement*, tenue à Stockholm du 5 au 16 juin 1972.

de la nature et de ses ressources (UICN) et M. John K. Mutinda (Kenya) étaient Secrétaires généraux adjoints. Les Secrétaires techniques étaient Sir Hugh Elliott (UICN), M. Harry A. Goodwin (UICN), M. John W. Grandy IV (National Parks and Conservation Association) et M. Collin Holloway (UICN).

La Conférence a créé les comités suivants :

Comité de vérification des pouvoirs

Swaziland — Président

Mexique — Vice-Président

Australie, Indonésie, République démocratique allemande.

Comité de rédaction

M. Duncan Poore (Royaume-Uni) — Président

M. Andrés Rozental (Mexique) — Vice-Président

Afrique du Sud, Argentine, Autriche, Brésil, Danemark, Espagne, Etats-Unis, France, Indonésie, Japon, Kenya, Pays-Bas, République de Corée, République démocratique allemande, République fédérale d'Allemagne, République malgache, Suède, Suisse, Union des Républiques socialistes soviétiques.

Comité de direction

Etats-Unis — Président

Secrétaire général (*ex officio*)

Australie, Indonésie, Mexique, République démocratique allemande, Swaziland.

Comité I (Annexes — Animaux)

Prof. Jorge Ibarra (Guatemala) — Président

M. Perez Olindo (Kenya) — Vice-Président

Afrique du Sud, Argentine, Australie, Brésil, Canada, Colombie, Costa Rica, Danemark, Etats-Unis, France, Indonésie, Italie, Japon, Mexique, Mongolie, Panama, Pays-Bas, Philippines, Royaume-Uni, République de Corée, République fédérale d'Allemagne, Soudan, Suède, Thaïlande, Union des Républiques socialistes soviétiques.

Comité II (Annexes — Plantes)

M. William Hartley (Australie) — Président

M. Romero A. Arguelles (Philippines) — Vice-Président

Afrique du Sud, Argentine, Brésil, Canada, Danemark, Etats-Unis, Guatemala, Indonésie, Italie, Japon, Kenya, Mexique, Mongolie, Pays-Bas, République de Corée, Royaume-Uni, Union des Républiques socialistes soviétiques.

Comité III (Formalités et contrôle douaniers)

M. D. L. O'Connor (Australie) — Président

M. Atsushi Tokinoya (Japon) — Président

M. Andrej Florin (République démocratique allemande) — Vice-Président

Australie, Autriche, Brésil, Canada, Etats-Unis, France, Indonésie, Kenya, Mexique, Pays-Bas, République de Corée, République fédérale d'Allemagne, Royaume-Uni, Soudan, Suisse.

Un certain nombre de groupes *ad hoc* ont été désignés pour traiter, selon les besoins, de problèmes particuliers.

La Conférence s'est réunie en 23 séances plénières.

A la suite de ses délibérations, la Conférence a adopté le texte d'une Convention sur le Commerce international des espèces de la faune et de la flore sauvages menacées d'extinction. La Conférence a accepté l'offre du Gouvernement de la Confédération suisse d'être le Gouvernement dépositaire.

Le Directeur exécutif du Programme des Nations Unies pour l'Environnement a indiqué qu'il sera en mesure de fournir les services de Secrétariat à la Convention. Dans la mesure où il le juge opportun, il peut bénéficier du concours d'organismes internationaux et nationaux appropriés, gouvernementaux ou non gouvernementaux, compétents en matière de protection, de conservation et de gestion de la faune et de la flore sauvages.

Cette Convention a été ouverte à la signature par les Etats qui ont participé à la Conférence à Washington, ce jour jusqu'au 30 avril 1973 et après cette date elle sera ouverte à la signature à Berne jusqu'au 31 décembre 1974.

Outre l'adoption d'une Convention sur le Commerce international des espèces de la faune et de la flore sauvages menacées d'extinction, la Conférence a approuvé les résolutions suivantes qui sont annexées à cet Acte final :

- Résolution d'inclure la langue chinoise;
- Résolution d'inclure la langue russe;
- Résolution concernant l'Article XII.

L'original du présent Acte final, dont les textes en langues anglaise, chinoise, espagnole, française et russe font également foi, sera déposé auprès du Gouvernement de la Confédération suisse qui en communiquera des copies certifiées conformes à tous les Etats qui ont participé à la présente Conférence.

EN FOI DE QUOI, les Représentants ont signé le présent Acte final.

FAIT à Washington, ce deux mars de l'an mil neuf cent soixante treize.

RÉSOLUTION D'INCLURE LA LANGUE CHINOISE

La Conférence,

Considérant que le texte en langue chinoise de la Convention sur le Commerce international des espèces de la faune et de la flore sauvages menacées d'extinction doit être convenablement préparé et inclus comme texte faisant foi de la présente Convention,

Propose :

Que le Gouvernement des Etats-Unis, en qualité d'hôte de la Conférence, soit invité à assurer la préparation du texte de la Convention sur le Commerce international des espèces de la faune et de la flore sauvages menacées d'extinction en langue chinoise et communiquer ledit texte à tous les Etats participant à la présente Conférence, en l'accompagnant d'une déclaration précisant que tout commentaire ou suggestion concernant la conformité de ce texte aux autres textes faisant foi, soit transmis au Gouvernement des Etats-Unis dans un délai d'un mois après la date à laquelle ledit texte a été communiqué aux Etats participant à la Conférence. Le Gouvernement des Etats-Unis prendra en considération tout commentaire ou suggestion reçu au cours dudit délai d'un mois, et, après avoir corrigé tout défaut de concordance, transmettra le texte en langue chinoise au Gouvernement dépositaire qui inclura ledit texte dans la Convention.

RÉSOLUTION D'INCLURE LA LANGUE RUSSE

La Conférence,

Considérant que le texte en langue russe de la Convention sur le Commerce international des espèces de la faune et de la flore sauvages menacées d'extinction doit être convenablement préparé et inclus comme texte faisant foi de la présente Convention,

Propose :

Que le Gouvernement des Etats-Unis, en qualité d'hôte de la Conférence, soit invité à assurer la préparation du texte de la Convention sur le Commerce international des espèces de la faune et de la flore sauvages menacées d'extinction en langue russe et communiquer ledit texte à tous les Etats participant à la présente Conférence, en l'accompagnant d'une déclaration précisant que tout commentaire ou suggestion concernant la conformité de ce texte aux autres textes faisant foi, soit transmis au Gouvernement des Etats-Unis dans un délai d'un mois après la date à laquelle ledit texte a été communiqué aux Etats participant à la Conférence. Le Gouvernement des Etats-Unis prendra en considération tout commentaire ou suggestion reçu au cours dudit délai d'un mois, et, après avoir corrigé tout défaut de concordance, transmettra le texte en langue russe au Gouvernement dépositaire qui inclura ledit texte dans la Convention.

RÉSOLUTION CONCERNANT L'ARTICLE XII

La Conférence,

Considérant que l'Article XII de la Convention sur le commerce international des espèces de la faune et de la flore menacées d'extinction envisage que le Programme des Nations Unies pour l'Environnement assume les fonctions de Secrétariat dès l'entrée en vigueur de la Convention;

Consciente que l'attribution de ces fonctions ne pourrait être examinée et décidée qu'à la réunion de juin 1973 du Conseil d'Administration du Programme des Nations Unies pour l'Environnement;

Reconnaissant que des préparatifs appropriés doivent être effectués pour s'assurer que les Etats contractants puissent faire un choix judicieux et en toute connaissance de cause, dans l'éventualité où le Programme des Nations Unies pour l'Environnement ne serait pas en mesure d'assumer ces fonctions;

1. Exprime l'espoir que le Conseil d'Administration du Programme des Nations Unies pour l'Environnement approuvera la prise en charge des fonctions de Secrétariat par le Programme des Nations Unies pour l'Environnement;
2. Décide, au cas où le Programme des Nations Unies pour l'Environnement n'assumerait pas les fonctions de Secrétariat au 1^{er} septembre 1973, d'inviter les Parties à la Convention à communiquer au Gouvernement dépositaire des propositions concernant l'attribution éventuelle des fonctions de Secrétariat à un autre organisme existant, afin que ces propositions soient examinées lors de la première Conférence des Etats contractants;
3. Prie le Gouvernement dépositaire de transmettre aux Etats contractants les propositions qui lui parviennent 90 jours au moins avant la première Conférence;
4. Invite le Gouvernement dépositaire à assumer les fonctions de Secrétariat à titre intérimaire en attendant que cette question soit examinée à la première Conférence des Etats contractants si le Programme des Nations Unies pour l'Environnement n'a pas assumé ces fonctions à l'entrée en vigueur de la Convention. Le Gouvernement dépositaire peut solliciter le concours d'organismes intergouvernementaux ou non gouvernementaux, internationaux ou nationaux, et d'organes techniquement compétents en matière de protection, de conservation et de gestion de la faune et de la flore sauvages.

[SPANISH TEXT — TEXTE ESPAGNOL]

ACTA FINAL DE LA CONFERENCIA PLENIPOTENCIARIA PARA CONCERTAR UNA CONVENCION INTERNACIONAL SOBRE EL COMERCIO DE CIERTAS ESPECIES DE LA FAUNA Y FLORA SILVESTRES, WASHINGTON, D.C.

Los Representantes de los Gobiernos en la Conferencia Plenipotenciaria para Concertar una Convención Internacional sobre el Comercio de Ciertas Especies de la Fauna y Flora Silvestres se reunieron en Washington, D.C., desde el 12 de febrero hasta el 2 de marzo de 1973, con el fin de preparar y adoptar una Convención sobre la exportación, importación y tránsito de ciertas especies de fauna y flora silvestres. La Conferencia se reunió en cumplimiento de las recomendaciones contenidas en la Resolución 99.3 de la Conferencia de las Naciones Unidas sobre el Medio Humano, celebrada en Estocolmo, en junio de 1972, que expresa lo siguiente: «Se recomienda que se convoque lo antes posible, bajo auspicios gubernamentales o intergubernamentales adecuados, una conferencia plenipotenciaria encargada de redactar y aprobar una convención sobre la exportación, la importación y el tránsito de ciertas especies de animales salvajes y plantas silvestres.»

La Conferencia fue convocada por el Gobierno de los Estados Unidos de América. Estuvieron representados en la Conferencia los Gobiernos de los siguientes Estados: Afganistán, Alto Volta, Argelia, Argentina, Australia, Austria, Bangladesh, Bélgica, Bolivia, Botswana, Brasil, Burundi, Camerún, Canadá, Colombia, Costa Rica, Checoslovaquia, Chipre, Dinamarca, Egipto, Líbano, El Salvador, España, Estados Unidos de América, Filipinas, Finlandia, Francia, Ghana, Grecia, Guatemala, Guyana, Honduras, India, Indonesia, Irán, Israel, Italia, Japón, Jordania, Kenia, Luxemburgo, Malawi, Marruecos, Mauricio, México, Mongolia, Níger, Nigeria, Países Bajos, Paquistán, Panamá, Paraguay, Perú, Polonia, Portugal, Reino Unido, República Centroafricana, República de Corea, República Democrática Alemana, República Dominicana, República Federal de Alemania, República Khmer, República Malgache, República de Viet-Nam, Rwanda, Senegal, Sierra Leona, Sudáfrica, Sudán, Suecia, Suiza, Swazilandia, Tanzania, Tailandia, Togo, Túnez, Turquía, Unión de Repúblicas Socialistas Soviéticas, Venezuela y Zambia.

Los Gobiernos de Costa de Marfil, Chad, Chile, Ecuador, Hungría, Jamaica, Kuwait y Noruega estuvieron representados por Observadores.

Las siguientes organizaciones internacionales fueron representadas por Observadores: Las Comunidades Europeas, el Consejo de Cooperación de Aduanas, la Organización para la Agricultura y la Alimentación, el Consejo Internacional para la Preservación de las Aves, la Unión Internacional para la Conservación de la Naturaleza y sus Recursos y la Organización de las Naciones Unidas para la Educación, la Ciencia y la Cultura.

La Conferencia eligió como Presidente al Sr. Christian A. Herter, Jr. (Estados Unidos) y como Vicepresidentes al Dr. Francisco Vizcaíno Murray (México), Prof. Dr. Drs. h.c. Hans Karl Oskar Stubbe (República Democrática Alemana), S.E. el Embajador S. T. Msindzwe Sukati (Swazilandia), Dr. Donald F. McMichael (Australia) y Ministro Abdul Habir (Indonesia). El Dr. Donald F. McMichael (Australia) fue elegido Relator.

El Secretario General de la Conferencia fue el Sr. Francis J. Seidner, Departamento de Estado de los Estados Unidos, y el Sr. Frank Nicholls, Unión Internacio-

nal para la Conservación de la Naturaleza y sus Recursos (UICN) y el Sr. John K. Mutinda (Kenia) fueron Secretarios Generales Adjuntos. Los Secretarios Técnicos fueron Sir Hugh Elliott (UICN), el Sr. Harry A. Goodwin (UICN), el Sr. John W. Grandy IV (Asociación Nacional de Parques y Conservación) y el Sr. Collin Holloway (UICN).

La Conferencia estableció las siguientes comisiones:

Comisión de Credenciales

Swazilandia — Presidente
México — Vicepresidente

Australia, Indonesia, República Democrática Alemana.

Comisión de Redacción

Dr. Duncan Poore (Reino Unido) — Presidente
Sr. Andrés Rozental (México) — Vicepresidente

Argentina, Australia, Austria, Brasil, Dinamarca, España, Estados Unidos, Francia, Indonesia, Japón, Kenia, Países Bajos, República de Corea, República Democrática Alemana, República Federal de Alemania, República Malgache, Sudáfrica, Suecia, Suiza, Unión de Repúblicas Socialistas Soviéticas.

Comisión de Iniciativas

Estados Unidos — Presidente
Secretario General (*ex officio*)

Australia, Indonesia, México, República Democrática Alemana, Swazilandia.

Comisión I (Apéndices — Animales)

Prof. Jorge Ibarra (Guatemala) — Presidente
Sr. Pérez Olindo (Kenia) — Vicepresidente

Argentina, Australia, Brasil, Canadá, Colombia, Costa Rica, Dinamarca, Estados Unidos, Filipinas, Francia, Indonesia, Italia, Japón, México, Mongolia, Países Bajos, Panamá, Reino Unido, República de Corea, República Federal de Alemania, Sudáfrica, Sudán, Suecia, Tailandia, Unión de Repúblicas Socialistas Soviéticas.

Comisión II (Apéndices — Plantas)

Sr. William Hartley (Australia) — Presidente
Sr. Romero A. Arguelles (Filipinas) — Vicepresidente

Argentina, Brasil, Canadá, Dinamarca, Estados Unidos, Guatemala, Indonesia, Italia, Japón, Kenia, México, Mongolia, Países Bajos, Reino Unido, República de Corea, Sudáfrica, Unión de Repúblicas Socialistas Soviéticas.

Comisión III (Asuntos de Aduana)

Dr. D. L. O'Connor (Australia) y Sr. Atsuki Tokinoya (Japón) — Presidentes
Sr. Andrej Florin (República Democrática Alemana) — Vicepresidente

Australia, Austria, Brasil, Canadá, Estados Unidos, Francia, Indonesia, Kenia, México, Países Bajos, Reino Unido, República de Corea, República Federal de Alemania, Sudán, Suiza.

Cierto número de comisiones *ad hoc* fueron constituidas para tratar problemas especiales, según se presentó la necesidad.

La Conferencia se reunió en sesiones plenarias.

Siguiendo sus deliberaciones, la Conferencia adoptó el texto de una Convención sobre el Comercio Internacional de Especies Amenazadas de Fauna y Flora Silvestres. La Conferencia aceptó la oferta del Gobierno de la Confederación Suiza para actuar como Gobierno Depositario.

El Director Ejecutivo del Programa de las Naciones Unidas para el Medio ha indicado que podrá proporcionar servicios de Secretaría para la Convención. En la medida y forma que él considere apropiadas, podrá ser auxiliado por organismos y dependencias intergubernamentales o no gubernamentales, internacionales y nacionales, técnicamente calificados en materia de protección, conservación y administración de la fauna y flora silvestres.

La Convención fue abierta a la firma de los Estados que participaron en la Conferencia en Washington, desde esta fecha hasta el 30 de abril de 1973, y en Berna hasta el 31 de diciembre de 1974.

Además de adoptar una Convención sobre el Comercio Internacional de Especies Amenazadas de Fauna y Flora Silvestres, la Conferencia adoptó las siguientes resoluciones que se adjuntan a la presente Acta Final.

- Resolución para incluir el idioma chino;
- Resolución para incluir el idioma ruso;
- Resolución sobre el Artículo XII.

El original de la presente Acta Final, cuyos textos en los idiomas chino, español, francés, inglés y ruso son igualmente auténticos, será depositado con el Gobierno de la Confederación Suiza, el cual transmitirá copias certificadas del mismo a todos los Estados que participaron en la presente Conferencia.

EN TESTIMONIO DE LO CUAL los Representantes han suscrito la presente Acta Final.

HECHO en Washington el día dos de marzo de mil novecientos setenta y tres.

RESOLUCIÓN PARA INCLUIR EL IDIOMA CHINO

La Conferencia,

Considerando que el texto en idioma chino de la Convención sobre el Comercio Internacional de Especies Amenazadas de Fauna y Flora Silvestres debe ser apropiadamente preparado e incluido como un texto auténtico de la presente Convención,

Resuelve:

Que el Gobierno de los Estados Unidos, como anfitrión de la Conferencia, será invitado a disponer la preparación del texto de la Convención sobre el Comercio Internacional de Especies Amenazadas de Fauna y Flora Silvestres en idioma chino y a comunicar dicho texto chino a todos los Estados participantes en esta Conferencia con una indicación de que cualesquier comentarios o sugerencias referentes a la conformidad del texto con otros textos auténticos

deberá comunicarse al Gobierno de los Estados Unidos dentro de un mes a partir de la fecha en la cual se transmita el texto a los Estados participantes. El Gobierno de los Estados Unidos tomará en cuenta todo comentario y sugerencia recibido durante dicho período de un mes y, después de resolver cualesquier incompatibilidades, transmitirá el texto en idioma chino al Gobierno Depositario, el cual incluirá ese texto en el texto de la Convención.

RESOLUCIÓN PARA INCLUIR EL IDIOMA RUSO

La Conferencia,

Considerando que el texto en idioma ruso de la Convención sobre el Comercio Internacional de Especies Amenazadas de Fauna y Flora Silvestres debe ser apropiadamente preparado e incluido como un texto auténtico de la presente Convención,

Resuelve:

Que el Gobierno de los Estados Unidos, como anfitrión de la Conferencia será invitado a disponer la preparación del texto de la Convención sobre el Comercio Internacional de Especies Amenazadas de Fauna y Flora Silvestres en idioma ruso y a comunicar dicho texto ruso a todos los Estados participantes en esta Conferencia con una indicación de que cualesquier comentarios o sugerencias referentes a la conformidad del texto con otros textos auténticos deberá comunicarse al Gobierno de los Estados Unidos dentro de un mes a partir de la fecha en la cual se transmita el texto a los Estados participantes. El Gobierno de los Estados Unidos tomará en cuenta todo comentario y sugerencia recibido durante dicho período de un mes y, después de resolver cualesquier incompatibilidades, transmitirá el texto en idioma ruso al Gobierno Depositario, el cual incluirá ese texto en el texto de la Convención.

RESOLUCIÓN SOBRE EL ARTÍCULO XII

La Conferencia,

Tomando nota de que el Artículo XII de la Convención sobre el Comercio Internacional de Especies Amenazadas de Flora y Fauna Silvestres prevé que el Programa de las Naciones Unidas para el Medio desempeñe las funciones de Secretaría al entrar en vigencia esta Convención;

Consciente de que en el período de sesiones de junio de 1973 del Consejo de Administración del Programa de las Naciones Unidas para el Medio se examinará y decidirá si éste tomará dicha responsabilidad;

Reconociendo que deben tomarse las precauciones adecuadas a fin de asegurar que los Estados Contratantes puedan hacer una selección informada y bien fundada en caso de que el Programa de las Naciones Unidas para el Medio no pueda asumir esas responsabilidades;

1. Expresa la esperanza de que el Consejo de Administración apruebe que las funciones de Secretaría sean asumidas por el Programa de las Naciones Unidas para el Medio;
2. Decide, si el Programa de las Naciones Unidas para el Medio no hubiere asumido las funciones de Secretaría el 1 de septiembre de 1973, invitar [a las Partes de la Convención] al Gobierno Depositario sus propuestas relacionadas con la posibilidad de que otro organismo existente asuma las funciones de Secretaría con el fin de que dichas propuestas sean examinadas durante la primera conferencia de Estados Contratantes;
3. Pide al Gobierno Depositario que transmita a los Estados Contratantes las propuestas que reciba por lo menos con 90 días de antelación a la primera Conferencia;
4. Invita al Gobierno Depositario a que asuma provisionalmente las funciones de Secretaría hasta que la cuestión sea examinada en la primera Conferencia de Estados Contratantes si el Programa de las Naciones Unidas para el Medio no lo hubiere hecho en la fecha en que entrare en vigor la presente Convención. El Gobierno Depositario podrá solicitar ser auxiliado por organismos y dependencias intergubernamentales o no gubernamentales, internacionales o nacionales, técnicamente calificados en materia de protección, conservación y administración de la flora y fauna silvestres.

For Afghanistan:
Pour l'Afghanistan :
Por el Afganistán:

[AMANULLAH HASSRAT]¹

For Algeria:
Pour l'Algérie :
Por Argelia:

[*Illegible — Ilisible*]

For Argentina:
Pour l'Argentine :
Por la Argentina:

[*Illegible — Ilisible*]

[*Illegible — Ilisible*]

[*Illegible — Ilisible*]

For Australia:
Pour l'Australie :
Por Australia:

[DONALD F. MCMICHAEL]

[H. J. FRITH]

[G. W. SAUNDERS]

[WILLIAM HARTLEY]

For Austria:
Pour l'Autriche :
Por Austria:

[ARNO HALUSA]

For Bangladesh:
Pour le Bangladesh :
Por Bangladesh:

[A. M. A. MUHITH]

¹ Names of signatories appearing between brackets were not legible and have been supplied by the Government of Switzerland — Les noms des signataires donnés entre crochets étaient illisibles et ont été fournis par le Gouvernement suisse.

For Belgium:
Pour la Belgique :
Por Bélgica:

[LEO STORM]

For Bolivia:
Pour la Bolivie :
Por Bolivia:

[EDMUNDO VALENCIA-IBÁÑEZ]

For Botswana:
Pour le Botswana :
Por Botswana:

[AMOS M. DAMBE]
[SAMUEL A. MPUCHANE]

For Brazil:
Pour le Brésil :
Por el Brasil:

[CELSO DINIZ]

For Burundi:
Pour le Burundi :
Por Burundi:

[FÉLIX MAGENGE]

For Cameroon:
Pour le Cameroun :
Por el Camerún:

[FRANÇOIS-XAVIER TCHOUNGUI]

For Canada:
Pour le Canada :
Por el Canadá:

[M. L. PREBBLE]

For the Central African Republic:
Pour la République centrafricaine :
Por la República Centrafricana:

[*Illegible — Illisible*]

[*Illegible — Illisible*]

For Colombia:
Pour la Colombie :
Por Colombia:

[JAIME LÓPEZ-REYES]

[*Illegible — Illisible*]

For Costa Rica:
Pour le Costa Rica :
Por Costa Rica:

[HERBERT NANNE ECHANDI]

For Cyprus:
Pour Chypre :
Por Chipre:

[ANGELOS ANGELIDES]

[JOSEPH J. STEPHANIDES]

For Czechoslovakia:
Pour la Tchécoslovaquie :
Por Checoslovaquia:

[VOJTECH VALA]

For Denmark:
Pour le Danemark :
Por Dinamarca:

[GUNNAR SEIDENFADEN]

For the Dominican Republic:
Pour la République dominicaine :
Por la República Dominicana:

[LIBBYN GLORIA MILÁN]

For Dahomey:
Pour le Dahomey :
Por el Dahomey:

[SATURNIN SOGLO]

For Egypt:
Pour l’Égypte :
Por Egipto:

For El Salvador:
Pour El Salvador :
Por El Salvador:

[*Illegible — Illisible*]
[JULIO A. RIVERA]
[*Illegible — Illisible*]
[RICARDO MUÑOZ GUTIÉRREZ]

For Finland:
Pour la Finlande :
Por Finlandia:

[EERO SALOVAARA]

For France:
Pour la France :
Por Francia:

[JEAN GABARRA]
[F. SURBIGUET]
[MICHEL GILLARD]

For the German Democratic Republic:
Pour la République démocratique allemande :
Por la República Democrática Alemana:

[HANS KARL OSKAR STUBBE]
[ANDREJ FLORIN]

For the Federal Republic of Germany:
Pour la République fédérale d'Allemagne :
Por la República Federal de Alemania:

[HANS-HERMANN HEITMULLER]
[MANFRED BIRMELIN]

For Ghana:
Pour le Ghana :
Por Ghana:

For Greece:
Pour la Grèce :
Por Grecia:

[STEPHANOS TH. HOURMOUZIADIS]
[*Illegible — Illisible*]

For Guatemala:
Pour le Guatemala :
Por Guatemala:

[JULIO ASENSIO-WUNDERLICH]
[JULIO CHOCANO]
[JORGE IBARRA]

For Guyana:
Pour la Guyane :
Por Guyana:

For Honduras:
Pour le Honduras :
Por Honduras:

[ROBERTO JONES FAJARDO]

For India:
Pour l'Inde :
Por la India:

[T. P. SINGH]
[GIRISH DHUME]

For Indonesia:
Pour l'Indonésie :
Por Indonesia:

[A. HABIR]
[*Illegible — Illisible*]

For Iran:
Pour l'Iran :
Por el Irán:

[HASSAN IZADI]

For Israel:
Pour Israël :
Por Israel:

[ELIEZER EPHRATI]

For Italy:
Pour l'Italie :
Por Italia:

[VINCENZO DE BENEDICTIS]
[FRANCO E. FIORIO]
[LAMBERTO LEPORATI]

For Japan:
Pour le Japon :
Por el Japón:

[TOSHIO YAMAZAKI]
[*Illegible — Illisible*]

For Jordan:
Pour la Jordanie :
Por Jordania:

For Kenya:
Pour le Kenya :
Por Kenia:

[PEREZ OLINDO]
[A. O. ADEDE]

For the Khmer Republic:
Pour la République khmère :
Por la República Khmer:

[*Illegible — Illisible*]

For the Republic of Korea:
Pour la République de Corée :
Por la República de Corea:

[HO EUL WHANG]
[KAE CHUL LEE]

For Lebanon:
Pour le Liban :
Por el Líbano:

[NAJATI KABBANI]
[JOSEPH AKL]

For Luxembourg:
Pour le Luxembourg :
Por Luxemburgo:

For the Malagasy Republic:
Pour la République malgache :
Por la República Malgache:

[HENRI RAHARIJAONA]
[BERNARDIN RAJONHANES]
[Illegible — Illisible]

For Malawi:
Pour le Malawi :
Por Malawi:

[CALLISTO M. MKONA]

For Mauritius:
Pour l'île Maurice :
Por Mauricio:

[PIERRE GUY GIRALD BALANCY]

For Mexico:
Pour le Mexique :
Por México:

[ANDRÉS ROZENTAL]
[ENRIQUE RIVA-PALACIO]
[Illegible — Illisible]
[Illegible — Illisible]
[Illegible — Illisible]

For Mongolia:
Pour la Mongolie :
Por Mongolia:

[Illegible — Illisible]
[Illegible — Illisible]
[NANIRAGIYN DAVÁ]

For Morocco:
Pour le Maroc :
Por Marruecos:

[*Illegible – Illisible*]

[*Illegible – Illisible*]

For the Kingdom of the Netherlands:
Pour le Royaume des Pays-Bas :
Por el Reino de los Países Bajos:

[*Illegible – Illisible*]

[GERHARD C. M. VAN PALLANDT]

For Niger:
Pour le Niger :
Por el Níger:

[ABDOULAYE DIALLO]

For Nigeria:
Pour le Nigéria :
Por Nigeria:

For Pakistan:
Pour le Pakistan :
Por el Paquistán:

[MOHAMMAD WAHEED HASHMI]

For Panama:
Pour le Panama :
Por Panamá:

[MARINA MAYO]

For Paraguay:
Pour le Paraguay :
Por el Paraguay:

[MIGUEL SOLANO LÓPEZ]

[GILBERTO CANIZA SANCHIZ]

For Peru:
Pour le Pérou :
Por el Perú:

[JUAN FRANCISCO FILOMENO CHÁVEZ]

For the Philippines:
Pour les Philippines :
Por Filipinas:

[EDUARDO Z. ROMUALDEZ]
[JESUS ALVAREZ]
[ROMEO A. ARGUELLES]

For Poland:
Pour la Pologne :
Por Polonia:

For Portugal:
Pour le Portugal :
Por Portugal:

[ANTÓNIO CABRITA MATIAS]
[JOSÉ M. D. S. SALDANHA LOPES]
[JOSÉ F. L. ROSÁRIO NUNES]

For Rwanda:
Pour le Rwanda :
Por Rwanda:

[JEAN-MARIE GATABAZI]

For Senegal:
Pour le Sénégal :
Por el Senegal:

[*Illegible — Illisible*]
[ANDRÉ J. COULBARY]

For Sierra Leone:
Pour la Sierra Leone :
Por Sierra Leona:

[CLAUDIUS J. THOMAS]
[*Illegible — Illisible*]

For South Africa:
Pour l'Afrique du Sud :
Por Sudáfrica:

[JOHANN SAMUEL FREDERICK BOTHA]

For Spain:
Pour l'Espagne :
Por España:

[JOSÉ SIERRA]

For the Sudan:
Pour le Soudan :
Por el Sudán:

[*Illegible — Illisible*]
[EL RAYAH OMER HASSABALLA]
[MOMOUN YOUSIF ABDEL GADIR]

For Swaziland:
Pour le Swaziland :
Por Swazilandia:

[S. T. MSINDAZWE SUKATI]
[*Illegible — Illisible*]
[*Illegible — Illisible*]

For Sweden:
Pour la Suède :
Por Suecia:

[JAN MARTENSSON]

For Switzerland:
Pour la Suisse :
Por Suiza:

[FELIX SCHNYDER]
[RUDOLF STETTLER]

For Tanzania:
Pour la Tanzanie :
Por Tanzania:

For Thailand:
Pour la Thaïlande :
Por Tailandia:

[THANOM PREMNASMI]
[PONG LENG-EE]

For Togo:
Pour le Togo :
Por el Togo:

[EPIPHANE AYI MAWUSSU]

For Tunisia:
Pour la Tunisie :
Por Túnez:

[MONCEF RIAHI]

For Turkey:
Pour la Turquie :
Por Turquía:

[METE BASCI]

For the United Kingdom of Great Britain and Northern Ireland:
Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :
Por el Reino Unido de Gran Bretaña e Irlanda del Norte:

[PAUL RANDELL ODGERS]

For the United States of America:
Pour les Etats-Unis d'Amérique :
Por los Estados Unidos de América:

[RUSSELL E. TRAIN]
[WYMBERLEY DE R. COERR]
[CURTIS BOHLEN]
[LEE TALBOT]

For the Union of Soviet Socialist Republics:
Pour l'Union des Républiques socialistes soviétiques :
Por la Unión de Repúblicas Socialistas Soviéticas:

On condition that the Russian text of this document
is equally authentic with the texts in other languages as it
is stated in this Final Act.¹

[*Illegible — Illisible*]
[*Illegible — Illisible*]

For the Upper Volta:
Pour la Haute-Volta :
Por el Alto Volta:

For Venezuela:
Pour le Venezuela :
Por Venezuela:

[GONZALO MEDINA PADILLA]

For the Republic of Viet-Nam:
Pour la République du Viet-Nam :
Por la República de Viet-Nam:

[TRAN-KIM-PHUONG]
[NGUYEN CONG AN]

For Zambia:
Pour la Zambie :
Por Zambia:

[UNIA G. MWILA]

¹ Etant entendu que le texte russe de ce document est authentique comme les textes dans les autres langues, ainsi qu'il est précisé dans cet Acte final.

[CHINESE TEXT — TEXTE CHINOIS]

關於在華盛頓締結某些野生動物種的國際買賣公約
的全權代表會議的總結文件

關於締結某些野生動物種的國際買賣公約的全權代表會議的各國政府代表於一九七三年二月十二日至三月二日在華盛頓開會，其目的為準備和採納一個關於輸出、輸入和運送某些野生動物種的公約。本會議的召集是履行一九七二年六月在斯德哥爾摩舉行聯合國人類環境會議中通過決議九九三號內所作的下列建議：「茲建議在適當的政府或政府間的贊助下，迅速召開全權代表會議，以便準備和採納一個關於輸出、輸入和運送某些野生動物種的公約。」

本会议系由美利坚合众国政府召开并由下列各国政府代表参加：

阿富汗、阿尔及利亚、阿根廷、澳大利亚、奥地利、孟加拉、比利时、玻利维亚、波茨威纳、巴西、布隆迪、喀麦隆、加拿大、中非共和国、哥伦比亚、哥斯达黎加、塞浦路斯、捷克、达荷美、丹麦、多米尼加共和国、埃及、萨尔瓦多、芬兰、法国、德意志民主共和国、德意志联邦共和国、加纳、希腊、瓜地马拉、圭亚那、洪都拉斯、印度、印度尼西亚、伊朗、以色列、意大利、日本、约旦、肯尼亚、柬埔寨、大韩民国、黎巴嫩、卢森堡、马尔加什共和国、马拉威、毛里求斯、墨西哥、蒙古、摩洛哥、荷兰、尼日尔、尼日利亚、巴基斯坦、巴拉圭、巴拿马、秘鲁、菲律宾、波兰、葡萄牙、卢旺达、塞内加尔、塞拉勒窝内、南非、西班牙、苏丹、斯威士兰、瑞典、瑞士、坦桑尼亚、

泰国、多哥、突尼斯、土耳其、苏联、联合王国、美国、上沃尔特、委内瑞拉、越南共和国和索比亚。

乍得、智利、厄瓜多尔、匈牙利、象牙海岸、约美加、科威特和挪威政府派有观察员代表参加会议。

下列国际组织派有观察员代表参加会议：

海关合作理事会、欧洲共同体、粮食和农业组织、保护鸟类国际理事会、保全天然和天然资源国际联盟、和联合国教育科学暨文化组织。

本次会议选出赫特(美国)为会议主席。牟雷博士(墨西哥)、斯塔卜博士(德意志民主共和国)、苏卡提大使(斯威士兰)、麦克迈克尔博士(澳大利亚)和

哈比尔部长(印度尼西亚)为副主席, 並指派麦克迈克博士(澳大利亚)为报告人。

本会议的秘书长是赛得纳(美国国务院), 助理秘书长是尼古尔(斯(保全天然和天然资源国际联盟)和莫丁达(肯尼亚)。专门秘书是衣利奥特爵士(保全天然和天然资源国际联盟), 古德文(保全天然和天然资源国际联盟), 格兰地四世(国家公园和保全协会)和荷洛威(保全天然和天然资源国际联盟)。

本会议设立下列委员会:

资格审查委员会 主席, 斯威士兰 副主席, 墨西哥

澳大利亚 德意志民主共和国 印度尼西亚

起草委员会 主席：浦尔博士（联合王国）

副主席：罗森泰（墨西哥）

阿根廷 奥地利 巴西 丹麦 法国 德意志民主共和国 德意志联

邦共和国 印度尼西亚 日本 肯尼亚 大韩民国 马尔加什共和国

荷兰 南非 西班牙 瑞典 瑞士 苏联 美国

指导委员会 主席：美国 秘书长（当然）

澳大利亚 德意志民主共和国 印度尼西亚 墨西哥 斯威士兰

第一委员会（附录：动物） 主席：衣巴拉教授（瓜地马拉）

副主席，奥林度（肯尼亚）

阿根廷 澳大利亚 巴西 加拿大 哥伦比亚 哥斯达黎加 丹麦 法国
 德意志联邦共和国 印度尼西亚 意大利 日本 大韩民国
 墨西哥 蒙古 荷兰 巴拿马 菲律宾 南非 苏丹 瑞典 泰国
 苏联 联合王国 美国

第二委员会（附录，植物） 主席，哈特莱（澳大利亚）

副主席，阿奎莱斯（菲律宾）

阿根廷 巴西 加拿大 丹麦 瓜地马拉 印度尼西亚 意大利 日本
 肯尼亚 大韩民国 墨西哥 蒙古 荷兰 南非 苏联 联合王国 美国

第三委员会(海关事项) 主席：奥康诺博士(澳大利亚)；

时野谷敦(日本)副主席；弗洛林(德意志民主共和国)

澳大利亚 奥地利 巴西 加拿大 法国 德意志联邦共和国 印度 印度尼西亚

肯尼亚 大韩民国 墨西哥 荷兰 苏丹 瑞士 联合王国 美国

本会议另指派若干特别委员会以便遇有需要处理临时发生的特别

问题。

本会议共开全体会议二十三次。

经过商讨后，本会议通过受危害的野生动植物区系物种的

国际买卖公约的全文，并接受瑞士联邦政府的提供为交存国政府。

联合国环境计划执行干事表示可以供应本公约秘书处处的服务。执行

于事在其认为适当的限度和情形下得由在技术上合格保护保全和管理野生动植物区系的适当政府间或非政府间国际和国家机构和团体给予襄助。

本公约自本日起开放准由参加本次会议的国家在华盛顿签字至一九七三年四月三十日为止，其后在伯尔尼签字至一九七四年十二月三十一日为止。

除通过受危害的野生动植物区系物种的国际买卖公约外，本次会议并通过下列决议附于本总结文件之后：

加列中文本的决议

加列俄文本的决议

关于第十二条的决议

本总结文件的中、英、法、俄和西文本同一作准，其原本应交存瑞士联邦政府。该政府应将本公约的证明抄本分送所有参加本会议的国家。

为此，各代表谨签字於本总结文件，以昭信守。
公历一千九百七十三年三月二日签订於华盛顿。

加列中文本的决议

本会议。

注意到关于受危害的野生动植物区系物种的国际买卖公约的中文本必须妥予准备以便列入本公约的作准文本。

决议：

邀请本会议的东道国美国政府安排准备关于受危害的野生动植物区系物种的国际买卖公约的中文本并将该中文本送达所有参加本会议的国家。同时声明各该国政府应将对於该中文本与其他作准文本取得一致的任何意见或建议於该本送达之日起一个月内提送美国政府。 随

后美国政府应将在此一个月的期间内所收到的任何意见和建议予以考虑，
並於解除任何文字上的一致后将中文本送交存国政府。交存国
政府应将该中文本列入本公约的约本之内。

加列俄文本的决议

本会议。

注意到关于受危害的野生动植物区系物种的国际买卖公约的俄文本必须妥予准备以便列入该公约的作准文本。

决议：

邀请本会议的东道国美国政府安排准备关于受危害的野生动植物区系物种的国际买卖公约的俄文本并将该俄文本送达所有参加本会议的国家，同时声明各该国家应将对于该俄文本与其他作准文本取得一致的任何意见或建议于该本送达之日起一个月内提送美国政府。随

后美国政府应将在此一个月的期间内所收到的任何意见或建议予以考虑。並於解除任何文字上的一致后将俄文本送交存国政府。交存国政府应将该俄文本列入本公约的约本之内。

关于第十二条的决议

本会议

注意到关于受危害的野生动植物区系物种的国际买卖公约第十二条规定本公约开始生效时将由联合国环境计划承担秘书处的责任；

知道此项责任的承担可由一九七三年六月联合国环境计划理事会议决议考虑决定；

认识到如联合国环境计划不能承担此项责任时必需充分准备以保证各缔约国能作一个非正式和考虑周详的选择；

一. 希望理事会同意联合国环境计划承担秘书处的职务；

二. 决定如联合国环境计划於一九七三年九月一日尚未承担秘书处的职务时邀请各缔约国向交存国政府提送关于可能另请一个其他现有机构承担秘书处职务的提案以供缔约国大会第一届会议的讨论；

三. 请求交存国政府将所收到的上述提案至少在第一届会议九十天前送达各缔约国；

四. 邀请交存国政府如在本公约开始生效时联合国环境计划尚未承担秘书处的职务时在缔约国大会第一届会议讨论此事前暂时承担秘书处的职务。交存国政府得向在技术上合格保护保全和管理

野生动植物区系的政府间或非政府间国际或国家机构或团体
要求襄助。

[RUSSIAN TEXT — TEXTE RUSSE]

ЗАКЛЮЧИТЕЛЬНЫЙ АКТ КОНФЕРЕНЦИИ ПОЛНОМОЧНЫХ ПРЕДСТАВИТЕЛЕЙ ПО ЗАКЛЮЧЕНИЮ МЕЖДУНАРОДНОЙ КОНВЕНЦИИ О ТОРГОВЛЕ НЕКОТОРЫМИ ВИДАМИ ДИКОЙ ФАУНЫ И ФЛОРЫ, ВАШИНГТОН

Представители Правительств на Конференции Полномочных Представителей по заключению Международной Конвенции о торговле некоторыми видами дикой фауны и флоры собрались в городе Вашингтоне с 12 февраля по 2 марта 1973 г. в целях подготовки и принятия конвенции по вопросам экспорта, импорта и транзита некоторых видов дикой фауны и флоры. Конференция состоялась в соответствии с рекомендациями, изложенными в Резолюции 99.3 Конференции Объединенных Наций по окружающей среде, состоявшейся в Стокгольме в июне 1972 г., в которых говорилось: «Рекомендуется созвать в возможно короткий срок конференцию полномочных представителей под надлежащим правительственным или межправительственным и координирующим для подготовки и принятия конвенции по вопросам экспорта, импорта и транзита некоторых видов диких животных и растений».

Конференция собралась по приглашению Правительства Соединенных Штатов Америки. На Конференции были представлены Правительства следующих государств: Австралии, Австрии, Алжира, Аргентины, Афганистана, Бангладеш, Бельгии, Боливии, Ботсваны, Бразилии, Бурунди, Венесуэлы, Верхней Вольты, Вьетнамской Республики, Гаиы, Гайаны, Гватемалы, Германской Демократической Республики, Гондураса, Греции, Дагомеи, Дании, Доминиканской Республики, Египта, Замбии, Израиля, Индии, Индонезии, Ирана, Италии, Иордании, Испании, Камеруна, Канады, Камбоджи, Кенни, Кипра, Колумбии, Корейской Республики, Коста Рики, Ливана, Люксембурга, Маврикия, Малави, Малагасийской Республики, Мексики, Монголии, Марокко, Нигера, Нигерии, Нидерландов, Пакистана, Парагвая, Панамы, Перу, Польши, Португалии, Руанды, Сальвадора, Свазиленда, Сенегала, Соединенного Королевства, Соединенных Штатов Америки, Союза Советских Социалистических Республик, Судана, Сьерра Леоне, Таиланда, Танзании, Того, Туниса, Турции, Федеративной Республики Германии, Филиппин, Финляндии, Франции, Центральной Африканской Республики, Чехословакии, Швейцарии, Швеции, Южной Африки и Японии.

Правительства Берега Слоновой Кости, Венгрии, Кувейта, Норвегии, Чада, Чили, Эквадора и Ямайки были представлены наблюдателями.

Следующие международные организации были представлены наблюдателями: Европейские Сообщества, Международный Совет по охране птиц, Международный Союз охраны природы и природных ресурсов, Организация ООН по вопросам образования, науки и культуры, Продовольственная и сельскохозяйственная организация ООН, Совет таможенного сотрудничества.

Конференция избрала председателем Кристиана А. Хертера (Соединенные Штаты Америки), заместителями председателя - Франциско Винаино Муррей (Мексика), профессора Ганса Карла Оскара Штуббе (Германская Демократическая Республика), носла Мсидазве Сукати (Свазиленд), Дональда Ф. Макмайкела (Австралия) и министра Абдула Хабира (Индонезия). Дональд Ф. Макмайкел (Австралия) был назначен докладчиком.

Генеральным секретарем Конференции был Френсис Дж. Сейдиер (Государственный Департамент США); помощниками генерального секретаря были Фреик Никольс (МСОППР) и Джон К. Мутинда (Кения). Техническими секретарями были Хью Эллиот (МСОППР), Гарри А. Гудвин (МСОППР), Джон У. Гранди (Ассоциация Содействия национальным паркам и охране природы) и Колли Холлоуей (МСОППР).

Конференция учредила следующие комитеты:

Комитет по проверке полномочий

Свазиленд—председатель

Мексика—заместитель председателя

Австралия, Германская Демократическая Республика, Индонезия.

Редакционный комитет

Данкан Пур (Соединенное Королевство)—председатель

Андрес Розентал (Мексика)—заместитель председателя

Австрия, Аргентина, Бразилия, Дания, Германская Демократическая Республика, Индонезия, Исландия, Кения, Корейская Республика, Малагасийская Республика, Нидерланды, Соединенные Штаты Америки, Союз Советских Социалистических Республик, Франция, Федеративная Республика Германии, Швейцария, Швеция, Южная Африка, Япония.

Руководящий комитет

Соединенные Штаты Америки—председатель

Генеральный секретарь (*ex officio*)

Австралия, Германская Демократическая Республика, Индонезия, Мексика, Свазиленд.

Первый комитет (Приложения—Фауна)

проф. Йорге Ибарра (Гватемала)—председатель

Перез Олидо (Кения)—заместитель председателя

Австралия, Аргентина, Бразилия, Дания, Индонезия, Италия, Канада, Колумбия, Корейская Республика, Коста Рика, Мексика, Монолия, Нидерланды, Панама, Соединенное Королевство, Соединенные Штаты Америки, Союз Советских Социалистических Республик, Судан, Таиланд, Федеративная Республика Германии, Филиппины, Франция, Швеция, Южная Африка,

Второй комитет (Приложения—Флора)

Уильям Хартли (Австралия)—председатель

Ромео А. Аргуеллес (Филиппины)—заместитель председателя

Аргентина, Бразилия, Гватемала, Мексика, Монголия, Нидерланды, Дания, Индонезия, Италия, Канада, Кения, Корейская Республика, Соединенное Королевство, Соединенные Штаты Америки, Союз Советских Социалистических Республик, Южная Африка, Япония.

Третий комитет (Таможенные вопросы)

Д.Л. О'Кониор (Австралия) и Атсуши Токиноя (Япония)—председатели

Андрей Флорин (Германская Демократическая Республика)—заместитель председателя

Австралия, Австрия, Бразилия, Индонезия, Канада, Кения, Корейская Республика, Мексика, Нидерланды, Соединенное Королевство,

Соединенные Штаты Америки, Судан, Федеративная Республика Германии, Франция, Швейцария.

Был создан ряд специальных комитетов для рассмотрения по мере необходимости специальных вопросов.

Конференция провела двадцать три пленарных заседания.

В результате обсуждения Конференция приняла текст Конвенции о международной торговле видами дикой фауны и флоры, находящимися под угрозой исчезновения. Конференция приняла предложение Правительства Швейцарской Конфедерации выполнять функции правительства-депозитария.

Исполнительный Директор Программы ООН по окружающей среде указал, что он будет в состоянии обеспечить функции секретариата Конвенции. В той мере и таким образом, как он сочтет это подходящим, ему могут оказывать помощь соответствующие международные и национальные органы и организации, межправительственные и неправительственные, компетентные в области защиты, охраны и регулирования дикой фауны и флоры.

Конвенция была открыта для подписания государствами-участниками Конференции в Вашингтоне с этого дня по 30 апреля 1973 г., а после этой даты она будет открыта для подписания в Берне до 31 декабря 1974 г.

Помимо принятия Конвенции о международной торговле видами дикой фауны и флоры, находящимися под угрозой исчезновения, Конференция приняла следующие резолюции, которые прилагаются к настоящему Заключительному Акту:

- Резолюцию о включении китайского языка;
- Резолюцию о включении русского языка;
- Резолюцию относительно Статьи XII.

Подлинник настоящего Заключительного Акта, русский, английский, испанский, китайский и французский тексты которого являются равноаутентичными, сдается на хранение Правительству Швейцарской Конфедерации, которое разошлет заверенные копии всем государствам-участникам настоящей Конференции.

В удостоверение чего Представители подписали настоящий Заключительный Акт.

Совершено в Вашингтоне второго марта тысяча девятьсот семьдесят третьего года.

РЕЗОЛЮЦИЯ О ВКЛЮЧЕНИИ РУССКОГО ЯЗЫКА

Конференция,

Отмечая, что текст на китайском языке Конвенции о международной торговле видами дикой фауны и флоры, находящимися под угрозой исчезновения, должен быть надлежащим образом подготовлен и включен как аутентичный текст настоящей Конвенции,

Постановляет:

предложить Правительству Соединенных Штатов, как организатору Конференции, обеспечить подготовку текста Конвенции о международной торговле видами дикой фауны и флоры, находящимися под угрозой исчезновения, на русском языке и направить указанный текст всем государствам, участвующим в настоящей Конференции, сопроводив его заявлением о том, что любые замечания или предложения, отно-

сящиеся к соответствию этого текста другим аутентичным текстам, должны быть направлены правительству Соединенных Штатов в течение месяца после даты передачи текста государствам, участвующим в Конференции. Правительство Соединенных Штатов учтет все замечания и предложения, полученные в течение упомянутого месячного срока, и после исправления всех несоответствий, передаст текст на русском языке правительству-депозитарию, которое включит этот текст в текст Конвенции.

РЕЗОЛЮЦИЯ О ВКЛЮЧЕНИИ КИТАЙСКОГО ЯЗЫКА

Конференция,

Отмечая, что текст на китайском языке Конвенции о международной торговле видами дикой фауны и флоры, находящимися под угрозой исчезновения, должен быть надлежащим образом подготовлен и включен как аутентичный текст настоящей Конвенции,

Постановляет:

предложить Правительству Соединенных Штатов, как организатору Конференции, обеспечить подготовку текста Конвенции о международной торговле видами дикой фауны и флоры, находящимися под угрозой исчезновения, на китайском языке и направить указанный текст всем государствам, участвующим в настоящей Конференции, сопроводив его заявлением о том, что любые замечания или предложения, относящиеся к соответствию этого текста другим аутентичным текстам, должны быть направлены правительству Соединенных Штатов в течение месяца после даты передачи текста государствам, участвующим в Конференции. Правительство Соединенных Штатов учтет все замечания и предложения, полученные в течение упомянутого месячного срока, и после исправления всех несоответствий, передаст текст на китайском языке правительству-депозитарию, которое включит этот текст в текст Конвенции.

РЕЗОЛЮЦИЯ ОТНОСИТЕЛЬНО СТАТЬИ XII

Конференция,

Отмечая, что Статья XII Конвенции о международной торговле видами дикой фауны и флоры, находящимися под угрозой исчезновения, предусматривает, что Программа ООН по окружающей среде по вступлении в силу настоящей Конвенции будет выполнять функции Секретариата;

Сознавая, что вопрос о принятии этих функций может быть рассмотрен и решен на заседании в июне 1973 г. Административного Совета Программы ООН по окружающей среде;

Признавая, что должна быть проведена необходимая подготовка, чтобы обеспечить условия, в которых договаривающиеся государства могли бы сделать разумный и хорошо продуманный выбор в случае, если Программа ООН по окружающей среде окажется не в состоянии взять на себя вышеупомянутые функции;

1. Выражает надежду, что Административный Совет Программы ООН по окружающей среде одобрит принятие функций Секретариата Программой ООН по окружающей среде;
2. Решает, в случае, если Программой ООН по окружающей среде не будут приняты функции Секретариата до 1 сентября 1973 г., обратиться с призывом к любым странам-участницам Конвенции направить правительству-депозитарию предложения о возможном принятии на себя обязанностей Секретариата каким-нибудь другим существующим органом, с тем чтобы эти предложения были рассмотрены на первой Конференции договаривающихся государств;

3. Просит правительство-депозитария препроводить договаривающимся государствам полученные предложения по крайней мере за девяносто дней до первой конференции;
 4. Призывает правительство-депозитария взять на себя временно функции Секретариата до рассмотрения этого вопроса на первой Конференции договаривающихся государств, если Программа ООН по окружающей среде не возьмет на себя эти функции ко времени вступления в силу Конвенции. Правительство-депозитарий может обратиться за помощью к межправительственным или неправительственным организациям и органам, международным или национальным, компетентным в области защиты, охраны и регулирования дикой фауны и флоры.
-

II

Treaties and international agreements

filed and recorded

from 11 December 1975 to 13 January 1976

No. 738

Traités et accords internationaux

classés et inscrits au répertoire

du 11 décembre 1975 au 13 janvier 1976

N° 738

No. 738

**UNITED NATIONS
(UNITED NATIONS CHILDREN'S FUND)
and
EUROPEAN ECONOMIC COMMUNITY**

Agreement on the supply of skimmed milk powder as food aid (with annex). Signed at Brussels on 9 December 1974

*Authentic texts: Danish, German, English, French, Italian and Dutch.
Filed and recorded by the Secretariat on 1 January 1976.*

**ORGANISATION DES NATIONS UNIES
(FONDS DES NATIONS UNIES POUR L'ENFANCE)
et
COMMUNAUTÉ ÉCONOMIQUE EUROPÉENNE**

Accord relatif à la fourniture de lait écrémé en poudre à titre d'aide alimentaire (avec annexe). Signé à Bruxelles le 9 décembre 1974

Textes authentiques : danois, allemand, anglais, français, italien et néerlandais.

Classé et inscrit au répertoire par le Secrétariat le 1^{er} janvier 1976.

[DANISH TEXT — TEXTE DANOIS]

**AFTALE MELLEM DET EUROPÆISKE ØKONOMISKE FÆLLESSKAB
OG DE FORENEDE NATIONERS BØRNEFOND (UNICEF) OM LE-
VERING AF SKUMMETMÆLKSPULVER SOM FØDEVARE-
HJÆLP**

Rådet for De europæiske Fællesskaber på den ene side, De forenede Nationers Børnefond (UNICEF) på den anden side,

Har vedtaget at indgå denne aftale og har med henblik herpå som befuldmægtigede udpeget:

Rådet for De europæiske Fællesskaber: Hr. Emile Cazimajou, Befuldmægtiget minister, Formand for De faste repræsentanternes Stedfortræderkomité; Hr. Jean Durieux, Direktør i generaldirektoratet for udvikling og samarbejde i Kommissionen for De europæiske Fællesskaber;

De forenede Nationers Børnefond (UNICEF): Hr. Gordon Carter, Direktør for De forenede Nationers Børnefond (UNICEF) i Europa;

som er blevet enige om følgende bestemmelser:

Artikel I. Det europæiske økonomiske Fællesskab, herefter benævnt "Fællesskabet", leverer som gave til De forenede Nationers Børnefond (UNICEF), herefter benævnt "modtagerorganisationen", 2.250 tons skummetmælkspulver.

Artikel II. Specifikationer og emballering af varerne aftales mellem modtagerorganisationen og Fællesskabet.

Artikel III. Modtagerorganisationen forpligter sig til at anvende de som hjælp modtagne varer til konsumformål og til at uddele dem gratis til befolkningsgrupper, som omfattes af dens hjælpeprogram, idet enhver sådan aktion på forhånd skal godkendes af Fællesskabet.

Leveringerne sker efter de af Fællesskabet godkendte retningslinjer.

For nødaktioner, der ikke omfatter over 100 tons skummetmælkspulver skal Fællesskabets godkendelse gives på den kortest mulige tid efter modtagelsen af anmodningen.

Artikel IV. Fællesskabets og modtagerorganisationens forpligtelser og ansvar navnlig vedrørende levering og overtagelse enten cif eller "franco grænse" er fastlagt i bilaget, som udgør en integrerende del af denne aftale.

Artikel V. Modtagerorganisationen påtager sig at sikre, at alle foranstaltninger, der er nødvendige for transporten af varerne fra leveringsstedet til fordelingsstederne, træffes af modtagerorganisationen selv eller af regeringen i det land, hvor fordelingen skal finde sted. I tilfælde af tab af andre årsager end krigshandlinger forpligter modtagerorganisationen sig til at sikre erstatning af varerne for at genoprette Fællesskabets bidrag.

Artikel VI. Modtagerorganisationen forpligter sig til at holde Fællesskabet underrettet om gennemførelsen af denne aftale. I denne forbindelse meddeler den Fællesskabet følgende oplysninger:

- 1) senest 30 dage efter ankomsten af hver forsendelse til leveringsstedet: sted og dato for leveringen, de leverede varers art, mængde og kvalitet, datoen for afslutningen af denne levering;
- 2) en måned efter den endelige afslutning af leveringerne og derefter hver fjerde måned indtil de som hjælp modtagne varer er fuldstændig opbrugt; de fordelte mængder, modtagernes antal og art samt fordelingssteder, -tempo og -måde.

Artikel VII. På begæring af en af de kontraherende parter rådfører disse sig med hinanden om alle spørgsmål vedrørende anvendelsen af denne aftale.

Artikel VIII. I tilfælde af nye omstændigheder, træffer de kontraherende parter sammen beslutning om eventuelle ændringer af aftalen.

I sådanne tilfælde og i tilfælde, som ikke omfatter over 100 tons skummetmælkspulver, skal Fællesskabets godkendelse gives inden for den kortest mulige tidsfrist efter modtagelsen af anmodningen.

Artikel IX. Denne aftale er affattet i to eksemplarer på dansks, engelsk, fransk, italiensk, nederlandsk og tysk, og hver af disse tekster har samme gyldighed.

[GERMAN TEXT — TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER EUROPÄISCHEN WIRTSCHAFTSGEMEINSCHAFT UND DEM KINDERHILFSWERK DER VEREINTEN NATIONEN (UNICEF) UEBER DIE LIEFERUNG VON MAGERMILCHPULVER IM RAHMEN DER NAHRUNGSMITTELHILFE

Der Rat der Europäischen Gemeinschaften einerseits, das Kinderhilfswerk der Vereinten Nationen (UNICEF) andererseits

Haben beschlossen, dieses Abkommen zu schliessen, und haben zu diesem Zweck als Bevollmächtigte ernannt:

Der Rat der Europäischen Gemeinschaften: Herrn Emile Cazimajou, Bevollmächtigter Minister, Vorsitzender des Ausschusses der stellvertretenden Ständigen Vertreter; Herrn Jean Durieux, Direktor in der Generaldirektion für Entwicklung und Zusammenarbeit der Kommission der Europäischen Gemeinschaften;

Das Kinderhilfswerk der Vereinten Nationen (UNICEF): Herrn Gordon Carter, Direktor des Kinderhilfswerks der Vereinten Nationen (UNICEF) in Europa;

Diese sind wie folgt uebereingekommen:

Artikel I. Die Europäische Wirtschaftsgemeinschaft — im folgenden „Gemeinschaft“ genannt — liefert dem Kinderhilfswerk der Vereinten Nationen (UNICEF) — im folgenden „Empfängerorganisation“ genannt — unentgeltlich 2.250 Tonnen Magermilchpulver.

Artikel II. Die Beschaffenheit und Verpackung der Ware werden von der Empfängerorganisation und der Gemeinschaft gemeinsam festgelegt.

Artikel III. Die Empfängerorganisation verpflichtet sich, die im Rahmen der Hilfe gelieferte Ware für Verbrauchszwecke zu verwenden und unentgeltlich an die Bevölkerungsgruppen zu verteilen, für die ihr Hilfsprogramm bestimmt ist; jede Massnahme muss vorher von der Gemeinschaft genehmigt werden.

Die Lieferungen erfolgen nach den Modalitäten, die von der Gemeinschaft genehmigt worden sind.

Für Sofortmassnahmen, die höchstens 100 Tonnen Magermilchpulver betreffen, erteilt die Gemeinschaft ihre Genehmigung so schnell wie möglich nach Eingang des Antrags.

Artikel IV. Die Verpflichtungen und Verantwortlichkeiten der Gemeinschaft und der Empfängerorganisation hinsichtlich der Lieferung und der Uebernahme cif oder frei Grenze sind im Anhang festgelegt, der Bestandteil dieses Abkommens ist.

Artikel V. Die Empfängerorganisation verpflichtet sich, alle erforderlichen Vorkehrungen für die Beförderung der Ware von den Lieferorten zu den Verteilungsstellen selbst zu treffen oder sicherzustellen, dass sie von der Regierung des Landes, in dem die Verteilung erfolgen soll, getroffen werden. Bei Verlust der Ware,

ausgenommen Verluste infolge von Kriegshandlungen, verpflichtet sich die Empfängerorganisation, für den Ersatz der Ware Sorge zu tragen, so dass der Beitrag der Gemeinschaft wiederhergestellt wird.

Artikel VI. Die Empfängerorganisation verpflichtet sich, die Gemeinschaft über die Einzelheiten der Durchführung dieses Abkommens zu unterrichten. Zu diesem Zweck macht sie der Gemeinschaft folgende Angaben:

1. spätestens 30 Tage nach Ankunft jeder Ladung am Lieferort: Ort und Zeitpunkt der Lieferung; Art, Menge und Qualität der gelieferten Ware; Zeitpunkt der Beendigung der Lieferung;
2. einen Monat nach Beendigung der Lieferung, danach alle 4 Monate bis zur vollständigen Verwendung der im Rahmen der Hilfe gelieferten Mengen: verteilte Mengen; Zahl und Art der Empfänger; Orte, Zeitfolge und Art der Verteilung.

Artikel VII. Auf Ersuchen einer der Vertragsparteien konsultieren diese einander in allen Fragen der Durchführung dieses Abkommens.

Artikel VIII. Sollten sich neue Umstände ergeben, so entscheiden die Vertragsparteien gemeinsam über die an diesem Abkommen vorzunehmenden Änderungen.

In diesem Falle erteilt die Gemeinschaft für Massnahmen, die höchstens 100 Tonnen Magermilchpulver betreffen, die Genehmigung so schnell wie möglich nach Eingang des Antrags.

Artikel IX. Dieses Abkommen ist in zwei Urschriften in dänischer, deutscher, englischer, französischer, italienischer und niederländischer Sprache abgefasst, wobei jeder Wortlaut verbindlich ist.

AGREEMENT¹ BETWEEN THE EUROPEAN ECONOMIC COMMUNITY AND THE UNITED NATIONS CHILDREN'S FUND (UNICEF) ON THE SUPPLY OF SKIMMED MILK POWDER AS FOOD AID

The Council of the European Communities, of the one part, the United Nations Children's Fund (UNICEF), of the other part,

Have decided to conclude this Agreement and to this end have designated as their plenipotentiaries:

The Council of the European Communities: Mr. Emile Cazimajou, Minister Plenipotentiary, Chairman of the Committee of Deputy Permanent Representatives; Mr. Jean Durieux, Director in the Directorate-General for Development and Co-operation of the Commission of the European Communities;

The United Nations Children's Fund (UNICEF): Mr. Gordon Carter, Director of the United Nations Children's Fund (UNICEF) in Europe;

Who have agreed as follows:

Article I. The European Economic Community, hereinafter referred to as "the Community" shall supply by way of gift to the United Nations Children's Fund (UNICEF), hereinafter referred to as the "recipient body", a quantity of 2,250 metric tons of skimmed milk powder.

Article II. The specifications and packaging of the product shall be agreed between the recipient body and the Community.

Article III. The recipient body undertakes to use the product received as aid for the purposes of consumption and to distribute it free of charge to groups of people covered by its assistance programme, each operation to have been previously approved by the Community.

The deliveries shall be made following the provisions to be approved by the Community.

For emergency operations involving not more than 100 metric tons of skimmed milk powder the approval of the Community shall be given in the shortest possible time after receipt of the request.

Article IV. The obligations and responsibilities of the Community and of the recipient body concerning delivery and acceptance, whether CIF or "free at frontier", are set out in the Annex, which forms an integral part of this Agreement.

Article V. The recipient body undertakes to ensure that all arrangements needed for transport of the product from points of delivery to places of distribution shall be made either by the recipient body itself or by the government of the country where distribution is to take place. In any event, in case of loss unless caused by acts of war the recipient body undertakes to ensure replacement of the product so as to restore the contribution of the Community.

¹ Came into force on 9 December 1974 by signature.

Article VI. The recipient body undertakes to inform the Community of how this Agreement is implemented. To this end it shall forward to the Community the following information:

- (1) not more than thirty days after the arrival of each shipment at the place of delivery: the places and dates of delivery, the nature, quantity and quality of the product delivered, and the date on which delivery was fully completed;
- (2) one month after completion of the delivery, then every four months until the quantities received as aid have been fully used: the quantities distributed; number and description of the beneficiaries; the places, timetable and method of distribution.

Article VII. The contracting parties shall at the request of either consult each other on all matters concerning the application of this Agreement.

Article VIII. Should new circumstances arise the contracting parties shall together decide on any amendments to be made to this Agreement.

In such an event, the approval of the Community shall be given in the shortest possible time after receipt of the request when the matter concerns operations involving not more than 100 metric tons of skimmed milk powder.

Article IX. This Agreement is drawn up in two copies in Danish, Dutch, English, French, German and Italian, each of these texts being authentic.

ACCORD¹ ENTRE LA COMMUNAUTÉ ÉCONOMIQUE EUROPÉENNE ET LE FONDS DES NATIONS UNIES POUR L'ENFANCE (UNICEF) RELATIF À LA FOURNITURE DE LAIT ÉCRÉMÉ EN POUDRE À TITRE D'AIDE ALIMENTAIRE

Le Conseil des Communautés européennes, d'une part, le Fonds des Nations Unies pour l'Enfance (UNICEF), d'autre part,

Ont décidé de conclure le présent Accord et ont désigné à cet effet comme plénipotentiaires :

Le Conseil des Communautés européennes : Monsieur Emile Cazimajou, Ministre plénipotentiaire, Président du Comité des Représentants permanents adjoints; Monsieur Jean Durieux, Directeur à la Direction générale du Développement et de la Coopération de la Commission des Communautés européennes;

Le Fonds des Nations Unies pour l'Enfance (UNICEF) : Monsieur Gordon Carter, Directeur du Fonds des Nations Unies pour l'enfance (UNICEF) en Europe;

Lesquels sont convenus des dispositions qui suivent :

Article I. La Communauté économique européenne, ci-après dénommée «Communauté», fournit, à titre de don, au Fonds des Nations Unies pour l'enfance (UNICEF), ci-après dénommé «organisme destinataire», une quantité de 2 250 tonnes de lait écrémé en poudre.

Article II. Les caractéristiques et les conditions d'emballage du produit seront agréées entre l'organisme destinataire et la Communauté.

Article III. L'organisme destinataire s'engage à utiliser à des fins de consommation le produit reçu à titre d'aide et à le distribuer gratuitement aux groupes de population relevant de son programme d'assistance, chaque action devant être agréée au préalable par la Communauté.

Les livraisons sont effectuées selon les modalités agréées par la Communauté.

Pour les actions d'urgence qui n'impliquent pas plus de 100 tonnes du produit livré, l'agrément de la Communauté est donné dans les plus brefs délais après réception de la demande.

Article IV. Les obligations et responsabilités de la Communauté et de l'organisme destinataire concernant la livraison et la prise en charge c.a.f. ou rendu frontière sont définies à l'annexe, qui fait partie intégrante du présent Accord.

Article V. L'organisme destinataire s'engage à assurer que toutes les dispositions nécessaires pour le transport du produit depuis les points de livraison jusqu'aux lieux de distribution soient prises soit par l'organisme destinataire lui-même, soit par le gouvernement du pays où la distribution aura lieu. En cas de perte du produit, exception faite des pertes pour faits de guerre, l'organisme destinataire s'engage à assurer le remplacement du produit afin de reconstituer la contribution de la Communauté.

¹ Entré en vigueur le 9 décembre 1974 par la signature.

Article VI. L'organisme destinataire s'engage à informer la Communauté des conditions d'exécution du présent Accord. A cette fin, il communiquera à la Communauté les données suivantes :

- 1) trente jours au plus tard après l'arrivée de chaque envoi aux points de livraison, lieux et dates de livraison; nature, quantité et qualité du produit livré; date à laquelle la livraison a été complètement effectuée;
- 2) un mois après la fin de la livraison, puis tous les quatre mois jusqu'à l'utilisation complète des quantités reçues à titre d'aide : quantités distribuées; nombre et qualités des bénéficiaires; lieux, rythme et mode de distribution.

Article VII. A la demande de l'une d'entre elles, les parties contractantes se consultent sur toutes les questions concernant l'application du présent Accord.

Article VIII. En cas de circonstances nouvelles, les parties contractantes décident en commun des modifications à apporter au présent Accord.

Dans ce cas, l'agrément de la Communauté est donné dans les plus brefs délais après réception de la demande, lorsqu'il s'agit d'actions qui n'impliquent pas plus de 100 tonnes de lait écrémé en poudre.

Article IX. Le présent Accord est rédigé en double exemplaire en langues allemande, anglaise, danoise, française, italienne et néerlandaise, chacun de ces textes faisant foi.

[ITALIAN TEXT — TEXTE ITALIEN]

ACCORDO TRA LA COMUNITÀ ECONOMICA EUROPEA ED IL FONDO DELLE NAZIONI UNITE PER L'INFANZIA (UNICEF) PER LA FORNITURA DI LATTE SCREMATO IN POLVERE A TITOLO DI AIUTO ALIMENTARE

Il Consiglio delle Comunità Europee, da una parte, il Fondo delle Nazioni Unite per l'Infanzia (UNICEF), dall'altra,

Hanno deciso di concludere il presente Accordo ed a tal fine hanno designato come plenipotenziari:

Il Consiglio delle Comunità Europee: Signor Emile Cazimajou, Ministro plenipotenziario, Presidente del Comitato dei Rappresentanti Permanenti aggiunti; Signor Jean Durieux, Direttore presso la Direzione Generale dello Sviluppo e della Cooperazione della Commissione delle Comunità Europee;

Il Fondo delle Nazioni Unite per l'Infanzia (UNICEF): Signor Gordon Carter, Direttore del Fondo delle Nazioni Unite per l'Infanzia (UNICEF) in Europa;

I quali hanno convenuto le disposizioni che seguono:

Articolo I. La Comunità Economica Europea, in seguito denominata «Comunità», fornisce, a titolo di dono, al Fondo delle Nazioni Unite per l'Infanzia (UNICEF), in seguito denominato «organismo destinatario», un quantitativo di 2.250 tonnellate di latte scremato in polvere.

Articolo II. Le caratteristiche e l'imballaggio del prodotto saranno concordati tra l'organismo destinatario e la Comunità.

Articolo III. L'organismo destinatario s'impegna ad usare a fini di consumo il prodotto ricevuto a titolo di aiuto ed a distribuirlo gratuitamente ai gruppi di popolazioni previsti nel proprio programma di assistenza, previa approvazione di ciascuna operazione da parte della Comunità.

Le consegne sono effettuate conformemente alle modalità approvate dalla Comunità.

Per le azioni di urgenza che comportino non più di 100 tonnellate di prodotto fornito, la Comunità dà l'approvazione nel minor tempo possibile dal ricevimento della richiesta.

Articolo IV. Gli obblighi e le responsabilità della Comunità e dell'organismo destinatario, specialmente in materia di consegna e di presa in carico, cif o «franco frontiera», sono definiti nell'Allegato, che costituisce parte integrante del presente Accordo.

Articolo V. L'organismo destinatario s'impegna a garantire che tutte le disposizioni necessarie per il trasporto del prodotto dai punti di consegna ai luoghi di distribuzione siano prese dall'organismo destinatario stesso o dal Governo del paese in cui deve aver luogo la distribuzione. In caso di perdita del prodotto, sempreché non sia causata da eventi bellici, l'organismo destinatario s'impegna a garantire la sostituzione del prodotto in modo da ricostituire il contributo fornito dalla Comunità.

Articolo VI. L'organismo destinatario s'impegna ad informare la Comunità delle modalità di esecuzione del presente Accordo. A tal fine, esso comunica alla Comunità i seguenti dati:

- 1) non oltre trenta giorni dopo l'arrivo di ciascun carico sul luogo di consegna: luoghi e date di consegna; natura, quantità e qualità del prodotto consegnato e data in cui la consegna è stata ultimata;
- 2) un mese dopo la fine della consegna, e in seguito ogni quattro mesi fino alla completa utilizzazione delle quantità ricevute a titolo di aiuto: quantitativi distribuiti; numero e qualità dei beneficiari; luoghi, ritmo e modo di distribuzione.

Articolo VII. A richiesta di una di loro, le Parti contraenti si consultano su tutti i problemi riguardanti l'applicazione del presente Accordo.

Articolo VIII. Qualora dovessero verificarsi circostanze nuove, le Parti contraenti decidono congiuntamente in merito alle modifiche da apportare al presente Accordo.

In tal caso, e sempre che la quantità non superi le 100 tonnellate di latte scremato in polvere, la Comunità darà l'approvazione nel minor tempo possibile dal ricevimento della richiesta.

Articolo IX. Il presente Accordo è redatto in duplice esemplare in lingue danese, francese, inglese, italiana, olandese e tedesca, ciascun testo facente fede.

[DUTCH TEXT — TEXTE NÉERLANDAIS]

OVEREENKOMST TUSSEN DE EUROPESE ECONOMISCHE GE-
MEENSCHAP EN HET KINDERFONDS VAN DE VERENIGDE
NATIES (UNICEF) BETREFFENDE DE LEVERING VAN MAGER
MELKPOEDER ALS VOEDSELHULP

De Raad van de Europese Gemeenschappen, enerzijds, het Kinderfonds van de Verenigde Naties (UNICEF), anderzijds,

Hebben besloten deze overeenkomst te sluiten en hebben daartoe als gevolmachtigden aangewezen:

De Raad van de Europese Gemeenschappen: De heer Emile Cazimajou, Gevolmachtigd Minister, Voorzitter van het Comité van Plaatsvervangende Permanente Vertegenwoordigers; De heer Jean Durieux, Directeur bij het Directoraat-Generaal voor Ontwikkeling en Samenwerking van de Commissie van de Europese Gemeenschappen;

Het Kinderfonds van de Verenigde Naties (UNICEF): De heer Gordon Carter, Directeur van het Kinderfonds van de Verenigde Naties (UNICEF) in Europa; die omtrent de volgende bepalingen overeenstemming hebben bereikt:

Artikel I. De Europese Economische Gemeenschap, hierna „Gemeenschap” genoemd, levert bij wijze van gift aan het Kinderfonds van de Verenigde Naties (UNICEF), hierna „ontvangende instelling” genoemd, een hoeveelheid van 2.250 ton mager melkpoeder.

Artikel II. De specificatie en de wijze van verpakking van de produkten zullen worden overeengekomen tussen de ontvangende instelling en de Gemeenschap.

Artikel III. De ontvangende instelling verplicht zich ertoe het als voedselhulp ontvangen produkt voor consumptieve doeleinden aan te wenden en het kosteloos uit te delen aan de bevolkingsgroepen waarop haar hulpprogramma is gericht, met dien verstande dat elke operatie van tevoren door de Gemeenschap moet worden goedgekeurd.

De leveringen worden verricht overeenkomstig door de Gemeenschap goedgekeurde regels.

Voor spoedacties waarmee niet meer dan 100 ton mager melkpoeder is gemoeid, wordt de goedkeuring van de Gemeenschap binnen de kortst mogelijke tijd na ontvangst van het verzoek gegeven.

Artikel IV. De verplichtingen en verantwoordelijkheden van de Gemeenschap en van de ontvangende instelling met betrekking tot de levering en de overname c.i.f. of „franco grens” worden omschreven in de bijlage, die een integrerend deel uitmaakt van deze overeenkomst.

Artikel V. De ontvangende instelling verplicht zich ertoe ervoor zorg te dragen dat alle nodige maatregelen voor het vervoer van de produkten vanaf de plaatsen van levering tot de plaatsen van verdeling worden getroffen door de ontvangende instelling zelf of door de regering van het land waar de verdeling zal

plaatsvinden. In geval van verlies van produkten, met uitzondering van verlies wegens oorlogsomstandigheden, verplicht de ontvangende instelling zich ertoe zorg te dragen voor vervanging van de produkten, zodat de bijdrage van de Gemeenschap in haar volle omvang wordt gehandhaafd.

Artikel VI. De ontvangende instelling verplicht zich ertoe, de wijze van uitvoering van deze overeenkomst ter kennis van de Gemeenschap te brengen. Daartoe verstrekt zij aan de Gemeenschap de volgende gegevens:

- 1) uiterlijk 30 dagen na de aankomst van elke lading op de plaats van levering: plaatsen en data van levering; aard, hoeveelheid en kwaliteit van de geleverde produkten; datum waarop de levering is voltooid;
- 2) een maand na de levering, en daarna om de vier maanden totdat de als voedselhulp ontvangen hoeveelheden volledig zijn verbruikt: verdeelde hoeveelheden; aantal en hoedanigheid van de ontvangers; plaatsen, tempo en wijze van verdeling.

Artikel VII. Op verzoek van een van de partijen vindt overleg tussen de partijen bij de overeenkomst plaats over alle vraagstukken in verband met de toepassing van deze overeenkomst.

Artikel VIII. Ingeval zich nieuwe omstandigheden voordoen, beslissen de partijen bij de overeenkomst te zamen over de in deze overeenkomst aan te brengen wijzigingen.

In dat geval en voor zover het over niet meer dan 100 ton mager melkpoeder gaat, wordt de goedkeuring van de Gemeenschap binnen de kortst mogelijke tijd na ontvangst van de aanvraag gegeven.

Artikel IX. Deze overeenkomst is opgesteld in twee exemplaren, in de Deense, de Duitse, de Engelse, de Franse, de Italiaanse en de Nederlandse taal, zijnde alle teksten gelijkelijk authentiek.

TIL BEKRÆFTELSE HERAF har undertegnede befuldmægtigede underskrevet denne aftale.

ZU URKUND DESSEN haben die unterzeichneten Bevollmächtigten ihre Unterschriften unter dieses Abkommen gesetzt.

IN WITNESS WHEREOF, the undersigned Plenipotentiaries have affixed their signatures below this Agreement.

EN FOI DE QUOI, les plénipotentiaires soussignés ont apposé leurs signatures au bas du présent Accord.

IN FEDE DI CHE, i plenipotenziari sottoscritti hanno apposto le loro firme in calce al presente accordo.

TEN BLIJKE WAARVAN de ondergetekende gevolmachtigden hun handtekening onder deze Overeenkomst hebben gesteld.

UDFÆRDIGET i Bruxelles, den niende december nitten hundrede og fireoghalvfjerds

GESCHEHEN zu Brüssel am neunten Dezember neunzehnhundertvierundsiebzig

DONE at Brussels on the ninth day of December in the year one thousand nine hundred and seventy-four

FAIT à Bruxelles, le neuf décembre mil neuf cent soixante-quatorze

FATTO a Bruxelles, addì nove dicembre millenovecentosettantaquattro

GEDAAN te Brussel, de negende december negentienhonderd vierenzeventig

For Rådet for
De europæiske Fællesskaber:
Im Namen des Rates der
Europäischen Gemeinschaften:
For the Council
of the European Communities:
Pour le Conseil
des Communautés européennes:
Per il Consiglio
delle Comunità Europee:
Voor de Raad
van de Europese Gemeenschappen:

[Signed — Signé]¹

[Signé]²

For De forenede Nationers
Børnefond (UNICEF):
Für das Kinderhilfswerk
der Vereinten Nationen (UNICEF):
For the United Nations
Children's Fund (UNICEF):
Pour le Fonds des Nations Unies
pour l'enfance (UNICEF):
Per il Fondo delle Nazioni Unite
per l'Infanzia (UNICEF):
Voor het Kinderfonds van
de Verenigde Naties (UNICEF):

[Signed — Signé]³

¹ Signed by Emile Cazimajou — Signé par Emile Cazimajou.

² Signed by Jean Durieux — Signé par Jean Durieux.

³ Signed by Gordon Carter — Signé par Gordon Carter.

[DANISH TEXT — TEXTE DANOIS]

B I L A G

NÆRMERE BESTEMMELSER OM LEVERING OG OVERTAGELSE

Artikel 1. Levering har fundet sted og risikoen overgår fra Fællesskabet til modtagerorganisationen:

- ved levering cif, når varerne faktisk er anbragt på kajen eller i givet fald i lægter;
- ved levering "franco grænse" i bestemmelseslandet, når varerne faktisk når grænsestationen.

Artikel 2. Modtagerorganisationen bærer alle omkostninger ved leveringen, herunder omkostninger ved modtagelsen af varerne samt i tilfælde af levering "franco grænse" udgifter til losning.

Artikel 3. I tilfælde af levering cif skal overliggepenge i lossehavnen, som skyldes forsinkelser, der kan tilskrives modtagerorganisationen, udredes af denne. Størrelsen af overliggepenge og de nærmere bestemmelser herfor, der er fastsat i den kontrakt, som indgås mellem den i artikel 6 omhandlede befuldmægtigede for Fællesskabet og fragtføreren, skal forinden være aftalt af denne og modtagerorganisationens i samme artikel omhandlede befuldmægtigede.

I tilfælde af levering "franco grænse" skal alle omkostninger ved forsinkelse af overtagelsen af varerne, som kan tilskrives modtagerorganisationen, udredes af denne.

Artikel 4. Fællesskabet skal så snart som muligt underrette modtagerorganisationen om skibets navn, datoen for lastningen, mængden og kvaliteten af varerne ved lastningen, lossehavnen og, såfremt levering sker "franco grænse", grænsestationen og de transportmåder, der benyttes til at bringe varerne frem hertil.

Artikel 5. I tilfælde af levering cif underretter Fællesskabet modtagerorganisationen om skibets forventede ankomstdato til lossehavnen senest 10 dage forud for denne dato. Fællesskabet skal i certepartiet indføje en klausul, som forpligter kaptajnen til at underrette modtageren senest 72 timer før datoen for skibets forventede ankomst til havnen.

I tilfælde af levering "franco grænse" underretter Fællesskabet uopholdeligt modtagerorganisationen om varernes ankomstdato til lossehavnen og under alle omstændigheder mindst 10 dage forud om den forventede ankomstdato til grænsestationen.

Artikel 6. Til gennemførelse af bestemmelserne i dette bilag udpeger Fællesskabet en befuldmægtiget, hvis navn og adresse det i god tid meddeler modtagerorganisationen.

Modtagerorganisationen udpeger for hvert leveringssted en befuldmægtiget til overtagelsen, hvis navn og adresse den meddeler Fællesskabet forud for aftalens gennemførelse.

Artikel 7. Ved leveringen af varerne afgiver modtagerorganisationen eller dennes befuldmægtigede et modtagelsesbevis for de omhandlede mængder til Fællesskabets befuldmægtigede.

[GERMAN TEXT — TEXTE ALLEMAND]

A N H A N G

LIEFERUNGS- UND UEBERNAHMEMODALITAETEN

Artikel 1. Die Lieferung ist erfolgt und die Gefahr geht von der Gemeinschaft auf die Empfängerorganisation über:

- bei cif-Lieferung: wenn die Ware tatsächlich auf den Kai ausgeladen oder gegebenenfalls auf einen Leichter verladen ist;
- bei Lieferung frei Grenze des Bestimmungslandes: wenn die Ware tatsächlich die Grenzübergangsstelle erreicht hat.

Artikel 2. Die Empfängerorganisation trägt sämtliche nach der Lieferung entstehenden Kosten einschliesslich der Kosten für die Abnahme der Ware und, bei Lieferung frei Grenze, der Löschkosten.

Artikel 3. Bei cif-Lieferung gehen Liegekosten im Ausladehafen aufgrund von Verzögerungen, für die die Empfängerorganisation verantwortlich ist, zu deren Lasten. Die Höhe und die Modalitäten, die in dem Vertrag zwischen dem in Artikel 6 erwähnten Beauftragten der Gemeinschaft und dem Beförderer festgelegt werden, müssen zuvor zwischen diesem Beauftragten und dem in Artikel 6 genannten Empfangsberechtigten der Empfängerorganisation vereinbart worden sein.

Bei Lieferung frei Grenze gehen Kosten aufgrund von Verzögerungen bei der Uebernahme der Ware zu Lasten der Empfängerorganisation, wenn diese für die Verzögerungen verantwortlich ist.

Artikel 4. Die Gemeinschaft teilt der Empfängerorganisation so schnell wie möglich den Namen des Schiffes, den Verladezeitpunkt, die bei der Verladung festgestellte Menge und Qualität der Ware, den Ausladehafen und, bei Lieferung frei Grenze, die Grenzübergangsstelle und das oder die für die Verbringung der Ware bis zu der Grenzübergangsstelle benutzten Beförderungsmittel mit.

Artikel 5. Bei cif-Lieferung teilt die Gemeinschaft der Empfängerorganisation den mutmasslichen Zeitpunkt der Ankunft des Schiffes im Ausladehafen mindestens 10 volle Tage im voraus mit. Sie macht in der Charterpartie dem Kapitän zur Auflage, die Empfängerorganisation mindestens 72 Stunden im voraus über den mutmasslichen Zeitpunkt der Ankunft des Schiffes im Hafen zu unterrichten.

Bei Lieferung frei Grenze unterrichtet die Gemeinschaft die Empfängerorganisation unverzüglich über den Zeitpunkt der Ankunft der Ware im Ausladehafen und teilt ihr auf jeden Fall mindestens 10 volle Tage im voraus den mutmasslichen Zeitpunkt der Ankunft an der Grenzübergangsstelle mit.

Artikel 6. Zur Durchführung der Bestimmungen dieses Anhangs stellt die Gemeinschaft einen Beauftragten, dessen Namen und Anschrift sie der Empfängerorganisation rechtzeitig mitteilt.

Die Empfängerorganisation bestellt für jeden Lieferort einen Empfangsberechtigten, dessen Namen und Anschrift sie der Gemeinschaft vor Durchführung des Abkommens mitteilt.

Artikel 7. Bei der Lieferung der Ware übergibt die Empfängerorganisation oder ihr Empfangsberechtigter dem Beauftragten der Gemeinschaft eine Uebernahmebescheinigung für die betreffenden Mengen.

A N N E X

PROVISIONS FOR DELIVERY AND ACCEPTANCE

Article 1. Delivery shall be effected and all risk shall pass from the Community to the recipient body:

- in the case of delivery CIF, once the goods are effectively set down on the quayside or onto lighter as case may be;
- in the case of delivery “free at frontier” of the country of destination, once the goods actually reach the frontier point.

Article 2. The recipient body shall bear all costs subsequent to delivery including the costs of reception of the goods and, where delivery is made “free at frontier”, the costs of discharge.

Article 3. In the case of delivery CIF, any demurrage costs at the port of discharge resulting from delays attributable to the recipient body shall be borne by that body. The rates and the detailed arrangements applying thereto, fixed in the contract between the Community agent referred to in Article 6 and the carrier, must have been agreed in advance by that agent and the receiving agent of the recipient body referred to in Article 6.

In the case of delivery “free at frontier” any costs resulting from delays in taking delivery of the goods which are attributable to the recipient body shall be borne by the latter.

Article 4. The Community shall, as soon as possible, notify the recipient body of the name of the vessel, the date of loading, the quantity and the quality of the goods as recorded at time of loading, the port of discharge, and where delivery is made “free at frontier”, the frontier point and the methods of transportation used for bringing the goods to the frontier point.

Article 5. In the case of delivery CIF, the Community shall inform the recipient body of the estimated date of arrival of the vessel at the port of discharge at least ten clear days before that date. It shall insert in the charter-party a clause requiring the captain to inform the recipient body at least 72 hours in advance of the probable date of arrival of the vessel in port.

In the case of delivery “free at frontier”, the Community shall without delay inform the recipient body of the date of arrival of the goods at the port of discharge and shall in any case make known at least ten clear days in advance the estimated date of arrival at the frontier point.

Article 6. To implement the provisions of this Annex, the Community shall appoint an agent whose name and address it shall make known in good time to the recipient body.

The recipient body shall appoint a receiving agent for each place of delivery, whose name and address it shall make known to the Community before implementation of the Agreement.

Article 7. On delivery of the goods the recipient body or its receiving agent referred to in Article 6 shall hand to the Community’s agent referred to in the same Article a certificate of acceptance for the quantities involved.

A N N E X E

MODALITÉS DE LIVRAISON ET DE PRISE EN CHARGE

Article 1. La livraison se trouve effectuée et les risques passent de la Communauté à l'organisme destinataire :

- en cas de livraison caf, au moment où la marchandise a été effectivement déposée sur le quai ou, le cas échéant, sur allège;
- en cas de livraison rendu frontière du pays de destination, au moment où la marchandise est effectivement arrivée au point frontière.

Article 2. L'organisme destinataire supporte tous les frais en aval de la livraison, y compris les frais de réception de la marchandise et, en cas de livraison rendu frontière, les frais de déchargement.

Article 3. En cas de livraison caf, les frais éventuels de surestaries au port de débarquement dus à des retards imputables à l'organisme destinataire sont à la charge de celui-ci. Leurs taux et leurs modalités, fixés dans le contrat entre le mandataire de la Communauté visé à l'article 6 et le transporteur, doivent avoir été préalablement convenus entre ce mandataire et le réceptionnaire de l'organisme destinataire visé à l'article 6.

En cas de livraison rendu frontière, les frais éventuels résultant de retards dans la prise en charge de la marchandise imputables à l'organisme destinataire sont à la charge de celui-ci.

Article 4. La Communauté adresse à l'organisme destinataire, dans les meilleurs délais, un avis portant désignation du navire et indiquant la date du chargement, la quantité et la qualité de la marchandise constatées à l'embarquement, le port de débarquement et, en cas de livraison rendu frontière, le point frontière et le ou les moyens de transport utilisés pour l'acheminement de la marchandise jusqu'au point frontière.

Article 5. En cas de livraison caf, la Communauté informe l'organisme destinataire au moins 10 jours francs à l'avance de la date présumée d'arrivée du navire au port de débarquement. Elle fait insérer dans la charte-partie l'obligation pour le capitaine d'informer l'organisme destinataire au moins 72 heures à l'avance de la date probable de l'arrivée du navire au port.

En cas de livraison rendu frontière, la Communauté informe l'organisme destinataire sans délai de la date d'arrivée de la marchandise au port de débarquement et lui fait connaître en tout cas au moins 10 jours francs à l'avance la date présumée de l'arrivée au point frontière.

Article 6. Pour l'exécution des dispositions de la présente annexe, la Communauté désigne un mandataire, dont elle fait connaître, en temps utile, le nom et l'adresse à l'organisme destinataire.

L'organisme destinataire désigne, pour chaque lieu de livraison, un réceptionnaire, dont il fait connaître le nom et l'adresse à la Communauté, préalablement à l'exécution de l'accord.

Article 7. A la livraison de la marchandise, l'organisme destinataire ou son réceptionnaire remet au mandataire de la Communauté un certificat de prise en charge pour les quantités concernées.

[ITALIAN TEXT — TEXTE ITALIEN]

A L L E G A T O

MODALITÀ DI CONSEGNA E DI PRESA IN CARICO

Articolo 1. La consegna è effettuata ed i rischi passano dalla Comunità all'organismo destinatario:

- in caso di consegna cif, nel momento in cui la merce viene effettivamente depositata sulla banchina o, se del caso, su alleggio;
- in caso di consegna «franco frontiera» del paese di destinazione, quando le merci raggiungono effettivamente il punto di frontiera.

Articolo 2. L'organismo destinatario si assume tutte le spese successive alla consegna, inclusi i costi di ricevimento delle merci e, qualora la consegna venga fatta «franco frontiera», le spese di scarico.

Articolo 3. In caso di consegna cif, le eventuali spese di controballia nel porto di sbarco a seguito di ritardi imputabili all'organismo destinatario sono a carico di quest'ultimo. I loro tassi e modalità, fissati nel contratto tra il mandatario della Comunità, di cui all'articolo 6, ed il vettore, devono essere preventivamente convenute fra il mandatario e l'addetto al ricevimento dell'organismo destinatario, di cui all'articolo 6.

In caso di consegna «franco frontiera» le eventuali spese a seguito di ritardi nella presa in consegna delle merci, imputabili all'organismo destinatario saranno a carico di quest'ultimo.

Articolo 4. La Comunità comunica al più presto possibile all'organismo destinatario il nome della nave, la data di carico, la quantità e la qualità delle merci accertate al momento dell'imbarco, il porto di sbarco e, qualora la consegna sia fatta «franco frontiera», il punto di frontiera ed il o i mezzi di trasporto utilizzati per il trasporto della merce al punto di frontiera.

Articolo 5. In caso di consegna cif, la Comunità informa l'organismo destinatario della data presunta di arrivo della nave al porto di sbarco, almeno dieci giorni pieni prima di tale data. La Comunità inserisce nel contratto di noleggio una clausola che fa obbligo al capitano della nave d'informare l'organismo destinatario, con almeno 72 ore di anticipo, della probabile data di arrivo della nave nel porto.

In caso di consegna «franco frontiera», la Comunità informa immediatamente l'organismo destinatario della data di arrivo delle merci nel porto di sbarco e comunque l'informa con almeno dieci giorni pieni di anticipo della data presunta dell'arrivo al punto di frontiera.

Articolo 6. Per l'esecuzione delle disposizioni del presente Allegato, la Comunità designa un mandatario di cui comunica in tempo utile all'organismo destinatario il nome e l'indirizzo.

L'organismo destinatario designa un addetto al ricevimento delle merci in ogni porto di sbarco e ne comunica il nome e l'indirizzo alla Comunità prima dell'esecuzione dell'Accordo.

Articolo 7. Alla consegna delle merci, l'organismo destinatario o l'addetto al ricevimento rilascia al mandatario della Comunità un certificato di presa in carico per i quantitativi in questione.

[DUTCH TEXT — TEXTE NÉERLANDAIS]

B I J L A G E

BEPALINGEN INZAKE LEVERING EN OVERNAME

Artikel 1. De levering is verricht en de risico's gaan van de Gemeenschap op de ontvangende instelling over:

- bij levering c.i.f. op het ogenblik waarop de goederen daadwerkelijk zijn gedeponneerd op de kade of, in voorkomend geval, in een lichter;
- bij levering „franco grens” van het land van bestemming, op het ogenblik waarop de goederen daadwerkelijk de grenspost bereiken.

Artikel 2. De ontvangende instelling draagt alle kosten die na de levering ontstaan, met inbegrip van de kosten van overname van de goederen en, bij levering „franco grens”, de kosten van het lossen.

Artikel 3. Bij levering c.i.f. komt eventueel overliggeld in de loshaven, verschuldigd als gevolg van vertraging waarvoor de ontvangende instelling verantwoordelijk is, ten laste van deze laatste. Over de in de overeenkomst tussen de in artikel 6 bedoelde gemachtigde van de Gemeenschap en de vervoerder vastgestelde tarieven en wijze van betaling van het overliggeld moeten deze gemachtigde en de in artikel 6 bedoelde gemachtigde van de ontvangende instelling van tevoren overeenstemming hebben bereikt.

Bij levering „franco grens” komen alle kosten welke ontstaan door aan de ontvangende instelling te wijten vertraging bij de overname van de goederen, ten laste van deze instelling.

Artikel 4. De Gemeenschap stelt de ontvangende instelling zo spoedig mogelijk in kennis van de naam van het schip, de datum van inlading, de hoeveelheid en de kwaliteit van de goederen zoals geconstateerd bij de inlading, de loshaven en, bij levering „franco grens”, de grenspost en de wijze van vervoer van de goederen tot aan de grenspost.

Artikel 5. Bij levering c.i.f. stelt de Gemeenschap de ontvangende instelling ten minste 10 volle dagen van tevoren in kennis van de vermoedelijke datum van aankomst van het schip in de loshaven. De Gemeenschap doet in de charterpartij een clause opnemen waarbij de kapitein verplicht wordt de ontvangende instelling ten minste 72 uur van tevoren te melden op welke datum het schip waarschijnlijk in de haven zal aankomen.

Bij levering „franco grens” stelt de Gemeenschap de ontvangende instelling overwijd in kennis van de datum van aankomst van goederen in de loshaven en deelt zij haar in ieder geval 10 volle dagen van tevoren de vermoedelijke datum van aankomst aan de grenspost mede.

Artikel 6. De Gemeenschap wijst voor de uitvoering van de bepalingen van deze bijlage een gemachtigde aan, wiens naam en adres zij tijdig aan de ontvangende instelling mededeelt.

De ontvangende instelling wijst voor elke plaats van levering een gemachtigde aan, wiens naam en adres zij aan de Gemeenschap mededeelt vooraleer de overeenkomst wordt uitgevoerd.

Artikel 7. Bij de levering van de goederen overhandigt de ontvangende instelling of haar gemachtigde aan de gemachtigde van de Gemeenschap een bewijs van overname van de geleverde hoeveelheden.

ANNEX A

*Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations*

ANNEXE A

*Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies*

ANNEX A

No. 221. CONSTITUTION OF THE
WORLD HEALTH ORGANIZATION.
SIGNED AT NEW YORK ON 22 JULY
1946¹

ACCEPTANCE

Instrument deposited on:

5 January 1976

CAPE VERDE

(With effect from 5 January 1976.)

Registered ex officio on 5 January 1976.

No. 1691. AGREEMENT FOR THE ES-
TABLISHMENT OF A GENERAL
FISHERIES COUNCIL FOR THE MEDI-
TERRANEAN. DRAWN UP AT ROME
ON 24 SEPTEMBER 1949²

ACCEPTANCE

*Instrument deposited with the Director-
General of the Food and Agriculture Organi-
zation of the United Nations on:*

12 December 1975

SYRIAN ARAB REPUBLIC

(With effect from 12 December 1975.)

*Certified statement was registered by the
Food and Agriculture Organization of the
United Nations on 12 January 1976.*

¹ United Nations, *Treaty Series*, vol. 14, p. 185; for subsequent actions, see references in Cumulative Indexes Nos. 1 to 10, as well as annex A in volumes 774, 779, 798, 806, 818, 825, 866, 871, 872, 926, 943, 955, 960, 970, 971, 972, 973, 974, 976, 981, 983, 985 and 988.

² *Ibid.*, vol. 126, p. 237; vol. 490, p. 444 (English and French authentic texts of the Agreement as amended) and vol. 560, p. 250 (Spanish authentic text of the Agreement as amended); for other subsequent actions relating to this Agreement, see references in Cumulative Indexes Nos. 2 to 4, 6, 7 and 9, as well as annex A in volumes 771 and 857.

ANNEXE A

N° 221. CONSTITUTION DE L'ORGA-
NISATION MONDIALE DE LA SANTÉ.
SIGNÉE À NEW YORK LE 22 JUILLET
1946¹

ACCEPTATION

Instrument déposé le :

5 janvier 1976

CAP-VERT

(Avec effet au 5 janvier 1976.)

Enregistré d'office le 5 janvier 1976.

N° 1691. ACCORD RELATIF À LA
CRÉATION D'UN CONSEIL GÉNÉRAL
DES PÊCHES POUR LA MÉDITERRA-
NÉE. ELABORÉ À ROME LE 24 SEP-
TEMBRE 1949²

ACCEPTATION

*Instrument déposé auprès du Directeur
général de l'Organisation des Nations Unies
pour l'alimentation et l'agriculture le :*

12 décembre 1975

RÉPUBLIQUE ARABE SYRIENNE

(Avec effet au 12 décembre 1975.)

*La déclaration certifiée a été enregistrée par
l'Organisation des Nations Unies pour l'ali-
mentation et l'agriculture le 12 janvier 1976.*

¹ Nations Unies, *Recueil des Traités*, vol. 14, p. 185; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1 à 10, ainsi que l'annexe A des volumes 774, 779, 798, 806, 818, 825, 866, 871, 872, 926, 943, 955, 960, 970, 971, 972, 973, 974, 976, 981, 983, 985 et 988.

² *Ibid.*, vol. 126, p. 237; vol. 490, p. 445 (textes authentiques anglais et français de l'Accord tel qu'il a été amendé), et vol. 560, p. 250 (texte authentique espagnol de l'Accord tel qu'il a été amendé); pour d'autres faits ultérieurs concernant cet Accord, voir les références données dans les Index cumulatifs nos 2 à 4, 6, 7 et 9, ainsi que l'annexe A des volumes 771 et 857.

No. 1963. (a): PLANT PROTECTION AGREEMENT FOR THE SOUTH EAST ASIA AND PACIFIC REGION. DONE AT ROME ON 27 FEBRUARY 1956¹

N° 1963. a) ACCORD SUR LA PROTECTION DES VÉGÉTAUX DANS LA RÉGION DE L'ASIE DU SUD-EST ET DU PACIFIQUE. CONCLU À ROME LE 27 FÉVRIER 1956¹

ADHERENCE

Instrument deposited with the Director-General of the Food and Agriculture Organization of the United Nations on:

17 December 1975

NEW ZEALAND

(With a declaration that the Agreement will apply to the Cook Islands and Niue Island but not to the Tokelau Islands. With effect from 17 December 1975.)

Certified statement was registered by the Food and Agriculture Organization of the United Nations on 12 January 1976.

ADHÉSION

Instrument déposé auprès du Directeur général de l'Organisation des Nations Unies pour l'alimentation et l'agriculture le :

17 décembre 1975

NOUVELLE-ZÉLANDE

(Avec déclaration aux termes de laquelle l'Accord sera applicable aux îles Cook et Nioué mais non pas aux îles Tokélaou. Avec effet au 17 décembre 1975.)

La déclaration certifiée a été enregistrée par l'Organisation des Nations Unies pour l'alimentation et l'agriculture le 12 janvier 1976.

¹ United Nations, *Treaty Series*, vol. 247, p. 400; for subsequent actions, see references in Cumulative Indexes Nos. 3 to 5, 7 and 9 to 11, as well as annex A in volumes 763, 808 and 958.

¹ Nations Unies, *Recueil des Traités*, vol. 247, p. 401; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 3 à 5, 7 et 9 à 11, ainsi que l'annexe A des volumes 763, 808 et 958.

No. 4789. AGREEMENT CONCERNING THE ADOPTION OF UNIFORM CONDITIONS OF APPROVAL AND RECIPROCAL RECOGNITION OF APPROVAL FOR MOTOR VEHICLE EQUIPMENT AND PARTS. DONE AT GENEVA ON 20 MARCH 1958¹

N° 4789. ACCORD CONCERNANT L'ADOPTION DE CONDITIONS UNIFORMES D'HOMOLOGATION ET LA RECONNAISSANCE RÉCIPROQUE DE L'HOMOLOGATION DES ÉQUIPEMENTS ET PIÈCES DE VÉHICULES À MOTEUR. FAIT À GENÈVE LE 20 MARS 1958¹

APPLICATION of Regulation No. 10² annexed to the above-mentioned Agreement

APPLICATION du Règlement n° 10² annexé à l'Accord susmentionné

Notification received on:

Notification reçue le :

7 January 1976

7 janvier 1976

BELGIUM

BELGIQUE

(With effect from 7 March 1976.)

(Avec effet au 7 mars 1976.)

Registered ex officio on 7 January 1976.

Enregistré d'office le 7 janvier 1976.

¹ United Nations, *Treaty Series*, vol. 335, p. 211; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 11, as well as annex A in volumes 752, 754, 756, 759, 764, 768, 771, 772, 774, 777, 778, 779, 787, 788, 797, 801, 802, 808, 811, 814, 815, 818, 820, 825, 826, 829, 830, 834, 835, 848, 850, 854, 856, 857, 858, 860, 861, 865, 866, 871, 872, 882, 887, 891, 892, 893, 897, 899, 915, 917, 926, 932, 940, 943, 945, 950, 951, 955, 958, 960, 961, 963, 966, 973, 974, 978, 981, 982, 985 and 986.

² *Ibid.*, vol. 667, p. 316.

¹ Nations Unies, *Recueil des Traités*, vol. 335, p. 211; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 11, ainsi que l'annexe A des volumes 752, 754, 756, 759, 764, 768, 771, 772, 774, 777, 778, 779, 787, 788, 797, 801, 802, 808, 811, 814, 815, 818, 820, 825, 826, 829, 830, 834, 835, 848, 850, 854, 856, 857, 858, 860, 861, 865, 866, 871, 872, 882, 887, 891, 892, 893, 897, 899, 915, 917, 926, 932, 940, 943, 945, 950, 951, 955, 958, 960, 961, 963, 966, 973, 974, 978, 981, 982, 985 et 986.

² *Ibid.*, vol. 667, p. 317.

No. 4974. AGREEMENT BETWEEN THE UNITED NATIONS SPECIAL FUND AND THE GOVERNMENT OF JORDAN CONCERNING ASSISTANCE FROM THE SPECIAL FUND. SIGNED AT AMMAN ON 15 DECEMBER 1959¹

N° 4974. ACCORD ENTRE LE FONDS SPÉCIAL DES NATIONS UNIES ET LE GOUVERNEMENT JORDANIEN RELATIF À UNE ASSISTANCE DU FONDS SPÉCIAL. SIGNÉ À AMMAN LE 15 DÉCEMBRE 1959¹

TERMINATION

The above-mentioned Agreement ceased to have effect on 12 January 1976, the date of entry into force of the Agreement concerning assistance by the United Nations Development Programme to the Government of the Hashemite Kingdom of Jordan signed at Amman on 12 January 1976,² in accordance with article XIII(I) of the latter Agreement

Registered ex officio on 12 January 1976.

ABROGATION

L'Accord susmentionné a cessé d'avoir effet le 12 janvier 1976, date d'entrée en vigueur de l'Accord relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement du Royaume hachémite de Jordanie signé à Amman le 12 janvier 1976², conformément à l'article XIII, paragraphe 1, de ce dernier Accord

Enregistré d'office le 12 janvier 1976.

No. 7625. CONVENTION ABOLISHING THE REQUIREMENT OF LEGALISATION FOR FOREIGN PUBLIC DOCUMENTS. OPENED FOR SIGNATURE AT THE HAGUE ON 5 OCTOBER 1961³

N° 7625. CONVENTION SUPPRIMANT L'EXIGENCE DE LA LÉGALISATION DES ACTES PUBLICS ÉTRANGERS. OUVERTE À LA SIGNATURE À LA HAYE LE 5 OCTOBRE 1961³

RATIFICATION

Instrument deposited with the Government of the Netherlands on:

11 December 1975

BELGIUM

(With effect from 9 February 1976.)

Certified statement was registered by the Netherlands on 7 January 1976.

RATIFICATION

Instrument déposé auprès du Gouvernement néerlandais le :

11 décembre 1975

BELGIQUE

(Avec effet au 9 février 1976.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 7 janvier 1976.

¹ United Nations, *Treaty Series*, vol. 346, p. 3, and annex A in volume 354.

² See p. 221 of this volume.

³ United Nations, *Treaty Series*, vol. 527, p. 189; for subsequent actions, see references in Cumulative Indexes Nos. 8 to 9 and 11, as well as annex A in volumes 813, 836, 854, 856, 862, 870, 884, 891, 894 and 989.

¹ Nations Unies, *Recueil des Traités*, vol. 346, p. 3, et annexe A du volume 354.

² Voir p. 221 du présent volume.

³ Nations Unies, *Recueil des Traités*, vol. 527, p. 189; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 8 à 9 et 11, ainsi que l'annexe A des volumes 813, 836, 854, 856, 862, 870, 884, 891, 894 et 989.

N° 8682. CONVENTION ENTRE LE DANEMARK ET LA FRANCE RELATIVE AU SERVICE MILITAIRE DES DOUBLE-NATIONAUX. SIGNÉE À PARIS LE 6 JUIN 1963¹

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD² ABROGEANT LA CONVENTION SUSMENTIONNÉE.
PARIS, 13 MARS ET 15 AVRIL 1975

Texte authentique : français.

Enregistré par la France le 1^{er} janvier 1976.

I

Paris, le 13 mars 1975

Le Ministère des Affaires étrangères présente ses compliments à l'Ambassade du Danemark et se rapporte à la note 13.D.19 n° 2 du 8 janvier 1975 par laquelle l'Ambassade a bien voulu lui faire savoir que les autorités danoises compétentes n'ont pas d'objection à ce qu'il soit mis fin à la Convention franco-danoise du 6 juin 1963¹ relative au service militaire des double-nationaux. De cette manière, les dispositions du chapitre II de la Convention européenne du 6 mai 1963³ sur la réduction des cas de pluralité de nationalités et sur les obligations militaires en cas de pluralité de nationalités, Convention qui a été ratifiée par les deux gouvernements, deviendraient applicables aux relations bilatérales en ce domaine.

Le Ministère a l'honneur de proposer, dans ces conditions, à l'Ambassade du Danemark que la Convention entre la France et le Danemark relative au service militaire des double-nationaux, signée le 6 juin 1963, soit abrogée à compter du 1^{er} janvier 1976 et qu'elle soit remplacée à cette même date par la Convention européenne du 6 mai 1963 sur la réduction des cas de pluralité de nationalités et sur les obligations militaires en cas de pluralité de nationalités, les dispositions du chapitre II de celle-ci s'appliquant, conformément à son article 6, aux obligations militaires des double-nationaux franco-danois.

Si le Gouvernement du Danemark est d'accord sur cette proposition, le Ministère des Affaires étrangères suggère que la présente note et celle que l'Ambassade voudra bien lui adresser en réponse constituent l'accord des deux gouvernements en vue de mettre fin, à compter du 1^{er} janvier 1976, à la Convention franco-danoise précitée du 6 juin 1963.

Le Ministère des Affaires étrangères saisit cette occasion pour renouveler à l'Ambassade du Danemark les assurances de sa haute considération.

X. JEANNOT

Ambassade du Danemark
Paris

¹ Nations Unies, *Recueil des Traités*, vol. 600, p. 213.

² Entré en vigueur le 15 avril 1975 par l'échange desdites notes, avec effet au 1^{er} janvier 1976, conformément à leurs dispositions.

³ Nations Unies, *Recueil des Traités*, vol. 634, p. 221.

II

L'Ambassade de Danemark présente ses compliments au Ministère des Affaires étrangères et a l'honneur de lui accuser réception de sa note n° 1351 du 13 mars dernier conçue dans les termes suivants :

[Voir note I]

L'Ambassade a l'honneur d'informer le Ministère des Affaires étrangères que le Gouvernement danois est d'accord sur ce qui précède.

L'Ambassade de Danemark saisit cette occasion pour renouveler au Ministère des Affaires étrangères les assurances de sa haute considération.

Paris, le 15 avril 1975

C. F. KISUM

Ministère des Affaires étrangères, direction des conventions administratives
et des affaires consulaires, Paris

[TRANSLATION — TRADUCTION]

No. 8682. CONVENTION BETWEEN DENMARK AND FRANCE CONCERNING THE MILITARY SERVICE OF PERSONS WITH DUAL NATIONALITY. SIGNED AT PARIS ON 6 JUNE 1963¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² TERMINATING THE ABOVE-MENTIONED CONVENTION. PARIS, 13 MARCH AND 15 APRIL 1975

Authentic text: French.

Registered by France on 1 January 1976.

I

Paris, 13 March 1975

The Ministry of Foreign Affairs presents its compliments to the Embassy of Denmark and refers to note 13.D.19 No.2 of 8 January 1975 in which the Embassy indicates that the competent Danish authorities have no objection to the termination of the Franco-Danish Convention of 6 June 1963¹ concerning the military service of persons with dual nationality. Consequently, the provisions of chapter II of the European Convention of 6 May 1963³ on reduction of cases of multiple nationality and military obligations in cases of multiple nationality, which has been ratified by both Governments, will become applicable in their bilateral relations in such matters.

Accordingly, the Ministry has the honour to propose to the Embassy of Denmark that the Convention between France and Denmark concerning the military service of persons with dual nationality, signed on 6 June 1963, be abrogated as from 1 January 1976 and that it be superseded on that same date by the European Convention of 6 May 1963 on reduction of cases of multiple nationality and military obligations in cases of multiple nationality, since the provisions of chapter II of that Convention apply in accordance with article 6 thereof, to the military obligations of Franco-Danish dual nationals.

Should the Danish Government agree to this proposal, the Ministry of Foreign Affairs suggests that this note and the Embassy's reply thereto should constitute an agreement between the two Governments concerning the abrogation of the aforementioned Franco-Danish Convention of 6 June 1963, with effect from 1 January 1976.

The Ministry of Foreign Affairs takes this opportunity, etc.

X. JEANNOT

Embassy of Denmark
Paris

¹ United Nations, *Treaty Series*, vol. 600, p. 213.

² Came into force on 15 April 1975 by the exchange of the said notes, with effect from 1 January 1976, in accordance with their provisions.

³ United Nations, *Treaty Series*, vol. 634, p. 221.

II

The Embassy of Denmark presents its compliments to the Ministry of Foreign Affairs and has the honour to acknowledge receipt of its note No. 1351 of 13 March 1975, which reads as follows:

[See note I]

The Embassy has the honour to inform the Ministry of Foreign Affairs that the Danish Government agrees to the foregoing.

The Embassy of Denmark takes this opportunity, etc.

Paris, 15 April 1975

C. F. KISUM

The Ministry of Foreign Affairs, Department of Administrative Conventions
and Consular Affairs, Paris

No. 9009. STANDARD AGREEMENT ON OPERATIONAL ASSISTANCE BETWEEN THE UNITED NATIONS, THE INTERNATIONAL LABOUR ORGANIZATION, THE FOOD AND AGRICULTURE ORGANIZATION OF THE UNITED NATIONS, THE UNITED NATIONS EDUCATIONAL, SCIENTIFIC AND CULTURAL ORGANIZATION, THE INTERNATIONAL CIVIL AVIATION ORGANIZATION, THE WORLD HEALTH ORGANIZATION, THE INTERNATIONAL TELECOMMUNICATION UNION, THE WORLD METEOROLOGICAL ORGANIZATION, THE INTERNATIONAL ATOMIC ENERGY AGENCY, THE UNIVERSAL POSTAL UNION AND THE INTER-GOVERNMENTAL MARITIME CONSULTATIVE ORGANIZATION AND THE GOVERNMENT OF THE HASHEMITE KINGDOM OF JORDAN. SIGNED AT AMMAN ON 3 MARCH 1968¹

N° 9009. ACCORD TYPE D'ASSISTANCE OPÉRATIONNELLE ENTRE L'ORGANISATION DES NATIONS UNIES, L'ORGANISATION INTERNATIONALE DU TRAVAIL, L'ORGANISATION DES NATIONS UNIES POUR L'ALIMENTATION ET L'AGRICULTURE, L'ORGANISATION DES NATIONS UNIES POUR L'ÉDUCATION, LA SCIENCE ET LA CULTURE, L'ORGANISATION DE L'AVIATION CIVILE INTERNATIONALE, L'ORGANISATION MONDIALE DE LA SANTÉ, L'UNION INTERNATIONALE DES TÉLÉCOMMUNICATIONS, L'ORGANISATION MÉTÉOROLOGIQUE MONDIALE, L'AGENCE INTERNATIONALE DE L'ÉNERGIE ATOMIQUE, L'UNION POSTALE UNIVERSELLE ET L'ORGANISATION INTERGOUVERNEMENTALE CONSULTATIVE DE LA NAVIGATION MARITIME, D'UNE PART, ET LE GOUVERNEMENT DU ROYAUME HACHÉMITE DE JORDANIE, D'AUTRE PART. SIGNÉ À AMMAN LE 3 MARS 1968¹

TERMINATION

The above-mentioned Agreement ceased to have effect on 12 January 1976, the date of entry into force of the Agreement concerning assistance by the United Nations Development Programme to the Government of the Hashemite Kingdom of Jordan signed at Amman on 12 January 1976,² in accordance with article XIII (1) of the latter Agreement.

Registered ex officio on 12 January 1976.

ABROGATION

L'Accord susmentionné a cessé d'avoir effet le 12 janvier 1976, date d'entrée en vigueur de l'Accord relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement du Royaume hachémite de Jordanie signé à Amman le 12 janvier 1976², conformément à l'article XIII, paragraphe 1, de ce dernier Accord.

Enregistré d'office le 12 janvier 1976.

¹ United Nations, *Treaty Series*, vol. 632, p. 66.

² See p. 221 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 632, p. 67.

² Voir p. 221 du présent volume.

No. 9262. INTERNATIONAL COFFEE AGREEMENT, 1968. OPEN FOR SIGNATURE AT NEW YORK FROM 18 TO 31 MARCH 1968¹

ACCEPTANCE of the Protocol of 26 September 1974² for the continuation in force of the above-mentioned Agreement, as extended

Instrument deposited on:

7 January 1976

UNITED STATES OF AMERICA

(With effect from 7 January 1976.)

Registered ex officio on 7 January 1976.

N° 9262. ACCORD INTERNATIONAL DE 1968 SUR LE CAFÉ. OUVERT À LA SIGNATURE À NEW YORK DU 18 AU 31 MARS 1968¹

ACCEPTATION du Protocole du 26 septembre 1974² pour le maintien en vigueur de l'Accord susmentionné, tel que prorogé

Instrument déposé le :

7 janvier 1976

ÉTATS-UNIS D'AMÉRIQUE

(Avec effet du 7 janvier 1976.)

Enregistré d'office le 7 janvier 1976.

No. 9464. INTERNATIONAL CONVENTION ON THE ELIMINATION OF ALL FORMS OF RACIAL DISCRIMINATION. OPENED FOR SIGNATURE AT NEW YORK ON 7 MARCH 1966¹

RATIFICATION

Instrument deposited on:

5 January 1976

ITALY

(With effect from 4 February 1976. Confirming the declaration made upon signature which was affixed on 13 March 1968.)

Registered ex officio on 5 January 1976.

N° 9464. CONVENTION INTERNATIONALE SUR L'ÉLIMINATION DE TOUTES LES FORMES DE DISCRIMINATION RACIALE. OUVERTE À LA SIGNATURE À NEW YORK LE 7 MARS 1966¹

RATIFICATION

Instrument déposé le :

5 janvier 1976

ITALIE

(Avec effet au 4 février 1976. Avec confirmation de la déclaration faite lors de la signature qui a été apposée le 13 mars 1968.)

Enregistré d'office le 5 janvier 1976.

¹ United Nations, *Treaty Series*, vol. 647, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 9 to 11, as well as annex A in volumes 861, 893, 901, 912, 914, 924, 925, 926, 934, 936, 939, 944, 945, 948, 949, 950, 959, 962, 971, 972, 973, 982, 985, 986, 987, 989 and 991.

² *Ibid.*, vol. 982, No. A-9262.

³ *Ibid.*, vol. 660, p. 195; for subsequent actions, see references in Cumulative Indexes Nos. 10 and 11, as well as annex A in volumes 751, 752, 759, 763, 771, 774, 778, 786, 790, 797, 799, 802, 813, 814, 819, 820, 823, 825, 829, 834, 842, 846, 848, 850, 854, 857, 861, 883, 893, 905, 907, 917, 937, 940, 941, 943, 949, 950, 959, 973, 974, 978, 982 and 988.

¹ Nations Unies, *Recueil des Traités*, vol. 647, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 9 à 11, ainsi que l'annexe A des volumes 861, 893, 901, 912, 914, 924, 925, 926, 934, 936, 939, 944, 945, 948, 949, 950, 959, 962, 971, 972, 973, 982, 985, 986, 987, 989 et 991.

² *Ibid.*, vol. 982, no A-9262.

³ *Ibid.*, vol. 660, p. 195; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 10 et 11, ainsi que l'annexe A des volumes 751, 752, 759, 763, 771, 774, 778, 786, 790, 797, 799, 802, 813, 814, 819, 820, 823, 825, 829, 834, 842, 846, 848, 850, 854, 857, 861, 883, 893, 905, 907, 917, 937, 940, 941, 943, 949, 950, 959, 973, 974, 978, 982 et 988.

No. 12951. INTERNATIONAL SUGAR AGREEMENT, 1973. CONCLUDED AT GENEVA ON 13 OCTOBER 1973¹

EXTENSION of the above-mentioned Agreement

By resolution No. I, approved on 30 September 1975, the International Sugar Council, as contemplated in article 42 (3) of the International Sugar Agreement, 1973, decided to extend the latter Agreement, which was to expire on 31 December 1975, until 31 December 1976.

In accordance with the provisions of the said resolution, the International Sugar Agreement, 1973, remained in force for the following States which, by 31 December 1975, had notified their definitive acceptance or acceptance subject to appropriate constitutional procedures to the Secretary-General and represented more than two thirds of the total votes of the exporting members and two thirds of the total votes of the importing members, as distributed in the annex to this resolution. (The extension took effect on 1 January 1976.)

<i>Exporting and importing (*) members</i>	<i>Date of deposit of the instrument of definitive acceptance or of the notifi- cation of provisional ac- ceptance (n)</i>	<i>Exporting and importing (*) members</i>	<i>Date of deposit of the instrument of definitive acceptance or of the notifi- cation of provisional ac- ceptance (n)</i>
Argentina	28 November 1975 n	Malaysia*	29 December 1975
Australia	17 December 1975 n	Mauritius	5 December 1975
Bangladesh*	31 December 1975	Mexico	31 December 1975 n
Barbados	30 December 1975 n	New Zealand*	17 December 1975
Brazil	18 December 1975	Nicaragua	24 November 1975 n
Canada*	31 October 1975	Panama	19 November 1975
Chile	19 December 1975	Paraguay	31 December 1975
Colombia	12 December 1975 n	Peru	19 November 1975 n
Costa Rica	30 December 1975	Philippines	29 December 1975
Cuba	3 December 1975	Poland	3 December 1975
Czechoslovakia	23 December 1975	Portugal*	18 December 1975 n
Dominican Republic	29 December 1975 n	Republic of Korea*	29 December 1975
Ecuador	30 December 1975	Singapore*	3 December 1975
El Salvador	21 November 1975 n	South Africa	18 November 1975
Fiji	18 November 1975	Swaziland	11 December 1975
Finland*	12 December 1975 n	Sweden*	5 December 1975
German Democratic Re- public*	14 November 1975	Thailand	13 November 1975
(Confirming the declara- tions made upon ap- proval of the Agree- ment.)		Trinidad and Tobago	5 December 1975
Guatemala	10 November 1975 n	Uganda	20 November 1975
Guyana	26 November 1975	Union of Soviet Socialist Republics*	24 December 1975
Hungary	29 December 1975	United Kingdom of Great Britain and Northern Ireland	29 December 1975
India	31 December 1975	(In respect of Belize and St. Kitts-Nevis-Anguilla only.)	
Indonesia	24 December 1975 n	United Republic of Cameroon*	31 December 1975
Jamaica	30 December 1975	Yugoslavia*	31 December 1975 n
Japan*	9 December 1975		
Malawi	31 December 1975		

¹ United Nations, *Treaty Series*, vol. 906, p. 69, and annex A in volumes 915, 917, 920, 925, 931, 936, 940, 945, 948, 950, 951, 954, 955, 957, 958, 960, 964, 972, 983, 985, 986 and 987.

RESOLUTION NUMBER ONE
(Approved on 30 September 1975)

EXTENSION OF THE INTERNATIONAL SUGAR AGREEMENT, 1973

WHEREAS

The International Sugar Agreement, 1973,¹ is to remain in force until and including 31 December 1975, in accordance with the provisions of paragraph (1) of Article 42;

The mandate specifically entrusted to the Council under Article 31 of that Agreement to prepare the bases and framework of a new International Sugar Agreement with a view to convening a Negotiating Conference for the conclusion of such an Agreement will not be completed by that date;

It is the desire of Members to continue their search for a new International Sugar Agreement containing a fully comprehensive set of provisions designed to achieve the objectives referred to in Article 1 of the International Sugar Agreement, 1973;

The provisions of paragraph (3) of Article 42 confer upon the International Sugar Council the power, by special vote, to extend that Agreement until and including 31 December 1976, such action to be dealt with by each Member in accordance with its constitutional procedures;

The International Sugar Council, by special vote, resolves that

1. the International Sugar Agreement, 1973, shall be extended to 31 December 1976;
2. the Agreement, as extended, will continue in force after 31 December 1975 if by that date Contracting Parties to the Agreement representing at least two-thirds of the total votes of exporting Members and at least two-thirds of the total votes of importing Members, according to the distribution of votes in the Annex to this Resolution, have notified the Secretary-General of the United Nations of their definitive acceptance or acceptance subject to appropriate constitutional procedures;
3. a Contracting Party which has notified the Secretary-General of the United Nations that it accepts the decision of the Council to extend the Agreement subject to its appropriate constitutional procedures shall be a provisional Member of the Organization until it deposits with the Secretary-General of the United Nations, before 1 July 1976 or such later date as the Council may decide, a notification confirming that such constitutional procedures as may be required have been complied with; in the absence of such a confirmation by the appropriate date, the Contracting Party concerned shall cease to participate in the Agreement;
4. the Executive Director shall convey this Resolution to the Secretary-General of the United Nations;
5. in order to facilitate the implementation of this Resolution, Members should notify the Secretary-General of the United Nations pursuant to paragraph 2 above as soon as possible after the adoption of this Resolution and in any case not later than 31 December 1975.

EXTENSION OF THE INTERNATIONAL SUGAR AGREEMENT, 1973
(Distribution of votes for the purposes of
paragraph 2 of the Resolution)

<i>Exporting members</i>	<i>Votes</i>	<i>Exporting members</i>	<i>Votes</i>
Argentina	20	Brazil	152
Australia	102	Colombia	17
Barbados	5	Costa Rica	5
Belize	5	Cuba	200
Bolivia	5	Czechoslovakia	20

¹ United Nations, *Treaty Series*, vol. 906, p. 69.

<i>Exporting members</i>	<i>Votes</i>	<i>Exporting members</i>	<i>Votes</i>
Dominican Republic	38	Uganda	5
Ecuador	5	TOTAL	<u>1,000</u>
El Salvador	6		
Fiji	13	<i>Importing members</i>	<i>Votes</i>
Guatemala	5	Bangladesh	9
Guyana	11	Cameroon	5
Hungary	7	Canada	156
India	65	Chile	39
Indonesia	11	Egypt, Arab Rep. of	10
Jamaica	12	Finland	23
Madagascar	5	German Democratic Rep.	106
Malawi	5	Ghana	10
Mauritius	21	Japan	200
Mexico	41	Korea, Republic of	35
Nicaragua	5	Malaysia	58
Panama	5	New Zealand	26
Peru	18	Nigeria	21
Philippines	42	Portugal	9
Poland	47	Singapore	18
St. Kitts-Nevis-Anguilla	5	Sweden	18
South Africa	61	U.S.S.R.	200
Swaziland	6	Yugoslavia	57
Thailand	24	TOTAL	<u>1,000</u>
Trinidad and Tobago	6		

Authentic texts of the resolution: English, French, Russian and Spanish.

Registered ex officio on 1 January 1976.

N° 12951. ACCORD INTERNATIONAL DE 1973 SUR LE SUCRE. CONCLU À GENÈVE LE 13 OCTOBRE 1973¹

PROROGATION de l'Accord susmentionné

Par résolution n° 1, approuvée le 30 septembre 1975, le Conseil international du sucre, en application de l'article 42, paragraphe 3, de l'Accord international de 1973 sur le sucre, a décidé de proroger l'Accord susmentionné, qui devait expirer le 31 décembre 1975, jusqu'au 31 décembre 1976.

Conformément aux dispositions de ladite résolution, l'Accord international de 1973 sur le sucre est resté en vigueur entre les Etats suivants qui, au 31 décembre 1975, avaient notifié leur acceptation définitive ou leur acceptation sous réserve de l'accomplissement des procédures constitutionnelles requises au Secrétaire général et représentaient plus de deux tiers du total des voix des membres exportateurs et deux tiers du total des voix des membres importateurs, telles que réparties dans l'annexe de cette résolution. (La prorogation a pris effet le 1^{er} janvier 1976.)

<i>Membres exportateurs et membres importateurs (*)</i>	<i>Date du dépôt de l'instrument d'acceptation définitive ou de la notification d'acceptation provisoire (n)</i>	<i>Membres exportateurs et membres importateurs (*)</i>	<i>Date du dépôt de l'instrument d'acceptation définitive ou de la notification d'acceptation provisoire (n)</i>
Afrique du Sud	18 novembre 1975	Pologne	3 décembre 1975
Argentine	28 novembre 1975 <i>n</i>	Portugal*	18 décembre 1975 <i>n</i>
Australie	17 décembre 1975 <i>n</i>	République de Corée*	29 décembre 1975
Bangladesh*	31 décembre 1975	République démocratique allemande*	14 novembre 1975
Barbade	30 décembre 1975 <i>n</i>	(Avec confirmation des déclarations faites lors de l'approbation de l'Accord.)	
Bésil	18 décembre 1975	République dominicaine	29 décembre 1975 <i>n</i>
Canada*	31 octobre 1975	République-Unie du Cameroun*	31 décembre 1975
Chili*	19 décembre 1975	(Avec confirmation des déclarations faites lors de l'approbation de l'Accord.)	
Colombie	12 décembre 1975 <i>n</i>	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	29 décembre 1975
Costa Rica	30 décembre 1975	(A l'égard de Belize et Saint-Christophe-et-Nièves et Anguilla seulement.)	
Cuba	3 décembre 1975	Singapour*	3 décembre 1975
El Salvador	21 novembre 1975 <i>n</i>	Souaziland	11 décembre 1975
Equateur	30 décembre 1975	Suède*	5 décembre 1975
Fidji	18 novembre 1975	Tchécoslovaquie	23 décembre 1975
Finlande*	12 décembre 1975 <i>n</i>	Thaïlande	13 novembre 1975
Guatemala	10 novembre 1975 <i>n</i>	Trinité-et-Tobago	5 décembre 1975
Guyane	26 novembre 1975	Union des Républiques socialistes soviétiques*	24 décembre 1975
Hongrie	29 décembre 1975	Yougoslavie*	31 décembre 1975 <i>n</i>
Inde	31 décembre 1975		
Indonésie	24 décembre 1975 <i>n</i>		
Jamaïque	30 décembre 1975		
Japon*	9 décembre 1975		
Malaisie*	29 décembre 1975		
Malawi	31 décembre 1975		
Maurice	5 décembre 1975		
Mexique	31 décembre 1975 <i>n</i>		
Nicaragua	24 novembre 1975 <i>n</i>		
Nouvelle-Zélande*	17 décembre 1975		
Ouganda	20 novembre 1975		
Panama	19 novembre 1975		
Paraguay	31 décembre 1975		
Pérou	19 novembre 1975 <i>n</i>		
Philippines	29 décembre 1975		

¹ Nations Unies, *Recueil des Traités*, vol. 906, p. 69, et annexe A des volumes 915, 917, 920, 925, 931, 936, 940, 945, 948, 950, 951, 954, 955, 957, 958, 960, 964, 972, 983, 985, 986 et 987.

RÉSOLUTION I

(Approuvée le 30 septembre 1975)

PROROGATION DE L'ACCORD INTERNATIONAL SUR LE SUCRE, 1973

ATTENDU QUE

L'Accord international sur le sucre, 1973¹, demeure en vigueur jusqu'au 31 décembre 1975 inclus, conformément aux dispositions du paragraphe 1 de l'article 42;

Le mandat spécifiquement confié au Conseil aux termes de l'article 31 dudit Accord, à savoir entreprendre une étude des bases et du cadre d'un nouvel Accord international sur le sucre aux fins de la convocation d'une Conférence de négociation en vue de la conclusion d'un tel Accord, ne sera pas mené à bien d'ici la date prévue;

Les Membres souhaitent poursuivre leurs travaux en vue d'un nouvel Accord international sur le sucre comprenant un ensemble exhaustif de dispositions conçues pour la réalisation des objectifs énoncés à l'article 1 de l'Accord international sur le sucre de 1973;

Les dispositions du paragraphe 3 de l'article 42 confèrent au Conseil international du sucre le pouvoir de proroger ledit Accord par vote spécial jusqu'au 31 décembre 1976 inclus, chacun de ses Membres devant agir à cet égard conformément aux exigences, le cas échéant, de leur procédure constitutionnelle;

Le Conseil international du sucre décide, par vote spécial, que

1. L'Accord international sur le sucre, 1973, est prorogé jusqu'au 31 décembre 1976;
2. L'Accord, ainsi prorogé, demeurera en vigueur après le 31 décembre 1975 si d'ici à cette date, les Parties contractantes à l'Accord représentant les deux tiers au moins du total des voix des Membres exportateurs et les deux tiers au moins du total des voix des Membres importateurs, conformément à la répartition des voix qui figure dans l'Annexe à la présente Résolution, ont notifié au Secrétaire général des Nations Unies leur acceptation définitive ou leur acceptation subordonnée à la conclusion de leur procédure constitutionnelle spécifique;
3. Une Partie contractante ayant notifié au Secrétaire général des Nations Unies qu'elle accepte la décision du Conseil de proroger l'Accord à condition de satisfaire à sa procédure constitutionnelle devient Membre provisoire de l'Organisation jusqu'au moment où elle aura déposé auprès du Secrétaire général des Nations Unies, avant le 1^{er} juillet 1976 ou toute date ultérieure que pourrait décider le Conseil, une notification confirmant qu'elle a satisfait à sa procédure constitutionnelle requise; une Partie contractante qui n'aura pas fait parvenir cette confirmation d'ici à la date fixée cesse d'être Partie à l'Accord;
4. Le Directeur exécutif communique la présente Résolution au Secrétaire général des Nations Unies;
5. Afin de faciliter l'application de la présente Résolution, les Membres déposeront leur notification auprès du Secrétaire général des Nations Unies conformément au paragraphe 2 ci-dessus, dès que possible une fois adoptée la présente Résolution et en tout cas avant le 31 décembre 1975.

PROROGATION DE L'ACCORD INTERNATIONAL SUR LE SUCRE, 1973
(Répartition des voix aux fins du paragraphe 2 de la Résolution)

<i>Membres exportateurs</i>	<i>Voix</i>	<i>Membres exportateurs</i>	<i>Voix</i>
Afrique du Sud	61	Barbade	5
Argentine	20	Belize	5
Australie	102	Bolivie	5

¹ Nations Unies, *Recueil des Traités*, vol. 906, p. 69.

<i>Membres exportateurs</i>	<i>Voix</i>	<i>Membres exportateurs</i>	<i>Voix</i>
Brésil	152	Thaïlande	24
Colombie	17	Trinité-et-Tobago	6
Costa Rica	5	TOTAL	1 000
Cuba	200		
El Salvador	6	<i>Membres importateurs</i>	<i>Voix</i>
Equateur	5	Bangladesh	9
Fidji	13	Cameroun	5
Guatemala	5	Canada	156
Guyane	11	Chili	39
Hongrie	7	Corée, République de	35
Inde	65	Egypte, République arabe d'	10
Indonésie	11	Finlande	23
Jamaïque	12	Ghana	10
Madagascar	5	Japon	200
Malawi	5	Malaisie	58
Maurice	21	Nigéria	21
Mexique	41	Nouvelle-Zélande	26
Nicaragua	5	Portugal	9
Ouganda	5	République démocratique allemande	106
Panama	5	Singapour	18
Pérou	18	Suède	18
Philippines	42	U.R.S.S.	200
Pologne	47	Yougoslavie	57
République dominicaine	38	TOTAL	1 000
Saint-Christophe-Nieves-Anguilla	5		
Souaziland	6		
Tchécoslovaquie	20		

Textes authentiques de la résolution : anglais, français, russe et espagnol.

Enregistré d'office le 1^{er} janvier 1976.

[RUSSIAN TEXT — TEXTE RUSSE]

РЕЗОЛЮЦИЯ НОМЕР ОДИН
(Одобрена 30 сентября 1975 года)

ПРОДЛЕНИЕ МЕЖДУНАРОДНОГО СОГЛАШЕНИЯ ПО САХАРУ 1973 ГОДА

Поскольку

Международное Соглашение по сахару 1973 года остается в силе по 31 декабря 1975 года включительно, в соответствии с положениями пункта (1) Статьи 42;

Порученне, специально возложенное на Совет согласно Статье 31 упомянутого Соглашения, подготовить основу и рамки нового Международного Соглашения по сахару, имея в виду созыв Дипломатической Конференции для заключения такого Соглашения, не будет выполнено к упомянутой дате;

Желанием Участников является продолжить поиски нового Международного Соглашения по сахару, содержащего исчерпывающий свод положений, направленных на достижение целей, упомянутых в Статье 1 Международного Соглашения по сахару 1973 года;

Положения пункта (3) Статьи 42 предоставляют Международному Совету по сахару полномочие специальным большинством голосов продлить упомянутое Соглашение до 31 декабря 1976 года включительно; это действие должно проводиться каждым Участником в соответствии со своей конституционной процедурой;

Международный Совет по Сахару, специальным большинством голосов Решает, что

1. Международное Соглашение по сахару 1973 года будет продлено по 31 декабря 1976 года;
2. Соглашение, которое продлено, будет продолжать оставаться в силе после 31 декабря 1975 года, если к упомянутой дате Договаривающиеся Стороны Соглашения, составляющие, по меньшей мере, две третьих общего количества голосов экспортирующих Участников и, по меньшей мере, две третьих общего количества голосов импортирующих Участников в соответствии с распределением голосов в Приложении к этой Резолюции уведомят Генерального Секретаря Организации Объединенных Наций об их определенном согласии, или согласии при условии осуществления соответственных конституционных процедур;
3. Договаривающаяся Сторона, которая уведомила Генерального Секретаря Организации Объединенных Наций о том, что она согласна с решением Совета продлить Соглашение при условии осуществления соответствующих конституционных процедур, будет рассматриваться как временный Участник Соглашения до тех пор, пока она не представит Генеральному Секретарю Организации Объединенных Наций до 1 июля 1976 года или до такой более поздней даты, которая может быть определена Советом, подтверждение того, что требуемая конституционная процедура была соблюдена; при отсутствии такого подтверждения к соответствующей дате соответствующая Договаривающаяся Сторона перестанет участвовать в Соглашении;
4. Исполнительный Директор передаст настоящую Резолюцию Генеральному Секретарю Организации Объединенных Наций;
5. Для того, чтобы упростить осуществление настоящей Резолюции, Участники в соответствии с вышеприведенным параграфом 2 должны уведомить Генерального Секретаря Организации Объединенных Наций в возможно кратчайший срок после принятия этой Резолюции и в любом случае не позднее 31 декабря 1975 года.

ПРОДЛЕНИЕ МЕЖДУНАРОДНОГО СОГЛАШЕНИЯ ПО САХАРУ 1973 ГОДА
(Распределение голосов для целей пункта 2 Резолюции)

<i>Экспортирующие участники</i>	<i>Голоса</i>	<i>Экспортирующие участники</i>	<i>Голоса</i>
Австралия	102	Филиппины	42
Аргентина	20	Чехословакия	20
Барбадос	5	Эквадор	5
Белиз	5	Южная Африка	61
Боливия	5	Ямайка	12
Бразилия	152		
Венгрия	7	ВСЕГО	1.000
Гайяна	11		
Гватемала	5	<i>Импортирующие участники</i>	<i>Голоса</i>
Доминиканская Респ.	38	Арабская Респ. Египет	10
Индия	65	Бангладеш	9
Индонезия	11	Гана	10
Колумбия	17	Германская Демокр. Респ.	106
Коста-Рика	5	Камерун	5
Куба	200	Канада	156
Маврикий	21	Корейская Респ.	35
Мадагаскар	5	Малайзия	58
Малави	5	Нигерия	21
Мексика	41	Новая Зеландия	26
Никарагуа	5	Португалия	9
Панама	5	Сиингапур	18
Перу	18	СССР	200
Польша	47	Финляндия	23
Сальвадор	6	Чили	39
Свазиленд	6	Швеция	18
Сент-Киттс-Невис-Ангилья	5	Югославия	57
Таиланд	24	Япония	200
Тринидад и Тобаго	6	ВСЕГО	1.000
Уганда	5		
Фнджи	12		

[SPANISH TEXT — TEXTE ESPAGNOL]

RESOLUCIÓN NÚMERO UNO
(Aprobada el 30 de septiembre de 1975)

PRÓRROGA DEL CONVENIO INTERNACIONAL DEL AZÚCAR DE 1973

POR CUANTO

El Convenio Internacional del Azúcar de 1973 permanecerá en vigor hasta el 31 de diciembre de 1975 inclusive, de conformidad con las disposiciones del párrafo 1 del artículo 42;

El mandato confiado específicamente al Consejo, en virtud del artículo 31 de dicho Convenio, de preparar las bases y el marco de un nuevo Convenio Internacional del Azúcar con miras a convocar una Conferencia de negociación para concertar un tal Convenio no estará ultimado antes de la fecha mencionada;

Los Miembros desean proseguir urgentemente con la búsqueda de un nuevo Convenio Internacional del Azúcar que esté dotado de una serie cabal de disposiciones destinadas a lograr los objetivos enumerados en el artículo 1 del Convenio Internacional del Azúcar de 1973;

Las disposiciones del párrafo 3 del artículo 42 confieren al Consejo Internacional del Azúcar la facultad de prorrogar, por votación especial, dicho Convenio hasta el 31 de diciembre de 1976 inclusive, prórroga esta que será tratada por cada uno de los Miembros de acuerdo con sus procedimientos constitucionales

El Consejo Internacional del Azúcar, por votación especial, resuelve que

1. el Convenio Internacional del Azúcar de 1973 sea prorrogado al 31 de diciembre de 1976;
2. el Convenio, tal como haya sido prorrogado, permanecerá en vigor después del 31 de diciembre de 1975 si para esa fecha unas Partes Contratantes en el Convenio que reúnan por lo menos dos terceras partes del total de votos de los Miembros exportadores y por lo menos dos terceras partes del total de votos de los Miembros importadores, con arreglo a la distribución de votos que figura en el Anexo a la presente Resolución, han notificado al Secretario General de las Naciones Unidas su aceptación definitiva o su aceptación a reserva de sus procedimientos constitucionales apropiados;
3. una Parte Contratante que haya notificado al Secretario General de las Naciones Unidas que acepta la decisión del Consejo de prorrogar el Convenio a reserva de sus procedimientos constitucionales apropiados será Miembro provisional de la Organización hasta que deposite ante el Secretario General de las Naciones Unidas, con anterioridad al 1 de julio de 1976 o en la fecha posterior que el Consejo decida, una notificación confirmando que se han satisfecho los procedimientos constitucionales que sean necesarios; en ausencia de esta confirmación antes de la fecha apropiada, la Parte Contratante interesada dejará de participar en el Convenio;
4. el Director Ejecutivo transmitirá la presente Resolución al Secretario General de las Naciones Unidas;
5. con el fin de facilitar el cumplimiento de la presente Resolución, los Miembros harán su notificación al Secretario General de las Naciones Unidas, con arreglo al párrafo 2 *supra*, lo antes posible después de haber sido adoptada la presente Resolución y en cualquier caso no más tarde del 31 de diciembre de 1975.

PRÓRROGA DEL CONVENIO INTERNACIONAL DEL AZÚCAR DE 1973
(Distribución de votos a los efectos del párrafo 2 de la Resolución)

<i>Miembros exportadores</i>	<i>Votos</i>	<i>Miembros exportadores</i>	<i>Votos</i>
Argentina	20	Sudáfrica	61
Australia	102	Swazilandia	6
Barbados	5	Tailandia	24
Belice	5	Trinidad-Tabago	6
Bolivia	5	Uganda	5
Brasil	152	TOTAL	1.000
Colombia	17		
Costa Rica	5	<i>Miembros importadores</i>	<i>Votos</i>
Cuba	200	Alemana, Rep. Democrática	106
Checoslovaquia	20	Bangladesh	9
Dominicana, República	38	Camerún	5
Ecuador	5	Canadá	156
El Salvador	6	Corea, República de	35
Filipinas	42	Chile	39
Fiji	13	Egipto, Rep. Arabe de	10
Guatemala	5	Finlandia	23
Guyana	11	Ghana	10
Hungría	7	Japón	200
India	65	Malasia	58
Indonesia	11	Nigeria	21
Jamaica	12	Nueva Zelandia	26
Madagascar	5	Portugal	9
Malawi	5	Singapur	18
Mauricio	21	Suecia	18
México	41	U. R. S. S.	200
Nicaragua	5	Yugoslavia	57
Panamá	5	TOTAL	1.000
Perú	18		
Polonia	47		
S. Cristóbal-Nieves-Anguila	5		

No. 14151. PROTOCOL AMENDING THE SINGLE CONVENTION ON NARCOTIC DRUGS, 1961. CONCLUDED AT GENEVA ON 25 MARCH 1972¹

N° 14151. PROTOCOLE PORTANT AMENDEMENT DE LA CONVENTION UNIQUE SUR LES STUPÉFIANTS DE 1961. CONCLU À GENÈVE LE 25 MARS 1972¹

RATIFICATION

Instrument deposited on:

7 January 1976

HOLY SEE

(With effect from 6 February 1976.)

Registered ex officio on 7 January 1976.

RATIFICATION

Instrument déposé le :

7 janvier 1976

SAINT-SIÈGE

(Avec effet au 6 février 1976.)

Enregistré d'office le 7 janvier 1976.

No. 14152. SINGLE CONVENTION ON NARCOTIC DRUGS, 1961, AS AMENDED BY THE PROTOCOL AMENDING THE SINGLE CONVENTION ON NARCOTIC DRUGS, 1961. DONE AT NEW YORK ON 8 AUGUST 1975²

N° 14152. CONVENTION UNIQUE SUR LES STUPÉFIANTS DE 1961, TELLE QUE MODIFIÉE PAR LE PROTOCOLE PORTANT AMENDEMENT DE LA CONVENTION UNIQUE SUR LES STUPÉFIANTS DE 1961. FAITE À NEW YORK LE 8 AOÛT 1975²

PARTICIPATION in the above-mentioned Convention

Instrument of ratification of the amending Protocol of 1972 deposited on:

7 January 1976

HOLY SEE

(With effect from 6 February 1976.)

Registered ex officio on 7 January 1976.

PARTICIPATION à la Convention sus-mentionnée

Instrument de ratification du Protocole d'amendement de 1972 déposé le :

7 janvier 1976

SAINT-SIÈGE

(Avec effet au 6 février 1976.)

Enregistré d'office le 7 janvier 1976.

¹ United Nations, *Treaty Series*, vol. 976, No. I-14151, and annex A in volumes 980, 985, 988, 989, 990 and 991.

² *Ibid.*, No. I-14152, and annex A in volumes 980, 985, 988, 989, 990 and 991.

¹ Nations Unies, *Recueil des Traités*, vol. 976, no I-14151, et annexe A des volumes 980, 985, 988, 989, 990 et 991.

² *Ibid.*, no I-14152, et annexe A des volumes 980, 985, 988, 989, 990 et 991.

ANNEX B

*Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
filed and recorded
with the Secretariat of the United Nations*

ANNEXE B

*Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

ANNEX B

No. 526. REVISED STANDARD AGREEMENT BETWEEN THE UNITED NATIONS, THE INTERNATIONAL LABOUR ORGANISATION, THE FOOD AND AGRICULTURE ORGANIZATION OF THE UNITED NATIONS, THE UNITED NATIONS EDUCATIONAL, SCIENTIFIC AND CULTURAL ORGANIZATION, THE INTERNATIONAL CIVIL AVIATION ORGANIZATION, THE WORLD HEALTH ORGANIZATION, THE INTERNATIONAL TELECOMMUNICATION UNION AND THE WORLD METEOROLOGICAL ORGANIZATION, AND THE GOVERNMENT OF JORDAN CONCERNING TECHNICAL ASSISTANCE. SIGNED AT AMMAN ON 14 JUNE 1955¹

TERMINATION

The above-mentioned Agreement, as amended on 3 August 1964 and 19 November 1968, ceased to have effect on 12 January 1976, the date of entry into force of the Agreement concerning assistance by the United Nations Development Programme to the Government of the Hashemite Kingdom of Jordan signed at Amman on 12 January 1976,² in accordance with article XIII (1) of the latter Agreement.

Filed and recorded by the Secretariat on 12 January 1976.

¹ United Nations, *Treaty Series*, vol. 212, p. 263.
² See p. 221 of this volume.

ANNEXE B

N° 526. ACCORD TYPE RÉVISÉ ENTRE L'ORGANISATION DES NATIONS UNIES, L'ORGANISATION INTERNATIONALE DU TRAVAIL, L'ORGANISATION DES NATIONS UNIES POUR L'ALIMENTATION ET L'AGRICULTURE, L'ORGANISATION DES NATIONS UNIES POUR L'ÉDUCATION, LA SCIENCE ET LA CULTURE, L'ORGANISATION DE L'AVIATION CIVILE INTERNATIONALE, L'ORGANISATION MONDIALE DE LA SANTÉ, L'UNION INTERNATIONALE DES TÉLÉCOMMUNICATIONS ET L'ORGANISATION MÉTÉOROLOGIQUE MONDIALE, ET LE GOUVERNEMENT DU ROYAUME HACHÉMITE DE JORDANIE RELATIF À L'ASSISTANCE TECHNIQUE. SIGNÉ À AMMAN LE 14 JUIN 1955¹

ABROGATION

L'Accord susmentionné, tel que modifié les 3 août 1964 et 19 novembre 1968, a cessé d'avoir effet le 12 janvier 1976, date d'entrée en vigueur de l'Accord relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement du Royaume hachémite de Jordanie signé à Amman le 12 janvier 1976², conformément à l'article XIII, paragraphe 1, de ce dernier Accord.

Classé et inscrit au répertoire par le Secrétariat le 12 janvier 1976.

¹ Nations Unies, *Recueil des Traités*, vol. 212, p. 263.
² Voir p. 221 du présent volume.

ANNEX C

*Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the League of Nations*

ANNEXE C

*Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de la Société des Nations*

ANNEX C

No. 678. PROTOCOL ON ARBITRATION CLAUSES, SIGNED AT GENEVA, SEPTEMBER 24, 1923¹

DECLARATION concerning the reapplication of the above-mentioned Protocol in respect of the German Democratic Republic (*Note by the Secretariat*)

In a communication received on 13 January 1976 the Government of the Federal Republic of Germany declared that in the relations between the Federal Republic of Germany and the German Democratic Republic the declaration of reapplication had no retroactive effect beyond 21 June 1973.

(13 January 1976)

ANNEXE C

N° 678. PROTOCOLE RELATIF AUX CLAUSES D'ARBITRAGE, SIGNÉ À GENÈVE LE 24 SEPTEMBRE 1923¹

DÉCLARATION concernant la réapplication du Protocole susmentionné à l'égard de la République démocratique allemande (*Note du Secrétariat*)

Dans une communication reçue le 13 janvier 1976 le Gouvernement de la République fédérale d'Allemagne a déclaré que dans les relations entre la République fédérale d'Allemagne et la République démocratique allemande l'effet de cette déclaration de réapplication ne remontait pas au-delà du 21 juin 1973.

(13 janvier 1976)

¹ League of Nations, *Treaty Series*, vol. XXVII, p. 157; for subsequent actions published in the League of Nations *Treaty Series*, see references in General Indexes Nos. 1 to 5 and 7 to 9, and for those published in the United Nations *Treaty Series*, see annex C in volumes 117, 261, 325, 525, 570, 683 and 917.

¹ Société des Nations, *Recueil des Traités*, vol. XXVII, p. 157; pour les faits ultérieurs publiés dans le *Recueil des Traités* de la Société des Nations, voir les références données dans les Index généraux nos 1 à 5 et 7 à 9, et pour ceux publiés dans le *Recueil des Traités* des Nations Unies, voir l'annexe C des volumes 117, 261, 325, 525, 570, 683 et 917.

No. 2096. CONVENTION ON THE EXECUTION OF FOREIGN ARBITRAL AWARDS. SIGNED AT GENEVA, SEPTEMBER 26, 1927¹

N° 2096. CONVENTION POUR L'EXÉCUTION DES SENTENCES ARBITRALES ÉTRANGÈRES. SIGNÉE À GENÈVE, LE 26 SEPTEMBRE 1927¹

No. 3301. CONVENTION ON THE STAMP LAWS IN CONNECTION WITH CHEQUES. SIGNED AT GENEVA, MARCH 19, 1931²

N° 3301. CONVENTION RELATIVE AU DROIT DE TIMBRE EN MATIÈRE DE CHÈQUES. SIGNÉE À GENÈVE, LE 19 MARS 1931²

No. 3313. CONVENTION PROVIDING A UNIFORM LAW FOR BILLS OF EXCHANGE AND PROMISSORY NOTES. SIGNED AT GENEVA, JUNE 7, 1930³

N° 3313. CONVENTION PORTANT LOI UNIFORME SUR LES LETTRES DE CHANGE ET BILLETS À ORDRE. SIGNÉE À GENÈVE, LE 7 JUIN 1930³

DECLARATIONS concerning the reapplication of the above-mentioned Conventions in respect of the German Democratic Republic (*Note by the Secretariat*)

DÉCLARATIONS concernant la réapplication des Conventions susmentionnées à l'égard de la République démocratique allemande (*Note du Secrétariat*)

In a communication received on 13 January 1976 the Government of the Federal Republic of Germany declared that in the relations between the Federal Republic of Germany and the German Democratic Republic the declaration of reapplication had no retroactive effect beyond 21 June 1973.

Dans une communication reçue le 13 janvier 1976 le Gouvernement de la République fédérale d'Allemagne a déclaré que dans les relations entre la République fédérale d'Allemagne et la République démocratique allemande l'effet de cette déclaration de réapplication ne remontait pas au-delà du 21 juin 1973.

(13 January 1976)

(13 janvier 1976)

¹ League of Nations, *Treaty Series*, vol. XCII, p. 301; for subsequent actions published in the League of Nations *Treaty Series*, see references in General Indexes Nos. 4, 5, 7 and 8, and for those published in the United Nations *Treaty Series*, see annex C in volumes 122, 134, 269, 325, 525, 570, 683 and 917.

² *Ibid.*, vol. CXLIII, p. 7; for subsequent actions published in the League of Nations *Treaty Series*, see references in General Indexes Nos. 6 to 9 and for those published in the United Nations *Treaty Series*, see references in Cumulative Indexes Nos. 2, 4, 5 and 7 to 9, as well as annex C in volumes 771, 811 and 917.

³ *Ibid.*, vol. CXLIII, p. 257; for subsequent actions published in the League of Nations *Treaty Series*, see references in General Indexes Nos. 6 to 9, and for those published in the United Nations *Treaty Series*, see references in Cumulative Indexes Nos. 2, 4 to 8, 10 and 11, as well as annex C in volume 917.

¹ Société des Nations, *Recueil des Traités*, vol. XCII, p. 301; pour les faits ultérieurs publiés dans le *Recueil des Traités* de la Société des Nations, voir les références données dans les Index généraux nos 4, 5, 7 et 8, et pour ceux publiés dans le *Recueil des Traités* des Nations Unies, voir l'annexe C des volumes 122, 134, 269, 325, 525, 570, 683 et 917.

² *Ibid.*, vol. CXLIII, p. 7; pour les faits ultérieurs publiés dans le *Recueil des Traités* de la Société des Nations, voir les références données dans les Index généraux nos 6 à 9, et pour ceux publiés dans le *Recueil des Traités* des Nations Unies, voir les références données dans les Index cumulatifs nos 2, 4, 5 et 7 à 9, ainsi que l'annexe C des volumes 771, 811 et 917.

³ *Ibid.*, vol. CXLIII, p. 257; pour les faits ultérieurs publiés dans le *Recueil des Traités* de la Société des Nations, voir les références données dans les Index généraux nos 6 à 9, et pour ceux publiés dans le *Recueil des Traités* des Nations Unies, voir les références données dans les Index cumulatifs nos 2, 4 à 8, 10 et 11, ainsi que l'annexe C du volume 917.

No. 3314. CONVENTION FOR THE SETTLEMENT OF CERTAIN CONFLICTS OF LAWS IN CONNECTION WITH BILLS OF EXCHANGE AND PROMISSORY NOTES. SIGNED AT GENEVA, JUNE 7, 1930¹

N° 3314. CONVENTION DESTINÉE À RÉGLER CERTAINS CONFLITS DE LOIS EN MATIÈRE DE LETTRES DE CHANGE ET DE BILLETTS À ORDRE. SIGNÉE À GENÈVE, LE 7 JUIN 1930¹

No. 3315. CONVENTION ON THE STAMP LAWS IN CONNECTION WITH BILLS OF EXCHANGE AND PROMISSORY NOTES. SIGNED AT GENEVA, JUNE 7, 1930²

N° 3315. CONVENTION RELATIVE AU DROIT DE TIMBRE EN MATIÈRE DE LETTRES DE CHANGE ET DE BILLETTS À ORDRE. SIGNÉE À GENÈVE, LE 7 JUIN 1930²

No. 3316. CONVENTION PROVIDING A UNIFORM LAW FOR CHEQUES. SIGNED AT GENEVA, MARCH 19, 1931³

N° 3316. CONVENTION PORTANT LOI UNIFORME SUR LES CHÈQUES. SIGNÉE À GENÈVE, LE 19 MARS 1931³

No. 3317. CONVENTION FOR THE SETTLEMENT OF CERTAIN CONFLICTS OF LAWS IN CONNECTION WITH CHEQUES. SIGNED AT GENEVA, MARCH 19, 1931⁴

N° 3317. CONVENTION DESTINÉE À RÉGLER CERTAINS CONFLITS DE LOIS EN MATIÈRE DE CHÈQUES. SIGNÉE À GENÈVE, LE 19 MARS 1931⁴

DECLARATIONS concerning the reapplication of the above-mentioned Conventions

DÉCLARATIONS concernant la réapplication des Conventions susmentionnées à

¹ League of Nations, *Treaty Series*, vol. CXLIII, p. 317; for subsequent actions published in the League of Nations *Treaty Series*, see references in General Indexes Nos. 6 to 9, and for those published in the United Nations *Treaty Series*, see annex C in volumes 172, 455, 514 and 917.

² *Ibid.*, vol. CXLIII, p. 337; for subsequent actions published in the League of Nations *Treaty Series*, see references in General Indexes Nos. 6 to 9, and for those published in the United Nations *Treaty Series*, see annex C in volumes 172, 455, 514, 531, 580, 632, 771, 811 and 917.

³ *Ibid.*, vol. CXLIII, p. 355; for subsequent actions published in the League of Nations *Treaty Series*, see references in General Indexes Nos. 6 to 9, and for those published in the United Nations *Treaty Series*, see references in Cumulative Indexes Nos. 2, 4, 5 and 7 to 11, as well as annex C in volume 917.

⁴ *Ibid.*, vol. CXLIII, p. 407; for subsequent actions published in the League of Nations *Treaty Series*, see references in General Indexes Nos. 6 to 9, and for those published in the United Nations *Treaty Series*, see annex C in volumes 172, 316, 417, 514, 642 and 917.

¹ Société des Nations, *Recueil des Traités*, vol. CXLIII, p. 317; pour les faits ultérieurs publiés dans le *Recueil des Traités* de la Société des Nations, voir les références données dans les Index généraux nos 6 à 9, et pour ceux publiés dans le *Recueil des Traités* des Nations Unies, voir l'annexe C des volumes 172, 455, 514 et 917.

² *Ibid.*, vol. CXLIII, p. 337; pour les faits ultérieurs publiés dans le *Recueil des Traités* de la Société des Nations, voir les références données dans les Index généraux nos 6 à 9, et pour ceux publiés dans le *Recueil des Traités* des Nations Unies, voir l'annexe C des volumes 172, 455, 514, 531, 580, 632, 771, 811 et 917.

³ *Ibid.*, vol. CXLIII, p. 355; pour les faits ultérieurs publiés dans le *Recueil des Traités* de la Société des Nations, voir les références données dans les Index généraux nos 6 à 9, et pour ceux publiés dans le *Recueil des Traités* des Nations Unies, voir les références données dans les Index cumulatifs nos 2, 4, 5 et 7 à 11, ainsi que l'annexe C du volume 917.

⁴ *Ibid.*, vol. CXLIII, p. 407; pour les faits ultérieurs publiés dans le *Recueil des Traités* de la Société des Nations, voir les références données dans les Index généraux nos 6 à 9, et pour ceux publiés dans le *Recueil des Traités* des Nations Unies, voir l'annexe C des volumes 172, 316, 417, 514, 642 et 917.

in respect of the German Democratic Republic (*Note by the Secretariat*)

In a communication received on 13 January 1976 the Government of the Federal Republic of Germany declared that in the relations between the Federal Republic of Germany and the German Democratic Republic the declaration of reapplication had no retroactive effect beyond 21 June 1973.

(13 January 1976)

l'égard de la République démocratique allemande (*Note du Secrétariat*)

Dans une communication reçue le 13 janvier 1976 le Gouvernement de la République fédérale d'Allemagne a déclaré que dans les relations entre la République fédérale d'Allemagne et la République démocratique allemande l'effet de cette déclaration de réapplication ne remontait pas au-delà du 21 juin 1973.

(13 janvier 1976)

